

LOK SABHA DEBATES

(English Version)

Fourth Session
(Fifteenth Lok Sabha)



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LOK SABHA DEBATES

LOK SABHA

Tuesday, April 27, 2010/Vaisakha 7, 1932 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MADAM SPEAKER *in the Chair*]

...(Interruptions)

OBITUARY REFERENCES

[English]

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of two of our former colleagues, Shri Varkala Radhakrishnan and Shrimati Prabha Rau.

Shri Varkala Radhakrishnan was a Member of the Twelfth, Thirteenth and Fourteenth Lok Sabhas from 1998 to 2009, representing the Chirayinkil Parliamentary Constituency of Kerala.

Earlier, Shri Radhakrishnan was a Member of the Kerala Legislative Assembly from 1980 to 1996 for four terms. During this period, Shri Radhakrishnan adorned the office of Speaker, Kerala Legislative Assembly from 1987 to 1991. He served as the Chairman, Public Accounts Committee, Kerala Legislative Assembly from 1987 to 1989.

An active parliamentarian, Shri Radhakrishnan was a Member of the Committee on Finance; Committee on Subordinate Legislation and the Consultative Committee of the Ministry of Commerce during the Twelfth Lok Sabha. He was a Member of the Committee on Finance; Committee of Privileges and the Consultative Committees, Ministry of Science and Technology and Department of Ocean Development during the Thirteenth Lok Sabha. Shri Radhakrishnan was a Member of the Committee on Labour; Committee on Personnel, Public Grievances, Law & Justice and the Committee of Privileges during the Fourteenth Lok Sabha. He also ably served as a Member of the Panel of Chairmen during the Thirteenth and Fourteenth Lok Sabhas.

Shri Radhakrishnan strove for the welfare of the poor, downtrodden and the deprived sections of the

society. He fought against untouchability and other social evils in Kerala and participated in various movements against social exploitation.

Shri Radhakrishnan was actively associated with legal activities for over four decades. He served as the President of the All India Lawyers' Union (AILU),

Kerala State during 1994 and the Kerala State Lawyers' Union for a period spanning over two decades. He also served as the Vice-President of the Kerala Kisan Sabha and the National Council of AILU, Delhi.

Shri Radhakrishnan also authored a book on Parliamentary Practice.

A widely traveled person, Shri Radhakrishnan was a Member of the Indian Parliamentary delegations that attended the Conferences of Commonwealth Parliamentary Association held in Malaysia and Australia in 1987, Barbados in 1989 and Zimbabwe in 1990.

Shri Varkala Radhakrishnan passed away on 26 April, 2010 at Thiruvananthapuram at the age of 83.

Shrimati Prabha Rau was a Member of the Thirteenth Lok Sabha from 1999 to 2004 representing the Wardha Parliamentary Constituency of Maharashtra.

Earlier, Shrimati Rau was a Member of the Maharashtra Legislative Assembly from 1972 to 1989 and then from 1995 to 1999. During this period, Shrimati Rau served as Minister of State for Planning, Industry and Education from 1972 to 1976; Cabinet Minister, Education, Sports and Youth Affairs from 1976 to 1977; Cabinet Minister, Co-operation and Tourism during 1978; and again as Cabinet Minister, Revenue, Cultural Affairs from 1988 to 1990 in the Government of Maharashtra.

Shrimati Rau was a Member of the Committee on External Affairs and the Consultative Committee of the Ministry of Power during the Thirteenth Lok Sabha.

Shrimati Rau had been adorning the Office of the Governor of Rajasthan since 25th January, 2010.

An active social and political worker, Shrimati Rau took special interest in the cooperative movement in Maharashtra and worked for the welfare of farmers. She was a Member of the Co-operative Council, Delhi. She also served as the Chairperson, Maharashtra Commission for Women and the Maharashtra Rifle Association.

Shrimti Prabha Rau passed away on 26 April, 2010 at Delhi at the age of 74.

We deeply mourn the loss of these friends and I am sure the House would join me in conveying our condolences to the bereaved families.

Hon. Members, as you are also aware on 21st April, 2010, two persons were burnt to death and over a dozen others injured when a large number of houses of Dalits were set ablaze by some anti-social elements in Mirchpur village of Hisar district of Haryana.

The House strongly condemns this incident of atrocity on Dalits. The House expresses its heartfelt condolences to the bereaved families and wishes speedy recovery to the injured.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.06 hrs.

The Members then stood in silence for a short while.

[English]

MADAM SPEAKER: Question Hour—Question No. 441.

Shrimati Yashodhara Rajee Scindia.

SHRIMATI YASHODHARA RAJE SCINDIA (Gwalior):
Q. No. 441(Interruptions)

[Translation]

SHRIMATI SUSHMA SWARAJ (Vidisha): Madam Speaker, you may recall that three days back from today I had raised the demand for the constitution of a JPC on the whole incident of the IPL in this House itself and the leader of the House, while giving his reaction thereto, had said that he would make the Prime Minister acquainted with our sentiments. We were waiting for the Prime Minister to come in the House and put forth his points in regard to our demand. However, I was very much disappointed today morning when I got to know from the newspaper that the Prime Minister has negated our demand outside itself.

Madam Speaker, this is not an ordinary matter, because on one hand, it is an issue of the breach of privilege of the House and on the other, a case to sweep rorruption under the carpet ...(Interruptions)

11.08 hrs.

At this stage Shri Mulayam Singh Yadav, Shri Lalu Prasad and some other hon. Members came and stood on the Floor near the Table.

...(Interruptions)

SHRIMATI SUSHMA SWARAJ: Madam Speaker, ...(Interruptions) the names that are coming up in case of the IPL ...(Interruptions) allegations are being levelled ...(Interruptions) you may please take cognizance of this matter and the Prime Minister must give reply ...(Interruptions)

[English]

MADAM SPEAKER: The Minister is giving his reply.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (Shri Pawan Kumar Bansal): Madam, the allegations that the hon. Leader of the Opposition is making are not substantiated. It is baseless allegation that ...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Madam, she is making baseless allegation. The hon. Finance Minister has already responded. ...(Interruptions)

WRITTEN ANSWERS TO QUESTIONS

[Translation]

National Highways Network

441. SHRIMATI YASHODHARA RAJE SCINDIA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government/National Highways Authority of India (NHAI) has any plan/scheme for construction/improvement of roads and highways passing through left wing extremism/dacoity affected areas of the country;

(b) if so, the details thereof;

(c) the length of roads constructed and expenditure incurred thereon during each of last three years in such areas, State-wise including Madhya Pradesh;

(d) the details of pending and the ongoing road projects in the said areas, State-wise; and

(e) the time by which such works are likely to be completed?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH): (a) and (b) Yes, Madam. In the Left Wing Extremism (LWE) affected areas covering 34 Districts in eight States, the Government has approved a scheme in February 2009 for development of 1202 km of National Highways and 4363 km of State Roads at an estimated cost of Rs. 7300 crore for implementation in phased manner during next three years.

There is no scheme under this Ministry for dacoity affected areas.

(c) to (e) No length of roads under this scheme has been completed during any of the last 3 years as the scheme was approved in February 2009 and thereafter sanction of detailed cost estimates submitted by the respective States started from October 2009.

An expenditure of Rs. 4.72 crore has been incurred during 2009-10 for Maharashtra only under the Scheme.

A total of 112 works covering an aggregate length of 3037 km and costing Rs. 3443 crore have been sanctioned till date. Out of this, 20 works having an aggregate length of 360 km and costing Rs. 347 crore have been awarded. The works are targeted to be completed within 12 to 36 months from the date of award. Details are annexed as Statement.

Statement

List of sanctioned works

Sl. No.	District	Name of Work	NH/ State Road	Length in km	Sanctioned cost in Rs. Lakh	Date of Sanction	Status
1	2	3	4	5	6	7	8
	State: Andhra Pradesh			438.32	55242.48		
1.	Khammam	Widening from Km.183/5 to 236/15 of Vijayawada-Jagdarpur Road of NH-221	NH	52.65	9515.68	12.1.10	
2.	Khammam	Widening from Km. 264/0-300/5 of Hyderabad Bhopalpatnam road of NH-202	NH	35.14	8637.25	23.4.10	
3.	Khammam	Improvements to Nelipaka-Pochavaram road from Km. 0/4 to 10/9	SR	10.50	1133.50	12.10.09	Work awarded
4.	Khammam	Improvements to Burghampad-Eturnagaram road from Km. 59/1 to 65/0	SR	5.90	735.21	12.10.09	Work awarded
5.	Khammam	Widening and strengthening of Palvancha-Kinnerasani road from Km. 4/4 to 12/260	SR	7.86	969.51	12.10.09	Work awarded
6.	Khammam	Widening and strengthening of Yellandu-Pakhhal road from Km. 2/5 to 18/0	SR	15.50	1403.27	12.10.09	Work awarded
7.	Khammam	Widening and strengthening of Dammapeta-Palvancha road from Km. 30/8 to 59/0	SR	28.20	3022.00	12.10.09	Work awarded
8.	Khammam	Improvements to Rajahmundry-Bhadrachalam road from Km. 111/2 to 133/100	SR	21.90	2263.59	12.10.09	Work awarded

1	2	3	4	5	6	7	8
9.	Khammam	Improvements to Bhadrachalam Chandrupatla road from Km. 5/4 to 51/0	SR	45.60	4970.06	4.11.09	Work awarded
10.	Khammam	Widening and strengthening of Yellandu-Pakhal road from Km. 18/0 to 30/33	SR	12.33	1160.94	18.11.09	Work awarded
11.	Khammam	Widening and strengthening of Dammapeta-Palvancha road from Km. 21/0 to 30/8	SR	9.80	1335.79	18.11.09	Work awarded
12.	Khammam	Improvements to Narispatnam Lakkavaram road km 140/0-191/70	SR	51.70	2792.12	23.3.10	
13.	Khammam	Improvements to Burghampad-Awaraopet road from Km. 5/9 to 34/0	SR	28.98	3173.15	31.3.10	Work awarded
14.	Khammam	Improvements to Burghampad-Awaraopet road from Km. 34/0 to 47/64	SR	13.64	1613.30	31.3.10	Work awarded
15.	Khammam	Improvements to Nelipaka-Pochavaram road from Km. 10/9 to 36/0	SR	25.10	2951.64	31.3.10	
16.	Khammam	Improvements to Kunnawaram Chhati road from Km. 0/0-25/9	SR	25.90	3240.40	31.3.10	
17.	Khammam	Improvements to Bhadrachalam Chandrupatla road from Km. 51/0 to 98/62	SR	47.62	6325.07	23.4.10	
	State: Bihar			335.43	26760.13		
1.	Gaya	Widening and Strengthening from Km 1 to Km. 11.50 of NH-99	NH	11.50	1152.56	8.2.10	
2.	Jehanabad	Widening & strenthering ofKazisarai-Imalia Road in Km 1-15 in Jehanabad.	SR	14.63	1261.55	20.1.10	
3.	Gaya	Widening and strenthering of Gaya Bodhgaya Road km 2.30 to 11.20 in Gaya Div. of Bihar	SR	8.90	516.64	20.1.10	
4.	Jamui	Widening & Strengthening of Jhaja Bazar link road 0 to3.120 km	SR	3.12	561.68	10.2.10	
5.	Jamui	Widening & Strengthening of Amin Khaira Road km 0-10	SR	10.00	1469.26	10.2.10	
6.	Gaya	Widening & Strenthering of Manpur to Sarwahda Road in Gaya Div. of Bihar State.	SR	16.30	1314.83	15.2.10	
7.	Gaya	Widening and strenthering ofTapowan-Banganga Road in Gaya Div. of Bihar	SR	9.90	854.40	18.2.10	
8.	Jehanabad	Strengthening of Ghosi-Sukkiyam-Khudagaj Road from Km.0.00-17.50 in Jehanabad Distt.	SR	16.60	932.08	26.2.10	
9.	Jamui	Widening & Strengthening of Garhi Rupawel Road from 0 to 9.600 km	SR	8.81	1201.84	26.2.10	
10.	Gaya	Widening & Strenthering ofBodh Gaya-Approadh Road inGaya Div. of Bihar State.	SR	3.10	138.04	26.2.10	

1	2	3	4	5	6	7	8
11.	Jamui	Widening & strengthening of Kenuhat-Ratanpur Road for km. 0 to 16	SR	16.00	1826.05	26.2.10	
12.	Jamui	widening & strengthening of Malaypur-Barhat-Lalmatia Khadigram for 0. to 14.60 kmand Malaypur-Bypass road for 0.00 to 2.400 km	SR	16.30	2087.05	22.3.10	
13.	Jamui	Widening & strengtheing of Keshopur Borwa Road for 0 to 18 km	SR	17.20	2266.36	22.3.10	
14.	Jehanabad	Widening and strengthening ofHati More-Korra-Mosimasarai Road from Km.1-18 inJehanabad Distt.	SR	17.00	1935.34	23.3.10	
15.	Gaya	Widening and strenthering of Wazirganj-Fatehpur Road in Gaya Div. of Bihar	SR	19.67	1064.64	31.3.10	
16.	Gaya	Widening & Strenthering of Bhindus Chanadih Road in Gaya Div. of Bihar State.	SR	21.30	617.90	31.3.10	
17.	Aurangabad	Widening & strenthering of Paroo-Bantara Road in Distt. Aurangabad of Bihar State.	SR	15.00	829.70	31.3.10	
18.	Gaya	Widening and strenthering of Gaya-Sherghati Road in Gaya Div. of Bihar	SR	26.70	997.90	31.3.10	
19.	Gaya	Widening & Strenthering of Maulanagar to Bathani Road in Gaya Div. of Bihar State.	SR	12.50	1174.48	31.3.10	
20.	Gaya	Widening & strenthering of Chichaura More-Usas Deora Road in Gaya Div. of Bihar State.	SR	11.50	695.35	31.3.10	
21.	Gaya	Widening & Strenthering of Atari Jethiyan Road in Gaya Div. of Bihar State.	SR	18.20	1181.21	31.3.10	
22.	Gaya	Widening & strenthering of Dadarji-Arti-Rafiganj Road in Gaya Div. of Bihar State.	SR	17.20	1117.46	31.3.10	
23.	Aurangabad	Widening and strenthering of Ambha-Navinagar Road in Distt. Aurangabad of BiharState.	SR	24.00	1563.81	31.3.10	
	State: Chhattisgarh			993.95	118519.47		
1.	Dantewada	Widening and strengthening from Km. 58 to 91 on NH-221 (including widening of Bridge & Culverts)	NH	34.00	5330.00	15.1.10	
2.	Bastar	Improvement of riding quality from km 493 to 504 including paved shoulders in km 493/6-494/2 & 499/8-504 of NH-16	NH	12.00	1064.25	20.1.10	
3.	Dantewada	Widening and strengthening from Km. 107.00 to 184.80 on NH-221	NH	77.80	17989.00	31.3.10	
4.	Sarguja	Upgrading of Kusmi-Samri Road (SH-12A) from Km. 1 to 17	SR	17.00	2098.24	26.10.09	

1	2	3	4	5	6	7	8
5.	Sarguja	Upgrading of Pratappur-Bhaiyathan Road (SH-12A) from Km. 1 to 10 and 15 to 38	SR	34.00	3345.70	26.10.09	
6.	Sarguja	Upgrading of Pratappur-Semarsot Road (SH-12A) from Km.1 to 38	SR	38.00	3963.31	26.10.09	
7.	Sarguja	Upgrading of Balrampur-Chando-Samri Road (SH-12A) from Km.1 to 35	SR	35.00	3580.00	26.10.09	
8.	Sarguja	Upgradation of Latori-Kalyanpur Road from Km. 1 to 49	SR	49.00	4070.00	26.10.09	
9.	Sarguja	Upgrading of Ambikapur-Ramanujgang Road in Km. 66 to 110	SR	45.00	3704.00	23.11.09	
10.	Sarguja	Upgrading of Wadrafanagar-Janakpur-Balangi Road in Km. 1 to 50	SR	50.00	4837.00	25.11.09	
11.	Rajnandgaon	Widening and Strengthening from Km.37/5 to 48/10 of Dhanora-Moorumgaon Road (SH-6)	SR	11.50	852.64	26.11.09	
12.	Rajnandgaon	Widening from Km. 1 to 7/6 of Kahdabri - Lohattar Road (SH-6)	SR	6.60	491.45	26.11.09	
13.	Sarguja	Upgrading of Kameshwar nagar-Ramchandrapur-Lurgi Road in Km. 1 to 48	SR	48.00	4904.00	9.12.09	
14.	Sarguja	Widening from Km. 1 to 25/2 of Patna - Bhaiyathan Road (SH-12)	SR	24.30	2287.00	9.12.09	
15.	Rajnandgaon	Widening to two lane and improvement from Km. 1 to 36.40 of Khairagarh Lanji Road (SH-22)	SR	36.40	4039.00	15.1.10	
16.	Sarguja	Widening from Km.1 to 64/650 of Tara - Premnagar-Ramanujnagar-Krishnapur Road (M.D.R.)	SR	63.65	6428.00	31.3.10	
17.	Sarguja	Upgrading of Rajpur-Kusmi Road in Km. 1 to 60	SR	60.00	7647.00	31.3.10	
18.	Sarguja	Upgrading of Balrampur-Chando-Samri Road in Km. 36 to 61	SR	26.00	3646.00	31.3.10	
19.	Kanker	Construction of Kalgaon-Koyelibeda (Km.1.000 to 22.600)	SR	22.60	2709.36	31.3.10	
20.	Kanker	Construction of P.V.79- Chotebetia-Rengawahi Tarawaki Road (Km. 0.000 to 36.000)	SR	36.00	3643.96	31.3.10	
21.	Kanker	Construction of Koyelibeda- Pratappur (Km. 0.000 to 31.000)	SR	31.00	4000.49	31.3.10	
22.	Kanker	Construction of Antagarh-Bedma (Km. 0.000 to 35.000)	SR	35.00	4284.61	31.3.10	

1	2	3	4	5	6	7	8
23.	Kanker	Construction of Bhanupratappur-Pakhanjur-Bande-PV-109 km.27.000 to 118.600	SR	91.60	11010.56	31.3.10	
24.	Sarguja	Upgradation of Darima-Mainput Road from Km. 1 to 24/6	SR	23.50	2689.60	31.3.10	
25.	Sarguja	Widening and Strengthening from Km. 1 to 28 of Sontarai Mainpat Road (MDR)	SR	28.00	3163.78	31.3.10	
26.	Dantewada	Pondam-Katekalyan Road km 1 to 38	SR	38.00	4649.34	31.3.10	
27.	Dantewada	Injaram-Bheji Road km 1 to 20	SR	20.00	2091.18	31.3.10	
	State: Jharkhand			413.58	51466.14		
1.	Chatra	Widening & Strengthening in Km.79.2 to 117.175 of NH-99.	NH	37.98	3491.17	23.3.10	
2.	Chatra	Widening & Strengthening in Km.74.00 to 101.30 of NH-100.	NH	28.30	3612.00	31.3.10	
3.	Chatra	Widening & Strengthening in Km. 11.20 to 30.00 of NH-99.	NH	18.80	1999.00	31.3.10	
4.	Garhwa	Widening & Strengthening in Km. 25.600 to 79.147 of NH-98	NH	53.55	5727.66	31.3.10	
5.	West Singbhum	Widening & Strengthening in Km. 142.00 to 176.00 of NH-75Extn.	NH	34.00	4781.13	31.3.10	
6.	Chatra	Widening & Strengthening in Km.0.00 to 21.00 & 62.65-73.00 of NH-100.	NH	31.35	2924.86	31.3.10	
7.	Lohardaga	Widening & Strengthening in Km.61.00 to 116.00 of NH-75 Extn.	NH	55.00	8015.40	31.3.10	
8.	Garhwa	Widening & Strengthening in Km.182 to 260 of NH-75.	NH	77.73	10553.66	31.3.10	
9.	Chatra	Widening & Strengthening in Km. 101.300 to 119.175 of NH-100	NH	17.88	2097.55	31.3.10	
10.	Latehar	Widening & Strengthening in Km.87-118, 139-146 & 151-169 of NH-75	NH	59.00	8263.71	31.3.10	
	State: Madhya Pradesh			125.90	10015.68		
1.	Belaghat	Construction of Baihar-Paraswad-Lamta Road from Km.1 to 46 of SH-26	SR	46.00	3179.08	27.10.09	Work awarded
2.	Belaghat	Construction of Garhi-Motinala Road from Km. 1 to 21/6 of NH-26	SR	20.70	2158.32	27.10.09	Work awarded
3.	Belaghat	Construction of Baihar-Saletekari-Gandai Road km 15, 16, 18, 19, 20 and km 46 to km 54/2 of SH-26	SR	13.20	1271.79	19.11.09	Work awarded
4.	Balaghat	Construction of Baihar-Topla-Supkhar-Chilpi Road from Km. 83 to 130 of SH-26	SR	46.00	3406.49	23.3.10	

1	2	3	4	5	6	7	8
	State: Maharashtra			338.85	32067.75		
1.	Gondia	Mansar Ramtek Tumsar Gondia Amgaon Road upto State border km. 237/00 to 250/00	SR	13.00	1266.95	9.12.09	Work awarded
2.	Gadchiroli	Ghot Regadi, Gatta, Kothi, Arewada Bhamraga Road (SH-281) Km. 114/0 to 120/0	SR	6.00	624.44	9.12.09	
3.	Gadchiroli	Jimalgatta Kishtapur-Dechali-Petha Road (MSH-2) in Km. 39/600 to 47/0	SR	7.40	757.53	9.12.09	
4.	Gondia	Bodalkasa Indora (bk) to Ekodi Dawaniwada to Join Kudwa Ratnara Road km 10/0-13/0	SR	3.00	211.04	9.12.09	Work awarded
5.	Gondia	Sindpuri Lakhandur Arjuni Road Km. 40/00 to 48/300	SR	8.30	494.85	9.12.09	Work awarded
6.	Gadchiroli	Improvement to Allapalli Bhamragad Road (MDR-25) Km. 3/800-21/00 & Bejarpalli Parsewada Moyabinpetha, Venkatpur Devalmari Aheri Allapalli Road (S.H.275) Km. 73/00 to 77/00	SR	21.20	1566.82	12.1.10	
7.	Gondia	Allapalli Dhanori Korchi Chichgad Deori Amgaon Road Km. 148/00 to 176/00	SR	28.00	2286.20	12.1.10	Work awarded
8.	Gondia	Road from MDR-23 to Wadegaon Jambdi Saundad Road km 0/0-13/0	SR	13.00	974.24	12.1.10	Work awarded
9.	Gadchiroli	Shivani Shirpur Road MDR-11 km 6/3-18/3	SR	12.00	1125.25	12.1.10	
10.	Gadchiroli	Ramgad Sonsari Uradi Road Km. 15/700 to 22/00	SR	6.30	597.03	20.1.10	
11.	Gadchiroli	Khamtala Marma Katezari Devsur Road Km. 6/0 to 25/250	SR	19.25	2247.78	20.1.10	
12.	Gadchiroli	Rangi Chatgaon Karwafa Potegaon Ghot Markanda K Road SH Km. 63/50 to 100/00	SR	36.50	3053.24	20.1.10	
13.	Gadchiroli	Korchi Maseli Dewari Road Km. 155/00 to 162/00	SR	7.00	664.35	20.1.10	
14.	Gadchiroli	Sawagaon Kotgul Road MDR-4 km 0/0-14/0	SR	14.00	1263.09	20.1.10	
15.	Gadchiroli	Regadi to Devda Road km 15/0-23/0	SR	8.00	792.81	20.1.10	
16.	Gondia	Kosamtondi Pandri Khadipar Murdoli Jambhadi Teda Road km 0/00 to 15/00	SR	15.00	1107.91	18.2.10	Work awarded
17.	Gadchiroli	Potegaon Ghot Road km 45/5-63/5	SR	18.00	2265.84	26.2.10	
18.	Gadchiroli	Pendhari Botehour to State Border Road Km. 20/0 to 33/8	SR	13.80	1628.62	26.2.10	
19.	Gadchiroli	Garanji Pustola Road km 0/0-13/5	SR	13.50	1760.23	26.2.10	
20.	Gadchiroli	Pustola Godalwahi Dhanora from km 82/2-114/0	SR	31.80	2927.12	26.2.10	

1	2	3	4	5	6	7	8
21.	Gadchiroli	Mulchera Markanda (K) Ashti Chamorshi Haranghat Mul Road SH Km. 16/00 to 32/00 (Portion Ashti to Yenapur)	SR	16.00	1553.49	26.2.10	
22.	Gadchiroli	Bejrpalli Parsewada, Moyabinpetta, Venkatapur, Devalmari Aheri, Allapalli Road (S.H.275) Km.30/500 to 48/00 incl 7 minor bridge	SR	17.50	2105.74	26.2.10	
23.	Gadchiroli	Improvement to Tukum Tode road km 0/00-5/30	SR	5.30	538.30	23.4.10	
24.	Gadchiroli	Subhashnagar Aheri road MDR-26 km 5/00-10/00 in Gadchiroli	SR	5.00	254.88	23.4.10	
	State: Orissa			323.81	46519.20		
1.	Sambalpur	Improvement to Sindurpank -Samasingha Road (MDR-19) from Km.0/00 to 40/170	SR	39.60	4946.00	30.11.09	
2.	Gajapati	Improvement to Gunupur-Andhra Pradesh Border via Kashinagar - Paralakhemundi Road	SR	62.97	8860.00	20.1.10	
3.	Gajapati	Improvement to Paralakhemundi - Mohana via R. Udayagiri Road (SH-34)	SR	102.90	14880.00	20.1.10	
4.	Rayagada	Improvement to J.K. Pur - Bhawanipatna Border via Muniguda from Km.0/00 to 49/500 of SH-5 and Km.37/00 to 68/00 of SH-6	SR	80.50	12237.84	31.3.10	
5.	Rayagada	Widening to 2-lane and improvement in km 97/120 to 134/960 of Bhawanipatna-Gunpur-Kashipur-Rupkona road (SH No. 44)	SR	37.84	5595.36	31.3.10	
	State: Uttar Pradesh			66.82	3724.18		
1.	Sonbhadra	Strengthening work in Km.288 to 302.478 of NH-75Extn. (Rewa Ranchi Road).	NH	14.48	1268.18	31.3.10	
2.	Sonbhadra	IRQP from Km.211.200 to 263.535 of NH-75 Extn. (Rewa-Ranchi Road)	NH	52.34	2456.00	23.4.10	

Diseases among CPF Personnel

*442. SHRI GOPINATH MUNDE:
SHRI RAMESH BAIS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of skin, heart and mental diseases, depression, high blood pressure, AIDS, cancer etc. are on the rise among the personnel of the Central Paramilitary Forces (CPFs);

(b) if so, the total number of such cases which have come to light and the number of jawans who died due to such diseases during each of the last three years and the current year, force-wise and gender-wise;

(c) the preventive measures taken by the Government including awareness programmes conducted in this regard;

(d) whether the Government has conducted any study to find out the reasons for this increasing trend among the jawans of CPFs; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) There is no increase in the number of cases of skin, heart and mental diseases, depression, high blood pressure, AIDS, cancer diseases and deaths due to these diseases amongst the personnel of CPMF. The cases reported in respect of these diseases is 30351 in 2007, 25834 in 2008 and 23592 in 2009. Similar trend is also seen in death cases *i.e.* 373 in 2007, 426 in 2008 and 287 in 2009. Table showing number of CPMF personnel detected with skin, heart and mental diseases, depression, high blood pressure, AIDS, cancer and died due to these diseases is enclosed as Statement.

(c) The following preventive measures have been adopted for providing better health care services to CPMF personnel:

- (i) Mandatory Annual Medical Examination and regular screening via periodical medical examination.
- (ii) Primary medical cover from Unit Hospitals.

- (iii) Secondary health care through Composite Hospitals with authorization of specialists for better health care and follow up.
- (iv) Regular health education for prevention of diseases.
- (v) Force Aids Control Cell functioning with regional AIDS Control Cell at Sector level and Unit Aids Control Cell at Unit level.
- (vi) Established four Anti Retroviral Treatment Centers (ART) for treatment of HIV/AIDS patients.
- (vii) 180 Voluntary Confidential Counselling and Testing (VCCT) Centers with Rapid Diagnostic Kit (RDK) facilities and 40 VCCT centers with Enzyme Linked Immuno-Sorbent Assay (ELISA) reader facility have been established throughout the country for testing HIV status of CPMF personnel.

(d) and (e) As no alarming trends have been witnessed, no need has been felt for a study.

Statement

1. Number of cases of skin, heart and mental diseases, depression, high blood pressure, AIDS, cancer etc. reported during the last 3 years:

CPMFs	2007	2008	2009	2010	Total
Assam Rifles	882	703	826	718	3129
BSF	879	971	696	60	2606
CISF	128	162	379	939	1608
CRPF	27366	22826	20567	1621	72380
ITBP	684	622	691	183	2180
SSB	412	550	433	201	1596
Total	30351	25834	23592	3722	83499

2. Number of CPMF personnel died due to diseases during the last three years including current year.

CPMFs	2007		2008		2009		2010		Total
	Male	Female	Male	Female	Male	Female	Male	Female	
1	2	3	4	5	6	7	8	9	10
Assam Rifles	37	0	25	0	33	0	0	0	95
BSF	107	0	123	0	54	0	9	0	293

1	2	3	4	5	6	7	8	9	10
CISF	75	0	75	0	94	0	3	0	247
CRPF	137	1	169	0	72	1	23	0	403
ITBP	14	0	27	0	27	0	5	0	73
SSB	2	0	7	0	6	0	2	0	17
Total	372	1	426	0	286	1	42	0	1128

[English]

Food Shortage

*443. SHRI K.J.S.P. REDDY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there is a general concern about the food security situation in the country over the next decade;

(b) if so, the details thereof;

(c) whether the Government has made any assessment in this regard;

(d) if so, the details and the outcome thereof; and

(e) the steps taken to ensure food security in the country?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) Yes, Madam.

(b) to (e) Government is concerned about the food security situation in the country in view of the deceleration of growth in foodgrains production and increasing demand from growing population. The decadal percentage increase in foodgrains production from 1966-67 to 1976-77 was nearly 50% which subsequently decelerated to 8.94% during 1996-97 to 2006-07.

Studies by National Centre for Agricultural Policy & Research (NCAP), point to an estimated demand of about 280 million tons of total foodgrains in 2020, indicating the need for achieving higher growth rates in Agriculture.

Government launched the Rashtriya Krishi Vikas Yojana (RKVY) in 2007-08 for achieving 4% agriculture

growth rate in Agriculture and Allied sectors in the 11th Five Year Plan period. National Food Security Mission (NFSM) was also launched in 2007-08 to increase production by 20 million tons of rice, wheat and pulses by the end of the eleventh Five Year Plan.

NFSM Pulses has been strengthened recently with merger of pulses component from the Integrated Scheme on Oilseeds, Pulses, Oil Palm and Maize (ISOPOM). Accelerated Pulses Production Programme has been launched in 2010. Two new initiatives of— “Organizing 60,000 villages of pulses and oilseeds” and “Green Revolution of Eastern India” have also been launched in April, 2010 for promotion of pulses, oilseeds and for tapping the food grain production potential of Eastern Indian States.

[Translation]

Foreign Shareholders of TV Channels

*444. SHRI IJYARAJ SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the number of foreign companies holding shares in the TV channels operating in the country are on the rise;

(b) if so, the details in terms of the number and percentage and the reasons therefor;

(c) whether the increasing foreign share holders in these channels is likely to pose a threat to the economy and also the social ethos of the country;

(d) if so, the reaction of the Government thereto; and

(e) the corrective measures taken by the Government in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): (a) Yes, Madam.

(b) As per Guidelines for Uplinking from India issued on 2.12.2005, Foreign Equity holding including FDI/FII/NRI investments should not exceed 26% of the paid up equity of the applicant company desirous of uplinking a News & Current Affairs TV channel. There is no equity restriction on the companies applying for permission to uplink non-News and Current Affairs TV channels. Further, there is no equity restriction on the companies applying for permission to downlink foreign-uplinked news & current affairs as well as non-news & current affairs TV channels in India.

As on date, 232 companies have been permitted to uplink/downlink 540 TV channels as per uplinking/downlinking guidelines.

Out of total 232 companies, 68 companies have varying degree of foreign investment within the permissible limit as prescribed in the uplinking/downlinking guidelines. The Ministry ensures that the total foreign equity holding including FDI/FII/NRI investment is within the permissible percentage. The list indicating the number of such companies along with percentage of foreign equity in them, as per available records, is placed at Statement.

(c) No such report has been brought to the notice of this Ministry. However, before granting permission to any company, security clearance from the Ministry of Home Affairs is obtained. Clearance from Department of Revenue is also obtained with respect to proposals for permission for downlinking of foreign-uplinked TV channels in India.

(d) and (e) Does not arise.

Statement

Sl. No.	Year	Cumulative Number of Permitted Companies	Cumulative Number of Companies with Foreign Investment	Percentage of Companies having Foreign Investment in them
1	2	3	4	5
1.	2000	1	1	100.00%
2.	2001	13	7	53.85%
3.	2002	22	10	45.45%

1	2	3	4	5
4.	2003	36	13	36.11%
5.	2004	50	18	36.00%
6.	2005	61	21	34.43%
7.	2006	78	23	29.49%
8.	2007	114	33	28.95%
9.	2008	190	60	31.58%
10.	2009	220	66	30.00%
11.	2010 (Upto March 2010)	232	68	29.31%

Terrorist Threats

*445. SHRI SHAILENDRA KUMAR:
SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the perception of the Government about the threat posed by terrorism after the Pune incident;

(b) the names of the organisations which pose a serious threat to the internal security in the country;

(c) the steps taken by the Government including proper co-ordination of the Union and the State Governments to check terrorist activities in the country; and

(d) the results achieved so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) Available inputs indicate that Pak based terrorist groups, primarily the Lashkar-e- Taiba (LeT), are making concerted efforts to organize terrorist attacks in various parts of the country, inter-alia, including iconic institutions, prominent Industrial installations, tourist locations, etc.

(b) Some of the prominent groups which pose a serious threat, *inter-alia*, include Lashkar-e-Taiba (LeT), Jaish-e-Mohammed (JeM), Hizbul-Mujahideen (HM), Harkat-ul-Jehad-e-Islami (HUJI)/Harkat-ul-Mujahideen (HuM), Al Badr, Babbar Khalsa International(BKI), Khalistan Zindabad Force (KZF), Khalistan Commando Force, International Sikh Youth Federation (ISYF), United Liberation Front of Assam(ULFA), Communist Party of India (Maoist), all its formations and front organisations, etc. There is also another organization, the Indian Mujahideen.

(c) and (d) The Government continues to be alert to these threats and recalibrates its measures to combat terrorism by way of reviewing threat perceptions and a number of important decisions and measures have been taken, which inter alia, include augmenting the strength of Central Para-Military Forces; effective border management through border fencing, flood lighting, deployment of surveillance equipment; legally enabling deployment of CISF in joint venture and private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; tighter immigration control, etc. The Unlawful Activities (Prevention) Act, 1967 (UAPA) has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule, which, inter alia, includes offences under UAPA. The Multi-Agency Centre has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies.

Intelligence inputs are also shared with the concerned States through the established mechanism, which ensures close coordination and sharing of intelligence and seamless flow of information between the State and the Central security and law enforcement agency. This has resulted in busting of terrorist modules and a number of possible terrorist attacks have been averted.

[English]

Publications Division

*446. SHRI MUKESH BHAIKAVDANJI GADHVI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of books and journals published and sold by the Publications Division during each of the last three years;

(b) whether the functioning of the Publications Division was subjected to any scientific review in the recent past, particularly in view of the emerging trends in the media sector;

(c) if so, the details thereof; and

(d) the steps proposed to be taken by the Government to make the Publications Division popular among the masses?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI. AMBIKA SONI): (a) The information is given in the enclosed Statements-I, II and III.

(b) No Madam.

(c) Does not arise in view of reply to part (b).

(d) Vigorous efforts are made to improve the profile of Publications Division and its books and journals by advertising, book reviews and participation in important exhibitions and book fairs. Publications Division organizes "In-situ" book exhibitions at its Sales Emporia and Sales Counters located in different parts of the country to mark important national events. The Division also participates in the Book Exhibitions and Book Fairs organized by National Book Trust, Federation of Indian Publishers, etc. For the wider reach of its publications among the masses, the Division organizes book exhibitions during Public Information Campaigns in the different States.

Statement I

PUBLICATIONS OF 2007-2008

Titles Published in English		Printed	Sold
1		2	3
1.	Lal Bahadur Shastri (DLX.)	1000	184
2.	United Nations in the Service of the Common Man	1000	570
3.	Speeches of President Dr. APJ Abdul Kalam	1000	224
4.	A Guide to Home Gardening	1000	356
5.	Ancient India	3000	2341

	1	2	3
6. The Charkha And The Roses. (Rep.)		1000	329
7. How to Age Gracefully and Be Happy		1000	702
8. Bharatiya Vigyan Manjusha (Dlx.) Rep.		1000	679
9. My Book of Human Rights		2000	1615
10. Legends and Folk Tales From and around Asia		2000	444
11. Selected Speeches of P M Manmohan Singh-(Vol-III)		1000	183
12. Speeches of Dr. Rajendra Prasad (Vol-III)		500	68
13. Indian Classical Dance (Rep)		1000	240
14. Sardar Patel (Pictorial) (Rep)		1000	260
15. Inspiring Historical Stories (Vol-I)		1000	623
16. Inspiring Historical Stories (Vol-II)		1000	797
17. Bhagat Singh The Eternal Rebel		2000	1221
18. India-2008		31000	28790
19. 1857 The Uprising		1000	531
20. Our National Flag (Revised)		1000	536
21. The Dreaming Kid		2000	362
22. Creation Stories		1000	713
23. Catalogue-2008		10000	*
24. Delhi in 1857		1000	775
25. The Bhuj Story (Rep)		1000	335
26. The Phantom Tales		1000	883
27. Sunita Williams		1000	396
28. Annual Report (M/o. I&B) Part-I		2700	*
29. Annual Report (M/o. I&B) Part-II		900	*
30. Outcome Budget 2008-09		1100	*
HINDI			
1. Safalta Ka Mantra		3000	2343
2. Bhartiya Swatantra Andolan Ka Itihas		1000	196
3. Ahilyabai Holkar		1000	248
4. Bhojpur Ki Lok Sanskriti Evam Paramparain		1000	676
5. Jharkhand Ki Lok Kathain		2000	879

	1	2	3
6.	Bharat Ke Samachar Patra 2005-06	200	*
7.	Bharatendu Harish Chandra Awards 2004-05	500	*
8.	Kahavaton Ki Kahaniyan	1000	1309#
9.	Vaibav Aur Vairagya	1000	432
10.	Kile Ka Rahasiya	3000	1004
11.	Kavi Soordas	1000	347
12.	Mayamrig	1000	502
13.	Mahan Ganithagya-Aryabhat	1000	898
14.	Bhartiya Swatantra Andolan Ka Itihas (Part-IV)	1000	158
15.	Yeh Karvan Hamara	1000	614
16.	1857 Swatantrata Sangram (Rep.)	2000	1005
17.	Uttarakhand ke Adiwasi (Rep.)	1000	753
18.	Shahid Bachchon Ki Gourav Gatha	1000	692
19.	Thirkhte Pankh (Rep.)	1000	1159#
20.	Ayurveda-Samanaya Rog Avam Upchar (Rep.)	2000	2163#
21.	Kala Pani (Rep.)	3000	781
22.	Veer Kunwar Singh	2000	481
23.	Tatya Tope	2000	390
24.	Udahran	500	309
25.	Sangeet Bachon Ke Liye (Rep.)	1000	1014#
26.	Bharat Ke Bodh Vihar	1000	630
27.	1857 Sachitra Jhanki (Rep.)	2000	889
28.	Shaheed Bhagat singh	2000	392
29.	Bharat-2008	21000	15250
30.	Maulana Jalaluddin Rumi	2000	369
31.	Lok Mein Jal	1000	342
32.	Speeches of PM Vol-II (DLX)	1000	28
33.	Adivasi Kala (Rep.)	2000	485
34.	Ek Thee Sheena	2000	1023
35.	Bhukamp	1000	691
36.	Bhartiya Swatantrata Andolan Ka Itihas-II (Rep.)	2000	115

	1	2	3
37.	Varshik Report (M/o I&B) Part-I	1200	*
38.	Varshik Report (M/o I&B) Part-II	500	*
39.	Parinam Budget 2008-09	500	*
40.	Mahapurushon Ke Prerak Prasang (Rep.)	2000	2402#
41.	Bharat Ki Virangnayan (Rep.)	2000	1993
42.	Desh-Videsh Ke Mahapurush (Rep.)	2000	2124#
43.	Prachin Bharatiya Abhilekh	1000	520
44.	Sanskritik Sangam Ki Bhumi Uttarakhand	1000	834
45.	Bihar Ki Lok Kathaien (Rep.)	2000	560
46.	Lucknow Ki dhrohar	1000	827
47.	Aacharya Ramchandra Shukala	1000	794
48.	Dalit Devo Bhawa (Rep.)	1000	120
49.	Babu Jagjivan Ram (BMI) Rep.	1000	335
50.	Aaiye Avishkarak Bane (Rep.)	2000	802
51.	A thought for the Day (Bilingual) Rep. Dlx.	2000	4655#
REGIONAL LANGUAGES			
1.	1857 (Punjabi)	500	0
2.	1857 Li Jange Azadi (Urdu)	500	32
3.	Great Man Great Deeds (Malayalam)	500	27
4.	1857 Revolt (Urdu)	500	299
5.	R.N. Thakur Ki Bal Kahaniyan (Malayalam)	1000	171
6.	S. Srinivasa Iyenger (BMI) (TAMIL)	500	0
7.	Ramanand Chattopadhyay. (BMI) (Bengali)	500	17
8.	Eminent Broadcaster (Telgu)	500	271
9.	Nehru-A Pictorial Biography (Oriya)	500	20
10.	Mother Teresa(Telugu)	2000	278
11.	Guru Nanak Se Guru Granth Sahib Tak (Marathi)	500	0
12.	Sardar Vallabh Bhai Patel (BMI) (Marathi)	1000	0
13.	Eighteen Fifty Seven (Telugu)	500	147
14.	Peacock (Tamil)	1000	116
15.	Ravindranath Thakur Ki Bal Kahanian (Oriya)	500	9

	1	2	3
16.	Baital Kathaien (Tamil)	1000	28
17.	Nobel Puruskar Vijeta Mahilayen (Marathi)	500	2
18.	Guru Nanak Se Gurugranth Sahib Tak (Urdu)	500	1
19.	Sarojini Naidu (BMI) (Bengali)	500	1
20.	Vishwa Ki Shrestha Lok Kathaien (Part-2) (Malayalam)	500	106
21.	Satguru Ram Sigh Te Kuka Lehar (Punjabi)	1500	55
22.	Vishwa Ki Shrestha Lok Kathaien (Part-4) (Malayalam)	500	112

*These Books are not for Sale

#Figure includes sale of old editions

PUBLICATIONS OF 2008-2009

Title	Printed	Sold	
1	2	3	
HINDI			
1.	Bharatiya Lok Nritya	1000	783
2.	Nana Saheb Peshwa	2000	782
3.	Mahapurushon Ka Manovinod	1000	75
4.	Bahadurshaha Zafar	2000	814
5.	Safed Bagh	2000	371
6.	Parvatarohan Ka Romanch	1000	509
7.	Isa Ki Laghu Kathaien	2000	823
8.	Bharatiya Swatantrata Andolan -Ka Itihas (Part-III) Rep.	1000	114
9.	Kissa Char Darvesh Ki	1000	334
10.	Desh Videsh Ke Tyohar	1000	429
11.	Bodh Dharam Ke 2500 Years	1000	519
12.	P.M. Speeches (Vol. III)	500	72
13.	Prakash Bharati	500	*
14.	Soochna Bharati	3500	*
15.	Katha Kalidas Ki	2000	909
16.	Jatak Kathaien	1000	330
17.	Amar Shaheed Bhagat Singh	1000	313
18.	Dayal Singh Majithia	1000	286

	1	2	3
19.	Dr. Rajendra Prasad Sachitra Jeevani (Rep.)	1000	438
20.	Upabhokta Sangrakshan	1000	534
21.	Bharatiya Dak Tikito Ka Itihas	1000	1210#
22.	Rajguru	1000	195
23.	Kahaniyan Balidan Ki	1000	753
24.	Lorik Chanda (Rep.)	2000	65
25.	Bharat Ke Sanskritik Ekta (Rep.)	1000	38
26.	Anokhi Duniya Anokhe Log (Rep.)	2000	402
27.	Apni Hindi Sudharen (Rep.)	2000	209
28.	Vigyan Baramasa	2000	56
29.	Ramdhari Singh Dinkar	1000	326
30.	Bharat Chodo Andolan (Rep.)	1000	115
31.	Chatishgarh Ki Lok Kathayen (Rep.)	1000	94
32.	Chhau Nritya Kala	1000	25
33.	Sing (Rep.)	1000	90
34.	Man Jiska Majboot (Rep.)	1000	26
35.	Ashtchap Kavi Parmanad Das	1000	17
36.	Kahavaton Ki Kahaniyan	1000	37
37.	Ashtchap Kavi Kumban Das	1000	18
38.	Gramin Jiwan Main Vigyan	1000	80
39.	Bundelkhand Ke Murtishilp	1000	27
40.	Apni Hindi Sawarien	1000	69
41.	Albert Einstien (Dlx.)	1000	100
42.	Sanskrit Lokokti Kosh (Rep.)	6000	217
43.	Begum Hazarat Mahal	1000	43
44.	Khel Niyam Aur Prashikshan (Rep.)	1000	67
45.	Jharkhand	1000	74
46.	Ek Pati	2000	20
47.	Bharat Ke Rashtriya Udhyan	1000	49
48.	Bharat-2009	16000	14454
49.	Gramin Jivan Mein Vigyan (Rep.)	2000	120

	1	2	3
50.	Chhattisgarh Ke Lok Kathaein (Rep.)	2000	83
51.	Vigyan Hamare Aaspas (Rep.)	2000	177
52.	Niti Kathaien (Rep.)	2000	386
53.	Saras Kathaien (Rep.)	1500	224
54.	Bal Mahabharat (Part-I) (Rep.)	2000	48
55.	Awala Daan (Rep.)	1000	84
56.	Adiwasi Garh Chhtisgarh (Rep.)	2000	82
57.	Netaji Sampurna Vangmaya (Vol.-II)	1000	22
58.	Paryavaran	1000	71
59.	Tilak Ka Mukadma	1000	30
60.	Jamanalal Bajaj (BMI) Rep.	1000	9
61.	Sant Kabeer (Rep.)	1000	128
62.	Rashtra Mandal Khel	1000	227
63.	Bhoomandlikaran	1000	161
64.	M A Ansari (BMI)	1000	15
65.	Shahidon Ka Parichay (Rep.)	1000	14
66.	Bidhan Chandra Roy (BMI)	1000	16
67.	Bharat Ke Samachar Patra	150	*
68.	Police Jaanch Main Vigyan	1000	71
ENGLISH			
1.	India in Space	1000	772
2.	Gandhi Ordained in South Africa	500	31
	Do..... (Deluxe)	500	74
3.	Vedic Lore	1000	711
4.	Mass Media in India-2008	500	238
5.	Selected Speeches of PM Vol.IV. (Dlx.)	1000	140
6.	Acharya Narendra Dev	1000	45
7.	Khudiram Bose	1000	184
8.	CWVG (Vol.-4) Rep. Dlx.	1000	141
9.	CWVG (Vol.-23) Rep. Dlx.	1000	112
10.	Earth in Peril	1000	222

	1	2	3
11. Democracy & Human Development In India		1000	845
12. Press in India 2006-2007		150	*
13. Essay on Indian Economics		1000	245
14. Dr. Shanti Swaroop Bhatnagar		1000	65
15. India - Medieval History (Rep.)		1000	422
16. India-Society, Religion & Literature in -Ancient & Medieval Period (Rep.)		1000	373
17. India-2009 (A Reference Annual)		29000	28649
18. India : Pre Historic & Proto Historic Period (Rep)		1000	266
19. Why People Protest		1000	230
20. India : Art & Architecture (Rep.)		1000	318
21. Report for Vote on Account-(2009-10)		2000	*
22. Inscriptions of Ashoka (Rep.)		1000	203
23. Celebrating Seasons		2000	310
24. India Early History (Rep.)		1000	271
25. India Govt. Economics life in Ancient and Medieval Period (Rep.)		1000	295
26. 2500 Years of Buddhism (Rep.)		1000	417
27. CWMG (Vol.-21) Rep. (Deluxe)		1000	130
28. CWMG (Vol.-24) Rep. (Deluxe)		1000	126
29. CWMG (Vol.-25) Rep. (Deluxe)		1000	133
30. CWMG (Vol.-41) Rep. (Deluxe)		1000	116
REGIONAL LANGUAGES			
Title			
1. Buddha Gatha (Oriya)		500	10
2. Vishwa Ki Shreshtha Lok Kathaien-III (Marathi)		1000	1
3. Gandhi-A Pictorial Biography (Gujarati)		1000	1
4. Sectional Catalogue (Bilingual)		10000	*
5. Bapu Ke Saath (Rep.) Telugu)		2000	1722
6. Videshi Yatriyon Ki Nazar Mein Bharat-(Rep) (Tamil)		2000	0
7. Bahadur Bacche (Rep.) (Telugu)		2000	2215#
8. Punjab De Lok Nanch (Punjabi)		500	104
9. C.N. Annadurai BMI (Rep.) (Tamil)		500	83

	1	2	3
10.	Srinivas Iyengar BMI (Rep.) (Tamil)	500	62
11.	Desh-Videsh Ki Kahaniyan (Bengali)	1000	26
12.	Indian Folk Dances (Punjabi)	500	0
13.	Rochak Itihasik Kahaniyan (Marathi)	1000	0
14.	Rochak Itihasik Kahaniyan-Bhag II (Tamil)	1000	56
15.	Khazeera-e-Ghalib (Urdu)	1000	201
16.	Krantidoot Azimullah Khan (Punjabi)	1000	0
17.	Vishwa Ki Shreshtha Lok Kathaien- Part-II (Oriya)	500	8
18.	Vishwa Ki Shreshtha Lok Kathaien- Part-IV (Oriya)	500	3

*These Books are not for Sale

#Figure includes sale of old editions

PUBLICATIONS OF 2009-2010

	Title	Printed	Sold
	1	2	3
English			
1.	Annual Report 2008-09 (M/o I&B)	2500	*
2.	Outcome Budget 2009-10 (Min. Of I&B)	1000	*
3.	Stem Cells, Hype and Hope	1000	144
4.	Tribal Freedom Fighters of India (Rep)	1000	146
6.	Badruddin Tyabji (BMI) (Rep)	1000	5
7.	Great Lives Great Words - Rep (DLX)	2000	60
8.	Sir Chhotu Ram	1000	12
9.	Press in India	200	*
10.	India-2010	31000	30000
11.	Gazetteer of India (Delx)	1000	0
12.	Annual Report (I & B) 2009-10	2500	*
13.	Outcome Budget 2010-11 (M/o I&B)	2000	*
14.	Indian Folk Tales (Rep)	1000	10
15.	Lost Mythological Cities of India	1000	0
16.	India Reference Annual - 2010 (Rep)	3500	1720
17.	Children's Mahabharata (Rep)	2000	0

1	2	3
HINDI		
1. Dalit Devo Bhawa (Part-II) Dlx	1000	112
2. Ashtchhap ke Kavi - Chaturbhuj Das	1000	14
3. Dash Kumar Charit	1000	0
4. Thirukkural	1000	31
5. Purvottar ke Swatantrata Senani	1000	98
6. Lalu Ka Mobile	2000	93
7. Haathi Dada ki Choupal	1000	100
8. Prerna Deep (Rep)	1000	80
9. 1857, ki Jan Kranti: Vividh Aayam	1000	51
10. Bhartiya Rail	1000	54
11. Rozgar Ki Nai Dishayen	1000	101
12. Guru Nanak (Reprint)	1000	129
13. Guru Nanak Se Guru Granth Sahib Tak	1000	299
14. Bharat-2010	14000	13900
15. Selected Speeches of PM (Delx)Vol.IV	1000	33
16. Dr. K.B. Hedgewar (BMI)	1000	267
17. Choti Choti Chubhan	1000	102
18. Netaji Vangmaya (Vol. I) (Rep.)	1000	17
19. Thaar Ki Dhandhi	1000	54
20. Vaigyaniko Ki Jivan Kathaien	1000	173
21. Ahilyabai Holkar (Rep.)	1000	50
22. Kala Aur Sahitya	1000	3
23. Tinnu Miyan ka kurta	2000	82
24. Varshik report (I&B) 2009-10	1000	*
25. Anuvad Aur Tatkal Bhashantaran	1000	38
26. Bharat Ke Gurudware	1000	30
27. Nirbhay Nirgun	1000	20
28. Khel Hai Ganit	1000	46
29. Outcome Budget 2010-11 (M/o I&B)	850	*
30. Aur Ped Gunge Ho Gaye (Rep)	1000	45

1	2	3
31. Tarazoo Ka Karishma (Rep)	1000	30
32. Rani Laxmibai (Rep)	1000	0
33. Unnisvi Shatabdi Ke Anveshak	1000	42
34. Kashi Nagri Ek Roop Anek (Pop)	500	0
35. Kashi Nagri Ek Roop Anek (Del)	500	0
36. Bharat 2010 (Rep)	3000	1907
37. Vishwa Kavi Vidhyapati (Rep)	1000	30
38. Bharatendu Harishchandra Puraskar 2007-08	300	0
39. Ankahi Shaurya Kathain (Rep)	200	30
40. Do Sir Wala Daitya	1000	20
41. Catalogue-2009 (Bilingual)	10000	*
42. Netaji Vangmaya (Vol. 10) (Rep.)	1000	1
43. Annual Report 2008-09	1000	*
44. Outcome Budget 2009-10 (M/o I&B)	450	*
REGIONAL LANGUAGES		
1. Sahasavanitha Durgabai Deshmukh (Telugu)	1000	0
2. An Introduction to Indian Music (Tamil)	500	7
3. Indian Costumes (Bengali)	500	0
4. Jawaharlal Nehru - A Pictorial Biography (Malayalam)	1000	0
5. Sardar Vallabhbhai Patel (BMI) (Bengali)	500	0
6. Jahan-e-rumi (Urdu)	1000	3
7. Bhagat Singh - Amar Vidrohi (Punjabi)	1000	0
8. J.L. Nehru (Tamil)	500	4
9. Betal Kathai (Oriya)	500	0

* These Books are not for Sale

Figure includes sale of old editions

Statement II*Statement of Journals*

	2007-2008		2008-2009		2009-2010	
	Printed	Sold	Printed	Sold	Printed	Sold
1	2	3	4	5	6	7
1. Bal Bharti (Hindi)	8,26,065	820162	7,27,057	725,094	18,74,550	1870585
2. Ajkal (Hindi)	97,690	92,947	95,400	90,044	81,650	76,171

	1	2	3	4	5	6	7
3. Aikal (Urdu)		25,870	23,957	24,300	21,641	23,850	21,667
4. Kurukshetra (English)		2,30,759	224729	2,17,000	211823	2,33,600	227518
5. Kurukshetra (Hindi)		2,64,057	258224	2,55,900	250111	2,54,100	248496
6. Yojana (English)		3,64,240	355038	3,49,250	340181	3,83,100	384956
7. Yojana (Hindi)		3,73,061	364219	3,37,750	330953	3,51,900	344854
8. Yojana (Urdu)		8,005	6,098	7,800	6,131	8,400	6,551
9. Yojana (Oriya)		8,650	7,328	7,300	6,000	7,350	5,925
10. Yojana (Punjabi)		5,252	3,707	4,400	3,109	4,200	2,979
11. Yojana (Tamil)		2,01,000	1,99,351	2,07,450	2,04,517	2,07,700	1,98,015
12. Yojana (Gujarati)		38,872	37,503	2,53,495	2,52,675	4,56,788	4,55,698
13. Yojana (Telugu)		1,04,200	1,02,340	1,16,380	1,09,842	1,05,900	1,03,810
14. Yojana (Bengal)		92,000	88,977	82,800	79,228	1,02,200	1,00,931
15. Yojana (Kannada)		26,275	26,275	29,400	29,400	38,150	37,950
16. Yojana (Malayalam)		7,200	4,289	9,300	7,178	12,400	10,414
17. Yojana (Marathi)		36,920	35,818	34,300	31,850	52,500	49,455
18. Yojana (Assamese)		6,000	2,656	6,000	2,420	6,000	2,206

Statement II*Statement for Employment News/Rozgar Samachar*

Sl. No.	Year	Printed			Sold		
		English	Hindi	Urdu	English	Hindi	Urdu
1.	2007-08	14453375	4541800	40740	14403767	4529424	30756
2.	2008-09	15679800	4357700	47300	15629839	4345473	37356
3.	2009-10	18584400	4690300	44456	18534636	4677196	34888

Targets for OMSS

*447. SHRI L. RAJAGOPAL:
SHRI ANAND PRAKASH PARANJPE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government had made allocations/ set any targets for the sale of foodgrains in the open market through the Open Market Sale Scheme (OMSS) during the last one year;

(b) if so, the details thereof;

(c) whether the said targets could not be achieved as the States were unable to lift their assigned quota;

(d) if so, the details thereof and the reasons therefor; and

(e) the steps taken to provide adequate quantity of foodgrains during the current year at affordable price?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC

DISTRIBUTION (SHRI SHARAD PAWAR): (a) to (d) No targets have been set for sale of wheat and rice under Open Market Sale Scheme (Domestic) during 2009-10. However, 20.81 lakh tonnes and 5 lakh Metric Tonnes wheat was allocated for sale through tenders to bulk Consumers and small processors respectively. In addition to above, 20 lakh tonnes of wheat and 10 lakh tonnes of rice was allotted to States/Union Territories/NAFED/NCCF for distribution to retail consumers. Statements-I, II and III showing lifting of wheat and rice under OMSS are enclosed.

Some of the States have not lifted significant quantity of wheat and rice under the scheme because of infrastructural and/or financial constraints and market conditions.

(e) OMSS scheme for tender sale of wheat to bulk consumers through FCI has been extended up to 30.6.2010 in non wheat procuring states where as the scheme for sale of wheat to retail consumers through State Governments has been extended up to 30.6.2010 for some States.

OMSS scheme for sale of rice to retail consumers through State Government has been extended up to 30.6.2010 in all states.

In addition to above Government has allocated 10 kg of food grain per month for all card holders for two months at MSP/MSP derived prices.

Statement I

Statement showing the consolidated lifting position of wheat released to the bulk consumers under OMSS (D) for October, 2009-March, 2010

As on: 21.04.2010

(In tonnes)

Sl.No.	Zone	Name of FCI Region/State Govt.	Quantity tendered	Quantity for which tenders accepted	Qty. Lifted	Quantity left over
1	2	3	4	5	6	7
1.	North	Delhi	247,266	188800	186115	58,466
2.		Chandigarh	21,627	19010	19010	2,617
3.		Punjab	234,732	134283	134283	100,449
4.		Haryana	83,816	70381	69546	13,435
5.		Uttar Pradesh	115,756	68206	68206	47,550
6.		Uttarakhand	60,807	53852.5	53852.5	6,955
7.		Rajasthan	37,596	22845.85	22845.85	14,750
8.		Himachal Pradesh	4,275	0	0	4,275
9.		Jammu and Kashmir	154,238	88595	88595	65,643
		Zone Total	960,113	645,973	642,453	314,140
10.	South	Tamil Nadu	115,143	61510	61510	53,633
11.		Puducherry	8,430	2900	2900	5,530
12.		Kerala	87,705	63820	62336	23,885
13.		Andhra Pradesh	91,188	54246	54246	36,942
14.		Andaman and Nicobar Islands	0	-	-	-
15.		Lakshadweep	0	-	-	-
16.		Karnataka	200,754	131237	131237	69,517
		Zone Total	503,220	313,713	312,229	189,507

1	2	3	4	5	6	7
17.	East	Bihar	12,950	4600	4600	8,350
18.		West Bengal	126,618	54700	54699.96	71,918
19.		Sikkim	584	0	0	584
20.		Orissa	59760	31070	31070	28,690
21.		Jharkhand	11,096	8346	8346	2,750
		Zone Total	211,008	98,716	98,716	112,292
22.	North-East	Assam	85065	12500	12500	72,565
23.		Arunachal Pradesh %	0	-	-	-
24.		Meghalaya	0	-	-	-
25.		Tripura	0	-	-	-
26.		Mizoram	0	-	-	-
27.		Nagaland	0	-	-	-
28.		Manipur	0	-	-	-
		Zone Total	85,065	12,500	12,500	72,565
29.	West	Maharashtra	247,390	116632	115702	130,758
30.		Goa	6,321	4400	3720	1,921
31.		Madhya Pradesh	43024	22200	22200	20,824
32.		Chhattisgarh	12,236	6336	6336	5,900
33.		Gujarat	13,058	5458	5458	7,600
34.		Daman and Diu	0	-	-	-
35.		Dadra and Nagar Haveli	0	-	-	-
		Zone Total	322,029	155,026	153,416	167,003
		Grand Total	2,081,435	1,225,928	1,219,314	855,507

Statement II

Statement showing the Lifting position of wheat by State/UT Governments/NAFED/NCCF for distribution to retail Consumers under OMSS (D) for October, 2009-March, 2010

As on: 21.04.2010

(In tonnes)

Sl.No.	Name of the State/UT	Quantity allocated	Quantity lifted	Balance quantity
1	2	3	4	5
1.	Delhi	181293.57	96147	85146.57
2.	Chandigarh	0.00	0	0.00
3.	Punjab	177964.00	0	177964.00

1	2	3	4	5
4.	Haryana	43254.52	0	43254.52
5.	Uttar Pradesh	106241.26	0	106241.26
6.	Uttarakhand	52964.52	0	52964.52
7.	Rajasthan	174964.00	138753	36211.00
8.	Himachal Pradesh	99046.00	11284	87762.00
9.	Jammu and Kashmir	81580.63	22583	58997.63
10.	Tamil Nadu	65086.00	34540	30546.00
11.	Puducherry	760.00	0	760.00
12.	Kerala	81320.00	23634	57686.00
13.	Andhra Pradesh	18678.00	0	18678.00
14.	Andaman and Nicobar Islands	1596.00	0	1596.00
15.	Lakshadweep	250.00	0	250.00
16.	Karnataka	38264.00	3033	35231.00
17.	Bihar	11764.00	440.1	11323.90
18.	West Bengal	375737.89	0	375737.89
19.	Sikkim	1476.00	638	838.00
20.	Orissa	65719.26	0	65719.26
21.	Jharkhand	7350.63	0	7350.63
22.	Assam	132494.00	34179	98315.00
23.	Arunachal Pradesh	3070.00	0	3070.00
24.	Meghalaya	7354.00	3677	3677.00
25.	Tripura	8944.00	0	8944.00
26.	Mizoram	3770.00	2036	1734.00
27.	Nagaland	15144.00	1000	14144.00
28.	Manipur	6324.00	0	6324.00
29.	Maharashtra	149544.52	2596	146948.52
30.	Goa	3208.00	1604	1604.00
31.	Madhya Pradesh	110975.26	14917	96058.26
32.	Chhattisgarh	9878.00	1090	8788.00
33.	Gujarat	34224.10	15991	18233.10
34.	Daman and Diu	0.00	0	0.00
35.	Dadra and Nagar Haveli	90.00	90	0.00
Grand Total		2070330.16	408232.1	1662098.06

Statement III

Statement showing the lifting position of rice by State/UT Governments/NAFED/NCCF for distribution to retail Consumers under OMSS (D) for October, 2009-March, 2010

As on: 21.04.2010

(In tonnes)

Sl.No.	Name of the State/UT	Quantity allocated	Quantity lifted	Balance quantity
1	2	3	4	5
1.	Delhi	24222	0	24222
2.	Chandigarh	0	0	0
3.	Punjab	0	0	0
4.	Haryana	4000	0	4000
5.	Uttar Pradesh	5686	0	5686
6.	Uttarakhand	4392	0	4392
7.	Rajasthan	578	39	539
8.	Himachal Pradesh	17560	4064	13496
9.	Jammu and Kashmir	49368	19992	29376
10.	Tamil Nadu	254344	252844	1500
11.	Puducherry	8	0	8
12.	Kerala	51350	12250	39100
13.	Andhra Pradesh	306506	152334	154172
14.	Andaman and Nicobar Islands	1300	0	1300
15.	Lakshadweep	412	206	206
16.	Karnataka	119430	41848	77582
17.	Bihar	504	0	504
18.	West Bengal	18926	0	18926
19.	Sikkim	3794	0	3794
20.	Orissa	1408	0	1408
21.	Jharkhand	40	0	40
22.	Assam	83016	74	82942
23.	Arunachal Pradesh	7348	0	7348
24.	Meghalaya	8952	0	8952
25.	Tripura	20736	0	20736
26.	Mizoram	7098	7098	0

1	2	3	4	5
27.	Nagaland	11742	0	11742
28.	Manipur	5512	2604	2908
29.	Maharashtra	11420	105	11315
30.	Goa	2812	0	2812
31.	Madhya Pradesh	1202	6.5	1195.5
32.	Chhattisgarh	1920	0	1920
33.	Gujarat	2200	1200	1000
34.	Daman and Diu	14	0	14
35.	Dadra and Nagar Haveli	200	200	0
Grand Total		1028000	494864.5	533135.5

Mining Companies

*448. SHRI ASADUDDIN OWASI:
SHRI PRABODH PANDA:

Will the Minister of MINES be pleased to state:

(a) the number of the existing companies/Central Public Sector Undertakings (PSUs) granted mining lease/engaged in mining of iron ore and other minerals in the country, state, company, PSU and mineral-wise;

(b) whether these companies are following the mining law;

(c) if so, the details thereof; and

(d) if not, the corrective measures taken by the Government in this regard?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) A statement showing the number of private companies and Central Public Sector Undertakings engaged in mining of iron ore and other minerals (excluding fuel, atomic minerals and minor minerals) in the country State-wise is given in Statement-I. A statement showing minerals for which mining leases have been given State-wise is at Statement-II.

(b), (c) and (d) The Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 is the law governing mining in the country and the Mineral Concession Rules (MCR), 1960 (Chapter IV) and the Mineral Conservation and Development Rules (MCDR), 1988 contain the provisions, to be followed by lessees relating to mining

activities, in order to properly regulate the activity and to ensure mineral conservation and scientific mining. The leases executed between the lessee and the State Government also incorporate suitable provisions in this regard. The State Government through its Directorate of Mining and Geology enforces the provisions of the MCR and the conditions of the lease agreement, and in case of breach of covenants of the lease, may terminate the lease and forfeit the deposit and impose other penalties. The extent to which individual lessees/companies follow the mining law is monitored at the State level and the Central Government does not maintain details except where the Indian Bureau of Mines (IBM) has the statutory role.

The Central Government, through the IBM, has a statutory role under the MCDR, 1988 and enforces the conditions in relation to mineral conservation and development. The IBM has the power to inspect mines, call for information and to suspend operation till deviations from approved Mining Plan are corrected. In case of breach, the IBM may launch prosecutions. The action taken by the IBM in this regard during 2009-10 is given in Statement-III.

Statement I

State-wise number of Private companies, Central Public Sector Undertakings and State Public Sector Undertakings in Mining

State	Private companies	Central PSUs	State PSUs
1	2	3	4
Andhra Pradesh	287	4	2
Assam	2	1	1

1	2	3	4
Bihar	5	1	-
Chhattisgarh	48	2	1
Goa	52	-	-
Gujarat	256	-	2
Haryana	-	1	-
Himachal Pradesh	18	2	-
Jammu and Kashmir	1	1	1
Jharkhand	80	2	2
Karnataka	162	4	3
Kerala	19	1	1
Madhya Pradesh	114	6	1
Maharashtra	64	2	1
Meghalaya	4	-	1
Orissa	102	5	2
Rajasthan	148	3	2
Sikkim	-	-	1
Tamil Nadu	56	2	4
Uttar Pradesh	10	1	1
Uttaranchal	27	2	-
West Bengal	7	1	2
Total	1462	41	28

Statement II

Statement showing minerals for which mining leases have been given State-wise

Mineral	State
1	2
Apatite	West Bengal
Ball Clay	Andhra Pradesh Gujarat Tamil Nadu
Barytes	Andhra Pradesh

1	2
Bauxite	Chhattisgarh Gujarat Karnataka Madhya Pradesh Orissa
Chromite	Karnataka Orissa
Copper Concentrate	Jharkhand Madhya Pradesh Rajasthan Sikkim
Copper Ore	Jharkhand Madhya Pradesh Rajasthan Sikkim
Corundum	Maharashtra
Crude Mica	Jharkhand
Diamond	Madhya Pradesh
Diaspore	Madhya Pradesh
Dolomite	Andhra Pradesh Chhattisgarh Jharkhand Karnataka Madhya Pradesh Maharashtra Orissa Uttaranchal
Dunite	Karnataka Tamil Nadu
Felspar	Karnataka Tamil Nadu

1	2	1	2
Fireclay	Karnataka		Gujarat
	West Bengal		Himachal Pradesh
Fluorite (Graded)	Maharashtra		Jammu and Kashmir
	Rajasthan		Jharkhand
Fluorite Conc.(A)	Gujarat		Karnataka
Fluorite Conc.(M)	Gujarat		Kerala
Garnet	Orissa		Meghalaya
	Tamil Nadu		Madhya Pradesh
Gold Ore	Karnataka		Maharashtra
Gold Primary	Karnataka		Orissa
Graphite	Jharkhand		Rajasthan
	Tamil Nadu		Tamil Nadu
Gypsum	Jammu and Kashmir		Uttaranchal
	Rajasthan	Magnesite	Karnataka
Iron Fines	Chhatisgarh		Tamil Nadu
	Jharkhand		Uttaranchal
	Karnataka	Manganese Ore	Andhra Pradesh
	Maharashtra		Madhya Pradesh
	Orissa		Maharashtra
Iron Lumps	Chhatisgarh		Orissa
	Jharkhand	Natural Kaolin	Karnataka
	Karnataka		Kerala
	Maharashtra	Phosphorite	Madhya Pradesh
	Orissa		Rajasthan
Kyanite	Jharkhand	Processed Kaolin	Karnataka
	Maharashtra		Kerala
Laterite	Andhra Pradesh		West Bengal
Limeshell	Kerala	Pyrophyllite	Madhya Pradesh
Limestone	Andhra Pradesh		Maharashtra
	Assam	Quartz	Tamil Nadu
	Chhatisgarh	Rock Salt	Himachal Pradesh

1	2	1	2
Sand (Others)	Andhra Pradesh		Orissa
	Maharashtra		Tamil Nadu
Shale	Andhra Pradesh	Silver	Karnataka
Silica Sand	Maharashtra	Tin	Chhatisgarh
	Tamil Nadu	Tin Concentrate	Chhatisgarh
	Uttar Pradesh	Tourmaline	Maharashtra
Sillimanite	Kerala	Vermiculite	Tamil Nadu
	Maharashtra	Waste/Scrap Mica	Jharkhand

Statement III

Statement showing action taken by IBM in compliance of provisions of MCDR, 1988.

Year	No. of mines inspected	No. of violations pointed out	No. of violations rectified	No. of show cause notices	No. of violations rectified after issued show cause notices	No. of prosecution cases launched issue of	No. of prosecution cases compounded	Compo- unding fees received	No. of prosecution cases decided	Fine received
2009-10	2371	1896	790	404	276	42	17	Rs. 99,000	17	Rs. 71,000

Shortage of Seeds

*449. SHRI C.R. PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there are reports of nonavailability of quality seeds in several States in the country including Gujarat and Rajasthan;

(b) if so, the details thereof and the reasons for the shortage; and

(c) the measures taken by the Government to ensure availability of seeds in the country?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) 141.93 lakh qtls. certified/quality seeds are available for Kharif 2010 against the requirement of 123.12 lakh qtls. projected by

the States. No shortfall has been reported by any State for certified/quality seeds of major crops. Specific regional shortages in Rajasthan and some other States have been tied up through farm saved seeds. No shortage of seeds has been reported in Gujarat.

(b) The requirement and availability of seeds for Kharif-2010 is given in the enclosed Statement.

(c) The Government of India facilitates availability of certified/quality seeds through National Seeds Corporation (NSC) and State Farms Corporation of India (SFCI) and through several schemes such as Integrated Scheme of Oilseeds, Pulses, Oilpalm and Maize (ISOPOM), National Food Security Mission (NFSM), Development & Strengthening of Infrastructural Facilities for production and distribution of quality seeds, Rashtriya Krishi Vikas Yojana (RKVY), Mega Seed Project (Indian Council for Agricultural Research).

Statement

*All India Position of Requirement and availability of Certified/Quality seed for Kharif 2010
(As on 22.04.2010)*

(Quantity in Quintals)

Crops	Requirement	Availability	Surplus/Deficit	Remarks
1	2	3	4	5
Paddy	5353906	5999845	645939	
Ragi	27241	30874	3633	
Kodo	400	429	29	
Maize	755761	903034	147273	
Bajra	254608	295094	40486	
Jowar	157105	174420	17315	
Total Cereals	6549021	7403696	854675	
Urd	133984	188109	54125	
Cowpea	21458	21458	0	
Moong	179612	189873	10261	
Horse Gram	3728	650	-3078	Farm Saved Seed/Local Seed will be used.
Field Bean	350	350	0	
Moth	15300	5759	-9541	Shortage is Reported only in Rajasthan due to Drought. Farmers Seed will be used.
Arhar	200677	226985	26308	
Rajmash	1102	700	-402	Shortage is of a Specific Local Variety in Uttarakhand Only. Farm Saved Seed will be used.
Total Pulses	556211	633883	77672	
Castor	43716	64378	20662	
Groundnut	1825967	2006427	180460	
Niger	1517	1069	-448	Farm Saved Seed/Local Seed will be used.
Til	20502	27488	6986	
Soybean	2962515	3580675	618160	
Sunflower	45001	52295	7294	
Total Oilseeds	4899218	5732332	833114	
Cotton	192686	253320	60634	

1	2	3	4	5
Jute	38392	84775	46383	
Total Fiber	231078	338095	107017	
Bajra Napier Hybrid	25	25	0	
Guar	76003	84830	8827	
Sudan Grass	200	200	0	
Total Fodder	76228	85055	8827	
Grand Total	12311756	14193062	1881306	

[Translation]

Decrease in Agricultural Land

*450. SHRI JAGDISH SHARMA:
DR. MURLI MANOHAR JOSHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) the percentage of agricultural land to the total land area, State-wise;

(b) the extent of decrease in agricultural land over the years;

(c) the reasons therefor; and

(d) the extent to which the various measures adopted by the Government in this regard have achieved the objective of enhancing the area of agricultural land and agricultural productivity in the country?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) The State-wise details of percentage of agricultural land to the total land area during 2007-08 is given in the enclosed Statement.

(b) and (c) The total agricultural land at all-India level marginally declined from 183.19 million hectares in 2003-04 to 182.44 million hectares in 2007-08. There are several factors that determine the agricultural land area such as farmers' preference, alternate economic opportunities etc.

(d) In order to increase the agricultural land area in the country, Government has various Programmes/Schemes, such as, (i) National Watershed Development Project for Rainfed Areas (NWDPPRA), (ii) Soil

Conservation in the Catchments of River Valley Projects and Flood Prone Rivers (RVP & FPR), (iii) Reclamation & Development of Alkali and Acid Soils (RADAS) and (iv) Watershed Development Project in Shifting Cultivation Areas (WDPSCA). At all-India level, the barren and unculturable land area has declined from 17.46 million ha. in 2005-06 to 17.29 million ha. in 2007-08.

Further National Food Security Mission (NFSM), Rashtriya Krishi Vikas Yojana (RKVY), National Horticulture Mission (NHM), Development and Strengthening of Infrastructure Facilities for Production and Distribution of Quality Seeds are some of the Schemes being implemented for enhancing the productivity of Agriculture. As a result of these programmes the productivity of food grains has increased from 1727 kg/hectare in 2003-04 to 1909 kg/hectare in 2008-09. The productivity of oilseeds has also increased from 885kg/hectare to 1006 kg/hectare during the same period.

Statement

Percentage of Agricultural land over Reporting Area - 2007-08 (Provisional)

(Thousand Hectares)			
States/UTs	Reporting area	Agricultural Land	% of Agricultural land over Reporting Area
1	2	3	4
Andhra Pradesh	27505	15939	58.0
Arunachal Pradesh	5660	423	7.5

1	2	3	4
Assam	7850	3211	40.9
Bihar	9360	6638	70.9
Chhattisgarh	13790	5585	40.5
Goa	361	197	54.6
Gujarat	18868	12410	65.8
Haryana	4372	3746	85.7
Himachal Pradesh	4545	813	17.9
Jammu and Kashmir	3781	1040	27.5
Jharkhand	7970	4302	54.0
Karnataka	19050	12891	67.7
Kerala	3886	2316	59.6
Madhya Pradesh	30756	17310	56.3
Maharashtra	30758	21151	68.8
Manipur	1964	242	12.3
Meghalaya	2227	1056	47.4
Mizoram	2109	376	17.8
Nagaland	1618	677	41.9
Orissa	15571	7126	45.8
Punjab	5033	4236	84.2
Rajasthan	34270	25576	74.6
Sikkim	724	150	20.8
Tamil Nadu	13027	8149	62.6
Tripura	1049	310	29.5
Uttarakhand	5667	1509	26.6
Uttar Pradesh	24170	19179	79.3
West Bengal	8684	5721	65.9
Andaman and Nicobar Islands	795	47	5.9
Chandigarh	7	2	22.1
Dadra and Nagar Haveli	49	24	49.7
Daman and Diu	3	3	95.3

1	2	3	4
Delhi	147	54	36.6
Lakshadweep	3	3	100.0
Puducherry	49	30	62.6
All India	305674	182442	59.7

Food Bank

*451. SHRI KAUSHALENDRA KUMAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has received suggestions for developing a food bank in the country on the lines of the Global Food Banking Network for eliminating hunger in the country by 2025;

(b) if so, the details and the objectives thereof alongwith the reaction of the Government thereto;

(c) the manner of functioning of the said bank alongwith the benefits likely to accrue therefrom particularly in the poor and backward areas chronically affected by hunger; and

(d) the assistance likely to be received from the Global Food Bank and other similar organisations in this regard?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) to (d) Government has not received any proposal for developing a food bank in the country on the lines of The Global Food Banking Network.

The Global Food Banking Network is a nonprofit organization engaged in supporting food banks and food bank networks for fighting hunger throughout the world. The Food Banking Networks are nonprofit distribution enterprises that serve the communities directly. These acquire donated food and make it available to people directly through a network of community agencies. These agencies support school feeding programs, community feeding programs, institutional feeding programs, substance abuse clinics, after-school programs and other nonprofit organizations. Information available in the public domain also states that The India Food Banking Network, Planning Forum has been launched on 17th November, 2009 in

Delhi as an effort to augment food security with the establishment of a food banking system to support feeding programs that already exist throughout India and to help develop new programs.

In order to address the issue of food security in the country, Government is implementing several programmes/schemes like Mid-day-Meal (MDM) Scheme, Integrated Child Development Services Scheme (ICDS), Annapoorna Scheme etc. Government is also allocating foodgrains at subsidized prices to States and Union Territories under Targeted Public Distribution System (TPDS) for 6.52 Crore Below Poverty Line (BPL) families which include 2.43 crore Antyodaya Anna Yojana (AAY) families @ 35kg per family per month. Allocations of foodgrains for APL category are also made between 10 kg. and 35 kg. per family per month at subsidized prices depending upon their availability in the Central Pool and past offtake by States. Government is also implementing a Village Grain Banks Scheme in the food scarce areas of the country for the food insecure households and poor, particularly BPL/AAY people living in inaccessible hilly and drought prone areas. Besides, as announced by the Hon'ble President of India in her address to the joint session of Parliament on 4th June, 2009, the Government proposes to enact a National Food Security Act that envisages, inter-alia, entitling every family below the poverty line, by law, to a certain quantity of foodgrains each month at subsidized prices.

[English]

Formulation of Land Policy

*452. SHRI PURNMASI RAM:
SHRI GHANSYAM ANURAGI:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of barren land converted into agricultural land during the last three years, State-wise;

(b) whether the Government has taken note of the increasing number of cases of conversion of agricultural land for non-agricultural purposes;

(c) if so, the reaction of the Government thereto;

(d) whether the Government proposes to formulate a policy to stop conversion/use of agricultural land for other purposes; and

(e) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) Available data indicates that extent of total barren lands has marginally declined from 17.46 million ha. in 2005-06 to 17.29 million ha. in 2007-08. The State-wise extent of barren and un-culturable land is given as Statement.

(b) to (e) The National Policy for Farmers, 2007 envisages that prime farmland must be conserved for agriculture except under exceptional circumstances, provided that the agencies that are provided with agricultural land for non-agricultural projects should compensate for treatment and full development of equivalent degraded/wastelands elsewhere. For non-agricultural purposes, as far as possible, land with low biological potential for farming would be earmarked and allocated. State Governments have been advised to earmark lands with low biological potential such as uncultivable land, land affected by salinity, acidity, etc., for non-agricultural development activities, including industrial and construction activities.

Similarly, the National Rehabilitation & Resettlement Policy, 2007 also envisages only the minimum area of land commensurate with the purpose of a project may be acquired and, as far as possible, projects may be set up on wasteland, degraded land or un-irrigated land. Acquisition of agricultural land for non-agricultural use in the projects may be kept to the minimum; multi-cropped land may be avoided to the extent possible for such purposes and acquisition of irrigated land, if unavoidable, may be kept to the minimum. The Policy has been sent to the States/Union Territories for implementation.

Statement

State-wise extent of Barren & Un-culturable Land in the Country

(Area in thousand hectares)

Sl. No.	Name of States	Extent of Barren and Un-culturable land		
		2005-06	2006-07	2007-08
1	2	3	4	5
1.	Andhra Pradesh	2084	2098	2059
2.	Arunachal Pradesh	42	42	39
3.	Assam	1447	1447	1408

1	2	3	4	5
4.	Bihar	436	436	436
5.	Chhattisgarh	314	313	312
6.	Goa	0	0	0
7.	Gujarat	2608	2608	2608
8.	Haryana	95	103	103
9.	Himachal Pradesh	672	672	672
10.	Jammu and Kashmir	289	289	289
11.	Jharkhand	565	564	564
12.	Karnataka	788	788	788
13.	Kerala	26	26	26
14.	Madhya Pradesh	1442	1406	1379
15.	Maharashtra	1720	1719	1718
16.	Manipur	1	1	1
17.	Mizoram	9	9	9
18.	Meghalaya	137	137	136
19.	Nagaland	0	0	4
20.	Orissa	843	840	840
21.	Punjab	25	27	24
22.	Rajasthan	2439	2427	2418
23.	Sikkim	107	107	107
24.	Tamil Nadu	503	502	492
25.	Tripura	3	3	3
26.	Uttar Pradesh	515	507	507
27.	Uttarakhand	313	312	312
28.	West Bengal	25	21	22
29.	Delhi	14	16	16
30.	Puducherry	0	0	0
31.	Andaman and Nicobar Islands	3	3	3
32.	Chandigarh	0	0	0
33.	Dadra and Nagar Haveli	0	0	0
34.	Daman and Diu	0	0	0
35.	Lakshadweep	0	0	0
Total		17465	17423	17295

Source: Land Use Statistics at a Glance, Directorate of E&S, DAC, MOA, GOI, New Delhi.

Performance of NYKs

*453. SHRI K.C. VENUGOPAL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the performance of the Nehru Yuva Kendras (NYKs) is satisfactory;

(b) if not, the details thereof and the reasons therefor, State-wise;

(c) the steps taken to improve the performance of NYKs in the country;

(d) whether the Government proposes to expand NYKs to all the districts in the country; and

(e) if so, the details thereof and the measures being taken in this regard?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL): (a) to (c) The Nehru Yuva Kendras (NYKs) have been established since 1972 with the objective of providing rural youth avenues to take part in the process of national development and opportunities for the development of their personality and skills.

These Kendras established in the States, undertake multifarious activities through a large network of Youth Clubs/Mahila Mandals and volunteers who work at the grassroots level. The programmes and activities of Nehru Yuva Kendras during the 11th Plan include, Capacity Building of Youth Club members, Skill Upgradation Training Programme for Women, Work Camps, Sports Promotion Activities at grassroots levels, District Cultural Festivals and Youth Conventions, etc. Each Kendra is granted funds to the tune of Rs. 5-7 lakhs annually, based on the number of blocks in the district. The funds allocated/released to the Kendras during the 11th Plan have been fully utilized for the purpose for which they are granted and the targets met.

Nehru Yuva Kendra Sangathan has also taken new initiatives for implementing programmes and activities of various Ministries/Departments specially concerning awareness campaign and advocacy. Towards this end, specific projects have been proposed in respect of Women and Child Development, Youth Exchange Programme for Jammu & Kashmir and North Eastern Region, HIV AIDS, Drinking Water and Sanitation, Disaster Management and providing Agricultural Extension and Education.

(d) and (e) Yes, Madam. The Government proposes to open 122 new Nehru Yuva Kendras in the uncovered districts of the country. A proposal for seeking approval of Expenditure Finance Committee (EFC) has been prepared.

[Translation]

Modernisation of MSME

*454. SHRI HARISH CHOUDHARY:
SHRI P. BALRAM:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government proposes to introduce schemes for modernization of Micro, Small and Medium enterprises (MSME) to enable them to face the competition in the changing global scenario;

(b) if so, the details thereof;

(c) whether the Government is tapping the export potential of MSME through various promotional schemes; and

(d) If so, the details thereof during the XIth Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) to (d) The Government is implementing a number of schemes/programmes during the 11th Five Year Plan for enhancing the competitiveness and modernization of Micro, Small and Medium Enterprises (MSMEs) including Khadi and Coir Sector, to enable them to face the competition in the changing global scenario. The main schemes/programmes in this regard are National Manufacturing Competitiveness Programme, Credit Linked Capital Subsidy Scheme and the Market Development Assistance Schemes.

The Marketing Assistance Scheme of National Small Industries Corporation (NSIC), Development Commissioner (MSME), Khadi and Village Industries Commission (KVIC) are specifically directed towards assisting MSMEs to tap their export potential. In addition, the Government has also set up several Export Promotion Councils through Department of Commerce for increasing the country's exports, including those from MSMEs.

Soyabean Production

*455. SHRI SAJJAN SINGH VERMA: Will the Minister of AGRICULTURE be pleased to state:

(a) the total area under soyabean cultivation in the country, State-wise;

(b) the details of the soyabean production in the country, including Madhya Pradesh during each of the last three years, State-wise;

(c) whether poor monsoon has adversely affected soyabean production;

(d) if so, the details thereof; and

(e) the steps being taken by the Government for improving the quality of soyabean and also to popularise the same?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) and (b) State-wise details of area coverage and production of soyabean in the country including Madhya Pradesh during the last three years are given in the enclosed Statement.

(c) and (d) No, Madam. The production of soyabean in the country during 2009-10 is estimated at 10.22 million tonnes which is marginally higher than the production of 9.91 million tonnes during 2008-09.

(e) The Directorate of Soyabean Research under the Indian Council of Agricultural Research (ICAR) is working for improvement of quality of soyabean through removal of beany flavour, improving the digestibility of soyabean, increasing the oil content, improving the oil quality and enhancing the level of neutraceuticals present in soyabean which are beneficial for human health. There is a lot of scope for production of value added products of soyabean such as neggets, granules, dal analog, soya nuts, and development of special varieties of soya products such as soya milk, curd and lassi, soya paneer, soya candy, soya namkeen, etc. The Directorate of Soyabean Research is providing training for production of these products. The Ministry of Food Processing Industry has initiated the process of interaction with the ICAR and the associations and entrepreneurs from soyabean sector, to identify the technological gaps and find ways and means to bridge these gaps, through transfer of technology to primary producers for value addition and enhancement of shelf life, to promote and popularize soyabean and soya products in the country.

Statement*Estimates of area and production of Soyabean*

STATES	Area ('000 Hectares)			Production ('000 Tonnes)		
	2006-07	2007-08	2008-09	2006-07	2007-08	2008-09
Andhra Pradesh	103.0	88.0	142.0	156.0	173.0	194.0
Arunachal Pradesh	3.8	3.6	3.3	3.6	4.2	4.7
Chhattisgarh	68.5	69.2	79.4	68.3	79.5	78.4
Gujarat	51.0	68.0	83.0	26.0	26.0	58.0
Himachal Pradesh	0.6	0.6	0.7	0.4	1.1	1.2
Jharkhand	2.1	0.3	0.9	0.1	0.1	0.3
Karnataka	131.0	113.0	134.0	94.0	97.0	91.0
Madhya Pradesh	4756.6	5024.4	5124.0	4784.9	5480.5	5849.8
Maharashtra	2521.0	2664.0	3063.0	2892.0	3976.0	2756.7
Meghalaya	1.0	1.1	1.1	1.0	1.0	1.2
Mizoram	2.0	1.7	1.0	2.0	0.4	1.1
Nagaland	25.5	28.3	24.5	30.6	32.5	36.7
Rajasthan	641.1	797.6	829.5	771.3	1071.2	805.7
Sikkim	4.0	3.6	3.9	3.3	3.2	3.3
Uttar Pradesh	8.0	4.8	11.0	7.0	3.2	9.0
Uttarakhand	9.0	13.0	9.0	10.0	19.0	14.0
West Bengal	0.5	0.5	0.5	0.3	0.3	0.3
Others	NA	NA	NA	NA	NA	NA
All India	8328.7	8881.7	9510.8	8850.8	10968.2	9905.4

Production of Milk

*456. SHRI MAHENDRASINH P. CHAUHAN:
SHRI ANJANKUMAR M. YADAV:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the milk production in the country has registered a rise during the last three years;

(b) if so, the details thereof alongwith the percentage increase in the production of milk during the said period, State-wise and year-wise;

(c) the number of public and private agencies engaged in the production of milk in the country, State-wise;

(d) the number of milk cooperatives and their share in the development of dairy sector in the country, State-wise; and

(e) the steps taken by the Government to encourage the milk cooperatives/dairy cooperatives for promotion of dairy sector?

THE MINISTER OF AGRICULTURE AND MINISTER
OF CONSUMER AFFAIRS, FOOD AND PUBLIC

DISTRIBUTION (SHRI SHARAD PAWAR): (a) and (b) Yes Madam. The statement of State-wise milk production during last three years and percentage growth is given in the enclosed Statement-I.

(c) A total number of 624 private and 299 co-operative/public agencies are engaged in milk production/processing in the country. State-wise numbers of units registered with Central and State Registering Authority under Milk & Milk Products Regulations-1992 is given in the enclosed Statement-II.

(d) There are 1,35,439 number dairy co-operative societies (DCS) in the country with about 14.08 million farmer members procuring about 253.84 lakh Kilogram of milk per day (LKgPD) during 2008-09. About 8.5% of

total milk produced in the country is handled by the co-operative sector. State-wise number of DCS and milk procurement is given in the enclosed Statement-III.

(e) The Government of India is implementing the following schemes to encourage the milk cooperatives/dairy cooperatives for promotion of dairy sector in the country.

1. Intensive Dairy Development Programme.
2. Strengthening Infrastructure for Quality & Clean Milk Production.
3. Assistance to Co-operatives.
4. Dairy Venture Capital Fund.

Statement I

Table : Growth Rate of Milk Production 2006-07 to 2008-09—State-wise

		(000 tonnes)					
Sl.No.	States/UTs	2006-07	% Growth	2007-08	% Growth	2008-09	% Growth
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	7,939	4.1	8,925	12.4	9,570	7.2
2.	Arunachal Pradesh	49	2.1	50	2	24	-52
3.	Assam	751	0.5	752	0.1	753	0.1
4.	Bihar	5,450	7.7	5,783	6.1	5,934	2.6
5.	Chhattisgarh	849	1.2	866	2	908	4.8
6.	Goa	57	1.8	58	1.8	59	1.7
7.	Gujarat	7,533	8.2	7,911	5	8,386	6
8.	Haryana	5,367	1.3	5,442	1.4	5,745	5.6
9.	Himachal Pradesh	872	0.3	874	0.2	884	1.1
10.	Jammu and Kashmir	1,400	0	1,498	7	1,498	0
11.	Jharkhand	1,401	4.9	1,442	2.9	1,466	1.7
12.	Karnataka	4,124	2.5	4,244	2.9	4,538	6.9
13.	Kerala	2,119	2.7	2,253	6.3	2,441	8.3
14.	Madhya Pradesh	6,375	1.5	6,572	3.1	6,855	4.3
15.	Maharashtra	6,978	3.1	7,210	3.3	7,455	3.4
16.	Manipur	77	0	78	1.3	78	0

1	2	3	4	5	6	7	8
17.	Meghalaya	75	2.7	77	2.7	77	0
18.	Mizoram	16	6.7	17	6.3	17	0
19.	Nagaland	67	-9.5	45	-32.8	53	17.8
20.	Orissa	1,431	6.6	1,625	13.6	1,672	2.9
21.	Punjab	9,168	2.9	9,282	1.2	9,387	1.1
22.	Rajasthan	9,375	7.6	9,536	1.7	9,491	-0.5
23.	Sikkim	49	2.1	49	0	49	0
24.	Tamil Nadu	5,560	1.6	5,586	0.5	5,673	1.6
25.	Tripura	89	2.3	91	2.2	96	5.5
26.	Uttar Pradesh	18,095	4.3	18,861	4.2	19,537	3.6
27.	Uttarakhand	1,213	0.6	1,221	0.7	1,230	0.7
28.	West Bengal	3,982	2.3	4,087	2.6	4,176	2.2
29.	Andaman and Nicobar Islands	23	15	24	4.3	26	8.3
30.	Chandigarh	46	0	47	2.2	47	0
31.	Dadra and Nagar Haveli	5	0	5	0	4	-20
32.	Daman and Diu	1	0	1	0	1	0
33.	Delhi	289	-6.8	282	-2.4	285	1.1
34.	Lakshadweep	2	0	2	0	2	0
35.	Puducherry	45	4.7	46	2.2	46	0
	All India	1,00,869	3.9	1,04,840	3.9	1,08,465	3.5

Statement II

State-wise and sector-wise number of dairy units registered by the Central & State registering authority under milk & milk products regulation-1992 as on 31.03.2009

(Capacity in TLPD)*

Sl.No.	State	Co-operative		Private		Government		Total	
		No.	Reg. Cap	No.	Reg. Cap	No.	Reg. Cap	No.	Reg. Cap
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	9	2030	38	3943	0	0	47	5973
2.	Bihar	9	585	2	200	0	0	11	785
3.	Chhattisgarh	1	100	0	0	0	0	1	100

1	2	3	4	5	6	7	8	9	10
4.	Delhi	0	0	2	3250	1	500	3	3750
5.	Gujarat	5	250	12	507	0	0	17	757
6.	Goa	11	8950	4	420	2	400	17	9770
7.	Haryana	5	470	26	1907	1	60	32	2437
8.	Himachal Pradesh	3	44	5	560	0	0	8	604
9.	Jammu and Kashmir	0	0	1	30	0	0	1	30
10.	Karnataka	14	2538	9	805	1	400	24	3743
11.	Kerala	15	1212	7	263	0	0	22	1475
12.	Madhya Pradesh	5	1014	34	3622	0	0	39	4636
13.	Maharashtra	87	6766	236	16020	31	3261	354	26047
14.	Orissa	12	294.5	2	75	0	0	14	369.5
15.	Puducherry	1	50	0	0	0	0	1	50
16.	Punjab	13	1720	53	4500	0	0	66	6220
17.	Rajasthan	18	2020	17	1686	0	0	35	3706
18.	Sikkim	1	15	0	0	0	0	1	15
19.	Tamil Nadu	16	4134	17	3908	0	0	33	8042
20.	Tripura	1	10	0	0	0	0	1	10
21.	Uttar Pradesh	34	2346	147	17294	0	0	181	19640
22.	West Bengal	2	216	12	1145	1	600	15	1961
Total		262	34764.5	624	60135	37	5221	923	100120.50

Source: Food safety and standards authority of India, New Delhi

*Thousand Litres Per Day.

Statement III

Dairy Cooperatives- Progress on Key Parameters as on 31.03.2009 vis-a-vis Milk Production in the country

Sl. No.	State/UT	No. of DCS Organized (Cumulative)	Farmer Members (in Million)	Milk Procurement (LKgPD)	Milk Production (LKgPD)*
1	2	3	4	5	6
1.	Andhra Pradesh	4,773	0.825	11.48	262.10
2.	Arunachal Pradesh	38	0.008	0.02	0.66
3.	Assam	68	0.003	0.03	20.63

1	2	3	4	5	6
4.	Bihar	8,561	0.373	7.37	162.58
5.	Chhattisgarh	746	0.03	0.2	24.88
6.	Goa	177	0.019	0.39	1.62
7.	Gujarat	13,646	2.839	87.26	229.75
8.	Haryana	6,668	0.309	5.34	157.40
9.	Himachai Pradesh	739	0.032	0.46	24.22
10.	Jammu and Kashmir	245	0.005	0.017	41.04
11.	Jharkhand	44	0.001	0.03	40.16
12.	Karnataka	9,924	2.09	32.54	124.33
13.	Kerala	3,582	0.745	7.58	66.88
14.	Madhya Pradesh	5,615	0.265	5.28	187.81
15.	Maharashtra	21,492	1.761	32.92	204.25
16.	Manipur	144	0.006	0.04	2.14
17.	Meghalaya	66	0.005	0.02	2.11
18.	Mizoram	97	0.005	0.12	0.47
19.	Nagaland	46	0.002	0.02	1.45
20.	Orissa	3,111	0.175	2.96	45.81
21.	Punjab	6,711	0.387	9.25	257.45
22.	Rajasthan	13,681	0.678	16.55	260.03
23.	Sikkim	272	0.009	0.16	1.34
24.	Tamil Nadu	9,900	2.203	22.46	155.42
25.	Tripura	84	0.005	0.02	2.63
26.	Uttar Pradesh	20,473	0.966	7.1;	535.26
27.	Uttrakhand	1,596	0.089	1.26	33.70
28.	West Bengal	2,787	0.203	2.32	114.41
29.	Andaman and Nicobar Islands	36	0.0004	0.0"	0.71
30.	Chandigarh	NA	NA	NA	1.29
31.	Dadra and Nagar Haveli	NA	NA	NA	0.11
32.	Daman and Diu	NA	NA	NA	0.03
33.	Delhi	0	0	0	7.81
34.	Lakshadweep	NA	NA	NA	0.05
35.	Puducherry	119	0.039	0.62	1.26
ALL INDIA		1,35,439	14.0774	253.837	2,971.64

Source: National Dairy Development Board (NDDB) & Department of Animal Husbandry, Dairying & Fisheries

*Lakh kilogram per day

Shortage of Bullet Proof Jackets

*457. SHRI HANSRAJ G. AHIR:
SHRI GANESH SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the central para-military forces are facing shortage of bullet proof jackets;

(b) if so, the details thereof and the reasons therefor;

(c) the steps taken by the Government to provide high quality bullet proof jackets in a time bound manner;

(d) whether the Bureau of Police Research and Development (BPRD) has made any recommendations on light weight and high quality bullet proof jackets;

(e) if so, the details of the recommendations made and the reaction of the Government thereon; and

(f) the steps taken by the Government to provide such jackets in a time bound manner?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Madam.

(b) Force-wise details of shortage of Bullet Proof (BP) Jackets are as under:-

Name of the Force	Quantity authorised	Quantity held	Shortage
Assam Rifles (AR)	18600	12363	6237
Border Security Force (BSF)	43440	30338	13102
Central Industrial Security Force (CISF)	17477	2350	15127
Central Reserve Police Force (CRPF)	109000	68931	40069
Indo-Tibetan Border Police (ITBP)	12150	3934	8216
Sashastra Seema Bal (SSB)	6190	3545	2645
National Security Guard (NSG)	2941	1216	1725
Total	209798	122677	87121

The reason for the shortfall in the BP Jackets is due to the delayed finalisation of the current tender which was initiated in July 2009.

(c) to (f) CRPF had floated a tender for procurement of 59,000 numbers of BP Jackets for Paramilitary Forces and the process is at the final stage. It is expected that the supply order would be issued within this month and supplies would be received in a staggered manner over the next eight months.

After the tender was floated the technical evaluation of the BP Jackets was taken up by the BPR&D in which the ballistics tests were conducted in the TBRL Chandigarh. Unfortunately when the tests were completed in November 2009 it was found that the integrity of the testing process had been vitiated by the activities of the chief scientist of the TBRL and hence the entire test results were cancelled and the testing process was taken up de novo. In the second stage of testing, strict timelines were drawn and the BPR&D strove to maintain them. It was due to the close monitoring that the BPR&D could complete the testing process by 31.03.2010 and the process of providing necessary approvals and issuance of supply order has been taken up and would be completed before 30.04.2010.

BPR&D in consultation with Central Para Military Forces, Defence Research and Development Organisation (DRDO); Defence Institute of Physiology & Allied Science, IIT Delhi, AIIMS, TBRL (Terminal Ballistic Research Laboratory) had recommended necessary changes in the existing specification of BP Jackets and MHA had accepted the recommendations and the revised specifications notified on 05.05.2009. Based on these specifications the current tender had been floated in July 2009. These specifications correspond to the Level III of the National Institute of Justice (NIJ) USA standards.

The Ministry had also recently notified an improved technical specification for the BP Jacket with Full Body Protection (360°) which corresponds to the Level III A of the NIJ standards dated 18.01.2010.

Further the Ministry have requested the BPR&D to develop the specifications for an advanced BP Jacket which would correspond to Level IV of the NIJ standards for protection against armour piercing bullets. The BPR&D has taken up the process of consultation and is expected to complete it within the next three months.

[English]

Criminal Offences by CPF Personnel

*458. SHRI M.I. SHANAVAS:
SHRI ANTO ANTONY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of criminal offences committed by the central para-military forces personnel have been reported;

(b) if so, the details thereof during each of the last three years;

(c) the action taken by the Government against such personnel;

(d) the number of such cases pending and the steps taken to clear all the cases; and

(e) the corrective measures taken by the Government to prevent such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) A few instances of criminal offences by the Force personnel have been reported.

(b) The details are as under:

Force	Criminal offences allegedly committed by the CPMFs personnel during the year		
	2007	2008	2009
ARs	04	04	01
BSF	50	58	35
CISF	17	15	25
CRPF	37	49	45
ITBP	-	01	-
SSB	02	04	07
NSG	-	01	02

(c) Action has been taken against such personnel according to Laws, and Acts and Rules governing the respective CPMFs.

(d) 154 cases are pending before Courts. These cases are being regularly monitored by CPMFs for quick disposal.

(e) The personnel are being regularly sensitized during Sainik Sammelans and other regular briefings, or in-service trainings to ensure highest levels of discipline and moral/official conduct.

[*Translation*]

Upgrading State Roads to National Highways

*459. SHRI A.T. NANA PATIL:
SHRI NEERAJ SHEKHAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has recently approved the conversion of several State roads to National Highways;

(b) if so, the details thereof including details of pending proposals, if any, State-wise;

(c) whether the exact stretches of such roads proposed to be upgraded have been identified;

(d) if so, the details thereof and the criteria adopted in this regard;

(e) the mechanism to be adopted for supervision of such highway development works in the States;

(f) the details of the investment required for upgrading and maintaining the roads after such conversion; and

(g) the manner in which the Government proposes to meet the expenditure?

THE MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH): (a) and (b) Empowered Group of Ministers has approved 'In-Principle' to declare about 10,000 Km of State Roads as new National Highways (NHs) subject to review of the criteria for identification of road stretches in consultation with the Planning Commission. However various State Governments have forwarded proposals for declaration of over 53,000 Km length of State roads as NHs. State-wise details of these proposals are annexed as Statement.

(c) No Madam.

(d) to (g) Do not arise.

Statement

Statewise Details of proposals received from State Governments for declaration of National Highways

Sl. No.	Name of the State	No. of proposals received	Total Length in Kms
1	2	3	4
1.	Andhra Pradesh	38	10377
2.	Assam	01	250

1	2	3	4
3.	Bihar	02	58
4.	Dadra and Nagar Haveli	02	240
5.	Gujarat	48	8748
6.	Haryana	09	63
7.	Himachal Pradesh	12	1794
8.	Jharkhand	02	451
9.	Karnataka	28	7020
10.	Kerala	08	1028
11.	Madhya Pradesh	04	1458
12.	Maharashtra	17	6969
13.	Meghalaya	02	442
14.	Manipur	01	163
15.	Mizoram	02	179
16.	Nagaland	03	725
17.	Orissa	14	1877
18.	Puducherry	05	—
19.	Punjab	03	2480
20.	Rajasthan	26	4718
21.	Sikkim	06	87
22.	Tamil Nadu	07	753
23.	Tripura	01	310
24.	Uttar Pradesh	12	209
25.	Uttarakhand	03	773
26.	West Bengal	01	102

Crop Insurance Scheme

*460. SHRIMATI J. SHANTHA:
SHRI DHARMENDRA YADAV:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether crop insurance schemes launched by the Government have addressed the problems of farmers concerning losses suffered by them due to crop failure on account of natural calamities;

(b) if not, the reasons therefor;

(c) the details of crops, including horticulture and plantation crop covered under the schemes and the number of farmers benefited thereunder, State-wise and scheme-wise;

(d) the manner in which yield data is calculated and the procedure of submission under the crop insurance schemes;

(e) whether several States have not submitted yield data for crop insurance claims for kharif season 2009; and

(f) the follow-up action taken by the Government for timely disposal of such claims?

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) Yes, Madam. At present, three schemes namely, National Agricultural Insurance Scheme (NAIS), Pilot Weather Based Crop Insurance Scheme (WBCIS) and Pilot Coconut Palm Insurance Scheme (CPIS) are in operation which address problems of farmers concerning losses suffered by them due to crop failure on account of natural calamities.

(b) Does not arise.

(c) NAIS covers all food crops (cereals, millets & pulses), oilseeds and annual commercial/horticultural crops, in respect of which past yield data is available for adequate number of years. Only perennial horticulture crops are not yet covered under NAIS. Under pilot WBCIS, perennial commercial/horticultural crops may also be covered besides the crops covered under NAIS. CPIS covers coconut palm.

Details of farmers benefited are at given in the enclosed Statement I.

(d) Under NAIS, the admissible claims are worked out based on yield data arrived from Crop Cutting Experiments. The State/UT Governments plan and conduct the requisite number of Crop Cutting Experiments for all notified crops in the notified insurance units in order to assess the crop yield. The State/UT Government provides the yield data to Agriculture Insurance Company of India Ltd. which is the implementing agency of NAIS.

(e) Some States, in respect of crops for which the cut off date is not yet due, have not submitted the yield data. Their details are given in the enclosed Statement-II.

(f) The claims are processed for approval based on the yield data received so far by Agriculture Insurance Company of India Ltd. Government of India have released Rs. 137.72 crore towards its liability under NAIS to AIC for settlement of claims.

Statement I

The number of farmers benefitted under Crop Insurance Schemes

Sl.No.	States	NAIS	WBCIS
1	2	3	4
1.	Andhra Pradesh	21669836	17448
2.	Assam	164607	-
3.	Andaman and Nicobar Islands	1224	-
4.	Bihar	4105539	1071715
5.	Chhattisgarh	6637593	20374
6.	Goa	6901	-
7.	Gujarat	10112730	140891
8.	Haryana	578406	2179
9.	Himachal Pradesh	202470	4007
10.	Jammu and Kashmir	24477	-

1	2	3	4
11.	Jharkhand	5055287	39350
12.	Karnataka	10191424	180640
13.	Kerala	330083	8356
14.	Madhya Pradesh	17853668	82532
15.	Maharashtra	25657072	52857
16.	Manipur	10930	-
17.	Meghalaya	20551	-
18.	Mizoram	121	-
19.	Orissa	10176660	94718
20.	Puducherry	24799	-
21.	Punjab	-	67
22.	Rajasthan	14638509	1529134
23.	Sikkim	1765	-
24.	Tamil Nadu	2462548	36447
25.	Tripura	15401	-
26.	Uttar Pradesh	14677211	-
27.	Uttarakhand	194793	-
28.	West Bengal	7505957	13885
Grand Total		152320562	3294600

Statement II

Details of state-wise crops for which dates for receipt of yield data is not yet over

Sl. No.	State	Crop	Cut off date for receipt of yield data	Remarks
1	2	3	4	5
1.	Bihar	Chilly	15th June 2010	
2.	Maharashtra	Sugarcane	31st August 2011	
3.	Gujarat	Tur	31st May 2010	
		Banana	31st December 2010	
		Cotton	31st July 2010	
		Castor	31st May 2010	
4.	Chhattisgarh	Tur	31st May 2010	

1	2	3	4	5
5.	Kerala	Banana	31st August 2010	
		Tapioca	31st August 2010	
		Pine apple	31st August 2010	
		Ginger	30th April 2010	
6.	Orissa	Turmeric	15th March 2010	Received on 30th March 2010
		Ginger	15th March 2010	Received on 30th March 2010
7.	Uttar Pradesh	Arhar	5th June 2010	
		Sugarcane	31st May 2010	
8.	Goa	Sugarcane	30th September 2010	
9.	Madhya Pradesh	Cotton	31st May 2010	
		Tur	31st May 2010	
		Banana	31st December 2010	
10.	Puducherry	Paddy II	30th April 2010	
11.	Andaman and Nicobar Islands	Paddy	30th April 2010	
12.	Tamil Nadu	Jowar	30th April 2010	
		Bajra	30th April 2010	
		Ragi	30th April 2010	
		Maize	30th April 2010	
		Groundnut	30th April 2010	
		Gingelly	30th April 2010	
		Cotton	30th April 2010	
		Potato	30th April 2010	
		Onion	30th April 2010	
		Turmeric	31st October 2010	
		Banana	30th November 2010	
		Tapioca	30th November 2010	
		Ginger	31st October 2010	
		Pineapple	31st October 2010	
		Sugarcane	28th February 2011	

1	2	3	4	5
13.	Andhra Pradesh	Green gram	30th April 2010	
		Red Gram	30th April, 2010	
		Sugarcane (Plant)	31st May 2010	
		Sugarcane (Ratoon)	31st May 2010	
		Cotton-Irrigated	31st May 2010	
		Cotton (Unirrigated)	31st May 2010	
		Red Chilly (Irrigated)	31st May 2010	
		Red Chilly (Un Irrigated)	31st May 2010	
		Banana	31st July 2010	

[English]

**Promotion of Environment Friendly
Transportation Concept**

5025. SHRI VARUN GANDHI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has taken note of environment friendly technologies which needs to be inducted in the transport sector;

(b) if so, whether the Union Government has urged the State Governments to take appropriate steps to promote environment friendly technologies in transportation sector; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA): (a) to (c) This Ministry is entrusted with the responsibility of laying down Emission norms for various categories of new motor vehicles and Pollution Under Control (PUC) norms for in-use vehicles plying on different fuel such as Gasoline, Diesel, CNG, LPG etc. These norms are also tightened from time to time.

Introduction of appropriate transport system is the concern and responsibility of State Governments.

Failure of Maize Crop

5026. SHRI D.B. CHANDRE GOWDA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there are reports of failure of maize crop after sowing of 'Kargil 900m' produced by US based Monsanto in large belts of Bihar;

(b) if so, the details thereof;

(c) whether Monsanto is permitted to sell such seeds in the country;

(d) if so, the details thereof;

(e) whether the Union Government has sought any report in this regard from the State Governments about the production of maize by using genetically modified seeds sold by foreign companies like Monsanto;

(f) if so, the details thereof and the outcome thereon; and

(g) the details of the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (g) Yes, Madam. Nearly 61,000 hectare of maize crop is reported to be damaged due to non-setting of grains in maize sown in October, 2009 which is attributed to unfavourable weather conditions as per report of Rajendra Agricultural University, Bihar. Commercial cultivation of genetically modified crop of maize has not been allowed in the country. The problem of grain setting has been reported across hybrids including Monsanto. State

Government has approved compensation of Rs. 10,000 per hectare among the affected farmers.

Setting up of New Agricultural Universities

5027. SHRI AMARNATH PRADHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has opened new Agricultural Universities in the country;

(b) if so, the details thereof, State-wise;

(c) whether the Government proposes to open more Agricultural Universities in the country; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. Agriculture, including higher agricultural education being a state subject, the Agricultural Universities are normally established by the respective State Government. Following seven agricultural universities were established during last five years:

Andhra Pradesh

1. Sri Venkateswara Veterinary University, Tirupati
2. A.P. Horticultural University, Venkataramnagudem

Karnataka

1. University of Agricultural Sciences, Raichur
2. University of Horticultural Sciences, Bagalkot

Madhya Pradesh

1. Rajmata VRS Agricultural University, Gwalior
2. Madhya Pradesh Pashu Chikitsa Vigyan Vishwa Vidyalaya, Jabalpur

Punjab

1. Guru Angad Dev University of Veterinary and Animal Sciences, Ludhiana

(c) and (d) Yes, Madam. Presently, the proposals for establishment of three Central Agricultural Universities, one each in the Bundelkhand region, North-Eastern region and Bihar are under consideration.

Four Laning of Cuddalore Nagapattinam Stretch of NH

5028. SHRI A.K.S. VIJAYAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government is considering to convert the Cuddalore-Chidambaram-Sirgazhi Karaikkal-Nagapattinam stretch of two lane Highway into four lane;

(b) if so, the details thereof alongwith the estimated cost of the project;

(c) the amount likely to be allocated for this project during the current year; and

(d) the time by which the work on this project is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (d) No, Madam. However, this stretch of NH-45A is proposed to be developed to two lane with paved shoulders being taken up under NHDP-IV A on PPP (DBFOT) basis with an estimated cost of about Rs. 400 Cr. The work is likely to commence by September 2011 and completed by 2013.

Acquisition of Overseas Mineral Assets

5029. DR. PADAMSINHA BAJIRAO PATIL: Will the Minister of MINES be pleased to state:

(a) whether the Government has taken steps/proposes to take steps to simplify the acquisition procedures for the overseas minerals assets/resources by the domestic Indian companies;

(b) if so, the details thereof;

(c) whether the Government is aware that several neighbouring countries have taken a lead in securing global minerals assets; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) to (d) Yes, Madam. National Mineral Policy 2008 and mining legislation does not restrict overseas mining by domestic companies. However,

investments outside the country are regulated by guidelines in Foreign Exchange Regulations. Government had set up a High Level Committee in 2006 under the Chairmanship of Shri Anwarul Hoda, Member, Planning Commission, and the report of the Committee has inter alia observed in para 1.22 as follows:

"In today's global market place, minerals are readily available from multiple sources, either through direct purchase or through acquisition of domestic and foreign deposits and mines. Most nations today rely on the private sector to make exploration decisions. Instead of national self-sufficiency and uneconomic production of nationally scarce minerals, the global market place has changed the goal post, and access to supplies of natural resources and access to markets for such resources are being sought simultaneously by nations. Comparative advantage can express itself through benefits of location to domestic industry, such as savings in freight."

Government is facilitating industry in acquisition of mineral assets through information, visits of delegation abroad, and making available services of Indian Missions abroad.

[*Translation*]

Testing of Farm Soil

5030. DR. VINAY KUMAR PANDEY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to issue Farm Soil Health Cards in various States including Uttar Pradesh to facilitate the use/distribution of fertilisers containing the essential nutrients on the basis of the information provided in such cards;

(b) if so, the names of the States where farm soil is being tested in this regard; and

(c) the time by which such cards are likely to be distributed?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) The State Governments, including State Government of Uttar Pradesh, are already issuing Soil Health Cards to farmers based on soil tests. The details of Soil Health Cards issued and soil tests carried out, State-wise, are annexed as Statement.

Statement

State-wise details of Soil Tests carried out and Soil Health Cards issued

Sl. No.	Name of the State	Sample analyzed during 2008-09 (in lakh)	Soil Health Card Issued upto March 2009 (in lakh)
1	2	3	4
South Zone			
1.	Andhra Pradesh	4.55	27.10
2.	Karnataka	1.60	54.76
3.	Kerala	2.36	13.84
4.	Tamil Nadu	7.20	14.42
5.	Puducherry	0.06	0.15
6.	Andaman and Nicobar Islands	0.07	NA
7.	Lakshadweep	NA	NA
West Zone			
8.	Gujarat	3.12	19.84
9.	Madhya Pradesh	2.00	12.78
10.	Maharashtra	2.62	12.91
11.	Rajasthan	3.29	15.0
12.	Chhattisgarh	0.41	2.19
13.	Goa	0.18	1.62
North Zone			
14.	Haryana	2.06	4.60
15.	Punjab	3.82	17.27
16.	Himachal Pradesh	1.22	6.56
17.	Uttar Pradesh	21.61	39.39
18.	Jammu and Kashmir	0.40	0.63
19.	Uttaranchal	0.61	1.00
20.	Delhi	0.01	0.05

1	2	3	4
East Zone			
21.	Bihar	1.03	3.45
22.	Orissa	1.15	17.19
23.	West Bengal	0.41	2.53
24.	Jharkhand	0.12	1.45
North East			
25.	Assam	0.59	3.91
26.	Tripura	0.12	0.80
27.	Manipur	0.01	0.79
28.	Nagaland	0.12	0.64
29.	Arunachal Pradesh	0.04	1.50
30.	Meghalaya	0.10	0.02
31.	Sikkim	0.08	0.39
32.	Mizoram	0.07	0.57
Total		61.03	277.35

[English]

Functioning of Mining Companies

5031. SHRI RAMSINH RATHWA: Will the Minister of MINES be pleased to state:

(a) the number and names of iron ore companies in the country dealing with extraction of mineral, State-wise;

(b) whether these companies are required to make contribution towards protection of environment and social investment programme in the area of their operations; and

(c) if so, the details of contributions made therefor?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) State-wise information on principal producers of iron ore is given in the Indian Minerals Year Book, published by the Indian Bureau of Mines, a copy of which is supplied to the Parliament Library on regular basis.

(b) and (c) As per available information, some of the mining companies are contributing for peripheral

development around the mining areas, however, details of contribution made by these companies for peripheral development are not centrally maintained.

[Translation]

Import of Sugar by States

5032. SHRI PREMCHANDRA GUDDU: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether sugar is being imported by the State Governments;

(b) if so, the details thereof, State-wise; and

(c) the names of States which have imported sugar during the last three years alongwith the names of countries from which it has been imported?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) There was hardly any import of sugar in 2006-07 and 2007-08 sugar seasons (October-September). In order to augment domestic stocks of sugar, the Central Government has allowed duty-free import of raw and white/refined sugar upto 31.12.2010. The duty-free import of white/refined sugar, which is directly consumable, was initially allowed w.e.f. 17.4.2009 to STC/MMTC/PEC and NAFED upto 1 million ton, and was opened up w.e.f. 31.07.2009 to other Central/State Government agencies and to private trade. Currently, the duty-free import of white/refined sugar is allowed upto December, 2010 without any quantitative cap. So far, no State Government has intimated import of raw sugar on its account in 2008-09 and 2009-10 sugar seasons.

[English]

Land Acquisition Act

5033. SHRI PONNAM PRABHAKAR:
SHRI P. BALRAM:
SHRI RAJAJIAH SIRICILLA:
SHRI SURESH KUMAR SHETKAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to amend Land Acquisition Act, 1894 for ensuring food security;

- (b) if so, the details thereof;
- (c) the reaction of the Government thereto; and
- (d) the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) No, Madam. As per the Seventh Schedule of the Constitution of India, Land falls under the purview of the State Governments and, therefore, it is for the State Governments to bring suitable policies/legislations to check the diversion of agricultural land for non-agricultural purposes. However, with a view to prevent diversion of agricultural land for non-agricultural purposes, the National Rehabilitation & Resettlement Policy, 2007, formulated by Government of India, Ministry of Rural Development, Department of Land Resources came into effect on 31.10.2007. The policy provides that only the minimum area of land commensurate with the purpose of a project may be acquired. Also, as far as possible, projects may be set up on wasteland, degraded land or un-irrigated land. Acquisition of agricultural land for non-agricultural use in the projects may be kept to the minimum; multi-cropped land may be avoided to the extent possible for such purposes and acquisition of irrigated land, if unavoidable, may be kept to the minimum. The Policy has been sent to the States/Union Territories for implementation.

(d) With a view to prevent the use of agricultural land for non-agricultural purposes and sustaining food security of the country, the National Policy for Farmers, 2007 has recommended that prime farmland must be conserved for agriculture except under exceptional circumstances, provided that the agencies that are provided with agricultural land for non-agricultural projects should compensate for treatment and full development of equivalent degraded/wastelands elsewhere. For non-agricultural purposes, as far as possible, land with low biological potential for farming would be earmarked and allocated. State Governments have been advised to earmark lands with low biological potential such as uncultivable land, land affected by salinity, acidity, etc., for non-agricultural development activities, including industrial and construction activities.

Government of India, Ministry of Agriculture has also intensified programmes implemented under the National Food Security Mission, National Horticulture Mission &

Rashtriya Krishi Vikas Yojana with a view to increase the productivity of agricultural land & foodgrain production across the country.

[Translation]

Threat to Chief Ministers

5034. SHRI GOVIND PRASAD MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some Chief Ministers of States have received threat to their lives from extremist organisations including naxalities recently;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Some inputs have been received regarding threat to some Chief Ministers from different terrorist outfits, extremist organizations, North East outfits and others. Threat assessment by intelligence sources are not public documents.

(c) The threat inputs received in this regard are promptly shared with the concerned State Governments for taking appropriate action in this regard, as the Chief Ministers are provided with adequate security by the concerned State Governments. Highly threatened CMs are covered by para military forces/NSG.

[English]

Doorstep Veterinary Services

5035. SHRI SURESH KODIKUNNIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government is providing round the clock and doorstep veterinary service under the National Project for Cattle and Buffalo Breeding programme to the farmers for development of dairy in the country including Kerala;

(b) if so, the details thereof; and

(c) the funds allocated to promote such service in the country during the last three years, state-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Yes, Madam. Union Government is implementing a

Centrally Sponsored Scheme, namely, National Project for Cattle and Buffalo Breeding since October, 2000. One of the objectives of this scheme is arranging delivery of vastly improved artificial insemination services at the farmers' doorstep. The project envisages genetic upgradation of bovine population and productivity enhancement on priority basis for development of dairy sector in the country. Since inception of the scheme 30,300 stationary AI Centres have been converted into

mobile AI Centres have been converted into mobile AI Centres and 14,500 private AI Centres have been established for providing breeding inputs at the farmers' doorstep. Kerala is participating under the scheme since 2001-02 and central assistance to the tune of Rs. 3942.87 lakh has been released to the State including Rs. 862.73 lakh released during 2009-10. Details of the funds released state-wise and year-wise during last three years is at Statement.

Statement

Funds released under the project during last three years and during 2009-10

(Rs. in lakh)

Sl. No.	State/UT	2006-07	2007-08	2008-09	2009-10	Total funds released
1	2	3	4	5	6	7
1.	Andhra Pradesh	300.00	400.00	905.95	1000.00	2605.95
2.	Arunachal Pradesh		200.00	162.70		362.7
3.	Assam	319.50			614.14	933.64
4.	Bihar	499.80		508.25		1008.05
5.	Chhattisgarh	250.00	562.35	284.06		1096.41
6.	Gujarat	100.00			643.24	743.24
7.	Haryana	200.00		774.35	1200.00	2174.35
8.	Himachal Pradesh		100.00	155.46	297.19	552.65
9.	Jammu and Kashmir			300.00	250.00	550
10.	Jharkhand	200.00		417.40		617.4
11.	Karnataka	0.00			500.00	500
12.	Kerala	88.17	450.00	792.39	865.73	2196.29
13.	Madhya Pradesh	711.00	197.50	500.00	750.00	2158.5
14.	Maharashtra	500.00		250.00	678.85	1428.85
15.	Manipur				323.80	323.8
16.	Meghalaya		103.34	65.34		168.68
17.	Mizoram	30.00	150.00		65.00	245
18.	Nagaland	80.00	109.39	68.29	69.76	327.44
19.	Orissa	740.20	562.00	882.98	390.58	2575.76

1	2	3	4	5	6	7
20.	Punjab	350.00	100.00	646.00	441.81	1537.81
21.	Rajasthan			632.73	700.00	1332.73
22.	Sikkim	51.32	75.00	131.82	77.30	335.44
23.	Tamil Nadu	400.00	600.00	234.15	700.00	1934.15
24.	Tripura	53.20	211.00	256.82		521.02
25.	Uttar Pradesh	100.00			737.60	837.8
26.	Uttarakhand	300.00	356.72	415.68		1072.4
27.	West Bengal	265.00	770.43	352.60	1300.00	2688.03
28.	Others	5.00			4.86	9.86
Total		5543.19	4947.73	8736.97	11609.86	30837.75

[*Translation*]

Committee on Road Tax

5036. DR. KIRODI LAL MEENA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Union Government had constituted a committee to enquire into the issues related to the motor vehicle taxation system, one time payment of road tax and a uniform rate of composite tax for national permit applicable across the country;

(b) if so, the terms of reference and the composition of the committee;

(c) whether the committee has submitted its report;

(d) if so, the findings thereof; and

(e) the follow-up action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA): (a) The Government had constituted an Empowered Committee of State Transport Ministers under the chairmanship of Hon'ble Transport Minister, Government of Rajasthan to evolve a new composite fee regime for national permit vehicle to operate throughout the country.

(b) The terms of reference of the Committee were as under:

(i) To suggest a composite fee structure for National Permit

(ii) To suggest a workable formula for devolution of composite fee among the States/UTs ensuring that there will not be any revenue loss to any State/UT.

(iii) To suggest a mechanism of collection of composite fee and distribution thereof including the structure of a Central agency, if any.

(iv) Any other matter relevant or as may be referred by the Government relating to composite fee.

(c) Yes, Madam.

(d) The Committee has recommended that the composite fee for the national permit may be levied at the rate of Rs. 15000/- per annum per truck authorizing the permit holder to operate throughout the country. Other recommendations of the Committee include a formula for devolution of the composite fee among the States/UTs, requirement of amendment in State taxation laws, mechanism for implementation of new composite fee regime etc.

(e) The recommendations of the Committee were deliberated in the 33rd meeting of the Transport Development Council held on 16.4.10. The Transport Development Council unanimously accepted the recommendations of the Committee.

*[English]***Decline in Agricultural Production**

5037. SHRI K.C. SINGH BABA:
SHRI BHOOPENDRA SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) the production of foodgrains, oilseeds and sugarcane in the country during each of the last three years;

(b) whether agricultural production in the country has declined during the said period;

(c) if so, the steps taken by the Government to increase the agricultural production;

(d) whether the production achieved is sufficient to meet the requirement of the country;

e) if so, the details thereof; and

(f) the steps taken to increase the areas of cultivable land in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Details of production of foodgrains, oilseeds and sugarcane in the country during the last three years i.e. 2006-07 to 2008-09 are as under:

Year	Production (Million Tonnes)		
	Foodgrains	Oilseeds	Sugarcane
2006-07	217.28	24.29	355.52
2007-08	230.78	29.76	348.19
2008-09	234.47	27.72	285.03

(b) and (c) Production of foodgrains and oilseeds has increased whereas the production of sugarcane has declined in the year 2008-09 as compared to 2006-07.

To increase the production of foodgrains, oilseeds and sugarcane in the country, the Government is implementing a number of schemes/programmes, namely, National Food Security Mission, Rashtriya Krishi Vikas Yojana (RKVY), Integrated Cereals Development Programme in Rice Based Cropping Systems Areas

(ICDP-Rice), Integrated Cereals Development Programme in Wheat Based Cropping Systems Areas (ICDP-Wheat) and Integrated Cereals Development Programme in Coarse Cereals Based Cropping Systems Areas (ICDP-Coarse Cereals), Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM) and Sustainable Development of Sugarcane Based Cropping System (SUBACS).

(d) and (e) As per the projections made by the Working Group of Planning Commission for the 11th Five Year Plan and taking into account the initiatives taken by the Ministry of Agriculture, the position of estimated production and demand for major agricultural commodities during 2008-09 is as under:

Crop	(Million tonnes)	
	Estimated Production	Projected Demand
Foodgrains	234.47	219.01
Oilseeds	27.72	47.43
Sugarcane	285.03	275.91

(f) In order to increase the cultivable area in the country, the Government has set up a National Rainfed Area Authority as an advisory, policy making and monitoring body to provide knowledge inputs regarding systematic up-gradation and management of country's dryland and rainfed agriculture. Programmes like National Watershed Development Project for Rainfed Areas, Soil Conservation in the Catchments of River Valley Projects and Flood Prone Rivers, Watershed Development Project in Shifting Cultivation Areas, Reclamation and Development of Alkali & Acid Soils are being implemented for development of rainfed and degraded land including arid and barren land through soil and water/moisture conservation measures.

Additional Allocation Under Central Schemes

5038. SHRI ADHIR CHOWDHURY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has received requests from various State Governments to release additional amount under various Centrally sponsored Schemes for agriculture;

(b) if so, the details thereof, State-wise; and

(c) the follow-up action taken thereon State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND

PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Yes, Madam. Details of additional funds asked for by the States and funds released is enclosed as a Statement.

Statement

(Rs. in lakhs)

Sl. No.	Name of the State	Name of the Scheme			
		Macro Management Scheme		National Bamboo Mission	
		Additional Proposal Received	Additional Funds Released	Additional Proposal Received	Additional Funds Released
1.	Andhra Pradesh				
2.	Arunachal Pradesh	204.68	200.00		
3.	Assam				
4.	Bihar	500.00	500.00		
5.	Chhattisgarh	509.00	Nil		
6.	Goa	50.00	Nil		
7.	Gujarat	450.00	450.00		
8.	Haryana	1000.00	1000.00		
9.	Himachal Pradesh				
10.	Jammu and Kashmir				
11.	Karnataka				
12.	Kerala				
13.	Madhya Pradesh	800.00	Nil		
14.	Jharkhand				
15.	Maharashtra				
16.	Manipur	4733.00	300.00		
17.	Mizoram			289.28	*
18.	Meghalaya				
19.	Nagaland	1910.19	150.00		
20.	Orissa				
21.	Punjab	1000.00	1000.00		
22.	Rajasthan	1232.42	Nil		
23.	Sikkim				
24.	Tamil Nadu	2817.00	Nil		
25.	Tripura				
26.	Uttar Pradesh	1078.40	750.00		
27.	Uttarakhand				
28.	West Bengal	1000.00	1000.00		

*The Additional fund was not approved as it was received in the fag end of the financial year 2009-10.

*[Translation]***Monitoring of PIB**

5039. RAJKUMARI RATNA SINGH:
DR. SANJAY SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has periodically reviewed and monitored the functioning of the Press Information Bureau (PIB);

(b) if so, the number of times such review/audit had been conducted during each of the last three years and the current year alongwith the findings thereof;

(c) the steps taken by the Government on the basis of the said findings; and

(d) the success achieved in improving the functioning of PIB on the outcome of such review?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHARY MOHAN JATUA): (a) to (c) The functioning of PIB is monitored through a system of periodical review of performance by Ministry of Information & Broadcasting, Parliamentary Committees, Planning Commission, etc. The recommendations made at such forums are implemented to make the functioning of PIB more effective and to improve the efficiency in its working.

(d) PIB ensures that the Press Releases, Feature Articles, Backgrounders, Photographs, etc. issued by PIB match the best of the standards set for preparation of such publicity material. PIB arranges Press Briefings/

Interviews for the Ministers/Secretaries on various important policy initiatives, announcements of the Central Government, which are well attended by both print and electronic media.

Improvement in delivery of services and adaptation to emerging technologies suiting the need of media in terms of format as well as content is an ongoing process. PIB has been increasingly using the tools of information technology to ensure quicker dissemination of information which is effected through e-mail, posting of press releases, photographs, etc. on PIB's website. PIB is also putting videos of important events on its website in the form of streaming video and is also web-casting events of significant importance for use by audio-visual media.

*[English]***Production Of Oilseeds**

5040. SHRI N. CHELUVARAYA SWAMY: Will the Minister of AGRICULTURE be pleased to state:

(a) the area under cultivation of mustard, groundnut, soyabean and palm oil for the rabi and kharif season and the quantum of production thereof during each of the last three years; and

(b) the reasons for the decline?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Details of area and production of rapeseed & mustard, groundnut and soyabean in the country during the last three years *i.e.* 2006-07 to 2008-09 are given in the table below:-

Crop	Season Area ('000 Hectares)			Production ('000 Tonnes)		
	2006-07	2007-08	2008-09	2006-07	2007-08	2008-09
Rapeseed & Mustard						
Rabi	6790.0	5825.5	6298.1	7437.8	5833.6	7200.7
Groundnut						
Kharif	4780.3	5312.1	5285.8	3294.2	7362.4	5617.1
Rabi	834.8	979.9	879.1	1569.3	1820.1	1551.0
Total	5615.1	6292.0	6164.9	4863.5	9182.5	7168.1
Soyabean						
Kharif	8328.7	8881.7	9510.8	8850.8	10968.2	9905.4

Data on area coverage and production of oil palm is not maintained.

Major reasons for decline in the production of oilseeds in the country during the above period are: low productivity of oilseeds due to their cultivation under rainfed conditions, risks associated with vagaries of weather like floods and drought in Kharif and frost in Rabi, susceptibility to a number of pests and diseases, use of poor quality seeds by the farmers, lack of high yielding varieties suitable to the local agro-climatic regions and non-availability of hybrids in groundnut, soyabean etc.

Distribution of Coarse Grains

5041. SHRI NARAHARI MAHATO: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to distribute coarse grains alongwith rice and wheat through the Public Distribution System;

(b) if so, the details thereof;

(c) the quantity of rice and wheat allocated and distributed to every Below Poverty Line family presently; and

(d) the details of monthly entitlement of foodgrains for each State from the Central Pool, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Targeted Public Distribution System (TPDS) is implemented jointly by Government of India and State/ Union Territory (UT) Governments with sharing of responsibilities in this regard. The responsibilities for allocation of foodgrains within State/UT, identification of eligible Below Poverty Line (BPL) families based on estimates of Planning Commission, issuance of ration cards to them and distribution of allocated foodgrains to eligible ration card holders through fair price shops and supervision of the functioning of Fair Price Shops, etc., rest with the State/UT Governments.

In addition to allocations of rice and wheat to States/ UTs under TPDS, Government of India also allocates coarsegrains such as Jowar, Bajra, Maize and Ragi to States/UTs under TPDS considering the local food preference, requests of the State Governments and availability of stocks in the Central Pool.

Government makes allocations of foodgrains to 6.52 crore accepted number of Below Poverty Line (BPL) families, which includes 2.43 crore Antyodaya Anna Yojana families, as per 1993-94 poverty estimates of Planning Commission and population estimates of Registrar General of India as on 01.03.2000, @ 35 kg per family per month. State-wise allocation of foodgrains for BPL (including AAY) families is given on the enclosed Statement.

Statement

Monthly Allocation of wheat and rice for AAY & BPL Categories under TPDS for 2010-11—As for April 2010

(Thousand Tons)

Sl.No.	State/UT	Wheat		Rice	
		AAY	BPL	AAY	BPL
1	2	3	4	5	6
1.	Andhra Pradesh			54.524	87.674
2.	Arunachal Pradesh		0.256	1.331	1.871
3.	Assam		24.641	39.602	
4.	Bihar	34.000	37.312	50.999	106.005
5.	Chhattisgarh		2.610	25.162	37.864
6.	Delhi	3.755	6.293	1.502	2.765

1	2	3	4	5	6
7.	Goa			0.509	0.455
8.	Gujarat	15.373	31.377	12.967	14.487
9.	Haryana	10.235	17.381		
10.	Himachal Pradesh	3.942	6.338	2.953	4.757
11.	Jammu and Kashmir	1.762	4.181	7.187	12.627
12.	Jharkhand	12.530	13.433	19.598	38.230
13.	Karnataka	7.282	11.712	34.709	55.820
14.	Kerala	0.000	6.963	20.855	26.566
15.	Madhya Pradesh	46.683	79.089	8.672	9.929
16.	Maharashtra	43.725	73.779	42.515	68.673
17.	Manipur		0.106	2.227	3.478
18.	Meghalaya			2.457	3.948
19.	Mizoram			0.910	1.470
20.	Nagaland	0.326	0.517	1.338	2.159
21.	Orissa			44.260	97.131
22.	Punjab	6.280	10.098		
23.	Rajasthan	32.624	52.461		
24.	Sikkim			0.578	0.942
25.	Tamil Nadu			65.262	104.936
26.	Tripura			3.960	6.365
27.	Uttarakhand	1.582	4.043	3.711	8.095
28.	Uttar Pradesh	47.156	99.862	96.134	130.613
29.	West Bengal	22.716	49.758	29.091	79.707
30.	Andaman and Nicobar Islands	0.021	0.061	0.129	0.384
31.	Chandigarh		0.044	0.052	0.269
32.	Dadra and Nagar Haveli	0.013	0.016	0.170	0.361
33.	Daman and Diu	0.005	0.007	0.048	0.080
34.	Lakshadweep			0.042	0.063
35.	Puducherry			1.129	1.797
	Total	290.010	507.697	559.622	949.123

Statutory Warning on Bottles

5042. SHRI SONAWANE PRATAP NARAYANRAO: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the judiciary has issued any guidelines to the effect that statutory warning should be printed on bottles containing cold drinks, pertaining to the harmful ingredients present in the drinks;

(b) if so, the details thereof; and

(c) the steps the Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) to (c) The Hon'ble Rajasthan High Court in its order dated 01.06.2005 required disclosure on each bottle/package of container of soft drinks either of the following two declarations:-

(i) Soft drink does not contain pesticide residues.

or

(ii) Soft drink is safe. The level of pesticide residue is well within all applicable standards.

The order has been stayed by Hon'ble Supreme Court where the case is now pending

[Translation]

Funds for Industries in Dadra and Nagar Haveli

5043. SHRI NATHUBHAI GOMANBHAI PATEL: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the funds released for development of small industry in Tribal dominated areas of Dadra and Nagar Haveli during the Eleventh Five Year Plan period;

(b) whether the UT has utilised the funds released so far;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) to (d) The Government is implementing a number of schemes/ programmes during the Eleventh Five Year Plan for development and promotion of small industries in the country. The funds for this purpose are directed towards the intended beneficiaries/enterprises and no specific allocations are made for the States/UTs.

[English]

Allocation for Welfare Institutions

5044. SHRI G.M. SIDDESWARA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government of Karnataka has requested the Union Government in September, 2009 for release of foodgrains including wheat for welfare institutions and hostels of States/UTs for the months of July, August and September, 2009;

(b) if so, whether the Union Government has since considered the request of the Karnataka Government; and

(c) if so, the details thereof and the follow up action taken thereon and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) In September 2009, Government of Karnataka requested for allocation of food grains under the Welfare Institutions Scheme for the months of July to September 2009. Initial allocation of 3969.6 tons of rice and 1701.24 tons of wheat was made to Government of Karnataka under the scheme for the first quarter of 2009-10. The State Government was requested to furnish the Utilization Certificate (UC) for the foodgrains allocated for the previous years to consider allocation of foodgrains for the remaining period of 2009-10. However, the State Government has not so far furnished UCs for the entire allocations made in previous years in the prescribed format despite reminders.

Allocation of food grains under the scheme are made at highly subsidized Below Poverty Line (BPL) prices. As per procedure, further allocations could be made only on furnishing of UCs for past allocations. Hence, no allocation of food grains to the State was made under the scheme for the period beyond 30.6.2009.

Procurement and Storage of Foodgrains

5045. SHRI SURESH KUMAR SHETKAR:
SHRI ANANDRAO VITHOBA ADSUL:
SHRI DHARMENDRA YADAV:
SHRI GAJANAN BABAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has stepped up the targets/estimates for procurement of wheat during rabi season 2010-11 while reducing the same for some States;

(b) if so, the details thereof, State-wise;

(c) whether the Government has taken steps for creation of more storage space for proper and safe storage of foodgrains;

(d) if so, the details thereof, State-wise; and

(e) the storage space created and funds allocated and utilised for the purpose during each of the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Since the procurement of wheat under the Minimum Support Price (MSP) scheme is open ended, no targets are fixed. However, before the start of every Rabi Marketing Season (RMS), estimates for wheat procurement are drawn in the meeting of State Food Secretaries. The State-wise estimates of wheat procurement in the current RMS 2010-11 is as follows:

(In lakh tonnes)

State	Estimate of Procurement
Punjab	115.0
Haryana	60.0
Uttar Pradesh	40.0
Madhya Pradesh	35.0
Rajasthan	6.0
Bihar	6.0
Gujarat	0.50
Jammu and Kashmir	0.012
Jharkhand	0.15
Total	262.67

(c) to (e) Government releases funds as equity to Food Corporation of India (FCI) and as Grants-in-aid to the North Eastern States including Sikkim and J&K, under the Plan Scheme. For the Eleventh Five Year Plan, the Planning Commission has allocated 125.00 crore to be released as equity to FCI and Rs.24.00 crore as Grants-in-aid to the North Eastern States, Sikkim and J&K.

The storage space created by FCI under the Plan Scheme in the last 3 years, and the ongoing projects of FCI are given in the enclosed Statement-I. The funds released as grants-in-aid for the ongoing projects of the NE states, Sikkim and J&K is given in the enclosed Statement-II.

For creation of storage capacity for the long term, Government has formulated a scheme for construction of storage godowns through private entrepreneurs, under a 7 year guarantee. A capacity totalling 127.65 lakh tonnes has been approved under the scheme. The state-wise details are given in the enclosed Statement-III. Further, Central Warehousing Corporation and State Warehousing Corporations can construct godowns at the approved locations under the Scheme on their own land for which FCI will provide a 6 year guarantee.

Statement I

Details of storage Capacity Constructed by the FCI During the last three years 2006-07 to 2008-09

Sl.No.	Name of Zone/Centre	(Capacity in MTs)		
		2006-07	2007-08	2008-09
SOUTH ZONE				
1.	Tumkur/Karnataka		5,000	
NORTH ZONE				
1.	Badgaon/J&K	1,250		
2.	Kupwara/J&K	5,000		
3.	Keylong/HP	2,500		
NORTH EAST INCLUDING SIKKIM				
1.	Lawngtale/Mizoram	3,340		
2.	Chandrapur/Tripura	5,000		
3.	Senchowa/Assam	1,670		
4.	Bualpui/Mizoram		4,590	
5.	Badarpurghat/Assam		5,000	
6.	Chaulkhowa/Assam	1,670	2,500	
7.	Nandannagar/Tripura			2,500
Grand Total		20,430	17,090	2,500

Ongoing Projects with FCI in various States

Sl.No.	Centre/State	Capacity (in MTs)
1	2	3
North East Region		
1.	Changasari/Assam	50,000
2.	Hailakandi/Assam	5,000
3.	Kohima/Nagaland	5,000
4.	Nandannagar/Tripura	2,500
5.	Jiribam/Manipur	2,500
6.	Senapati/Manipur	5000

1	2	3
7.	Churachandpur/Manipur	2,500
8.	Jorthang/Sikkim	5,000
Other than NE Region		
1.	Lakshadweep/UT	2,500
2.	Dungrapally/Orissa	10,000
3.	Baripada/Orissa	10,000
4.	Mohania/Bihar	25,000
5.	Udhampur/J&K	15,000
6.	Budgam/J&K	20,000

Statement II

The State-wise Details of funds Released to the State Governments of Assam, Mizoram, Tripura, Meghalaya, Sikkim and Jammu and Kashmir as grants in aid for construction of storage godowns

(as on 31.03.2010)

State/Centre	Physical Capacity in MT	Financial Estimated cost (Rs. in lakhs)	Funds already released to the State Governments (Rs. in lakhs)	Year of Release
1	2	3	4	5
ASSAM				
Amingaon	4000	357.55	343.00	2006-07
Total	4000	357.55	343.00	
MIZORAM				
Champhai	3000	174.00	84.00	2005-06
Serchib	3000	174.00	200.00	2007-08
			64.00	2009-10
Total	6000	348.00	348.00	
Lunglei	1000	186.00	100.00	2009-10
Aibawk	500			
Mamit	500			
Total	2000	186.00	100.00	
SIKKIM				
Gyalshing	375	115.00	60.00	2009-10
Total	375	115.00	60.00	

1	2	3	4	5
JAMMU AND KASHMIR				
Lethpora	6160	341.00	112.00	2006-07
			100.00	2008-09
			100.00	2009-10
Total	6160	341.00	312.00	
TRIPURA				
Kanchanpur	1000	66.78	198.00	2008-09
Gandacharra	1000	66.78		
Silachari	500	48.23		
Ganganagar	500	48.23		
Chamanu	1000	66.78		
Sub-Total	4000	296.80	198.00	
Sabroom	1000	386.00	182.00	2009-10
Manubazar	500			
Rajnagar	500			
Ompinagar	1000			
Kumarghat	1000			
Kamalpur	1000			
Belonia	1000			
Teliamura	1000			
Melagarh	1000			
Sub-Total	8000	386.00	182.00	
TOTAL	12000	682.80	380.00	
MEGHALAYA				
Nongstoin	2500	120.72	200.72	2009-10
Khanapara	2000	80.00		
Total	4500	200.72	200.72	

Statement III*The state-wise details of storage capacity finalised*

Name of the State	Total Storage capacity finalised
Andhra Pradesh	36,000
Bihar	3,00,000
Chhattisgarh	5,000
Gujarat	45,000
Haryana	38,80,000
Himachal Pradesh	1,42,550
Jammu and Kashmir	3,61,690
Jharkhand	1,75,000
Karnataka	2,05,000
Kerala	15,000
Maharashtra	99,500
Punjab	71,25,000
Tamil Nadu	3,45,000
Uttarakhand	25,000
West Bengal	5,000
Grand Total	127.65 lakh tonnes

Length of Road under GQ Projects

5046. SHRI HARISCHANDRA CHAVAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the total length of road in kilometers constructed under the Golden Quadrilateral Project of the Nashik-Pune-Mumbai-Aurangabad stretch;

(b) the amount spent by the Government on the said construction work so far; and

(c) the length of road in kilometers targeted to be constructed in Maharashtra under the said project during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) Nashik-Pune-Mumbai-Aurangabad stretch does not form part of the Golden Quadrilateral (GQ).

(b) to (c) Does not arise.

Distribution of Poor Quality Wheat

5047. SHRI MANOHAR TIRKEY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Sona Kalyan and 273 varieties of wheat which are used for making feed stuff in Punjab and Haryana were sent to some States for distribution to the poor people; and

(b) if so, the details thereof indicating the total quantity of such wheat supplied to the States and actually distributed to the poors during each of last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Food Corporation of India (FCI) and State agencies do not procure wheat on variety basis for onward distribution under Targeted Public Distribution System (TPDS). Wheat grain conforming to uniform specifications is procured by FCI and State agencies for distribution under TPDS.

(b) Does not arise.

Black-marketing of Sugar

5048. SHRI PRASANTA KUMAR MAJUMDAR:
SHRI ANJANKUMAR M. YADAV:
SHRIMATI USHA VERMA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether hoarding/black-marketing of sugar has been reported from several parts of the country recently;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the sugar mills in the country including Uttar Pradesh and Maharashtra against whom such complaints have been received;

(d) the action taken by the Government against the owners of such mills;

(e) whether the Government proposes to convert the unsold/unreported non-levy sugar into levy sugar; and

(f) if so, the details thereof alongwith the current status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The recent cases of hoarding/black-marketing of sugar have been reported by Governments of Andhra Pradesh, Chattisgarh, and Maharashtra. The details are enclosed at Annexure.

(c) to (f) The Central Government with a view to discourage sugar mills to hoard monthly non-levy sugar quota and sell allocated quantity within the validity period has put a condition in the monthly non-levy release orders that any unsold/undespatched quantity would stand converted into levy sugar. The Government has implemented the conversion condition for the month of December, 2009 in the current sugar season 2009-10 (October-September). However, no conversion order has been issued in respect of unsold/undespatched quantities for the months of January, 2010, February, 2010 and March, 2010.

Statement

Andhra Pradesh-12927.13 quintals of sugar worth Rs.3.38 crore have been seized from dealers of sugar from January,2009 to February,2010, for violation of stocklimit imposed in AP Scheduled Commodities Dealers (Licensing, Storage and Regulation) Order, 2008. Cases have also been booked under Essential Commodities Act, 1955, against the erring dealers of sugar.

Chhatisgarh-23 cases of illegal hoarding of sugar have been registered and 11197.45 quintals of sugar has been seized under Chhatisgarh Scheduled Dealers (Licensing and Restriction on Hoarding) Control Order, 2009.

Maharashtra-16855 kgs of sugar of worth Rs. 210470/- has been seized in the month of February, 2010.

Guidelines for Deployment of Delhi Police Personnel

5049. SHRI RUDRAMADHAB RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has issued any standardised norms/guidelines for the tenure of deployment of personnel including women police personnel in the Delhi Police;

(b) if so, the details thereof;

(c) whether there are reports of women personnel in the several grades including constables being retained in the same place in contravention of the prevailing deployment policy/guidelines;

(d) if so, the details thereof; and

(e) the details of the steps taken/ proposed to be taken to have uniform tenure and ensure strict compliance of the policy/guidelines for the tenure of deployment of personnel in Delhi Police?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Madam. Norms/guidelines for the transfer/posting of officers/men upto the rank of ACP are contained in Standing order No.289/2010 issued by Delhi Police.

(c) to (e) 41 Women Sub Inspectors (SI), 140 Women Assistant Sub Inspectors (ASI), 216 Women Head Constables (HC) and 263 Women Constables posted in the Districts/Units have completed their tenure as per para 5 of Standing Order No.289 of 2010. General transfer orders of such staff who complete their tenure as per Standing Order No. 289/2010 are issued periodically.

Protection of Trees in NDMC Areas

5050. SHRI E.G. SUGAVANAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of trees in the New Delhi Municipal Council (NDMC) area fall/get uprooted every year during storms, heavy rainfall and are chopped due to concretisation of pavements and civil works;

(b) if so, the total number of trees which fell/got uprooted/were chopped during each of the last three years and the current year;

(c) whether any study has been conducted on the health of trees in the NDMC area;

(d) if so, the details thereof and the action taken on the findings of the study;

(e) whether the Government has taken any steps to prevent felling of trees, strengthening of existing ones, planting of new saplings etc.;

(f) if so, the details alongwith the number of new saplings planted during each of the last three years and the current year; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As per 2006 census, there are approximately 96,000 trees on the New Delhi Municipal Council (NDMC) land, out of which 247 trees, as per the details given below, fell or got uprooted due to age and natural reasons like storms, etc:

Year	Number of trees fallen due to wind, etc
2007-08	71
2008-09	92
2009-10	84
Total	247

(c) to (g) Yes, Madam. The NDMC had consulted the Forest Research Institute, Dehradun for carrying out study of status of trees. The Institute surveyed 6288 trees on 48 roads and found 5507 trees healthy, 435 trees dead or decayed, 86 trees deformed, 221 trees diseased and physical injury on 145 trees. Out of these, 196 trees were recommended for removal/treatment by the Forest Research Institute. The NDMC IS taking various measures for protection of trees, which include maintaining the area around the tree basins by cleaning of tree basins, application of good earth and manure, watering, etc; regular training of staff in plant protection and tree disease treatment through the Forest Research Institute and the Indian Agricultural Reaserch Institute; planting new saplings in the gaps created after removal of wind fallen I dry trees, introduction of tree ambulance for taking proper care of trees, etc.

The number of saplings planted in last three years is as under:

Year	Number of saplings planted
2007-08	20411
2008-09	20093
2009-10	20000

Air Service for Paramilitary Forces

5051. SHRI S. PAKKIRAPPA:
DR. PADAMSINHA BAJIRAO PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to provide air service for movement of paramilitary forces by engaging private domestic airlines instead of Air Force planes;

(b) if so, the reasons therefor;

(c) whether the Government has any proposal to review such proposal in view of security risk;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (e) There is no proposal under consideration of Government for engaging private domestic airlines for moving paramilitary forces. However, there is a proposal of outsourcing of air courier services for airlifting of Central Para Military Forces (CPMFs) troops from Jammu & Kashmir and North-Eastern Sectors as a troop's welfare measure.

National Highway Projects in Tamil Nadu.

5052. SHRI R. THAMARAISELVAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government of Tamil Nadu has made request to expedite National Highway projects passing through the State and to cover more stretches in the National Highway projects; and

(b) if so, the details and status thereof alongwith the action taken thereon?

THE MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) Government of India, National Highways Authority of India (NHAI) and Government of Tamil Nadu are having close interaction to expedite the implementation of National Highway Projects in Tamil Nadu. Between March, 2006 and March 2010, NHAI has completed 989 Km. of National Highways costing Rs.

5466 crore and the State Government has taken steps to acquire 4131 ha. of land for various projects. Recently, Hon`ble Chief Minister, Tamil Nadu requested for widening of the National Highway 67-Extension between Coimbatore and Mettupalayam in a length of 20 Km. which has been sanctioned by Government in March 2010 for Rs. 49.69 crore to be executed by Government of Tamil Nadu.

Production of Pulses

5053. SHRI M. SRINIVASULU REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the production of pulses has not been keeping pace with the increasing demand primarily on account of low productivity and susceptibility to pests and diseases;

(b) if so, the reaction of the Government thereto; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The production of pulses has increased from 14.20 million tonnes in 2006-07 to 14.74 million tonnes in 2009-10 as per second advance estimate for 2009-10 of Directorate of Economics and Statistics. Pulses crops are grown primarily in rainfed areas. They are considered risky crops on account of their susceptibility to pests and diseases, resulting in low productivity. In order to bridge the demand and supply gaps, National Food Security Mission was started in 2007-08 to increase the productivity of food crops including pulses through promotion of technology in potential districts of the country.

(b) and (c) National Food Security Mission (NFSM) has been strengthened recently with enhanced scope for more intensive promotion of pulses crops. Pulses components of Integrated Scheme of Oilseeds, Pulses, Oilpalm and Maize (ISOPOM) have been merged in the mission and all the districts in the ISOPOM/NFSM States are now covered under NFSM Pulses. In addition, 15 districts of Jharkhand and 10 districts of Assam have also been included under NFSM Pulses based on their potential for pulses development. Thus, revamped NFSM Pulses is now covering in 458 districts of 16 states as against earlier 171 districts of 14 states. The mission provides assistance for promotion of quality seeds,

Integrated Nutrient Management, Integrated Pest Management, farm mechanization, demonstrations and trainings of farmers etc.

In addition to the above mentioned enhancement of scope, new initiative - Accelerated Pulses Production Programme has been launched as part of NFSM Pulses from 2010-11. Under 'Accelerated Pulses Production Programme', 1 million hectare of potential pulses areas for the major pulses crops - tur, urad, moong, gram and lentil has been taken up for large scale demonstration of technology in compact blocks.

In addition to this, an amount of Rs. 300 crores has been provided in the union budget 2010-11 to promote dry land farming in sixty thousand 'Pulses and oilseeds villages' in rainfed areas. These funds have been provided as additional central assistance under the ongoing scheme of 'Rashtriya Krishi Vikas Yojana (RKVY)'.

Insurance Cover for Fishermen

5054. SHRI P. VISWANATHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is implementing insurance scheme for fishermen;

(b) if so, the details thereof alongwith the existing rate of insurance cover provided;

(c) whether the Government has any proposal to increase the same;

(d) if so, the details thereof;

(e) whether any steps has been taken to increase the literacy level and standard of living of the fishing community in the country; and

(f) if so, the details thereof?

THE MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Yes, Madam. The Group Accident Insurance for active Fishermen is implemented by the Government as a component of the National Scheme of Welfare of Fishermen. Under the Scheme insurance coverage of Rs. 1,00,000/- in case of death/permanent disability and Rs. 50,000/- in case of permanent partial disability is provided to fishermen free of cost as the amount of

premium is met by the Centre and State Governments. There is no proposal for increase in insurance coverage as the above rates have been approved for the 11 Five Year Plan.

(e) and (f) In addition to Insurance coverage, basic civic amenities viz. construction of fishermen houses, tubewells for drinking water, community centre as a common working/recreation place, financial support for sustenance during fishing ban period and training for updating of knowledge & upgradation of skill are provided to fishermen under the National Scheme of Welfare of Fishermen. Independent evaluation of the scheme has established that its implementation has resulted in better living conditions for fishermen.

Effect of Bird Flu on Poultry Sector

5055. SHRI CHANDRAKANT KHAIRE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the outbreak of bird flu in certain parts of the country including West Bengal had adversely affected the interests of poultry farmer;

(b) if so, the details thereof;

(c) whether certain poultry farmers have committed suicide on account of loss suffered therefrom;

(d) if so, the details thereof;

(e) whether the Government has provided/proposes to provide any relief to such poultry farmer; and

(f) if so, the details thereof?

THE MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam.

There was a outbreak of bird flu in certain parts of the country including West Bengal which had adversely affected the interest of poultry farmer.

(c) No such case has come to notice.

(d) Does not arise.

(e) and (f) Yes, Madam. The information is annexed as Statement.

Statement

Major relief extended to provide economic relief to the poultry farmers affected due to occurrence of Avian Influenza in the country

Following compensation who paid to affected farmers for birds culled and feed destroyed in the course of control and containment operations:

Year	State affected	Amount of Compensation paid (Rs.)
2006	Maharashtra/ Gujarat/ Madhya Pradesh	305 lakh
2007	Manipur	94 lakh
2008	Tripura	71 lakh
2008	West Bengal (Phase-I)	1229 lakh
2008	West Bengal (Phase-II)	44.87 lakh
2008	Assam	170 lakh
2009	Sikkim	3.26 lakh
2010	West Bengal (Phase-III)	63.80 lakh

2. Besides the above, compensation was also paid in 2008 to the farmers in the states bordering West Bengal for preventive culling. The compensation paid was Rs. 20.50 lakhs in Assam, Rs. 43.14 lakhs in Bihar and Rs. 0.56 lakhs in Jharkhand.

3. The Government announced a number of financial measures to provide relief to the poultry industry in 2006-07 and 2007-08:

- (i) A moratorium of one year on repayment of existing principal and interest for term loans % and working capital due to all scheduled banks, cooperative banks and Regional Rural Banks,
- (ii) Conversion of working capital into term loan. The first year of repayment was to be after the expiry of moratorium period,
- (iii) Re-scheduling of term loans availed by poultry units over an additional period of two years from the agreed tenor of the term loan,
- (iv) After conversion of working capital into term loan, poultry units were permitted to draw additional working capital depending on the commercial viability of each unit,

- (v) Barring willful defaulters, Reserve Bank of India was asked not to treat defaulting accounts as NPAs.
- (vi) Grant of one time interest subvention of 4% for a period of one year on the outstanding principal amount.

4. The Government allowed one-time interest subvention of 4% on loans on various poultry activities for all the States in 2006-07 and for West Bengal in 2009-10. An amount of Rs. 107.30 crores was released to RBI between 2006-07 and 2008-09; and Rs. 168.00 lakh has been released during 2009-10 for West Bengal.

Provision of maize at subsidized rate

5. In order to provide further relief to the poultry industry due to inadequate availability/availability at a high price of maize in the market, the Government released 41 lakh quintals of maize at subsidized rate of Rs. 450 per quintal (subsidy at Rs. 100/ quintal) from the stock held with the FCI to the States of Andhra Pradesh, Chhattisgarh, Goa, Gujarat, Haryana, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal for distribution to poultry farmers between August, 2006 to March, 2007. An amount of Rs. 37.53 crore was released by the Government towards supply of subsidized maize for use as poultry feed.

[Translation]

Funds For Development of Roads

5056. SHRI ASHOK ARGAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Public Works Department of Madhya Pradesh has sought any assistance from the Union Government for the renovation of roads;

(b) if so, the details thereof alongwith the name of roads for which proposals have been received; and

(c) the details of roads in Madhya Pradesh for which development funds have been sanctioned during the year 2009-10?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N.

SINGH): (a) and (b) For maintenance and development of roads, the following proposals were received from the State PWD of Madhya Pradesh in the Financial Year 2009-10.

Sl. No.	Category of Roads	Proposals Received (Nos.)	Cost (Rs. in crore)	Details of Roads
1.	State Roads	95	1557.66	Various State Roads
2.	National Highways	81	710.48	National Highways Nos. 3, 7, 12, 12A, 26, 27, 59, 59A, 69, 75,78, 86 & 92.

(c) Ministry has sanctioned works for an amount of Rs. 871.56 crore for development of 62 State Roads in Madhya Pradesh State in the Financial Year 2009-10 under Central Road Fund (CRF) and Inter State Connectivity (ISC). For development and maintenance of National Highways, 66 works for an amount of Rs. 534.08 crore have been sanctioned. Further, for ongoing works on National Highways an expenditure of Rs. 1595.70 crore has been incurred in the State of Madhya Pradesh during the year 2009-10. Also, an amount of Rs 45.76 crore has been released for incurring expenditure on ongoing works on State Roads under CRF.

[English]

Road Projects in Haryana

5057. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Union Government has received a proposal from the State Government of Haryana for Mohindergarh-Satnali-Loharu road and widening of Siwani-Singhani road in Bhiwani under the Central Road Fund Scheme;

(b) if so, the details and the present status thereof alongwith the estimated cost of these road infrastructure works; and

(c) the time by which work on these projects are likely to commence and be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) Yes, Madam.

(b) The Government has sanctioned the work of Mohindergarh-Satnali-Loharu road (Km. 53.48 to km. 85.48) for Rs. 2928.15 lakhs on 29.07.2009, and two works on Siwani Sanghani road (km. 59.36 to 87.36 and km. 87.36 to 108.86) in Bhiwani Distt. for Rs. 1751.88 lakhs & Rs. 1389.96 lakhs respectively on 13.08.2009, under Central Road Fund.

(c) These projects have already commenced at site and are scheduled to be completed by 11.11.2011, 16.5.2011 & 11.12.2010 respectively.

[*Translation*]

Commission on MSP

5058. SHRI VITTHALBHAI HANSRAJBHAI RADADIYA: Will the Minister of AGRICULTURE be pleased to state:

(a) the composition of the commission which fixes the minimum support price for agricultural produce;

(b) whether the commission is addressing the interests of the farmers in this regard;

(c) if not, the reasons therefor; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The Commission for Agricultural Costs & Prices (CACP), which recommends Minimum Support Prices (MSPs) for mandated agricultural commodities to the Government of India, at present comprises of Chairman, Member Secretary, one Official Member and one Non-Official Member. The Non-Official Member is a representative of the farming community.

(b) Yes, Madam.

(c) and (d) Does not arise.

Assistance for Fruits and Commercial Floriculture

5059. SHRI ANANTHA VENKATARAMI REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is providing financial assistance for the development of fruits and commercial floriculture in the tropical, temperate and arid zone; and

(b) if so, the details of assistance provided during each of the last three years, State-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam. The Department of Agriculture and Cooperation has been implementing two Centrally Sponsored Schemes namely, (i) Integrated Development of Horticulture in North Eastern States, Jammu & Kashmir, Himachal Pradesh and Uttarakhand (TMNE) and (ii) National Horticulture Mission (NHM) in the remaining States for holistic development of horticulture, including commercial cultivation of fruits and floriculture in tropical, arid and temperate zones. Besides, National Horticulture Board is implementing a scheme on 'Development of Commercial Horticulture through production and post harvest management' to promote commercial cultivation of various fruits and flowers.

(b) Details of assistance provided under NHM and TMNE schemes during each of the last three years, state-wise and year-wise is given in the enclosed Statement-I and Statement-II.

Statement I

State wise funds released under National Horticulture Mission

(Rs. in lakh)

S.No.	States	Releases		
		2007-08	2008-09	2009-10
1	2	3	4	5
1.	Andhra Pradesh	7836.94	12968.39	9566.59
2.	Bihar	269.72	3122.48	2435.17
3.	Chhattisgarh	6252.41	3000.00	6000.00
4.	Goa	3.19	100.45	150.00
5.	Gujarat	1954.24	3531.83	2521.32
6.	Haryana	6476.49	3300.31	5600.00
7.	Jharkhand	781.00	5000.00	3084.00
8.	Karnataka	8571.05	12536.88	8001.67
9.	Kerala	6147.73	7517.29	

1	2	3	4	5
10.	Madhya Pradesh	5537.49	6000.00	3545.00
11.	Maharashtra	13224.97	13021.70	9173.20
12.	Orissa	3812.16	2341.00	3500.00
13.	Punjab	2409.99	1412.48	2578.00
14.	Rajasthan	5673.19	4097.71	2500.00
15.	Tamil Nadu	8536.82	9688.00	6180.00
16.	Uttar Pradesh	9425.90	6372.78	9143.38
17.	West Bengal	681.82	607.20	
18.	Delhi			
19.	Lakshdweep	29.90	0.00	
20.	Andaman and Nicobar Islands	0.00	0.00	200.00
21.	Puducherry			33.25
Total States		87625.01	94618.50	74211.58

Statement II

Technology Mission for Integrated Development of Horticulture in North Eastern States, Sikkim, Jammu and Kashmir, Himachal Pradesh and Uttarakhand from 2007-08 to 2009-10

(Rs. in lakh)

	2007-08	2008-09	2009-10	
1	2	3	4	
A. Mini Mission-I				
1.	NE states including Sikkim	440.00	500.00	400.00
2.	Jammu and Kashmir	296.99	200.00	200.00
3.	Himachal Pradesh	150.00	100.00	200.00
4.	Uttaranchal	365.00	200.00	200.00
B. Mini Mission-II				
1.	Arunachal Pradesh	2830.00	1765.00	1492.00
2.	Assam	2680.00	3675.00	3743.00
3.	Manipur	2228.00	2500.00	3029.00

1	2	3	4	
4.	Meghalaya	2700.00	2862.50	1932.00
5.	Mizoram	3095.00	3050.00	3500.00
6.	Nagaland	2500.00	2450.00	3950.00
7.	Sikkim	3110.00	2675.00	3428.20
8.	Tripura	2400.00	1700.00	3000.00
9.	Jammu and Kashmir	2000.00	1815.00	1700.00
10.	Himachal Pradesh	2400.00	2100.00	1589.00
11.	Uttarakhand	2839.94	2000.00	1700.00
Service charges, project based proposals & others		266.35	145.12	58.93
C. Mini Mission-III				
1.	NE states including Sikkim	550.00	501.95	300.00
2.	J&K, H.P. & Uttarakhand	625.00	300.00	100.00
3.	J&K (Reconstruction Plan)			
D. Mini Mission-IV				
1.	NE states including Sikkim			
2.	J&K, H.P. & Uttarakhand J&K (Reconstruction Plan)	700.00	600.00	2050.00
Grand Total		32176.28	29139.57	32572.13

De-addiction Camp by CRPF

5060. SHRI PRADEEP MAJHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Reserve Police Force (CRPF) has organized a drug de-addiction camp in J & K in the recent past;

(b) if so, the details thereof alongwith the aim and objective of organizing the said camp;

(c) the number of youth registered in the camp;

(d) whether other Para Military Forces also proposes to organize similar camps in various parts of the country; and

(e) if so, the details thereof and the time by which such camps are likely to be organized?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) Three de-addiction camps were organized by CRPF in J&K, as per following details:-

Duration	Place	Aim and objective	Youth registered
02.12.09 to 15.12.09	Ramban J&K	To detect, treat, counsel and prevent substance abuse disorder	29
16.02.10 to 02.03.10	Doda J&K	-do-	49
23.02.10 to 09.03.10	Ramban J&K	-do-	28

(d) and (e) At present, there is no specific proposal to organize similar camps in various parts of the country.

Warning by NSCN(K) to Transporters

5061. SHRI G.S. BASAVARAJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any report that the National Socialist Council of Nagaland (Khaplant) has warned transporters not to lift essential commodities from the Food Corporation of India (FCI) godown at Dimapur, Nagaland; and

(b) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Inputs indicate that some underground elements indulge in extortion related activities. As per reports, on 2nd April, 2010, three cadres of National Socialist Council of Nagaland (Khaplant) (NSCN/K) warned transporters responsible for lifting of essential commodities from FCI godowns at Dimapur not to move their vehicles unless their demand was met.

(b) A case has been registered at Dimapur Police Station on 4th April, 2010. One NSCN(K) cadre has been arrested and booked under National Security Act (NSA). Police is now providing escort to transporters for transporting essential commodities from FCI godown, Dimapur to Manipur.

Widening Roads and Bridges on GT Road

5062. SHRI MAHESH JOSHI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is any proposal under consideration of the Government and NHAI to widen the Grand Trunk Road;

(b) if so, the details thereof, State-wise;

(c) whether the construction work of widening roads/bridges/over bridges on GT Road has been delayed;

(d) if so, the details thereof alongwith the reasons therefor; and

(e) the time by which the said construction work is likely to be completed, Stretch-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (e) The Grant Trunk (GT) Road is from Amritsar to Kolkata (Amritsar to Delhi of NH-1 and Delhi to Kolkata of NH-2). The Amritsar-Delhi section is already 4/6 lane except for a small stretch of 20 km (km 387.100 to km 407.100 of NH-1). Delhi-Kolkata section of NH-2 is already 4 lane and has been identified for 6 laning under NHDP Phase-V. Widening and construction of bridges/overbridges etc. are included in the individual construction projects. The target for completion of projects under NHDP Phase-V is December, 2014. The status of proposals for widening on the GT Road is enclosed as Statement.

Statement

Status of Projects on Grand Trunk Road (NH-1 & NH-2) in the States of Punjab, Haryana, Uttar Pradesh, Bihar Jharkhand and West Bengal

Sl. No.	Stretch for Six Laning	Length (in Km.)
1	2	3
1.	Delhi-Agra	180 (106 Km in the state of UP & 74 Km. in the State of Haryana)
2.	Agra-Etawah Bypass	125 in the State of Uttar Pradesh (UP)

1	2	3
3.	Etawah-Chakeri (Kanpur)	157 in the State of UP
4.	Chakeri (Kanpur)-Allahabad	150 in the State of UP
5.	Allahabad Bypass-Varanasi	160 in the State of UP
6.	Varanasi-Aurangabad	190 (55 km in the state of UP & 135 km in Bihar)
7.	Aurangabad-Barwadda	220 (71 km in the State of Bihar & 149 km in Jharkhand)
8.	Barwadda-Panagarh	120 (41 km in the State of Jharkhand & 79 km in West Bengal)
9.	Panagarh-Dankuni	135 km in the State of West Bengal
10.	Jalandhar-Amritsar	20 km in the State of Punjab (km 387.10 to 407.10)

Partnership with China on Road Infrastructure

5063. SHRI ABDUL RAHMAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to forge partnership with China for the development of road infrastructure in the country;

(b) if so, the details thereof;

(c) whether the Government also proposes to forge alliance with other countries for highly developed in road infrastructure;

(d) if so, the details thereof; and

(e) the steps taken to complete various road and highways projects in the country as per the laid down schedule?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) No, Madam.

(b) Does not arise.

(c) No, Madam.

(d) Does not arise.

(e) The Government has taken steps to expedite the progress of works on NHs by setting up of Special Land Acquisition Units (SLAUs), setting up of various Committees and offices such as High Level Coordination Committees headed by Chief Secretaries for accelerating pre-construction activities, Regional Offices headed by Chief General Managers for effective liaisoning with the State Governments, and formulation of revised strategy as per recommendations of B.K. Chaturvedi Committee to attract both domestic as well as international foreign investments by resolving procedural impediments, etc.

Sports Meet for Disabled

5064. SHRI RAMESH RATHOD:
SHRI P. BALRAM:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has held/proposes to hold any sports meet for the disabled;

(b) if so, the details thereof during each of the last three years and the current year;

(c) the funds allocated and utilized for this purpose during the said period; and

(d) the future action plan prepared in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) to (d) The Scheme of Sports & Games for Disabled has been introduced from November 2009. The Scheme provides inter alia for grant for conduct of District, State and National level sports competitions for disabled sportspersons. Since the Scheme has been introduced from November, 2009, no sports competitions could be conducted during the year 2009-10.

However, the Ministry separately gives assistance to National level sports federations dealing with disabled sportspersons *viz.* Paralympic Committee of India, Special Olympics Bharat and All India Sports Council of the Deaf under the Scheme of Assistance to National Sports Federations for conduct of national championships and for participation in international sports events. Fund released to these three NSFs during last three years are given as under:

(Rs. in cores)

Sl. No.	Name of Federation	Amount		
		2007-08	2008-09	2009-10
1.	Paralympic Committee of India	2.19	0.40	1.43
2.	Special Olympics Bharat	0.87	0.53	0.04
3.	All India Sports Council of the Deaf	0.17	0.42	0.24

[*Translation*]

Ban of Cricket Match in UP

5065. SHRIMATI USHA VERMA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether International Cricket matches have been banned in Uttar Pradesh; and

(b) if so, the details thereof and the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) No, Madam.

(b) Does not arise.

[*English*]

Sowing Area

5066. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the sowing area in the country has increased in the current year as compared to the previous year;

(b) if so, the details thereof indicating the increased sowing area for wheat, pulses, oilseeds and paddy crops during the said period; and

(c) the reasons for less sowing area in the previous year as compared to the current year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Details of area coverage along with increase/decrease

in the area under wheat, pulses, oilseeds and paddy in the country during 2008-09 and 2009-10 are given in the table below:

(Million Hectares)

Crop	Area Coverage	Increase(+)/Decrease (-) in area	
		2008-09	2009-10#
Wheat	27.75	27.89	0.14
Pulses	22.09	23.16	1.07
Oilseeds	27.56	26.76	-0.80
Paddy	45.54	41.34	-4.20

#2nd Advance Estimates

(c) The area coverage under paddy and oilseeds during 2009-10 has been lower mainly on account of drought/deficient rainfall in various parts of the country during Kharif-2009.

Helicopters for Anti-terrorist Operations

5067. SHRI RAJAJIAH SIRICILLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has permitted the State Governments to hire Troop Carrier Helicopters for Anti-Terrorist operations;

(b) if so, the details thereof alongwith the names of the States permitted so far;

(c) the total funds allocated in this regard during each of the last three years Statewise including naxal affected States like Andhra Pradesh, Chhattisgarh and Orissa;

(d) whether the Government has also any proposal to permit State Governments to hire these carriers on lease; and

(e) if so, the time by which necessary permission is likely to be accorded?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (e) No Madam. However, permission has been granted to the States of Andhra Pradesh, Chhattisgarh, Jharkhand, Orissa and Maharashtra for hiring helicopter for anti-naxal operations. The expenditure incurred in this regard by

the concerned States is reimbursed to them under Security Related Expenditure (SRE) scheme as and when they submit their claims to the Government of India.

Hindi as National Language

5068. PROF. RANJAN PRASAD YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Gujarat High Court has recently made any observation regarding the status of Hindi as National Language of the country;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the details of the steps taken by the Government to accord Hindi its rightful status as provided in the Indian Constitution?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) Yes, Madam.

(b) The Gujarat High Court has made an observation in a public interest litigation that there has neither been made any provision nor has any order been issued in order to declare Hindi as a National Language of the Country. The Department of Official Language agrees with the observation of the Gujarat High Court.

(c) Hindi is the official language of the Union under Article 343 of the Constitution of India. According to the provisions made under Article 344(4) of the constitution, President's orders were issued on various points relating to development and propagating the Official Language Hindi on 27.04.1960 after the inspections carried out by the 30 member committee of Parliament on Official Language constituted to consider the recommendations of the Official Language Commission. Official Languages Act, 1963 was framed for the official purposes of the Union, for transaction of business in Parliament, for Central and State Acts and for certain purposes in High Courts. To speed up the expansion and development of Hindi, Official Language Resolution, 1968 was passed by the both Houses of the Parliament. For the smooth implementation of the provisions made in the Official Language Act, 1963, Official Language Rules were framed in 1976. After declaring Hindi as the Official Language of the Union, following Committees have been constituted to increase the use of Hindi extensively in the official work of the Government:

1. The Committee of Parliament on Official Language.

2. Kendriya Hindi Samiti under the Chairmanship of the Prime Minister.

3. Hindi Salahakar Samiti in every Ministry/ Department under the Chairmanship of respective Minister.

4. Central Official Language Implementaton Committee under the Chairmanship of Secretary, Department of Official Language.

5. Departmental Official Language Implementation Committee in every Ministry/Department under the Chairmanship of the Joint Secretary concerned.

6. Town Official Language Implementation Committees in various major towns of the country.

Besides this, administrative orders are issued from time to time by the Department of Official Language for the implementation of the Official Language policy. The Department of Official Language monitors the implementation of the Official Language policy on the basis of the Quarterly Progress Reports received from all the Ministries/Departments and for this purpose an Annual Programme and Annual Assessment Report is prepared every year.

Crops for Command Areas

5069. SHRI SAMEER BHUJBAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has taken any steps to evolve and provide new range of crops which can minimize the damage of farm production in the reservoirs command areas; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The cause of damage to farm production in reservoir command area is due to inadequate and uncertain water supply for crops. It is also due to development of secondary Salinization and waterlogging resulted from faulty irrigation practices and excess application of irrigation water. In order to control the damage to the crops, ICAR has developed improved water management interventions of different crops to reduce the gap between

demand and supply of irrigation water. Water-use efficient irrigation schedules have been developed for different crops grown in command areas, particularly, for crops with high water requirements like rice, sugarcane, banana etc. To effect economy in water-use, efficient irrigation methods like drip and sprinkler have been promoted and popularized for wide range of cereals, fruits and vegetable crops in command areas. ICAR has developed submergence tolerant rice varieties namely Varshadhan and Swarna sub-1 and saline tolerant varieties namely Lunishree and Sonamani that have been popularized in command areas.

National Food Security Mission

5070. SHRI BAIJAYANT PANDA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether under the National Food Security Mission (NFSM) 15 districts of Orissa are proposed to be covered for rice and 10 districts for pulses;

(b) if so, the details thereof;

(c) whether Kendrapara district of the State has not been included under the above Mission;

(d) if so, the reasons therefor; and

(e) the details of the activities undertaken under the NFSM in Orissa alongwith the steps taken by the Government to include Kendrapara under NFSM?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) 15 districts of Orissa namely, Angul, Bolangir, Boudha, Deoghar, Dhenkanal, Jaipur, Jharsuguda, Kalahandi, Keonjhar, Malkangiri, Nawapara, Nawrangpur, Nayagarh, Phulbani and Sundargarh are already covered under National Food Security Mission - Rice (NFSM-Rice) since 2007-08. Similarly, 10 districts namely, Baragarh, Bolangir, Cuttak, Ganjam, Kalahandi, Keonjhar, Khurda, Nayagarh, Puri and Rayagada are also already covered under National Food Security Mission- Pulses. From the year 2010-11, Kendrapara district is covered under NFSM-Pulses. However, this district is not included under NFSM-Rice since it does not fulfill the criteria fixed for the selection of rice districts.

Under NFSM, assistance is provided to the farmers for procuring high yielding varieties/hybrids seeds; improved farm machineries; Integrated Pest Management

(IPM); Integrated Nutrient Management (gypsum/lime and micronutrients); water conservation devices such as sprinklers and pumpsets; Imparting knowledge regarding the best agricultural practices through Farmers Field Schools (FFS). Demonstrations are also integral part of the Mission. Besides, Minikits are also distributed to the farmers free of cost.

Indebtedness of Farmers

5071. SHRI SUBHASH BAPURAO WANKHEDE:
SHRI A. GANESHAMURTHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details regarding farmer household indebtedness in the country, State-wise;

(b) whether the debt burden on each farmer is more than the average annual per capita income in the country;

(c) if so, the details thereof;

(d) whether providing liberal/enhanced institutional credit to farmers by banks has increased their debt-burden; and

(e) if so, the reaction of the Government thereto and the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) As per the National Sample Survey Organization Report No. 498 (59th round) on 'Indebtedness of Farmers Household' out of 89.35 million farmer households 43.42 million (48.6%) were indebted in the country. State-wise details are annexed as a Statement.

(b) No, Madam.

(c) Does not arise.

(d) and (e) Farmers are indebted to both institutional and non-institutional sources of credit and borrowing from non-institutional sources is the major reason for debt related farmers' distress. In order to reduce the dependence of farmers on non-institutional sources of credit, the Government has taken several initiatives for improving agricultural credit flow through institutional sources and bringing down the rate of interest on farm

loans. To reduce the institutional debt burden of farmers, Government has implemented Agricultural Debt Waiver and Debt Relief Scheme, 2008 under which as per provisional estimates, 368.78 lakh farmers have been provided debt waiver/debt relief amounting to Rs. 65318.33 crore. The Government has also constituted a Task Force to look into the issue of large number of farmers, who had taken loans from private money lenders.

Statement

State-wise estimated number of indebted farmer households

State	Estimated no. of farmer households ('00)	Estimated no. indebted farmers households ('00)	Percentage of farmer households indebted
1	2	3	4
Andhra Pradesh	60339	49493	82.0
Arunachal Pradesh	1227	72	5.9
Assam	25040	4536	18.1
Bihar	70804	23383	33.0
Chhattisgarh	27598	11092	40.2
Gujarat	37845	19644	51.9
Haryana	19445	10330	53.1
Himachal Pradesh	9061	3030	33.4
Jammu and Kashmir	9432	3003	31.8
Jharkhand	28238	5893	20.9
Karnataka	40413	24897	61.6
Kerala	21946	14126	64.4
Madhya Pradesh	63206	32110	50.8
Maharashtra	65817	36098	54.8
Manipur	2146	533	24.8
Meghalaya	2543	103	4.1
Mizoram	780	184	23.6
Nagaland	805	294	36.5
Orissa	42341	20250	47.8

1	2	3	4
Punjab	18442	12069	65.4
Rajasthan	53080	27828	52.4
Sikkim	531	174	38.8
Tamil Nadu	38880	28954	74.5
Tripura	2333	1148	49.2
Uttar Pradesh	171575	69199	40.3
Uttarakhand	8962	644	7.2
West Bengal	69226	34696	50.1
Group of UT's	732	372	50.8
All India	893504	434242	48.6

Source: Report No. 498 on the "Indebtedness of Farmer Households"—NSS 59th Round (January-December 2003) released by National Sample Survey Organisation (NSSO) in May, 2005.

Grant of Mining Clearance

5072. SHRI SANJAY DINA PATIL: Will the Minister of MINES be pleased to state:

(a) whether the Government proposes to hand out licenses for mineral other than coal to the first applicant with the right to sell off at a premium;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government proposes to enact a new legislation to cut red tape involved in granting mining project clearance;

(d) if so, the extent to which such provision is likely to help the prospective applicants in getting mining clearance/approval from the States/Union Government; and

(e) the time by which such legislation is likely to be affected?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B. K. HANDIQUE): (a) to (e) The National Mineral Policy 2008 enunciates that in order to make the regulatory environment conducive to private investment, the first-in-time principle in the case of sole applicants and the selection criteria in the case of multiple applicants will be

appropriately elaborated so that the procedures for grant of mineral concessions are transparent, and it seeks to ensure that prospecting and mining shall be recognized as independent activities with transferability of concessions playing a key rôle in mineral sector development. Based on the National Mineral Policy 2008, the Government has prepared a draft legislation. Since the process involves taking the approval of Parliament, the time by which such legislation would be available cannot be stated.

Committee on National Transport Policy

5073. DR. SANJEEV GANESH NAIK:
SHRIMATI SUPRIYA SULE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has set up a national transport development policy committee;

(b) if so, the details thereof including the terms of reference of the said committee alongwith its composition;

(c) whether the committee would /assist the transport requirements for the next two decades in the context of the economic, demographic and technological trends; and

(d) if so, the details alongwith the time by which the committee is likely to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA): (a) and (b) The Government has set up a National Transport Development Policy Committee on 11th February, 2010 under the Chairmanship of Dr. Rakesh Mohan and comprising Chairman, Railway Board, Secretary, Ministry of Urban Development, Secretary, Ministry of Road Transport & Highways, Secretary, Ministry of Civil Aviation, Secretary, Ministry of Shipping, Secretary, Department of Financial Services, Secretary, Ministry of Coal, Secretary, Ministry of Power, Secretary, Ministry of Petroleum and Natural Gas, Adviser to Dy. Chairman, Planning Commission, Chairman, Rail India Technical and Economic Services (RITES), Shri K.L. Thapar, Chairman, Asian Institute of Transport Development, Shri M. Ravindra, former Chairman, Railway Board, Shri S. Sundar, former Secretary, Transport and Shipping, Shri D.P. Gupta, former, Director General (Roads), Professor Dinesh Mohan, Indian Institute of Technology, Delhi, Shri Bharat Sheth, Managing Director, Great Eastern Shipping, Dr. Rajiv B. Lall, Managing Director, Infrastructure Development Finance

Company (IDFC), Shri Mohan Das Pai, Infosys, Shri Cyrus Guzder, Chairman, AFL Group as members and Sr. Consultant (Transport), Planning Commission as Member Secretary. The terms of reference of the Committee are given in the enclosed Statement.

(c) As per the terms of reference, the Committee is expected to assess the future investment requirement of the transport sector and to suggest measures for greater commercial orientation of transport services.

(d) The tenure of the Committee is 18 months.

Statement

Terms of Reference of the National Transport Development Policy Committee

(i) To assess the transport requirements of the economy for the next two decades in the context of economic, demographic and technological trends at local, national and global levels.

(ii) To recommend a comprehensive and sustainable policy for meeting the transport requirements keeping in view the comparative resource cost advantages of various modes of transport i.e. road, rail, air, shipping and inland water transport with a special focus on the modes that have developed less than economically desirable and the need to:

(a) encourage a rational mix of various modes of transport in order to minimize the overall resource cost to the economy,

(b) ensure balance between the ability of transport to serve economic development and to conserve energy, protect the environment, promote safety, and sustain future quality of life,

(c) ensure universal rural connectivity,

(d) address the special problems of remote and difficult areas on the one hand and of urban and metropolitan areas on the other, and

(e) adopt and evolve suitable technologies for cost effective creation, economical maintenance and efficient utilization of transport assets.

(iii) To assess the investment requirements of the transport sector and to identify the roles of state

and private sector in meeting these investment needs and to suggest measures for greater commercial orientation of transport services. In this context, the Committee should pay particular attention to reviewing the experience with the PPP approach or suggest ways of modifying it further.

- (iv) To examine the laws, rules and regulations pertaining to various modes of transport and traffic and to suggest measures for strengthening the enforcement in the interest of the community and streamlining the procedures and processes in line with the needs of a fast growing modern economy.
- (v) To identify areas where data base needs to be improved in order to formulate and implement policy measures recommended by the Committee.
- (vi) To suggest measures to improve the capacity to evolve and implement projects.
- (vii) To suggest measures of implementing various components of the recommended policy within a specified time frame.
- (viii) To recommend any other measure which the Committee consider relevant to the items (i) and (vii) above.

MoU on Highway Management

5074. SHRIMATI SUPRIYA SULE:
SHRI SANJAY DINA PATIL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether a Group of Ministers has been constituted to look into the draft cooperation agreement on highways management signed with Malaysia;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether objections have been raised on certain clauses of the said agreement;
- (d) if so, the details thereof; and
- (e) the time by which the GoM is likely to submit its report and a final decision would be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (e) Yes, Madam. A Note seeking approval of the Union Cabinet to sign a Memorandum of Understanding (MOU) with the Government of Malaysia in the field of Technical Assistance Services on Highway Management and Development was sent by the Ministry of Road Transport and Highways (MoRT&H). The Union Cabinet decided that the matter may, in the first instance, be considered by a Group of Ministers (GoM). Accordingly, the Government constituted a Group of Ministers comprising Shri Pranab Mukherjee, Minister of Finance; Shri P. Chidambaram, Minister of Home Affairs; Shri S.M. Krishna, Minister of Law and Justice; and Shri Kamal Nath, Minister of Road Transport and Highways with Shri Montek Singh Ahluwalia, Deputy Chairman, Planning Commission as a Special Invitee. MoRT&H has to service the Group of Ministers. The matter has not so far been brought before GoM.

Plagiarized Report on Pesticides

5075. SHRI RAJENDRASINH RANA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any complaint has been received by the Government/Indian Council of Agricultural Research (ICAR) regarding publication of a plagiarized report on pesticides by the Indian Institute of Technology (IIT), Kanpur;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Yes, Madam, ICAR was asked for advice on an allegation made that a paper published in Journal of Analytical Science had been plagiarized from another journal. The matter was examined by Indian Council of Agricultural Research in regard to 'Monitoring of Pesticide Residues in summer Fruits and Vegetables from Kanpur, India' (Paper No. 1) and 'Analysis of Pesticide Residues in Fruits and Vegetables from different mandis of Delhi' (Paper No. 2). It was noticed that the author of the paper No. 2 has reported the same residue data of the same twelve pesticides as reported by the author of paper 1. It was therefore concluded that Paper No. 2 appears to be the plagiarized version of Paper. 1, and ICAR conveyed this opinion accordingly.

National Sports/Youth Policy

5076. SHRIMATI HELEN DAVIDSON J.:
SHRI RAMSINH RATHWA:
SHRI JAI PRAKASH AGARWAL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has finalised/formulated a new National Sports Policy and Youth Policy;
- (b) if so, the details thereof;
- (c) the time by which the said policies are likely to be implemented;
- (d) whether the Government has formulated the said policies on the line of China and Japan; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) to (c) Presently, the Government is implementing the National Youth Policy, 2003 and the National Sports Policy, 2001.

(d) and (e) No, Madam.

Six Laning Project on National Highway

5077. SHRI MANSUKHBHAI D. VASAVA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the status of six laning of the Bharuch-Surat project on NH-9 alongwith the cost of this project;
- (b) the reasons for the delay with time overruns; and
- (c) the steps taken by the Government for early completion of this project?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) Six-laning of Bharuch-Surat project on NH-8 having total project cost of Rs. 492 crore has been completed as targeted on Build Operate and Transfer (BOT) Toll basis and there is no time overrun.

(c) Does not arise.

*[Translation]***Use of Mobile Phones by Inmates**

5078. SHRI RADHA MOHAN SINGH:
SHRIMATI SUMITRA MAHAJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware of influx of mobile phone into various jails;
- (b) if so, the details thereof and the total number of such mobile phones and sim cards seized during each of the last three years and the current year, State-wise and jail-wise including Jaipur and Tihar Jail;
- (c) whether the jail authorities have failed to check communication of prisoners with terrorists and the use of mobile phones by the inmates;
- (d) if so, the reasons therefor; and
- (e) the steps taken/to be taken by the Government to check the use of mobile phones by inmates in jails?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (e) 'Prison' is a State subject under List II of the Seventh Schedule to the Constitution and, therefore, Prison Administration is primarily the responsibility of the State Governments. It is for the State Governments to check influx of mobile phones in prisons and take appropriate remedial measures in this regard.

Data relating to number of mobile phone and sim cards seized in various jails and the State-wise cases reported are not maintained centrally. However, the number of mobile phones and sim cards seized during the last three years and in current year in Tihar Jail, Delhi is as under:

Year	Mobile Phones Sized	Sim cards seized
2007	Nil	Nil
2008	Nil	2
2009	5	4
2010 (till date)	4	5

To check the use of mobile phones, following measures are being adopted particularly at Tihar Jail, Delhi.

- (i) Terrorists are kept in High Security wards thereby restricting their interaction with other ordinary category prisoners.
- (ii) Mobile phone jammers have been installed in jails.
- (iii) All possible precautionary measures like intensive searching of inmates at the entrance of jail by way of DFMD, HHMD & X-ray scanners are being undertaken.

CCTV cameras are also installed to keep surveillance over the activities of the prisoners.

[English]

Plant Variety Protection and Farmers Rights Act

5079. SHRI JOSE K. MANI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is granting protection to varieties of plants under the Plant Variety Protection and Farmers Rights Act, 2001;

(b) if so, the details thereof;

(c) the details of applications received for registration of plant varieties under the Act; and

(d) the names of crops for which applications were filed?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. The Protection of Plant Varieties and Farmer's Rights Authority (PPV&FRA) has already notified 21 species covering 17 crops namely Bread Wheat, Rice, Maize, Sorghum, Pearl Millet, Chickpea, Pigeon pea, Green gram, Black gram, Field pea, Kidney bean, Lentil, Cotton, Jute, Sugarcane, Turmeric and Ginger for granting plant variety protection after completion of various requirements under the Plant Protection Varieties and Farmers Rights (PPV & FR) Act, 2001.

(c) and (d) The Protection of Plant Varieties and Farmers' Rights Authority had received 1682 applications

till 31st March, 2010 for registration of plant varieties in crops namely Bread wheat, Rice, Maize, Sorghum, Pearl Millet, Chickpea, Pigeon pea, Green gram, Black gram, Field pea, Kidney bean, Lentil, Cotton, Jute, Sugarcane.

[Translation]

Vaidyanathan Package

5080. SHRI MITHLESH KUMAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Vaidyanathan Package constituted for financial upliftment of co-operative societies has covered all the co-operative societies of the country; and

(b) if so, the number of co-operative banks, central and primary agricultural cooperative societies which have been allocated funds alongwith the amount and names of heads, State-wise particularly, Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The Package for revival and strengthening of the Short-Term Cooperative Credit Structure (STCCS) in the country which was formulated by the Government of India on the basis of recommendations of Vaidyanathan Committee is presently under implementation 25 states, *viz.*, Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Jammu & Kashmir, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Orissa, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttrakhand, Uttar Pradesh and West Bengal which have executed the Memorandum of Understanding (MoU) with Government of India and National Bank for Agriculture and Rural Development (NABARD).

(b) All the Primary Agricultural Credit Societies (PACS) which were functioning as on 31 March 2004 and whose audited final accounts were available for the purpose of special audit to be conducted to determine the exact extent of their accumulated losses and their capital requirement (numbering 79822) were covered under the package. Of the 79822 PACS where the process of special audit has been initiated, the State Level Implementation Committees (SLIC) for each of the participating States have so far recommended the audited figures in respect of 70516 PACS. Of these, the PACS that have achieved the recovery level of 50% by the stipulated date are eligible for direct financial assistance

under package and the others whose recovery level remained below 50% by the stipulated date are ineligible for receiving any direct financial assistance. The financial assistance in respect of such ineligible PACS will be released directly to their Central Cooperative Banks

(CCBs) to the extent of their over dues to such CCBs. The State-wise detail (including Uttar Pradesh of societies with their aggregate share of financial assistance as recommended by the SLIC for each of the participating States is annexed as Statement.

Statement

State-wise Financial Assistance required by various PACS

Sl. No.	State	CCBs in the State	Special audit completed in PACS	Special audit completed in PACS	SLIC recommendation			
					No. of PACS (Rs. Crore)	Govt share (Rs. Crore)	State Govt. share (Rs. Crore)	Total (Rs. Crore)
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	22	2,938	2938	2643	1609	216	1825
2.	Arunachal Pradesh\$	0	32	32	0	0	0	0
3.	Assam\$	0	755	755	755	61	7	68
4.	Bihar	25	5,397	5397	5397	307	27	334
5.	Chhattisgarh	6	1,333	1333	1333	338	53	391
6.	Gujarat	18	7,176	7176	7174	577	39	616
7.	Haryana@	19	586	586	585	634	29	663
8.	Jammu and Kashmir	3	582	519	0	0	0	0
9.	Jharkhand	9	1332	1243	0	0	0	0
10.	Karnataka	21	4362	4301	4131	573	90	663
11.	Madhya Pradesh	38	4,520	4520	4520	1502	114	1616
12.	Maharashtra@@	30	20,805	20791	20756	2342	56	2398
13.	Manipur\$	0	208	208	0	0	0	0
14.	Meghalaya\$	0	179	179	0	0	0	0
15.	Mizoram\$	0	201	153	0	0	0	0
16.	Nagaland\$	0	692	675	0	0	0	0
17.	Orissa	17	2,726	2726	2528	594	67	661
18.	Punjab	20	3361	3361	0	0	0	0
19.	Rajasthan	28	5,153	5153	5153	434	18	452
20.	Sikkim	0	152	152	152	2	0	2
21.	Tamil Nadu	22	4,337	4337	4111	1345	231	1576

1	2	3	4	5	6	7	8	9
22.	Tripura \$	0	268	268	268	69	8	77
23.	Uttarakhand	10	729	729	0	0	0	0
24.	Uttar Pradesh	50	6,742	6742	6740	1085	103	1188
25.	West Bengal	17	5,256	5256	4270	219	22	241
Total		355	79822	79530	70516	11691	1080	12771

@ The 2,441 PACS in 2004 were reorganised into 586 in 2006

@@ excluding Mumbai CCB

\$ No CCB, only SCB

[English]

Oversight Mechanism for Intelligence Agencies

5081. SHRI MANISH TEWARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to subject the Intelligence Agencies to legislative oversight so as to bring in an element of outside accountability therein;

(b) if so, the details thereof;

(c) whether the Government has set up any internal working group to study and suggest the formulation of a legal framework and legislative architecture to put all intelligence agencies on a sound legal footing;

(d) if so, the details thereof;

(e) the details of oversight mechanisms in place to ensure that intelligence does not become a tool to confirm and affirm a Government policy;

(f) whether the Government proposes to publish an authorised history of the Intelligence Bureau as the United Kingdom has done with M15 entitled 'The Defence of the Realm';

(g) if so, the details thereof; and

(h) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) No such proposal is under consideration in the Ministry of Home Affairs.

(c) and (d) A Group of Officers was constituted to examine the recommendations contained in Eighth Report of Administrative Reforms Commission (ARC) titled "Combating Terrorism".

(e) The intelligence agencies report to the concerned Ministry/Department. These Ministries/Departments, in turn, are responsible and accountable to the Parliament.

(f) to (h) No such proposal is under consideration of the Ministry of Home Affairs.

Public Private Partnership in Agriculture

5082. SHRI BASU DEB ACHARIA:
SHRI SUKHDEV SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has any proposal to allow Public-Private Partnership (PPP) in the agriculture sector;

(b) if so, the reasons therefor;

(c) whether the Government proposes to give emphasis on developing indigenous research/technological skills keeping in views the principle of self-reliance instead of going in for PPP;

(d) if so, the details thereof and if not, the reasons therefor;

(e) the details of States engaged in Public Private Partnership (PPP) mode through Agriculture Technology Management Agency (ATMA) to improve agriculture productivity; and

(f) the benefits likely to accrue by PPP to agriculture sector?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. Public Private Partnership is being encouraged in a limited way in various areas including extension activities, seed production, agriculture marketing etc. to supplement the Government's efforts in the agriculture sector.

(c) and (d) Public Private Partnership will supplement the Government's efforts in developing research/ technological skills as this field requires collaborative effort of the private sector.

(e) The details of states engaged in PPP mode through Agriculture Technology Management Agency (ATMA) to improve agriculture productivity is attached as Statement.

(f) PPP will attract private sector investment and skills to increase productivity in the agriculture sector.

Statement

Involvement of Non-government Organizations under A.T.M.A. Activities

Sl.No.	STATE	No. of NGOs/PP	Area of activities assigned to NGOs/PPP
1.	Andhra Pradesh	18 Private Sector Excel Crop Care Ltd.	<ul style="list-style-type: none"> • Organic Farming • Demonstration • Vermi-compost • Training - Crop diversification farm mechanization • Value Addition • INM • SRI Cultivation • Soil Reclamation • I.P.M. • Control of Parthenium weed • Chironjee Processing • Marketing of Organic Produce • Kala Jaatha on Farmers Suicide • Kissan Melas
2.	Andaman and Nicobar Islands	04	<ul style="list-style-type: none"> • Farmers Cooperative Societies • Capacity Building • FIGs • Organic Farming • Supply of Seeds & PP Chemicals • Low Cost Green House for nursery purpose
3.	Jharkhand	25	<ul style="list-style-type: none"> • Skill Development & CapacityBuilding • Sericulture • Horticulture & Agriculture Development • Mobilization of Farmers • Soil Testing Training • Vermi-Compost • Seed Production
4.	Karnataka	39	<ul style="list-style-type: none"> • Formation of Farmers Groups • Training of Women Farmers • Demonstrations
5.	Nagaland	18	<ul style="list-style-type: none"> • Fish Production • Fruit Production • Marketing Developing Rural Husbandry

Approval of Mining Lease

5083. SHRIMATI POONAM VELJIBHAI JAT:
SHRI MAHENDRASINH P. CHAUHAN:

Will the Minister of MINES be pleased to state:

(a) whether the Union Government has received recommendation/proposal in favour of Gujarat Mineral Development Corporation Limited from the State Government of Gujarat to grant prior approval of mining lease of bauxite, lignite and limestone;

(b) if so, the details thereof, separately;

(c) whether the Government has approved the said proposals;

(d) if so, the details thereof; and

(e) if not, the reasons therefor and the time by which the said proposal are likely to be cleared?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) to (e) The Ministry of Mines has received three proposals recommended by the Government of Gujarat for grant of prior approval for mining lease for bauxite and limestone in favour of M/s Gujarat Mineral Development Corporation Limited (GMDC). In one of these proposals, over an area of 3319 hectares in Village Lakhpat Dhedhdi, Kutch, prior approval of the Central Government has been conveyed on 22nd April, 2010.

In respect of mineral Lignite, a proposal in favour of M/s GMDC for Mining Lease (ML) for continuous mining of lignite at Umarsar, Pranpar, Gunari Chhugar at Lakhpat in Kutch was received by the Ministry of Coal. The prior approval of the Government of India under Section 5 (1) of the MMDR Act, 1957 for grant of the mining lease for lignite over additional area of 684.91.00 hectare near Kutch, Gujarat was conveyed on 23.09.2009 to M/s GMDC.

Mineral concession proposals recommended by the State Governments are examined by the Ministry of Mines in the light of the provisions of the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 and the rules and guidelines framed thereunder and where necessary, in consultation with the State Governments and other agencies concerned. As such, no time-frame for disposal of the proposals can be indicated.

Excessive Use of Fertilisers and Pesticides

5084. SHRI PRTAP SINGH BAJWA:
SHRI A. GANESHAMURTHI:
SHRI A.T. NANA PATIL:
SHRIMATI HARSIMRAT KAUR BADAL:
SHRI KAUSHALENDRA KUMAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is aware of the dangers like depletion of biometric layer of soil, decline in absorbing capacity of plants from the soil, degradation of land and contamination of underground water on account of excessive use of chemical fertilizers and pesticides in the country, including in Punjab;

(b) if so, the reaction of the Government thereto;

(c) the steps being taken by the Government to check the use of chemical fertilizers and pesticides;

(d) whether the Government proposes to make changes in the Fertilizer Policy; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Imbalanced use of fertilizers coupled with low addition of organic matter and neglect of Micro and secondary nutrients over years have resulted nutrient deficiencies and deterioration of soil health in many parts of the country including in Punjab, particularly in intensively cultivated areas namely Indo gangetic plains. There is also possibility of nitrate contamination in ground water due to excessive use of nitrogenous fertilizers particularly in light textured soils.

(b) and (c) Government of India is promoting Integrated Nutrient Management through soil test based balanced and judicious use of chemical fertilizers in conjunction with organic manures and bio-fertilizers for improving soil health and its productivity. The Government is also promoting Integrate Pest Management, an eco-friendly approach involving pest control through all available methods and techniques including cultural, mechanical and biological control.

(d) and (e) The Government has introduced a Nutrient Based Subsidy Policy under which subsidy is based on nutrient content of the decontrolled phosphatic and potassic fertilizers.

Rail Cum Road Bridge

5085. SHRI BADRUDDIN AJMAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government of Assam has requested for converting the proposed road bridge at Sariaghat under NHDP to a rail-cum-road bridge; and

(b) if so, the details thereof and the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) Yes, Madam.

(b) Government of Assam had sent a request in December, 2006 for conversion of bridge at Saraighat from road bridge to rail cum road bridge, while the work of construction of a road bridge at Saraighat had already been awarded in May 2006, for an amount of Rs. 238 Crore to M/s Gammon India Ltd. Any change, therefore, was not possible as this might have resulted in contractual claims and litigation apart from delaying the completion of East-West Corridor considerably. Accordingly, the request of Government of Assam was not acceded to.

[Translation]

Report on Soil Health

5086. SHRI RAJU SHETTI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has prepared a report on 'soil health' for different States regarding necessary micro elements; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Indian Council of Agricultural Research, under All India Coordinated Research Project on all "micro-Secondary and Pollutant Elements" has documented soil

deficient areas with respect to micronutrients in various States of the country and brought out soil fertility maps with respect to micronutrients in 11 States. The extent of micronutrient deficiency in the country is 49% (Zinc), 33% (Boron), 13% (Molybdenum), 12% (Iron), 5% (Manganese) and 3% (Copper).

Hoardings on Road Side

5087. SHRI ASHOK KUMAR RAWAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Hon'ble Supreme Court has issued any directive to the Delhi Government regarding display of hoardings on road sides;

(b) if so, the details thereof;

(c) whether despite the said directive hoardings still exist in Delhi in a large number;

(d) if so, the details thereof; and

(e) the steps taken/being taken to remove such hoardings?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) In its order dated 12.10.2007 in Writ Petition (Civil) No. 13029/1985, titled Shri M.C. Mehta Vs. Union of India & Others, the Hon'ble Supreme Court approved an outdoor advertisement policy for the city of Delhi. The said policy provides guidelines for display of advertisement through different kind of advertising devices, classified into four categories, with certain restrictions, while some of advertisement modes have not been permitted for display of advertisement. The Municipal Corporation of Delhi (MCD) has been directed to implement the policy. No large-sized billboards/hoardings are allowed in the New Delhi Municipal Council (NDMC) area other than those which substantially support social and charitable activities.

(c) and (d) The MCD has awarded contracts and granted permissions for display of advertisements through different modes, as per the guidelines contained in the Outdoor Advertisement Policy approved by the Hon'ble Supreme Court. Hoardings on Railway land are continuing under the status quo order granted by the Hon'ble Supreme Court. The Delhi Metro Rail Corporation is also displaying hoardings/advertisements at their structures. The NDMC has granted permission for hoardings on the premises of Bal Sahyog, Connaught Place and on the premises of Blind Relief Association which are charitable organisations.

(e) Action against illegal hoardings is a continuous process and the same is taken on regular basis through various administrative and legal instruments. The steps taken by the MCD to discourage the display of unauthorised advertisements include launching the Zero Tolerance Campaign for removal of unauthorised advertisements, banners, posters, etc; sending notices and lodging FIRs under the Delhi Prevention of Defacement of Property Act, 2007; imposing damage charges on unauthorised displays; monitoring new events in the city displaying outdoor advertisements and taking actions against them if their displays are found to be unauthorised; etc.

[English]

Market Price Stabilisation Fund

5088. SHRI N.S.V. CHITTHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has set up/proposes to set up a Market Price Stabilisation Fund to protect the farmers during fluctuations in vegetable prices;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) There is no Price Stabilization Fund (PSF) for vegetables but there is Market Intervention Scheme (MIS) for procurement of horticultural and agricultural commodities (generally perishable in nature) to protect the growers of these commodities. The MIS is implemented when there is at least 10% increase in production or 10% decrease in the ruling rates over the previous normal year.

Besides this, in order to alleviate the hardship faced by the growers of coffee, tea, rubber and tobacco due to continued low prices of these commodities and to safeguard their interests, the Government has set up a PSF and the Department of Commerce implements the Price Stabilisation Fund Scheme. This scheme is operational from April 2003 onward, initially for a period of ten years.

The National Commission on Farmers had recommended that a Price Stabilization Fund should be

established for major commodities to support farmers, when international prices fall by a certain percentage. Thus, pursuant to the adoption of the NPF, the action plan in this regard has envisaged extending the PSF to all Plantation Crops including spices. However, vegetables are not covered under PSF.

[Translation]

Monopoly for Producing GM Seeds

5089. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has given monopoly to the Seed Giant Monsanto for producing GM seeds for varieties of crops in the country;

(b) if so, the details thereof, crop-wise;

(c) whether there are reports of reaction against the company due to over charging of royalty and trait fees;

(d) if so, the details thereof; and

(e) the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No, Madam. Does not arise.

(c) to (e) The Government of Andhra Pradesh filed a complaint before the Monopolies and Restrictive Trade Practices (MRTP) Commission in January, 2006 that M/s MAHYCO Monsanto Biotech India Ltd. (MMBL), was charging higher trait value of Bt. Cotton seeds. The Monopolies and Restrictive Trade Practices Commission vide its Interim Order date 11th May, 2006 had directed the company not to charge trait value of Rs. 900 per packet during the pendency of the case and to fix a reasonable trait value in line with what the parent company charges in China. Subsequently, based on the Hon'ble Supreme Court Order dated 05th July, 2006 and directions dated 29th May, 2006 issued by the Government of Andhra Pradesh, the Company was directed to sell Bt. Cotton Seeds (Bollgard-1) at Rs. 750 per packet including the trait value. The Government of Gujarat and Maharashtra also promulgated ordinances to regulate the supply, distribution, sale and fixation of sale prices of cotton seeds. Currently Bollgard-I and II seeds are being sold at Rs. 750 to Rs. 925 per packet in the country.

*[English]***Second Report of Chaturvedi Committee**

5090. SHRI VILAS MUTTEMWAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the B.R. Chaturvedi Committee looking into the issues pertaining to the development of National Highways has submitted its second report; and

(b) if so, the details of the recommendations made therein?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) The Committee headed by Sh. B.K. Chaturvedi Committee, looking into the issues pertaining to the development of National Highways has submitted its second report.

(b) The summarized recommendations made by Shri B.K. Chaturvedi Committee are placed in the enclosed Statement-I.

Statement*Summarized Recommendations of B.K. Chaturvedi Committee***DISPUTE RESOLUTION MECHANISM****A. On-going Cases**

- (i) One time settlement of pending disputes may be offered to contractors adopting a bucket - based approach to drop all category A cases (amount claimed is less than Rs. 10 crores or 5% of contract price whichever is lower) after a review on case to case basis by an Independent Expert Group (IEG) with eminent representation comprising of say a retired Dy. C&AG, a former Vigilance Commissioner and a retired Senior Officer of the Law Ministry, besides a Technical Expert. The IEG's opinion may be sought by the Variations Committee in all cases where the Tribunal Awards have already been published and appeals are pending in various Courts, and on selective basis in respect of cases pending decision by Arbitral Tribunals. The net likely benefit from withdrawal of pending NHA1 references to Arbitral Tribunals in all category-A cases is estimated at Rs. 6.5 crore.

(ii) In particular, where the decisions have been similar and unanimous both in the DRB and AT stages, the appeals pending in the various Courts may invariably be withdrawn. In 86 disputes (27 packages) of category-A both the DRB and the AT recommendations have been unanimous.

(iii) Once a decision is taken by NHA1, in consultation with the contractor, to drop further proceedings, the reference to Arbitral Tribunal may be withdrawn in terms of section 30 of the Arbitration Act. 196 cases pending before Arbitration Tribunals could potentially be dropped on this basis.

(iv) One-time settlement shall not imply that the ratios forming the basis of the DRB recommendations or the Arbitral Awards, as the case may be, are also being accepted as binding.

(v) Notwithstanding this settlement, it will entirely be open to NHA1 to contest the underlying issues of principle, in all other pending or future cases not covered by this settlement. The binding decisions of the Courts, if any, shall govern all such other cases.

(vi) NHA1 may carefully review the references/appeals to determine and pay off the part of the award, which is acceptable to NHA1. NHA1 may also review the references/appeals to determine and pay-off the part of the Award which is acceptable to NHA1. The references/appeals may, in such cases, be restricted only to issues and amounts where NHA1 has a strong case for non-acceptance on merits. In general, award of Arbitral Tribunal may be accepted in category "B" cases (where, amount involved is between Rs. 10 Crores to Rs. 100 Crores), particularly in cases where the unanimous decision at DRB level is upheld by the Tribunal.

(vii) As regards Category-"C" cases (where, amount involved is beyond Rs. 100 Crores), considering substantial amount involved, NHA1 may carefully consider the award of Tribunal before challenging in the Court. NHA1 may take up with the Arbitral Tribunal/Court for early hearing and disposal of

all pending cases. These measures would enable significant savings in interest payment.

- (viii) In view of the long time taken by the Tribunals to decide issues (on an average of 2-3 year time span, after 70-80 sittings), fast tracking and early disposal of decisions by Arbitral Tribunals may be incentivized by way of a flat fee to the Tribunal Members.

B. Future cases

- (i) The DRB recommendations should invariably be accepted, at least in the smaller categories [Category-A] cases, except where the reviewing authority has strong justification to appeal against such recommendations. However, accountability and credibility of the DRB recommendations may be ensured by way of a test check in say 5% of cases by a technical team led by a Member who has not been part of this decision making process.
- (ii) The time limit for the DRB to issue its recommendations may be raised from 56 days to 84 days in line with time-limit prescribed under the corresponding provisions in the FIDIC conditions¹. The time limit for referring the DRB recommendation to Arbitration may also be raised from 28 days to say 60 days, to enable NHA I to take a considered decision on acceptance/challenge of the DRB recommendations;
- (iii) The appeals filed on the basis of the decisions by the Variations Committee may be periodically monitored and reviewed by MoRT&H inter alia regarding whether the strong reasons recorded for non- acceptance of DRB recommendations have been upheld by the Arbitral Tribunal;
- (iv) Review of DPR may be made more intensive. Where the DPR is deficient in providing the correct estimate of inputs, and deviate by more than say 10%, PLI may be mandatorily invoked;
- (v) Cost associated with time extensions may be duly quantified. Where extension is granted on the grounds of non-availability of any stretch of land, it is imperative that the compensation should be limited only to such stretch and not across the entire project.

Both the General Conditions and COPA may be standardized at least for adoption in future awards. In particular, the following specific areas need greater clarity and attention:

- (i) Scope of Independent Engineer: FIDIC places great reliance on the Engineer both in terms of supervision and first level adjudication of disputes. This role of the Engineer is being internationally accepted and there is no reason not to adopt a similar role for the Engineer in India. However COPA of NHA I deviates from the spirit of FIDIC conditions, introducing elements substantially diluting the role and authority of the Independent Engineer. This may be reviewed and the international practice of giving greater authority to the Engineer may be restored.
- (ii) In any case, NHA I also appoints a Project Director (PD) for each project and the PD is expected to take adequate care of NHA I interests even at the time of contract management. However, while recommending this enhanced role for the Engineer, the Committee noted that the matter is also under discussion separately with the Department of Expenditure. It was also acknowledged that care should also be taken to keep within the principles laid down in the General Financial Rules;
- (iii) In particular, it is necessary to clearly specify the scope of compensation for price escalation (particularly as several disputes have arisen in respect of whether price escalation includes changes in taxes/royalty, etc.);
- (iv) For BOQ items, a uniform rate may be prescribed irrespective of the amount of variation to bring about certainty in valuation method. The present ceiling of 25% beyond the specified quantity for applicability of the bid rate may be dispensed with;
- (v) Broad guidelines for determination of non-BOQ rates may be specified. The major (say 5 or 6 nos.) inputs for the non-BOQ items could be identified based on experience so far and the source or method of pricing along with price escalation mechanism for such inputs could be indicated. For e.g. the price of bitumen could be determined based on the nearest refinery gate price (with suitable adjustments);

C. Fiscal and Taxation Related Issues

- (i) Though DDT exemption is available to all companies for one layer, i.e. between a holding company and subsidiary company, the non-optional policy-mandated extra layer in the form of a separate SPV company, effectively nullifies this benefit for the developer. Hence there is a case for grant of further DDT exemption for such policy-mandated tier in the corporate structure, i.e. between an infrastructure SPV and the holding company, where creation of such SPV is mandated by a concession agreement;
- (ii) The scope of 'new' infrastructure facility may be clarified in order to remove the ambiguity on whether 10-year tax holiday will be applicable to road sector widening and strengthening projects.
- (iii) The LLP structure may be permitted in road SPVs only after gaining more experience on the operational aspects of LLPs; and
- (iv) A moderation/reduction may be considered in the retention period prescribed for the customs duty exemption in respect of specified road construction equipment.

D. Financing Issues

- (i) Various suggestions may be pursued by the Ministry of Finance through its existing dispensations including the Standing Committee on Infrastructure Finance. In particular, the takeout financing scheme should be operationalised at the earliest; and the issue of treating escrow and substitution agreements as valid security may be taken up with RBI for consideration.
- (ii) As regards infrastructure investments by insurance companies, the Committee observes that the problems mentioned need recognition for finding an appropriate solution. The Ministry of Finance may pursue the issues of relaxation in the minimum rating and the dividend payment history with IRDA, so as to enable larger long-term resource availability for infrastructure projects.
- (iii) As regards classification of loans to highway projects, the Committee has observed that the

mere fact of there being no tangible collateral as in other loans may not be justification enough to classify these loans as 'unsecured'. However, the Committee took note of the mention that substantial progress has already been achieved in the matter, and decided to ask the Ministry of Finance to pursue the matter to its logical end.

[Translation]

Foodgrain Production

5091. SHRI RAJIV RANJAN ALIAS LALAN SINGH:
SHRI ANANT KUMAR HEGDE:

Will the Minister of AGRICULTURE be pleased to state:

(a) the names of the States where wheat, paddy, cotton, pulses, oilseeds and sugarcane crops are cultivated;

(b) the average production of these crops in each State;

(c) whether the rate of production of the said crops is different in each State; and

(d) if so, the details thereof, State-wise alongwith the reasons for the difference in their production rate?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The details of States/UTs where wheat, paddy, cotton, pulses, oilseeds and sugarcane crops are cultivated alongwith the State-wise average production of these crops are given in the enclosed Statement-I.

(c) and (d) Yes, Madam. State-wise details of average productivity(yield) of the above crops are given in the enclosed Statement-II.

The productivity of different crops depend on a number of factors such as soil fertility, use of fertilizers, rainfall pattern, weather conditions, quality/variety of seeds etc. Due to regional variation in these factors, variation in the production and productivity in different areas/States have been observed.

Statement I*State-wise average production (2004-05 to 2008-09) of major crops*

State/UT	Production ('000 Tonnes)					
	Wheat	Rice	Cotton*	Pulses	Oilseeds	Sugarcane
1	2	3	4	5	6	7
Andhra Pradesh	9.4	12148.4	2707.8	1377.4	2238.3	18152.6
Arunachal Pradesh	6.3	149.9	NG	8.1	25.7	18.6
Assam	62.9	3453.3	0.7	60.4	134.2	978.0
Bihar	3854.8	4193.1	NG	463.6	135.3	4644.0
Chhattisgarh	91.2	4850.9	0.3	470.0	159.5	20.7
Goa	NG	133.5	NG	11.7	6.6	56.0
Gujarat	2741.9	1340.6	7114.7	594.3	3795.8	15096.0
Haryana	9802.8	3303.0	1826.2	136.8	815.2	7962.0
Himachal Pradesh	583.3	119.5	0.1	25.2	7.2	51.5
Jammu and Kashmir	478.0	545.5	NR	14.5	54.4	0.5
Jharkhand	130.1	2591.9	NG	234.6	51.5	184.9
Karnataka	221.8	4051.2	699.2	977.2	1434.2	22156.1
Kerala	NG	609.4	2.6	6.6	2.3	426.6
Madhya Pradesh	6602.9	1443.1	784.1	3200.3	5932.5	2706.8
Maharashtra	1508.4	2541.6	4496.8	2130.6	3624.4	57396.2
Manipur	NG	402.3	NG	5.1	0.8	21.2
Meghalaya	1.2	189.9	7.1	3.5	6.7	0.2
Mizoram	NG	58.9	1.5	5.0	3.6	5.9
Nagaland	4.0	284.4	0.5	38.2	69.4	204.0
Orissa	6.3	6900.6	127.0	341.7	183.8	989.9
Punjab	15048.0	10451.4	2360.0	25.9	84.2	5482.0
Rajasthan	6607.9	194.8	796.0	1419.2	5209.6	474.2
Sikkim	7.7	21.8	NG	8.4	7.4	NG
Tamil Nadu	NG	5423.1	203.5	212.5	1097.4	34100.4
Tripura	2.1	594.0	1.5	5.1	3.2	49.2
Uttar Pradesh	25170.3	11338.1	5.0	2031.3	1072.7	122369.6
Uttarakhand	772.0	578.6	NG	37.4	28.8	6390.2

1	2	3	4	5	6	7
West Bengal	819.3	14779.6	8.6	154.3	639.3	1291.6
Andaman and Nicobar Islands	NG	26.9	NG	0.7	NG	4.1
Dadra and Nagar Haveli	1.1	23.6	NG	5.5	0.1	NG
Delhi	75.7	26.4	NG	0.6	2.3	NG
Daman and Diu	NG	3.7	NG	1.1	NG	NG
Puducherry	NG	57.9	0.7	0.9	2.6	166.5
All India	74609.5	92831.1	21143.9	14007.9	26819.0	301399.4

*Production in '000 bales of 170 kg each, NG: Not Grown, NR: Not Reported

Statement II

State-wise Average Yield (2004-05 to 2008-09) of major crops

State/UT	Average Yield (Kg./Hectare)					
	Wheat	Rice	Cotton	Pulses	Oilseeds	Sugarcane
1	2	3	4	5	6	7
Andhra Pradesh	887	3128	403	729	839	79131
Arunachal Pradesh	1646	1215	NG	1068	929	17865
Assam	1123	1464	101	558	511	37935
Bihar	1853	1248	NG	759	977	41792
Chhattisgarh	965	1297	247	515	481	2490
Goa	NG	2570	NG	1073	1970	51815
Gujarat	2632	1866	551	716	1284	72598
Haryana	4110	3055	581	764	1298	63493
Himachal Pradesh	1612	1509	246	810	463	19074
Jammu and Kashmir	1820	2127	NG	494	865	3833
Jharkhand	1661	1705	NG	675	483	39169
Karnataka	847	2846	280	447	581	84565
Kerala	NG	2357	225	831	750	112263
Madhya Pradesh	1706	882	216	744	980	42560
Maharashtra	1452	1659	252	599	970	76836
Manipur	NG	2385	NG	490	760	34161
Meghalaya	1813	1788	168	874	673	2400

1	2	3	4	5	6	7
Mizoram	NG	1091	968	1021	790	4742
Nagaland	1442	1735	142	1137	1002	47442
Orissa	1421	1547	414	437	579	60069
Punjab	4316	3942	715	828	1161	59587
Rajasthan	2852	1686	350	399	1106	57268
Sikkim	1331	1488	NG	925	769	NG
Tamil Nadu	NG	2832	296	379	1682	105138
Tripura	2208	2439	231	657	706	48196
Uttar Pradesh	2737	1983	191	802	879	57613
UttaraKhand	1954	1963	NG	654	900	57055
West Bengal	2305	2556	352	745	931	79044
Andaman and Nicobar Islands	NG	2858	NG	569	NG	20700
Dadra and Nagar Haveli	1833	1736	NG	855	1250.0	NG
Delhi	4265	3703	NG	1526	762	NG
Daman and Diu	NG	2055	NG	862	NG	NG
Puducherry	NG	2528	393.0	243	1845.0	84101
All India	2730	2121	396	614	985	67024

NG: Not Grown, NR: Not Reported.

[English]

International Driving Licences

5092. SHRI K. SUGUMAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the International Driving Licence issued by various Transport Authorities are not valid in several countries;

(b) if so, the details thereof and the reasons therefor;

(c) whether India has not yet signed an umbrella UN agreement which licence issued by the signatory countries would be valid across all countries; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO

SINGH KHANDELA): (a) to (d) International Driving Permit (IDP) issued by a licensing authority in India under the Central Motor Vehicles Rules, 1989 to an Indian National, authorises the person specified therein to drive any categories of motor vehicles in the areas or territories of countries other than India who are parties to the Convention on Road Traffic signed at Geneva on 19.9.1949.

[Translation]

Training in Modern Agricultural Technologies

5093. YOGI ADITYA NATH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to impart training in modern agricultural technologies;

(b) if so, the details thereof; and

(c) the role of Agricultural Universities in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Training in Modern Agricultural Technologies is imparted to teachers and researchers of National Agricultural System by organizing Summer/Winter School and other short courses. The training is also imparted to farmers and extension personnel through the net work of Krishi Vigyan Kendras.

(b) and (c) In the period 2007-08 to 2009-10, Krishi Vigyan Kendras trained 36.84 lakh farmers. For training trainers, in the years 2008-09 and 2009-10, respectively, 102 and 104 Summer/Winter schools were organized, of which 29 and 58 respectively were organized by the Universities.

[English]

Use of International Credit Card by Terrorists

5094. SHRI MADHU GOUD YASKHI:
SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI NARANBHAI KACHHADIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of terrorists, their sleepers cells and terror suspects using international credit card issued from foreign countries as a mode of funding their operations in the country;

(b) if so, the details of such cases reported during each of the last three years and the current year, State-wise;

(c) whether any arrest has been made in this regard;

(d) if so, the details thereof and the remedial measures taken by the Government in this regard;

(e) whether there has been any change in the mechanism established for coordination between different Ministries to track and check funding to terrorists in the country; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (f) As per available report instances have come to notice regarding use of international credit cards by terrorists in India. Similarly, espionage agents in India have come to notice for using cards issued by the foreign bank. The trial and prosecution of persons arrested for these offences are carried out by the respective State Governments as 'Police' and 'Public Order' are State subjects under the Constitution of India and hence, the details of all persons arrested for these offences are not centrally maintained. However, the Central Government has strengthened the legal frame-work for combating financing of terrorism under the Unlawful Activities (Prevention) Act (UAPA), 1967 as amended in 2008. The Prevention of Money Laundering Act has been amended to inter alia include certain offences under the UAPA as scheduled offences under the Act. The payment gateways of these international credit cards are also reporting entities to the Financial Intelligence Unit (FIU-IND). Further institutional mechanism exists for seamless flow of information inter alia, relating to financing of terrorism between agencies of the State and Central Governments have been established and due to their close coordination many terrorist funding modules have been busted.

[Translation]

Construction Work Under NHDP Phase IIIA and IIIB

5095. SHRI KAILASH JOSHI:
SHRI RAYAPATI SAMBASIVA RAO:
SHRI N. CHELUVARAYA SWAMY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the present status of construction work on the North-South and East-West corridors and Golden Quadrilateral being undertaken under the National Highway Development Programme (NHDP), Phase-III-A and III-B including four laning of National Highways, State-wise, NH-wise and stretch-wise;

(b) the details of funds allocated, released and utilised on each project during each of the last three years, State and project-wise; and

(c) the reasons for delay in completion of such projects alongwith the time by which they are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (c) The information is being collected and will be laid on the Table of the House.

[English]

Special Drive for Commonwealth Games

5096. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether any special drives have been undertaken across the country for preparedness of the Commonwealth Games (CG);

(b) if so, the details thereof;

(c) the status of the programmes for opening and closing ceremonies for the Commonwealth Games; and

(d) the other steps taken by the Government/organizing Committee to achieve the objectives of Commonwealth Games?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) and (b) All necessary steps are being taken to complete the preparations for the games in time including completion of sports infrastructure and Conduct of the games. The Organizing Committee (OC) has been strengthened for this purpose. The Group of Ministers (GOM) and the Committee of Secretaries (COS) are monitoring all aspects of the preparation regularly.

(c) The Concept and Theme for opening and closing ceremonies for the Commonwealth Games have been developed and preparations are underway for presentation and delivery of these Ceremonies.

(d) All the necessary steps are being taken by the Government and the Organizing Committee for successful organization of the Commonwealth Games including construction, upgradation of Competition Venues, Non-Competition Venues, Broadcasting facilities, Transport and Security arrangements, Hotel accommodation, Technical Conduct of the Games etc.

Police Complaints Authority

5097. SHRI P. KARUNAKARAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government and various State Governments have setup Police Complaint Authorities;

(b) if so, the details and the objectives thereof;

(c) the total number of complaints relating to serious misconduct including death and sexual assault during custody reported to such authorities during each of the last three years; and

(d) the extent to which such authorities have helped to curb misconduct including death and sexual assault during custody among the police personnel in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) In Writ Petition (Civil) No. 310/96-Prakash Singh and others Versus Union of India and Others, the Supreme Court passed several directions to States/Union Territories on police reforms which inter alia, included a direction on setting up of a police complaint authority both at State as well as District level to look into the complaints against the police officers and directed to file affidavits of compliance within stipulated time period. The State level Complaints Authority would take cognizance of only allegations of serious misconduct by the police personnel, which would include incidents involving death, grievous hurt or rape in police custody. The district level Complaints Authority would, apart from above cases, may also inquire into allegations of extortion, land/house grabbing or any incident involving serious abuse of authority. The recommendations of the Complaints Authority, both at the district and State level, for any action, departmental or criminal, against a delinquent police officer shall be binding on the concerned authority.

(c) and (d) The information is being collected and will be laid on the Table of the House.

[Translation]

Area Under Contract Farming

5098. SHRI BHAUSAHEB RAJARAM WAKCHAURE: SHRI RAMSINHBHAI RATHWA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the number of cases of contract farming and the area of land in percentage out of the total agricultural land on which contract farming is done State-wise;

(b) the criteria for awarding such contracts and the names of the foreign and domestic companies involved in contract farming;

(c) whether the farmers of the country have been benefited by the contract farming;

(d) if so, the details thereof; and

(e) the land area covered by each NGO for contract farming?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The State-wise area of land in percentage on which contract farming is done, as provided by States and Union territories, is given in the enclosed Statement-I. The information regarding number of cases of contract farming is not available.

(b) There is no specific criteria followed for award of contract farming and it depends upon the requirements of sponsoring companies and producers based on the nature of commodity, requirement of quality and quantity, etc.

The names of foreign and domestic companies involved in contract farming is given in the enclosed Statement-II.

(c) and (d) Yes, Madam. The farmers have been benefited from assured buy back of their produce, supply of quality inputs and extension activities and efficient use of resources etc.

(e) This information is not maintained.

Statement I

Area of land under contract Farming in different States/Union Territories

Sl. No.	Name of the State	Area under contract farming (in Percentage)
1	2	3
1.	Andhra Pradesh	6.6% for total area under horticulture crops
2.	Arunachal Pradesh	Nil
3.	Assam	Nil
4.	Bihar	Nil
5.	Chhattisgarh	Nil
6.	Goa	Nil

1	2	3
7.	Gujarat	Nil
8.	Haryana	0.24% of total area under barley
9.	Himachal Pradesh	Nil
10.	Jammu and Kashmir	Nil
11.	Jharkhand	Nil
12.	Karnataka	Nil
13.	Kerala	Nil
14.	Madhya Pradesh	Nil
15.	Maharashtra	0.59
16.	Manipur	Nil
17.	Meghalaya	Nil
18.	Mizoram	Nil
19.	Nagaland	Nil
20.	Orissa	28.30% of total area under cotton
21.	Punjab	1.05
22.	Rajasthan	Nil
23.	Sikkim	Nil
24.	Tamil Nadu	Negligible (Oil Palm only)
25.	Tripura	Nil
26.	Uttaranchal	Nil
27.	Uttar Pradesh	Nil
28.	West Bengal	Nil
29.	Andaman and Nicobar Islands	Nil
30.	Chandigarh	Nil
31.	Dadra and Nagar Haveli	Nil
32.	Daman and Diu	Nil
33.	Lakshadweep	Nil
34.	Puducherry	Nil
35.	NCT of Delhi	Nil

Statement II*Names of the foreign/domestic companies involved in contract farming in different States*

Sl.No	State	Name of Company
1.	Andhra Pradesh	M/s. Ruchi Soya Industries; M/s. Radhika Vegetables Oils; M/s. Laxmi Balaji Oils Pvt. Ltd.; M/s. Agro-Cooperative Corporation; M/s. Palm Technology India Ltd.; M/s. Foods, Fats and Fertilizers; M/s. A P Oilfed Ltd.; M/s. Nava Bharat Agro; M/s. Godrej Agrovet Ltd.; M/s. MAC Oil Palm Ltd.; M/s. Simhapuri Agro Products; M/s. Sri Srinivasa Palm Oil Mill; M/s. Cadbury India Ltd.; M/s. Aduri Natural Products; M/s. ACE Agri Exports (P) Ltd.; M/s. Capricorn Food Products India Ltd.; M/s. Global Green Co.; M/s. Jupally Agro Ltd.; M/s. Dabur India Ltd. and M/s. A.V. Thomas Co. Ltd.
2.	Haryana	(i) Haryana State Cooperative Supply and Marketing Federation Ltd. (Hafed) (Cooperative Sector); (ii) M/s. SKOL Breweries Pvt. Ltd., Gurgaon/Bangalore; (iii) United Breweries Pvtl Ltd., Patiala; (iv) M/s. Techno Agri. Sciences Ltd., New Delhi; (v) M/s. Malt Company Pvt. Ltd., Gurgaon.
3.	Maharashtra	NDDB ION Exchange, Jalgaon (Organic Banana); Ecofarms Vidarbha Organic Farming Asso., Yavatmal (Organic Cotton); MAHYCO-Mahindra, Jalna (Hybrid Seed); Jain Irrigation, jalgaon (Onion); Venkey's Hatchery, Saguna (Poultry Broiler); Trikaya Foods, Pune (Exotic vegetables); Chitale Brothers, Pune (Dairy processing); Trikaya Food, Pune/Mumbai (Pacholi); ION Exchange, Sindhudurg (Cashewnut); ION Exchange, Sindhudurg (Mango); Hindustan Lever Ltd., Satara (Wheat); Chikky Producer, Pune (Groundnut); Deccan Flora, Kumar Genetics, Pune (Flowers); Private Contracts, Pune (Vegetables); Private Contractors, Pune (Curry leaves); Pepsico India Holding Pvt. Ltd. (Frutolay Division) (Potato); Tata Chemicals, Nasik (Grapes); S H Kelkar Group of Companies, Ratnagiri, Sindhudurg (Patchouli) (Aromatic Oil Plant); and Champagne India Limited India Ltd., Pune (Grapes).
4.	Orissa	M/s. Shree Ambika Agro Industries (P) Ltd., Bolangir; M/s. Pratibha Syntox Ltd., Indore; M/s. Pratima Agro & Paper Pvt. Ltd., Titlagarh; M/s. Jay Durga Ginning Mills Pvt. Ltd., Kantabanji; and M/s. Om Organic Cotton (P) Ltd., Kantabanji
5.	Punjab	Punjab Agro Foodgrains Corporation Ltd., Chandigarh; Markfed, Chandigarh; Pepsi Foods Pvt. Ltd., Jalandhar; United Breweries Ltd., Patiala; Technicl Agri Sciences Ltd., Chandigarh; Pagro Foods Limited, Chandigarh; Tata Chemicals Ltd., Chandigarh; Shankar Rice and general Mills, Moga; Gee Gee Agro Tech, Moga; Vee Tee Fine Foods Ltd., Sonapat, Haryana; and Niranjana Rice Exports, Jalandhar
6.	Tamil Nadu	M/s. Cauvery Palm Oil Pvt. Ltd., Tiruchy; M/s. Godrej Agrovet Ltd., Tirunelveli; M/s. Ruchi Soya Industries Ltd., Theni; M/s. Vaidehi Properties Pvt. Ltd., Vellore; and M/s. Food, Fats & Fertilisers Ltd., Thoothududi

New Variety of Seeds

5099. SHRIMATI RAMA DEVI:
SHRI ANANT KUMAR HEGDE:

Will the Minister of AGRICULTURE be pleased to state:

(b) if so, the details of such seeds, their productivity and assessment regarding pest resistance;

(c) whether such seeds are available in various parts of the country;

(a) whether the Punjab Agriculture University has developed new varieties of seeds of different crops including wheat and rice;

(d) if so, the details thereof, State-wise; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam. Eight new varieties including wheat and rice, developed by Punjab Agriculture University have been released during 2009-2010.

(b) The details of newly developed varieties of different crops alongwith productivity and pest resistance is enclosed as Statement-I.

(c) to (e) These varieties have been introduced into seed chain. The availability of different varieties is also a function of their acceptance and adoption by the farmers.

Statement

Newly Developed Varieties of Different Crops by Punjab Agriculture University, Ludhiana (Year 2009-2010)

S.No.	Crop	Variety	Yield (q/acre)	Disease/Insect-pest resistance
1.	Wheat	PBW 590	16.4	Resistant to Yellow and Brown rusts
2.	Barley	PL 807	17.2	Fairly resistant to Yellow and Brown rusts, loose smut, leaf blight and stripe disease
3.	Lentil	LL 931	4.8	Fairly resistant to rust and good tolerance to pod borer
4.	Paddy	PR 120	28.5	Resistant to most of the pathotypes of bacterial blight pathogen prevalent in Punjab
5.	Basmati	Punjab Mehak 1	17.0	Resistant to most of the pathotypes of bacterial blight pathogen prevalent in Punjab
6.	Bajra	PHBF 1 (fodder)	256	Resistant to major diseases and pests
7.	Soybean	SI, 744	7.3	Resistant to yellow mosaic virus and soybean mosaic
8.	Summer Moong	SML 832	4.6	Resistant to yellow mosaic virus and thrips

[English]

Loss of Foodgrains

5100. SHRI K. SUDHAKARAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of loss of crop production in the country during the last three years due to salinity and water logging, Statewise;

(b) whether the farmers have opted for non agriculture occupations in such areas;

(c) if so, the details thereof; and

(d) the steps taken by the Government situation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) As

per the study conducted (2005) by National Bureau of Soil Survey and Land Use Planning - Indian Council of Agricultural Research, salinity and waterlogging adversely affect the soil fertility, plant nutrition and productivity. However, no specific study has been conducted about the loss of foodgrain production due to problems of salinity and water logging across the country. As per available data, the foodgrain production has increased from 198.36 million tonnes in 2004-05 to 234.47 million tonnes in 2008-09.

(b) No, Madam.

(c) Question does not arise.

(d) The problem of salinity is caused mainly due to water logging and rise in sub surface water level due to seepage from canals etc. Accordingly, Ministry of Water Resources, Government of India introduced the component of Reclamation of Water logged areas in irrigated commands under Command Area Development & Water Management Programme (CADWM) which is being implemented across the country.

*[Translation]***Contract farming of Potato**

5101. SHRI RAVINDRA KUMAR PANDEY:
SHRI VISHWA MOHAN KUMAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether certain multinational companies have entered into a contract with farmers across the country for cultivation of contract farming of potato;

(b) if so, the details thereof alongwith the roles of the State Government and the Union Government in terms of monitoring such contracts;

(c) whether the Government proposes to get the produce of the farmers sold directly to the official agencies and the respective companies; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. Pepsico has entered into contract farming in Maharashtra for cultivation of potatoes. In West Bengal, the PepsiCo has a business arrangement with some primary agricultural societies, cold storages and potato traders for cultivation of potato. However, these contracts are on mutual basis and are not so far registered with the respective State Governments. Central Government has circulated model Agricultural Produce Marketing (Development & Regulation) Act 2003 to all the States and Union Territories for their adoption which has provisions related to contract farming. The status of reform by the States is given the enclosed Statement. It is for the State Governments to monitor the contract farming which are registered under the State law.

(c) and (d) The Model Agricultural Produce Marketing (Development & Regulation) Act 2003 has the provision relating to direct marketing. In Maharashtra 82 licenses for direct marketing have been given for direct marketing for different crops.

Statement*Status of Reforms in Agricultural Marketing as on 31.03.2010*

Sl.No.	Status of Reforms	Name of States/Union Territories
1.	States/UTs where reforms to APMC Act has been done for Direct Marketing; Contract Farming and Markets in Private/Coop Sectors	Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Goa, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Nagaland, Orissa, Rajasthan, Sikkim and Tripura.
2.	States/UTs where reforms to APMC Act has been done partially	(a) <i>Direct Marketing:</i> NCT of Delhi. (b) <i>Contract Farming:</i> Haryana, Punjab and Chandigarh. (c) <i>Private markets:</i> Punjab and Chandigarh
3.	States/UTs where there is no APMC Act and hence not requiring reforms	Bihar*, Kerala, Manipur, Andaman & Nicobar Islands, Dadra & Nagar Haveli, Daman & Diu, and Lakshadweep.
4.	States/UTs where APMC Act already provides for the reforms	Tamil Nadu
5.	States/UTs where administrative action is initiated for the reforms	Mizoram, Meghalaya, Haryana, J&K, Uttarakhand, West Bengal, Puducherry, NCT of Delhi and Uttar Pradesh.

*APMC Act is repealed w.e.f. 1.9.2006.

Implementation of Multipurpose National Identity Card Scheme

5102. DR. BHOLA SINGH:
DR. MANDA JAGANNATH:
SHRI RAVINDRA KUMAR PANDEY:
SHRI RAKESH SINGH:
SHRI VIKRAMBHAI ARJANBHAI MADAM:
SHRI RAMEN DEKA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has taken any assistance from State Governments and Panchayati Raj Institutions to ensure speedy implementation of the Multipurpose National Identity Card/ Unique Identity Card Scheme in the country including for citizens on Nepal border and coastal areas;

(b) if so, the details thereof; and

(c) the extent to which issuance of such cards is likely to check illegal stay of foreigners, smuggling of fake currency and terrorist infiltration in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) The Government decided to create a National population register (NPR) in the country by collecting information on specific characteristics of each individual along with Census 2011. The NPR would have photographs and biometrics of all usual residents who are of age 15 years and above. The data collection work for Census 2011 and NPR is undertaken by the enumerators, most of whom are school teachers/government officials, appointed for the purpose by concerned State/District Administration.

The entire exercise is being conducted under the direct supervision of Tehsildars, who are designated as Sub-district Registrars and the Collectors/DMs who are designated as District Registrars under the Citizenship Act, 1955. Further, the Patwari/village officer is designated as the Local Registrar. The States/UTs Governments have also nominated a Senior Secretary rank officer as Nodal officer to coordinate the project. Hence the State/UT Governments are fully cooperating in the exercise. The list of Usual Residents will be placed in Panchayat Gram Sabha for invitation of objections and claims. The identity card envisaged under this Project is meant for Usual Residents of the country who are of age 18 years and above. The master NPR database and identity card, once issued, would act as deterrent to check illegal immigration and infiltration in the country.

Opening of Restaurants on National Highways

5103. SHRI LAL CHAND KATARIA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to open restaurants through BOT mode on the National Highways;

(b) if so, the details thereof;

(c) whether the Government has formulated any policy in this regard;

◦ (d) if so, the details thereof; and

(e) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) The Government proposes to develop wayside amenities along National Highways including eating facilities for convenience of the passengers.

(c) to (e) As per Ministry's policy, private sector is permitted to develop such facilities. The land is to be provided on lease to the private entrepreneurs on competitive basis for setting up of wayside amenities along the National Highways. The entrepreneur paying the highest amount of lease rent per annum is allowed to develop wayside amenities for period varying from 15 to 30 years.

Non-issuance of Ration Cards

5104. DR. SANJAY SINH:
SHRI MANSUKHBHAI D. VASAVA:
RAJKUMARI RATNA SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether complaints regarding a large number of poor eligible people being deprived of their entitlement under the Public Distribution System (PDS) due to lack of ration cards have been received by the Government;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government has taken up the issue with the concerned States or issued any advisories in this regard;

(d) if so, the details thereof and the response of the States thereto; and

(e) the machinery available with the Union Government to monitor and ensure proper functioning of PDS in the States?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) Targeted Public Distribution System (TPDS), focused on the poor is operated under joint responsibility of Central and State/UT Governments. The operational responsibilities for allocation of foodgrains within the States/UTs, identification of eligible Below Poverty Line (BPL) families based on poverty estimates of Planning Commission, issuance of ration cards to them and supervision over & monitoring of functioning of fair price shops rest with the concerned States & UT Governments.

Complaints as and when received by the Government about malpractices in TPDS, including issuance of ration cards to ineligible persons, denial of ration cards to eligible beneficiaries and diversion/leakages of foodgrains are sent to the concerned State/Union Territory (UT) Governments for enquiry and necessary action.

To streamline the functioning of TPDS, in consultation with the State Governments, a Nine Point Action Plan was evolved in 2006, which inter-alia includes continuous review of BPL/AAY lists and elimination of bogus/ineligible ration cards. As a result of implementation of this action plan, 23 State/UT Governments have reported by 31.03.2010, deletion of 173.83 lakhs bogus/ineligible ration cards.

Further instructions have been issued to all State/UT Governments to take action against persons found in possession and responsible for issuance of bogus/ineligible ration cards.

For better coordination between Central Government and State/UT Governments for implementing TPDS and other Schemes, an arrangement of field visits by Senior Officers of the Department was introduced in the year 2000. These Officers are termed as Area Officers and specific States and UTs are assigned to them for field visits. The Area Officers make field visits in the assigned States/UTs to assess functioning of TPDS and progress of Schemes. Field visits of officers brings feed-back on TPDS and other Schemes, which is shared with concerned State and UT Governments for improvement.

Small and Marginal Farmers

5105. SHRIMATI JAYA PRADA:
SHRI R.K. SINGH PATEL:
SHRI DEVJI M. PATEL:
SHRIMATI SUMITRA MAHAJAN:
SHRI RADHA MOHAN SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether a large number of small and marginal farmers continue to live below poverty line in the country;

(b) if so, the details thereof and the action taken by the Government for the welfare of such farmers;

(c) whether the National Sample Survey (NSS) has made any assessment on the socio economic condition of the farmers in the country;

(d) if so, the outcome of such survey; and

(e) the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Planning Commission has estimated that at all-India level, 28.3% of population in rural areas are below poverty line based on data of National Sample Survey (NSS) 61st Round (July 2004-June 2005) on Uniform Reference Period. According to them, there is no official estimate regarding the number of farmers living below the poverty line. As per NSS Report on Employment and Unemployment Situation in India (2004-05), 35.9% of households in rural area are self-employed in agriculture at all-India level.

(c) and (d) National Sample Survey Organisation (NSSO) conducted the Situation Assessment Survey, a comprehensive socio-economic study of the Indian Farmers covering educational level, level of living, farming practices, possession of productive assets, awareness and access to modern technology, resource availability, indebtedness and a host of other relevant issues during January - December 2003 in the rural areas as part of the NSS 59th round. Highlights of the results of the survey at all-India level are as follows:

- An estimated 27% of farmers did not like farming because it was not profitable. In all, 40% felt that, given a choice, they would take up some other career.

- About 18% of farmer households knew what bio-fertilisers were and 29% understood what Minimum Support Price meant. Only 8% had heard of the World Trade Organisation.
- Only 4% of farmer households had ever insured their crops and 57% did not know that crops could be insured.
- Improved seeds were used by 46% farmer households during the kharif and 34% during the rabi season.
- 40% of farmer households accessed various sources of information for Modern Technology for Farming.
- The average Monthly Per Capita Consumer Expenditure (MPCE) for farmer households was Rs. 502.83 (less by 9.3) compared to Rs. 554.15 for all rural households.
- Out of 89.35 million farmer households, 43.42 million (48.6%) were reported to be indebted.
- More than 50% of indebted farmer households had taken loan for the purpose of capital or current expenditure in farm business. The most important source of loan in terms of percentage of outstanding loan amount was banks (36%), followed by moneylenders (26%).

(e) The Government of India is implementing the National Policy for Farmers, 2007 with the objective of increasing the income of farmers by enhancing the economic viability of farming in addition to increasing production and productivity. The policy provisions, inter-alia, include asset reforms in respect of land, water, livestock, fisheries and bio-resources; provide support services and inputs like application of frontier technologies; agricultural bio-security system; supply of good quality seeds and disease-free planting material, issue of soil health passbooks to the farmers and integrated pest management system; region and crop specific implements and machinery; support services for women like crèches, child care centres, nutrition, health and training timely, adequate and easy reach of institutional credit at reasonable interest rates and farmer-friendly insurance instruments; use of Information and Communication Technology and setting up of farm schools to revitalize agricultural extension; coverage of farmers under a comprehensive National Social Security Scheme; effective implementation of Minimum Support Price across the country and establishing community foodgrain banks;

development of agricultural market infrastructure and terminal markets for agriculture; curriculum reforms in agricultural universities; special categories of farming like organic farming and contract farming; rural non-farm employment initiative for farm households; and integrated approach for rural energy. Many of the Schemes/ Programmes being implemented by different Departments and Ministries are as per the provisions of National Policy for Farmers 2007. Major Plan Schemes/Programmes being implemented are Rashtriya Krishi Vikas Yojana, National Food Security Mission, National Bamboo Mission, National Horticulture Mission, Micro Irrigation Schemes, Watershed Development Programme, Integrated Nutrient Management and Integrated Pest Management and Schemes covered under Macro Management of Agriculture.

[Translation]

Projects Under NHDP

5106. SHRI R.K. SINGH PATEL:
SHRI ANAND PRAKASH PARANJPE:
SHRI HARISCHANDRA CHAVAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of projects being run in the country under the National Highways Development Programme (NHDP);

(b) whether a number of those projects are witnessing a time overrun;

(c) if so, the details thereof and the reasons therefor;

(d) the extent of cost overrun in the said projects due to delay in their completion;

(e) the steps taken by the Government to ensure the timely completion of these projects;

(f) whether the NHAI has failed to award a single contract for construction of 5000 kms of NHs cleared under the NHDP Phase IV; and

(g) if so, the details thereof and the reasons therefor alongwith the additional financial burden on the Government due to delay in award of the said contracts?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (c) 210 National Highway Development

Projects (NHDP) are currently under implementation. Projects have been delayed mainly due to problems associated with land acquisition, shifting of utilities, obtaining environment and forest clearance, approval for Road Over Bridges, poor performance of some contractors due to cash flow constraints, and some other reasons such as law & order problems in some states. Details of NHDP projects under implementation which are delayed alongwith time overrun are enclosed as Statement.

(d) The Engineering Procurement Construction (EPC) contracts provide for variation and payment of escalation including escalation on extended completion period, where extension of time is granted due to delays not attributable to the contractors.

(e) In order to expedite implementation of projects regional offices have been set up by NHAI headed by Chief General Managers. Adequate powers have been delegated to the Chief General Managers who will monitor land acquisition matters as well as implementation of projects. Special land acquisition units are also being set up to expedite land acquisition. State Governments have been requested to appoint Chief Secretaries of State as Nodal officers for NHDP projects. Projects are also closely and periodically reviewed at HQ as well as field units for timely completion of the projects.

(f) and (g) NHDP projects under Phase IV are at an initial stage of implementation and feasibility study has been awarded for all projects in a total length of about 5000 km.

Statement

List of NHDP Under Implementation Delayed Projects: Status as on 31.03.2010

Sl.No.	Stratch	NH No.	Total Length (in Km)	Completed Length (in Km)	Date of Start	Date of Completion as per Contract	Date of Completion/ Anticipated Completion	Total Project Cost (Rs. Cr.)	Funded by	Time over run
1	2	3	4	5	6	7	8	9	10	11
1.	Islam Nagar 10 Kadthal (NS-2/BOT/AP-7)	7	53.01	50.40	Mar-2007	Mar-2010	Jul-2010	546.83	Annuity	4
2.	Madurai-Arupukollai-Tuticorin	45B	128.16	103.40	Jan-2007	Jan-2010	Jun-2010	629.00	BOT	5
3.	MH/AP border 10 Islam Nagar (NS-21BOT/AP-6)	7	55.00	53.00	May-2007	Nov-2009	Apr-2010	360.42	Annuity	5
4.	Hyderabad Bangalore Section (ADB-11/C-14)	7	42.00	40.75	Mar-2007	Aug-2009	May-2010	205.92	ADB	9
5.	Hyderabad Bangalore Section (ADB-11/C-13)	7	40.00	35.50	Mar-2007	Sep-2009	Jun-2010	243.38	ADB	9
6.	Banglore-Neelamangala	4	19.50	15.85	Nov-2007	Jul-2009	Apr-2010	445.00	BOT	9
7.	Hyderabad Bangalore Section (ADB-11/C-11)	7	42.40	40.80	Mar-2007	Aug-2009	May-2010	208.46	ADB	9
8.	Hyderabad Bangalore Section (ADB-11/C-15)	7	45.60	44.00	Mar-2007	Aug-2009	May-2010	243.64	ADB	9
9.	Hyderabad Bangalore Section (ADB-11/C-12)	7	42.60	38.40	Mar-2007	Sep-2009	Jun-2010	239.19	ADB	9
10.	Hyderabad Bangalore Section (ADB-11/C-10)	7	40.00	38.80	Mar-2007	Aug-2009	May-2010	194.80	ADB	9
11.	Chambal Bridge (RJ-5)	76	1.40	0.00	Nov-2006	Feb-2010	Dec-2010	281.31	NHAI	10
12.	NH Connectivity to ICTT Vallarpadam	47C	17.20	0.00	Aug-2007	Feb-2010	Dec-2010	557.00	NHAI	10
13.	Padalur-Trichy (Pkg-VI-C)	45	40.00	38.43	Nov-2006	May-2009	Apr-2010	320.00	BOT	11
14.	Jhansi to Lalitpur (NS-1/BOT/UP-3)	26	49.30	45.00	Mar-2007	Sep-2009	Sep-2010	276.09	Annuity	12
15.	Thanjarur-Trichy	67	56.00	39.78	Dec-2006	Jun-2009	Jun-2010	280.00	BOT	12
16.	Jhansi to Lalitpur (NS-1/BOT/UP-2)	25, 26	49.70	35.00	Mar-2007	Sep-2009	Sep-2010	355.06	Annuity	12

1	2	3	4	5	6	7	8	9	10	11
17.	Gwalior - Jhansi	75	80.00	14.50	Jun-2007	Dec-2009	Dec-2010	604.00	Annuity	12
18.	Gwalior Bypass (NS-1/BOTIMP-1)	75.3	42.00	29.00	Apr-2007	Oct-2009	Oct-2010	300.93	Annuity	24
19.	Lakhnadon to MP/MH Border (NS-1/BOT/MP-2)	7	49.35	40.11	Mar-2007	Sep-2009	Sep-2010	263.17	Annuity	12
20.	Gonde-Vadape (Thane)	3	100.00	97.00	Apr-2006	Apr-2009	May-2010	579.00	BOT	13
21.	Bara to Orai	2,25	62.80	55.50	Oct-2006	Apr-2009	Jun-2010	465.00	Annuity	14
22.	Salem to Kerala Border Section (TN-6)	47	53.53	50.48	Jul-2006	Jan-2009	Apr-2010	469.80	BOT	15
23.	Meerut-Muzaffarnagar	58	79.00	69.00	Mar-2006	Mar-2009	Jun-2010	359.00	BOT	15
24.	Thrissur to Angamali (KL-I)	47	40.00	36.20	Sep-2006	Mar-2009	Jun-2010	312.50	BOT	15
25.	Nagpur-Kondhali	6	40.00	30.00	Jun-2006	Dec-2008	Apr-2010	168.00	BOT	16
26.	Aurang - Raipur	6	43.49	30.30	Apr-2006	Jan-2009	May-2010	190.00	BOT	16
27.	Gorakhpur Bypass	28	32.60	5.00	Apr-2007	Oct-2009	Mar-2011	600.24	Annuity	17
28.	Jalandhar - Amritsar	1	49.00	47.40	May-2006	Nov-2008	Apr-2010	263.00	BOT	17
29.	Sitapur - Lucknow	24	7.500	40.00	Jun-2006	Jun-2009	Dec-2010	322.00	BOT	18
30.	Sagar Rajmarg choraha (ADS-II/C-7)	26	43.16	42.85	Apr-2006	Oct-2008	Apr-2010	206.96	ADB	18
31.	Kota Bypass (RJ-4)	76	26.42	21.50	May-2006	Nov-2008	Jun-2010	250.39	NHAI	19
32.	Srinagar Bypass (Road Portion)(NS-30)	1A	17.80	17.80	Oct-2003	Sep-2008	Apr-2010	60.66	NHAI	19
33.	Assam/WB Border to Gairkatta (WB-1)	31C	32.00	11.76	Jun-2006	Nov-2008	Jun-2010	221.82	NHAI	19
34.	Ganjam - Icchapuram (OR-VIII)	5	50.80	41.72	Jul-2006	Nov-2008	Jun-2010	263.27	NHAI	19
35.	Chitradurga Bypass	4	18.00	18.00	Apr-2007	Sep-2008	May-2010	104.00	NHAI	20
36.	Trichy Bypass end to Tovaramkurchi (Package-VII A)	45B	60.95	60.95	Feb-2006	Aug-2008	Apr-2010	261.00	NHAI	20
37.	Kangayam to Coimbatore (KC-2)	67, KC2	55.20	54.20	Aug-2006	Aug-2008	Apr-2010	0.00	MORTH	20
38.	Karur to Kangayam (KC-1)	67, KC1	59.20	59.20	Aug-2006	Aug-2008	Apr-2010	0.00	MORTH	20
39.	Six Laning of Bangalore-Hosur Section of NH-7	7	14.38	14.37	Apr-2007	Jul-2008	Apr-2010	110.00	NHAI	21
40.	Sonapur to Guwahati (AS-3)	37	19.00	7.50	Sep-2005	Jun-2009	Mar-2011	245.00	NHAI	21
41.	Nalbari to Bijni (AS-6)	31	25.00	1.00	Nov-2005	Jun-2009	Mar-2011	225.00	NHAI	21
42.	Ayodhya-Lucknow (LMNHP-3)	28	41.93	38.00	Nov-2005	Nov-2008	Oct-2010	212.00	WB	23
43.	Siliguri to Islampur (WB-7)	31	26.00	17.75	Jan-2006	Jul-2008	Jun-2010	225.00	NHAI	23
44.	Gorakhpur-Ayodhya (LMNHP-4)	28	29.00	19.00	Nov-2005	Nov-2008	Oct-2010	205.00	WB	23
45.	Maibang to Lumding (AS-27)	54	21.00	0.00	Oct-2006	Apr-2009	Apr-2011	200.00	NHAI	24
46.	Ayodhya-Lucknow (LMNHP-2)	28	47.00	43.00	Oct-2005	Oct-2008	Oct-2010	217.00	WB	24
47.	Ayodhya-Lucknow (LMNHP-1)	28	36.00	29.00	Oct-2005	Oct-2008	Oct-2010	193.00	WB	24

1	2	3	4	5	6	7	8	9	10	11
48.	Gorakhpur-Ayodhya (LMNHP-6)	28	43.70	41.00	Oct-2005	Oct-2008	Oct-2010	239.00	WB	24
49.	Darbanga to Muzzaffarpur (BR-9)	57	37.75	35.00	Jan-2006	Jun-2008	Jun-2010	291.80	NHAI	24
50.	Darbanga to Muzzaffarpur (BR-8)	57	32.05	25.00	Jan-2006	Jun-2008	Jun-2010	305.00	NHAI	24
51.	Ring bunds to Jhanjharpur (BR-6)	57	38.55	25.50	Jan-2006	Jun-2008	Jun-2010	340.00	NHAI	24
52.	Lalitpur - Sagar (ADB-II/C-4)	26	55.00	33.90	Apr-2006	Oct-2008	Oct-2010	225.00	ADB	24
53.	Purnea-Forbesganj (BR-2)	57	36.70	36.30	Nov-2005	Apr-2008	Apr-2010	310.00	NHAI	24
54.	UP/Bihar Border to Kasia (LMNHP-8)	28	41.12	32.50	Dec-2005	Dec-2008	Dec-2010	227.00	WB	24
55.	Kasia to Gorakhpur (LMNHP-7)	28	40.00	28.00	Dec-2005	Dec-2008	Dec-2010	242.00	WB	24
56.	Srinagar Bypass (Bridge Portion) (NS-30A)	1A	1.23	0.00	Jun-2006	Dec-2008	Dec-2010	62.96	NHAI	24
57.	Jammu to Kunjwani (Jammu Bypass) NS-33/J&K	1A	15.00	13.50	Nov-2005	May-2008	May-2010	85.34	NHAI	24
58.	Purnea-Forbesganj (BR-1)	57	42.50	42.50	Nov-2005	Apr-2008	Apr-2010	276.00	NHAI	24
59.	Madurai-Kannikumari Section (NS-41/TN)	7	39.51	39.23	Sep-2005	Apr-2008	Apr-2010	323.36	NHAI	24
60.	Harangajo to Maibang (AS-23)	54	16.00	0.00	Aug-2006	Feb-2009	Mar-2011	280.00	NHAI	25
61.	Jhansi Bypass (UP-3)	25	15.00	13.70	Nov-2005	May-2008	Jun-2010	158.06	ADB	25
62.	Madurai-Kannikumari Section (NS-42/TN)	7	42.70	42.70	Sep-2005	Mar-2008	Apr-2010	507.49	NHAI	25
63.	Sagar-Rajmarg Choraha (ADB-II/C-6)	26	44.00	12.60	Apr-2006	Oct-2008	Dec-2010	203.43	ADB	26
64.	Devdhari-Kelapur (NS-61/MH)	7	30.00	28.27	Oct-2005	Apr-2008	Jun-2010	144.00	NHAI	26
65.	Simrahi to Ring bund (missing link) BR-4)	57	15.15	13.00	Apr-2006	Apr-2008	Jun-2010	100.50	NHAI	26
66.	Lanka to Daboka (AS-16)	54	24.00	18.70	Dec-2005	Jun-2008	Aug-2010	225.00	NHAI	26
67.	Panipat to Panchi Gujran (Six laning work) (NS-89/HR)	1	20.00	20.00	Oct-2006	Oct-2008	Dec-2010	109.00	NHAI	26
68.	Sagar Bypass (ADB-II/C-5)	26	26.00	18.00	Apr-2006	Oct-2008	Dec-2010	151.30	ADB	26
69.	Nagaon bypass (AS-18)	37	23.00	20.12	Dec-2005	Jan-2008	Sep-2010	230.00	NHAI	27
70.	Lalitpur Sagar (ADB-II/C-3)	26	38.00	17.00	May-2006	Nov-2008	Mar-2011	198.00	ADB	28
71.	Dalkola Bypass	34	5.50	0.00	Sep-2006	Aug-2008	Dec-2010	67.00	NHAI	28
72.	Kotwa to Dewapur (LMNPH-10)	28	38.00	16.00	Nov-2005	Nov-2008	Mar-2011	240.00	WB	28
73.	Gorakhpur-Ayodhya (LMNHP-5)	28	44.00	23.00	Oct-2005	Oct-2008	Mar-2011	227.00	WB	29
74.	Vijaypur to Pathankot (NS-34/J&K)	1A	33.65	21.60	Sep-2005	Feb-2008	Jul-2010	193.09	NHAI	29
75.	Vijaypur to Pathankot (NS-35/J&K)	1A	30.00	19.50	Sep-2005	Feb-2008	Jul-2010	166.27	NHAI	29
76.	Mehsi to Kotwa (LMNHP-11)	28	40.00	32.20	Sep-2005	Sep-2008	Mar-2011	239.00	WB	30
77.	Muzzaffarpur to Mehsi (LMNHP-12)	28	40.00	25.00	Sep-2005	Sep-2008	Mar-2011	275.00	WB	30
78.	New Mangalore Port	13,17 & 48	37.00	30.71	Jun-2005	Dec-2007	Jun-2010	196.50	SPV	30
79.	Orai to Jhansi (UP-4)	25	66.00	61.00	Oct-2005	Apr-2008	Oct-2010	451.97	ADB	30

1	2	3	4	5	6	7	8	9	10	11
80.	Forbesganj-Simrahi (BR-3)	57	34.87	7.00	Apr-2008	Sep-2008	Mar-2011	332.94	NHAI	30
81.	Borkhedi-Jam (NS-22/MH)	7	27.40	27.00	Jun-2005	Dec-2007	Jun-2010	110.00	NHAI	30
82.	Pathankot to Jammu & Kashmir Border (NS-36/J&K)	1A	19.65	6.00	Nov-2005	May-2008	Dec-2010	97.73	NHAI	31
83.	Kelapur-Pimpalkhatti (NS-62)	7	22.00	6.00	May-2006	Nov-2008	Jun-2011	117.40	NHAI	31
84.	Chennai Bypass Phase-II	45,4 & 5	32.00	30.60	May-2005	Nov-2007	Jun-2010	480.00	NHAI	31
85.	Pathankot to Bhogpur (NS-37/PB)	1A	40.00	30.19	Nov-2005	May-2008	Dec-2010	284.00	NHAI	31
86.	Nalbari to Bijni (AS-8)	31	30.00	16.00	Dec-2005	Jun-2008	Jan-2011	200.00	NHAI	31
87.	Gagodhar to Garamore (Package-IV)	15, 8A	90.30	85.56	Feb-2005	Nov-2007	Jun-2010	479.54	ADB	31
88.	Jam-Wadner (NS-59/MH)	7	30.00	28.61	Oct-2005	Apr-2008	Dec-2010	145.00	NHAI	31
89.	Rajmarg Choraha to Lakhandon (ADB-II/C-9)	26	54.70	41.62	Apr-2006	Oct-2008	Jun-2011	229.91	ADB	31
90.	Rajmarg Choraha to Lahknadon (ADB-II/C-8)	26	54.00	28.00	Apr-2006	Oct-2008	Jun-2011	251.03	ADB	31
91.	Ganga Bridge to Rama Devi Crossing (UP-6)	25	5.60	0.00	Dec-2005	Sec-2008	Jun-2011	201.66	NHAI	31
92.	Orai to Jhansi (UP-5)	25	50.00	41.00	Sep-2005	Mar-2008	Dec-2010	340.68	ADB	31
93.	Dharamtul to Sonapur (AS-20)	37	22.00	0.00	Nov-2005	May-2008	Jun-2011	160.00	NHAI	31
94.	Garhmukteshwar-Muradabad	24	56.25	55.85	Mar-2008	Sep-2007	Dec-2010	275.00	NHAI	31
95.	Jhanjhapur to Darbanga (BR-7)	57	37.59	8.50	Apr-2006	Sep-2008	Dec-2011	340.00	NHAI	31
96.	Daboka to Nagaon (AS-17)	36	30.50	17.30	Dec-2005	Jun-2008	Oct-2011	225.00	NHAI	42
97.	Harangajo to Maibang (AS-22)	54	24.00	0.00	Jan-2007	Jul-2009	Dec-2012	196.00	NHAI	42
98.	Six laning of Panchi Gujran to Kamaspur (Sonepat) NS-17/HR)	1	21.70	21.70	Jan-2006	Jul-2007	Dec-2010	83.67	NHAI	42
99.	Harangajo to Maibang (AS-21)	54	26.00	0.00	Jan-2007	Jul-2009	Dec-2012	212.00	NHAI	42
100.	Nalbari to Bijni (AS-9)	31	21.50	13.00	Dec-2005	Jun-2008	Dec-2011	142.00	NHAI	42
101.	Gundla Pochampalli to Bowenpalli Shivarampalli to Thondapalli (NS-23/AP)	7	23.10	16.20	Dec-2005	Dec-2006	Jun-2010	71.57	NHAI	42
102.	Dharamtul to Sonapur (AS-19)	37	25.00	7.90	Dec-2005	Jun-2008	Dec-2011	200.00	NHAI	42
103.	Nagaon to Dharmatul (AS-2)	37	25.00	3.90	Dec-2005	Jun-2008	Dec-2011	230.00	NHAI	42
104.	Bijni to Assam/WB Border (AS-10)	31C	33.00	0.00	Nov-2005	Jun-2008	Dec-2011	237.80	NHAI	42
105.	Bijni to Assam/WB Border (AS-11)	31C	30.00	0.00	Nov-2005	Jun-2008	Dec-2011	195.00	NHAI	42
106.	Bijni to Assam/WB Border (AS-12)	31C	30.00	0.00	Nov-2005	Jun-2008	Dec-2011	230.00	NHAI	42
107.	Butibori ROB (NS-29/MH)	7	1.80	0.00	Jun-2005	Dec-2006	Jun-2010	26.00	NHAI	42
108.	Silchar-Udarband (AS-1)	54	32.00	11.64	Sep-2004	Sep-2007	Mar-2011	154.57	NHAI	42
109.	Nalbari to Bijni (AS-7)	31	27.30	0.00	Oct-2005	Apr-2008	Dec-2011	208.00	NHAI	44

1	2	3	4	5	6	7	8	9	10	11
110.	Maibang to Lumding (AS-2S)	54	28.00	0.00	Oct-2006	Apr-2009	Dec-2012	199.81	NHAI	44
111.	Improvement of Access of GQ within Chennai City including Construction of 4 grade Separators	205, 4 & 45	4.00	4.00	Apr-2005	Apr-2007	Dec-2010	210.00	MORTH	44
112.	Hapur - Garhmukteshwar	24	35.00	15.00	Mar-2005	Sep-2007	Jun-2011	220.00	NHAI	45
113.	Guwahati to Nalbari (AS-5)	31	28.00	4.50	Oct-2005	Apr-2008	Mar-2012	198.16	NHAI	47
114.	Guwahati to Nalbari (AS-4)	31	28.00	8.00	Dec-2005	Apr-2008	Mar-2012	175.96	NHAI	47
115.	Maibang to Lumding (AS-26)	54	23.00	0.00	May-2006	Nov-2008	Dec-2012	167.64	NHAI	49
116.	Maibang to Lumding (AS-24)	54	15.00	0.00	May-2006	Nov-2008	Dec-2012	155.04	NHAI	49
117.	Gorhar-Barwa Adda (TNHP/V-C)	2	78.75	78.39	Sep-2001	Mar-2005	Jun-2010	399.75	WB	65
118.	Varanasi-Mohania (GTRIP/IV-A)	2	76.00	76.00	Mar-2002	Mar-2005	Jun-2010	467.93	WB	65
119.	Fatehpu -Khaga (TNHP/II-C)	2	77.00	76.45	Mar-2001	Oct-2004	Apr-2010	372.40	WB	65
120.	Purnea-Gayakota (EW-12/BR)	31	28.00	26.41	Sep-2001	Sep-2004	Jun-2010	205.73	NHAI	65
121.	Agra-Shikohabad (GTRIP/IA)	2	50.83	50.76	Mar-2002	Mar-2005	Dec-2010	367.49	WB	65
122.	Kunjwani to Vijaypur (NS-15/J&K)	1A	17.20	17.00	Jan-2002	Dec-2004	Dec-2010	110.00	NHAI	72
123.	Bhubaneswar-Khurda (OR-I)	5	27.15	27.15	Jan-2001	Jan-2004	Apr-2010	140.85	NHAI	75

[English]

Functioning of Cable Operators

5107. SHRI SUKHDEV SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the regulatory mechanism in place to check/review/regulate the functioning of cable operators in the country;

(b) whether complaints have been received by the Government against the cable operators for violating the Cable Television Networks (Regulation) Act;

(c) if so, the details thereof during each of the last three years and the current year, State-wise including Punjab alongwith the action taken in each case;

(d) whether there are reports that many cable operators have laid down fibre cables without any approval; and

(e) if so, the details thereof alongwith the action taken thereon, State-wise including Punjab?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHARY MOHAN JATUA): (a) The Cable operators are regulated as per the provisions of the Cable Television Networks (Regulation) Act, 1995 and the rules made thereunder.

(b) and (c) The Government has been receiving complaints from different parts of the country including the State of Punjab regarding violations of the various provisions specifically programme and advertisement codes and mandatory provisions for carriage of DD channels by the cable operators. All such complaints are forwarded to the Authorized Officers, who are District Magistrates, Sub Divisional Magistrates and Commissioner of Police, for taking action under the provisions of the Cable Television Networks (Regulation) Act, 1995 and the rules thereto as they are sufficiently empowered to take action under the Act. Therefore no statistics of such complaints is being maintained by the Ministry

(d) and (e) Neither the Cable Television Networks (Regulation) Act, 1995 and nor the Cable Television Networks Rules, 1994 have provided for the provisions of right of way and procedure for laying down the cable

by the cable service providers. However Section 9 of the Cable Television Networks (Regulation) Act, 1995 casts an obligation and duty on the Cable operators to use standard equipment(s) in the cable television network.

Cable operators are required to seek necessary permissions/approval for laying cable /optical fibre cables from the competent local authorities or local self Government /Municipality etc. under the local laws in this regard. Since the matter fall within the domain of local administration/State Governments, no such records are being maintained at the level of this Ministry.

Jago Grahak Jago Campaign

5108. SHRI S. ALAGIRI:
RAJKUMARI RATNA SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has launched a publicity campaign on consumer awareness namely 'Jago Grahak Jago';

(b) if so, the details thereof;

(c) the number of cases pertaining to the violation of Bureau of Indian Standards Act, 1986 regarding display of ISI mark, Maximum Retail Price of the product, expiry date and weight of the package etc. reported since the launch of the said campaign, State-wise; and

(d) the number of persons found guilty in this regard alongwith the action taken against such persons, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) Yes Madam.

(b) The Government is running a national multi media publicity campaign called 'Jago Grahak Jago' through which awareness is being spread about subjects of consumer interest, such as Consumer Fora, ISI Mark, Maximum Retail Price, Banking Services, Education, Travel Services.

(c) and (d) Information is being collected.

Involvement of Sadhus in Crime

5109. SHRI MANICKA TAGORE:
SHRI JAYWANT GANGARAM AWALE:
SHRI ASADUDDIN OWAISI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any complaints about the abduction of children by sadhus in various parts of the country;

(b) if so, the details thereof;

(c) whether the Government has received any complaints with regard to involvement of sadhus in various crimes including sex rackets, underworld business and illegal activities in the country;

(d) if so, the details thereof and the action taken against them;

(e) whether the Government proposes to make special laws in consultation with State Governments to tackle such activities in the country; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) The National Crime Records Bureau (NCRB) compiles State/UT-wise data on crime in the country under different crime-heads under the Indian Penal Code (IPC) and Special and Local Laws (SLL) on the basis of reports sent to it by various State Governments/UT Administrations. The NCRB has no information on involvement of sadhus in such specific types of crime like, abduction of children etc. However, the Delhi Police has reported a recent case regarding a sex racket run by an accused Shiv Murat Dwivedi @ Shiva @ IchaDhari @ Swami Bhimanand @ Rajeev @ Swamiji S/o Bacha Lal Dwivedi of New Delhi. The said accused alongwith co-accused Praveen Kumar S/o Ram Narain of New Delhi and six call girls have been arrested vide FIR No. 47/10 dated 26-02-2010 u/s 4/5/8 of the Immoral Traffic (Prevention) Act, 1956 registered at P.S. Saket, Delhi and a separate case vide FIR No. 54/10 dated 06.03.2010 u/s 3 Maharashtra Control of Organised Crime Act, 1999 has also been registered against him. Further, 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for

prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies under the extant and appropriate law(s), as also for protecting the life and property of the citizens.

(e) There is no such proposal under the consideration of the Union Government.

(f) Does not arise.

Electronic Bill Boards

5110. SHRI M. B. RAJESH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has taken note of the danger of driving distraction caused by the electronic bill boards;

(b) if so, whether the Government is considering to ban electronic bill boards in the country;

(c) if so, the details thereof; and

(d) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (d) As per Ministry's extant policy erection of hoardings, advertisements including electronic bill boards etc are not permitted on National Highway Land, since these are a source of distraction to traffic. Informatory signs of public interest are, however, permitted. Under the policy of private sponsorship of road signs, the private entrepreneurs are allowed to depict the name/logo of their company in a sign of specified dimension.

Pulses at Subsidised Rate

5111. SHRI R. DHROVANARAYANA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the scheme of the Government to provide pulses to the States at subsidised rate for distribution through the Public Distribution System has received a poor response;

(b) if so, the details thereof and the reasons therefor indicating the quantity allocated and lifted, State-wise;

(c) whether the States have complained about the expenditure involved in the processing/upgradation of said pulses making it unviable; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) As the scheme was approved only in November 2008, progress was limited in 2008-09. However in 2009-2010 the four agencies *viz.* PEC, MMTC, STC and NCCF have supplied more than 2.50 lac tonnes of imported pulses to 9 States namely West Bengal, Tamil Nadu, Kerala, Maharashtra, Haryana, Himachal Pradesh, Uttar Pradesh, Rajasthan and Andhra Pradesh. State wise details are given in the enclosed Statement.

(c) and (d) Some of the State Governments such as Assam, West Bengal and Punjab has requested for supply of processed pulses. It has been decided that the requirement of processing of pulses may be arranged mutually between the State Governments and the PSUs concerned.

Statement

Distribution of Imported pulses through PDS during 2009-10 (as on 31.03.2010)

(in tonnes)

Name of Agency	State to which supplied	Pulses	Contracted quantity	Supplied quantity
1	2	3	4	5
MMTC	West Bengal	Moong	1000	Nil
	Tamil Nadu	Urad	4000	4000
		Green Lentil	3000	3000

1	2	3	4	5
	Andhra Pradesh	Tur	17000	17000
Total MMTC			25000	24000
	Andhra Pradesh	Yellow peas	1000	1000
		Tur dal	97650	81469
		Chick peas	3000	3000
	Maharashtra	Tur dal	28000	11905
	Kerala	Moong	8604	7824
		Chick Peas	5078	5078
	Tamil Nadu	Urad dal	8500	4500
		Yellow Lentil	9500	4500
		Tur	2000	
PEC Ltd.	Uttar Pradesh	Chick peas	1322	1322
		Yellow peas	1979	1979
		Moong	946	946
		Urad dal	994	994
	Haryana	Moong	1298	1298
		Chick peas	4200	2700
		Yellow peas	5500	1000
		Urad dal	3700	2100
	Himachal Pradesh	Chick peas	11100	11100
		Urad dal	2350	2350
Total PEC			196721	145065
STC	Tamil Nadu	Urad	2000	2000
		Yellow Lentil	7500	7304
	Uttar Pradesh	Yellow Peas	60000	60350
Total STC			69500	69654
NCCF	Rajasthan	Moong	1000	999
	Tamil Nadu	Yellow Peas	6000	6000
		Tur	250	258
		Urad	5000	4800
Total NCCF			12250	12057
GRAND TOTAL			303471	250776

Note:- STC has, in addition, supplied 30000 tonnes of tur dal (split) to Maharashtra State Civil Supplies Dept. This dal was locally milled from imported tur whole contracted by private trade for which STC is not filing any claim for subsidy.

Source : All PSUs

*[Translation]***Damage Caused to National Highways**

5112. SHRI PAKAURI LAL:
SHRI DEVJI M. PATEL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has made any assessment regarding damage caused to National Highways due to floods during the last three years;

(b) if so, the details thereof, year-wise and National Highway-wise;

(c) whether the Government has taken any initiatives for the repair and upgradation of the National Highways damaged due to natural calamities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N.SINGH): (a) and (b) The State-wise details of the damages caused to National Highways (NHs) due to floods, rain, etc. during the last three years are annexed as Statement. However, these do not include the details pertaining to the stretches of NHs entrusted with the Border Roads Organization (BRO) for which information is being collected.

(c) and (d) The development and maintenance of NHs, including repair and upgradation of the NHs damaged due to natural calamities, is a continuous process and the works are accordingly taken up as per availability of funds, inter-se priority and traffic density.

Statement

The State-wise details of the damages caused to National Highways (NHs) due to floods, rain, etc. during the last three years

Sl.No.	State/Union Territory	2007-08	2008-09		2009-10		
		NH No.	Types of damages	NH No.	Types of damages	NH No.	Types of damages
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	9,16,18,43,202, 205 & 214	Surface damage, pot holes, breaches, damages to Cross drainage (CD) works, etc.	18,63,202,205,214, 214A & 221	Surface damage, pot holes, breaches, damages to Cross drainage (CD) works, etc.	9,43,205,214 & 214A	Surface damage, pot holes, breaches, damages to Cross drainage (CD) works, etc.
2.	Arunachal Pradesh	52A	Pot holes repair, embankment failure, culvert repair, BT work etc.	52A	Pot holes repair, embankment failure, culvert repair, BT work etc.	52A	Pot holes repair, embankment failure, culvert repair
3.	Assam	31,31B,36,37,37A,38, 39,44,51,52,52A,53,54, 61,62,151,152,153 & 154	Pot holes repair, embankment failure, culvert repair, BT work etc.	31,31B,36,37,37A,38,39, 44,51,52,52A,53,54,61, 62,151,152,153 & 154	Pot holes repair, embankment failure, culvert repair, BT work etc.	31,31B,36,37,37A,38, 39,44,51,52,52A,53,54, 61,62,151,152,153 & 154	Pot holes repair, embankment failure, culvert repair, BT work etc.
4.	Bihar	19,28,28A,28B,30,31, 57A,77,80,82,83,85, 98,103,104,104,105, 106 & 107	Pot holes, damage to culvert, bridges, surface damage etc.	2C,19,28B,30,30A,31, 77,80,81,82,83,84, 98,99,101,104,105,107 & 110	Pot holes, damage to culverts, bridges, protection woks, embankment etc.	2C,19,28,30,30A,31,77, 80,82,83,84,98,103,104, 101,102,105,106,107 & 110	Pot holes, damage to culverts, bridges, protection works, embankment etc.
5.	Chandigarh	Nil	-	Nil	-	Nil	-
6.	Chhattisgarh	216,217,200,12A, 43,6,78 & 221	Pot holes, sinks in bridge approach	216,217,200,12A, 43,78 & 221	Pot holes, sinks in bridge approach, damage to culverts.	216,217,200, 12A,43,6,78 & 221	Pot holes, sinks in bridge approach

1	2	3	4	5	6	7	8
7.	Delhi	Nil	-	Nil	-	Nil	-
8.	Goa	4A & 17	Breaches, damages to surface and retaining wall, landslide, etc.	4A & 17	Landslide, damage to shoulder, embankment, and retaining walls, etc.	17 & 17B	Breaches, damages to surface and retaining wall, landslide, etc.
9.	Gujarat	6,8,8A,8C,8D,8E, 15,59 & 113	Surface damage, pot holes, damaged patches	6,8A,8C,8D,8E, 15,59,113 & 228	Surface damage, pot holes, damaged patches	6,8A,8C,8D,8E, 15,59 & 228	Surface damage, pot holes, damaged patches, breach.
10.	Haryana	65,71A,71B,71,21A, 72,73A & 73	Surface damage, pot holes, damaged patches, damages to bridges, etc.	65,71,72,73,73A & 71A	Surface damage, pot holes, damaged patches, damages to bridges, etc.	Nil	-
11.	Himachal Pradesh	21,20,72,88,21A, 70 & 22	Surface damage, pot holes, damaged patches, embankments, damages to bridges, culverts, etc.	20,70,88,73A & 22	Surface damage, pot holes, damaged patches, embankments, damages to bridges, culverts, etc.	21,88,22,70,72 & 20	Surface damage, pot holes, damaged patches, embankments, damages to bridges, culverts, etc.
12.	Jharkhand	6,23,31,33,75,80 & 100	Pot holes, damage to culverts & bridges, damage to wing walls etc.	23,31,33,75,78,80, 98,99 & 100	Pot holes, damage to culverts & bridges, damage to wing walls etc.	23 & 33	Pot holes, damage to culverts & bridges, damage to wing walls etc.
13.	Karnataka	48,13,206,17,4A,63, 218,67,209,212,207, 48,4 & 9 embankments etc.	Potholes, surface damage, breach of road, cuts, erosion of	48,17,13,63,4,209, 212,218,9,4A,206 & 207	Potholes, surface damage, reach of road, cuts, berosion of embankments etc.	13,63,206,9,218, 4A,207,17,212 & 209 embankments etc.	Potholes, surface damage, breach of road, cuts, erosion of
14.	Kerala	47,17,213,212,49, 47A & 208	Drainage works, protection works, drains, shoulders, pot hole	47,208,17,213,47A, 49,220,212 & 47	patch damages, damaged culverts, drainage works, protection works, land slides, pot hole, etc.	47,208,213,17,212, 47A,220 & 219	Restoration of damaged surface, pot hole, drains, etc.
15.	Madhya Pradesh	3,7,12,12A,27, 59,59A,69,75,76, 78,86 & 92	Potholes, surface damage, breach of road, cuts, erosion of embankments etc.	3,7,12,12A,27,59, 59A,69,75,76,78, 86 & 92	Potholes, surface damage, breach of road, cuts, erosion of embankments etc.	3,7,12,12A,27,59, 59A,69,75,76,78, 86 & 92	Potholes, surface damage, breach of road, cuts, erosion of embankments etc.
16.	Maharashtra	3,6,8,9,13,17,50, 69,204,211 & 222	Potholes filling, surface damage	3,6,9,13,17,50, 69,204,211 & 222	Rain/flood surface damage, pothole, etc.	3,6,9,13,17,50, 69,204,211 & 222	surface damage, potholes, etc.
17.	Manipur	39,53 & 150	Pot holes, damaged shoulders, culverts, etc.	39,53 & 150	Pot holes, damaged shoulders, culverts, etc.	39,53 & 150	Pot holes, damaged shoulders, culverts, etc.
18.	Meghalaya	40,44,51 & 62	Pot holes, surface damage	40,44,51 & 62	Pot holes, surface damage	40,44,51 & 62	Pot holes, surface damages, subsidence of formation

1	2	3	4	5	6	7	8
19.	Mizoram	44A,150 & 154	Pot holes, surface damage	44A,150 & 154	Pot holes, surface damage	44A,150,54 & 154	Pot holes, surface damage, breach of road, subsidence
20.	Nagaland	61 & 155	Pot holes, surface damage	61 & 155	Pot holes, surface damage	61 & 155	Pot holes, surface damage
21.	Odisha	5,6,23,42,43,75, 200,201,203,203A, 215,217 & 224	Pot holes, surface damage, cuts & erosion of road embankments, damage of embankments, erosion of shoulders etc., damages to CD works/ approaches.	5,6,23,42,43,75,200, 201,203,203A,215, 217 & 224	Pot holes, surface damage, cuts & erosion of road embankments, damage of embankments, erosion of shoulders etc., damages to CD works/approaches.	5,6,23,42,43,75, 200,201,203,203A, 215,217 & 224	Pot holes, surface damage, cuts & erosion of road embankments, damage of embankments, erosion of shoulders etc., damages to CD works/approaches.
22.	Puducherry	Nil	-	Nil	-	45A	Damages to surface
23.	Punjab	15,20 & 73	Surface damage, pot holes, damaged patches, etc.	15,20 & 70	Surface damage, pot holes, damaged patches, etc.	Nil	NA
24.	Rajasthan	113,79,112,8,14,12, 90,65,15,89,11,11A, 11B,116 & 114	Pot holes, erosion of embankment, surface damage & breach of road.	12,11,15,65,89, 90,79,113,14,112, 8,11A,116,11B & 114	Pot holes, cuts, erosion of embankment, surface damage & breach of road.	11,15,89,65,12,90, 79,113,11A,116,11B, 112,114 & 14	Pot holes, cuts, erosion of embankments & surface damage.
25.	Tamil Nadu	45,45A,45B, 47,47B, 49,66,67,68,205,208, 209,220,226,227, 210 & 4	Pot holes, patches, riding surface damage, damages to parapet, culverts, etc.	205,67,226,47,45C,66, 227,49,45,208,210 & 220	Pot holes, patches, riding surface damage, damages to parapet, culverts, etc.	45,45A,49,208,209, 210,226,207,205,67, 45C,66,227 & 234	Pot holes, patches, riding surface damage, damages to parapet, culverts, etc.
26.	Uttar Pradesh	7,19,24,27,28B,28C, 29,56,72A,73,74,75,76, 86,87,91,91A,92,93,96, 97 & 119	Pot holes, patches, washed out surface, damaged parapets of culverts, drains, breaches, damaged chute etc.	7,11,19,24,27,28B,28C,29, 56,58,72A,73,74,75,76, 86,87,91,91A,92,93, 96,97 & 119	Pot holes, patches, washed out surface, damaged parapets of culverts, drains, breaches, damaged chute etc.	7,11,19,24,27,28B,29, 56,58,72A,73,74,75,76, 86,87,91,92,93,96,97 & 119	Pot holes, patches, washed out surface, etc.
27.	Uttarakhand	72,74,87,87,94,119, 121,123 & 125	Pot holes, surface damage, damage of drains, culverts and retaining walls	58,72,72A,73,74,87, 94,119,121,123 & 125	Pot holes, surface damage, damage of drains, culverts and retaining walls	72,72B,74,87,94,119, 123 & 125	Pot holes, surface damage, damage of drains, culverts and retaining walls
28.	West Bengal	6,31,31C,32,35,55, 60,81 & 117	Meandering depression, pot holes, damages to embankment, bridges, etc.	6,31,32,31C,35,55, 60,81 & 117	Pot holes, damages to bridges & its approaches, erosion of embankment, damages to breast walls & culverts, etc.	6,31,31C,32,35, 60,81 & 117	Pot holes repair, surface damage, breaches, damage to protection works, land slides, etc.

*[English]***Suspected Lashkar Base in Maldives**

5113. Sk. SAIDUL HAQUE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of Pakistan based terrorist outfit Lashkar-e-Taiba trying to encircle India by setting up their bases in neighbouring countries including the Maldives;

(b) if so, the details thereof;

(c) whether the said issue was discussed with the Home Minister of Maldives who visited the country recently;

(d) if so, the details thereof; and

(e) the steps taken by the Government to thwart the nefarious efforts of the said terrorist outfit at the international level?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (e) Available input indicates that Lashkar-e-Taiba endeavours to develop links in India's neighbouring countries including the Maldives. India and Maldives continue to work closely in strengthening bilateral security cooperation. Our security concerns are conveyed through the bilateral channels/mechanisms, with the concerned countries.

Growth of Parthenium Weed

5114. SHRI MOHAMMAD ASRARUL HAQUE: Will the Minister of AGRICULTURE be pleased to state:

(a) the total area of arable land that has become uncultivable due to rampant growth of the parthenium weed;

(b) whether the Government is aware of experiments made in the State of Bihar of using the beetle zygramma as an effective antidote; and

(c) the steps taken/being taken for carrying out adequate tests for the development of this beetle as an antidote to the pernicious weed?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Out of total cultivable and arable land about 14.25 million hectare land has been estimated to be infested severely

with the rampant growth of parthenium weed. However, with manual weeding and using herbicides, farmers are able to cultivate crops in these areas too but with low productivity.

(b) Government is aware that parthenium weed defoliating beetle *Zygogramma bicolorata* is being used to suppress parthenium in the state of Bihar. Nucleus culture of *Zygogramma bicolorata* supplied from Directorate of Weed Science Research, Jabalpur is being regularly released by Rajendra Agricultural University (RAU), Pusa, Bihar and Krishi Vigyan Kendras located in different districts of Bihar.

(c) Research efforts have been made at Directorate of Weed Science Research, Jabalpur to develop technologies to mass rear *Zygogramma bicolorata* throughout the year to use it as an effective antidote against pernicious parthenium weed. Technologies have also been developed to overcome the limitations of this bioagent to make it more effective against parthenium.

National Fire Service College

5115. SHRI GURUDAS DAS GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Bachelor Engineering Course at the National Fire Service College (NFSC) in Nagpur has been non-functional for the last four years;

(b) if so, the details and the reasons therefor;

(c) the total funds granted by the Government in this regard; and

(d) the total funds utilised/un-utilised by the college?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Madam. The students are not admitted in the said Course from academic session 2004-05 as the Course has been discontinued due to lack of infrastructure and faculty as per the norms fixed by Nagpur University.

(c) and (d) A Scheme for upgradation of National Fire Service College, Nagpur at a cost of Rs.103.95 crore was approved in March 2005 for execution of civil works/construction of buildings, procurement of training aids/equipments and purchase of laboratory items. The Scheme was entrusted to Central Public Works Department for implementation. However, before the CPWD, the executing authority could start the work, National Disaster Management Authority (NDMA) opined

that the Scheme should be held in abeyance and facilities available made at par with the best available internationally. Out of the Rs.103.95 crore Rs.68.28 lakh was incurred towards pre-construction activities and Rs.53.44 lakh towards the acquisition of land admeasuring 14.61 acres.

In this background a revised scheme at a cost of Rs.205 crore has been prepared which is yet to be approved by the competent authority. Bachelor of Engineering (Fire) course will commence only after creation of required infrastructure.

Development Projects for NE

5116. SHRI NRIPENDRA NATH ROY:
CHAUDHARY LAL SINGH:

Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) the details of fund earmarked/utilized for projects/schemes for the Development of North Eastern Region (DONER);

(b) whether the Government has conducted any survey to identify the areas for implementing development projects/schemes in the North Eastern States;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) the details of projects sanctioned and completed in the year 2009-10; and

(f) the steps taken to ensure the proper utilization of DONER funds within the year in which it is allocated?

THE MINISTER, OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI

B.K. HANDIQUE): (a) The details of funds earmarked/ utilized for infrastructure projects/schemes during 2009-10 by the Ministry are as under:

Scheme	Budget Allocation/ Funds Earmarked during 2009-10 (Rs. in Crore)	Budget Expenditure during 2009-10 (Rs. in Crore)
Non-Lapsable Central Pool of Resources (NLCPR)	700.00	668.62
Special BTC Package	50.00	3.15
North Eastern Council (NEC)	624.00	619.86
Social and Infrastructure Development Fund (SIDF)	85.00	17.42

(b) to (d) The projects for funding under the schemes are proposed by the NE State Governments after gap analysis and keeping in view their priorities and demands. In addition, the Powergrid Corporation of India Limited have been entrusted with the responsibility of survey and preparation of Feasibility Report-cum-Detailed Project Report on the Transmission, Sub-Transmission and Distribution of power system in NE region. Further, the North Eastern Council (NEC) provides funds to Central Water Commission and Brahmaputra Board and various States to conduct survey and investigation for preparation of DPRs for Hydel power projects. A working group set up by NEC has identified 56 inter-State and intra-State roads of economic importance for inclusion in the 11th Five Year Plan.

(e) The details of projects sanctioned during 2009-10 and those completed during 2009-10 are given in the following table. The projects completed during 2009-10 pertain to earlier years also.

Scheme	Projects	Sanctioned	Projects	Completed
	No.	Cost	No.	Cost
	(Rs. in Crore)		(Rs. in Crore)	
Non-Lapsable Central Pool of Resources (NLCPR)	97	834.99	36	249.59
Special BTC Package	0	0.00	4	26.24
North Eastern Council (NEC)	189	705.13	43	80.99
Social and Infrastructure Development Fund (SIDF)	2	17.42	0	0.00

(f) The projects sanctioned by the Ministry are implemented by the State Governments. To ensure proper utilization of funds progress of the schemes/projects is reviewed from time to time with the State Governments. The progress of the projects is monitored regularly through Progress Reports, Utilization Certificates and field visits. Chief Secretaries of the NE States are also responsible for quarterly review of NLCPR projects.

[Translation]

Production of Maize

5117. SHRI KAMAL KISHOR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to increase the production of maize in the country including Uttar Pradesh;

(b) if so, the details thereof;

(c) whether the Government proposes to set up maize based industry in Uttar Pradesh;

(d) if so, the details thereof; and

(e) the time by which it is likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Government of India (GOI) is already implementing a Centrally Sponsored Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM) in the country w.e.f. 1.4.2004. An amount of Rs.1689 lakh was approved for Uttar Pradesh as Central Share in 2009-10 under ISOPOM for pulses, oilseeds and maize. Pulses has been shifted to National Food Security Mission from April, 2010.

Assistance is provided under ISOPOM to the States/Implementing Agencies for several components viz; production and purchase of breeder seed, production of foundation and certified seed, distribution of certified seed, development of seed infrastructure, seed minikits, block, Integrated Pest Management (IPM) and frontline demonstration, plant protection chemicals, weedicides, Nuclear Polyhedrosis Virus (NPV), rhizobium/phosphate solubilising bacteria culture, gypsum/pyrite/lime, sprinkler sets, micro-nutrients, farm implements, irrigation pipes, trainings publicity, staff and contingency etc.

Government of India also provides assistance for maize under Macro- Management of Agriculture (MMA) scheme for States not covered under ISOPOM and Rashtriya Krishi Vikas Yojana on approval by the State Level Sanctioning Committee (SLSC).

(c) to (e) The Ministry of Food Processing Industries provides grant-in-aid to food processing units including grain processing sector under its scheme of "Technology Upgradation, Modernization and Establishment of Food Processing Units" by way of 25% of cost of plant and machinery and technical civil work up to Rs. 50.00 lakh in general areas and 33% of cost of plant and machinery and technical civil work upto Rs. 75.00 lakh in difficult areas. 10 units in flour sector with a grant-in-aid of Rs. 162.675 lakh in the year 2009-10 have already been assisted in Uttar Pradesh.

[English]

Traffic Management Plan in Delhi

5118. SHRI NISHIKANT DUBEY:
SHRI DHANANJAY SINGH:
SHRI JAI PRAKASH AGARWAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has formulated any traffic management plan to improve the traffic movement in the NCT of Delhi;

(b) if so, the details thereof including the salient features of the plan;

(c) the measures taken by the Government to decongest the traffic and ensure/minimise the road accidents;

(d) the total funds granted in this regard;

(e) whether the Government has launched special drive against violation of traffic rules in the NCT of Delhi;

(f) if so, the details thereof; and

(g) the total funds collected as fine during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Madam. Delhi Police

has prepared a Traffic Management Plan which is based on the principles of road safety education, regulation, enforcement and engineering solutions to tackle the situation in comprehensive manner in the NCT of Delhi. the details of plan are as follows:

- Regulation—The focus of traffic regulation is to improve traffic flow on roads and corridors and reduce journey time to benefit public. Delhi Traffic Police studies the traffic flow, congestion/bottleneck points and provides possible remedies to remove bottlenecks improve the flow of traffic.
- Road Safety Education—The thrust is on training programmes for drivers, motorists, pedestrians, school children etc. both in the organized and un-organized sectors in which they are given lectures and training on safe driving, lane discipline, effects of drunken driving and other important aspects of road safety.
- Engineering Solution Measures—Delhi Traffic Police is adopting the traffic management measures-low cost and high cost-for removing traffic congestion, ensuring safe and smooth flow of traffic and reduction in road accidents and pollution. Low cost Traffic management measures include closure of cuts to ensure uninterrupted and smooth flow of traffic, construction of slip roads, restriction or movement of slow moving traffic during specific timings etc. High cost traffic management measures include installation of intelligent traffic system, E-enforcement, acquisition of modern enforcement equipments-Radar Speed Measurement Devices, Interceptors, Breath Analyzers etc.
- Enforcement Strategies—The emphasis of Traffic Police is on intensive quality enforcement having a direct bearing on road discipline and safety. The strategy to enforce discipline on the road users is to concentrate on quality prosecution on major traffic violations from among traffic signals, violation of restrictions, triple riding, without helmet, without helmet pillion rider, improper parking, dangerous driving, drunken driving, minor driving, over speeding.

(c) Delhi Police has taken a number of steps to decongest the traffic and to reduce road accidents in the NCT of Delhi. Details of these are as follows:

- Increased presence of Traffic personnel in accident-prone areas.

- Facilitation at pedestrian crossings.
- Prosecution of two-wheelers.
- Increased pressure on Blue Line Buses.
- Decongestion of Bus lane.
- Prosecution against drunken driving and over-speeding.
- Installing Cats eye.
- Use of Public Address System.
- Prosecution of those travelling without Registration certificates.
- Decongestion of Corridors from beggars and vagabonds.
- Strict prosecution of dumpers.
- Checking of Fitness Certificate.
- No Entry restrictions.
- Effective Night Checking.

(d) The details of funds allotted to Delhi Police for traffic management under various heads during the financial years 2008-2009, 2009-2010 and 2010-2011 are as follows:

	(Rs. in crore)		
	2008-09	2009-10	2010-11
Non-Plan	69.28	163.33	118.49
Plan			
Road Safety	7.50	10.00	10.00
Development of Traffic Communication Network in NCR and Mega Cities and Model Traffic System	32.00	40.00	80.00
Installation of Signals/Blinkers	1.00	2.00	2.00
Induction of latest technology in Delhi Police	0.75	0.50	0.50
Total	110.53	215.83	210.99

(e) and (f) The Delhi Police regularly prosecutes traffic violators for violation of MV Act/Rules in the NCT of Delhi. The details of compounding amount collected by Delhi Police for the years 2007, 2008 and 2009 are given below:

Year	Amount
2007	1,02,81,71,100/-
2008	59,58,32,100/-
2009	52,38,64,600/-

Progress of Road Projects

5119. SHRI CHAUDHARY LAL SINGH:
 DR. SANJEEV GANESH NAIK:
 SHRIMATI SUPRIYA SULE:
 SHRI ASADUDDIN OWAIISI:
 SHRI S. SEMMALAI:
 SHRI PRADEEP MAJHI:
 SHRI RUDRAMADHAB RAY:
 SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH:
 SHRI JAGDISH SHARMA:
 SHRI NAVEEN JINDAL:
 SHRI R. THAMARAISELVAN:
 SHRI BAIJAYANT PANDA:
 DR. K.S. RAO:
 SHRI MAHESH JOSHI:
 SHRI KODIKKUNNIL SURESH:
 SHRI NITYANANDA PRADHAN:
 SHRI M.K. RAGHAVAN:
 SHRI JAYWANT GANGARAM AWALE:
 SHRI RAMESH BAIS:
 SHRIMATI SUMITRA MAHAJAN:
 SHRI HANSRAJ G. AHIR:
 DR. KIRODI LAL MEENA:
 SHRI ANANTHA VENKATARAMI REDDY:
 SHRI MANSUKH BHAI D. VASAVA:
 SHRI GOPINATH MUNDA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government/National Highways Authority of India has conducted any review of the road projects which are running behind schedule in the various parts of the country;

(b) if so, the details thereof including cost escalation due to such delay and the revised schedule fixed for the said projects;

(c) whether the Government had convened any meeting with the road developers whose projects are running behind schedule;

(d) if so, the details thereof including the reasons put forward by them for the delay and the instructions issued in this regard;

(e) the number of road developers declared as non performers during the last one year; and

(f) the steps taken/being taken to ensure timely completion of Highway projects including length of various roads constructed out of the targets set till date?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) Review of projects under National Highways Development Project (NHDP) is an ongoing process and such reviews are conducted on regular basis at the project sites and Regional Offices as well as Headquarter of National Highways Authority of India (NHAI). As regards cost overrun, the Engineering Procurement Construction (EPC) contracts provide for variation and payment of escalation including escalation on extended completion period, where extension of time is granted due to delays not attributable to the contractors. Delayed projects under NHDP Phase I & Phase II are scheduled to be substantially completed by December, 2010. NHDP Phase III projects are targeted for completion by December, 2013. NHDP Phase IV, V, VI and VII projects are generally at initial stage of implementation.

(c) and (d) A meeting was convened under the chairmanship of Hon'ble Minister for Road Transport & Highways at NHAI, HQ on 21.01.2010 in which projects of 15 selected contractors were reviewed. This review was also part of the ongoing review process and was aimed at conveying to the contractors the emphasis that is being laid on accelerating the pace of implementation of projects. All the contractors agreed to expedite the pace of construction of their projects.

(e) During the last one year, one road developer was declared as non-performer.

(f) In order to expedite implementation of projects regional offices have been set up by NHAI headed by Chief General Managers. Adequate powers have been delegated to the Chief General Managers who will monitor land acquisition matters as well as implementation of projects. Special land acquisition units are also being set

up to expedite land acquisition. State Governments have been requested to appoint Chief Secretaries of State as Nodal officers for NHDP projects. Projects are also closely and periodically reviewed at HQ as well as field units.

[Translation]

Problems in Import of Raw Sugar

5120. SHRI NIKHIL KUMAR CHOUDHARY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the target for import of raw sugar fixed by the Government during the current financial year and the names of the countries from which it is likely to be imported;

(b) whether nine lakh tonnes of imported raw sugar is lying at the ports including Kandla and are not being lifted owing to the deadlock between the Government and the Federation of Mill Owners/Indian Sugar Mills Association;

(c) if so, the details thereof and the remedial steps taken in this regard;

(d) the short term policy under consideration of the Government to reduce the prices of sugar; and

(e) the manner in which the Government proposes to encourage the sugarcane growing farmers to increase their production with a view to control the price of sugar in a long term manner?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The Central Government has not fixed any target for import of raw sugar on its account during the current financial year. As such, the question of names of the countries from which it is likely to be imported does not arise.

(b) and (c) As per report dated 19.04.2010 of Ministry of Shipping, around 8.5 lakh MTs of raw and white/refined sugar is lying in port area including Kandla. There is no deadlock between the Government and the Federation of Mill owners/Indian Sugar Mills Association. Lifting of sugar from port is a continuous process wherein the fresh imported stocks are added and the old stocks get lifted.

(d) In order to reduce the prices of sugar, the Central Government has permitted duty-free import of raw and white/refined sugar upto 31.12.2010.

(e) With a view to control the prices of sugar in a long-term manner, the Central Government has taken certain steps to encourage the sugarcane growing farmers to increase their production, which are given in the enclosed Statement.

Statement

Steps taken by the Government to increase area under sugarcane and sugarcane production

(a) The Central Government has fixed the Fair & Remunerative Price (FRP) of sugarcane payable by sugar mills for 2009-10 sugar season at Rs. 129.84 per quintal linked to a basic recovery rate of 9.5% subject to a premium of Rs. 1.37 per quintal for every 0.1 percentage point increase in recovery above that level. Hitherto, the Central Government was fixing the Statutory Minimum Price (SMP) of sugarcane. This FRP is substantially higher than the SMP of 2008-09 sugar season which was Rs. 81.18 per quintal, subject to a premium of Rs. 0.90 for every 0.1% point increase in the recovery above 9%.

(b) The Sustainable Development of Sugarcane Based Cropping System (SUBACS) is one of the components of Centrally Sponsored Scheme (CSS), namely Revised Macro Management of Agriculture Scheme (RMMA). The main thrust of SUBACS is on the transfer of improved production technology to the farmers through field demonstrations, training of farmers, supply of farm implements, enhancing production of planting materials, efficient use of water, treatment of planting materials etc.

(c) The Central Government provides concessional loans at an interest rate of 4% per annum to sugar factories from Sugar Development Fund (SDF) for modernization of plant and machinery, expansion of crushing capacity, upgradation of technology, utilization of by-products viz. baggasse for co-generation of power and molasses for production of ethanol, and sugarcane development including better irrigation facilities, improved seed variety, ratoon management etc.

(d) A short term scheme was announced in July, 2009 for giving loans for cane development in 2009-10 financial year, under which loans of Rs. 1.0 to 2.5 crore at 4% simple interest from the Sugar Development Fund

(SDF) were available to sugar factories, depending upon their crushing capacity, for purchase of seeds, fertilizers and pesticides etc. The loan was required to be passed on by the sugar factories to the farmers at a maximum rate of interest of 4%.

[*English*]

Major Dhyan Chand National Stadium

5121. SHRI JAYWANT GANGARAM AWALE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the total expenditure incurred for renovation of Major Dhyan Chand National Stadium, Delhi; and

(b) the details of seating capacity for visitors and other facilities available for the sports persons?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL):

(a) The total expenditure incurred for renovation of Major Dhyan Chand National Stadium, Delhi, so far is Rs. 168.78 crore.

(b) The total seating capacity of the Stadium is 20,000 with a provision of 6000 seats for VIPs. Other facilities available for the sportspersons are mainly three synthetic turfs for hockey.

[*Translation*]

Investment in Agricultural Research

5122. SHRI DHANANJAY SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has made substantial investment over the years in the agricultural research; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam.

(b) The plan outlay of Department of Agricultural Research & Education/Indian Council of Agricultural Research indicated for the XI Plan is Rs. 12023 crore as against the Plan outlay of Rs. 5368 crore in Xth Plan and Rs. 3376.95 crore in IX Plan.

[*English*]

Farmers Self Help Group

5123. SHRI GAJANAN D. BABAR:
SHRI DHARMENDRA YADAV:
SHRI ANANDRAO ADSUL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the National Commission on Farmers has suggested for mobilization and organisation of farmers into self help groups;

(b) if so, the details in this regard;

(c) whether the Government has included such suggestion in the National Agriculture Policy; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The National Commission on Farmers (NCF) emphasized that small farm families will have to be conferred with the power of scale at the production and post-harvest phases. Accordingly, it had suggested adoption of different institutional devices including the formation of self help groups (SHGs) according to local socio-cultural and agro-economic conditions. Moreover, these SHGs will have to be made sustainable through backward linkages to credit and technology and forward linkages with markets. Further, women SHGs have to be at the core of initiatives along with close interaction with partner agencies. Also, in the context of making use of Information and Communication Technology (ICT), the NCF had suggested that the village knowledge centres, proposed by it, can be run by SHGs after the members of the SHGs are thoroughly trained.

Some other specific suggestions in this regard made by the NCF include:

- Organization of a Livestock Food Corporation of India for the purpose of promoting the growth of Fodder and Feed SHGs and Fodder and Feed Banks set-up all over the country by local SHGs with financial support through NABARD and financial institutions.

- Need for at least 50 SHG capacity building and mentoring centers in every State to enhance the management and marketing capacities of members of the SHGs.
- Consortium of agencies like SHGs, Mahila Mandals, Farmers' Clubs etc. to provide oversight to the implementation of the integrated food for work and employment guarantee approach to the elimination of hunger and poverty.
- Micro-finance scheme of North Eastern Development Finance Corporation Ltd. aiming to support NGOs/SHGs for promotion of medicinal and aromatic plants, which definitely enjoy a niche in the North Eastern Region.
- Establishment and operation of Water banks in areas which are highly vulnerable to water shortages & stresses and Panchayats, SHGs, Water Associations should play the leading role in implementing this programme.
- Small farmers SHGs should be helped to organize establishment of Small Farmers Estates covering an area of 100-200 ha each to capture the economies of scale.
- Group approach of new extension and technology transfer mechanisms through SHGs.
- Specialized marketing SHGs to undertake Group Marketing.
- Crop insurance through SHGs.

(c) and (d) The National Policy on Farmers (NPF), 2007 envisages encouragement and support to SHGs of farmers for various purposes in different contexts. These include providing foundation seeds to grass root level seed growers; maintaining pedigree animals of Indian breeds of cattle and buffaloes for exploiting export opportunities; training of progressive fishermen in induced fish seed breeding, production and availability; control of the market channels and improve profit opportunities; association as stakeholders and not just as shareholders in the companies that are now coming into existence in the area of seed production, production of biofertilizers, bio-pesticides and other forms of biological software essential for sustainable agriculture; group farming for consolidating farming activities; improving access to credit; export. Moreover, to mainstream the gender dimension in all farm policies and programmes and to make appropriate use of ICT are included among the major policy goals of NPF.

[Translation]

Per Capita Availability of Milk

5124. SHRI JAGADANAND SINGH:
SHRI VARUN GANDHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of milk production and its per-capita availability for the last three years and the current year, State-wise and year-wise;

(b) whether the Government has taken any steps to enhance milk production;

(c) if not, the reasons therefor; and

(d) the details of funds released to the State for the said purpose during the last three years, State-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The latest details of milk production and its per-capita availability are for the year 2008-09. State-wise and year-wise details of milk production and its per-capita availability for the year 2005-06, 2006-07, 2007-08 and 2008-09 is given in the enclosed Statement-I(A) and I(B) respectively.

(b) The Government is implementing the following schemes to enhance milk production:

1. National Project for Cattle and Buffalo Breeding (NPCBB).
2. Intensive Dairy Development Programme (IDDP)
3. Strengthening Infrastructure of Quality and Clean Milk Production (SIQ&CMP).
4. Assistance to Cooperatives (A to C)
5. Dairy Venture Capital Fund(DVCF)

(c) Does not arise.

(d) State-wise and year-wise fund released under the above schemes during the last three years is given in the enclosed Statement-II (a), II (b), II (c), II (d) and II (e) respectively.

Statement I (A)*Estimates of Milk Production-2005-06 to 2008-09—State-wise*

(000 tonnes)

Sl.No.	States/UTs	2005-06	2006-07	2007-08	2008-09
1	2	3	4	5	6
1.	Andhra Pradesh	7624	7939	8925	9570
2.	Arunachal Pradesh	48	49	50	24
3.	Assam	747	751	752	753
4.	Bihar	5060	5450	5783	5934
5.	Chhattisgarh	839	849	866	908
6.	Goa	56	57	58	59
7.	Gujarat	6960	7533	7911	8386
8.	Haryana	5299	5367	5442	5745
9.	Himachal Pradesh	869	872	874	884
10.	Jammu and Kashmir	1400	1400	1498	1498
11.	Jharkhand	1335	1401	1442	1466
12.	Karnataka	4022	4124	4244	4538
13.	Kerala	2063	2119	2253	2441
14.	Madhya Pradesh	6283	6375	6572	6855
15.	Maharashtra	6769	6978	7210	7455
16.	Manipur	77	77	78	78
17.	Meghalaya	73	75	77	77
18.	Mizoram	15	16	17	17
19.	Nagaland	74	67	45	53
20.	Odisha	1342	1431	1625	1672
21.	Punjab	8909	9168	9282	9387
22.	Rajasthan	8713	9375	9536	9491
23.	Sikkim	48	49	49	49
24.	Tamil Nadu	5474	5560	5586	5673
25.	Tripura	87	89	91	96
26.	Uttar Pradesh	17356	18095	18861	19537
27.	Uttarakhand	1206	1213	122	1230

1	2	3	4	5	6
28.	West Bengal	3891	3982	4087	4176
29.	Andaman and Nicobar Islands	20	23	24	26
30.	Chandigarh	46	46	47	47
31.	Dadra and Nagar Haveli	5	5	5	4
32.	Daman and Diu	1	1	1	1
33.	Delhi	310	289	282	285
34.	Lakshadweep	2	2	4	
35.	Puducherry	43	45	46	46
	All India	97066	100869	104840	108465

Source: State's/UT's Animal Husbandry Departments.

Statement I (B)

Per Capita availability of milk during 2005-06 to 2008-09

		(gm./day)			
Sl.No.	States/UTs	2005-06	2006-07	2007-08	2008-09
1	2	3	4	5	6
1.	Andhra Pradesh	260	269	299	317
2.	Arunachal Pradesh	113	114	114	55
3.	Assam	72	70	69	70
4.	Bihar	154	163	170	172
5.	Chhattisgarh	103	101	101	106
6.	Goa	105	100	100	99
7.	Gujarat	349	374	387	403
8.	Haryana	628	633	632	645
9.	Himachal Pradesh	373	370	367	365
10.	Jammu and Kashmir	353	325	337	362
11.	Jharkhand	126	131	133	132
12.	Karnataka	197	200	204	215
13.	Kerala	171	372	181	197
14.	Madhya Pradesh	262	259	262	271
15.	Maharashtra	178	382	186	188

1	2	3	4	5	6
16.	Manipur	92	82	82	90
17.	Meghalaya	82	82	83	83
18.	Mizoram	43	45	47	48
19.	Nagaland	96	86	57	66
20.	Odisha	95	100	112	115
21.	Punjab	943	961	962	957
22.	Rajasthan	387	408	408	399
23.	Sikkim	232	230	225	226
24.	Tamil Nadu	231	232	231	234
25.	Tripura	70	71	72	75
26.	Uttar Pradesh	262	267	273	279
27.	Uttarakhand	361	358	355	352
28.	West Bengal	126	126	128	131
29.	Andaman and Nicobar Islands	135	155	159	156
30.	Chandigarh	116	124	121	102
31.	Dadra and Nagar Haveli	53	54	53	.36
32.	Daman and Diu	11	13	15	11
33.	Delhi	54	48	46	45
34.	Lakshadweep	64	76	86	74
35.	Puducherry	108	117	119	102
	All India	241	246	252	258

Source: State's/UTs Animal Husbandry Departments.

Statement-II (a)

Funds released under the National Project for Cattle and Buffalo Breeding (NPCBB) during last three years:

(Rs. in lakh)

Sl.No.	State/UT	2007-08	2008-09	2009-10	Total funds released
1	2	3	4	5	6
1.	Andhra Pradesh	400.00	905.95	1000.00	2305.95
2.	Arunachal Pradesh	200.00	162.70		362.7

1	2	3	4	5	6
3.	Assam			614.14	614.14
4.	Bihar		508.25		508.25
5.	Chhattisgarh	562.35	284.06		846.41
6.	Gujarat			643.24	643.24
7.	Haryana		774.35	1200.00	1974.35
8.	Himachal Pradesh	100.00	155.46	297.19	552.65
9.	Jammu and Kashmir		300.00	250.00	550
10.	Jharkhand		417.40		417.4
11.	Karnataka			500.00	500
12.	Kerala	450.00	792.39	865.73	2108.12
13.	Madhya Pradesh	197.50	500.00	750.00	1447.5
14.	Maharashtra		250.00	678.85	928.85
15.	Manipur			323.80	323.8
16.	Meghalaya	103.34	65.34		168.68
17.	Mizoram	150.00		65.00	215
18.	Nagaland	109.39	68.29	69.76	247.44
19.	Odisha	562.00	882.98	390.58	1835.56
20.	Punjab	100.00	646.00	441.81	1187.81
21.	Rajasthan		632.73	700.00	1332.73
22.	Sikkim	75.00	131.82	77.30	284.12
23.	Tamil Nadu	600.00	234.15	700.00	1534.15
24.	Tripura	211.00	256.82		467.82
25.	Uttar Pradesh			737.60	737.6
26.	Uttaranchal	356.72	415.68		772.4
27.	West Bengal	770.43	352.60	1300.00	2423.03
	Others			4.86	4.86
	Total	4947.73	8736.97	11609.86	25294.56

Statement-II (b)

Statement indicating State-wise, year-wise funds released under Intensive Dairy Development Programme (IDDP) during last three years from 2007-08 to 2009-10

Sl. No.	Name of the States/UTs	Funds released during the year			(Rs. in Lakh) Total upto 31.03.10
		2007-08	2008-09	2009-10	
1.	Andhra Pradesh	298.33	334.53	100.00	732.86
2.	Arunachal Pradesh	0.00	0.00	148.30	148.30
3.	Bihar	0.00	119.39	—	119.39
4.	Chhattisgarh	100.00	40.00	—	140.00
5.	Goa	—	—	90.51	90.51
6.	Jharkhand	107.64	0.00	19.76	127.40
7.	Gujarat	0.00	0.00	—	0.00
8.	Haryana	200.00	400.00	516.66	1116.66
9.	Himachal Pradesh	340.05	0.00	250.00	590.05
10.	Kerala	465.25	524.76	238.24	1228.25
11.	Karnataka	0.00	0.00	—	0.00
12.	Madhya Pradesh	285.00	132.00	—	417.00
13.	Maharashtra	200.00	0.00	—	200.00
14.	Manipur	200.00	24.61	175.00	399.61
15.	Mizoram	139.70	50.00	50.00	239.70
16.	Nagaland	35.00	0.00	70.80	105.80
17.	Odisha	302.56	345.17	180.57	828.30
18.	Rajasthan	310.00	284.52	762.40	1356.92
19.	Sikkim	75.30	274.89	129.76	479.95
20.	Tamil Nadu	125.00	273.59	275.00	673.59
21.	Tripura	90.00	120.44	26.14	236.58
22.	Uttar Pradesh	100.00	95.00	24.59	219.59
23.	Uttaranchal	0.00	128.96	50.00	178.96
24.	West Bengal	70.83	0.00	55.86	126.69
25.	Andaman and Nicobar Islands	11.34	0.00	—	11.34
	Total	3456.00	3147.86	3163.59	9767.45

Statement-II (c)

Funds released under Strengthening Infrastructure for Quality and Clean Milk Production (SIQ&CMP) during last three years from 2007-08 to 2009-10

Sl. No.	Name of the States/UTs	Funds released during the year (Rs. in Lakh)			
		2007-08	2008-09	2009-10	Total upto 31.03.10
1.	Andhra Pradesh	99.63	50.00	0.00	149.63
2.	Bihar	0.00	148.52	0.00	148.52
3.	Goa	40.00	61.68	0.00	101.68
4.	Gujarat	342.42	429.44	697.32	1469.18
5.	Haryana	125.33	31.56	20.49	177.38
6.	Himachal Pradesh	2.40	0.00	26.00	28.40
7.	Kerala	309.44	538.78	340.06	1188.28
8.	Karnataka	69.89	243.06	216.00	528.95
9.	Madhya Pradesh	161.77	43.51	0.00	205.28
10.	Maharashtra	200.60	17.43	171.80	389.83
11.	Manipur	0.00	7.25	0.00	7.25
12.	Mizoram	22.47	0.00	0.00	22.47
13.	Nagaland	0.00	0.00	15.00	15.00
14.	Odisha	0.00	0.00	67.00	67.00
15.	Punjab	81.25	120.95	286.90	489.10
16.	Rajasthan	286.96	0.00	38.41	325.37
17.	Sikkim	17.28	8.74	8.74	34.76
18.	Tamil Nadu	0.00	382.46	281.66	664.12
19.	Uttar Pradesh	203.62	0.00	7.03	210.85
20.	West Bengal	75.20	43.71	0.00	118.91
21.	Puducherry	50.00	2.16		52.16
Total		2088.46	2129.25	2176.41	6394.12

Statement-II (d)*State-wise & year-wise release during last three years under the Scheme - 'Assistance to Cooperatives'*

Sl. No.	Name of State & Milk Union	Releases			
		2007-08	2008-09	2009-10	Total
1.	Madhya Pradesh		250.00		250.000
2.	Uttar Pradesh	188.57	75.00	89.085	352.655
3.	Haryana	94.51	89.00	65.49	249.000
4.	Maharashtra		5.00	5.00	10.000
5.	West Bengal	46.92			46.920
6.	Assam		45.00	320.00	365.000
7.	Punjab		336.00	604.93	940.930
8.	Tamil Nadu	175.00	100.00	35.495	310.495
	Total	505.00	900.00	1120.00	2525.00

Statement-II (e)*Dairy Venture Capital Fund*

Under the scheme Dairy Venture Capital Fund, fund are released by Government of India to the implementing agency National Bank for Agriculture and Rural Development (NABARD) are maintained by NABARD as a revolving fund. NABARD in turn transfers the amount to the lead banks on their demand after approval of the project. The year wise release of fund released by Government of India to NABARD during the last three years is as under:

(Rs. in lakh)

Year	2007-08	2008-09	2009-10	Total
Amount released by GOI to NABARD	4999.00	3500.00	2000.00	10499.00

*[English]***Expenditure on NH-12**

5125. SHRI DUSHYANT SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the total expenditure incurred on the maintenance of National Highway No. 12 during the last two years, year-wise;

(b) the agencies responsible for the maintenance of this highway;

(c) whether any survey has been conducted to monitor the condition of various National Highways;

(d) if so, whether any defects were noticed or complaints received regarding National Highway No.12; and

(e) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) Funds under Maintenance are allocated State-wise and not National Highway-wise. However expenditure incurred for Strengthening, Improvement of Riding Quality, Periodical Renewals and Ordinary Repairs on this NH during the last two years is as follows:

Year 2008-09 - Rs. 36.70 Crore

Year 2009-10 - Rs. 41.32 Crore

(b) NH-12 is being maintained by National Highway Authority of India, PWD, Rajasthan and PWD, Madhya Pradesh

(c) Survey and monitoring of the conditions of various National Highways including NH-12 is done on a regular basis or as required.

(d) No specific complaint has been received.

(e) Does not arise.

[Translation]

Escape of Terrorists from Police Custody

5126. SHRIMATI MEENA SINGH:
SHRI MAHENDRASINH CHAUHAN:
SHRI GORAKH PRASAD JAISWAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are several reports of escape of terrorists from police custody and courts from various parts of the country;

(b) if so, the details thereof, during each of the last three years, State-wise;

(c) whether there are also reports of alleged connivance of police personnel in facilitating the escape of such terrorists;

(d) if so, the details thereof;

(e) whether any enquiry has been conducted and responsibility fixed in this regard;

(f) if so, the details thereof;

(g) whether the Government has any proposal to seek the help of foreign agencies to trace such terrorists and fugitive prisoners; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (g) The information is being collected and will be laid on the Table of the House.

[English]

Cocoa Cultivation

5127. SHRI P.T. THOMAS: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to launch any scheme for the promotion of cocoa cultivation;

(b) if so, the details thereof;

(c) whether the Government has taken any steps to control cocoa mealy bug affecting cocoa cultivation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. The Department of Agriculture & Cooperation has been implementing two Centrally Sponsored Schemes namely:

(i) Integrated Development of Horticulture in North Eastern States, Jammu & Kashmir, Himachal Pradesh and Uttarakhand (TMNE) and

(ii) National Horticulture Mission (NHM) in the remaining States for holistic development of horticulture including promotion of cocoa cultivation.

(c) and (d) Central Plantation Crops Institute, Indian Council of Agricultural Research has recommended spraying of insecticides like Fenthion @ 50ml in 100 litres of water or Dimethoate @ 160 ml in 100 litres of water for effective control of mealy bugs in cocoa plantations.

Funds for Commonwealth Games

5128. SHRI C. SIVASAMI:
KUMARI SAROJ PANDEY:
SHRI ADHALRAO PATIL SHIVAJI:
SHRI VILAS MUTTEMWAR:
SHRI ASADUDDIN OWAIISI:
SHRI P. VISWANATHAN:
SHRI P.K. BIJU:
SHRI P. BALRAM:
SHRI SURESH KUMAR SHETKAR:
SHRI PONNAM PRABHAKAR:
SHRI GHANSYAM ANURAGI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government of NCT of Delhi/ Organising Committee of Commonwealth Games has requested to provide more/additional funds to meet the expenditure for holding the Commonwealth Games;

(b) if so, the details thereof and the reasons therefor, alongwith the action taken thereon;

(c) the funds/additional funds allocated/sanctioned/ released and expenditure incurred for each project so far separately, project-wise and headwise;

(d) the extent to which the total expenditure is likely to be increased for the purpose; and

(e) the estimation of foreign exchange likely to be earned alongwith the monitoring mechanism set up for judicious use of the released funds?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL):
(a) and (b) Yes, Madam. The budget of the Organizing Committee (OC) for organizing the Commonwealth Games

has been revised from Rs. 767 crore to Rs. 1620 crore. The reasons include factors such as i) inclusion of new items essential for the conduct of the Games i.e. Accreditation, City Operations, Sponsorship & T.V. Rights, Ticketing, Insurance etc. ii) change in the scope of work and cost escalation iii) increase in the number of volunteers and number of days of Queen's Baton Relay(QBR).

Government of NCT of Delhi had also requested the Government of India for enhancement of the Additional Central Assistance for Commonwealth Games from Rs. 50 crore to Rs. 1000 crore in view of more requirement of funds for completion of projects related to the Commonwealth Games, 2010.

(c) The required details are as under:

(Rs. in Crores)

Sl. No.	Implementing Agency	Name of Stadium/ Project	Amount sanctioned	Amount released	Amount spent
1	Sports Authority of India/Central Public Works Department	SAI Stadia	2460.00	2222.18	1485.53
2.	University of Delhi	Competition/ Training venues	306.41	306.41	205.00
3.	Jamia Millia Islamia University	Training Venues	42.57	42.57	30.00
4.	D.P.S., R.K. Puram, New Delhi	Training Venue	1.73	1.73	0.50
5	All India Tennis Association	R.K. Khanna Stadium	65.65	65.35	30.70
6.	Central Reserve Police Force/CPWD	Kadarpur Shooting Range, Gurgaon	28.50	28.50	20.65
7.	Delhi Development Authority	Games Village/ Competition and Training venues	827.85	-	555.59
8.	New Delhi Municipal Committee	Competition and Training venues	330.00	140.00	140.00

(d) There is no proposal to further increase the budget estimates of these agencies.

(e) An amount of Rs. 300 crore has been estimated to be generated as foreign exchange. To ensure judicious utilization of released funds, all the concerned agencies are following their norms of financial propriety. Finance and Audit Committees have also been set up to monitor expenditure and utilization of funds.

[Translation]

Area Under Organic Farming

5129. SHRI RAKESH SINGH:
SHRI S.S. RAMASUBBU:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the area of cultivation under organic farming has increased steadily over the years;

(b) if so, the details thereof for the last three years, State-wise;

(c) whether the Government has taken any steps to increase the area under organic farming;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the assistance/benefits provided to the farmers engaged in organic farming including subsidy on organic fertilisers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam.

(b) A statement indicating State-wise area registered for organic farming certification during last three years is given in the enclosed Statement.

(c) to (e) The Government is implementing a National Project on Organic Farming (NPOF) for production, promotion and market development of organic farming in the country. Government is also implementing National Horticulture Mission (NHM) under which promotion of organic farming has been included as one of the components.

(f) The farmers engaged in organic farming are provided assistance under the following schemes:-

(i) Under the National Project on Organic Farming, farmers engaged in organic farming are benefited through training, demonstration and awareness programmes. To increase availability of organic manure, financial assistance up to 25% of project cost up to a maximum of Rs. 1.50 lakh per unit is provided as credit linked back ended subsidy for establishment of vermiculture hatcheries.

(ii) Under National Horticulture Mission, financial assistance @ Rs. 10,000/- per hectare for a maximum area of 4 hectare per beneficiary for organic cultivation of horticultural crops is provided. Assistance is also provided for setting up of vermicompost units @50% of the cost subject to a maximum of Rs. 30,000/- per beneficiary. Besides, assistance is provided for organic farming certification @ Rs. 5.00 lakh for a group of farmers covering an area of 50 hectares.

(iii) Under Rashtriya Krishi Vikas Yojna (RKVY), financial assistance is available for organic and bio-fertilizers.

(iv) Under National Project on Management of Soil Health and Fertility, assistance is provided for promotion of organic manures @Rs. 500/- per hectare.

Statement

State-wise and Year-wise Total Area registered under Organic Certification process (2006-07 to 2008-09)

Sl.No.	Name of the State	Area in hectares		
		2006-07	2007-08	2008-09
1	2	3	4	5
1.	Andhra Pradesh	10487.07	21472.98	32450.52
2.	Arunchal Pradesh	830.24	1038.80	311.06

1	2	3	4	5
3.	Asam	4032.94	4747.32	4629.37
4.	Bihar	0.00	125.00	0.00
5.	Chhattisgarh	347.88	177.98	503.84
6.	Delhi	5965.28	0.00	33289.11
7.	Goa	6950.30	14612.96	10979.78
8.	Gujarat	7760.82	165885.49	50927.54
9.	Haryana	3571.92	2090.95	12220.30
10.	Himachal Pradesh	9576.73	10605.92	15435.57
11.	Jammu and Kashmir	32541.79	33047.10	419.47
12.	Jharkhand	2263.85	0.00	0.00
13.	Karnataka	11711.84	65207.65	22230.14
14.	Kerala	14744.66	11934.71	10507.80
15.	Manipur	6019.55	10869.59	10818.07
16.	Maharashtra	114612.36	125095.85	277780.61
17.	Madhya Pradesh	163230.90	214087.96	463553.02
18.	Mizoram	333.40	16121.69	34906.13
19.	Meghalaya	0.00	273.40	1813.38
20.	Nagaland	7208.89	14490.40	24042.65
21.	Odisha	74585.11	75678.50	81560.31
22.	Punjab	1600.42	3320.20	4192.52
23.	Rajasthan	24868.23	23780.59	29267.57
24.	Sikkim	1806.73	172.08	1476.61
25.	Tripura	0.00	0.00	0.00
26.	Tamil Nadu	5066.48	7667.25	8431.10
27.	Uttar Pradesh	7301.47	20444.78	22246.16
28.	Uttaranchal	8676.74	12493.85	30501.59
29.	West Bengal	10534.11	9880.08	13737.06
30.	Others	1540.84	0.00	8823.84
Total		538170.55	865323.08	1207055.12

**Criteria for Inclusion of Languages in
Eighth Schedule**

5130. SHRI MAHABAL MISHRA:
SHRI JAI PRAKASH AGARWAL:
SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the criteria adopted for the inclusion of a language in the Eighth Schedule of the Indian Constitution as an official language;

(b) whether any committee has been set up to revise/change the criteria;

(c) if so, the details thereof alongwith the composition and terms of reference of the committee; and

(d) the time by which Government is likely to take a final decision on the inclusion of Bhojpuri and Rajasthani in the Eighth Schedule of the Indian Constitution?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) No criteria has been laid down in the Constitution of India for inclusion of a language in the Eighth Schedule of the Constitution.

(b) to (d) A committee was set up in September 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule to the Constitution of India. The committee submitted its report in 2004 and made certain recommendations.

The composition of the committee is as follows:

(i) Shri Sitakant Mohapatra	— Chairperson
(ii) Shri Bh. Krishnamurti	— Member
(iii) Shri B.K. Sharma	— Member
(iv) Shri Gopi Chand Narang	— Member
(v) Dr. Birendranath Datta	— Member
(vi) Shri S.R. Faruqui	— Member
(vii) Prof. Suraj Bhan Singh	— Member
(viii) Shri Udaya Narayan Singh	— Member
(ix) Secretary, Deptt. of Official Language	— Member Secretary

The terms of reference of the Committee:-

(i) To evolve a set of objective criteria with reference to which all proposals/ representations for inclusion of more languages in the Eighth Schedule could be examined and finally disposed of and also consider the feasibility of including languages in the Eighth Schedule of the Constitution for which requests have been received.

(ii) To study the feasibility of treating all 18 languages included in the Eighth Schedule to the Constitution as Official Languages.

The report of the committee is under consideration in consultation with the concerned Ministries/Departments. No time frame can be fixed for consideration of the demands for inclusion of more languages including Bhojpuri and Rajasthani in the Eighth Schedule.

Allocation for NE

5131. SHRI ARJUN MUNDA: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) the total annual budgetary allocations made each year for the region since the constitution of the Ministry of Development of North Eastern;

(b) whether the annual budgetary allocations for the development of the said region is made out of the Union Budget itself;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): (a) to (c) The annual budgetary allocations for the development of North Eastern Region is made out of the Union Budget itself. The details of annual budgetary allocations made each year for the Ministry of Development of North Eastern Region since its constitution in May, 2004 are as follows:

(in Crore Rs.)			
Year	Plan (Revised Estimates)	Non-Plan (Revised Estimates)	Total (Revised Estimates)
1	2	3	4
2004-05	1185.00	12.12	1197.12
2005-06	1176.00	12.48	1188.48
2006-07	1350.00	15.29	1365.29
2007-08	1416.00	16.00	1432.00

1	2	3	4
2008-09	1455.00	18.25	1473.25
2009-10	1455.00	20.21	1475.21
2010-11*	1740.00	19.33	1759.33

*Budget Estimates

(d) does not arise.

[*English*]

Pending Vacancies of SCs/STs

5132. DR. KIRIT PREMAJIBHAI SOLANKI: Will the Minister of HOME AFFAIRS be pleased to state:

Vacancies pending as on 01.04.2010			Vacancies filled up during			Steps taken to fill up the pending 87 vacancies
SCs	STs	Total	2007-08	2008-09	2009-10	
42	45	87	15	10	25	(i) 17 (11 SC+6 ST) carried forward vacancies in the grade of Private Secretary from Previous years is Indeterminable as no candidates Have been allocated by the DoPT from the Select List Year 2007 onwards.
						(ii) 64 (31 SC +33 ST) vacancies in the grade of LDC, UDC, Assistant, Stenographer Gr. D and Stenographer Gr. C have already been intimated to DoPT and nominations are awaited.
						(iii) There is a complete ban on fresh recruitment in group IV grade. The vacancies arising in this Grade have been filled by regularizing Casual Laboureres [with Temporary Status (CL-TS)] engaged in this Ministry. Since there were no ST candidates available in the CL-TS, the Ministry approached Surplus Cell, DoPT, for Providing ST Candidates to fill up ST posts. They have, so far, provided only One candidate, who has been appointed.

[*Translation*]

Krishi Vigyan Kendras

5133. SHRI YASHBANT LAGURI:
SHRI GORAKH PRASAD JAISWAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the functioning of Krishi Vigyan Kendras are being monitored/reviewed;

(a) the total number of SCs/STs vacancies lying pending in the Ministry;

(b) the total number of vacancies filled up during each of the last three years; and

(c) the steps taken by the Government to fill up all the vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) In so far as the Secretariat of the Ministry of Home Affairs is concerned the position is as below:-

(b) if so, the details and the outcome thereof during the last three years;

(c) the details of said kendras where some irregularities were found;

(d) the corrective action taken by the Government in this regard so far;

(e) whether the monitoring mechanism of Krishi Vigyan Kendras is not satisfactory; and

(f) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam.

(b) The details of monitoring and review mechanism of Krishi Vigyan Kendras include holding of Scientific Advisory Committee meetings, Annual Zonal Workshops, Activity Specific Training-cum-Workshops, Annual National Conference; site visits by the officers of Zonal Project Directorates and ICAR Headquarters; and review by Quinquennial Review Team (QRT).

The outcome of the monitoring and review undertaken during the last three years includes development and execution of improved and need based annual action plans; compilations of technology inventories, bulletins and extension literature, development and organization of programmes for capacity building, human resource development, knowledge empowerment, and technology backstopping, sharing and up-scaling of innovative models of technology delivery mechanisms and experiences and strengthening of infrastructure. Based on the outcome of last QRT report on KVKs, the Council has made provision for additional infrastructure facilities in selected KVKs.

(c) and (d) During 2008, it was found KVK in Khagaria district of Bihar did not adhere to the administrative decisions of the Council regarding construction of office building. Therefore, the Council has withdrawn the KVK from its host organization, made financial recovery and taken over moveable assets.

(e) and (f) Keeping in view the large number of KVKs and need for higher level of monitoring and coordination with other stakeholders, the Council has strengthened the monitoring mechanism of KVKs by upgrading its eight Zonal Coordinating Units to the level of Zonal Project Directorates. Besides, the Directors of Extension of Agricultural Universities have been given additional responsibility to oversee the activities of all KVKs under its jurisdiction and also provide support for human resource development, knowledge empowerment and technological backstopping.

Research and Breeding Centres on Camel and Horse

5134. SHRI ARJUN RAM MEGHWAL: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of Research Centres on Camel and Horse breeding in the country, State-wise; and

(b) the details of funds allocated, released and utilized for development and preservation of such breeds, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The state-wise location of the National Research Centres (NRC) on camel and equine and the regional station is as follows:-

Rajasthan

NRC on Camel, Post Bag No. 07, Jorbeer, Bikaner-334001

Regional Station of NRC for Equines

Equine Production Campus, P.O. Box No. 80, Jorbeer, Bikaner-334001

Haryana

NRC for Equines, Hisar-125001

The National Research Centres and the Regional station are mandated to conduct research in the areas of production, management, health and animal products technology of camel and equine respectively.

(b) The XI Plan allocation of ICAR for the research centres is as follows:-

NRC on Camel

XI Plan Allocation — Rs. 1717.00 lakhs

	2007-08	2008-09	2009-10
Allocation (Rs. in Lakhs)	210.00	343.00	282.00
Utilization (Rs. in Lakhs)	206.72	342.63	281.99

NRC on Equines

XI Plan Allocation — Rs. 2007.00 Lakhs

	2007-08	2008-09	2009-10
Allocation (Rs. In Lakhs)	250.00	365.25	290.00
Utilization (Rs. In Lakhs)	250.00	365.25	289.99

The funds allocated are for research in the mandated areas as detailed in part (a) above and for infrastructure development.

The Department of Animal Husbandry, Dairying & Fisheries is implementing a Centrally Sponsored Scheme on Conservation of Threatened Breeds of Livestock under which financial assistance has been provided to set up nucleus breeding units of several horse and camel breeds. Details of the same are as under:-

(Rs. in lakh)

State	Breed	Amount released	Amount utilized
Arunachal Pradesh	1. Bhutia pony	89.39	69.39
Gujarat	2. Kathiawadi horse	85.12	48.31
	3. Kachhi Camel	68.00	68.00
Himachal Pradesh	4. Spiti Pony	79.00	59.00
Jammu and Kashmir	5. Zanskari horse	70.20	70.20
	6. Double-humped camel	55.02	48.33
Manipur	7. Manipuri Pony	77.00	45.00
Rajasthan	8. Marwari horse	42.00	42.00

Pulses and Oilseeds Production Under ISOPOM

5135. SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of States selected for cultivation of oilseeds pulses and maize under the Integrated Scheme for Oilseeds, Pulses, Oil Palm and Maize (ISOPOM), separately;

(b) whether the Government has formulated any scheme to assist the farmers engaged in cultivation of oilseeds, pulses and maize;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the steps taken by the Government to increase the production of these crops?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The

Government of India launched Centrally Sponsored Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM) in 2004. The scheme was approved for crops/states as per details given below:

Sl.No.	Crops	Number of States
1.	Oilseeds	14
2.	Pulses	14
3.	Maize	15
4.	Oil Palm	12

The pulses component of ISOPOM has been merged with National Food Security Mission (NFSM) from 1.4.2010.

(b) to (e) In order to enhance production of oilseeds, pulses and maize, the Government of India is implementing various schemes viz; Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM), National Food Security Mission (NFSM), Macro Management of Agriculture (MMA) and Rashtriya Krishi Vikas Yojana (RKVY). NFSM provides support for pulses development. Macro Management of Agriculture (MMA) Scheme provides assistance for oilseeds, pulses and maize development to the States not covered under ISOPOM. The States can support crop development activities approved by the State Level Sanctioning Committee headed by the Chief Secretary of the State for any crop under the Rashtriya Krishi Vikas Yojana (RKVY).

Assistance is provided for several components under ISOPOM viz; production and purchase of breeder seed, production of foundation and certified seed, distribution of certified seed, development of seed infrastructure, seed minikits, block, Integrated Pest Management (IPM) and frontline demonstration, plant protection chemicals, weedicides, Nuclear Polyhedrosis Virus (NPV), rhyzobium/ phosphate solubilising bacteria culture, gypsum/pyrite/lime, sprinkler sets, micro-nutrients, farm implements, irrigation pipes, trainings, publicity, staff and contingency etc.

[English]

Monitoring of Monsoon Pattern

5136. SHRI M. RAJA MOHAN REDDY:
SHRI ARJUN RAM MEGHWAL:
SHRI SURESH KUMAR SHETKAR:
SHRI PONNAM PRABHAKAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the pattern of monsoon is monitored for educating the farmers about monsoon/weather forecast;

(b) if so, the details thereof indicating the preparedness of the States to tackle poor rainfall situation;

(c) whether the services of local meteorology experts in the rural areas are sought in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam. India Meteorological Department (IMD) closely monitors the monsoon rainfall pattern and disseminates the information to farmers through mass media on a regular basis.

(b) It is primarily the responsibility of the State Government concerned to take necessary measures in the wake of natural calamities including drought. The Government of India extends financial, logistic and other support.

(c) and (d) Agro-Advisory Services (AAS) of IMD based on 7 days weather forecast have been operating since Monsoon-2005. A weekly National Agro-meteorological Advisory Bulletin on state-wise, crop-specific and region-specific advisories to farmers based on the prevailing rainfall scenario and the coming week's rainfall forecast outlook is also issued. These weather based advisories are disseminated to the farmers through mass media dissemination (All India Radio, Doordarshan and Print media) as well as Internet (web pages of IMD, State Agricultural Universities etc.) through district level intermediaries.

[Translation]

Private Security Agencies

5137. SHRI GORAKH PRASAD JAISWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of private security agencies functioning in the country, State-wise;

(b) whether the Government has laid down any rules and regulations for the working of these agencies;

(c) if so, the details thereof;

(d) if not, whether the Government proposes to legalise/regulate the functioning of the private security agencies in the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPALLY RAMACHANDRAN): (a) to (e) For the regulation of private security agencies, the Private Security Agencies (Regulation) Act, 2005 has been enacted. The Private Security Agencies Central Model Rules, 2006 have been framed and circulated to States for their guidance, who are required to either adopt or frame their own rules for carrying out the provisions of the Act.

The data regarding number of private security agencies which have been functioning in various States under the provisions of the Act is being collected and will be laid on the Table of the House.

[English]

Illegal Drug Trade

5138. SHRI RAVNEET SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the present strength of the Narcotics Control Bureau (NCB) in Punjab;

(b) whether the Government is contemplating to introduce/ increase the field units of NCB in Punjab;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the steps taken by the Government to curb illegal narcotic trade in the country including Punjab?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The sanctioned strength of Narcotics Control Bureau is twenty personnel in Punjab region.

(b) to (d) There is a proposal to augment the strength of Narcotics Control Bureau set-up covering Punjab, Haryana and Himachal Pradesh areas by approximately 40 personnel.

(e) Steps taken in general to check, detect and prevent illicit trafficking in the country including Punjab in narcotic trade include strict surveillance and enforcement

at import and export points; improved coordination between the various drug law enforcement agencies; strengthening of intelligence apparatus; signing of conventions, bilateral agreements, MOUs and Mutual Assistance Treaties with foreign countries against illicit trafficking in narcotic drugs and psychotropic substances; conducting training programmes for law enforcement officials etc.

Demand of Fertilisers

5139. SHRI MAHENDRA KUMAR ROY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether inspite of drought in several districts of the country, the demand for fertilisers has increased;

(b) if so, the details thereof;

(c) whether due to entry of big business houses in agriculture the demand for such fertilisers has increased;

(d) if so, the details thereof;

(e) the details of DAP sold to small and medium farmers during the last three years;

(f) whether there are reports of fertilisers being smuggled out of the country; and

(g) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) There is a marginal increase in the demand of fertilizers during 2009-10 over 2008-09. Details as follows:-

(In lakh tonnes)					
Year	Urea	DAP	MOP	Complexes	Total
2008-09	281.33	94.83	37.86	92.32	506.34
2009-10	281.89	106.98	43.85	87.73	520.45

(c) and (d) No, Madam.

(e) Details of fertilizers sold to small and medium farmers are not maintained by Central Government.

(f) and (g) A few instances of smuggling of fertilizers have come to the notice. Government has taken appropriate action in such cases.

Production of Potato

5140. DR. RAGHUVANSH PRASAD SINGH:
SHRIMATI SUSHILA SAROJ:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there have been bumper production of Potato in the country including Bihar during the current harvest season;

(b) if so, the details thereof;

(c) whether several State Governments including West Bengal and Uttar Pradesh have requested the Government to provide remunerative price to potato growers under the Market Intervention Scheme in view of bumper production of potato;

(d) if so, the details thereof;

(e) the steps taken by the Government to procure potatoes from the farmers; and

(f) the details of potato purchased by procuring agencies alongwith the rate at which potato is being procured, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. The area and production of potatoes in current year is expected to be more as compared to last year especially in Bihar, Uttar Pradesh, West Bengal, Punjab, Haryana, Rajasthan, Madhya Pradesh and Andhra Pradesh.

(c) to (f) During the current crop season, Department of Agriculture and Cooperation, has received proposal from Government of West Bengal and Uttar Pradesh for providing remunerative prices for potato under Market Intervention Scheme (MIS). Under MIS scheme, Department of Agriculture and Cooperation has given approval for procurement of potato @ Rs. 300/- per quintal in West Bengal (9.00 lakh MT) and Uttar Pradesh (1.00 lakh MT).

[*Translation*]

Cultivation of GM Crops

5141. SHRI BRIJBHUSHAN SHARAN SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is danger of agricultural land turning barren on account of cultivation of Genetically Modified (GM) crops;

(b) if so, the details thereof;

(c) whether the Government proposes to ban the cultivation of such crops;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) There is no such reported danger nor any scientific evidence.

(b) Does not arise.

(c) No such proposal is under consideration at present.

(d) Does not arise.

(e) GM crops have the advantage of various beneficial traits such as insect pest resistance, herbicide tolerance, virus resistance, tolerance to drought, cold and salinity conditions, nutritional enhancement, improved nitrogen use efficiency etc. All GM crops are required to undergo prescribed tests to establish that they are safe for human health and environment.

Assistance for State Transport Corporations

5142. SHRI DATTA MEGHE:

SHRI P. VISWANATHAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Union Government has formulated a scheme to extend financial assistance to the State Governments in view of the poor financial condition of most of the State Transport Corporations in the country;

(b) if so, the time by which the scheme is likely to be implemented;

(c) whether one of the constraint being faced by the transport sector in the country is the taxation system levied by the State Governments on the passenger fare and freight items; and

(d) if so, the details thereof alongwith the steps taken by the Government to resolve these problems?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA): (a) The Government has finalized a scheme to provide central assistance to the States/UTs to introduce Information Technology to strengthen public transport system in the country.

(b) The scheme has already been made effective from 15th March, 2010.

(c) Yes, Madam.

(d) The taxation structure on motor vehicles including the passenger vehicles varies from state to state. Moreover, it has been alleged that the taxation system followed by the States is not favourable for the growth of passenger road transport system. The States have been requested from time to time to rationalize the taxation structure both for passenger and goods vehicles.

Functioning of ATMA

5143. SHRI HUKMADEO NARAYAN YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Chairman of the Agricultural Technology Management Agency (ATMA) is the concerned District Collector who is engaged in other works and unable to pay full attention to ATMA;

(b) if so, whether the Government proposes to nominate any agricultural expert as the Chairman of ATMA for its smooth functioning;

(c) if so, the details thereof;

(d) whether the Project Director of ATMA is nominated by the District Collector;

(e) if so, whether the Government proposes to make provision for appointment of Project Manager by the Vice-Chancellor of Agricultural University from amongst the agricultural scientists;

(f) if so, the details thereof; and

(g) the steps taken by the Government to expedite the work of agricultural expansion, training and management by ensuring coordination between ATMA and Krishi Vigyan Kendras?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam. As per the 10th Plan Operational Guidelines of the Centrally Sponsored Scheme "Support to State Extension Programmes for Extension Reforms", the Chairman of ATMA Governing Board (GB) is District Collector and Vice Chairman is Chief Executive Officer/Chief Development Officer. Some States are, however, following a different structure as explained below.

Name of the State	Chairman ATMA GB
Karnataka	Chief Executive Officer, Zila Parishad
Gujarat	District Development Officer
Delhi	Deputy Development Commissioner
Goa	Director of Animal Husbandry & Vetenerary Sciences

(b) No, Madam. The ATMA GB already has experts from agriculture and allied sectors including those from the Zonal Research Stations (ZRSs) and Krishi Vigyan Kendras (KVKs). Moreover, for planning & execution of day-to-day activities, ATMA Management Committee consisting of district heads of all agriculture and allied departments (including research) is in place in all ATMA districts.

(c) Not applicable.

(d) No, Madam. The Guidelines do not envisage any such nomination.

(e) and (f) Not applicable. However, as stated in response to part (b) above, Zonal Research Stations & Krishi Vigyan Kendras (KVKs) are already represented on Governing Board of ATMA.

(g) The Government has revised ATMA Scheme which provides for active involvement of Research System/Research Agencies at different level of implementation through following inbuilt provisions:-

- Active involvement of KVKs in ATMA activities viz.
- Strategic Research & Extension Plan (SREP) preparation;
- Assessment, refinement & validation of local technologies;

- Skill upgradation and capacity building of district functionaries &
- Participation in local events viz. kisan goshties, field days etc.
- Representatives of Krishi Vigyan Kendras (KVKs) & Zonal Research Stations (ZRSs) are members of ATMA GB and ATMA Management Committee at district level.
- Vice Chancellor(s) of State Agricultural Universities (SAUs) are member(s) of Inter Departmental Working Group (IDWG) at state level;
- DDG (Extn.), ICAR is a member of the Policy Committee at DAC;

Besides this, under the Revised Scheme one SAU/KVK expert is Incharge of an ATMA District to render technical support through phone/SMS/Email with funding support provided under the scheme. Also, the KVKs are to provide technical back-stopping to the staff of Block Technology Team and Subject Matter Specialists at Block Level.

Funds for National Highway Projects

5144. SHRI MANGANI LAL MANDAL:
SHRIMATI SHRUTI CHOUDHRY:
DR. KIRODI LAL MEENA:
SHRI N. CHELUVARAYA SWAMY:
SHRI RAJNATH SINGH:
SHRI MAHESH JOSHI:
SHRI PREMCHAND GUDDU:
SHRI ANANTHA VENKATA RAMI REDDY:
SHRI AMARNATH PRADHAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether adequate funds have been allocated for the various National Highway Projects under implementation in the country;

(b) if so, the details of the funds allocated and utilised during each of the last three years and the current year, State-wise;

(c) whether any NH construction project has been delayed due to non-availability of funds; and

(d) if so, the details thereof and the reasons therefor alongwith the steps being taken for mobilisation of resources?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) The works/projects for development of National Highways (NHs) are taken up as per availability of funds, inter-se priority and traffic density. The State-wise details of the funds allocated and spent/ utilised for the development of NHs during each of the

last three years are annexed as a Statement. The budget for the current year is not yet approved by the Government.

(c) No, Madam.

(d) Does not arise.

Statement

State-wise details of the funds allocated and spent/utilised during the last three years

(Amount in Rs. Crore)

Sl. No.	Name of State	Allocation			Expenditure		
		2007-08	2008-09	2009-10	2007-08	2008-09	2009-10 (provisional)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	82.43	192.97	269.13	65.40	81.59	196.38
2.	Arunachal Pradesh	6.00	1.10	10.00	8.29	5.65	1.10
3.	Assam	87.96	88.25	174.04	77.10	86.00	87.65
4.	Bihar	96.82	104.02	296.93	106.17	90.28	95.02
5.	Chandigarh	2.00	3.39	4.00	0.96	2.00	3.39
6.	Chhattisgarh	42.19	67.42	78.76	36.19	40.15	65.74
7.	Delhi	9.00	15.80	40.00	1.47	8.30	15.80
8.	Goa	15.00	34.39	33.00	2.64	15.00	34.39
9.	Gujarat	67.70	102.33	166.59	68.92	65.16	101.06
10.	Haryana	81.25	103.23	135.00	64.00	81.24	103.23
11.	Himachal Pradesh	57.00	76.21	78.00	39.44	57.00	76.21
12.	Jharkhand	57.25	96.41	120.00	35.00	57.24	96.41
13.	Karnataka	104.21	215.30	248.82	86.75	106.51	214.91
14.	Kerala	58.48	72.53	123.53	54.44	50.10	73.20
15.	Madhya Pradesh	80.88	110.14	157.09	91.71	76.40	98.35
16.	Maharashtra	142.55	195.18	290.95	159.30	144.79	196.87
17.	Manipur	12.14	23.77	40.13	14.65	10.34	23.65
18.	Meghalaya	22.87	51.60	60.79	24.31	22.33	50.77
19.	Mizoram	15.00	13.55	28.00	15.53	15.00	13.55
20.	Nagaland	12.00	30.60	40.00	11.81	10.20	30.60

1	2	3	4	5	6	7	8
21.	Odisha	139.31	209.55	332.07	72.22	138.87	208.84
22.	Puducherry	7.55	2.95	10.00	4.99	7.49	2.95
23.	Punjab	85.95	156.77	173.78	74.69	85.47	156.77
24.	Rajasthan	103.18	214.35	187.77	80.78	102.81	216.54
25.	Tamil Nadu	94.03	133.77	208.85	79.40	94.48	131.96
26.	Uttar Pradesh	135.87	223.51	388.74	101.36	132.50	222.20
27.	Uttarakhand	41.30	112.40	162.67	52.86	38.98	112.29
28.	West Bengal	58.00	95.30	142.00	46.77	57.99	95.30
29.	Andaman and Nicobar Islands	-	-	10.00	-	-	0.00
	National Highways Authority of India (NHAI)*	10851.06	12566.47	11744.70	9066.24	10497.21	9017.96
	Border Roads Organisation (BRO)*	649.76	650.00	756.00	623.93	645.80	710.00

*The State-wise allocations are not made

[*English*]

Development of Rice Seeds

5145. SHRI M. VENUGOPALA REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Central Rice Research Institute has developed certain seeds varieties of rice which can withstand drought, flood and erratic rain-fall;

(b) if so, the details thereof; and

(c) the time by which such seeds are likely to be released for harvesting?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam.

(b) Central Rice Research Institute has developed following two rice varieties:

Swarna Sub-I: This variety has been released for cultivation in shallow lowland areas of coastal Orissa.

It is tolerant to complete submergence of about two weeks and is also suitable for late planting with aged seedlings.

Sahbhagi Dhan: This variety has been developed and identified for release for cultivation in drought affected areas of Jharkhand and Orissa. It can withstand terminal drought for at least two weeks.

(c) While the seed of the variety Swarna Sub-I is already in the seed production chain the variety Sahbhagi Dhan has only been recently identified.

[*Translation*]

Strengthening Intelligence System

5146. SHRI MAHESHWAR HAZARI:
SHRI HANSRAJ GANGARAM AHIR:
SHRI N. CHELUVARAYA SWAMY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken any decision to make the intelligence system more efficient to combat terrorist and extremist attacks;

(b) if so, whether the Government has received any recommendations in this regard from the State Governments and various organisations;

(c) if so, the details of the recommendations received alongwith the reaction of the Union Government thereon;

(d) whether the Government proposes to create the post of National Intelligence Coordinator to strengthen intelligence system;

(e) if so, the details thereof;

(f) whether the Union Government has taken any steps to evolve suitable mechanism for exchange of confidential information with the State Governments; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) As part of an ongoing exercise several steps have been taken to strengthen and upgrade the capabilities of intelligence agencies both at the Central level and the State level, as well as to enhance information sharing and operational coordination between the Central agencies and the State governments. The Multi-Agency Centre in the Intelligence Bureau has been strengthened and re-organized to enable it to function on 24X7 basis, for real time collation and sharing of intelligence with all other intelligence and security agencies of the Central and State Governments/ Union Territories. Action has also been taken for establishing online, dedicated and secure connectivity between all the designated Members of MAC, between MAC and the Subsidiary Multi-Agency Centres (SMACs) in 30 important identified locations and between the SMACs and the State Special Branches. Further, strengthening of intelligence apparatus in the country is an on going process.

(d) and (e) No such proposal is under consideration in the Ministry of Home Affairs.

(f) and (g) Yes, Madam. There is well established mechanism for exchange of confidential information with the State Governments.

[English]

Scheme of National Welfare Fund for Sports Persons

5147. SHRI JAYARAM PANGI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether financial assistance is being provided to sports persons under the scheme of National Welfare Fund for sports persons;

(b) if so, the details thereof alongwith the number of sports persons provided assistance during each of the last three years, State-wise;

(c) the number of requests received under the said scheme during the said period and the action taken thereon, State-wise; and

(d) the number of requests rejected alongwith the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL):

(a) Yes, Madam. Financial assistance is provided to outstanding sportspersons of yesteryears living now in indigent circumstances under the Scheme of National Welfare Fund for Sportspersons.

(b) The details of the sportspersons assisted from National Welfare Fund for Sportspersons during last three years are given in the Statement at Annexure. Assistance from the scheme is not provide State-wise.

(c) and (d) 40 applications were received for assistance from National Welfare Fund for Sportspersons during last three years. While lump sum ex- gratia assistance was sanctioned for 18 sportspersons, whose details are given in Annexure, referred to in reply to part (b) above, 22 applications were rejected as they were not found eligible in terms of the provisions of the Scheme.

Statement

A. Existing beneficiaries getting pension under the Scheme of National Welfare Fund for Sportspersons.

Sl. No.	Name & Address of Pensioner	Rate of Pension (In Rs.)
1	2	3
1.	Shri Suhas Chatterjee	8000
2.	Shri K. Balagopal	8000
3.	Shri Samir Kumar Roy	8000
4.	Shri V. Govardhanan	8000

1	2	3
5.	Shri H. Loknath	8000
6.	Shri S. George	8000
7.	Shri Y.H. Yantatta	8000
8.	Shri Prabhunath Patra	8000
9.	Shri M. Gabriel	8000
10.	Shri Rajayya Bosi	8000
11.	Shri Krishna Chandra Paul	8000
12.	Shri Nikhil Kumar Nandy	8000
13.	Shri O.K. Sathyan	8000
14.	Shri Narayan Singh Thakur	8000
15.	Shri Supravat Chakravarty	8000
16.	Shri Ajay Kumar Chatterjee	8000
17.	Shri Gurbachan Singh	8000
18.	Shri Gurdev Singh	8000
19.	Shri Shri V. Mookan	10000
20.	Shri Robin Hazra	8000
21.	Shri Samar Banerjee	8000
22.	Shri Abul Hassan Ahmed	8000
23.	Shri V.B. Pillai	8000
24.	Shri S.K. Baboo	8000
25.	Shri E. Ramakrishna Rao	8000
26.	Shri Gora Chand Seal	8000
27.	Mr. Niranjana Das	8000
28.	Mrs. Ram Rati Devi	8000
29.	Mrs. Rikta Dhar,	8000
30.	Smt. Nilima V. Ponshe	8000
31.	Ms. Jaspreet Kaur	10000
32.	Smt. Bhagwan Devi	10000

B. Sportspersons/organizations given lump sum ex-gratia assistance.

Year	Name of sportsperson/ organizations	Amount paid
2008	1. Ms. Padma Chorol, Sportswoman, Jammu and Kashmir	Rs. 25,000/-
	2. Ladakh Winter Sports Club, Leh. (Through Deputy Commissioner, Leh.)	Rs. 4,40,000/-
2009	3. Smt. Jyotsna Bose, W/o Late Nirmal Kumar Bose	Rs. 1,00,000/-
	4. Ms. Barbara J. Francis, Ex-Hockey Player	Rs. 1,50,000/-
	5. Mrs. Sulinder Kour, W/o late Makhan Singh, Athletics	Rs. 3,00,000/-
	6. Ms. Sophia Rehman	Rs. 1,50,000/-
	7. Mrs. Alphoncia Thangaraj	Rs. 1,50,000/-
	8. Mrs. Bobby Kitty	Rs. 1,50,000/-
	9. Mrs. Nanjamma M.	Rs. 1,50,000/-
	10. Mrs. Khajabi	Rs. 1,50,000/-
	11. Mrs. Lyra D'souza	Rs. 1,50,000/-
	12. Shri J. Sreedharan, Boxing Coach	Rs. 3,00,000/-
	13. Subroto Mukerjee Sports Education Society	Rs. 20,00,000/-
2010	14. Shri Prabir Sarkar	Rs. 1,50,000/-
	15. Shri M. Bharathan	Rs. 1,00,000/-
	16. Shri Hiralal Shaw	Rs. 2,00,000/-
	17. Shri Nasir Ali Syed	Rs. 1,50,000/-
	18. Ms. Saly George	Rs. 2,50,000/-

Assistance for Crop Damage

5148. SHRI GANESHRAO NAGORAO
DUDHGAONKAR:
SHRI BALIRAM JADHAV:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether any crops have been damaged due to untimely rains in Maharashtra during 2009-10;

(b) if so, the details thereof; and

(c) the details of financial assistance provided/proposed to be provided by the Government to the farmers of Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam, due to untimely rains and cyclone in Maharashtra during 2009-10, major crops affected were paddy, Jowar, Ragi, Vegetables, Pulses, Oilseeds, Cotton, Sugarcane and other fruit crops. The area affected includes 5.9 lakh ha of foodgrains, 1.2 lakh ha vegetables, 0.3 lakh ha of cotton, 0.5 lakh ha Sugarcane, 0.08 lakh ha Oilseeds and 0.7 lakh ha of fruit Crops.

(c) Government of India released Rs.488.90 Crore from Central Share of Calamity Relief Fund (CRF) for taking immediate measures in the wake of national calamities including drought. The Government of Maharashtra distributed Rs.246 Crore as assistance to the affected farmers due to untimely rain, whose crops were affected more than 50% up to a limit of 2 hectare in the State of Maharashtra.

[Translation]

Loans Under PMEGP and KVIC

5149. SHRI RATAN SINGH:
SHRI VISHWA MOHAN KUMAR:
SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government has any scheme to provide loans under the Prime Minister Employment Generation Programme (PMEGP) and the Khadi and Village Industries Commission (KVIC) for SC/ST/OBC, Minorities, self employed and for families living below poverty line in the country for promoting the industries in rural and urban areas;

(b) if so, the details thereof and the details of loans sanctioned alongwith the number of loan applications received during each of the last three years, State-wise;

(c) whether the Government has constituted State level special task force/ Committee to process such applications;

(d) if so, the details and the total number of applications approved alongwith the loans sanctioned by the Bank during the said period, State-wise;

(e) whether loans are not being provided by the banks on the applications forwarded by such Committee; and

(f) if so, the details thereof and the reasons therefor, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) to (f) The Union Government through Khadi and Village Industries Commission (KVIC) has been implementing Prime Minister's Employment Generation Programme' (PMEGP) since 2008-09 for setting up micro enterprises in rural and urban areas with attractive levels of subsidy for generation of additional employment opportunities. Under PMEGP, financial assistance is provided for units costing upto Rs. 10 lakh in service sector and Rs. 25 lakh in manufacturing sector. Relaxation has been given to the beneficiaries belonging to weaker sections including Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities, differently abled, women, beneficiaries from North Eastern States as well as from hilly areas. The assistance is provided in the form of margin money subsidy upto 35 per cent for the beneficiaries belonging to weaker sections (25 per cent in the case of general category) of the project cost in rural areas while it is 25 per cent (15 per cent in the case of general category) for urban areas. The own contribution of the beneficiary belonging to weaker sections is 5% of the project cost while it is 10% in the case of general category. KVIC is the nodal agency at the national level and at the State/Union Territories level, the scheme is being implemented through field offices of KVIC, State/ Union Territory Khadi and Village Industries Boards and District Industries Centres (DICs) with involvement of banks.

Applications received from eligible entrepreneurs by the Implementing agencies are scrutinized by the District Level Task Force Committees (DTFC) constituted in each district under the chairmanship of concerned District Magistrate/Deputy Commissioner/Collector and based on the experience, technical qualifications, skill of the applicant, viability of the project, etc., the applications/project proposals are short-listed and recommended to

banks for sanctioning of loan. Banks take the final credit decision considering the viability of projects. Rejections of applications by banks are also reported due to various reasons which include incomplete documentation/information and exceeding project cost limit, etc.

Details of loan applications received by the Implementing Agencies, number of applications recommended by DTFC for sanctioning loan and number of cases sanctioned loan during 2008-09 and 2009-10 are given in the enclosed Statements-I and II respectively.

Statement I

Details of applications received, recommended by DTFC and sanctioned by banks during 2008-09

So. No.	State/UT	No. of applications received	No. of applications recommended to banks	No. of cases sanctioned by banks
1	2	3	4	5
1.	Chhattisgarh	6058	2825	1078
2.	Madhya Pradesh	2900	2075	628
3.	Uttaranchal	1300	787	378
4.	Uttar Pradesh	23982	13221	4414
5.	Chandigarh	213	139	31
6.	Delhi	196	68	5
7.	Haryana	3187	1450	821
8.	Himachal Pradesh	1654	440	340
9.	Jammu and Kashmir	11697	4140	1821
10.	Punjab	3595	2360	887
11.	Rajasthan	6309	1864	703
12.	Goa	64	7	7
13.	Gujarat	5097	1664	307
14.	Maharashtra	13030	10660	3374
15.	Andhra Pradesh	9642	2660	903
16.	Karnataka	16759	5257	2423
17.	Kerala	3874	1192	389
18.	Lakshadweep	49	8	4
19.	Puducherry	400	205	42
20.	Tamil Nadu	11032	4051	1473
21.	Andaman and Nicobar Islands	38	38	8
22.	Bihar	26259	7748	6741
23.	Jharkhand	6406	2938	940

1	2	3	4	5
24.	Odisha	14465	3826	1976
25.	West Bengal	19090	10642	5667
26.	Arunachal Pradesh	1085	205	130
27.	Assam	21404	2198	728
28.	Manipur	195	21	3
29.	Meghalaya	2093	135	3
30.	Mizoram	803	256	23
31.	Nagaland	3188	179	31
32.	Tripura	1575	162	5
33.	Sikkim	123	33	4
Total		217762	83454	36287

Statement II

Details of applications received, recommended by DTFC and sanctioned by banks during 2009-10 (Tentative Figures)

Sl. No.	State/UT	No. of applications received	No. of applications recommended to banks	No. of cases sanctioned by banks
1	2	3	4	5
1.	Chhattisgarh	5954	4100	1332
2.	Madhya Pradesh	5348	3448	1538
3.	Uttaranchal	3526	2671	1488
4.	Uttar Pradesh	36301	22815	9200
5.	Chandigarh	175	123	56
6.	Delhi	1326	707	198
7.	Haryana	3960	1896	1114
8.	Himachal Pradesh	2841	762	573
9.	Jammu and Kashmir	13272	8254	2180
10.	Punjab	4424	3196	1356
11.	Rajasthan	10252	4900	2523
12.	Goa	175	171	77
13.	Gujarat	10853	6573	1419
14.	Maharashtra	17289	16907	7442

1	2	3	4	5
15.	Andhra Pradesh	15078	8740	4438
16.	Karnataka	18124	7154	2269
17.	Kerala	5893	2782	1979
18.	Lakshadweep	74	54	20
19.	Puducherry	690	442	201
20.	Tamil Nadu	23299	14066	5483
21.	Andaman and Nicobar Islands	252	201	154
22.	Bihar	18060	10803	1831
23.	Jharkhand	4366	3510	1421
24.	Odisha	23471	4421	2671
25.	West Bengal	42036	24019	9628
26.	Arunachal Pradesh	357	160	158
27.	Assam	26251	3043	2260
28.	Manipur	10128	259	176
29.	Meghalaya	4698	561	391
30.	Mizoram	2723	876	238
31.	Nagaland	3724	293	42
32.	Tripura	1680	888	372
33.	Sikkim	255	98	58
Total		316855	158893	64286

Note: Margin money settlement date for 2009-10 has been extended upto 30 April 2010.

Suspending Mining Contracts

5150. SHRI SUDARSHAN BHAGAT:
SHRI SURESH KUMAR SHETKAR:
SHRI PONNAM PRABHAKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to suspend mining contracts to tackle the maoists problem in the country; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) There is no such proposal.

[English]

Hike in PDS Prices

5151. SHRI ANANDRAO ADSUL:
SHRI GURUDAS DAS GUPTA:
SHRI P. LINGAM:
SHRI GAJANAN D. BABAR:
SHRI DHARMENDRA YADAV:
SHRI HARISCHANDRA CHAVAN:
SHRI P. KUMAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to hike the Central Issue Price of foodgrains for Above Poverty Line (APL) category under the Public Distribution System (PDS);

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has assessed the likely impact of this hike on the price of foodgrains in the open market;

(d) if so, the details and the outcome thereof; and

(e) the extent to which it is likely to check the diversion of cheap foodgrains to the open market?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Central Issue Prices (CIP) of wheat and rice supplied to Above Poverty Line (APL) families through Public Distribution System (PDS) have not been revised since 2002. During this period, Government have increased the Minimum Support Price (MSP) in order to provide more remunerative prices to farmers. Costs on account of other incidentals of procurement have also increased. This has led to an escalation in food subsidy and created a large gap between CIP for APL families and open market prices. The Government is examining a proposal to revise the CIPs of wheat and rice for APL category with a view to reducing the difference between the CIPs for APL and market price of wheat and rice.

(c) and (d) No, Madam.

(e) The increase in the CIPs of foodgrain will reduce the gap between open market prices of foodgrains and CIPs and is likely to check the diversion of subsidized foodgrains.

[Translation]

Electric Fencing on Border

5152. SHRI JAI PRAKASH AGARWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the electric fencing on the Indo-Pak border is proving ineffective in the absence of adequate power supply; and

(b) if so, the steps being taken by the Government for ensuring uninterrupted power supply for the said fencing?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No, Madam. The electric fencing on Indo-Pak Border is functioning effectively, and Generator Sets are being used, as and when required, to ensure uninterrupted power supply.

National Highway Development Projects

5153. SHRI SANJAY SINGH CHAUHAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to sanction Four National Highway Development Projects during the current financial year;

(b) if so, the details thereof alongwith the length of the road proposed to be constructed;

(c) the number of States in which such roads are likely to be constructed;

(d) whether Delhi-Meerut Express Highway project has also been sanctioned;

(e) if so, whether any target has been set for the completion of this road; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) to (c) No, Madam. The Government has already approved the construction of National Highways Development Project (NHDP) under seven phases located in all the states except Sikkim and Tripura as per details enclosed as Statement.

(d) Yes, Madam.

(e) and (f) The construction work is targeted for completion by 2015.

Statement*Details of National Highways Development Project (NHDP) under seven phases*

As on 31.3.2010

Phases	Total Length in km	Date of Approval	Approved Cost (in Rs. crore)	Length Completed in km	Length under Imp. (in km)	To be awarded (in km)	Likely date of Completion
I GQ,EW-NS corridors, Port connectivity & others	7,498	12.12.2000	30,300	7328	164	6	99% of GQ will be completed by Apr -10
II 4/6-laning North South- East West Corridor, Others	6,647	18.12.2003	34,339	4465	1576	605#	Dec - 2010
III A Upgradation, 4/6-laning	4,815	05.03.2005, 27.10.2006 & 12.4.2007	33,069	1581	2038	1196	Dec-2013
III B Upgradation, 4/6-laning	7,294	12.4.2007	47,557	-	1783	5511	Dec-2013
Total phase III (Phase III A + III B)	12,109	-	80,626	1581	3821	6707	Dec-2013
IV 2 - laning with paved shoulders*	20,000	July -2008 for 5000 km	27,800	-	-	-	Dec. 2015 (as per financing plan)
V 6-laning of GQ and High density corridor	6,500	05.10.2006	41,210	214	1016	5270	Dec - 2014
VI Expressways	1000	02.11.2006	16,680	NIL	NIL	1000	Dec - 2015
VII Ring Roads, Bypasses and flyovers and other structures	700 km of ring roads/ bypass + flyovers	06.12.2007	16,680	-	41	659	Dec-2014

Actual Length is 589 km

*[English]***Black Marketing of Pulses**5154. SHRI UDAY PRATAP SINGH:
SHRI RUDRA MADHAB RAY:Will the Minister of CONSUMER AFFAIRS, FOOD
AND PUBLIC DISTRIBUTION be pleased to state:(a) whether pulses were imported recently to meet
the shortage in the country;

(b) if so, the details thereof;

(c) whether the subsidised pulses which were to be
supplied through the Public Distribution System are being
sold in the open market at high price; and

(d) if so, the details thereof and the corrective measures contemplated by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Pulses are permitted to be imported at zero duty since June 2006. The quantum of pulses imported year wise are given below:

Imports of pulses (2005-06 to 2008-09)

(in lakh tonnes)

Year	Imports of pulses
2006-07	22.72
2007-08	28.37
2008-09	24.82
2009-10 (Apr.-Feb.)	32.05
2008-09 (Apr.-Feb.)	22.64

Source: DGCIS

(c) So far Government has not received any complaints/reports in this regard. The state governments are to distribute imported pulses supplied by the PSUs to the State Governments for distribution through PDS.

(d) In view of the (c) above, does not arise.

[*Translation*]

CISF Due Against PSUS

5155. SHRI DEVJI M. PATEL:
SHRI PAKAURI LAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether huge sum of money is outstanding against various Public Sector Undertakings (PSUs) for security related services availed by them from the Central Industrial Security Force (CISF);

(b) if so, the details thereof during each of the last three years, PSU-wise

(c) whether the CISF has raised this issue with the concerned Public Sector Undertakings;

(d) if so, the total amount received so far; and

(e) the steps taken to recover all the dues?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) Yes, Madam.

(b) An amount of Rs. 322.65 crore is outstanding against user PSUs/Other organizations towards cost of deployment of CISF as on 31.03.2010. Details of the last three years are given in the enclosed Statement.

(c) Yes Madam.

(d) During last three years following amount has been received from PSUs/other organizations towards deployment cost of CISF:-

2007-08	-	Rs. 1342.45 crore
2008-09	-	Rs. 2114.45 crore
2009-10	-	Rs. 3014.98 crore

(e) Following steps have been taken to recover the outstanding amount:-

(i) Monthly position of outstanding dues against each PSU is worked out and intimated to each unit commander to enable him to liaise with the respective management for expeditious clearance of dues.

(ii) Senior CISF officers while on inspection to units always discuss the status of the outstanding dues with the management.

(iii) The matter is taken up regularly with administrative Ministries of the PSUs concerned for early clearance of outstanding amount.

Statement*Details of PSU-wise outstanding CISF dues during last 3 years (2007-08, 2008-09 and 2009-10)*

(Rupees in lakh)

Sl.No.	Name of PSUs/ Airports/Other client	Outstanding as on 31.03.2008	Outstanding as on 31.03.2009	Outstanding as on 31.03.2010
1	2	3	4	5
1.	P&HCS CHANDIGARH	1402.69	2624.12	3777.18
2.	HMT SRINAGAR	1961.82	2415.33	2950.40
3.	MAMC DURGAPUR	1546.66	1753.55	1955.20
4.	IDPL RISHIKESH(W/D)	1223.13	1351.32	1446.95
5.	FCI RAMAGUNDAM(W/D)	1062.87	1072.57	1295.75
6.	ECL SEETALPUR	5.44	1150.25	1089.94
7.	TSL NAINI(W/D)	940.24	940.24	940.24
8.	HEC RANCHI	11687.55	13594.98	894.60
9.	HMT RANIBAGH(W/D)	736.43	736.43	736.43
10.	FCI GORAKHPUR(W/D)	634.67	634.82	634.82
11.	ITI NAINI (W/D)	623.03	623.03	623.03
12.	CHENNAI AIRPORT	57.69	57.69	593.73
13.	FCI SINDRI (W/D)	567.90	567.90	567.90
14.	TSP TUNGBHADRA (W/D)	528.41	528.41	528.41
15.	OTHP OBRA (UP)	5.82	54.73	517.70
16.	FCI TALCHER (W/D)	513.37	513.37	513.37
17.	IDPL GURGAON (W/D)	289.69	448.20	507.11
18.	PTPS PATRATU (BIHAR)	12.14	328.80	497.48
19.	ITI RAIBERALI (W/D)	480.89	480.89	480.89
20.	TAJMAHAL AGRA	62.75	59.70	437.07
21.	CCL KARGALI	156.06	779.61	414.56
22.	ITI MANKAPUR (W/D)	408.79	408.79	408.79
23.	HAL PIMPRI (PUNE)	319.16	344.00	393.73
24.	ONGC NAZIRA ASSAM	0.00	0.00	388.94
25.	BHEL BHOPAL	0.00	439.10	380.81
26.	IDPL HYDERABAD (W/D)	227.55	325.71	357.42

1	2	3	4	5
27.	ATPP ANPARA(UP)	23.79	270.59	356.67
28.	HOC RASAYANI(W/D)	279.52	325.04	337.14
29.	IGI AIRPORT	414.96	332.61	330.63
30.	DSP DURGAPUR	0.00	0.00	330.18
31.	SAMADHI STHAL	79.01	117.14	326.35
32.	PTPP PARICHHA(UP)	63.72	185.01	284.68
33.	BOGL DURGAPUR(W/D)	265.64	265.64	265.64
34.	FBP FARAKKA	46.09	142.94	262.73
35.	HTPP HARDUAGANJ(UP)	56.77	149.32	259.26
36.	AMRITSAR AIRPORT	78.60	77.85	258.45
37.	MFL MANALI(W/D)	247.60	247.60	247.60
38.	FACT (UDL)	148.96	62.03	236.46
39.	IDPL MUZAFFARPUR (W/D)	233.27	233.27	233.27
40.	VPGL KANTI (IS DUTY)	66.07	85.77	232.76
41.	SHAR CENTRE	0.00	159.12	232.73
42.	RED FORT NEW DELHI	46.67	95.77	215.47
43.	BTPS/DVC BOKARO	0.00	172.74	209.24
44.	SPEC KOVVUR (W/D)	204.76	204.76	204.76
45.	SCCL BELLAMPALLI	0.20	355.03	189.42
46.	ONGC JORHAT	0.00	0.00	178.75
47.	DHEP DALHASTI	92.34	162.92	167.63
48.	CTPS CHANDRAPURA	0.00	227.62	164.38
49.	UDAIPUR AIRPORT	59.13	65.52	156.75
50.	CPT COCHIN	0.00	91.76	147.03
51.	HEP URI BARAMULLA	53.52	30.52	136.70
52.	BAGDOGRA AIRPORT	63.22	50.25	125.64
53.	MUMABI AIRPORT	124.03	124.03	124.03
54.	JAIPUR AIRPORT	3.81	16.39	114.62
55.	GAYA AIRPORT	0.00	33.36	111.97
56.	BHEL HARDWAR	76.93	32.49	111.20
57.	DIBRUGARH AIRPORT	0.00	85.49	108.66

1	2	3	4	5
58.	GOA SHIPYARD	0.00	0.00	88.30
59.	PTPS PANKI (UP)	113.96	158.67	84.57
60.	HFCL DURGAPUR (W/D)	83.18	83.18	83.18
61.	HIL RASAYANI(W/D)	68.23	68.00	79.16
62.	BPCL NAINI	10.91	36.08	78.69
63.	AGARTALA AIRPORT	86.08	76.94	76.88
64.	RSTPP RAMAGUNDAM	0.00	6.80	76.16
65.	BDL KANCHANBAGH	0.00	22.30	72.74
66.	HFCL HALDIA(W/D)	69.36	69.36	69.36
67.	BANGALORE AIRPORT	10.23	0.00	67.94
68.	SHEP SALAL	0.00	0.00	66.09
69.	HYDERABAD AIRPORT	0.21	0.00	64.29
70.	MTPS MAJIA	0.00	0.00	61.82
71.	GUWAHATI AIRPORT	0.00	-0.31	57.90
72.	CHANDIGARH AIRPORT	50.32	52.38	56.91
73.	NPP NOWGAON	0.00	0.00	56.16
74.	BSTPP/NTPC BARH	15.81	0.00	55.11
75.	VARANSI AIRPORT	52.25	19.61	50.89
76.	MANGALORE AIRPORT	0.00	5.42	46.94
77.	BVFC NAMRUP	42.25	108.77	45.88
78.	KKNPP KUDAMKULAM	0.00	0.00	45.58
79.	CCIL TUGHLAKABAD	0.00	40.31	44.62
80.	GOF GHAZIPUR	0.00	34.53	37.58
81.	PTPS PANIPAT(HAR.	11.27	0.19	35.21
82.	AGRA AIRPORT	16.11	5.53	34.31
83.	HIL (UDL) (W/D)	30.08	32.48	32.48
84.	HIL DELHI (W/D)	17.98	24.61	32.15
85.	BHEL BANGALORE	14.02	0.00	31.50
86.	TEZPUR AIRPORT	0.15	0.00	29.56
87.	BCCL/CCWO DHANBAD	22.37	2263.13	28.56
88.	JODHPUR AIRPORT	27.61	27.55	28.05

1	2	3	4	5
89.	LUCKNOW AIRPORT	15.60	43.53	24.68
90.	TRIVANDRUM AIRPORT	11.55	81.10	24.05
91.	SILCHER AIRPORT	4.62	34.26	24.02
92.	NSPCL ROURKELA	8.97	14.51	23.08
93.	BHUBANESHWAR AIRPORT	4.36	2.60	19.31
94.	KIOCL KUDREMUKEH	0.00	83.95	18.62
95.	NPC KAIGA	30.82	0.00	18.56
96.	DMP PANNA	0.00	0.00	18.33
97.	CPCL MANALI	0.00	13.47	18.08
98.	FCI MOKAMEH	13.17	18.53	17.60
99.	UCIL JADUGUDA	51.72	0.00	17.04
100.	LILABARI AIRPORT	0.00	0.00	16.35
101.	NSPCL DURGAPUR	0.00	0.00	15.19
102.	FCI DIGHAGHAT	0.00	17.75	14.83
103.	SHIMLA AIRPORT	14.40	13.87	13.86
104.	IPCL BARODA(W/D)	26.99	13.70	13.70
105.	OMDCL THAKURANI(IS)	0.00	3.16	13.29
106.	DIMAPUR AIRPORT	8.46	8.46	12.75
107.	KTPS KOTA (RAJASTHAN)	27.27	12.31	12.31
108.	IOC PANIPAT	36.84	64.29	12.08
109.	UTPS UKAI (GUJARAT)	12.00	12.00	12.00
110.	HPCL BOTTLING PLA	0.00	7.03	11.90
111.	NTPC LOHARINAG-PALA	0.00	0.00	11.77
112.	HFCL BARAUNI (W/D)	11.75	11.75	11.75
113.	BPSCL BOKARO (JKD)	0.00	0.00	10.52
114.	C.R.Bldg., (ITO) N.D.	0.00	41.23	10.18
115.	SMPL RAJKOT	9.84	9.84	9.84
116.	DVC PANCHET	0.00	0.00	9.79
117.	FGPP/NTPC FARIDABAD	29.20	0.00	9.73
118.	JORHAT AIRPORT	5.29	-0.71	8.99
119.	NJPCL JHAKRI	35.26	0.00	8.43

1	2	3	4	5
120.	HWP MANUGURU	27.28	6.42	8.42
121.	DEBOLIM (GOA) AIRPORT	33.18	0.00	8.38
122.	CALICUT AIRPORT	4.93	0.76	7.69
123.	FCI PHULWERISHERIFF	0.00	8.19	7.68
124.	NFL BHATINDA	18.66	0.14	7.56
125.	RCP RAKHA (W/D)	7.33	7.33	7.33
126.	ONGC AHMEDABAD	7.08	71.99	7.08
127.	SAC AHMEDABAD	0.00	69.44	6.67
128.	COCHIN AIRPORT	38.91	6.15	6.15
129.	RAJA RAMPUR LIBRARY	22.78	33.86	5.67
130.	NTPC KANIHA	0.00	91.11	4.90
131.	IMPHAL AIRPORT	4.35	4.32	4.38
132.	IOC/LPG GAIL LAKHWA	0.00	0.00	4.16
133.	ONGC NARSAPUR	12.37	18.83	3.70
134.	BHUNTAR AIRPORT	3.05	3.05	3.66
135.	RANCHI AIRPORT	41.29	20.03	3.53
136.	PPT PARADIP	3.31	3.31	3.31
137.	TRIUPATI AIRPORT	5.08	5.34	3.29
138.	AUGPP ETAWAH	6.52	71.79	3.14
139.	KIOM KIRIBURU	64.95	3.09	3.09
140.	IPCL DAHEJ(W/D)	2.04	3.03	3.03
141.	FCI NEW JALPAIGURI	0.00	2.96	2.96
142.	NDMA CENT. HOTEL(IS)	7.90	2.79	2.79
143.	TRICHY AIRPORT	7.75	3.98	2.53
144.	IG MINT NOIDA	7.19	11.40	2.22
145.	ENNORE PORT TRUST	0.00	0.00	1.62
146.	RHSTPP RIHAND	0.00	0.00	1.49
147.	ONGC GANDHAR	20.11	1.08	1.08
148.	KHEP SAHARANPUR	7.88	0.80	0.80
149.	ALK NEEMUCH	0.00	0.00	0.77
150.	COIMBATORE AIRPORT	1.02	0.78	0.71

1	2	3	4	5
151.	KHAJURAHO AIRPORT	14.96	0.66	0.71
152.	NLCL NEYVELI	363.43	340.95	0.66
153.	RAIPUR AIRPORT	0.00	3.06	0.61
154.	TSTPP/NTPC TALCHER	0.00	0.00	0.57
155.	MIOP MEGHATABURU	17.58	0.49	0.49
156.	VIZG AIRPORT	14.37	0.37	0.37
157.	IPCL NAGOTHANE(W/D)	0.30	0.30	0.30
158.	MADURAI AIRPORT	4.58	1.54	0.21
159.	GWALIOR AIRPORT	6.37	0.12	0.15
160.	KANPUR AIRPORT	3.46	0.06	0.14
161.	CPS-II KARIAN CHAMBA	0.00	-1.04	0.07
162.	PORT BLAIR AIRPORT	0.00	1.04	0.07
163.	KhSTPP KAHALGAON	0.00	84.86	0.05
164.	ISP BURNPUR	0.00	0.00	0.02
165.	TPT TUTICORIN	0.00	191.81	0.02
166.	KOLKATA AIRPORT	0.00	0.00	0.01
167.	NAGPUR AIRPORT	0.00	0.00	0.01
168.	RSP ROURKELA	-251.17	383.49	0.00
169.	BARC MUMBAI	0.00	6.43	0.00
170.	BESCL (NTPC) BHILAI	0.00	17.47	0.00
171.	BRPL BONGAIGAON	0.00	0.55	0.00
172.	CNP NASIK	0.00	125.42	0.00
173.	DCRTPP YAMUNA NAGAR	0.00	11.98	0.00
174.	DPS DHOLIGANGA	0.00	20.26	0.00
175.	DVC HQRS CALCUTTA	0.00	19.85	0.00
176.	DVC METHON	0.00	53.60	0.00
177.	GAIL ETAWAHA (PATA)	0.00	0.10	0.00
178.	GAIL USHER (MS)	0.00	2.48	0.00
179.	GAIL VAGHODIA	0.00	10.76	0.00
180.	HDC HALDIA	0.00	368.98	0.00
181.	INDORE AIRPORT	0.00	54.89	0.00

1	2	3	4	5
182.	ISRO LUCKNOW	0.00	6.95	0.00
183.	MPT GOA	0.00	166.29	0.00
184.	NALCO ANGUL	0.00	0.00	0.00
185.	NALCO DAMANJODI	0.00	0.00	0.00
186.	NAPPA NARORA	0.00	120.68	0.00
187.	NTPC/SSTPP SIPAT	0.00	68.00	0.00
188.	OIL DULIAJAN	0.00	794.72	0.00
189.	PGCIL KATWARIA SARAI	0.00	8.09	0.00
190.	SSTPP SHAKTINAGAR	0.00	231.43	0.00
191.	WCL CHINDWARA (ISDUTY)	0.00	0.31	0.00
192.	THEP BANBASSA	0.06	0.00	0.00
193.	VSP VISAKHAPATNAM	0.09	-0.02	0.00
194.	ONGC TRIPURA (W/D)	0.48	0.00	0.00
195.	RHEP RIHAND (PIPRI)	0.95	0.00	0.00
196.	SMPHE PROJ.SIYOM (WD)	1.35	0.00	0.00
197.	IP BHEL JAGDISHPUR	2.32	0.00	0.00
198.	PGCIL WAGOORA	2.36	10.44	0.00
199.	SCL MOHALI (ISDUTY)	2.41	0.00	0.00
200.	FCI GAYA	6.09	0.00	0.00
201.	IFFCO AONLA (W/D)	7.05	0.00	0.00
202.	KHEP KOTESHWAR TEHRI	7.28	2.24	0.00
203.	KoPT KOLKATA	8.71	8.71	0.00
204.	BIM TENSA	8.89	0.36	0.00
205.	PATNA AIRPORT	10.37	11.19	0.00
206.	SBSS SALAKATI	13.36	0.00	0.00
207.	SALARJUNG MUSEUM	15.76	74.89	0.00
208.	NHPCL SURBANSIRI	15.83	0.00	0.00
209.	SHEP SEWA-II (JANDK)	16.90	0.00	0.00
210.	BSP SURANGANI (HP)	19.58	0.00	0.00
211.	CPS-I KHAIRI CHAMBA	19.73	23.89	0.00
212.	DHEPP DOYANG	21.32	0.00	0.00

1	2	3	4	5
213.	BOM BOLANI	21.53	0.00	0.00
214.	NRL NUMALIGARH	22.40	91.06	0.00
215.	IG MINT HYDERABAD	23.57	0.00	0.00
216.	FSTPP FARAKKA	25.85	0.23	0.00
217.	ISP NASIK	29.13	0.00	0.00
218.	CPM/CPM PANCHGRAM	30.23	51.02	0.00
219.	SPM HOSHANGABAD	45.82	0.00	0.00
220.	FGUPP/NTPC UNCHAHAR	46.63	0.00	0.00
221.	JNPT SHEVA BOMBAY	62.19	167.14	0.00
222.	MAPP KALPAKKAM	66.34	0.00	0.00
223.	BIOP DEP-14(KIRIDUL)	72.58	0.00	0.00
224.	NIL JADAVPUR (W/D)	86.99	86.99	0.00
225.	DISTCOM DELHI	102.33	74.36	0.00
226.	VSSC THUMBA	109.54	235.90	0.00
227.	BSP BHILAI	171.39	0.00	0.00
228.	ROHTASH INDUS. (W/D)	398.82	0.00	0.00
229.	NPPCL NAGALAND (W/D)	609.45	0.00	0.00
230.	IOC BARAUNI	0.00	0.00	-0.54
231.	KPT KANDLA	7.86	-0.02	-8.35
232.	NLC BARSINGSAR	0.00	0.00	-35.12
233.	Total	31926.23	44665.58	32264.69

Say Rs. 319.26 Cr. Rs. 446.65 Cr. Rs. 322.64 Cr.

(*) W/D indicates the location from where CISF security has been withdrawn.

Utilisation of Funds for Youth Affairs and Sports

5156. DR. BALI RAM: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the names of the Non Governmental Organisations (NGOs)/other organisations allocated funds by the Government for promotion and development of youth affairs and sports;

(b) the amount utilised during each of the last three years, scheme/programme-wise and organisation-wise;

(c) the number of complaints received by the Government for misuses of funds alongwith the action taken thereon during the said period, NGOs-wise; and

(d) the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL):
(a) and (b) The Ministry releases financial assistance to different agencies including NGOs for development of youth affairs and sports. The funds released during the last three years may be seen in the enclosed Statement.

(c) No complaints were received.

(d) Does not arise.

Statement

Department of Youth Affairs

Year	Name of the Scheme	Number of NGOs to whom financial assistance was approved	Total amount released (Rs. in crores)
1	2	3	4
2007-08	Promotion of Youth Activities & Training	232	3.57
	Development and Empowerment of Adolescents	464	10.73
	Promotion of National Integration Camp	177	1.82
	Promotion of Adventure	40	1.69
	Bharat Scouts & Guides	1	1.58
	Training Orientation Research Center	3	0.33
	NYKS	1	1.02
	RGNIYD	1	8.65
2008-09	National Programme for Youth and Adolescents Development (NPYAD)	203	13.99
	Bharat Scouts & Guides	1	1.74
	Training Orientation Research Centre	2	0.26
	NYKS	1	1.11
	RGNIYD	1	8.65
2009-10	National Programme for Youth and Adolescents Development (NPYAD)	72	11.01
	Bharat Scouts & Guides	1	1.98

1	2	3	4
	Training Orientation Research Center	2	0.40
	NYKS	1	1.22
	RGNIYD	1	9.10

Department of Sports

2007-08	Assistance to National Sports Federation	49	57.16
2008-09	Assistance to National Sports Federation	53	39.31
2009-10	Assistance to National Sports Federation	53	53.34

[English]

Packaged Drinking Water

5157. SHRI SURESH ANGADI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether most of the packaged drinking water bottles/jars being used in the country are unhygienic;

(b) if so, the details thereof;

(c) whether a study conducted by the Bureau of Indian Standards has revealed that most of the samples of packaged water bottles failed the drinking water standards set by it;

(d) if so, the details thereof and the reaction of the Government thereto;

(e) whether the Government has made/proposes to make ISI certification mandatory for all the packaged water bottles/jars being sold in the country; and

(f) if so, the details thereof and the machinery being put in the place to enforce the said regulation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Packaged Drinking Water (PDW) in bottles/jars being sold with Bureau of Indian Standards (BIS) Certification Mark (ISI Mark) are hygienic. They are manufactured in accordance with the relevant Indian Standard namely, IS 14543 under BIS Certification Marks Licences.

(c) and (d) Out of 3061 samples of Packaged Water tested by BIS during the period 01.12.2008 to 30.11.2009, 824 samples failed. BIS ensures the quality of Packaged Drinking Water manufactured by its licensees through a well defined certification scheme wherein visits are made to the licensees premises and samples are drawn from factory and market to check conformity of the product to the relevant Indian Standard. In cases of deviation from the prescribed standard, action is taken as per the provisions of the BIS Act, 1986 and the rules and regulations framed thereunder.

(e) and (f) The Ministry of Health and Family Welfare has already brought Packaged Drinking Water under mandatory certification of BIS under Prevention of Food Adulteration (PFA) Rules, 1955. The implementation of the PFA Act and Rules is carried out by the State Governments/Union Territory Administrations concerned who take action in cases of any violation of the PFA Rules, 1955.

[Translation]

Rate of Foodgrain Production

5158. SHRI PRALHAD JOSHI:
SHRI GANESH SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the rate of production of foodgrains is lesser than the growth rate of population during the last three years;

(b) if so, the details thereof during each of the last three years; and

(c) the details of the schemes introduced by the Union Government to increase the food production alongwith the achievements thereof during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No, Madam. Details of annual rate of growth in the projected population and production foodgrains in the country during the last three years are given below:-

Year	Annual growth rate (%)	
	Projected Population	Production of Foodgrains
2006-07	1.50	4.16
2007-08	1.47	6.21
2008-09	1.44	1.60

(c) Major schemes/programmes introduced by the Government during the last five years to increase the production of foodgrains are: National Food Security Mission (NFSM) and Rashtriya Krishi Vikas Yojana (RKVY). As a result of these programmes and other initiative taken by the Government, the production of foodgrains in the country has increased from 198.36 million tonnes during 2004-05 to a record level of 234.47 million tonnes during 2008-09.

[English]

Separatist Activities in Punjab

5159. SHRI NAVEEN JINDAL:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:
SHRI MADHU GOUD YASKHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of efforts to revive militancy/ terrorism in Punjab;

(b) if so, the details thereof;

(c) whether the involvement of Pakistan based ISI has been reported in this regard;

(d) if so, the details thereof; and

(e) the remedial measures being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) Available reports suggest that Sikh Militant groups especially those based abroad, continue to persist with their efforts to revive militancy in Punjab.

(e) The Government has adopted an integrated approach to counter such attempts which, inter alia, include sustained vigilance along the borders, strengthening of mechanisms for intelligence gathering and sharing; modernization and upgradation of police and security forces with advanced/sophisticated weapons etc. A close watch is maintained on the activities of various groups known to have been engaged in trying to foment terrorist activities in Punjab. In addition, pro-Khalistan terrorist outfits namely, Babbar Khalsa International, International Sikh Youth Federation, Khalistan Commando

Force and Khalistan Zindabad Force continue to be listed as Terrorist Organizations in the schedule to the Unlawful Activities (Prevention) Amendment Act.

[*Translation*]

Procurement of Foodgrains

5160. SHRI DINESH CHANDRA YADAV:
SHRI BAIDYANATH PRASAD MAHATO:
DR. VINAY KUMAR PANDEY:
SHRI ANURAG SINGH THAKUR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Food Corporation of India is the main organisation involved in procurement of foodgrains produced in the country especially wheat and rice;

(b) if so, the details thereof;

(c) whether any targets have been fixed by the Government for the procurement of foodgrains during the ensuing rabi season;

(d) if so, the details thereof and the achievements made therein;

(e) the average annual procurement of foodgrains by FCI during the last decade; and

(f) the total quantum of foodgrains brought to mandis and the quantum procured by FCI during each of the last three years indicating the percentage of such procurement to the total production in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Food Corporation of India (FCI) and the agencies of State Governments are the main organizations involved in the procurement of wheat and rice.

(c) and (d) No targets are fixed, since the procurement of wheat under the Minimum Support Price (MSP) scheme is open ended, However, before the start of every Rabi Marketing Season (RMS), estimates for wheat procurement are drawn in the meeting of State Food Secretaries. Procurement of 262.67 lakh tonnes of wheat has been estimated in the current RMS 2010-11. 161.25 lakh tonnes of wheat has been procured in RMS 2010-11 as on 22.4.2010.

(e) The average annual procurement by the FCI and agencies of the State Governments in the Central Pool during the last 10 Marketing Seasons is 171.85 lakh tonnes of wheat and 240.51 lakh tonnes of rice.

(f) A statement showing the production, arrival, procurement and procurement as percentage of the total production during last three marketing years is enclosed.

Statement

Production, procurement and procurement as percentage of the total production of wheat and rice during last three marketing years

Wheat (Figures in lakh tonnes)

Marketing Year	Production	Arrival	Procurement	Procurement as % of Production
2007-08	758.07	154.28	111.28	14.68
2008-09	785.70	244.12	226.82	28.87
2009-10	806.8	268.59	253.81	31.46

Rice

Marketing Year	Production	Arrival of Paddy	Arrival of Paddy in terms of rice*	Procurement	Procurement as % of Production
2006-07	933.5	432.49	289.77	250.8	26.87
2007-08	964.3	464.07	310.92	284.9	29.54
2008-09	991.8	570.38	382.15	336.8	33.96

*At 67%

*[English]***National Mission on Pulses**

5161. SHRI S. SEMMALAI:
CHAUDHARY LAL SINGH:
SHRI ANANT KUMAR HEGDE:
SHRI JAGDISH SHARMA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to launch a National Mission on Pulses to meet the domestic requirement of pulses;

(b) if so, the details thereof including the terms of reference of the Mission;

(c) whether the Technology Mission on Oilseeds which had been merged into the Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM) has been unable to achieve the targets assigned to it;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government to improve acreage/productivity of pulses?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a), (b) and (e) In furtherance of the announcement made by Hon'ble Prime Minister of India on 6th February, 2010 in the conference of Chief Ministers on "issues related to prices of essential commodities", for starting a National mission on pulses, National Food Security Mission (NFSM) has been strengthened with enhanced scope for more intensive promotion of pulses crops. Pulses components of Integrated Scheme of Oilseeds Pulses Oilpalm and Maize (ISOPOM) have been merged in the mission and all the districts in the ISOPOM/NFSM States are now covered under NFSM Pulses. In addition, 15 districts of Jharkhand and 10 districts of Assam have also been included under NFSM Pulses based on their potential for pulses development. Thus, revamped NFSM Pulses is now covering in 458 districts of 16 states as against earlier 171 districts of 14 states. The mission provides assistance for promotion of quality seeds, Integrated Nutrient management, integrated pest management, farm mechanization, demonstrations and trainings of farmers etc.

In addition to the above mentioned enhancement of scope, new initiative-Accelerated Pulses production Programme has been launched as part of NFSM Pulses from 2010-11. Under "Accelerated Pulses Production Programme, 1 million hectare of potential pulses areas for the major pulses crops-tur, urad, moong, gram and lentil has been taken up for large scale demonstration of technology in compact blocks.

In addition to this, an amount of Rs. 300 crores has been provided in the union budget 2010-11 to promote dry land farming in sixty thousand "Pulses and oilseeds villages" in rainfed areas. These funds have been provided as additional central assistance under the ongoing scheme of 'Rashtriya Krishi Vikas Yojana (RKVY)'.

(c) and (d) Production of oilseeds in the country is insufficient to meet the increasing edible oil demand and domestic requirement. The gap in demand and supply is bridged through import of edible oil. The major constraints/reasons for oilseeds are low productivity due to unirrigated areas (72% rainfed), lack of varietal replacement, loss of production due to pests and diseases and high risk from natural vagaries.

*[Translation]***Security on Loans**

5162. KUMARI SAROJ PANDEY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to provide private security to State procurement agencies on the Reserve Bank of India loans availed by them under decentralized procurement on the lines of facility being provided to the Food Corporation of India (FCI); and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No, Madam. The Government of India extends the single default guarantee to FCI for availing cash credit from consortium of banks as per the norms fixed by the RBI since it is a Central Government agency managed by the food subsidy bills of the Government. The similar guarantee is not extended to agencies of State Government/UT Administrations as their finances are

controlled by their respective State Government/UT Administrations and they are responsible for their independent role in procurement of foodgrains for the Central Pool.

[*English*]

Impact of Recession on MSME

5163. SHRI ADHALRAO PATIL SHIVAJI:
SHRI P. VISWANATHAN:
SHRI P.T. THOMAS:
SHRI N. CHELUVARAYA SWAMY:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of the specific Micro, Small and Medium Enterprises industries most affected by global melt down;

(b) the details of the products produced by such industries; and

(c) the details of the steps taken by the Government to bail them out?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) to (c) The global economic slowdown adversely affected the export market for Indian industry, including the micro, small and medium enterprises (MSMEs). In particular, sectors such as textiles, leather, gems and jewellery, auto components, etc., were mainly affected. Keeping in view the impact of global economic slowdown on MSMEs, the Government, the Reserve Bank of India (RBI) and the Public Sector Banks took several measures for protecting and providing a stimulus to the MSMEs which, inter alia, included:

- (i) extending the loan limit under Credit Guarantee Scheme from Rs. 50 lakh to Rs. 1 crore with a guarantee cover of 50 per cent;
- (ii) increasing the guarantee cover under Credit Guarantee Scheme from 80 per cent to 85 per cent for credit facility up to Rs. 5 lakh;
- (iii) an advisory to Central Public Sector Enterprises to ensure prompt payment of bills of MSMEs;
- (iv) interest subvention of 2 per cent in pre and post-shipment export credit to small and medium enterprises (SME) sector;

(v) refinance limit of Rs. 7,000 crore to Small Industries Development Bank of India (SIDBI) for incremental on-lending to the micro and small enterprises (MSE) sector;

(vi) grant of need-based ad hoc working capital demand loans up to 20 per cent of the existing fund-based limits; and

(vii) reduction in interest rates for borrowing by micro enterprises by 1 per cent and in respect of SMEs by 0.5 per cent.

[*Translation*]

Promotion of Sports in Tribal/Rural areas

5164. SHRIMATI SUMITRA MAHAJAN:
SHRI N.S.V. CHITTHAN:
SHRI PRADEEP KUMAR MAJHI:
SHRI HARISCHANDRA CHAVAN:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the policy of the Government for promotion of sports among tribal/ rural youths and encouraging rural athletic events in the country;

(b) the details of the facilities being provided to tribal/ rural youths under the said policy during each of the last three years and the current year, State- wise;

(c) the details of the assistance provided for promotion of sports among tribal/ rural youths to State Governments;

(d) the funds provided for development of tribal/rural youths during the said period, State -wise; and

(e) the number of tribal/rural youths benefited from such assistance during the said period in various States including Orissa?

THE MINISTER OF STATE FOR YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) to (e) National Sports Policy envisages broad basing and achieving excellence in sports besides developing a strong sporting culture in India. Its objectives inter alia includes participation of scheduled tribes and rural youth in sports. Government of India introduced a nationwide mass participation programme called 'Panchayat Yuva Krida Aur Khel Abhyan' (PYKKA) in 2008-09 for creation of basic sports infrastructure in all village and block panchayats and for organizing annual sports competitions at block, district, state and national level, including indigenous and martial

arts. Funding pattern under PYKKA scheme and State-wise sanction and release of grants under PYKKA scheme during 2008-09 and 2009-10 are given in Statements-I and II, respectively. Under SAI scheme of Special Area Games (SAG), sports talent in tribal areas is identified and nurtured. The trainees, who are in the age group of

14 to 21 years, are admitted in the training centres on residential and non-residential basis. They are provided with sports kit, sports equipments, competition exposure, insurance, medical expenses, etc. There are 21 centres wherein 1142 boys and 775 girls are now being trained.

Statement I

Funding pattern under PYKKA scheme

Sl.No.	Component	Village panchayat	Block Panchayat
1.	One-time Capital Grant for development of playfields/PYKKA centre (75:25 basis between centre and state governments; 90:10 basis in the case of special category States/North Eastern States) 100% central grant	Rs. 1 lakh	Rs. 5 lakh
2.	Annual Acquisition Grant for 5 years	Rs. 10,000/-	Rs. 20,000/-
3.	Annual Operational Grant for 5 years	Rs. 12,000/-	Rs. 24,000/-
4.	Annual Competition Grant		
a.	Block Level Competition	Rs. 50,000/-	
b.	District Level Competition	Rs. 3 lakh (It includes Rs. 1 lakh for inter-school competition)	
c.	State Level Competition	Rs. 10 lakh for State Rs. 5 lakh for Union Territory	
d.	National Level Competition	Rs. 70 lakh (Rs. 3.5 lakh per disciplines for 20 disciplines) to host state	
5.	Prize money for winners in the competitions		
(a)	Block level competition	Rs. 25,000/-, Rs. 15,000/- and Rs. 5,000/- prize money for village panchayats securing first three positions	
(b)	District level Competition	Rs. 50,000/-, Rs. 30,000/- and Rs. 10,000/- for block Panchayat securing first three positions	
(c)	State level Competition:	20% of amount admissible for State level competition will be utilized for prizes;	
(d)	National level Competition:	Rs. 50,000/- out of standard grant of Rs. 3.50 lakh per discipline will be utilized for prizes	
6.	North East Games	Rs. 55.90 lakh	

Statement II*State-wise sanction and release of grants under PYKKA scheme during 2008-09 and 2009-10*

(Rs. In crore)

Sl.No.	Name of State	No. of Village Panchayats approved		No. of Block Panchayats approved		Total Amount approved		Funds released	
		2008-09	2009-10	2008-09	2009-10	2008-09	2009-10	2008-09	2009-10
1	2	3	4	5	6	7	8	9	10
1.	Arunachal Pradesh	—	355	—	32	—	5.56	—	4.44*
2.	Andhra Pradesh	2190	2190	113	113	25.98	25.98	12.99*	12.99**
3.	Andaman and Nicobar Islands		19		01		0.23		
4.	Assam	333		22		4.81			3.85*
5.	Bihar	847		53		10.44		5.22*	5.02**
6.	Chhattisgarh	982		14		10.11			5.06*
7.	Goa	19		4		0.35			0.18*
8.	Gujarat	1369		22		14.20			7.10*
9.	Haryana	619		12		6.51		3.26*	3.25**
10.	Himachal Pradesh	324		8		4.02		2.01*	2.01**
11.	Jammu and Kashmir	413		14		5.32		2.66*	2.10**
12.	Jharkhand		403		21		4.79		2.39*
13.	Kerala	100		15		1.60		0.80*	0.80**
14.	Karnataka		565		18		6.22		3.12*
15.	Madhya Pradesh	2304		31		23.65		11.82*	
16.	Meghalaya		83		8		1.32		1.06*
17.	Maharashtra	2689		35		27.55		8.91*	4.86*
18.	Manipur	79		4		1.08		0.87*	
19.	Mizoram	82	164	3	5	1.07	2.08	0.85*	0.21**
20.	Nagaland	110		5		1.48		1.18*	0.30**
21.	Odisha	623	623	31	31	7.34	7.34	3.67*	3.67** 4.38#
22.	Punjab	1233		14		12.55		6.27*	6.27**
23.	Rajasthan	869		24		9.43		3.71*	1.01* 3.71**

1	2	3	4	5	6	7	8	9	10
24.	Sikkim	16	32	10	20	0.67	1.35	0.54*	0.13**
25.	Tamil Nadu	1261		38		13.82		5.00*	1.91*
26.	Tripura	104		4		1.36		1.09*	
27.	Uttar Pradesh	5203		82		53.91		10.00*	16.96*
28.	Uttarakhand	750		10		8.89		3.00*	1.45* 4.45**
29.	West Bengal	335		33		4.63			2.32*
	Total	22,854	4434	601	249	250.77	54.87	83.85	105.00
	Funds released to SAI for annual competitions							8.15	30.00
	Grand Total						92.00	135.00	

* First installment for the first year

** Second Installment for the first year # First installment of second year

[English]

Policy on Drought Management

5165. SHRI MADAN LAL SHARMA:
SHRI SANJAY DHOTRE:

Will the Minister of AGRICULTURE be pleased to state:-

- the details of the Policy on Drought Management;
- the details of evaluation programme designed for drought management during the last three years and the current year;
- whether the Government proposes to formulate a comprehensive action plan for mitigation of drought in the rainfall deficient areas of the country;
- if so, the details thereof; and
- if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) The policy on Drought Management envisages role of the Government in assisting the states affected by drought. It is primarily the responsibility of the State Government

concerned for taking necessary measures in the wake of natural calamities including drought. For such purpose, the State Government has ready availability of funds under Calamity Relief Fund (CRF) {renamed as State Disaster Response Fund (SDRF) with effect from 1.4.2010 on similar pattern}. The Government of India further extends financial, logistic and other support in mitigating the impact of drought.

Additional assistance, over and above SDRF, is considered from National Calamity Contingency Fund (NCCF) {renamed as National Disaster Response Fund (NDRF) with effect from 1.4.2010}, in accordance with the established procedure laid down in this regard.

There are laid down items and norms for expenditure from relief funds in the wake of natural calamities. This Department has drawn up a Crisis Management Plan (CMP) for Drought, an actionable programme, which is pressed into action in the event of a crisis situation to minimize the damage to life, property and environment. CMP is part of overall spectrum of Drought Management Plan and it defines the roles and responsibilities of various responders involved in crisis management.

During Kharif 2009, the Government took various measures to mitigate the impact of drought which included introduction of "Diesel Subsidy" scheme, allocation of additional power from Central Pool in drought/deficit rainfall areas for providing supplementary irrigation to protect the

standing crops, steps to ensure availability of fertilizers & seeds, release of funds under various Centrally Sponsored Schemes and periodic monitoring of situation at various levels to ensure prompt action.

Anomaly in Royalty Rates

5166. SHRI J.M. AARON RASHID: Will the Minister of MINES be pleased to state:

(a) whether the State Government get 10% royalty, from production of iron ore and 20% from production on land oil blocks in their areas;

(b) if so, the reasons for anomaly between royalty rates; and

(c) the corrective steps taken by the Government in this regard?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B. K. HANDIQU): (a) to (c) Rates of royalty vary for different minerals on the basis of factors like cost of production, profitability and feasibility of mining, dynamics of market and availability of minerals etc. Therefore, the royalty rates are not comparable with each other. The Government has revised royalty rates in respect of minerals (other than minor mineral, coal & lignite, sand for stowing and uranium) and dead rent on 13.8.2009, based on the recommendations of the Hoda Committee and the Report of a Study Group constituted for the purpose, which included all stakeholders from mineral sector.

Special Status Category to States

5167. DR. THOKCHOM MEINYA:
SHRI D.B. CHANDRE GOWDA:
SHRI S.R. JEYADURAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to grant special status to some States and Bundelkhand region;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government has received proposals from States for grant of special status by amending Article 371 of the Constitution;

(d) if so, the details thereof, State-wise including Karnataka; and

(e) the reaction of the Government in this regard alongwith time by which such proposals are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) As per information received from the Planning Commission, the decision to accord special category status to any particular State is to be taken based on an integrated consideration of all the factors by the National Development Council (NDC) which is the sole body competent to do so. A State's claim for Special Status has to be examined in the context of criteria/features such as hilly and difficult terrain, low population density and/or sizable share of tribal population, strategic location along borders with neighboring countries, economic and infrastructural backwardness and non-viable nature of State finances. The considered view of the Planning Commission has been that for any State seeking Special Status on account of the State's specific problems, it would be more appropriate to provide financial assistance/ Additional Central Assistance as has been the practice so far, on a case to case basis. The Government has approved a Special Bundelkhand Drought Mitigation package of Rs. 7266 Crore comprising Rs. 3506 crore for Uttar Pradesh and Rs. 3760 Crore for Madhya Pradesh to be implemented over a period of three years.

(c) to (e) A proposal was received from Government of Karnataka to amend Article 371 of the Constitution of India to provide for region-wise reservation in employment and admission to educational institutions in Karnataka on the lines of provisions in Article 371 D of the constitution of India with respect to Andhra Pradesh. It was communicated to the Government of Karnataka that the proposal was not found feasible. Government of Karnataka has urged the Union Government to review its stand in the matter. As of now, no decision has been taken in this respect. Since the matter involves issues which are of constitutional nature, no definite timeframe can be specified in this regard.

Relief to Sugarcane Farmers

5168. SHRI NILESH NARAYAN RANE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to provide relief to sugarcane farmers in view of the crop loss;

- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) In order to increase the production and productivity of Sugarcane, a Centrally Sponsored Scheme of Sustainable Development of Sugarcane Based Cropping System (SUBACS) under Macro Management of Agriculture is implemented in major sugarcane growing States. The scheme provides assistance for transfer of production technologies to the farmers through field demonstrations, training of farmers and extension workers, supply of planting material, drip irrigation system, farm implements etc. Further, the Central Government has declared remunerative cane price called Fare and Remunerative Price at Rs. 129.84 per quintal linked to basic sugar recovery rate of 9.5 percentage subject to a premium of Rs. 1.37 per quintal for every 0.1 percentage point increase in recovery above that level. A short term scheme has been announced for cane development in the current financial year under which loans of Rs. 1.0 to 2.5 crore at 4% simple interest from the Sugar Development Fund (SDF) are made available to sugar factories depending upon their crushing capacity, for purchase of seeds, fertilizers and pesticides etc. to be passed on to the farmers at the same rate of interest.

Payment to PDS Contractors

5169. SHRI NINONG ERING: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the payments due to Public Distribution System (PDS) contractors have not been paid since the last few years; and
- (b) if so, the details thereof and reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No payment for transportation of PDS foodgrains from Food Corporation of India (FCI) depots onwards is made to PDS Contractors by the Central Government. However, the States/UTs which are predominantly hilly, with little or no railways and poor road communication, the Food Corporation of India (FCI) is required to open godown at Principal Distribution Centres (PDCs) wherever possible

or reimburse to the State Governments/UTs the cost of transportation of foodgrains on actual basis, for lifting of foodgrains from base depots of FCI to the designated PDCs.

[Translation]

Raw Sugar Import

5170. SHRIMATI BHAVANA PATIL GAWALI:
SHRI RAJAJIAH SIRICILLA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has permitted import of raw sugar under the Advance Authority Scheme to meet the shortage in the country;
- (b) if so, the details thereof and the response received thereto;
- (c) whether sugar factories have been permitted to sell raw sugar in domestic market and to fulfil the responsibility of export on ton to ton basis;
- (d) if so, the details of such sugar mills of the country;
- (e) whether all sugar mills in the country including Maharashtra have been able to fulfil their commitment;
- (f) if so, the details thereof; and
- (g) the other steps taken to meet the shortage of sugar in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (f) Under Advance Authorisation Scheme (AAS), duty free import of inputs are allowed for manufacture of export product under actual user (AU) condition and the product so manufactured needs to be exported within a maximum time period of 36 months from the date of issuance of authorization. However, for advance authorization issued for raw sugar import for export of white sugar, relaxation was allowed to such advance authorization holders wherein the flexibility was given to use the imported inputs for production and domestic sale even prior to fulfillment of export obligation (ton-to-ton basis). This facility was permitted for import of raw sugar from 21.09.2004 to 15.04.2008 and also from 17.02.2009 to 30.09.2009. The Government has extended the export obligation period for advance authorization issued during the period 21.09.2004 to 15.04.2008 upto 31.03.2011 without

payment of composition fee. They have also been given option to pay the custom duty as applicable on the date of import for the quantity of import proportionate to unfulfilled export obligation and get the case regularized accordingly. Since the export obligation period has been extended for such authorizations, details of these authorizations and import/export thereof would be available only when the authorization holder(s) submit their relevant documents or on the expiry of export obligation period whichever is earlier.

(g) In order to meet the shortage of sugar in the country, the Central Government has permitted duty-free import of raw and white/refined sugar upto 31-12-2010 without any quantitative cap.

[English]

Collection of Toll Tax

5171. SHRI NARANBHAI KACHHADIA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the total number of toll tax collection centres on the National Highway No. 8-B from Mumbai to Surat and Express Highway from Ahmedabad to Surat alongwith the distance between Mumbai to Vadodara and Ahmedabad to Vadodara; and

(b) the total amount being collected as toll tax by the toll tax collection centres from heavy vehicles, heavy commercial vehicles, heavy passenger vehicles and light private vehicles on the stretches from Mumbai to Vadodara and Ahmedabad to Rajkot during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N.SINGH): (a) and (b) There are 4 toll plazas under operation as on date on Mumbai-Surat section of NH-8 and 4 toll plazas under operation as on date on Ahmedabad-Vadodara Expressway-Surat section. There are no toll plazas on Ahmedabad-Rajkot section under jurisdiction of National Highways Authority of India (NHAI), but there is one toll plaza alongwith distance between them on the stretch are enclosed as Statement.

Statement

Details of existing toll plazas in Mumbai-Ahmedabad Section

Sl. No.	NH No.	Section	Name of Plaza	Length in KM	Collection (Rs. in Lakhs)				
					2006-07	2007-08	2008-09	2009-10	
Mumbai to Surat									
1.	8	Chalthan-Wagaldhara	Boriach	55.200	3506.00	3544.12	3742.84	8126.65	
2.	8	Wagaldhara-Kajali	Bhagwada	63.000	4002.00	4114.69	4150.62	8182.33	
3.	8	Kajali-Manor	Charoti	57.400	3385.00	3556.16	3532.27	8438.05	
4.	8	Manor-Dahisar	Khanwade	63.000	3093.00	3351.63	3334.27	8630.12	
Ahmedabad to Surat									
1.	8	Vadadara-Baruch	Bharthana	83.300	Not Applicable			13363.63	
2.	8	Bharuch-Surat	Choriyasi	65.000	Not Applicable			6623.04	
3.	NE-1	AV Expressway Phase I	Ahmedabad and AUDA Ringroad	43.400	989.00	1750.68	2451.97	2664.92	
4.	NE-1	AV Expressway Phase II	Nadiad, Anand & Vadodara	49.902	2591.00	3000.23	2310.25	3462.73	
Jaitpur-Gondal-Rajkot									
1.	8B	Jaitpur-Gondal-Rajkot	Rajkot	67.127	Not Applicable			2242.63	3111.43

Coverage of Antyodaya Anna Yojana

5172. SHRI P.R. NATARAJAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there is any proposal to include all the disabled persons under the Antyodaya Anna Yojana;

(b) if so, the details thereof and the time by which it is likely to be implemented; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Targeted Public Distribution System (TPDS), focused on the poor, aims at distributing subsidized foodgrains to Below Poverty Line (BPL) families in all rural as well as urban areas in the country. Antyodaya Anna Yojana (AAY) was launched in December, 2000 for one crore poorest of the poor families among Below Poverty Line (BPL) families. Subsequently, this scheme has been expanded thrice to cover additional 50 lakh families each time.

Identification of eligible BPL and AAY families and issuance of ration cards to these families is the responsibility of the concerned State/UT Governments. State/UT Governments have identified and issued ration cards to 2.43 crore AAY families.

As per guidelines issued for identification of AAY families, the disabled persons/households headed by disabled persons with no assured means of subsistence or societal support are eligible for identification as AAY families provided they are in BPL category and fulfill the criteria for identification of AAY families.

Credit Guarantee Fund Trust

5173. SHRI KALIKESH NARAYAN SINGH DEO: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government has set up a Credit Guarantee Fund Trust for Micro, Small and Medium Enterprises;

(b) if so, the details thereof; and

(c) the details of the funds disbursed and number of beneficiaries during each of the last three years, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) and (b) To ensure better flow of credit to micro and small enterprises by reducing the risk perception of financial institutions and banks in lending without collateral security, the Central Government announced a Credit Guarantee Fund Scheme for Micro & Small Enterprises on 30 August 2000, which became operational with effect from 1 January 2001. This scheme is operated by the Credit Guarantee Fund Trust for Micro & Small Enterprises (CGTMSE) through the Trusts' member lending institutions, i.e., scheduled commercial banks (public/private/foreign banks), regional rural banks, National Small Industries Corporation Ltd., North Eastern Development Finance Corporation Ltd, Delhi Financial Corporation, Kerala Financial Corporation, Tamilnadu Industrial Investment Corporation Ltd., Jammu & Kashmir Development finance Corporation Ltd., Export Import Bank of India and Small Industries Development Bank of India (SIDBI). The scheme provides guarantee up to 85 per cent of the credit to new and existing micro and small enterprises on loans up to Rs.100 lakh.

(c) The details of State/UT-wise proposals and loan amount approved for guarantee cover during 2007-08, 2008-09 and 2009-10 are given in the enclosed Statement.

Statement

State/UT-wise details of proposals and loan amount approved for guarantee cover under Credit Guarantee Fund Scheme for Micro and Small Enterprises

Sl. No.	State/Union Territory	2007-08		2008-09		2009-10	
		No. of Proposals Approved	Amount Approved	No. of Proposals Approved	Amount Approved	No. of Proposals Approved	Amount Approved
1	2	3	4	5	6	7	8
1.	Andaman and Nicobar Islands	9	16.78	61	133.83	107	343.59
2.	Andhra Pradesh	1156	3465.23	1975	8079.75	3980	22503.01

1	2	3	4	5	6	7	8
3.	Arunachal Pradesh	31	79.03	46	74.4	155	755.46
4.	Assam	943	2543.99	1140	2986.83	3422	10132.91
5.	Bihar	891	2182.48	1414	4190.84	3844	14534.3
6.	Chandigarh	93	631.84	182	1105.76	946	3354.41
7.	Chhattisgarh	333	1856.58	636	2179.11	1366	5899.46
8.	Dadra and Nagar Haveli	10	145.85	10	84.78	26	1036.16
9.	Daman and Diu	9	79.61	8	201.39	31	729.93
10.	Delhi	175	1456.18	419	6456.71	1298	20354.56
11.	Goa	51	334.33	419	2606.04	1169	7944.03
12.	Gujarat	1295	8070.97	3607	20369.62	8666	78963.28
13.	Haryana	859	1696.32	682	4905.92	2226	16388.84
14.	Himachal Pradesh	299	1021.18	844	3680.01	3073	19207.07
15.	Jammu and Kashmir	427	366.64	315	579.07	907	2675.02
16.	Jharkhand	470	2312.96	2252	8743.68	5310	30153.73
17.	Karnataka	2340	15668.9	4020	25125.46	9176	48588.52
18.	Kerala	4296	8422.18	6557	12530.85	11032	30417.07
19.	Lakshadweep	2	0.8	2	0.8	6	9.25
20.	Madhya Pradesh	1446	4101.17	2016	8329.92	4208	22237
21.	Maharashtra	732	6042.61	3906	26117.19	9013	67623.6
22.	Manipur	1	1.97	18	50.47	8	19.79
23.	Meghalaya	66	143.23	131	327.33	387	1323.62
24.	Mizoram	67	193.31	53	117.43	26	150.34
25.	Nagaland	65	139.55	112	289.35	55	217.9
26.	Odisha	2557	3757.75	3157	9586	6736	29070.65
27.	Puducherry	81	266.98	66	471.94	106	737.18
28.	Punjab	620	2544.05	1137	6001.63	3461	22052.79
29.	Rajasthan	1984	2179.79	3552	6861.1	11712	30199.94
30.	Sikkim	42	91.55	15	38.86	114	409.4
31.	Tamil Nadu	5793	21319.53	4638	22216.31	8890	39325.22
32.	Tripura	117	155.27	62	264.9	264	925.47
33.	Uttar Pradesh	1539	5166.15	6321	15852.56	26526	81675.59
34.	Uttaranchal	121	830.39	340	1655.13	1747	9875.35
35.	West Bengal	1365	8299.44	3595	17725.39	21394	67677.05
Total		30285	105584.59	53708	219940.36	151387	687511.49

Developing of NH-63 & NH-13 Into Four Lane

5174. SHRI SHIVARAMA GOUDA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to develop NH-63 and NH-13 in North Karnataka into 4 lane roads in view of the increasing traffic load on existing roads; and

(b) if so, the time by which survey work in this regard is likely to commence and construction work thereon completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) Yes, Madam.

(b) The stretch from Shimoga to Mangalore on NH-13 for a length of 188 km. has been identified under NHDP Phase IV-A. The other stretch from Hospet-Chitradurga on NH-13 for a length of 119 km. has been identified under NHDP Phase-IVB. The stretch from Ankola-Hubli-Hospet-Bellary-Gotty on NH-63 for a length of 421 km has been identified under NHDP Phase-IVB and has been transferred recently to NHAI for implementation.

Allocation Under Open Market Sales Scheme

5175. SHRI N. PEETHAMBARA KURUP:
SHRI P.K. BIJU:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the quantum and price of foodgrains allocated to the States under the Open Market Sales Schemes (OMSS) alongwith the quantum lifted by the States during the last one year, State-wise;

(b) whether the Government had stipulated any condition regarding price and distribution of the said foodgrains by the States;

(c) if so, the details thereof;

(d) whether some of the States have violated the said condition;

(e) if so, the details thereof and the reasons therefor; and

(f) the action taken against the errant States?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) State wise details of allocation, price and lifting (as on 21/4/10) of wheat and rice under OMSS(D) are given in the Statement-I and Statement-II respectively.

(b) and (c) State/UT Governments were required to lift the allocated quantity of wheat and rice from the godowns of FCI and distribute it to retail consumers through their own Corporations/cooperatives/federation/self-help groups or any other Government or Semi-Government organization. The State/UT Government were allowed to use this wheat/rice for various educational institutions, SC/ST/women hostels, etc and also to convert wheat into flour for distribution to retail consumers. State Governments were required to ensure that not more than Rs. 200 per quintal was added in the end retail prices of wheat/rice on account of handling, transportation, etc.

(d) to (f) Government has received complaint that in Kerala wheat meant for retail consumers was distributed to bulk users. FCI has withheld approximately 12,000 MTs of wheat allotted by State Government to bulk users which was meant for retail consumers/small processors.

Statement

Statement showing the lifting position of Wheat by State/UT Governments for distribution to retail consumers under OMSS (D) for October, 2009 - March, 2010

As on: 21.04.2010

(Qty. in MT)

Sl. No.	Zone	Name of the State/UT	State/UT Government			OMSS (D) Rate (in Rs. per Qtl.)	Lifting
			Allotment				
			Oct. 2009 To Dec. 2009	Jan 2010 To March 2010	Total Allotment		
1	2	3	4	5	6	7	8
1.	North	Delhi	80481	80481	160962	1113.47	90653

1	2	3	4	5	6	7	8
2.		Chandigarh	0	0	0	1099.28	0
3.		Punjab	88982	88982	177964	1099.28	0
4.		Haryana	19522	19522	39044	1099.28	0
5.		Uttar Pradesh	51518	51518	103036	1145.63	0
6.		Uttrakhand	26477	26477	52954	1120.74	0
7.		Rajasthan	86932	86932	173864	1133.48	138753
8.		Himachal Pradesh@	49523	49523	99046	@1169.17	11284
9.		Jammu and Kashmir	40264	40264	80528	1109.54	22583
		Zone Total	443699	443699	887398		263273
10.	South	Tamil Nadu	30893	30893	61786	1260.74	34540
11.		Puducherry	380	380	760	1269.81	0
12.		Kerala	40660	40660	81320	1295.74	23634
13.		Andhra Pradesh	8239	8239	16478	1239.56	0
14.		Andaman and Nicobar Islands	798	798	1596	1499.03	0
15.		Lakshadweep	0	250	250	1359.76	0
16.		Karnataka	18032	18032	36064	1266.43	3033
		Zone Total	99002	99252	198254		61207
17.	East	Bihar	5332	5332	10664	1186.06	440.1
18.		West Bengal	182990	182990	365980	1220.63	0
19.		Sikkim\$	738	738	1476	\$1278.93	638
20.		Odisha	31807	31807	63614	1238.31	0
21.		Jharkhand	3149	3149	6298	1211.60	0
		Zone Total	224016	224016	448032		1078.1
22.	North-East	Assam	66247	66247	132494	1233.52	34179
23.		Arunachal Pradesh%	1535	1535	3070	%1330.50	0
24.		Meghalaya	3677	3677	7354	1284.78	3677
25.		Tripura#	4472	4472	8944	#1341.69	0
26.		Mizoram	1885	1885	3770	1324.55	2036
27.		Nagaland	7572	7572	15144	1268.73	1000
28.		Manipur	3162	3162	6324	1393.63	0
		Zone Total	88550	88550	177100		40892

1	2	3	4	5	6	7	8
29.	West	Maharashtra	68267	68267	136534	1217.03	2591
30.		Goa	1604	1604	3208	1259.73	1604
31.		Madhya Pradesh	53885	53885	107770	1170.00	14917
32.		Chhattisgarh	4939	4939	9878	1224.14	1090
33.		Gujarat	15991	15991	31982	1178.05	15991
34.		Daman and Diu	0	0	0	1237.26	0
35.		Dadra and Nagar Haveli*	45	45	90	*1233.27	90
		Zone Total	144731	144731	289462		36283
		Grand Total	999998	1000248	2000246		402733.1

* For D & N Haveli the rate from Oct. 09 to 03.12.09 was Rs. 1220.62 per Qtls.

For Tripura the rate from Oct. 09 to 24.12.09 was Rs. 1342.22 per Qtls.

@ For H.P. the rate upto 03.01.10 was Rs. 1154.12 per Qtls.

\$ For Sikkim the rate upto 31.12.09 Rs. 1260.15 per Qtls.

% For Arunachal Pradesh the rate upto 31.12.09 Rs. 1288.50 per Qtls.

Statement II

The lifting position of rice by State/UT Governments for distribution to retail consumers under OMSS (D) for October, 2009 - March, 2010

As on: 21.04.2010

(Qty. in MT)

Sl. No.	Zone	Name of the State/UT	State/UT Government Allotment		Total Allotment	Lifting
			Oct. 2009 To Dec. 2009	Jan 2010 To March 2010		
			4	5		
1.	North	Delhi	8361	8361	16722	0
2.		Chandigarh	0	0	0	0
3.		Punjab	0	0	0	0
4.		Haryana	0	0	0	0
5.		Uttar Pradesh	1593	1593	3186	0
6.		Uttarakhand	2196	2196	4392	0
7.		Rajasthan	39	39	78	39
8.		Himachal Pradesh	8780	8780	17560	4064
9.		Jammu and Kashmir	24684	24684	49368	19992
	North	Zone Total	45653	45653	91306	24095

1	2	3	4	5	6	7
10.	South	Tamil Nadu	126422	126422	252844	252844
11.		Puducherry	4	4	8	0
12.		Kerala	25675	25675	51350	12250
13.		Andhra Pradesh	152753	152753	305506	152334
14.		Andaman and Nicobar Islands	650	650	1300	0
15.		Lakshadweep	206	206	412	206
16.		Karnataka	59215	59215	118430	41848
		Zone Total	364925	364925	729850	459482
17.	East	Bihar	2	2	4	0
18.		West Bengal	7963	7963	15926	0
19.		Sikkim	1897	1897	3794	0
20.		Odisha	704	704	1408	0
21.		Jharkhand	20	20	40	0
		Zone Total	10586	10586	21172	0
22.	North-East	Assam	41508	41508	83016	74
23.		Arunachal Pradesh	3674	3674	7348	0
24.		Meghalaya	4476	4476	8952	0
25.		Tripura	10368	10368	20736	0
26.		Mizoram	3549	3549	7098	7098
27.		Nagaland	5871	5871	11742	0
28.		Manipur	2756	2756	5512	2604
		Zone Total	72202	72202	144404	9776
29.	West	Maharashtra	3210	3210	6420	100
30.		Goa	1406	1406	2812	0
31.		Madhya Pradesh	351	351	702	6.5
32.		Chhattisgarh	960	960	1920	0
33.		Gujarat	600	600	1200	1200
34.		Daman and Diu	7	7	14	0
35.		Dadra and Nagar Haveli	100	100	200	200
		Zone Total	6634	6634	13268	1506.5
		Grand Total	500000	500000	1000000	494860

Statement showing the rates for sale of rice to State/UT Governments under open market sale scheme (D) for the month of October Upto 05.11.2009

OMSS (D) rate for Raw Rice Grade 'A'	OMSS (D) rate for Raw Rice Common	OMSS (D) rate for Parboiled Rice Grade 'A'	OMSS (D) rate for Parboiled Rice Common
1540.06	1495.28	1518.55	1474.43

REVISED RATES FOR SALE OF RICE W.E.F. 06.11.2009
UPTO 12.04.2010

OMSS (D) rate for Raw Rice Grade 'A'	OMSS (D) rate for Raw Rice Common	OMSS (D) rate for Parboiled Rice Grade 'A'	OMSS (D) rate for Parboiled Rice Common
1614.68	1569.91	1592.08	1547.96

REVISED RATES FOR SALE OF RICE W.E.F. 13.04.2010

OMSS (D) rate for Raw Rice Grade 'A'	OMSS (D) rate for Raw Rice Common	OMSS (D) rate for Parboiled Rice Grade 'A'	OMSS (D) rate for Parboiled Rice Common
1585.55	1540.78	1562.95	1518.13

Revenue Land in Andaman and Nicobar Islands

5176. SHRI BISHNU PADA RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any revenue land is available for development activities or allotment in the Andaman and Nicobar Islands;

(b) if so, the details thereof;

(c) whether the Government has any proposal to make the deemed forest land available for non forestry purpose; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Madam. Revenue Land to the extent of 716.8 Hectares is available for development activities or for allotment in Andaman and Nicobar Islands.

(b) The Tehsil wise details of vacant Revenue Land are as under:

Port Blair	-	173.87 Hects
Ferrarganj	-	16.44 Hects

Little Andaman	-	19.1 Hects
Rangat	-	101.4 Hects
Mayabunder	-	110.4 Hects
Diglipur	-	133.59 Hects
Campbell Bay	-	72.0 Hects

(c) Yes, Madam.

(d) Deemed Forest Land to the extent of 16282.5 Hectares is available in the Andaman & Nicobar Islands. This Deemed Forest land cannot be utilized for non-forestry purpose without the permission from the Hon'ble Supreme Court. The A&N Administration has filed an application in the Hon'ble Supreme Court seeking permission of the Court for the use of this deemed forest land for various development activities and for other purposes. The matter is yet to be heard by the Hon'ble Court.

[Translation]

Production of Wheat and Soyabean

5177. SHRIMATI JYOTI DHURVE: Will the Minister of AGRICULTURE be pleased to state:

(a) the production of wheat and soyabean during each of the last three years and the current year, State-wise; and

(b) the steps taken to enhance the production of wheat and soyabean?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) State-wise details of production of wheat and soyabean during the years 2006-07 to 2009-10 are given in the Statement enclosed.

(b) In order to increase production of wheat in the country, the Government is implementing a number of programmes such as National Food Security Mission

(NFSM) which, *inter-alia*, aims at increasing the production of wheat in the country by 8 million tonnes by the end of 11th Five Year Plan i.e. 2011-12, Integrated Cereals Development Programme in Wheat Based Cropping System Areas (ICDP-Wheat) and Rashtriya Krishi Vikas Yojana (RKVY).

To increase production of oilseeds including soyabean in the country, the Government is implementing the Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM). Further, in order to increase the production and productivity of soyabean in the country, the Directorate of Soyabean Research, Indore under the Indian Council of Agricultural Research (ICAR) and All-India Coordinated Research Project are engaged in research for development of new high yielding varieties of soyabean and improved production technologies.

Statement

State-wise estimates of Production of Wheat and Soyabean

(‘000 Tonnes)

State/UT	Wheat				Soyabean			
	2006-07	2007-08	2008-09	2009-10*	2006-07	2007-08	2008-09	2009-10*
1	2	3	4	5	6	7	8	9
Andhra Pradesh	9.0	8.0	16.0	8.0	156.0	173.0	194.0	137.0
Arunachal Pradesh	6.3	5.3	5.2	#	3.6	4.2	4.7	#
Assam	67.0	71.0	54.6	64.0	NG	NG	NG	NG
Bihar	3911.4	4450.4	4410.0	4903.2	NG	NG	NG	NG
Chhattisgarh	91.7	98.8	92.5	93.3	68.3	79.5	78.4	78.9
Gujarat	3000.0	3838.0	2593.0	2465.1	26.0	26.0	58.0	70.0
Haryana	10055.0	10236.0	10808.2	10764.0	NG	NG	NG	NG
Himachal Pradesh	501.6	504.4	547.3	523.9	0.4	1.1	1.2	0.6
Jammu and Kashmir	492.2	495.9	483.6	263.0	NG	NG	NG	NG
Jharkhand	128.9	139.9	153.9	139.7	0.1	0.1	0.3	0.0
Karnataka	205.0	261.0	247.0	253.0	94.0	97.0	91.0	78.0
Kerala	NG	NG	NG	0.0	NG	NG	NG	NG
Madhya Pradesh	7325.9	6032.5	6521.9	7343.4	4784.9	5480.5	5849.8	6109.1
Maharashtra	1631.1	2078.7	1516.0	1603.0	2892.0	3976.0	2756.7	2767.5

1	2	3	4	5	6	7	8	9
Meghalaya	1.2	1.1	0.7	#	1.0	1.0	1.2	#
Mizoram	NG	NG	NG	NG	2.0	0.4	1.1	#
Nagaland	1.3	1.6	2.1	#	30.6	32.5	36.7	#
Odisha	5.8	8.7	7.4	6.5	NG	NG	NG	NG
Punjab	14596.0	15720.0	15733.0	15492.0	NG	NG	NG	NG
Rajasthan	7055.8	7124.9	7287.0	5532.3	771.3	1071.2	805.7	914.6
Sikkim	9.0	4.5	7.8	#	3.3	3.2	3.3	#
Tripura	1.8	1.9	1.2	#	NG	NG	NG	NG
Uttar Pradesh	25031.0	25679.0	28554.0	28900.3	7.0	3.2	9.0	5.0
Uttaranchal	801.0	814.0	797.0	1019.0	10.0	19.0	14.0	18.0
West Bengal	799.9	917.3	764.5	812.5	0.3	0.3	0.3	0.6
Dadra and Nagar Haveli	1.1	1.1	1.1	#	NG	NG	NG	NG
Delhi	77.7	76.2	74.4	#	NG	NG	NG	NG
Others	NA	NA	NA	92.5	NA	NA	NA	37.4
All India	75806.7	78570.2	80679.4	80278.6	8850.8	10968.2	9905.4	10216.7

*2nd advance estimates released on 12.02.2010, # Included in others, NA: Not Applicable, NG: Not Grown

[English]

Headend in the Sky

5178. SHRI M.K. RAGHAVAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether applications/requests have been received by the Government seeking permission to operate Headend in the Sky (HITS) services in the country;

(b) if so, the status of such applications;

(c) the time by which such applications are likely to be cleared;

(d) the areas covered under the HITS services; and

(e) the extent to which HITS services are likely to benefit the consumers?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) The

Guidelines for HITS services were notified by the Government on 26.11.2009 after the approval of Union Cabinet. No fresh application has been received so far. However M/s. Digicable Pvt. Ltd. sought permission for HITS services in 2008 when they were advised to re-apply after the notification of policy in the matter. Now M/s. Digicable has requested for revival of their application. Their application is being examined with reference to the provisions made under the guidelines for HITS services.

(c) Since the application for permission of providing HITS services are subjected for security clearance from Ministry of Home Affairs and Satellite use clearance from Department of Space, no time limit can be given for the final disposal of such applications.

(d) HITS services can cover whole of the country.

(e) The benefits likely to accrue to the consumers through HITS Services are as follows:-

(i) High quality digital transmission with value added services will be enabled throughout the country at one go;

- (ii) Since the reach of HITS service operator increases manifold, it can be expected that the cost of set top box will be reduced due to economies of scale;
- (iii) The digital transmission will enable the operators to show many more channels to the consumer thus offering him a wide variety of choices; and
- (iv) The implementation of CAS through HITS will bring down the cost of distribution which may lead to reduction in subscription rates and deeper penetration of cable services into rural areas.

Training Centres for Cottage and Khadi Industry

5179. SHRI S.S. RAMASUBBU: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the total number of cottage and Khadi and Village Industries Training Centres functioning in the country as on date, State-wise separately;

(b) whether the Government proposes to modernise such training centres;

(c) if so, the details thereof, State-wise;

(d) the details of centres identified for the said purposes alongwith the criteria for selection of the aforesaid centres; and

(e) the details of funds allocated and utilised by the Government for modernisation of each centre during each of the last three years and the current year, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) State/Union Territory-wise details of the existing khadi and village industries training centres, functioning in the country are given in the enclosed Statement.

(b) Government (in the Ministry of Micro, Small and Medium Enterprises), has received a proposal from the Khadi and Village Industries Commission (KVIC) on modernization of existing training centres and establishment of new training centres. Viability of this proposal is under examination in consultation with the Planning Commission.

(c) to (e) Do not arise.

Statement

State/Union Territory-wise Training Centres in KVI sector

State/Union Territory	Departmental Training Centres		Non departmental Training centres	Total
	KVIC	KVIB	Institutional	
	Delhi	1	0	
Rajasthan	0	0	1	1
Bihar	1	0	0	1
Jharkhand	0	0	1	1
Odisha	1	0	1	2
West Bengal	1	0	1	2
Maharashtra	4	1	3	8
Andhra Pradesh	0	1	0	1
Karnataka	2	0	1	3
Kerala	1	0	2	3
Tamil Nadu	1	0	2	3
Madhya Pradesh	0	1	1	2
Uttar Pradesh	1	0	3	4
Uttarankhand	2	0	0	2
Arunachal Pradesh	0	0	1	1
Assam	0	1	1	2
Mizoram	0	1	0	1
Nagaland	0	1	0	1
Grand Total	15	6	18	39

[*Translation*]

Impact of MNC on MSME

5180. SHRIMATI DEEPA DASHMUNSI: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Small Scale Industries are facing problems due to the advent of multi national companies in the country under the liberalisation policy;

(b) if so, the details thereof;

(c) whether the Government has received any representations in this regard;

(d) if so, the details thereof for the last three years; and

(e) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) to (d) The liberalization of economic, industrial and trade policies have resulted in both challenges and opportunities for the micro and small enterprises (MSEs). The Ministry of Micro, Small and Medium Enterprises (MSME) has been receiving representations from time to time from the MSE Associations highlighting issues relating to credit availability, high cost of credit, marketing of their products, delayed payments by the big enterprises, etc.

(e) In the wake of liberalised economic environment, the Government has put in place several measures to help MSEs become globally competitive. These include special focus on technology upgradation, infrastructure assistance through cluster approach, more timely availability of credit, implementation of National Manufacturing Competitiveness Programme, etc., to help MSEs face the emerging challenges of globalization. The Government has also enacted the Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 and announced a 'Package for Promotion of MSEs' to facilitate the promotion and development of MSEs and enhancing their competitiveness. Further, a Task Force was constituted under the chairmanship of Principal Secretary to the Prime Minister to address the issues concerning the MSME sector. The Task Force has since submitted its report and has made several recommendations in the areas of credit, marketing, infrastructure development, technology upgradation, skill development, etc., for providing an impetus to the growth of the sector.

Horticulture Technology Mission

5181. SHRI VIRENDER KASHYAP:
SHRI ANURAG SINGH THAKUR:
SHRI VITTHALBHAI HANSRAJBHAI
RADADIYA:
SHRI MANSUKH BHAI D. VASAVA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Horticulture Mission is being implemented in all the States;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Government is contemplating to review such scheme to make it more effective;

(e) if so, the details thereof alongwith the achievements made under the schemes, State-wise and year-wise; and

(f) the follow-up action taken/proposed to be taken for better implementation of the schemes?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) The Centrally Sponsored Scheme of National Horticulture Mission (NHM) is being implemented from 2005-06 for the holistic development of horticulture sector. The scheme is continued during XI Five Year Plan and is being implemented in 18 States and 3 Union Territories (UTs) of Andaman & Nicobar Islands, Lakshdweep and Puducherry. Remaining 11 States are covered under the Technology Mission for Integrated Development of Horticulture in the North-Eastern States (TMNE) including Sikkim and Himalayan States.

Under the Mission, various horticultural crops such as fruits, spices, flowers, aromatic plants, plantation crops of Cashew and Cocoa are included for area expansion based on the natural potential of the area.

The Mission envisages an end to end approach covering production and distribution of planting material, vegetable seed production, area expansion, rejuvenation of senile orchards, creation of water resources, protected cultivation, IPM/INM, organic farming, front line demonstration, human resource development, development of infrastructure for Post harvest management and marketing.

(d) and (e) To make horticulture activity more popular and attractive among the farmers and growers, the cost norms & pattern of assistance for most of the components under the Mission have been enhanced. It is envisaged that increased pattern of assistance will motivate farmers for adopting improved technologies and cultivars,

encourage private sector participation in building infrastructure for post harvest management and marketing. Besides, some new components like mushroom production, high density plantation, certification of good agricultural practices, horticulture mechanization, ripening chambers, pre-cooling units, retail markets have also been included in the Mission.

State-wise and year-wise details of achievement made under the major components of the scheme during

2005-06 to 2009-10 are given in the enclosed Statements-I to Statement-V.

(f) In order to ensure better implementation of the scheme, besides, monthly, quarterly, half yearly and yearly progress monitoring, review of the programme is taken up at regular interval by the Executive Committee, video conferencing with the officers of State Horticulture Missions. Besides, field visit are also under taken by the Joint Inspection Team.

Statement I

State-wise details of Physical achievement made under National Horticulture Mission during 2005-06

States	Area Coverage*	Rejuvenation*	Organic Farming*	IPM*	Nursery**	PHM**	IPM Infra.**	Markets**	Bee
									Keeping**
Andhra Pradesh	20823.00	4992.00	0.00	1479.00	1.00	0.00	0.00	0.00	0.00
Bihar	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Chhattisgarh	1281.00	0.00	0.00	0.00	7.00	0.00	0.00	0.00	0.00
Goa	251.70	551.53	0.00	0.00	7.00	0.00	0.00	0.00	0.00
Gujarat	11591.00	0.00	0.00	1966.00	12.00	0.00	0.00	0.00	0.00
Haryana	837.00	60.00	60.00	440.00	0.00	0.00	0.00	0.00	2419.00
Jharkand	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Karnataka	1552.00	0.00	0.00	0.00	12.00	0.00	20.00	0.00	0.00
Kerala	1400.00	500.00	160.00	250.00	1.00	0.00	0.00	0.00	0.00
Madhya Pradesh	550.00	944.00	580.50	6198.00	1.00	0.00	0.00	0.00	0.00
Maharashtra	35750.00	4386.00	1305.00	6116.00	2.00	4.00	1.00	1.00	0.00
Odisha	4396.54	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Punjab	1142.00	0.00	0.00	0.00	0.00	0.00	0.00	44.00	0.00
Rajasthan	12510.00	104.00	467.00	4257.00	8.00	0.00	3.00	17.00	2975.00
Tamil Nadu	10146.00	877.00	998.00	4596.00	61.00	0.00	4.00	0.00	662.00
Uttar Pradesh	2259.60	193.55	771.50	400.00	2.00	0.00	0.00	0.00	1200.00
West Bengal	0.00	0.00	0.00	50.00	0.00	0.00	0.00	0.00	0.00
Total	104489.84	12608.08	4342.00	25752.00	114.00	4.00	28.00	62.00	7256.00

*Area in Ha.

**Quantity in No.

Statement II*State-wise details of Physical achievement made under National Horticulture Mission during 2006-07*

*Area in Ha.
**Quantity in No.

States	Area Coverage*	Rejuvenation*	Organic Farming*	IPM*	Nursery**	PHM**	IPM Infra.**	Markets**	Bee Keeping**
Andhra Pradesh	46803.58	9986.00	0.00	20666.00	17.00	0.00	0.00	0.00	0.00
Bihar	6492.00	2.54	0.00	500.00	99.00	0.00	0.00	0.00	5200.00
Chhattisgarh	20301.77	1420.00	0.00	14000.00	2.00	0.00	0.00	0.00	0.00
Delhi	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Goa	376.43	654.20	591.92	0.00	1.00	0.00	0.00	0.00	0.00
Gujarat	19934.56	8.00	197.00	6966.00	8.00	3.00	0.00	0.00	0.00
Haryana	6572.00	377.00	429.00	1629.00	12.00	2.00	2.00	0.00	6415.00
Jharkand	7181.00	0.00	0.00	0.00	57.00	0.00	5.00	0.00	0.00
Karnataka	30200.00	812.00	4450.00	0.00	108.00	48.00	23.00	0.00	160.00
Kerala	17378.64	7056.20	2598.00	2n5.00	43.00	0.00	2.00	0.00	2000.00
Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Madhya Pradesh	21320.79	3457.25	3458.00	18789.00	44.00	2.00	0.00	1.00	222.00
Maharashtra	49436.75	8100.24	2748.94	10356.38	33.00	36.00	36.00	4.00	0.00
Odisha	17757.83	0.00	0.00	0.00	2.00	0.00	0.00	0.00	0.00
Punjab	5367.50	5720.00	0.00	0.00	0.00	1.00	0.00	0.00	3834.00
Rajasthan	13899.60	387.00	1162.00	10084.50	37.00	0.00	10.0	0.00	630.00
Tamil Nadu	18211.70	1167.00	1823.00	14655.00	46.00	0.00	6.0	0.00	731.00
Uttar Pradesh	17007.90	509.50	14037.70	1300.00	11.00	13.00	0.0	0.00	8721.00
West Bengal	4001.00	287.00	755.00	265.00	3.00	0.00	8.0	0.00	0.00
Andaman and Nicobar Islands	19.07	0.00	0.00	0.00	0.00	0.00	0.0	0.00	0.00
Total	302262.12	39943.93	32250.56	101985.88	523.00	105.00	92.0	5.00	27913.00

Statement III*State-wise details of Physical achievement made under National Horticulture Mission during 2007-08*

*Area in Ha.
**Quantity in No.

States	Area Coverage*	Rejuvenation*	Organic Farming*	IPM*	Nursery**	PHM**	IPM Infra.**	Markets**	Bee Keeping**
1	2	3	4	5	6	7	8	9	10
Andhra Pradesh	40522.60	13938.21	0.00	31370.00	70.00	0.00	1.00	3.00	0.00
Bihar	22468.40	203.00	220.00	5795.00	41.00	0.00	11.00	0.00	3385.00

1	2	3	4	5	6	7	8	9	10
Chhattisgarh	21881.00	0.00	2836.00	16500.00	4.00	0.00	0.00	0.00	0.00
Delhi	10.65	0.00	0.00	0.00	9.00	0.00	0.00	0.00	70.00
Goa	355.36	558.41	347.84	22.50	0.00	0.00	0.00	0.00	0.00
Gujarat	24388.56	136.95	152.92	6604.49	4.00	2.00	4.00	1.00	500.00
Haryana	8181.70	305.19	870.00	4590.00	27.00	3.00	0.00	0.00	6000.00
Jharkand	11028.00	0.00	0.00	0.00	65.00	0.00	0.00	0.00	0.00
Karnataka	47349.78	2772.00	2703.40	140322.00	163.00	19.00	10.00	22.00	2170.00
Kerala	34901.40	28943.81	3942.00	6100.22	96.00	1.00	6.00	8.00	8000.00
Madhya Pradesh	20030.10	2153.25	6168.25	1312.25	69.00	1.00	2.00	0.00	0.00
Maharashtra	47680.34	10330.47	350.25	12107.62	4.00	307.00	9.00	0.00	0.00
Odisha	24575.15	520.95	0.00	0.00	13.00	0.00	0.00	0.00	0.00
Punjab	6700.23	904.60	0.00	0.00	0.00	2.00	0.00	0.00	6024.00
Rajasthan	20081.63	564.68	1290.25	7630.50	44.00	6.00	7.00	0.00	10520.00
Tamil Nadu	54395.54	6169.03	6883.96	16301.05	0.00	0.00	0.00	0.00	4900.00
Uttar Pradesh	27766.64	807.88	5824.00	6510.00	44.00	6.00	11.00	0.00	6380.00
West Bengal	8020.00	1204.00	2570.00	8263.00	51.00	4.00	0.00	0.00	397.00
Total	420337.08	69512.43	34158.87	263428.63	704.00	351.00	61.00	34.00	48346.00

Statement IV

State-wise details of Physical achievement made under National Horticulture Mission during 2008-09

*Area in Ha.
**Quantity in No.

States	Area Coverage*	Rejuvenation*	Organic Farming*	IPM*	Nursery**	PHM**	IPM Infra.**	Markets**	Bee Keeping**
1	2	3	4	5	6	7	8	9	10
Andhra Pradesh	44903.46	18604.96	6265.00	14786.00	52.00	40.00	4.00	1.00	0.00
Bihar	17280.59	8.00	139.30	3035.00	35.00	0.00	0.00	0.00	1502.00
Chhattisgarh	37483.00	950.00	1395.00	9500.00	25.00	0.00	0.00	0.00	0.00
Delhi	256.30	0.00	3.00	0.00	1.00	0.00	0.00	0.00	30.00
Goa	443.10	716.08	0.00	63.59	0.00	0.00	0.00	0.00	0.00
Gujarat	24391.59	209.73	147.24	5209.55	6.00	9.00	3.00	0.00	20.00
Haryana	12322.79	227.20	3181.00	1450.00	12.00	2.00	13.00	0.00	12000.00

1	2	3	4	5	6	7	8	9	10
Jharkand	34291.21	0.00	172.00	511.00	22.00	0.00	0.00	0.00	1437.00
Kamataka	36715.23	573.00	2860.20	72079.40	0.00	196.00	6.00	2.00	9546.00
Kerala	26597.64	21258.57	2782.07	8718.39	65.00	0.00	13.00	1.00	0.00
Madhya Pradesh	29789.05	2162.00	200.00	1177.50	58.00	18.00	0.00	13.00	0.00
Maharashtra	37056.00	34604.00	0.00	12016.00	21.00	3.00	7.00	0.00	175.00
Odisha	40979.84	388.48	0.00	0.00	40.00	0.00	0.00	0.00	813.00
Punjab	5261.96	380.70	1800.00	0.00	1.00	2.00	16.00	1.00	2675.00
Rajasthan	19926.35	469.83	400.00	10732.55	21.00	1.00	11.00	0.00	7080.00
Tamil Nadu	46130.00	3338.00	1244.00	6425.00	31.00	0.00	0.00	0.00	6655.00
Uttar Pradesh	36005.03	1116.00	9607.00	8320.00	38.00	87.00	1.00	2.00	10760.00
West Bengal	10338.55	2372.00	2267.00	9068.00	34.00	6.00	1.00	13.00	24626.00
Andaman and Nicobar Islands	1612.50	138.25	31.00	0.00	0.00	0.00	0.00	0.00	0.00
Total	461784.19	87516.80	32493.81	163097.98	539.00	364.00	75.00	33.00	77319.00

Statement V

State-wise details of Physical achievement made under National Horticulture Mission during 2009-10 (Provisional)

*Area in Ha.

**Quantity in No.

States	Area Coverage*	Rejuvenation*	Organic Farming*	IPM*	Nursery**	PHM**	IPM Infra.**	Markets**	Bee Keeping**
1	2	3	4	5	6	7	8	9	10
Andhra Pradesh	18878.00	8897.00	800.00	3132.00	0.00	33.00	1.00	0.00	0.00
Bihar	4738.98	1.00	1.00	500.00	1.00	0.00	0.00	0.00	243.00
Chhattisgarh	22300.44	0.00	659.00	5201.00	21.00	60.00	0.00	0.00	0.00
Delhi	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Goa	404.03	665.41	347.84	10.00	0.00	0.00	0.00	0.00	0.00
Gujarat	11766.75	190.89	1000.00	3715.00	8.00	34.001'	5.00	0.00	0.00
Haryana	11639.87	120.35	7000.00	6085.00	8.00	2.00	0.00	0.00	15140.00
Jharkhand	12163.00	0.00	0.00	0.00	5.00	0.00	12.00	0.00	900.00
Karnataka	34202.00	3628.40	3884.60	141347.00	21.00	181.00	1.00	1.00	6030.00
Kerala	45463.44	17557.38	5682.68	4314.35	111.00	0.00	7.00	6.00	20216.00

1	2	3	4	5	6	7	8	9	10
Madhya Pradesh	23563.70	3156.25	0.00	501.00	20.00	9.00	0.00	1.00	0.00
Maharashtra	28211.00	29893.00	1233.00	1380.00	9.00	173.00	14.00	2.00	40.00
Odisha	31699.07	1200.00	0.00	0.00	55.00	0.00	0.00	0.00	0.00
Punjab	10612.45	1246.67	4500.00	0.00	1.00	20.00	3.00	1.00	6916.00
Rajasthan	16639.08	416.30	908.00	6673.00	11.00	8.00	1.00	0.00	5060.00
Tamil Nadu	49194.00	3963.00	1189.00	6302.00	24.00	0.00	0.00	76.00	2905.00
Uttar Pradesh	21642.40	734.50	0.00	3685100	12.00	111.00	4.00	0.00	12045.00
West Bengal	10764.37	387.55	844.26	2292153	26.00	12.00	0.00	5.00	0.00
Andaman and Nicobar Islands	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Puducherry	0.00	0.00	0.00	0100	0.00	0.00	0.00	0.00	0.00
Total	353882.58	72057.70	28049.38	185137.98	333.00	643.00	48.00	92.00	69495.00

[*English*]

Pulses Promotion Schemes

5182. SHRI ANAND PRAKASH PARANJPE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether to improve production and availability of pulses, the Government has decided to bring all pulses promotion schemes under a single window;

(b) if so, the details thereof;

(c) whether the Planning Commission has been involved in the process; and

(d) if so, the details thereof and the final decision taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) National Food Security Mission (NFSM) has been strengthened with enhanced scope for more intensive promotion of pulses crops. Pulses components of Integrated Scheme of Oilseeds, Pulses, Oilpalm and Maize (ISOPOM) have been merged in the mission and all the districts in the ISOPOM/NFSM States are now covered under NFSM Pulses. In addition, 15 districts of Jharkhand and 10 districts of Assam have also been included under NFSM Pulses based on their potential for pulses development. Thus, revamped NFSM Pulses is now

covering in 458 districts of 16 states as against earlier 171 districts of 14 states. The mission provides assistance for promotion of quality seeds, Integrated Nutrient management, integrated pest management, farm mechanization, demonstrations and trainings of farmers etc. In addition to the above mentioned enhancement of scope, new initiative -Accelerated Pulses production Programme has been launched as part of NFSM Pulses from 2010-11. Under "Accelerated Pulses Production Programme, 1 million hectare of potential pulses areas for the major pulses crop-tur, urad, moong, gram and lentil has been taken up for large scale demonstration of technology in compact blocks.

Planning commission has been involved since planning stage of the proposal. The observations of Planning Commission have been considered and incorporated in the merger proposal along with suggestions received from other concerned departments. The revised NFSM-Pulses was approved by the CCEA in the month of February.

[*Translation*]

Development of Small Industries

5183. SHRI VISHWA MOHAN KUMAR:
SHRI RAVINDRA KUMAR PANDEY:
SHRI ANTO ANTONY:
SHRI VARUN GANDHI:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of ongoing/ pending programmes to develop micro, small and medium enterprises during each of the last three years and the current year, State wise;

(b) the details of applications received and approved for setting up MSMEs during the said period, State wise;

(c) the details of application for grant of loan received by the banks and the loans, sanctioned thereon during the said period, State-wise;

(d) the details of innovation centres functioning in the country to promote and develop the MSMEs, State-wise;

(e) whether there is single window clearance system for the said sector;

(f) if so, the details thereof; and

(g) if not, the time by which it is likely to done?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) The Ministry of Micro, Small and Medium Enterprises (MSME) was allocated budget of Rs. 1642 crore, Rs. 1794 crore and Rs. 1794 crore during the financial years 2007-08, 2008-09 and 2009-10 respectively for implementing various schemes/programmes for the promotion and development of MSMEs including Khadi & Coir and for employment generation. Some of the major schemes/programmes include Credit Guarantee Scheme, Cluster Development Programme, Credit Linked Capital Subsidy Scheme, Marketing Development Assistance, National Manufacturing Competitiveness Programme, ISO 9000/14000, Performance and Credit Rating Scheme, Scheme of Fund for Regeneration of Traditional Industries, Prime Minister's Employment Generation Programme and Skill Development Programme, etc.

(b) Under the Micro, Small and Medium Enterprises Development Act 2006, filing of memorandum by persons desirous of establishing micro or small enterprises is not mandatory. Since no application is to be made to the Central Government, the question of granting approval by it does not arise.

(c) As per the information furnished by the Reserve Bank of India, the State/UT-wise position regarding the number of micro and small enterprises (MSE) account and loans outstanding against the MSEs from the public sector banks as at the end of March 2007, March 2008

and March 2009 (latest available) is enclosed as Statements-I to III.

(d) Government is facilitating promotion of innovative ideas by providing financial assistance for setting up of business incubators. Under the scheme of 'Support for Entrepreneurial and Managerial Development of SMEs through Incubators' of the Ministry of MSME, assistance is provided to selected business incubators to nurture new and innovative business ideas for commercialization. The names of the institutions selected under the scheme, State-wise, is given in the enclosed Statement-IV.

(e) to (g) Setting up of new enterprises require a number of clearances from different State Government Departments, its agencies and local bodies. Although several attempts have been made in the past to provide single window clearances at the State Government level, the efforts have resulted varying degrees of success. No timelines have been set for this purpose.

Statement I

*Number of Micro and Small Enterprises (MSE)
Accounts and loans outstanding against MSEs from
Public Sector Banks as at the end of March, 2007*

Sl. No.	State/UT	Number of Accounts	Loans Outstanding (Rs. Crore)
1	2	3	4
1.	Haryana	39540	4399.06
2.	Himachal Pradesh	18279	684.22
3.	Jammu and Kashmir	12109	370.55
4.	Punjab	72489	7361.60
5.	Rajasthan	60585	3390.09
6.	Chandigarh	7351	1165.71
7.	Delhi	30536	7422.48
8.	Assam	39498	831.43
9.	Manipur	4812	39.20
10.	Meghalaya	5301	90.65
11.	Nagaland	8560	72.72
12.	Tripura	8272	58.15

1	2	3	4
13.	Arunachal Pradesh	2441	15.44
14.	Mizoram	2409	46.12
15.	Sikkim	918	25.33
16.	Bihar	80607	883.46
17.	Jharkhand	36254	1248.19
18.	Odisha	70560	1843.40
19.	West Bengal	301382	6114.75
20.	Anadaman and Nicobar Islands	645	11.18
21.	Madhya Pradesh	58450	2893.20
22.	Chhattisgarh	25170	1396.42
23.	Uttar Pradesh	196240	7643.55
24.	Uttarakhand	20138	878.18
25.	Gujarat	54892	7280.54
26.	Maharashtra	102108	19015.89
27.	Daman and Diu	347	32.81
28.	Goa	4569	453.27
29.	Dadra and Nagar Haveli	312	28.14
30.	Andhra Pradesh	99341	5906.04
31.	Karnataka	80527	5293.65
32.	Kerala	107047	3001.11
33.	Tamil Nadu	131392	12528.48
34.	Puducherry	2101	124.89
35.	Lakshadweep	42	0.35
Total		1685224	102550.24

Statement II

*Number of Micro and Small Enterprises (MSE)
Accounts and loans outstanding against MSEs from
Public Sector Banks as at the end of March, 2008*

Sl. No.	State/UT	Number of Accounts	Loans Outstanding (Rs. Crore)
1	2	3	4
1.	Haryana	91478	5521.48
2.	Himachal Pradesh	52123	1232.00

1	2	3	4
3.	Jammu and Kashmir	30149	635.75
4.	Punjab	172786	9318.06
5.	Rajasthan	168161	6432.67
6.	Chandigarh	11001	1346.64
7.	Delhi	49635	8974.48
8.	Assam	82762	1358.63
9.	Manipur	4072	59.42
10.	Meghalaya	10542	176.71
11.	Nagaland	1613	40.83
12.	Tripura	9230	122.67
13.	Arunachal Pradesh	5580	69.27
14.	Mizoram	324	11.75
15.	Sikkim	9313	91.10
16.	Bihar	144066	1344.93
17.	Jharkhand	85001	1664.59
18.	Odisha	155283	2646.42
19.	West Bengal	317710	9653.66
20.	Anadaman and Nicobar Islands	3105	64.14
21.	Madhya Pradesh	185737	5305.58
22.	Chhattisgarh	69226	1967.08
23.	Uttar Pradesh	359538	11327.32
24.	Uttarakhand	44676	1295.62
25.	Gujarat	170059	10460.41
26.	Maharashtra	316256	28603.82
27.	Daman and Diu	209	37.91
28.	Goa	12086	672.98
29.	Dadra and Nagar Haveli	382	41.19
30.	Andhra Pradesh	296740	10282.47
31.	Karnataka	357954	8799.30
32.	Kerala	375609	4294.38
33.	Tamil Nadu	368793	17091.73
34.	Puducherry	5458	190.25
35.	Lakshadweep	305	2.26
Total		3966962	151137.48

Statement III

*Number of Micro and Small Enterprises (MSE)
Accounts and loans outstanding against MSEs from
Public Sector Banks as at the end of March, 2009
(Provisional)*

Sl. No.	State/UT	Number of Accounts	Loans Outstanding (Rs. Crore)
1	2	3	4
1.	Haryana	66301	6179.45
2.	Himachal Pradesh	42726	1291.04
3.	Jammu and Kashmir	28641	744.97
4.	Punjab	124870	10507.23
5.	Rajasthan	151014	7183.25
6.	Chandigarh	12721	2088.48
7.	Delhi	61190	14497.53
8.	Assam	101752	1715.77
9.	Manipur	7270	68.78
10.	Meghalaya	9718	188.91
11.	Nagaland	13908	118.65
12.	Tripura	15420	161.27
13.	Arunachal Pradesh	6780	99.21
14.	Mizoram	4119	46.71
15.	Sikkim	3183	96.62
16.	Bihar	164556	1790.32
17.	Jharkhand	133803	3312.52
18.	Odisha	182449	3407.91
19.	West Bengal	415953	11873.33
20.	Andaman and Nicobar Islands	3461	71.89
21.	Madhya Pradesh	160182	7769.50
22.	Chhattisgarh	52425	1975.71
23.	Uttar Pradesh	349113	12398.09
24.	Uttarakhand	56978	1924.58

1	2	3	4
25.	Gujarat	210855	12216.11
26.	Maharashtra	324056	37600.63
27.	Daman and Diu	1216	80.97
28.	Goa	21952	1055.02
29.	Dadra and Nagar Haveli	436	48.35
30.	Andhra Pradesh	323573	12664.95
31.	Karnataka	352994	11686.10
32.	Kerala	326405	5770.68
33.	Tamil Nadu	379375	20610.33
34.	Puducherry	5433	161.09
35.	Lakshadweep	335	2.39
Total		4115163	191408.32

Statement IV

*State-wise Institutions selected under the scheme of
"Support for Entrepreneurial and Managerial
Development of SMEs through Incubators"*

Sl.No.	Name of the Institutions
1	2
(A)	TAMIL NADU
01	Tiruchirapalli Regional Engineering College- Science & Technology Entrepreneurs' Park trec- step, NIT Campus Tiruchirappalli-620015
02	Vellore Institute of Technology-Technology Business Incubator, VIT University, Vellore)- 632014
03	PSG College of Technology-Science & Technology Entrepreneurial Park, Peelamedu, Coimbatore-641004
04	Rural Technology & Business Incubator (RTBI) ESB # 331, Indian Institute of Technology Madras (IITM), Chennai-600036
05	St Peter's Engineering College, Awadi, Chennai- 600054
06	Periyar Maniammai University, Periyar Nagar, Vallam, Thanjavur-613403

1	2
07	MEPCO SCHLENK Engineering College, Sivakashi-626005
08	Kongu Engineering College, Perundurai, Erode-638052 (TN)
09	Bannari Amman Institute of Technology, Sathyamanglam, District- Erode-638401 (TN),
10	Technology Business Incubator, University of Madras, Taramani campus, Chennai-600113
11	Lady Doak College, Madurai-625002
12	Dept of management Studies, Indian Institute of Technology, Madras, Guindy, Chennai
(B)	KARNATAKA
01	Society for Development of Composites, TBI Blocks, Composites Technology Park, No. 205-Bande Mutt, Kengeri Satellite Township, Bangalore-560060
02	NITK-Science & Technology Entrepreneurs' Park (NITK-STEP), National Institute of Technology, Karnataka, Surathkal, P.O. Srinivasnagar-575025, D.K. District, Karnataka State
03	Sri Jayachamarajendra College Engineering-Science & Technology Entrepreneurs Park, JSS Technical Institute's campus, Mysore-570006
(C)	KERALA
01	Technology Business Incubator National Institute of Technology, NIT Campus (P.O.), Calicut-673601 (Kerala)
02	Amrita TBI, Amrita Vishwa Vidyapeetham University, Kollam, Kerala
(D)	GUJARAT
01	Sardar Vallabhbhai National Institute of Technology, Ichchanath, Surat-395007
02	National Design Business Incubator (NIID) National Institute of Design (NID), Paldi Ahmedabad-380007
03	Xavier Research Foundation, Loyola Centre for Research and Development, St Xavier's College, Ahmedabad-380009

1	2
04	Centre for innovation Incubation and Entrepreneurship, CIIE Building, Indian Institute of Management (New Campus), Vastrapur-Ahmedabad-380015
(E)	WEST BENGAL
01	Science and Technology Entrepreneurs' Park Indian Institute of Technology, Kharagpur-721302 (WB)
02	Vivekanand Institute of Biotechnology, Sri Ramkrishna Ashram, P.O. Nimpith Ashram, Dist. South 24 Pargana(Sundarbans),-PIN-743338 WB
03	National Afforestation & Eco-Development Board, Jadavpur University, Kolkata-700032
04	Jadavpur University, Kolkata-700032
(F)	ARUNACHAL PRADESH
01	North Eastern Regional Institute of Science and Technology (NERIST), Nirjuli-791109, Itanagar (Arunachal Pradesh)
(G)	MAHARASHTRA
01	Entrepreneurship Development Center, 100, NCL Innovation Park, National Chemical Laboratory (NCL) Campus, Pune-411008
02	MITCON Consultancy Services Ltd., Agriculture College campus, Near DIC, Shivajinagar, Pune-411005
03	Ramrao Adik Institute of Technology, dr D.Y Patil Vidyannagar, Sector-7, Nerul, Navi Mumbai-400708
(H)	UTTAR PRADESH
01	Amity Innovation Incubator, Amity University Campus E3, First Floor, Sector 125, NOIDA (UP)
02	Technology Business Incubator-KIET, Krishna Institute of Technology, 13 Km Stone, Ghaziabad-Meerut Road, Muradnagar, Ghaziabad (UP)
03	JSS Mahavidyapeetha Science & Technology Entrepreneurs Park JSS Academy of Technical Education, C-20/1, Sector-62, Noida-201301 (UP)
04	Central Institute of Plastic Engineering & Technology (CIPET), B-27, Amausi Industrial Area, Lucknow-226008

1	2
05	Galgotias College of Engineering and Technology, 1- Knowledge Park, Phase-II, Greater Noida-201306
06	SIDBI Innovation and Incubation centre, Indian Institute of Technology, Kanpur, Kanpur-208016
(I)	DELHI
01	Technology Business Incubator Department of Microbiology, University of Delhi, South Campus, Benito Juarez Road, New Delhi-110021
02	Shriram Institute for Industrial Research, 19-University Road, Delhi-110007
03	Foundation for Innovation and Technology Transfer Deans' Complex, Indian Institute of Technology, Haus Khas, New Delhi-110016
(J)	UTTARANCHAL
01	Indian Institute of Technology, Roorkee 247667
(K)	ANDHRA PRADESH
01	International Crops research Institute for the Semi-arid Tropics, ICRISAT Patancheru-502324 (AP)
02	Maharaj Vijayaram Gajapathi Raj College of Engineering, Vijayaram Nagar Campus, Chintalavalasa Vizianagaram-535005 (A.P.)
03	Padmasri Dr. B.V. Raju Institute of Technology, Visnupur, Narsapur, Medak (Dt)-502313 (AP)
(L)	JHARKHAND
01	Indian School of Mines, Dhanbad (Jharkhand)-826004
(M)	ODISHA
01	C.V. Raman College of Engineering Bidyanagar, Mahura Janla, Bhubaneswar (Odisha)
02	National Institute of Science & Technology, Palur Hills, Berhampur-761008
03	Centre for Innovation & entrepreneurship-KIIT Technology Business Incubator, KIIT School of Biotechnology, KIIT University Campus-11, Bhubaneswar-751024
(N)	RAJASTHAN
01	Birla Institute of Technology and Science, Pilani

*[English]***Allotment of Shops And Kiosks**

5184. SHRI M. ANANDAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the New Delhi Municipal Council (NDMC) maintains quota system for Scheduled Castes and Scheduled Tribes in the allotment of shops and kiosks;

(b) if so, the details of such allotments made by NDMC for reserved categories during each of the last three years, areawise; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Madam. The New Delhi Municipal council provides reservation to the Scheduled castes and Scheduled Tribes in allotment of new shops and kiosks.

(b) In the year 2007-08, no such allotment was made. In the year 2008-09, Shop No. 7, Aliganj Market, Lodi Colony was allotted to the applicant under the Scheduled Castes category and Shop No. 26, Mini Market, Malcha Marg was allotted to the applicant under the Physically Challenged category. In the year 2009-10, Shop No. 1, food Court, Hanuman Mandir Complex was offered to the applicant under the Scheduled Castes category.

(c) Do not arise.

*[Translation]***Production of Sugarcane**

5185. SHRI DANVE RAOSAHEB PATIL:
SHRI JAYARAM PANGI:

Will the Minister of AGRICULTURE be pleased to state:

(a) the total production of sugarcane recorded during each of the last three years alongwith the area of land under cultivation thereof, State-wise;

(b) the average yield of sugarcane in the country as compared to the average yield globally;

(c) whether the Government proposes to improve the quality and production of sugarcane in the country;

(d) if so, whether any institution has been selected for doing research work and to provide technical knowledge to farmers in this field and to develop new varieties; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) State-wise details of area and production of sugarcane in the country during the last three years i.e. 2006-07 to 2008-09 are given in the enclosed Statement.

(b) As per the estimates of Food and Agriculture Organization (FAO), the yield of sugarcane in the country during 2008 was 68877 kg/ha. as against the FAO estimates of global yield of 71510 kg/ha.

(c) to (e) In order to improve the quality and production of sugarcane in the country, Government is

implementing the Sustainable Development of Sugarcane Based Cropping System (SUBACS) Scheme. The main thrust of Scheme is on the transfer of improved production technology to the farmers through field demonstrations, training of farmers, supply of farm implements, enhancing production of planting materials, efficient use of water, treatment of planting materials etc.

Grants-in-aid are provided from the Sugar Development Fund (SDF) to research institutes for undertaking research on various aspects of sugar industry, including sugarcane production. The Sugarcane Breeding Institute, Coimbatore; Indian Institute for Sugarcane Research, Lucknow and their Regional Research Stations are devoted for developing high yielding varieties of sugarcane. All-India Coordinated Research Project on Sugarcane of ICAR through its coordinating centres involving State Agricultural Universities located in different agro-climatic zones of the country is also developing high yielding varieties of sugarcane.

Statement

State-wise estimates of area and Production of Sugarcane

States/UTs	Area ('000 Hectares)			Production ('000 Tonnes)		
	2006-07	2007-08	2008-09	2006-07	2007-08	2008-09
1	2	3	4	5	6	7
Andhra Pradesh	264.0	247.0	196.0	21692.0	20296.0	15380.0
Arunachal Pradesh	1.0	1.2	1.4	16.8	21.8	23.4
Assam	27.0	26.0	28.6	1055.0	980.0	1099.7
Bihar	129.6	108.6	111.9	5955.5	3854.9	4959.9
Chhattisgarh	7.2	11.1	10.6	18.7	27.5	25.4
Gujarat	214.0	211.0	221.0	15630.0	15190.0	15510.0
Goa	1.1	1.0	1.0	58.0	56.0	49.3
Haryana	140.0	140.0	90.0	9580.0	8860.0	5130.0
Himachal Pradesh	3.0	2.7	2.3	59.0	58.4	53.1
Jammu and Kashmir	0.2	0.1	0.0	0.8	0.2	0.0
Jharkhand	4.0	6.0	5.7	142.0	150.0	348.8
Karnataka	326.0	306.0	281.0	28669.7	26240.0	23328.0
Kerala	5.0	2.0	2.2	440.0	218.0	275.5
Madhya Pradesh	64.3	75.2	70.5	2806.0	3180.0	2975.0

1	2	3	4	5	6	7
Maharashtra	1049.0	1093.0	768.0	78568.0	88437.0	60648.0
Manipur	0.7	0.5	0.6	23.0	16.8	21.3
Meghalaya	0.1	0.1	0.1	0.2	0.3	0.3
Mizoram	1.4	0.9	1.3	4.6	0.8	13.7
Nagaland	4.8	5.0	4.3	233.9	247.3	185.8
Odisha	20.1	19.8	10.8	1274.4	1096.2	646.2
Punjab	99.0	110.0	81.0	6020.0	6690.0	4670.0
Rajasthan	10.9	10.4	6.5	629.7	593.8	388.2
Tamil Nadu	391.2	354.2	308.9	41124.0	38071.0	32804.4
Tripura	0.9	1.0	1.0	42.4	46.7	51.7
Uttar Pradesh	2246.5	2179.0	2084.0	133949.4	124665.3	109048.0
Uttaranchal	121.0	124.0	107.0	6100.0	7686.0	5590.0
West Bengal	16.6	16.9	17.6	1266.7	1272.0	1638.3
Andaman and Nicobar Islands	0.1	0.2	0.2	2.6	3.5	3.0
Puducherry	2.1	2.3	1.9	157.3	228.4	162.3
All India	5150.8	5055.2	4415.4	355519.7	348187.9	285029.3

Construction of National Highway Nos. 2 and 3

5186. PROF. RAM SHANKAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether construction work of the road interlinking National Highway Nos. 2 and 3 has been delayed;

(b) if so, the details thereof and the reasons therefor, including time frame fixed for completion of the said road;

(c) whether any proposal for upgradation of National Highway interlinking Agra to Aligarh is pending for approval; and

(d) if so, the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) National Highways No. 2 and 3 are being interlinked by Agra Bypass, which was awarded in

September, 2007. As the possession of required land could not be taken due to resistance of local public demanding higher compensation, the contract was amicably foreclosed in October, 2009. After taking possession of most of the required land, fresh bids were invited and received on 23.04.2010. The project is scheduled to be completed in three years from the date of award of the project.

(c) and (d) Agra-Aligarh section of NH-93 is included under National Highway Development Project (NHDP) Phase-IV on BOT basis for widening to two lane with paved shoulders. Feasibility study of the project has been completed. The work will take about 3 years for completion.

DNA Fingerprinting and Diagnosis

5187. SHRI HANSRAJ G. AHIR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether DNA fingerprinting and diagnosis have not been legalised in the country;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has received a proposal from the Centre of DNA Fingerprinting and Diagnostics, Hyderabad to legalise the same;

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) The Department of Biotechnology in association with the Centre for DNA Fingerprinting and Diagnostics, Hyderabad is in the process of piloting the Human DNA Profiling Bill for Parliamentary enactment to regulate the various issues viz establishment of DNA Data Bank, setting of standards, quality control quality assurance, obligations etc. The bill is yet to be introduced in Parliament. At present the legal status of DNA Fingerprinting is that it is accepted as evidence in Indian Courts of Law and DNA diagnosis tests are governed by the extant laws of the country.

Barren Land

5188. SHRI HARISH CHOUDHARY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any survey has been conducted by the Government in Rajasthan to identify total area of barren land in the State;

(b) if so, the details thereof;

(c) the total area of land identified as barren in the aforesaid survey and its percentage against the total land;

(d) whether the Government has taken any steps to improve the soil quality of such land and to make it cultivable; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. Government of India has assessed district-wise land use statistics of the States. As per available data during 2007-08, an area of 24.18 lakh hectare is estimated to be under the category of barren

and unculturable lands in the State of Rajasthan, District wise details are annexed as Statement.

(c) As per the assessment 24.18 lakh hectare area falls under the category of barren and unculturable lands in Rajasthan, which constitutes 7.06% of the total geographical area of the State.

(d) and (e) All lands covered by mountains, deserts etc. are categorized as barren & unculturable lands and can be brought under cultivation only at an exorbitant cost. Government of India, therefore, does not promote any comprehensive scheme/programme for the development of barren & unculturable lands.

Statement

District wise Barren and Unculturable Lands in the State of Rajasthan during 2007-08

Sl.No.	District	Total Area (in ha.)
1	2	3
1.	Ajmer	87273
2.	Alwar	80486
3.	Banswara	56910
4.	Baran	39531
5.	Barmer	125703
6.	Bharatpur	21505
7.	Bhilwara	143979
8.	Bikaner	14
9.	Bundi	48297
10.	Chittaurgarh	84389
11.	Churu	677
12.	Dausa	17406
13.	Dhaulpur	58439
14.	Dungarpur	71409
15.	Hanumangarh	150
16.	Jaipur	56324
17.	Jaisalmer	366013
18.	Jalor	81902

1	2	3
19.	Jhalawar	34643
20.	Jhunjhunu	15380
21.	Jodhpur	145374
22.	Karauli	48432
23.	Kota	39508
24.	Nagaur	57515
25.	Pali	140799
26.	Rajsamand	104201
27.	Swaimadhopur	39298
28.	Sikar	18278
29.	Sirohi	74773
30.	Sriganganagar	2422
31.	Tonk	27342
32.	Udaipur	329392
Total		2417764

Source: Directorate of Economics & Statistics, DAC, Ministry of Agriculture.

[English]

Hybrid Cotton

5189. SHRI P. BALRAM:
SHRI RAJAJIAH SIRICILLA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether several companies engaged in the development of GM crops proposes to introduce new varieties of hybrid cotton in the country;

(b) if so, the details thereof; and

(c) the suggestions received from the States, experts and scientists in this regard alongwith the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam.

(b) The Central Institute for Cotton Research, Nagpur is working on development of new cotton hybrids using Cry 1 Ac (Dharwad event). Seed companies in the private sector have got approval for field trials for new genes in cotton as given in the enclosed Statement-I. Commercial plans of these seed companies are not known.

(c) With regard to hybrid cotton, State Governments have largely sought advice on the most suitable GM hybrids for their regions so that higher yields and superior quality fibre can be obtained with minimum use of insecticides. Scientists have been evaluating new hybrids for their suitability in various states, and necessary advisory has been passed on from time to time to the respective state agricultural universities, and the state agricultural departments.

Statement

New Genes being Utilized by Seed Companies for Development of Hybrid Cotton

Company/Institute	Trait	Gene/Event
Dow Agro Sciences India Pvt. Ltd.	Insect Resistance	<i>cry1Ac</i> & <i>cry1F</i> (Wide Strike=Event 3006-210-23 and Event 281-243-236)
J.K. Agrigenetics Ltd.	Insect Resistance	<i>cry1Ac</i> (Event-1) and <i>cry1EC</i> (Event-24)
MAHYCO	Insect Resistance and Herbicide tolerance (Round up Ready Flex)	<i>cry1Ac</i> & <i>cry2Ab</i> (MON 15985) and CP4EPSPS (MON 88913)

[Translation]

Population Growth

5190. SHRI KAUSHALENDRA KUMAR:
SHRI RAMESH RATHOD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the country has registered a high population growth as per the last three census;

(b) if so, the percentage of growth registered, State-wise and category-wise including in urban and rural areas in the last three census; and

(c) the total number of female population registered in the census of 2001?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) No, Madam. The country has registered a growth of 21.54 percent during 1991-2001 against 23.87 percent during 1981-1991 and 24.66 percent during 1971-1981.

The percentage growth rates recorded in rural and urban areas at India/States/UTs level during decades 1971-1981, 1981-1991 and 1991-2001 are given in the enclosed Statement.

(c) The total number of female population in the country as per Census 2001 is 496,514,346.

Statement

Decadal Growth Rate of Population, 1971-1981, 1981-1991 and 1991-2001

Sl.No.	INDIA/STATES/UTs	Decadal Growth Rate (%)					
		Rural			Urban		
		1971-1981	1981-1991	1991-2001	1971-1981	1981-1991	1991-2001
1	2	3	4	5	6	7	8
	India ¹²	19.32	20.04	18.09	46.14	36.44	31.51
1.	Jammu and Kashmir ¹	25.77	27.84	26.21	46.86	42.33	40.29
2.	Himachal Pradesh	22.88	19.39	16.11	34.76	37.80	32.59
3.	Punjab	17.48	17.69	12.65	44.51	28.95	37.86
4.	Chandigarh	18.34	130.06	39.18	81.52	36.18	40.41
5.	Uttarakhand	21.79	18.35	16.50	56.38	42.20	33.35
6.	Haryana	22.16	22.92	21.12	59.47	43.41	50.82
7.	Delhi	8.01	109.86	-0.45	58.16	46.87	52.34
8.	Rajasthan	27.47	25.46	27.56	58.69	39.62	31.26
9.	Uttar Pradesh	19.66	22.81	24.10	60.89	38.52	32.99
10.	Bihar	21.63	22.61	28.53	53.29	30.45	29.35
11.	Sikkim	39.50	39.26	30.19	159.73	-27.56	61.78
12.	Arunachal Pradesh	31.14	27.70	15.41	139.63	167.04	105.99
13.	Nagaland	40.78	52.94	64.51	133.95	73.18	64.62
14.	Manipur ²	12.27	27.36	29.02	165.36	34.67	13.91
15.	Mizoram	26.24	-0.04	20.38	222.61	161.01	38.70
16.	Tripura	31.10	27.80	13.61	38.93	86.96	29.41
17.	Meghalaya	26.60	32.00	29.07	63.98	36.76	37.59
18.	Assam ¹	21.92	22.56	16.51	38.25	39.58	38.24
19.	West Bengal	20.36	23.01	16.97	31.73	29.49	19.88
20.	Jharkhand	17.48	22.54	21.80	56.92	29.86	29.14
21.	Odisha	15.73	17.91	14.08	68.54	36.16	30.28

1	2	3	4	5	6	7	8
22.	Chhattisgarh	14.60	21.74	14.42	70.39	48.90	36.58
23.	Madhya Pradesh	21.28	22.44	22.29	52.92	43.92	30.09
24.	Gujarat	22.31	15.24	17.28	41.42	34.38	32.88
25.	Daman and Diu	27.70	8.18	86.62	23.34	63.81	20.62
26.	Dadra and Nagar Haveli	30.46	30.99	34.14	@	69.58	330.39
27.	Maharashtra	17.54	18.65	15.25	39.99	38.87	34.57
28.	Andhra Pradesh	16.99	18.40	13.95	48.62	43.24	16.33
29.	Karnataka	19.07	17.66	12.29	50.65	29.62	29.15
30.	Goa	15.73	0.74	-1.88	58.82	48.63	39.78
31.	Lakshadweep	-32.03	4.50	49.09	@	56.28	-7.37
32.	Kerala	15.67	3.56	10.07	37.64	60.97	7.64
33.	Tamil Nadu	12.95	13.33	-5.06	27.98	19.59	44.06
34.	Puducherry	5.49	0.82	12.01	59.39	63.58	25.46
35.	Andaman and Nicobar Islands	56.45	47.88	16.65	89.31	51.02	55.02

Note: 1. Includes interpolated population of Assam for 1981 and Jammu & Kashmir for 1991.

2. Includes estimated population of Paomata, Mao Maram and Purul sub-divisions of Senapati District.

@ No urban area in 1971.

[English]

Norms for Sub-contractors

5191. SHRI PONNAM PRABHAKAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the National Highways Authority of India has decided to fix/tighten the qualification norms for sub-contractors; and

(b) if so, the details worked out so far along with the manner in which transparency is sought to be maintained in such contracts?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) Government has not changed any norms for sub-contracting as far as works executed on item-rate contracts are concerned. In such cases, sub-contracting is permitted upto a limited extent subject to the sub-contractor meeting the prescribed norms. In Build, Operate and Transfer (BOT) projects, no norms had been

prescribed for Engineering Procurement Construction (EPC) contractors appointed by the concessionaires. It is now prescribed that in BOT projects, the EPC contractors must have an experience of executing a single work of value not less than 20% of the Total Project Cost (TPC) or Rs. 500 crore, whichever is less.

Illegal Mining

5192. SHRI VARUN GANDHI: Will the Minister of MINES be pleased to state:

(a) whether the Government proposes to conduct an inquiry in order to assess the role of people occupying high posts, mine operators etc., in illegal mining in Orissa;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQU): (a) to (c) Some instances of illegal mining in the State of Orissa have come to the notice of

Government. The State Government of Orissa informed that it has initiated administrative and vigilance enquiry, and has suspended mining operations in 164 mines and suspended 646 licenses for trading and storage of minerals. The State Government has arrested nine persons of who seven are serving officers in the State Government. Further, as a result of administrative enquiry, the State Government has initiated the following action:-

- Disciplinary proceedings initiated against ex-Director of Mines and ex- Deputy Director of Mines (Joda) in the Directorate of Mining and Geology (both officers have been suspended);
- Disciplinary proceedings initiated against Deputy Director of Mines, Mining Officer and Senior Mining Inspector in the Directorate of Mining and Geology (all officers have been suspended).
- Between 10.11.2009 and 19.11.2009, the State Government has seized 4 vehicles, 19513 metric tonne of iron ore, 158 metric tonne of manganese ore valued at Rs. 2.27 crore.

[*Translation*]

Policy to Constitute Enquiry Commissions

5193. SHRI SYED SHAHNAWAZ HUSSAIN:
SHRI GOVIND PRASAD MISHRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any policy with regard to constitution of Enquiry Commissions in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Madam.

(b) the Commissions of Inquiry are set up by the Central Government or by the State Governments for the purpose of making an inquiry into any definite matter of public importance and performing such functions as laid down in section 3 of the Commissions of Inquiry Act, 1952. The appropriate Government may, if it is of opinion that it is necessary so to do, and shall, if a resolution in this behalf is passed by each House of Parliament or, as the case may be, the Legislature of the State by

notification in the official Gazette, appoint a Commission of Inquiry for the purpose of making an inquiry into any definite matter of public importance and performing such functions and within such time as may be specified in the notification, and the Commission so appointed shall make the inquiry and perform the functions accordingly. The appropriate Government shall cause to be laid before each House of Parliament or, as the case may be, the Legislature of the State, the report, if any of the Commission on the inquiry made by the Commission together with a Memorandum of the action taken thereon, within a period of six months of the submission of the report by the Commission to the appropriate Government.

Special Villages for Pulses and Oilseeds

5194. DR. VINAY KUMAR PANDEY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the issues of developing special villages for cultivation of pulses and oilseeds and the selection of such villages in un-irrigated areas were discussed in the meeting of Agriculture Secretaries held in Delhi recently;

(b) if so, the details thereof and the decisions arrived therein; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam

(b) and (c) An amount of Rs. 300 crores has been provided in the union budget 2010-11 to promote dry land farming in sixty thousand "Pulses and oilseeds villages" in rainfed areas. These funds have been provided as additional central assistance under the ongoing scheme of "Rashtriya Krishi Vikas Yojana (RKVY)". The States of Andhra Pradesh, Gujarat, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan and Uttar Pradesh accounting for 83% and 86% area under pulses and oilseeds respectively have been taken up for implementation of the scheme. Budget allocation has been made in proportion to the area under pulses and oilseeds crops in these states. It is envisaged that productivity of pulses and oilseeds would increase by at least 10% with the implementation of the

new plan. The details of state-wise villages, and proposed outlay under the programme is as under:

State	No. of village	Proposed outlay (Rs. in crores)
Andhra Pradesh	6600	33.00
Gujarat	5400	27.00
Karnataka	6600	33.00
Maharashtra	14400	72.00
Madhya Pradesh	10200	51.00
Rajasthan	11400	57.00
Uttar Pradesh	5400	27.00
Total	60000	300.00

[English]

Scrutiny of NGOs by State Government

5195. SHRI KODIKKUNNIL SURESH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Kerala Government has requested the Union Government that Non- Governmental Organisations (NGOs) getting financial aid from different Government departments should be brought under the scrutiny and control of the State Government;

(b) if so, whether the Kerala Government has also requested the Union Government to recognise Kerala State Youth Welfare Board as the Nodal Agency;

(c) if so, the details thereof and the time by which a final decision is likely to be taken in this regard; and

(d) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL):

(a) In so far as this Ministry is concerned no such proposal from Government of Kerala has been received.

(b) No such request has been received in so far as this Ministry is concerned.

(c) and (d) Do not arise.

Sports Academy

5196. SHRI RAMSINHBHAI RATHWA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to open Sports Academy to impart training to sports persons including tribal youth in the country;

(b) if so, the details thereof, State-wise;

(c) the total amount earmarked for the purpose;

(d) if not, the reasons therefor; and

(e) the corrective measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL):

(a) There is no proposal at present to open Sports Academy to impart training to sports persons including tribal youth in the country. However, there is already a scheme of Special Area Games (SAG) being implemented by Sports Authority of India, which aims to scout natural talent for modern competitive games and sports from tribal, rural, coastal and hilly areas of the country and also from regions having genetic/geographical advantage and nurture them scientifically for achieving excellence in modern competitive games and sports. The trainees are adopted in the age group of 14-21 years. During 2009-10, the number of SAG Centres was 21, in which 2019 trainees are being trained.

(b) and (c) Does not arise, in view of (a) above.

(d) and (e) As replied in response to part (a) above, there is already a scheme of Special Area Games for identification and nurturing of talent from tribal areas.

Training to Farmers

5197. SHRI AMARNATH PRADHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has launched any scheme to impart training to farmers in the field of agricultural technology and handling of modern and sophisticated machinery;

(b) if so, the details thereof; and

(c) the extent to which such trainings are likely to benefit the farmers for increasing agricultural production in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam.

(b) The Centrally Sponsored Schemes "Support to State Extension Programmes for Extension Reforms" was launched in May 2005 with an objective to support State Governments efforts of revitalization of their extension system by promoting a new institutional arrangement for technology dissemination in the form of Agriculture Technology Management Agency (ATMA) at district level. The scheme is currently operational in 591 districts of the country.

Under the scheme, information on advanced agricultural technologies in agriculture and allied sectors including machinery is disseminated amongst farmers through various training and extension activities viz. farmers' training, demonstrations, exposure visits, kisan melas and farm schools etc. Over 123.20 lakh farmers including 30.56 lakh women farmers have been benefitted under the scheme during last 5 years and their details are given in the enclosed Statement.

As regards training on modern and sophisticated machinery, two Central Sector Schemes namely-(i) Promotion and Strengthening of Agricultural Mechanization through Training, Testing & Demonstrations and (ii) Post

Harvest Technology & Management are operational in the States. The main components of the scheme 'Promotion and Strengthening of Agricultural Mechanization through Training, Testing & Demonstrations' are training, testing and demonstration of agricultural equipment at farmer's field. The training to the farmers' are provided at Farm Machinery Training & Testing Institutes (FMTTI) at Budni (M.P.), Hisar (Haryana), Garlandinne (A.P.) and Biswanath Charaiiali (Assam).

Under the scheme 'Post Harvest Technology & Management' the training is imparted to the farmers on the use and maintenance of technology/ equipments/ machines for post harvest management and by-product management.

(c) A Study on Evaluation and Impact Assessment of Centrally Sponsored Schemes "Support to State Extension Programmes for Extension Reforms" outsourced to an independent agency namely - 'Agriculture Finance Corporation' has revealed in its draft report submitted to the Department of Agriculture & Cooperation that an increase in overall agricultural production was reported by 25% of the total sample farmers numbering 7875 spread over 315 villages in U.P. & Haryana.

Statement

Farmer Oriented Activities - Cumulative (2005-10)

Sl.No.	Year	Expo-Visit		Training		Demonstration		Kissan Melas		TOTAL		FIGs Mobilized
		M	F	M	F	M	F	M	F	M	F	
TOTAL	2005-06	3327	625	20394	9353	9521	2057	68507	38471	101749	50506	55
TOTAL	2006-07	33944	7285	99446	40607	128161	54967	558283	233598	819834	336457	6497
TOTAL	2007-08	65135	19863	606706	469271	308991	94158	513483	174695	1494315	757987	7845
TOTAL	2008-09	252016	83666	887216	396870	323138	52996	2074999	528136	3537369	1061668	23650
TOTAL	2009-10	226034	71662	691708	212451	312519	70902	2080339	494511	3310600	849526	14252
GRAND TOTAL		580456	183101	2305470	1128552	1082330	275080	5295611	1469411	9263867	3056144	52299
Total (Male + Female)		763557		343022		1357410		6765022		12320011		52299

M = Number of Male Farmers F = Number of Female Farmers

[*Translation*]

Import of Manure

5198. SHRI NATHUBHAI GOMANBHAI PATEL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether India is importing manure for agricultural purpose; and

(b) if so, the value and quantity of manure imported during each of the last three years alongwith the names of exporting countries?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam.

(b) A statement indicating value and quantity of different type of manure imported during 2006-07, 2007-08, 2008-09 and April 2009 to November 2009 alongwith the names of exporting countries is enclosed.

Statement

India's Import of Manure (ITCHS: 31010091 (Animal Dung), 31010092 (Animal Excreta), 31010099 (Other)) for the last three years and for the period April 2009 to November 2009

ITCHS	Country	2006-07		2007-08		2008-09		Apr 09 - Nov 09	
		Qty (KGs)	Value (INR)	Qty (KGs)	Value (INR)	Qty (KGs)	Value (INR)	Qty (KGs)	Value (INR)
31010091	CHINA P RP	0	0	0	0	3200	1281676	0	0
31010092	NETHERLAND	0	0	250	14392	0	0	0	0
31010099	UNSPECIFIED	2880	688978	2880	634526	31	7576	14000	1304468
31010099	SOUTH AFRICA	7000	1394850	14500	2556339	15005	3257882	1000	186268
31010099	CANADA	144148	45914424	99436	25772097	180872	53757696	87599	32044483
31010099	U S A	40185	6843331	108604	13964061	80100	20708251	18910	2657476
31010099	MEXICO	0	0	1000	194936	0	0	0	0
31010099	AUSTRALIA	37890	1306722	16581	1385767	27816	1358698	80300	8362316
31010099	CHINA PRP	147667	46877782	434220	97007369	711528	199648325	595643	198409322
31010099	JAPAN	60	22333	6423	1455655	4140	904630	0	0
31010099	KOREA RP	0	0	1670	616645	5430	2113243	2711	1050104
31010099	MALAYASIA	0	0	0	0	7425	8335380	0	0
31010099	SINGAPORE	0	0	100	3697	0	0	0	0
31010099	THAILAND	2600	71392	222	98603	954	222721	428	119445
31010099	U ARAB EMTS	0	0	0	0	48000	3888423	0	0
31010099	TAIWAN	138	36291	0	0	0	0	0	0
31010099	AUSTRIA	0	0	76000	1686158	171000	4869703	98649	3836802
31010099	BELGIUM	84000	1940801	105000	2706694	0	0	0	0
31010099	GERMANY	78000	1558553	21840	1208602	174	70064	0	0
31010099	IRELAND	0	0	0	0	3360	719955	5040	1204258
31010099	ITALY	91512	12832235	123800	14558760	143700	17737018	256084	32984948
31010099	SPAIN	800	259049	3547	444122	1421	681254	0	0
31010099	UK	0	0	5000	424211	2256	89431	0	0
31010099	ICELAND	1000	45576	10000	352108	10000	387045	0	0
31010099	NORWAY	40000	10890274	51000	12900866	85000	23018198	75000	22913590
	Total	677880	130682591	1082073	177985608	1501412	343057169	1235364	305073480

*The figures for the period up to 2008-09 are finalised whereas those of April 09 to Nov 09 are provisional
Source: Directorate General of Commercial Intelligence & Statistics, Kolkata.

*[English]***Assistance to Women Farmers**

5199. SHRI HARISHCHANDRA CHAVAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has formulated any Centrally sponsored schemes for women keeping in view the role of women farmers and their participation in agriculture sector;

(b) if so, the details thereof;

(c) whether a higher rate of subsidy/assistance is also proposed to be provided to the women farmers;

(d) if so, the details thereof;

(e) whether there is any provision to give special package to the Scheduled Castes/Scheduled Tribes (SCs/STs) women farmers; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) No, Madam. However, in keeping with the directives of the Planning Commission, the States have been asked to ensure flow of funds to the tune of 30% for the benefit of women farmers under all beneficiary oriented schemes since 2007-08. Under the revised Scheme 'Macro Management in Agriculture', at least 33% of the allocation has to be made for small, marginal and women farmers. Accordingly, the State Governments have been asked to include schemes which encourage group formation among women. Beneficiary contribution in case of selected activities in ATMA cafeteria has been limited 5% for women farmers as against 10% for other farmers.

(e) to (f) There is no additional provision or package for women farmers among SCs and STs. However, the State Governments have been asked to ensure flow of funds to the tune of 16% for Scheduled Caste Special Plan (SCSP), 8% for Tribal Sub Plan (TSP) & 10% for North-Eastern States(NES), under all beneficiary oriented schemes.

*[Translation]***Migration from Border Villages**

5200. SHRI GOPINATH MUNDE:
SHRI LALJI TANDON:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of large scale migration of people from border villages thereby leading to substantial reduction in the population of these villages;

(b) if so, the details thereof and the reasons therefor, State-wise; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) There are no reports to indicate such migration of people from border villages.

(b) and (c) The question does not arise.

*[English]***Proposal for Infrastructure Development**

5201. SHRI K.C. VENUGOPAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any proposal has been received from the State of Kerala to increase assistance for infrastructure development under the National Calamity Contingency Fund; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No proposal has been received from the Government of Kerala to increase assistance for infrastructure development under the National Calamity Contingency Fund (NCCF).

However, the State Government had submitted a memorandum seeking assistance from National Calamity Contingency Fund (NCCF) including repair of immediate nature of damaged infrastructure, in the wake of floods/landslides during southwest monsoon 2009. The High Level Committee (HLC), based on the assessment of the

Inter-Ministerial Central Team (IMCT), recommendations of the Inter-Ministerial Group thereon and extant items & norms of assistance under Calamity Relief Fund (CRF), approved (i) and amount of Rs. 61.36 crore from NCCF subject to the adjustment of 75 % of balance available in the CRF account of the State for the instant calamity and (ii) Rs. 1.85 crore from Special Component of ARWSP for repair of damaged drinking water supply works.

Development of Parks by NDMC

5202. SHRI S. PAKKIRAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has provided funds to the New Delhi Municipal Council (NDMC) for developing and improving the condition of parks in the NCT of Delhi;

(b) if so, the details thereof alongwith the funds granted/utilised by the NDMC during each of the last three years and the current year, area-wise; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The New Delhi Municipal Council (NDMC) has informed that it has sufficient funds to maintain and develop its parks, gardens, other greens, etc. The details of the funds utilized by the Horticulture Department of the NDMC during the years 2006-07, 2007-08, 2008-09 and 2009-10 on maintenance and development of parks, gardens, green strips, etc in the New Delhi area are as under:

Year	Total Expenditure Incurred
2006-07	Rs. 2,39,87,630/-
2007-08	Rs. 2,17,97,928/-
2008-09	Rs. 8,29,23,215/-
2009-10	Rs. 7,17,81,179/-

Improvement of Roads Under CRF

5203. SHRI MAHENDRASINH P. CHAUHAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government of Gujarat had submitted proposals for the improvement of roads under the Central Road Fund/Economic Important/Inter-State Connectivity (CRF/EI/ISC) Schemes;

(b) if so, the details thereof;

(c) whether there has been a delay in granting approval on the said proposals;

(d) if so, the reasons therefor;

(e) the details of the formulae adopted while calculating limit of sanction for execution of works under CRF/EI/ISC; and

(f) the details of the amount enhanced limits sanctioned to various States during the last two years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) Yes, Madam. Government of Gujarat had submitted 25 proposals amounting to Rs. 183.83 crore under CRF, 3 proposals amounting to Rs. 46.00 crore under ISC and 6 proposals amounting to Rs. 100.36 crore under EI. Twelve proposals amounting to Rs. 102.97 crore under CRF have been sanctioned during 2009-10.

(c) No, Madam.

(d) Does not arise.

(e) and (f) Sanction in any year is limited to 4 times the annual allocation to the state minus the difference of total sanction and total utilization since the inception of the Fund. The details of allocation for the year 2008-09, 2009-10 and vote on account figures for 2010-11 are placed in the enclosed Statement.

Statement

(Amount in Rs. Crores)

State	2008-09	2009-10*	2010-11**
1	2	3	4
Andhra Pradesh	143.63	148.91	26.92
Arunachal Pradesh	18.26	31.38	5.60
Assam	27.42	35.05	6.15
Bihar	40.59	46.28	8.47
Chhattisgarh	43.66	58.43	10.49
Goa	8.93	5.87	0.98
Gujarat	104.84	107.48	18.94

1	2	3	4
Haryana	66.18	47.55	8.75
Himachal Pradesh	19.34	24.81	4.34
Jammu and Kashmir	54.92	86.81	15.33
Jharkhand	34.85	39.44	6.98
Karnataka	103.82	105.84	16.00
Kerala	48.58	36.54	6.36
Madhya Pradesh	100.29	133.63	24.08
Maharashtra	175.89	174.92	31.57
Manipur	5.84	8.90	1.59
Meghalaya	8.54	10.40	1.87
Mizoram	5.14	8.20	1.47
Nagaland	4.34	6.61	1.16
Orissa	56.25	70.56	12.60
Punjab	65.39	48.69	8.02
Rajasthan	130.60	158.91	28.02
Sikkim	2.15	2.99	0.55
Tamil Nadu	110.92	93.98	17.25
Tripura	3.54	4.62	0.83
Uttarakhand	20.96	25.74	4.56
Uttar Pradesh	145.55	140.65	24.96
West Bengal	55.40	53.02	9.37

* Provisional figures.

** Figures as per Vote On Account.

[*Translation*]

Improvement of National Highway No. 92

5204. SHRI ASHOK ARGAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the amount of funds provided so far for improvement/construction work being carried out on National Highway No. 92; and

(b) the length of the road in kilometre improved from the funds released?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) The details of works sanctioned for widening, strengthening, bridges and periodic renewal of surfaces on NH-92 in the last 3 financial years is as under:

Year	Length in Kms.	Cost (Rs. in Lakhs)
2007-08	44.72	1821.05
2008-09	17.33	2459.61
2009-10	43.50	1615.51
Total	105.55	5896.17

[*English*]

MoUs with Seeds Corporations

5205. SHRI A.K.S. VIJAYAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has signed Memoranda of Understanding (MoUs) with National Seeds Corporation Limited (NSCL) and State Farms Corporation of India (SFCI) to increase seed production;

(b) if so, the details thereof; and

(c) the total seed production by such corporations during the last three years and the current year, corporation-wise and yearwise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. The Government has signed a Memorandum of Understanding (MoU) on 15th March 2010 with both the National Seeds Corporation Limited (NSC) and the State Farms Corporation of India limited (SFCI) for the financial year 2010-11. Higher seed production targets have been given to both Corporations for 2010-11 compared to 2009-10 i.e., 19 lakh quintals of seed over 15 lakh quintals for NSC and 6 lakhs quintals of seed against 5.75 lakh quintals for SFCI.

(c) The position of total seed production by NSC and SFCI is given below:

(Quantity in lakh quintals)

Year	NSC	SFCI
2007-08	8.57	4.40
2008-09	10.18	5.63
2009-10	15.00 (Provisional)	5.75 (Provisional)
2010-11	19.00 (Target)	6.00 (Target)

Concrete Boundary Wall on NH No. 2

5206. SHRI PURNMASI RAM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether boundary walls provided on the banks of rivulets are in a dilapidated condition on National Highway No.2 near Kosi in Uttar Pradesh; and

(b) if so, the details of the steps taken to erect solid concrete boundary walls forthwith to check any mishap?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) The parapet (boundary) wall provided on bridge over Kosi drain at Km. 104.00 on NH-2 near Kosi Town in Uttar Pradesh is in satisfactory condition.

Road Safety Education

5207. SHRI D.B. CHANDRE GOWDA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether a demand has been made by the Road Safety Forums to develop a plan for road safety education;

(b) if so, the details thereof;

(c) whether the Union Government has made any efforts in this regard and to participate in road safety education meetings/conferences outside Delhi;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the steps taken/proposed to be taken to increase awareness of road safety among the masses at the grassroot level?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA): (a) and (b) No concrete proposal has been received from Road Safety Forum to develop a plan for road safety education. However, they have sent a letter dated 6th April 2010 inviting road safety experts from the Ministry and NHAI to participate in meetings being held by noted organizations in coastal Andhra Pradesh. They have also suggested that officials should visit distant areas which are plagued with road accidents and help the public and other organizations in their road safety activities.

(c) to (e) The officers of this Ministry usually participate in various activities relating to road safety as and when invited by various prominent organisations throughout the country.

(f) With a view to educate the general masses about road safety matters, the Government have been undertaking various publicity measures through Print and Electronic Media in the form of telecast /broadcast of TV spots/Radio jingles, display of cinema slides, hoardings, organizing road safety week, seminars, exhibitions, All India Essay competition on Road Safety, printing of handbills/stickers, posters, road safety games, calendars depicting road safety messages, etc. for various segment of road users viz. pedestrians, cyclists, school children, heavy vehicle drivers etc.

In addition to above, National Highway Authority of India (NHAI) has also undertaken a road safety Public Education/awareness campaign at grassroot level on Golden Quadrilateral (GQ) of about 5864 Km that links the main metropolitan centres of Delhi, Kolkata, Chennai and Mumbai. The main objectives of the programme were:

- (i) Make community residents aware that road safety is a major community concern;
- (ii) Encourage community residents to identify the specific road safety problems faced by the community as well as remedial measures;
- (iii) Strengthen local Non Government Organizations (NGOs) and Community Based Organizations (CBO) and their linkage to external institutions with a role in road safety; and
- (iv) Educate community residents and road users in the safe use of the road and actions to be taken in the event of an accident.

Hoarding of Imported Pulses

5208. SHRI RAMESH RATHOD: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the pulses imported recently were hoarded at ports by the traders to reap higher profits through artificial shortage and resultant price rise; and

(b) if so, the details thereof and corrective action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No Madam

(b) Does not arise. All the Major ports are directed to impose penal demurrage charges to discourage long storage of essential commodities & pulses.

Repayment of Food Credit

5209. SHRI G.M. SIDDESHWARA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government of Karnataka has requested the Union Government to urge the Reserve Bank of India for extension of time limit and waiving of additional interest levied for repayment of food credit under A/c III for procurement of foodgrains KMS 2008-09;

(b) if so, whether the Union Government has considered the request of the State Government of Karnataka;

(c) if so, the time by which final decision in this regard is likely to be taken; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Yes, Madam. In this regard, the request received from the Govt. of Karnataka in September, 2009 was forwarded to Reserve Bank of India (RBI) for taking necessary action. RBI informed that the above matter was referred to State Bank of India (SBI) which in turn informed that

the penal interest of Rs. 3,28,67,721/- charged erroneously on Food Credit Account of Government of Karnataka has since been refunded to Government of Karnataka and the matter is fully resolved. Government of Karnataka was accordingly informed.

National Seed Reserve

5210. SHRI MANOHAR TIRKEY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to set up a National Seed Reserve to ensure that there is no shortage of seeds in the country;

(b) if so, the details thereof;

(c) whether the seeds agencies have been encouraged to produce seeds and ensure availability of good quality seeds at a reasonable price;

(d) if not, the reasons therefor; and

(e) the details of strategy of the Government to maintain seeds reserve and thereby help the farmers at large?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) The Government of India is already implementing the Seed Bank Scheme to meet the requirement of seeds during natural calamities and unforeseen conditions, and also to meet the shortage of seeds, if any, in the country. The scheme is implemented through State Seeds Corporations, State Governments & the National seeds producing Public Sector Undertakings viz, National Seeds Corporation of India (NSC) and State Farms Corporation of India (SFCI). Government provides revolving fund to the implementing agencies for procurement of raw seeds and reimbursement of the expenditure incurred on the maintenance of seeds including transportation, grading and packing, insurance and seed losses during storage. Financial assistance is also extended for construction of seed storage godowns. The Government of India supports States/State level agencies by providing assistance for seeds/planting materials under the following schemes:

(i) Macro Management Mode of Agriculture (MMA)

(ii) Integrated Scheme on Oilseeds, Pulses, Oil Palm and Maize (ISOPOM).

- (iii) Technology Mission on Cotton.
- (iv) Technology Mission on Jute and Mesta.
- (v) National Food Security Mission (NFSM)
- (vi) Development and Strengthening of Infrastructure facilities for Production and Distribution of Quality Seeds.
- (vii) National Horticulture Mission.(NHM)
- (viii) Technology Mission for Integrated Development of Horticulture in North Eastern States, Jammu & Kashmir, Himachal Pradesh, and Uttrakhand.
- (ix) Rashtriya Krishi Vikas Yojana (RKVY).

141.39 lakh qtls. Certified/quality seed is available for kharif 2010 against the requirement of 123.11 lakh qtls. Projected by the States. An overall national surplus of 18.28 lakh quintals.

Promotion of KVIC Products

5211. SHRI ASADUDDIN OWAISI: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government has implemented the Product Development, Design Intervention and Packaging (PRODIP) scheme for promoting the sales of Khadi and Village Industries Commission (KVIC) products;

(b) if so, the details alongwith the extent to which it is likely to be helpful in increasing the marketability of such products;

(c) the total turnover reported by KVIC during the last three years; and

(d) the measures taken/being taken by KVIC for quality products to increase its sale?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) and (b) The Government (in the Ministry of Micro, Small and Medium Enterprises) has been implementing the Product Development, Design Intervention and Packaging (PRODIP) through the Khadi and Village Industries Commission (KVIC) since 2002-03 to help khadi and village industry (KVI) institutions to diversify and develop KVI products and also to improve their design and packaging. Studies show that the scheme

has been very effective in bringing about product improvement at the institution level and the beneficiary institutions have successfully utilized the PRODIP assistance to develop new designs, generate additional sales as well as liquidate stocks.

(c) The details of value of sales of the KVI sector during each of the last three years are given below:

Year	Value of Sales (Rs. crore)		
	Khadi	Village Industries	Khandi and Village Industries
2006-07	663.19	18888.21	19551.40
2007-08	724.39	20819.09	21543.48
2008-09	799.61	21948.59	29948.20

(d) The Government in the Ministry of Micro, Small and Medium Enterprises (MSME) has initiated several steps through Khadi and village Industries Commission (KVIC) for improvement of khadi and khadi products and better marketability, which include:

- (i) Tie-up with the National Institute of Design (NID), Ahmedabad and National Institute of Fashion Technology (NIFT), New Delhi for design inputs;
- (ii) Entering into a Memorandum of Understanding (MoU) with the Textiles Committee, to make available their laboratory infrastructure for checking quality of khadi cloth. Interfaces were also established with reputed Research and Development (R&D) institutes to extend results of their R&D efforts to KVI units.
- (iii) Devising and publishing the technical manual, specifications and norms for test quality parameters of Khadi in a booklet form with the assistance of Indian Institute of Technology (IIT), Delhi. The technical manual prescribes the procedure to be adopted while checking samples of raw material, sliver, yarn, fabric etc. used in the production of Khadi, which is expected to ensure the quality of Khadi products.
- (iv) Technical collaboration with the Indian Institute of Technology (IIT), Delhi, to improve the quality and appearance of khadi products.
- (v) Setting up of 6 sliver plants by KVIC in different parts of the country to ensure supply of quality sliver to the khadi institutions.

- (vi) Establishment of Rural Industries Service Centres (RISCs) by the KVIC for setting up common facility centres (CFCs).
- (vii) Providing financial assistance under Product Development, Design Intervention and Packaging (PRODIP) Scheme for improved designs and packaging of khadi products, as mentioned above;
- (viii) Providing credit at the concessional rate of interest under the Interest Subsidy Eligibility Certificate (ISEC) Scheme.
- (ix) Launching of the Scheme of Fund for Regeneration of Traditional Industries (SFURTI) for developing khadi clusters throughout the country over five years beginning 2005-06.
- (x) launching of the Khadi Reforms and Development Programme with financial assistance from Asian Development Bank (ADB) amounting to US\$ 150 million to revitalize the khadi sector, to be incurred between 2009-10 and 2012-13 with provision for setting up of a marketing organization through private participation, including market development like market survey, design inputs, brand building, khadi mark, promotion, etc., opening of 20 new sales outlets in metropolitan cities and State Capitals and renovation and modernization of around 1200 sales outlets.
- (xi) Introducing Market Development Assistance (MDA) scheme based on production of khadi and polyvastra for implementation during 2010-11 and 2011-12.

Research on Foodgrains

5212. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether research on foodgrains is being carried out in agriculture research institutes;
- (b) if so, the details of such projects, foodgrain-wise;
- (c) the time by which the projects are likely to be completed indicating the time when such projects were started; and
- (d) the details of the average annual expenditure incurred on the projects?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam.

(b) and (c) The crop wise projects on Crop Improvement, Crop protection, Crop Production, Multi-location Evaluation etc. on foodgrains are being undertaken in the following Institutes of the Indian Council of Agricultural Research (ICAR).

Indian Agricultural Research Institute (IARI), Pusa, New Delhi; Central Rice Research Institute (CRRI), Cuttack; Directorate of Rice Research, Hyderabad; Directorate of Sorghum Research, Hyderabad; Directorate of Maize Research, New Delhi; Directorate of Wheat Research, Karnal; Vivekanand Parvatiya Krishi Anusandhan Sansthan (VPKAS), Almora; Institute of Pulses Research, Kanpur and the All India Co-ordinated Research Projects (AICRPs) on Rice, Wheat, Maize, Sorghum, Pearlmillet, Small-Milles, Under-utilized Crops, Chickpea, Pigeonpea, Arid Legumes and MULLaRP (Mungbean, Urdbean, Lentil, Lathyrus, rajmash and Peas). Research on foodgrains is of a continuing nature.

(d) On the basis of last three years, the average expenditure on research on foodgrains by ICAR has been of the order of Rs.100 crores per annum.

Setting up of Transmitters and DD Towers

5213. SHRI ANANTHA VENKATARAMI REDDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the total number of High Power Transmitters (HPTs) /Low Power Transmitters (LPTs) and Very Low Power Transmitters (VLPTs) operating in the country at present, including Andhra Pradesh, State- wise and location- wise;
- (b) the total number of areas covered under the programmes relayed by the local relay centers and national network;
- (c) the total number of areas proposed to be covered during the 11th Five Year Plan, year wise and State-wise;

(d) the total number of Doordarshan (DD) towers set up in the country at present including Andhra Pradesh, State-wise; and

(e) the total number of such towers proposed to be set up during the 11th Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) to (e) There are 1416 TV transmitters (HPTs-213, LPTs-814, VLPTs-371, Transposers-18) functioning in the country. State-wise locations of these transmitters are given in the enclosed Statement.

These transmitters provide TV coverage to about 92% population of the country spread over about 81% area.

The areas uncovered by the terrestrial transmitters along with rest of the country, have been provided with multi channel TV coverage through Doordarshan's free-to-air DTH service "DD Direct Plus", signals of which can be received anywhere in the country with the help of small sized dish receive units. New transmitters for expansion of TV coverage are not envisaged under 11th Plan.

As part of continuing schemes from 10th Plan, HPT projects at Mehboobnagar (Andhra Pradesh), Bilaspur (Chhatisgarh) and VLPT project at Gandhinagar (A&N Islands) are under implementation.

Statement

Existing TV Transmitters (as on 22.04.2010)

STATE/UT	Transmitters
1	2
Andhra Pradesh	HPTs (13) Anantapur Hyderabad Kurnool Nandyal Rajamundry Tirupati Vijaywada (DD News) Vishakhapatnam (DD News) Rajamundry (DD News) LPTs (81) Achampet Adilabad

1	2
	Adoni
	Alagadda
	Amalapuram
	Banswada
	Belampally
	Bhadrachalam
	Bhainsa
	Bheemadolu
	Bheemavaram
	Bobbili
	Chittoor
	Cuddapah
	Darsi
	Devarkonda
	Emmiganur
	Gadwal
	Giddalur
	Guntakal
	Hindupur
	Jadcherla
	Jagtial
	Kadiri
	Kakinada
	Kamareddy
	Kandukur
	Karimnagar
	Kavali
	Khammam
	Kolhapur
	Kosgi
	Kothagudam
	Kuppam
	L.R. Pally
	Macherla
	Machilipatnam
	Madnapalli
	Madugula
	Mandassa

1	2	1	2
	Markapur		Nellore (DD News)
	Medak		Pedanandipadu (DD News)
	Mehboobnagar		Vishakhapatnam (DD News)
	Miryalaguda		VLPTs (10)
	Nagar Karnul		Chintapalli
	Nalgonda		Duttalur
	Narayanpet		Icchapuram
	Nellore		Kanigiri
	Nirmal		Madipardu
	Nizamabad		Maripadu
	Ongole		Paderu
	Pedapalli		Parwatipuram
	Produddur		Seetampeta
	Pulamaner		Srisalem
	Punganur		Transposer (1)
	Rajampet		Vijaywada
	Ramagundam	Arunachal Pradesh	HPT (2)
	Siddipet		Itanagar
	Sirisilla		Itanagar (Dd News)
	Sirpur		LPTs (3)
	Srikakulam		Miao
	Talakondapally		Passighat
	Tamblapalli		Tezu
	Tandur		VLPTs (39)
	Tekkali		Along
	Tirupati		Baririjo
	Tuni		Basar
	Udaigiri		Boleng
	Veldanda		Bomdilla
	Vemalvada		Changlang
	Vinukonda		Chayangtajo
	Vishakhapatanam		Daporizo
	Wanaparthy		Darak
	Yellandu		Deomali
	Zahirabad		Dirang
	Atmakur (DD News)		Geku
	Kakinada (DD News)		Gensi
	Narsaraopet (DD News)		Hawai

1	2	1	2
	Hayuliang		Diphu
	Hunli		Goalpara
	Inkiyong		Gohpur
	Kalaktang		Golaghat
	Khimyong		Haflong
	Khonsa		Hatsinghmari
	Mariyang		Hojai
	Mechuka		Jorhat
	Mukto		Lumding
	Nampong		Margheritta
	Namsai		Nagaon
	Palin		Nazira
	Raga		North Lakhimpur
	Roing		Satrasal
	Rupa		Sonari
	Sagalee		Tezpur
	Sangram		Tinsukhia
	Seijosa		Dibrugarh (DD News)
	Seppa		VLPT (1)
	Taliha		Digboi
	Tawang		Transposer (1)
	Tirbin		Guwahati
	Tuting	Bihar	HPTs (6)
	Yomcha		Katihar
	Ziro		Muzaffarpur
	Transposer (1)		Patna
	Sankhiview		Saharsa
Assam	HPTs (6)		Patna (DD News)
	Dibrugarh		Muzaffarpur (DD News)
	Guwahati		LPTs (34)
	Kokrajhar (Int. Set up)		Aurangabad
	Silchar		Banka
	Guwahati (DD News)		Begusarai
	Silchar (DD News)		Bettiah
	LPTs (21)		Bhabhua
	Bokakhat		Bhagalpur
	Bongaigaon		Buxar
	Dhubri		Darbhanga

1	2	1	2
	Daudnagar		Dungargarh
	Forbesganj		Kanker
	Gaya		Kharod
	Gopalganj		Konta
	Jamui		Korba
	Khagaria		Kurasia
	Kishanganj		Manindergarh
	Lakhisarai		Narayanpur
	Madhepura		Pandaria
	Madhubani		Pendra Road
	Motihari		Raigarh
	Munger		Rajhara Jharandili
	Nawada		Sakti
	Phoolparas		VLPTs (8)
	Ramnagar		Bijapur
	Raxaul		Devbhog
	Rosera		Jashpurnagar
	Sasaram		Kondagaon
	Sheikhpura		Koylibeda
	Sikandra		Pakhanjore
	Simri Bakhtiarpur		Pathalgaon
	Sitamarhi		Sarangarh
	Siwan	Goa	HPTs (2)
	Supaul		Panaji
	Gaya (DD News)		Panaji (DD News)
	Darbhanga (DD News)	Gujarat	HPTs (11)
	VLPTs (2)		Ahmedabad
	Masrakh		Bhuj
	Marhaura		Dwarka
Chhattisgarh	HPTs (4)		Rajkot
	Jagdalpur		Radhanpur
	Raipur		Surat
	Ambikapur		Vadodra
	Raipur (DD News)		Ahmedabad (DD News))
	LPTs (16)		Rajkot (DD News)
	Bailadilla		Surat (DD News)
	Bilaspur		Vadodra (DD News)
	Champa		

1	2	1	2
	LPTs (54)		Porbander
	Ahwa		Punandro (Mobile)
	Ambaji		Rajpipla
	Amod		Rajula
	Amreli		Rapar
	Bantva		Sanjeli
	Bharuch		Shamlaji
	Bhavnagar		Songarh
	Botad		Surendranagar
	Chhota Udaipur		Tharad
	Dediapara		Umergaon
	Deesa		Una
	Devgadh Baria		Valsad
	Dhandhukha		Veraval
	Dharangadhra		Bhavnagar (DD News)
	Dhari		Jamnagar (DD News)
	Dharmpur		Gandhinagar (DD News)
	Dhorajee		VLPTs (3)
	Dohad		Kakrapar
	Godhara		Netrang
	Idar		Sagwara
	Jamjodhpur	Haryana	HPT (3)
	Jamnagar		Karnal
	Jhagadia		Hissar
	Junagarh		Hissar (DD News)
	Kevadia Colony		LPTs (20)
	Khambalia		Bhiwani
	Khambat		Charkhi Dadri
	Limbdi		Fatehabad
	Lunawada		Firozpur Jhirka
	Mahuva		Jind
	Mangrol (Junagarh)		Kaithal
	Mangrol (Surat)		Mahendergarh
	Mehsana		Meham
	Modassa		Narnaul
	Morvi		Rewari
	Palanpur		Rohtak
	Palitana		Sirsa

1	2	1	2
	Tohana		Diar
	Ambala (DD News)		Hamirpur
	Bhiwani (DD News)		Holi
	Karnal (DD News)		Jahalma
	Kurukshetra (DD News)		Jatingiri (Phooladhar)
	Mandi Dabwali ((DD News)		Jogindernagar
	Narnaul (DD News)		Kaja
	Yamunanagar (DD News)		Kalpa
Himachal Pradesh	HPTs (5)		Karsog
	Dharamshala		Keylong
	Kasauli		Khara Pathar
	Shimla		Kotkhai
	Shimla (DD News)		Nehri
	Kasauli (DD News)		Nichar
	LPTs (8)		Palampur
	Bilaspur		Parwanoo
	Kullu		Pirbhayanu
	Manali		Rohru
	Mandi		Sarkaghat
	Rampur		Shivbadar
	Sunder Nagar		Thanedar
	Sujanpur		Tissa
	Mandi (DD News)		Udaipur
	VLPTs (39)		Una
	Ajhu Fort		Veer
	Ashapuri		Transposers (2)
	Awah Devi		Rajgarh
	Baijnath		Solan
	Bandla	Jharkhand	HPTs(5)
	Banjar		Daltonganj
	Bharmour		Ranchi
	Bharthi		Jamshedpur
	Bijli Mahadev		Jamshedpur (DD News)
	Chamba		Ranchi (DD News)
	Chaupal		LPTs (19)
	Chauri Khas		Barharwa
	Chirgaon		Bokaro
	Dalhausi		Chaibasa

1	2
	Deoghar
	Dhanbad
	Dumka
	Ghatshila
	Giridh
	Godda
	Gumla
	Hazaribag
	Kodarma
	Lohardaga
	Mushabani
	Noamundy
	Saraikella
	Chatra
	Bokaro (DD News)
	Dhanbad (DD News)
	VLPT (3)
	Simdega
	Ramgarh Hill
	Garhwa (DD News)
Jammu & Kashmir	HPTs (19)
	Jammu
	Kathua
	Leh
	Poonch
	Srinagar
	Kupwara
	Naushera
	Samba
	Gurez
	Tithwal
	Jammu (DD News)
	Naushera (DD News)
	Samba (DD News)
	Srinagar (DD News)
	Srinagar (DD Kashir)
	Gurez (DD News)
	Tithwal (DD Kashir)

1	2
	Kupwara (DD Kashir)
	Poonch (DD Kashir)
	LPTs (18)
	Anantnag
	Bandipore
	Chowkibal
	Darhal
	Kargil
	Kulgam
	Patnitop
	Pattan
	Quazigund
	Sonarwani
	Poonch
	Rajouri
	Riasi
	Wusan
	Udhampur
	Baramulla (DD News)
	Kathua (DD News)
	Leh (DD News)
	VLPTs (87)
	Abran
	Ardh Kumari
	Arnas
	Ashmuqam
	Bani
	Banihal
	Baramulla
	Basecamp (Siachin)
	Basgo
	Basoli
	Batalik
	Batot
	Bhadarwa
	Bilawar
	Bodh Khurboo
	Boniyar

1	2	1	2
	Budhal		Nagrota
	Chakroi		Nimu
	Chanani		Nowgam
	Chumathang		Nyema
	Chushul		Padam
	Dah		Pahalgam
	Daskit		Panamik
	Dhar		Panicker
	Doda		Poni
	Domchuk		Pulwama
	Dras		Ramban
	Fatula		Ramkot
	Gujjaron Nagrota		Ramnagar
	Hanle		Ringdom Gompa
	Hira Nagar		Sakti
	Ichar		Sanasar
	Jajjar Kotli		Sankoo
	Kalakot		Shopian
	Kangan		Sonmarg
	Kargil		Sudh- Mahadev
	Khaltsi		Tangmarg
	Khatlai		Tangste
	Khrew		Tatapani
	Kishtwar		Thanamandi
	Kotranka		Thathri
	Kud		Tilel
	Lati		Timsogam
	Lollab Valley		Tral
	Loran		Turtok
	Machil		Uri
	Mahore		Uri
	Mandi		Yusmarg
	Manigam		Zangla
	Manjakot		Transposer (1)
	Mansur		Surankot
	Mendhar	Karnataka	HPTs (12)
	Mohra		Bangalore
	Mulbekh		Dharwad

1	2
	Gulbarga
	Shimoga
	Hassan
	Mangalore
	Mysore
	Raichur
	Bangalore (DD News)
	Gulbarga (DD News)
	Dharwad (DD News)
	Mysore (DD News)
	LPTs (49)
	Arsikere
	Athani
	Bagalkot
	Bantwal
	Basava Kalyan
	Belgaum
	Bellary
	Belthangadi
	Bhatkal
	Bidar
	Bijapur
	Chickmagalur
	Chikodi
	Chitradurga
	Dandeli
	Davangere
	Gadag Betgari
	Gangawati
	Gokak
	Harphanhalli
	Hattihal
	Hiriyur
	Holenarsipur
	Hosdurg
	Hospet
	Hungond
	Indi

1	2
	Karwar
	Kolar Gold Field
	Koppa
	Kumta
	Medikeri
	Mudhol
	Mudigere
	Mundargi
	Pavagada
	Puttur
	Ramadurg
	Ranibennur
	Sagar
	Sandur
	Sindhur
	Sirsi
	Talikota
	Tiptur
	Tumkur
	Udipi
	Bellary (DD News)
	Davangere (DD News)
	VLPTs (7)
	Badami
	Huvin Hippargi
	Kudligi
	Madhugiri
	Sakleshpur
	Sringeri
	Sulya
	HPTs (7)
	Calicut
	Cochin
	Trivandrum
	Cannanore (Int. Set Up)
	Calicut (DD News)
	Cochin (DD News)
	Trivandrum (DD News)

Kerala

1	2	1	2
	LPTs (22)		Indore (DD News)
	Adoor		Jabalpur (DD News)
	Attapadi		Gwalior (DD News)
	Changanacherry		LPTs (60)
	Chengannur		Agar
	Idukki		Ashoknagar
	Kalpetta		Bada Malhera
	Kanhangarh		Badwani
	Kasargod		Balaghat
	Kayamkulam		Bareli
	Kottarakara		Betul
	Mallapuram		Bhander
	Manjeri		Bhanpura
	Pala		Bhind
	Palghat		Bijaipur
	Pathanamthitta		Burhanpur
	Punalur		Chanderi
	Shoranur		Chhindwara
	Tellicherry		Damoh
	Thodupuzha		Datia
	Trichur		Gadarwara
	Cannanore (DD News)		Garot
	Trichur (DD News)		Harda
	VLPTs (4)		Itarsi
	Devikolam		Jaora
	Eratuppeta		Jhabua
	Kanjirapalli		Karaira
	Mundakayam		Kelaras
Madhya Pradesh	HPTs (12)		Khandwa
	Bhopal		Khargaon
	Gwalior		Khurai
	Indore		Kukdeshwar
	Jabalpur		Kukshi
	Shahdol		Kurwai
	Guna		Lahar
	Sagar		Lakhnadon
	Chhatrapur		Maihar
	Bhopal (DD News)		Malanjkhanda

1	2
	Mandla
	Mandsaur
	Multai
	Murwara
	Nagda
	Narsimhapur
	Neemuch
	Panchmarhi
	Panna
	Piparia
	Raghogarh
	Rajgarh
	Ratlam
	Rewa
	Satna
	Seoni
	Shajapur
	Sheopur
	Shivpuri
	Sidhi
	Sindhwa
	Singrauli
	Sironj
	Sitamau
	Tikamgarh
	Ujjain
	VLPTs (6)
	Alirajpur
	Alot
	Budhni
	Diamond Mining Proj.
	Parasia
	Singrauli
Maharashtra	HPTs (14)
	Ambajogai
	Aurangabad
	Chandrapur
	Mumbai

1	2
	Nagpur
	Pune
	Ratnagiri
	Jalgaon
	Mumbai (DD News)
	Nagpur (DD News)
	Pune (DD News)
	Aurangabad (DD News)
	Ambajogai (DD News)
	Mumbai (Digital)
	LPTs (89)
	Achalpur
	Acot
	Aheri
	Ahmednagar
	Akalkot
	Akluj
	Akola
	Amalner
	Amravati
	Arvi
	Badlapur
	Barshi
	Bhamragad
	Bhusawal
	Bid
	Brahampuri
	Buldana
	Chandur
	Chikhli
	Chiplun
	Daryapur
	Deorukh
	Dhadgaon
	Dharmabad
	Dhule
	Diglur
	Garhchiroli

1	2	1	2
	Gondia		Satana
	Hinganghat		Satara
	Hingoli		Shahad
	Ichalkaranji		Shirdi
	Jalna		Shirpur
	Kankauli		Sholapur
	Karad		Sironcha
	Karanja		Tumsar
	Khamgaon		Umerga
	Khanapur		Umerkhed
	Khopoli		Wani
	Kinwat		Wardha
	Kolhapur		Washim
	Mahad		Yavatmal
	Malegaon		Akola (DD News)
	Mangal Wedha		Amravati (DD News)
	Mangaon		Bhandara (DD News)
	Manmad		Dhule (DD News)
	Mehekar		Kolhapur (DD News)
	Mhasle		Malegaon (DD News)
	Morshi		Nanded (DD News)
	Nanded		Nasik (DD News)
	Nandurbar		Sangli (DD News)
	Nasik		Sholapur (DD News)
	Navapur		VLPTs (20)
	Osmanabad		Ambet
	Pandharkawada		Arjuni
	Pandharpur		Ashti
	Parbhani		Bhokar
	Patan (Satara)		Chikaldhara
	Phaltan		Chimur
	Pulgaon		Junnar
	Pusad		Karanja (Wardha)
	Rajapur		Karjat
	Raver		Khed
	Rissod		Koregaon
	Sangamner		Kurkheda
	Sangli		Malkapur

	1	2		1	2
		Malwan			VLPTs (2)
		Pimpalner-sakri			Champhai
		Sakoli			Saiha
		Sindewahi			Transposer (1)
		Tiwsa			Aizwal
		Vasantgarh		Nagaland	HPTs (3)
		Wai			Kohima
Manipur		HPT (3)			Mokokchung
		Imphal			Kohima (DD News)
		Churachandpur			LPTs (3)
		Imphal (DD News)			Dimapur
		LPT (1)			Tuensang
		Ukhrul			Mokokchung (DD News)
		VLPTs (4)			VLPTs (6)
		Chandel			Mon
		Kangpokpi			Phek
		Moreh			Satakha
		Senapati			Shamtori
Meghalaya		HPTs (4)			Wokha
		Shillong			Zunheboto
		Tura			Transposers (2)
		Tura (DD News)			Kohima
		Shillong (DD News)			Bara Basti
		LPTs (3)			HPTs (7)
		Jowai		Orissa	Baleshwar
		Williamnagar			Bhawanipatna
		Cherapunji			Cuttack
		VLPTs (2)			Sambalpur
		Baghmara			Berhampur
		Nongstoin			Cuttack (DD News)
		Transposer (1)			Sambalpur (DD News)
		Shillong			LPTs (69)
Mizoram		HPTs (3)			Anandpur
		Aizwal			Angul
		Lunglei			Athamalik
		Aizwal (DD News)			Bahalda
		LPT (2)			Balangir
		Lawngtlai			Baligurha
		Lunglei (DD News)			

1	2
	Banapur
	Bargarh
	Baripada
	Bhadrak
	Bhanjanagar
	Bhuban
	Birmitrapur
	Bonai
	Boudh
	Brajrajnagar
	Chikti
	Dasrathpur
	Deogarh
	Dhenkanal
	Durgapur
	G.udaigiri
	Gondiya
	Jeypore
	Joda
	Kabisuryanagar
	Kamakhyanagar
	Karanjia
	Keonjhargarh
	Khandpara
	Khariar
	Koraput
	Kotpad
	Kuchinda
	Lutherpunk
	Malkangiri
	Mohana
	Narsinghpur
	Navrangpur
	Nuapara
	Padampur
	Padmapuram
	Padua
	Pallahara

1	2
	Paradeep
	Parlakhemundi
	Patnagarh
	Phulbani
	Puri
	Rairangpur
	Rajgangapur
	Rajranapur
	Rayagada
	Redhakhol
	Rourkela
	Similigurha
	Sohela
	Sonepur
	Sundergarh
	Talcher
	Tushara
	Umerkote
	Baleshwar (DD News)
	Baliapal (DD News)
	Bhubneshwar (DD News)
	Dhenkanal (DD News)
	Dudharkot (DD News)
	Kendrapara (DD News)
	Tirtol (DD News)
	VLPTs (18)
	Aul
	Bada Barbil
	Chitrakonda
	Jayapatna
	Kalampur
	Kashipur
	Koksara
	Lanjigarh
	Machhkund
	Nagchi
	Nayagarh
	Paikamal

	1	2		1	2
		Subdega			Anupgarh
		Simlipalgarh			Bali
		Sukinda			Banswara
		Thoumal Rampur			Baran
		Rourkela (DD News)			Bari Sadri
		Lalitgiri (DD News)			Barmer
		Transposer (1)			Basava
		Sunabeda			Bhadra
Punjab		HPTs (7)			Bharatpur
		Amritsar			Bhilwara
		Bhatinda			Bhinmal
		Jalandhar			Chirawa
		Fazilka			Chittaurgarh
		Jalandhar (DD News)			Churu
		Amritsar (DD News)			Deeg
		Bhatinda (DD News)			Dungarpur
		LPTs (5)			Ganganagar
		Abohar			Gangapur (S.m.pur)
		Firozpur			Hanumangarh
		Gurdaspur			Hindaun
		Pathankot			Jaisalmer
		Patiala			Jalore
		Transposer (1)			Jhalawar
		Talwara			Jhunjhunun
Rajasthan		HPTs (11)			Karanpur
		Barmer			Karauli
		Bundi			Kesriaji
		Jaipur			Khajuwala
		Jaisalmer			Khetri
		Jodhpur			Kishnagarh-vas (Alwar)
		Ajmer			Kotputli
		Bikaner			Kushalgarh
		Ajmer (DD News)			Makrana
		Bundi (DD News)			Mount Abu
		Jaipur (DD News)			Nagar
		Jodhpur (DD News)			Nagaur
		LPTs (69)			Nathdwara
		Alwar			Navalgarh

1	2	1	2
	Nohar		Kotra
	Nokha		Kumbhalgarh
	Pali		Laxmangarh
	Phalodi		Mandalgarh
	Pilani		Neem Ka Thana
	Pirawa		Rajgarh (Alwar)
	Pratapgarh		Rawatbhata
	Raisinghnagar		Sikrai
	Rajgarh (Churu)		Tibi
	Ratangarh		Viratnagar
	Rawatsar		Transposers (2)
	Sagwara		Jamua Ramgarh
	Salumber		Lalsot
	Sardarshahr	Sikkim	HPTs (2)
	Sawaimadhopur		Gangtok
	Shahpura		Gangtok (DD News)
	Sikar		VLPTs (6)
	Sirohi		Gyalshing
	Sojat		Mangan
	Sridungargarh		Namchi
	Sujangarh		Rangpo
	Suratgarh		Singtam
	Taranagar		Zorethang
	Tonk	Tamil Nadu	HPTs (10)
	Udaipur		Chennai
	Vallabhnagar		Kodaikanal
	Alwar (DD News)		Rameshwaram
	Bansi (DD News)		Kumbakonam (Int. Setup)
	Bikaner (DD News)		Dharmapuri
	Udaipur (DD News)		Tirunelveli
	VLPT (17)		Kodaikanal (DD News)
	Amet		Chennai (DD News)
	Andhi		Chennai (Podighai Channel)
	Bhim		Chennai (Digital)
	Chaumahla		LPTs (53)
	Deogarh		Arani
	Fatehpur		Ambasamudram
	Gangapur (Bhilwara)		Ambur

1	2	1	2
	Arcot		Vaniyambadi
	Attur		Vellore
	Cheyyar		Villupuram
	Chidambaram		Coimbatore (DD News)
	Coimbatore		Erode (DD News)
	Coonoor		Madurai (DD News)
	Courtalam		Salem (DD News)
	Cuddalore		Tiruchirapalli (DD News)
	Denkanikotta		Tirunelveli (DD News)
	Erode		Tirupattur (DD News)
	Gudiyatam		Tuticorin (DD News)
	Kallakurchi		Vellore (DD News)
	Krishnagiri		VLPTs (7)
	Marthandam		Gingee
	Mayuram		Kanchipuram
	Nagapattinam		Mettupalayam
	Nagarcoil		Tiruvanamalai
	Nattam		Valliur
	Neyveli		Valparai
	Palani		Vaza Padi
	Pattukottai		Transposer (1)
	Peranampet		Dindigul
	Pollachi	Tripura	HPT (2)
	Pudukottai		Agartala
	Rajapalayam		Agartala (DD News)
	Salem		LPTs (6)
	Shankarankovil		Ambasa
	Thanjavur		Kailasahar
	Thiruvaiyaru		Amarpur
	Tindivanam		Teliamura
	Tiruchendur		Jolaibari
	Tiruchirapalli		Kailasahar (DD News)
	Tirupattur		VLPT (1)
	Tiruvannamalai		Dharma Nagar
	Tuticorin		Transposer (1)
	Udagamandalam		Bellonia
	Udumalpet	Uttar Pradesh	HPTs (18)
	Vandavasi		Agra

1	2	1	2
	Allahabad		Hardoi
	Bareilly		Jagdishpur
	Gorakhpur		Jhansi
	Kanpur		Karwi
	Lucknow		Kasganj
	Mau		Kosi
	Varanasi		Lalganj (Rae Bareilly)
	Banda		Lalitpur
	Lakhimpur		Mahoba
	Faizabad		Mahroni
	Agra (DD News)		Mainpuri
	Allahabad (DD News)		Mathura
	Bareilly (DD News)		Mau Ranipur
	Gorakhpur (DD News)		Mohammadabad
	Kanpur (DD News)		Moradabad
	Lucknow (DD News)		Nanpara
	Varanasi (DD News)		Narora
	LPTs (62)		Naugarh
	Akbarpur		Obra
	Aligarh		Orai
	Amroha		Pilibhit
	Athdama		Puranpur
	Auraiya		Rae Bareli
	Bahraich		Rampur
	Ballia		Rath
	Balrampur		Rudauli
	Basti		Sambhal
	Bidhuna		Shahjahanpur
	Chhibramau		Sikanderpur
	Deoria		Sultanpur
	Dudhinagar		Talbehat
	Etah		Thirwa
	Etawah		Aligarh (DD News)
	Farrukhabad		Azamgarh (DD News)
	Fatehpur		Jhansi (DD News)
	Ganj Dundwara		Lalganj (Pratapgarh) (DD News)
	Gauriganj		Mau (DD News)
	Gonda		Moradabad (DD News)
			Rampur (DD News)

1	2
	Rasra (DD News)
	Shahjahanpur (DD News)
	Sultanpur (DD News)
	VLPTs (4)
	Khubia Nangal
	Manikpur
	Mankapur
	Thakurdwara (DD News)
Uttarakhand	HPTs (2)
	Mussoorie
	Mussoorie (DD News)
	LPTs (17)
	Bachher
	Champawat
	Dak Pathar
	Haldwani
	Haridwar
	Kalagarh
	Kashipur
	Khetikhan
	Kotdwar
	Naini Danda
	Nainital
	New Tehri
	Pauri
	Pithoragarh
	Tanakpur
	Haridwar (DD News)
	Khetikhan (DD News)
	VLPTs (33)
	Almora
	Aroli (Banoli)
	Badrinath
	Bageshwar
	Basot
	Bhatiari
	Chaukhatia
	Devprayag

1	2
	Dewal
	Dharchula
	Didihat
	Dugadda
	Fata
	Gajja
	Ghandyal
	Gopeshwar
	Joshimath
	Kajjikhhal
	Karan Prayag
	Kausani
	Maneshwar
	Manila
	Munsiari
	Nandprayag
	Naugaonkhal
	Okhimath
	Pokhri
	Pratapnagar
	Rajgrahi
	Ranikhet
	Ruderprayag
	Tharali
	Uttarakashi
	Transposers (2)
	Mussoorie
	Srinagar
West Bengal	HPTs (14)
	Asansol
	Kolkata
	Krishnanagar
	Kurseong
	Murshidabad
	Shantiniketan
	Balurghat
	Kharagpur
	Kurseong (DD News)

1	2	1	2
	Murshidabad (DD News)		Campbel Bay
	Asansol (DD News)		Chowra
	Kolkata (DD News)		Diglipur
	Kolkata (DD Bangla)		Harinagar
	Kolkata (Digital)		Havelock
	LPTs (21)		Hutbay
	Alipurduar		Kadamtala
	Baghmandi		Kalighat
	Balrampur		Katchal
	Bardhaman		Long Island
	Bishnupur		Mayabunder
	Contai		Nancowry
	Cooch Bihar		Neil Island
	Darjeeling		Rama Krishan Puram
	Farakka		Rangat
	Garhbeta		Swaraj Gram
	Jhalda		Teressa
	Jhargram		Campbel Bay (DD News)
	Kalimpong		Diglipur (DD News)
	Kalna		Hutbay (DD News)
	Maldah		Mayabunder (DD News)
	Medinipur		Nancowry (DD News)
	Puruliya		Rangat (DD News)
	Ranaghat	Chandigarh	LPT (1)
	Rayna		Chandigarh
	Shantiniketan (DD News)	Dadra and Nagar	LPT (1)
	Basanti (DD News)	Haveli	
	VLPT (1)		Silvassa
	Egra	Daman and Diu	LPTs (2)
	HPTs (2)		Daman
Andaman and			Diu
Nicobar Islands		Delhi	HPTs (2)
	Port Blair		Delhi
	Port Blair (DD News)		Delhi (DD News)
	LPTs (2)		Delhi (Digital)
	Car Nicobar	Lakshadweep	LPT (1)
	Car Nicobar (DD News)		Kavaratti
	VLPTs (24)		VLPTs (15)
	Baratang		

1	2
	Minicoy
	Agatti
	Amini
	Andrott
	Chetlat
	Kadmat
	Kalpeni
	Kilton
	Agatti (DD News)
	Amini (DD News)
	Kavaratti (DD News)
	Minicoy (DD News)
	Andrott (DD News)
	Kadmat (DD News)
	Kalpeni (DD News)
Puducherry	HPT (1)
	Puducherry
	LPTs (2)
	Karaikal
	Puducherry (DD News)
	VLPTs (2)
	MAHE
	YANAM

Review of NHDP

5214. SHRI K.J.S.P. REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has reviewed the progress of NHDP and key issues plaguing the pace of road projects recently; and

(b) if so, the details and outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) and (b) Review of projects under National Highways Development Project (NHDP) is an ongoing process and such reviews are conducted on regular basis

at the project sites and Regional Offices as well as Headquarter of National Highways Authority of India (NHAI). Projects have been delayed mainly due to problems associated with land acquisition, shifting of utilities, obtaining environment and forest clearance, approval for Road Over Bridges, poor performance of some contractors due to cash flow constraints and other reasons and law & order problems in some states. Award of projects in 2008-09 were also affected due to inability of developers to raise finance for the project as well as procedural impediments in the award process. The Government appointed a Committee under Shri B.K. Chaturvedi to look into various aspects of implementation of NHDP. The Committee made certain recommendations regarding financing for NHDP, changes required in bid documents and procedural issues, etc. The Government has accepted these recommendations.

Vocational Courses for Prisoners

5215. SHRI MUKESH BHAIRVADANJI GADHVI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to provide vocational training courses to prisoners lodged in various jails of the country; and

(b) if so, the details thereof and the time by which such courses are likely to be introduced in the jails?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) 'Prison' is a State subject under list II to the Seventh schedule of the Constitution. There is no proposal of Government of India to start vocational courses in various jails of the country. However, a large number of vocational training programmes in various prisons in the country are being conducted by the State Governments in accordance with the laid down provisions in various Prison Manuals of the States. The objective of such programmes are mainly to impart discipline and work culture among inmates, developing right attitudes towards work and dignity of labour, imparting and improving work skills, keeping inmates usefully employed in meaningful and productive work which will help in their rehabilitation after their release. Some of the vocational programmes being conducted in the prisons are carpentry, bakery, weaving, canning, soap making, computer training, paper making etc.

These vocational training programmes are designed for imparting training in the self employing trades and

occupations for the convicted prisoners and also to suit the needs of prisoners sentenced to short, medium and long term imprisonments.

Foodgrain Subsidy

5216. SHRI RAJIAH SIRICILLA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is providing/proposes to provide wheat subsidy for more Above Poverty Line (APL) and Below Poverty Line (BPL) families for the current year in wake of the droughts and floods in several parts of our country;

(b) if so, the details thereof indicating the requests received from the States in this regard alongwith the action taken on such requests; and

(c) the steps taken for disposal of the pending requests?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Food subsidy is not released directly by the Government and foodgrains at subsidised rates are issued to the Above Poverty Line (APL) and Below Poverty Line (BPL) families, including Antyodaya families.

For drought relief, additional monthly allocation of 19.18 lakh tones of foodgrains (wheat-15.70 lakh tonnes, rice-3.48 lakh tonnes) at Minimum Support Prices (MSP) based/derived price has been made from October, 2009 to May, 2010. State-wise details are given in the enclosed Statement-I.

For Flood Relief, after considering the requests received from State Governments of Andhra Pradesh, Assam, Karnataka and Uttar Pradesh, additional allocation of 63,000 tonnes of rice and 20,000 tonnes of wheat has been made to these States at economic cost during 2009-10. State-wise details are given in the enclosed Statement-II.

Statement I

(in thousand tonnes)

Sl. No.	State/UT	October 09 to December 09			January 10 to May 10			Total (Oct. 09 to May 10)		
		Wheat	Rice	Total	Wheat	Rice	Total	Wheat	Rice	Total
1.	Andhra Pradesh	35.785	17.893	53.678	35.785	17.893	53.678	286.280	143.144	429.424
2.	Assam	8.857	4.428	13.285	8.857	4.428	13.285	70.856	35.424	106.280
3.	Bihar	12.215	6.108	18.323				36.645	18.324	54.969
4.	Himachal Pradesh	2.477	1.238	3.715	2.477	1.238	3.715	19.816	9.904	29.720
5.	Jharkhand	6.540	3.270	9.810	6.540	3.270	9.810	52.320	26.160	78.480
6.	Karnataka	14.501	7.251	21.752				43.503	21.753	65.256
7.	Madhya Pradesh	20.639		20.639	20.639		20.639	165.112	0.000	165.112
8.	Maharashtra*	22.386	11.193	33.579	22.386	11.193	33.579	179.088	89.544	268.632
9.	Manipur	0.803	0.402	1.205	0.803	0.402	1.205	6.424	3.216	9.640
10.	Nagaland	0.593	0.297	0.890				1.779	0.891	2.670
11.	Rajasthan	25.354		25.354	25.354		25.354	202.832	0.000	202.832
12.	Uttar Pradesh	63.159		63.159	63.159		63.159	505.272	0.000	505.272
	Total	213.309	52.080	265.389	186.000	38.424	224.424	1569.927	348.360	1918.287

* Allocation to Maharashtra from November, 2009 in view of the already made additional allocation of 50000 tons of wheat and 52000 tons of rice for October, 2009 at MSP based issue price

Statement II

(Qty. in tonnes)

State/UT	Quantity allocated for flood relief	
	Rice	Wheat
Assam	25000	—
Uttar Pradesh	3000	—
Andhra Pradesh	10000	—
Karnataka	25000	20000
Total	63000	20000

Farmers Delegation to China

5217. SHRI ADAGOORU H. VISHWANATH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a delegation of Indian farmers recently visited Ningxia (China) under a poverty alleviation project;

(b) if so, the details thereof;

(c) whether any agreement for financial assistance for the exchange of latest farming technology was arrived at during such visit; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d): The information is being collected and will be laid on the Table of the House.

Organic Fertiliser

5218. SHRI ANTO ANTONY: Will the Minister of AGRICULTURE be pleased to state:

(a) the status of organic fertiliser usage promotion policy;

(b) the details of policy for classification of organic fertilisers;

(c) the status of new categories of organic fertilisers not currently included in the Fertiliser Control Order, 1985;

(d) whether there is any provision for case by case approval for the new types of organic fertilisers;

(e) the details of incentives/encouragement given to producers of organic fertilisers; and

(f) the measures taken to promote organic fertiliser at par with the chemical fertilisers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Government is promoting Integrated Nutrient Management (INM) under which organic fertiliser usage is an important component.

(b) Under Fertiliser Control Order, 1985, organic fertilisers are defined as "Substances made up of one or more unprocessed material(s) of biological nature (plant/ animal) and may include unprocessed mineral materials that have been altered through microbiological decomposition process". Two organic fertilisers viz: (a) City Waste Compost and (b) Vermicompost are covered under Fertiliser Control Order, 1985.

(c) and (d) Besides these two organic fertilizers, there are many other organic resources of nutrients, which are being used by farmers, since time immemorial. Efforts have already been initiated to develop standards and testing protocols of such other important organic fertilisers to bring them under quality regulatory mechanism.

(e) Incentives to organic fertiliser producers are provided under the following schemes:

(i) Under the National Project on Organic Farming (NPOF) financial assistance for setting up organic input units @ 25% of the total cost up to a maximum of Rs. 40.00 lakh per unit for fruit/ vegetable waste compost units and Rs. 1.50 lakh per unit for vermi culture hatcheries is being provided as credit-linked back-ended subsidy through NABARD.

(ii) Under National Horticulture Mission (NHM) financial assistance is provided for setting up vermi compost units @ 50% of the cost subject to a maximum of Rs. 30,000/- per beneficiary.

(f) Being low in nutrients, organic fertilisers are not comparable to chemical fertilisers. Under the National Project on Management of Soil Health & Fertility, assistance upto Rs. 500/- per hectare is provided for promotion of organic manures.

Construction of Border Road

5219. SHRI C.R. PATIL:
SHRIMATI POONAM VELJIBHAI JAT:
SHRIMATI JAYSHREEBEN PATEL:
SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the proposal for the construction/improvement of Gadhuli-Santalpur road of Government of Gujarat has been technically scrutinised and approved; and

(b) if so, the time by which the required funds would be released to the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) A proposal for the construction/improvement of the Gadhuli-Santalpur road in Gujarat has been received and technical scrutiny of the proposal has been done. However, the matter can be taken up only after approval of a comprehensive proposal of construction of border roads, and hence no time frame can be given.

Survey on Farming

5220. SHRI PRADEEP MAJHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether National Sample Survey Organisation (NSSO) has conducted any survey on aspect of farming;

(b) if so, the details of outcome of the survey; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) National Sample Survey Organisation (NSSO) conducted the Situation Assessment Survey, a comprehensive socio-economic study of the Indian farmers covering educational level, level of living, farming practices, possession of productive assets, awareness and access to modern technology, resource availability, indebtedness and a host of other relevant issues during January-December 2003 in the rural areas as part of the NSS

59th round. Highlights of the results of the survey at all-India level are as follows:

- An estimated 27% of farmers did not like farming because it was not profitable. In all, 40% felt that, given a choice, they would take up some other career.
- About 18% of farmer households knew what bio-fertilisers were and 29% understood what Minimum Support Price meant. Only 8% had heard of the World Trade Organisation.
- Only 4% of farmer households had ever insured their crops and 57% did not know that crops could be insured.
- Improved seeds were used by 46% farmer households during the kharif and 34% during the rabi season.
- 40% of farmer households accessed various sources of information for Modern Technology for Farming.
- The average Monthly Per Capita Consumer Expenditure (MPCE) for farmer households was Rs. 502.83 (less by 9.3%) compared to Rs. 554.15 for all rural households.
- Out of 89.35 million farmer households, 43.42 million (48.6%) were reported to be indebted.
- More than 50% of indebted farmer households had taken loan for the purpose of capital or current expenditure in farm business. The most important source of loan in terms of percentage of outstanding loan amount was banks (36%), followed by moneylenders (26%).

(c) The Government of India is implementing the National Policy of farmers, 2007 with the objective of increasing the income of farmers by enhancing the economic viability of farming in addition to increasing production and productivity. The policy provisions, *inter-alia*, include asset reforms in respect of land, water, livestock, fisheries and bio-resources; provide support services and inputs like application of frontier technologies; agricultural bio-security system; supply of good quality seeds and disease-free planting material, issue of soil health passbooks to the farmers and integrated pest management system; region and crop specific implements and machinery; support services for women like crèches, child care centres, nutrition, health and training; timely,

adequate and easy reach of institutional credit at reasonable interest rates and farmer-friendly insurance instruments; use of Information and Communication Technology and setting up of farm schools to revitalise agricultural extension; coverage of farmers under a comprehensive National Social Security Scheme; effective implementation of Minimum Support Price across the country and establishing community foodgrain banks; development of agricultural market infrastructure and terminal markets for agriculture; curriculum reforms in agricultural universities; special categories of farming like organic farming and contract farming; rural non-farm employment initiative for farm households; and integrated approach for rural energy. Many of the Schemes/ Programmes being implemented by different Departments and Ministries are as per the provisions of National Policy for Farmers 2007. Major Plan Schemes/ Programmes being implemented are Rashtriya Krishi Vikas Yojana, National Food Security Mission, National Bamboo Mission, National Horticulture Mission, Micro Irrigation Schemes, Watershed Development Programme, Integrated Nutrient Management and Integrated Pest Management and Schemes covered under Macro Management of Agriculture.

Subsidiary Multi agency Centres

5221. SHRI M. SREENIVASULU REDDY:
SHRI BAIJAYANT PANDA:
SHRI NITYANANDA PRADHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Police departments in various States including Tamil Nadu have set up Subsidiary Multi Agency Centres (SMACs);

(b) if so, the details thereof and the objectives of such centres;

(c) whether this system is connected to all other intelligence units at the Union and State levels and provides high speed connectivity for online transfer of voice and data;

(d) if so, the details thereof; and

(e) the status of developing and implementation of the National Intelligence Grid to evolve online and seamless flow of intelligence and security related information between the Union and the States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) At present, 29 SMACs in various States have been operationalized including SMAC Chennai. The SMACs conduct regular meetings to pool, assess and review threat related information.

(c) and (d) High speed connectivity between SMAC Chennai and State Special Branch has been established. Hardware/software for online transfer of data, voice communications and video conferencing between all these agencies have been procured.

(e) Action is also underway for similar network in all other States for smooth on-line sharing of data/intelligence relating to counter terrorism between Multi-Agency Centre Hqrs, SMACs and other security agencies in all the States.

Boosting Food Production

5222. SHRI PRASANTA KUMAR MAJUMDAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Prime Minister in a bid to tackle shortage of essential supplies and increased food prices, has urged the State Governments to focus on boosting food production and promised them all possible assistance from the Union Government;

(b) if so, whether it has also been suggested that States must depute officers as agriculture commissioners for achieving the desired result; and

(c) if so, the details thereof alongwith the other suggestions made in this regard and the extent to which the States have implemented such suggestions?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Yes, Madam. In the conference of Chief Ministers convened by the Ministry of Consumer Affairs, Food and Public Distribution on 6.2.2010, the states were asked to focus on boosting food production and enhancing productivity levels by adopting improved technologies, better quality of seed and timely availability of other critical input through dovetailing the State Schemes with the Government of India schemes. Hon'ble Prime Minister also stressed for strengthening and modernization of Agriculture Extension services and also suggested to ensure posting of best officer as Agriculture Production Commissioners to look after the agriculture developmental programmes in the states.

Hon'ble Prime Minister requested the Chief Ministers of Wheat growing states to conduct a review for ensuring timely availability of critical inputs for increased production. The states were also asked to pay attention to timely collection of reliable statistics of production as the production figure would influence the food prices.

[*Translation*]

Administration of UTs

5223. SHRI GANESH SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to restructure the administration of Union Territories in view of the various challenges being faced in this regard; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Madam.

(b) Does not arise in view of (a) above.

[*English*]

Computerised Driving Licence

5224. PROF. RANJAN PRASAD YADAV: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has introduced a new system for issuing learners driving licence through computerisation;

(b) if so, the details thereof; and

(c) the time by which the new system is likely to be extended throughout the country?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA): (a) to (c) The Ministry of Road Transport & Highways has already provided the software for issuance of Smart Card based driving licence to all States/Union Territories. Necessary specifications in this regard have also been prescribed in the rules. However, the concerned States/UTs are themselves required to take a decision for introduction of the new system of issuing driving licence.

[*Translation*]

Talks With Separatist Outfits

5225. SHRI RAMESH BAIS:
SHRI A.T. NANA PATIL:
SHRI GOPINATH MUNDE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is proposing to hold fresh talks with separatist outfits active in Kashmir;

(b) if so, the details thereof and the time by which the said talk is likely to be held; and

(c) the number of separatist outfits active in Kashmir at present alongwith the names of such outfits invited for talks by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) Government have always been open to talks with all groups in Kashmir. These talks by their very nature are held away from public glare. It would not be in the public interest to disclose the details.

[*English*]

Traditional Agriculture Produce

5226. SHRI M.I. SHANAVAS: Will the Minister of AGRICULTURE be pleased to state:

(a) the measures taken by the Government to safeguard and nurture the traditional agriculture produce;

(b) whether the Government proposes to augment research in revamping the existing local varieties of agriculture produce and seeds; and

(c) if so, the details thereof and the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Traditional Agriculture refers to our age old nature friendly farming systems with balance use of biological and natural resources so that farmers/consumers may have food, cattle may have feed/fodder and soil health is

maintained without use of chemicals fertilizers/pesticide. With a view to discourage the use of pesticides and chemicals fertilizers eco-friendly technologies like Integrated Pest Management (IPM) and Integrated Nutrient Management (INM) is being promoted through various Crop Development schemes. Besides, Government of India has also launched a National Project on Organic Farming for production, certification and marketing of organic produce in India.

Indian Council of Agricultural Research has developed several specific, cost effective, eco-friendly technology in farmers participatory mode with due cognizance of availability of local resources and indigenous technology knowhow(ITK) and also impart training, organizations of frontline demonstration to educate farmers on these aspects through institute village linkages programmes and Krishi Vigyan Kendra etc.

Pollution Check for Vehicles

5227. SHRI L. RAJA GOPAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the pollution check is mandatory for all the vehicles after a certain interval;

(b) if so, the details thereof;

(c) whether just about 5% of vehicles undergo the mandatory pollution check and obtain pollution check certificates; and

(d) if so, the details thereof alongwith the manner in which the Government would ensure strict compliance of pollution norms for vehicles?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA): (a) to (d) Under rule 115(7) of the Central Motor Vehicles Rules, 1989, one year after the date of initial registration, the owner of every motor vehicle is required to obtain Pollution Under Control Certificate from any of the agencies authorized by the State Government for this purpose. The Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 prescribe penal provision, even provision for suspension of Registration Certificate. Implementation of the provision of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 is however, the responsibility of State Governments.

[Translation]

Primary Resource Co-operatives in PDS

5228. SHRI MITHILESH KUMAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has assessed the performance of Primary Resource Co-operatives involved in the functioning of Public Distribution System (PDS);

(b) if so, the details and the outcome thereof;

(c) the standards/measures drawn for carrying out the said assessment; and

(d) the other steps taken for revamping the PDS?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) State/UT Governments have been requested to give priority to Women's Self Help Groups, Co-operatives, Village Panchayats and Urban Local Bodies in allotment of Fair Price Shops. As per reports received from State Governments upto 31st March, 2010, out of 5.04 lakh fair price shops in the country, about 1.18 lakh fair price shops are being run by Women's Self Help Groups, Co-operatives, Village Panchayats, Urban Local Bodies and other Self Help Groups.

Public Distribution System (Control) Order 2001 mandates the State and UT Governments to carry out all required action to ensure smooth functioning of TPDS. To improve functioning of TPDS, State/UT Governments have been requested to:

(i) review of lists of BPL and AAY families and ensuring timely availability of foodgrains at fair price shops;

(ii) ensure greater transparency in functioning of TPDS;

(iii) improve monitoring and vigilance at various levels; and

(iv) introduce new technologies such as Computerization of TPDS operations at various levels and smart-card-based delivery of essential commodities.

Incentives to Agro Based Industries

5229. SHRI DHARMENDRA YADAV:
SHRI BHAUSAHEB RAJARAM WAKCHAURE:
SHRI IYARAJ SINGH:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the policy adopted by the Government for promoting cold chain facilities in agro based industries in the country;

(b) whether the Government has taken any steps to give more incentives to agro based industries and for setting up of cold chain facilities;

(c) if so, the details thereof;

(d) the details of the incentives being given at present in this regard;

(e) whether the cold chain facilities are not adequate to promote value addition of agricultural produce and prevent post harvest waste; and

(f) if so, the details thereof alongwith the corrective measures being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): (a) to (d) To encourage setting up of cold chain facilities in the country, The Government (in the Ministry of Food Processing Industries) has a Plan Scheme for Cold Chain, Value Addition and Preservation Infrastructure during the 11th Plan to provide financial assistance to project proposals received from public/private organizations for cold chain infrastructure development. The scheme envisages financial assistance in the form of grant-in-aid @ 50% of the total cost of plant and machinery and technical civil works in general areas and 75% for North Eastern Region and difficult areas subject to a maximum of Rs.10 crore. The initiatives are aimed at filling the gaps in the supply chain, strengthening of cold chain infrastructure, establishing value addition with infrastructural facilities like sorting, grading, packaging and processing for horticulture including organic produce, marine, dairy, poultry, etc. Other agencies of the Government like National Horticulture Board, Agricultural and Processed Food Products Export Development Authority, National Cooperative Development Corporation and State Governments also provide financial assistance for cold storages under their respective schemes.

The Government (in the Ministry of Agriculture, Department of Agriculture and Cooperation) also supports the development of standardized cold chain facilities for promoting perishable horticulture sector by providing assistance under the schemes of National Horticulture Mission, Technology Mission for Integrated Development of Horticulture in North Eastern States, Sikkim, Jammu and Kashmir, Himachal Pradesh, Uttarakhand.

(e) and (f) As per the information available with Directorate of Marketing & Inspection, Ministry of Agriculture, total number of cold storages in the country as on 31.12.2008 was 5386 having total capacity of 23.66 million MT. In the Union Budget 2010-11, Government has announced to allow external commercial borrowings for cold storage or cold room facilities, including farm level pre-cooling for preservation or storage of agricultural and allied produce, marine products and meat, as a part of the farm to market initiative and to promote private sector investment in setting up of cold storages. In addition, Government has also announced project import status at a concessional customs duty of 5 per cent with full exemption from service tax to the initial setting and expansion of cold storage, cold room including farm pre-coolers for preservation or storage of agricultural and related sectors produce and full exemption from customs duty to refrigeration units required for the manufacture of refrigerated vans or trucks.

Ban on Cow Slaughter

5230. SHRI A.T. NANA PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether several State Governments have enacted laws to ban cow slaughter;

(b) if so, the details thereof;

(c) the names of the States where laws relating to ban on cow and buffaloes slaughter have not been enacted till date; and

(d) the reasons for not enacting such laws?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Several States have enacted laws banning or restricting cow slaughter. Five States namely Arunachal Pradesh, Kerala, Meghalaya, Mizoram and Nagaland and on UT (Lakshadweep) have not enacted laws on slaughter of cows.

(d) As per the distribution of legislative powers between the Union and States, the preservation of cattle is a matter on which the State Legislatures have exclusive powers to legislate. Therefore it is up to the States to enact laws on this subject.

Contribution of Animal Husbandry and Allied Sector

5231. SHRI IYARAJ SINGH:
SHRI MAHENDRASINH P. CHAUHAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether animal husbandry, dairying and fishery sectors are playing vital role in the economic development of the country;

(b) if so, the details thereof alongwith the percentage contribution of these sectors to the GDP of the country during the 9th and 10th Five Year Plans, sector-wise;

(c) whether the potential of such sectors have not been optimized due to insufficient financial assistance;

(d) if so, the details thereof; and

(e) the corrective measures taken by the Government to extend adequate financial assistance for the development of these sectors?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam.

(b) Livestock sector plays an important role in Indian economy and is an important sub-sector of Indian agriculture. Livestock provides stability to family income specially in the arid and semi- arid regions of the country

and is an insurance against the vagaries of nature due to drought, famine and other natural calamities. Major part of the livestock population is concentrated in the marginal and small size of holdings.

Fisheries sector also contributes significantly to the national economy while providing livelihood to approximately 14.49 million people in the country. It has been recognized as a powerful income and employment generator as it stimulates growth of a number of subsidiary industries and is a source of cheap and nutritious food besides being a source of foreign exchange earner. The estimated contribution of Animal Husbandry, Dairying & Fisheries in the total GDP of the country is enclosed as Statement-I

(c) and (d) The livestock and fisheries sectors together contributed about 26.8% of the value of output from agriculture and allied sectors in 2008-09. Contribution of these sectors to total GDP during the same period was 4.07%. The livestock and fisheries sectors have to contend with competing demands of other sectors for allocation of financial resources. Availability of additional financial allocations would enable these sectors to enhance the realization of their potential. Funds received by the Department during 9th, 10th and 11th Five Year Plans till 2010-11 against Central Plan Outlay are enclosed as Statement-II

(e) The financial allocation to the DADF has increased from Rs. 2500.00 crore in the 10th Five Year Plan to Rs. 8174.00 crore in the 11th Five Year Plan. The availability of funds to these sectors is also augmented through the allocations under the Rashtriya Krishi Vikas Yojana. For development of the fishery sector, funding pattern of the fishery schemes has been revised during the XIth Five Year Plan and the schemes have been made more attractive for the states to access funds. Department is also drawing up state-level plans for fisheries development in collaboration with National Fisheries Development Board (NFDB)

Statement I

Table 1: Estimated contribution of Animal Husbandry, Dairying & Fisheries in the total GDP of the country

Plan	period	year	GDP (Rs. in crore)				percentage contribution (%)		
			livestock	fisheries	livestock and fisheries	all-sectors	livestock	fisheries	livestock and fisheries
1	2	3	4	5	6	7	8	9	10
Ninth Plan	1997-02	1997-98	78202	16557	94759	1401934	5.6	1.2	6.8
		1998-99	86965	17325	104290	1616082	5.4	1.1	6.5

1	2	3	4	5	6	7	8	9	10
		1999-00	94698	18939	113637	1786525	5.3	1.1	6.4
		2000-01	104745	21336	126081	1925016	5.4	1.1	6.5
		2001-02	109254	23240	132494	2097726	5.2	1.1	6.3
Tenth Plan	2002-07	2002-03	114872	25491	140363	2261415	5.1	1.1	6.2
		2003-04	118316	26938	145254	2538170	4.7	1.1	5.7
		2004-05	110622	27435	138057	2967599	3.7	0.9	4.7
		2005-06	118992	30877	149869	3402315	3.5	0.9	4.4
		2006-07	130594	35365	165959	3941865	3.3	0.9	4.2
Eleventh Plan	2007-12	2007-08	147506	38859	186365	4540987	3.2	0.9	4.1
		2008-09	170237	42436	212673	5228650	3.3	0.8	4.1

Note: Data for 1997-98 to 2003-04 is as per old series of national accounts, base year 1999-2000; Data from 2004-05 is as per new series of national accounts, base year 2004-05.

Source: Central Statistical Organization

Statement II

Table 2: Funds received by the Department during 9th, 10th and 11th Five Year till 2010-11 against Central Plan Outlay

(Rs. in crore)

Sl.No.	Period	Central Plan Outlay of GOI			Allocation of DADF	% Share of DADF	
		Total	IEBR	Budgetary Resources		Total	Budgetary Resources
1	2	3	4	5	6	7	8
I	9th Plan	4,89,361	2,85,379	2,03,982	2,345.64	0.48	1.1
1.	1997-98	91,839	5,57,019	36,130	319.15	0.35	0.88
2.	1998-99	1,05,187	62,723	42,464	381.90	0.36	0.90
3.	1999-00	1,03,521	59,521	44,000	381.90	0.37	0.87
4.	2000-01	1,17,334	66,058	51,276	300.00	0.26	0.58
5.	2001-02	1,30,181	70,725	59,456	300.00	0.23	0.50
II	10th Plan	8,93,183	4,87,448	4,05,735	2,500.00	0.28	0.62
1.	2002-03	1,44,038	77,167	66,871	300.00	0.21	0.45
2.	2003-04	1,47,893	75,741	72,152	300.00	0.20	0.41
3.	2004-05	1,63,720	75,834	87,886	500.00	0.30	0.57
4.	2005-06	2,11,253	1,00,868	1,10,385	669.08	0.32	0.61
5.	2006-07	2,54,041	1,22,756	1,31,284	777.00	0.31	0.59

1	2	3	4	5	6	7	8
III	11th Plan	21,56,571	10,96,860	1,059,711	8,174.00	N.A	N.A.
1.	2007-08	3,19,992	1,65,053	1,54,939	910.00	0.28	0.58
2.	2008-09	3,75,485	1,95,531	1,79,954	1,000.00	0.27	0.56
3.	2009-10	4,47,921	2,08,081	2,39,840	1,100.00	0.25	0.46
4.	2010-11	5,24,484	2,80,600	2,43,884	1,300.00	0.25	0.46

Subsidy to Farmers

5232. SHRI JAGDISH SHARMA:
SHRI RAJIV RANJAN SINGH *ALIAS*
LALAN SINGH:
SHRI RUDRAMADHAB RAY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there are reports of corruption in the disbursement of subsidies to the farmers/beneficiaries;

(b) if so, the details thereof alongwith the reaction of the Government thereto;

(c) whether the Government proposes to provide input subsidies to the farmers to mitigate the difficulties faced by them due to drought in the country;

(d) if so, the details thereof, State-wise; and

(e) the measures taken by the Government to monitor and ensure that the funds released actually reach the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam.

(b) Does not arise.

(c) Input subsidy as per the norms of assistance under Calamity Relief Funds have been provided/approved to the drought affected area.

(d) State-wise details of assistance approved by the government from National Calamity Contingency Fund (NCCF) for drought of 2009-10 are as under (Rs. In crore) (1) Andhra Pradesh Rs. 209.77; (2) Assam Rs. 87.23; (3) Bihar Rs. 409.58; (4) Himachal Pradesh Rs. 70.32; (5) Jharkhand Rs. 164.35; (6) Karnataka Rs. 111.49; (7) Madhya Pradesh Rs. 227.77;

(8) Maharashtra Rs. 564.11 (9) Manipur Rs. 14.57; (10) Nagaland Rs. 20.12 (11) Rajasthan Rs. 797.57; and (12) Uttar Pradesh 410.60.

(e) Funds are released through State Governments.

Programmes/Films on the Lives of great Personalities

5233. SHRI SAJJAN VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Prasar Bharati telecasts programmes/films on the lives of great personalities /revolutionaries; and

(b) if so, the details thereof and the amount spent thereon during each of the last three years thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Yes, Madam.

(b) The details of programmes on life History of Great Personalities which were telecast from Doordarshan Kendras during the last three years is given in the enclosed Statement.

Statement

Details of Programmes on life History of Great Personalities which were telecast from Doordarshan Kendras

DD National

Name of the Personality	Amount Spent
1	2
1. Ranjit Singh	Rs. 5,40,00,000 (for 26 Episodes)

1	2
2. Lal Bahadur Shastri	Rs. 1,00,00,000 (for 5 Episodes)
3. Babu Jagjivan Ram (Contribution from Lok Sabha Channel)	
4. Dr. Y.S. Raj Shekhar Reddy (Gratis)	
5. Smt. Indira Gandhi	

(Source: DD News Footage)

Films:

Title	Date of Telecast	Royalty (In Rs.)
1. Ulgulan Ek Kranti	09.06.2007	6,00,000
2. Ashoka	05.08.2007	4,00,000
3. Janshi Ki Rani	22-24.10.2007	5,00,000
4. Shaheed	19.07.2009	75,000
5. Sardar	02.08.2009	7,00,000
6. The Legend of Bhagat Sing	17-19.08.09	1,50,000
7. Gandhi My Father	29.08.2009	20,00,000
8. Netaji Subhash Chandra Bose	30.08.2009	8,00,000

DD Bharati

Name of the Personality	Amount Spent
1. Dr. Bhim Rao Ambedkar	Rs. 51,040
2. Fakruddin Ali Ahmed	(Source: DD Archives)
3. Sarojini Naidu	(Source: DD Archives)
4. Bhagat Singh	(Source: DD Archives)
5. Aruna Asaf Ali	(Source: DD Archives)
6. Indira Priyadarshini	(Source: DD Archives)

DDK Agartala

Sl. No.	Name of Personality	Language	Telecast Year	Amount spent
1	Munsi Premchand,	Hindi	2009-10	Rs. 1600
2.	Kamal Prabha Devi	Bengali	2009-10	Rs. 1800
3.	Swami Vivekanand	Bengali	2009-10	Rs. 300
4.	Joy Sankar Prasad	Hindi	2009-10	Rs. 800
5.	Dr. B.R. Ambedkar	Bengali	2009-10	Rs. 1600

DDK, Bangalore

Sl. No.	Name of Personality	Date of telecast	Amount spent
1.	Interview with Madhavagudi regarding the achievements of Dr. Bhimsen Joshi	23.12.2008	Rs. 4,248
2.	Interview with D.K. Chowta on his expertise in Tulu Literature	1.03.2009	Rs. 2,200
3	Interview with Dr. T.V. Venkatachala Shastri on occasion of Pampa Award	11.05.2009	Rs. 2,200
4.	Interview with Aa. Ra. Mithra on the occasion of Sahithya Academy Award	11.07.2009	Rs. 2,200
5.	Interview with H.V. Ramachandra Rao on the occasion of Basha Saman Award	02.08.2009	Rs. 2,200
6.	Interview with Vishnu Nayak, Famous Author and journalist from Uttara Kannada District on occasion of Sahithya Academy Award	09.08.2009	Rs. 3,360
7.	Interview with Amrutha Someshwara on Tulu language	06.09.2009	Rs. 2,200
8.	Interview with Prof. A.V. Navada Karnataka Theological Research Centre Balmatta, Mangalore	4.10.2009	Rs. 2,200
9.	Interview with Dr. Veerendra Hegde Dharmadhikari, Dhamsthala on the occasion of World Tulu Meet	5.12.2009	Rs. 3,500
10.	Programme on V.K. Murthy, Legendary Cinematographer on the occasion of Dada Saheb Phalke Award	9.02.2010	Rs. 7,000
11	Interview with M. Mahadeva, Institute of Social & Economic Change, Bangalore on life, time works and achievements of Dr. B.R. Ambedkar	14.04.2010	Rs. 1,200

DDK, Bhubaneswar

Sl. No.	Name of the great personalities whose life histories have been telecast	Amount Spent (In Rs.)	Languages(s) in which telecast
1	2	3	4
1.	Netaji Subhash Chandra Bose	40,000	Oriya
2.	Saheed Raghu Dibakar	10,000	-do-

1	2	3	4
3.	Veera Surendra Sai	1,25,000	-do-
4.	Saheed Laxman Nayak	50,000	-do-
5.	Jai Rajguru (Commissioned)	2,00,000	-do-
6.	Shaheed Bagha Jatin (Commissioned)	2,00,000	-do-
7.	Utkalamani Pt. Gopa Bandhu Das	30,000	-do-
8.	Utkal Gouraba Madhu Sudan Das	40,000	-do-
9.	Vyasa Kabi Fakir Mohan Senapati (6 Episodes)	2,30,000	-do-
10.	Maa Rama Devi	30,000	-do-
11.	Smt. Malati Chowdhury	30,000	-do-
12.	Smt. Annapurna Moharana	45,000	-do-
13.	Sh. Baisanaba Patnaik	40,000	-do-
14.	Parala Maharaja, M.K.C.G. Dev (sponsored)	--	-do-
15.	Utkala Kesari Dr. Harekrushna Mahatab	3,00,000	-do-
16.	Sh. Biju Patnaik (Sponsored)	--	-do-
17.	Biswanath Patnaik	50,000	-do-
18.	Ram Prasad Mohanty	30,000	-do-
19.	Advocate Bibhudendra Mishra	30,000	-do-
20.	Birsa Munda	30,000	-do-
21.	Laxmi Panda	30,000	-do-

DDK, Chennai

Sl. No.	Details of the Personalities	Year of Production Telecast	Format Language	Amount Spent
1	2	3	4	5
1.	Pasumpon Muthuramalinga Devar-Freedom Fighter	2007	Documentary Tamil	Rs. 15,000
2.	Jeeva-Freedom Fighter	2007	Documentary Tamil	Rs. 5,000
3.	Ramalinga Vallalar—Sanmaargam (secularist)	2007	Tele-film Tamil	Rs. 3,50,000
4.	R. Venkatraman Former President of India	2007	Documentary English	Rs. 2,00,000

1	2	3	4	5
5.	C. Subramaniam Former Finance Minister, Government of India	2007	Documentary English	Rs. 2,00,000
6.	Veera Mangal Veru Nachiyar-Freedom Fighter	2008	Documentary Tamil	Rs. 20,000
7.	Ramanujar-Vishishtaadvaithi	2008	Serial Tamil	Rs. 12,00,000

DDK, Lucknow

	Personalities:	Amount Spent
1.	Priyadarshini—Photo Feature Late Prime Minister Smt. Indira Gandhi	Nil
2.	Mahaman:—Pandit Madanmohan Malviya—telefilm	Rs. 7,500
3.	Yade—A special programme on Dr. Bhim Rao Amedkar	Rs. 3,600
4.	Hazrat Amir khusro—A Great Personality	Rs. 4,200
5.	Awaz De Kaha Hai—A special programme on Rafi Ahmed Kidwai	Rs. 2,250
6.	'Ek Sacha Deshbhakt' A telefilm on Hemvati Nandan Bahuguna	Rs. 4,500
7.	Padambhushan Girza Devi - A Famous Shastri Singer	Rs. 1,200
8.	Dr. Garib Das Singh, A special programme on Freedom Fighter	Rs. 4,508
9.	Prof. Sahayar-Famous Sahayar Geet kar	Rs. 1,200
10.	Nida Fazli-A special programme on famous writer	Nil
11.	Kamta Nath-famous Sahityakar	Rs. 2,000
12.	Prof. Kazi Abdul Nehwal-Urdu Writer International Badminton Player	Rs. 8,404 Nil
13.	Hockey Jadugar- "Late K.D. Singh Babu"—A telefilm	Rs. 3,500

DDK, Mau

Sl. No.	Details of the Personalities	Programme Format	Amount Spent
1	2	3	4
1.	'Ithihas Purush'—Dr. Bhimrao Ambedkar	Discussion	Rs. 4,800

1	2	3	4
2.	'Sahityak Darshan'— Literaturer—Pt. Laxmi Narayan Mishr	Documentary	Rs. 10,500
3.	'Phool Se Komal Vriksh Se Kador'—Pt. Nehru	Short film	Rs. 1,800
4.	Ram Prasad Mishr— Freedom Fighter	Discussion	Rs. 3,000
5.	Sh. Ram Bilas Pandey— Freedom Fighter	Discussion	Rs. 3,000
6.	A Life History on Mahatma Gandhi	Short film	--
7.	Lal Bahadur Shastri— One Personality	Short Story	DDK Allahabad contribution
8.	Smt. Indira Gandhi— A Personality	Discussion Telefilm	Rs. 2,800
9.	Birth Anniversary of Pt. Jawahar Lal Nehru- 'Chahcha Nehru Va Unkka Balman'	Discussion	Rs. 1,800
10	A Life History on Smt. Indira Gandhi	Discussion	Rs. 2,800

DDK, Ranchi

Year	Personalities	Channel	Format & Duration	Language	Amount Spent
2007-08	Bharat Ratna, Dr. B.R. Ambedkar	Regional Channel, Jharkhand	Feature 7 mts	Hindi	Rs. 5200
2008-09	NIL	NIL	NIL	NIL	NIL
2009-10	Birsa Munda, (Sona Nagpur More Heera Nagpur)	Regional Channel, Jharkhand	Docu-Drama 30 mts	Hindi	Rs. 68850

DDK, Tura

Personalities	Amount Spent
1	2
Mahatma Gandhi Netaji Subhash Chandra Bose Babu Jagjivan Ram Dr. Rajendra Prasad	Total amount spent Rs. 45,000 during the last three years @ Rs. 15,000 per year.

1	2	3	4
11	Pt. Shyam Narayan Pandey—Literature	Documentary	Rs. 12,000
12	Pandit Rahul Sanskritayan	Documentary	Rs. 10,000

DDK, Mumbai

Details of Personalities	Amount Spent
1. Sant Tuka Ram-Serial in Marathi 52 Episodes	Total of Rs. 29,82,000 spent
2. Dr. Homi Jehangir Bhabha Documentary in English & Marathi during the last three years	
3. Shahid Raj Guru-Marathi Documentary	
4. Dr. Baba Saheb Ambedkar-Documetary in Marathi	
5. Tele Play-Bir Shivaji	
6. Savitri Bai Phule-Marathi Documentary on Social Reform	
7. Sane Guruji-Marathi Documentary Social Reform	
8. Shahid Rajguru-Marathi	

1	2
Dr. Radha Krishnan Shahid Bhagat Singh Indira Gandhi Rajiv Gandhi Dr. B.R. Ambedkar Kazi Nazrul Islam	Total amount spent Rs. 45,000 during the last three years @ Rs. 15,000 per year.

1	2
Pt. Jawaharlal Nehru Lal Bahadur Shastri Pa Togan Nengminja Pa Sonaram R. Sangma Pa Phukan N. Sangma	Total amount spent Rs. 45,000 during the last three years @ Rs. 15,000 per year.

DDK, Varanasi

Personalities	Amount Spent
Shri Vidya Nivas Mishra - Documentary	Rs. 1,08,000 for the year 2009-10

DDK Hyderabad

Personalities	Amount Spent
Dr. B.N. Reddy, Architect	Rs. 2900
Dr. Y.S.RajShekhar Reddy	Rs. 2900
Dr. J. Bapu Reddy, Poet	Rs. 2900
Dr. C.R. Rao	Rs. 2900
Ch. Hanumanth Rao	Rs. 2900
Dr. V.S. Rama Devi	No Payment
Dr. Modali Nagabushana Sarma	No Payment
Kasu Venkata Krishan Reddy	No Payment
Dr. P. Hanumanth Rao	No Payment
P. Sudarshanam	No Payment

*[English]***Promotion of Soil Health and Fertility**

5234. SHRI PRABODH PANDA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is implementing the National Project on Management of Soil Health and Fertility in the country;

(b) if so, the details thereof;

(c) whether the Government has finalised various parameters and works under the project;

(d) if so, the details thereof;

(e) the details of the funds allocated for the project during each of the last three years, State-wise;

(f) whether the allocations were reduced against the demand; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. The Government of India has launched the "National Project on Management of Soil Health & Fertility" during 2008-09 to promote soil test based balanced and judicious use of fertilizers for improving soil health and its productivity.

(c) and (d) Yes, Madam. The components of the new scheme include setting up of 500 new static soil testing laboratories, strengthening the existing 315 soil testing laboratories, setting up 250 mobile soil testing laboratories, promoting organic manures, soil amendments and distribution of micro nutrients, setting up 20 new fertilizer quality control laboratories and strengthening the existing 63 fertilizer quality control laboratories during the 11th Five Year Plan.

(e) The details of funds released, State-wise, during 2008-09 and 2009-10 are annexed as Statement. The budget allocation for 2010-11 is Rs. 25 crore.

(f) and (g) Release of fund during 2008-09 and 2009-10 and budget allocation during 2010-11 is less than projected requirement of Rs 157.40 crore in 2008-09, Rs. 91 crore in 2009-10 and Rs. 88.50 crore in 2010-11. The reduction has been mainly due to receipt of less number of proposals from State Governments.

Statement

Detail of Funds Released Under National Project on Management of Soil Health and Fertility (NPMSF) to Various States

Sl. No.	Name of States	Amount (Rs. in lakh)	
		2008-09	2009-10
1	2	3	4
1.	Andhra Pradesh	175.00	183.45
2.	Karnataka	125.40	270.57
3.	Kerala	150.00	177.30

1	2	3	4
4.	Rajasthan	415.00	267.60
5.	Uttar Pradesh	15.00	240.00
6.	Madhya Pradesh	86.00	-
7.	Punjab	35.00	135.00
8.	West Bengal	163.75	-
9.	Uttarakhand	25.00	-
10.	Nagaland	15.00	-
11.	Orissa	217.50	-
12.	Arunachal Pradesh	75.00	-
13.	Maharashtra	65.00	280.00
14.	Himachal Pradesh	35.00	143.72
15.	Mizoram	60.00	12.50
16.	Goa	05.00	-
17.	Jharkhand	-	255.80
18.	Bihar	-	640.10
19.	Tamil Nadu	-	250.00
20.	Meghalaya	-	60.00
21.	Tripura	-	136.50
22.	Manipur	-	89.00
23.	IISS, Bhopal	-	389.87
Total		1662.65	3796.00

[Translation]

Monopoly of Rice Market

5235. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the foreign/multinational companies are trying to monopolise our rice market resulting in a steep decline in the number of rice varieties presently available as compared to the number of varieties available earlier;

(b) if so, the details thereof; and

(c) the corrective steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No Madam.

(b) and (c) Question does arise in view (a) above.

Agricultural Production in Irrigated and Non-Irrigated areas

5236. SHRI RAJIV RANJAN ALIAS LALAN SINGH: DR. MURLI MANOHAR JOSHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the rate of agricultural production differs for irrigated and non irrigated land;

(b) if so, the details at the national level in the country;

(c) whether there is a difference in the rate of production of different agricultural products; and

(d) if so, the rate of production of each crop produced in the country for irrigated and non- irrigated land, separately?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) According to the Indian Council of Agricultural Research (ICAR), there are differences in the productivity of different agricultural commodities under the rainfed and irrigated conditions wherein climate and irrigation play an important role. The productivity of different crops increases by more than 30% in different parts of the country depending upon duration of the crop and agro- ecologies. Data on productivity under irrigated and non-irrigated conditions are not maintained separately.

However, details of overall productivity of major crops at all-India level during 2008-09 are as under:-

Crop	Productivity during 2008-09 (Kg/Ha)
1	2
Rice	2178
Wheat	2907

1	2
Coarse Cereals	1459
Tur	671
Gram	895
Pulses	659
Oilseeds	1006
Groundnut	1163
Rapeseed & Mustard	1143
Soyabean	1041

[English]

Contribution of Agriculture Sector

5237. SHRIMATI J. SHANTHA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the contribution of the agriculture sector in the economic development of the country has been declining for the last three years;

(b) if so, the details thereof; and

(c) the steps taken by the Government to ensure that the benefits of successful research carried out by Agro Research Institution in the country reaches the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. The share of Agriculture and Allied Sector in the total Gross Domestic Product of the country at 2004-05 prices during the last three years is given below:

Year	Percentage share of Agriculture and Allied Sector to total Gross Domestic Product
2006-07	17.2
2007-08	16.4
2008-09	15.7

(c) Government has launched a Scheme, Support to State Extension Programmes for Extension Reforms during 2005-06. It aims at making the extension system farmer

driven and farmer accountable by way of new institutional arrangements for technology dissemination in the form of an Agricultural Technology Management Agency (ATMA) at district level. ATMA has the active participation of farmers and farmer groups, NGOs, Krishi Vigyan Kendras, Panchayati Raj Institutions and other stakeholders operating at the district level and below. The activities being supported under the Scheme include farmer-oriented activities (training, demonstration, exposure visits, group mobilisation, and capacity building), farm information dissemination activities (exhibition, information technology, print media), and research-extension-farmer linkages, (farmer scientist interactions, organisation of field days and kisan goshties) etc.

[Translation]

Free Foodgrains for Poor People

5238. YOGI ADITYA NATH
SHRI G.M. SIDDESHWARA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is implementing any schemes for providing free/subsidised foodgrains to poor people;

(b) if so, the details thereof, schemewise;

(c) whether the Government proposes to introduce any alternate scheme to replace the Public Distribution System (PDS) for distributing foodgrains in view of rampant corruption in PDS; and

(d) if so, the details thereof and the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Government of India makes allocations of foodgrains under Targeted Public Distribution System (TPDS) to States/Union Territories (UTs) @ 35 kg per family per month at highly subsidized prices for distribution to 6.52 crore accepted number of Below Poverty Line (BPL) families which includes 2.43 crore Antyodaya Anna Yojana families, as per 1993-94 poverty estimates of Planning Commission and population estimates of Registrar General of India as on 01.03.2000. Allocations of foodgrains to Above Poverty Line (APL) families are made at subsidized

prices based on availability of foodgrains in the Central Pool and past offtake. These allocations range between 10 kg and 35 kg in different States/UTs.

The Government is also providing foodgrains for other welfare schemes such as Mid Day Meal Scheme, Nutritional Programme for Adolescent Girls (NPAG), Annapurna Scheme, etc.

(c) and (d) There is no proposal before the Government to introduce any alternate scheme to replace the TPDS.

Public Distribution System (Control) Order 2001 mandates the State and UT Governments to carry out all required action to ensure smooth functioning of TPDS. To improve functioning of TPDS, State/UT Governments have been requested to:

- (i) review of lists of BPL and AAY families and ensuring timely availability of foodgrains at fair price shops;
- (ii) ensure greater transparency in functioning of TPDS;
- (iii) improve monitoring and vigilance at various levels; and
- (iv) introduce new technologies such as Computerization of TPDS operations at various levels and smart-card-based delivery of essential commodities.

[English]

Funds for CIAT Schools

5239. SHRI RUDRAMADHAB RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of Counter Insurgency and Anti-Terrorism (CIAT) schools established and funds provided to each of them during each of the last three years in the country including Orissa, State-wise; and

(b) the details of training provided to police personnel in such schools?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) During the 11th Plan period a scheme was approved for setting up of 20 Counter Insurgency and Anti-terrorism Schools (CIAT) four each in the States of Assam, Bihar,

Chhattisgarh, Jharkhand and Orissa. So far, the Govt. of India has released Rs. 4.5 crore to each of these States for establishment of 03 CIAT Schools in each of the State. Details of funds released in the last 03 years is as below:

2007-08	:	Nil
2008-09	:	Rs. 12 Crore
2009-10	:	Rs. 10.50 Crore

In total Rs. 22.50 crores has been released for establishment of 15 CIAT Schools.

(b) So far, 226 police personnel have been trained and 224 personnel are undergoing training in one CIAT School at Chandka, Orissa.

Spurt in Prices

5240. SHRI RAYAPATI SAMBASIVA RAO:
SHRIMATI SUMITRA MAHAJAN:
SHRI NARANBHAI KACHHADIA:
SHRI GORAKH PRASAD JAISWAL:
SHRI YASHBANT LAGURI:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI SONAWANE PRATAP NARAYANRAO:
DR. SANJAY SINGH:
SHRI S. ALAGIRI:
SHRI BHAUSAHEB RAJARAM WAKCHAURE:
SHRI JAGDISH SHARMA:
SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH:
SHRI GANESH SINGH:
SHRI BAIDYANATH PRASAD MAHATO:
SHRI ANANTKUMAR HEGDE:
SHRIMATI RAMA DEVI:
SHRI NILESH NARAYAN RANE:
SHRI NRIPENDRA NATH ROY:
SHRI MANOHAR TIRKEY:
SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether a sudden spurt in prices of essential commodities has become a recurring phenomenon in the country;

(b) if so, the details thereof and the reasons therefor alongwith the machinery available with the Government to keep a check on the prices;

(c) whether the Hon'ble Supreme Court, various political parties and leaders and other eminent persons/experts have expressed their concern over the price rise;

(d) if so, the details thereof and the reaction of the Government thereto;

(e) the suggestions/recommendations received from the core group/high powered group on prices in this regard; and

(f) the current implementation status of the said suggestions/recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) In 2009-10, there was an increase in prices of some essential commodities such as pulses, sugar, potato and onion largely on account of fall in domestic production and weather fluctuations. Prices have declined in the past three months. Government closely monitors the price situation and has taken proactive measures to improve the domestic availability of essential commodities and soften the price rise. At the retail level the State Governments also have a predominant role in checking price rise.

(c) Yes, Madam.

(d) Eminent persons have expressed concern over the price rise, including in the Parliament. Debates on price rise were held in both Houses of the Parliament on 23.3.2010. While taking note of the concerns expressed by various people, Government replied in detail the reasons for price rise and measures taken by the Government to stem it.

(e) The Core Group that met on 8.4.2010 constituted 3 working groups who will submit their report to the Core Group in two months.

(f) In view of (e) above does not arise.

[Translation]

Fruits and Vegetables Farming

5241. SHRI BHAUSAHEB RAJARAM WAKCHAURE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether vegetables and fruits farming is becoming a profitable venture for the farmers;

(b) if so, the details thereof;

(c) the details of facilities provided for the development of such farming;

(d) whether the Government is implementing any scheme to impart education in agricultural technologies to fruits and vegetables growers;

(e) if so, the details thereof; and

(f) the details of assistance/subsidy provided during the last three years, year-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. The cultivation of Vegetables and fruits has become a profitable venture for farmers due to higher returns per hectare. A statement showing area and production of horticulture crops during 2006-07 to 2008-09 is placed as Statement-I.

(c) to (e) The Department of Agriculture and Cooperation has been implementing two Centrally Sponsored Schemes namely, (i) Integrated Development of Horticulture in North Eastern States, Jammu and Kashmir, Himachal Pradesh and Uttarakhand (TMNE) and (ii) National Horticulture Mission (NHM) in the remaining States for holistic development of horticulture. Under the TMNE scheme, assistance is provided to the farmers for cultivation of all the horticulture crops including fruits and vegetables. In NHM scheme, assistance is provided for cultivation of all the horticulture crops except vegetables for which assistance is provided in the form of vegetable seed production, seed infrastructure and organic farming besides providing assistance for imparting training to farmers for adoption of various improved technologies in fruits and vegetables farming. The details of cost norms and pattern of assistance for development of fruits and vegetables and training of farmers under these schemes are given in the enclosed Statements-II & III. Besides National Horticulture Board is also implementing a scheme on "Development of Commercial Horticulture through Production and Post Harvest Management" to promote commercial production of horticultural crops.

(f) Details of assistance provided under NHM and TMNE schemes during each of the last three years, state-wise and year-wise is given in the enclosed Statements-IV and V.

Statement I*Area & Production Estimates of Horticulture Crops*

Crops	Area (In '000' HA) Production (In '000' MT)					
	2006-07		2007-08		2008-09 (Final)	
	Area	Production	Area	Production	Area	Production
1	2	3	4	5	6	7
Fruits						
Mango	2154	13734	2201	13997	2309	12750
Apple	252	1624	264	2001	274	1985
Banana	604	20998	658	23823	709	26217
Citrus	798	7145	867	8015	923	8608
Guava	176	1831	179	1981	204	2270
Grapes	65	1685	68	1735	80	1878
Litichi	65	403	69	418	72	423
Papaya	72	2482	83	2909	98	3629
Pineapple	87	1362	80	1245	84	1341
Pomegranate	117	840	124	884	109	807
Sapota	149	1216	152	1258	156	1308
Others	1016	6244	1112	7321	1083	7249
Total	5554	59563	5857	65587	6101	68466
Vegetables						
Potato	1743	28600	1795	34658	1828	34391
Onion	768	10847	821	13900	834	13565
Tomato	596	10055	566	10303	599	11149
Brinjal	568	9453	561	9678	600	10378
Cabbage	249	5584	266	5910	310	6870
Cauliflower	302	5538	312	5777	349	6532
Okra	396	4070	407	4179	432	4528
Peas	297	2402	313	2491	348	2916
Tapioca	255	8232	270	9056	280	9623
Sweet Potato	123	1067	123	1094	124	1120

1	2	3	4	5	6	7
Others	2282	29146	2414	31402	2275	28006
Total	7581	114993	7848	128449	7981	129077
Aromatic	324	178	397	396	430	430
Almond/Walnut	132	150	132	177	136	173
Flowers Loose	144	880	166	868	167	987
Flowers Cut*		37175		43654		47942
Plantation Crops	3207	12007	3190	11300	3217	11336
Total						
Mushroom		37		37		37
Honey		51		65		65
Spices	2448	3953	2617	4357	2629	4145
GRAND TOTAL	19389	191813	20207	211234	20662	214716

*Lakh Numbers

Totals may not match due to rounding off of figures.

Statement II*Cost Norms and Pattern of Assistance under National Horticulture Mission during XI Plan*

Sl.No.	Item	Maximum permissible cost	Pattern of Assistance
1	2	3	4
1. Vegetables Production			
(i) Seed production and distribution for Vegetables.		Rs. 50,000 per ha	100% of total cost to Public sector and for Private sector, @ 50% of the total cost as credit linked back ended subsidy limited to 5 ha per beneficiary. Indenting organizations for breeder seed required for producing foundation seed will be eligible for 25% assistance on the cost of procurement of breeder seed from ICAR/SAU.
(ii) Seed infrastructure (for handling, processing, packing, storage etc. of seeds of horticulture crops)		Rs. 200 lakh/ project	100% of cost to public sector and in case of private sector, credit linked back ended subsidy @ 50% of cost of project.
2. Organic Farming			
(i) Adoption of Organic Farming including vegetables.		Rs. 20,000/ ha	50% of cost limited to Rs. 10000/ha for a maximum area of 4 ha. per beneficiary, spread over a period of 3 years involving an assistance of Rs. 4000/- in first year and Rs. 3000/- each in second & third year. The programme to be linked with certification.

1	2	3	4
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3. Fruits**(a) Cost intensive crops (For a maximum area of 4 ha per beneficiary)**

(i) Perennial Fruits-Grape, Strawberry, Kiwi, Passion fruit etc.	Rs. 1,00,000/ ha	Maximum of Rs. 50,000/- per ha. (50% of cost for meeting the expenditure on planting material and cost of material for INM/IPM etc, in 3 installments of 60:20:20 subject to survival rate of 75% in 2nd year and 90% in 3rd year).
(ii) Non Perennial Fruits- Banana (sucker) and Pineapple	Rs. 70,000/ ha	Maximum of 35,000/- per ha. (50% of cost for meeting the expenditure on planting material and cost of material for INM/IPM etc, in 2 installments 75:25 subject to survival rate of 90% in second year).
iii) Banana (TC) and Pineapple	Rs. 1,00,000/ha	Maximum of Rs. 50,000/- per ha. (50 % of cost for meeting the expenditure on planting material and cost of material for INM/IPM etc, in 2 installments of 75:25 subject to survival rate of 90% in second year).
(b) High density planting (mango, guava, litchi, ber, etc).	Rs. 80,000 /ha	Maximum of Rs. 40,000/- per ha. (50% of cost for meeting the expenditure on planting material and cost of material for INM/IPM etc, in 3 installments of 60:20:20 subject to survival rate of 75% in 2nd year and 90% in 3rd year).
(c) Fruit crops other than cost intensive crops using normal spacing.	Rs. 40,000/ ha	Maximum of Rs. 30, 000/- per ha. (75% of cost for meeting the expenditure on planting material and cost of INM/IPM etc. in 3 installments of 60:20:20 subject to survival rate of 75% in 2nd year & 90% in 3rd year for perennial crops and for non perennial crops in 2 installments of 75:25 subject to survival rate of 90% in second year).

4. Human Resource Development (HRD)**(a) Training of farmers**

(i) Within the District	Rs. 400/day per farmer excluding transport	100% of the cost.
(ii) Within the State	Rs. 750/day per farmer excluding transport	100% of the cost.
(iii) Outside the State	Rs. 1000/ day per farmer excluding transport	100% of the cost.

Statement III**Component-wise Pattern of assistance under TMNE scheme****Mini Mission-I (Research)**

1. Seed and planting material(Supply of nucleus/basic seed and planting material of Horticulture crops)

2. Technology standardization (Standardization of production and protection technologies in fruit, vegetable, spices and plantation crops , development of organic farming practices and eco-friendly integrated pest and disease management)

3. Technology refinement (Technology refinement and imparting training through on farm trials on farmers fields and training to extension functionaries.)

Mini Mission-II(production)

1. Establishment of New gardens (Area Expansion)

- (i) Fruits (perennials)-assistance @75% of the estimated cost of cultivation of Rs. 30000/-subject to a maximum of Rs. 22,500/ha limited to 4 ha per beneficiary. The assistance for cultivation will be spread over for a period of three years in the ratio of 50:30:20 in the first, second and third year respectively. Assistance for the second year will be subject to 75% survival of the new gardens and for the third year, the assistance will be subject to 90% survival of the plants. The perennial fruit crops covered under the scheme are orange, lime, lemon, mango, guava, litchi, pomegranate, apple, passion fruit, kiwi, walnut, cherry, pear, peach and others.
- (ii) Fruits (non-perennials) - assistance @50% of the estimated cost of cultivation of Rs. 30000/ subject to a maximum of Rs. 15,000/ha, limited to 4 ha./beneficiary. The assistance for cultivation will be spread over for a period of three years in the ratio of 50:30:20 in the first, second and third year respectively. Assistance for the second year will be subject to 75% survival of the new gardens and for the third year, the assistance will be subject to 90% survival of the plants. The non-perennial fruit crops covered under the scheme are banana, pineapple, strawberry and papaya.
- (iii) Rejuvenation of senile plantations-assistance @ 50% of the estimated cost of rejuvenation of Rs. 30000/ subject to a maximum of Rs. 15,000/ ha limited to 2 ha/beneficiary.

Protected cultivation-Assistance @ 50% of the cost for covering up to 1000sq.m (@Rs. 325/Sq.m for hi-tech and Rs. 125/Sq.m for normal green houses).

Promotion of Integrated Nutrient Management (INM)/ Integrated Pest Management (IPM)-Sanitary and Phytosanitary - 100% assistance to Public Sector on project basis for creation of infrastructure for sanitary and phytosanitary certification facilities.

Pollination support through bee keeping - 50% of the cost subject to a maximum of Rs. 800/- per colony with beehive.

2. Creation of Water Sources: Community Tanks—Rs. 10.00 lakhs/ tank @ Rs. 1.00 lakh per ha.

Tubewells—@ 50% of cost limited to maximum of Rs. 12,500/- per tubewell

3. On farm water management: Existing scheme of "Horticulture Development through Plasticulture Intervention"—50% of the cost limited to Rs. 28,500/-

4. Production of planting material

Integrated multicrop nursery;

Nursery-50 % of the cost limited to Rs. 8.00 lakhs for big nursery and Rs. 3.00 lakh for small nursery in private and 100% cost limited to R. 18.00 lakh in public sector for big nursery and Rs. 3.00 lakh for small nursery. Progeny and herbal gardens Rs. 3.00 lakh for public sector and Rs. 1.50 lakh for private sector.

Tissue culture- 50% of the cost limited to Rs. 10.00 lakhs for Private/NGO and 100% of the cost limited to Rs. 21.00 lakhs Public

5. Transfer of technology Through training front line demonstration, publicity and training of trainers:

Farmers Training-Rs. 1500/ farmer for 7 days;

Training outside the state-Rs. 2500/farmer

Training of trainers-Actual cost limited to Rs. 50,000 per trainee

Supervisor Level Training centre-Supervisory-Rs. 20.00 lakhs

Gardener-Rs. 2.0 Lakhs

6. Organic farming

- Existing schemes of fertilizer Division for Bio fertilizer production/promotion.

- Earthworm multiplication farm-Rs. 30,000 per unit;

- Incentive for adopting organic farming-Rs.10000/ ha.

- Assistance for obtaining certification-90% of the cost limited to Rs. 5 lakhs for group of farmers

7. Promotion and Popularization of agriculture equipments

Training to farmers-Rs. 1,000/ farmer; Assistance for purchase of equipments limited to Rs. 1500/- for manually operated, Rs. 5,000 for power operated, Rs. 45,000 for power tiller and Rs. 9,000 for diesel engine.

8. Integrated Pest management
- Setting up of Bio-control Labs. @Rs. 80.00 lakhs per Lab in public sector and 50% of cost in private sector upto maximum of Rs. 40.00 lakhs.
 - Financial assistance of Rs. 1000/ha, for adoption of IPM (use of biopesticides, pheromones, etc.) covering an area of 11,600 ha.
 - Assistance for forewarning of pests and diseases @ Rs. 4.00 lakhs per unit per year
9. Plant health clinic: Rs. 20.00 lakhs for Govt/PSU and Rs. 5.00 lakhs for private sector
10. Leaf analysis laboratory: Rs. 20.00 lakhs for Govt/PSU and Rs. 5.00 lakhs for Private sector.
11. Women development: 100% Govt. assistance as per the approved scheme of DAC
"Women in Agriculture for North-eastern States".
12. Remote sensing: Project based, as per requirement
13. Emergent requirement: Project based, as per the requirement

Statement IV*State-wise funds released under National Horticulture Mission*

(Rs. in lakh)

Sl.No.	States	Releases		
		2007-08	2008-09	2009-10
1.	Andhra Pradesh	7836.94	12968.39	9566.59
2.	Bihar	269.72	3122.48	2435.17
3.	Chhattisgarh	6252.41	3000.00	6000.00
4.	Goa	3.19	100.45	150.00
5.	Gujarat	1954.24	3531.83	2521.32
6.	Haryana	6476.49	3300.31	5600.00
7.	Jharkhand	781.00	5000.00	3084.00
8.	Karnataka	8571.05	12536.88	8001.67
9.	Kerala	6147.73	7517.29	
10.	Madhya Pradesh	5537.49	6000.00	3545.00
11.	Maharashtra	13224.97	13021.70	9173.20
12.	Orissa	3812.16	2341.00	3500.00
13.	Punjab	2409.99	1412.48	2578.00
14.	Rajasthan	5673.19	4097.71	2500.00
15.	Tamil Nadu	8536.82	9688.00	6180.00
16.	Uttar Pradesh	9425.90	6372.78	9143.38
17.	West Bengal	681.82	607.20	
18.	Delhi			
19.	Lakshadweep	29.90	0.00	
20.	Andaman and Nicobar Islands	0.00	0.00	200.00
21.	Puducherry			33.25
Total States		87625.01	94618.50	74211.58

Statement V

State-wise funds released under Technology Mission for Integrated Development of Horticulture in North Eastern & Himalayan States

(Rs. in lakh)

		Release		
		2007-08	2008-09	2009-10
A.	Mini Mission-I			
1.	NE states including Sikkim	440.00	500.00	300.00
2.	Jammu and Kashmir	296.99	200.00	200.00
3.	Himachal Pradesh	150.00	100.00	200.00
4.	Uttaranchal	365.00	200.00	200.00
B.	Mini Mission-II			
1.	Arunachal Pradesh	2830.00	1765.00	1492.00
2.	Assam	2680.00	3675.00	1600.00
3.	Manipur	2228.00	2500.00	1200.00
4.	Meghalaya	2700.00	2862.50	1476.00
5.	Mizoram	3095.00	3050.00	2625.00
6.	Nagaland	2500.00	2450.00	2011.50
7.	Sikkim	3110.00	2675.00	2210.00
8.	Tripura	2400.00	1700.00	1752.50
9.	Jammu and Kashmir	2000.00	1815.00	1275.00
10.	Himachal Pradesh	2400.00	2100.00	1300.00
11.	Uttarakhand	2839.94	2000.00	1700.00
	Service charges, project based proposals & others	266.35	145.12	53.76
C.	Mini Mission-III			
	SFAC and NHB for NE & Himalayan states	1175.00	801.95	400.00
D.	Mini Mission-IV	700.00	600.00	2050.00
	J&K (Reconstruction Plan)	0.00		
Grand Total		32176.28	29139.57	22045.76

*[English]***Groundnut Production**

5242. SHRI RAJENDRASINH RANA: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of groundnut production during each of the last three years, State-wise;

(b) whether production of groundnut in the country has declined or remained stagnant;

(c) if so, the reasons therefor; and

(d) the steps taken by the Government to increase the production of groundnut?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) State-wise details of estimated production of groundnut in the country during last three years, i.e., 2006-07 to 2008-09 are given in the enclosed Statement.

(b) and (c) The production of groundnut in the country increased from 4.86 million tonnes during 2006-07 to 9.18 million tonnes during 2007-08 and, thereafter, declined to 7.17 million tonnes during 2008-09. Fluctuations in the production/productivity of groundnut are attributed to climatic factors coupled with lack of adoption of appropriate technologies.

(d) To increase the production of oilseeds including groundnut in the country, the Government is implementing an Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM). Further, under the Indian Council of Agricultural Research (ICAR) and All India Coordinated Research Programmes (AICRPs), several high yielding and trait specific varieties of groundnut suitable for different agro ecologies have been developed and released in the country. The matching crop production and protection technologies suitable for these varieties have also been developed for enhancing the productivity. The varieties and production technologies are being demonstrated through front line demonstrations for dissemination and adoption by the farmers. Further, emphasis is being laid on balanced use of nutrients and micro-nutrients. Considering the high productivity during rabi/summer cultivation, raised bed planting with drip irrigation is also being promoted in some parts of the country.

Statement*Estimated Production of Groundnut during 2006-07 to 2008-09*

States	Production ('000 Tonnes)		
	2006-07	2007-08	2008-09
Andhra Pradesh	743.0	2604.0	1554.1
Chhattisgarh	32.1	35.3	38.0
Gujarat	1435.0	3299.0	2661.0
Karnataka	379.0	733.0	501.0
Madhya Pradesh	193.4	186.8	227.6
Maharashtra	399.0	472.0	355.0
Orissa	87.7	102.5	96.5
Rajasthan	395.7	477.4	536.8
Tamil Nadu	1006.5	1047.6	974.6
Uttar Pradesh	73.0	59.2	67.0
West Bengal	98.3	132.7	118.3
Others	20.8	33.0	38.2
All India	4863.5	9182.5	7168.1

[Translation]

Police Hospital

5243. SHRI ASHOK KUMAR RAWAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any proposal to set up a Police Hospital on the line of Army Hospitals;

(b) if so, the details of the funds likely to be provided for the purpose;

(c) the details of facilities likely to be provided in the hospital; and

(d) the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) No proposal to set up a Police Hospital on the line of Army Hospitals has been received by the Government. The medical facility, provided to CPMFs personnel is reviewed from time to time.

(b) to (d) Does not arise in view of the reply given to (a) above.

TV Programmes on Mobile Phones

5244. SHRI ADHIR CHOWDHURY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to allow television services customised for mobile phones;

(b) if so, the details thereof;

(c) whether the TRAI has recently submitted any report to the Government in this regard;

(d) if so, the details thereof and reaction of the Government thereto;

(e) whether the Government has any reservation on the allocation of band-width for such services;

(f) if so, the details thereof; and

(g) the time by which all issues delaying the introduction of TV services on mobile phones is likely to be resolved and such services would commence alongwith the initial investment likely to be made by private and public service providers for launching such services?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) Doordarshan is providing Mobile TV service (DVB-H transmission) in Delhi since May 2007, as a pilot project. The service initially started with a bouquet of 8TV channels, the number of TV channels has now been increased to 16. The Government in consultation with TRAI is working on formulating a policy framework for allowing private operators to provide Mobile TV services.

(c) and (d) On a request made by the Ministry on 21.6.2007 to Telecom Regulatory Authority of India (TRAI) for submitting its recommendations on the issues relating to mobile TV services under Section 11 of the TRAI Act., the recommendations were received on 23.1.2008 on issues relating to spectrum, licensing etc. of mobile TV services. After consultation with the stakeholders, the Government has on 19.1.2010 submitted its views to the Telecom Regulatory Authority of India (TRAI) on its recommendations relating to Mobile TV services for further recommendations /views of TRAI in the matter. TRAI has on 14.4.2010 submitted its final recommendations/views on the observations of the Government. TRAI has accepted most of the views of the Government in the matter. The details of these recommendations of TRAI can be seen at the website (www.traigov.in) of TRAI.

(e) and (f) TRAI had recommended that each mobile TV operator be allocated a bandwidth of 8 MHz within UHF Band V (585 MHz-806 MHz). Government is in agreement with TRAI on allocation of 8 MHz bandwidth.

(g) No time limit can be prescribed as such policy issues require large scale consultations with stakeholders and other Ministries/Departments of the Government. So far as investment likely to be made by the private/public service providers is concerned, no study has been made. Doordarshan's pilot project of DVB-H transmission (Mobile TV) was approved at a capital cost of Rs. 439.30 lakhs in February, 2006. Existing digital transmitter was utilized. Doordarshan, at present, has no approved scheme to start mobile TV anywhere else in the country.

Repairing of National Highways

5245. SHRI RAVINDRA KUMAR PANDEY:
SHRI MAHESH JOSHI:
SHRI SUDARSHAN BHAGAT:
SHRI ARJUN MUNDA:
DR. RAGHUVANSH PRASAD SINGH:
SHRI CHANDRKANT KHAIRE:
SHRIMATI ANNU TANDON:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has taken any decision in regard to enforcing new rules for various schemes of National Highways;

(b) if so, the details thereof;

(c) the number of National Highways repaired/widened and strengthened by the Government during the last two years;

(d) the present status of improvement of the dilapidated National Highways of various States, State-wise and National Highway-wise including Uttar Pradesh alongwith the funds allocated for the purpose;

(e) the details of the works undertaken regarding widening/repair of the National Highways and construction of bridges during each of the last three years and the current year, State-wise and National Highway-wise; and

(f) the steps taken by the Government for early completion of such projects?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) No, Madam.

(b) Does not arise.

(c) and (d) The development and maintenance of National Highways (NHs) is a continuous process and all NHs are being kept in traffic-worthy condition within the available resources. The State-wise details of number of NHs including Uttar Pradesh, on which works of repairing, widening and strengthening have been taken up during the last two years, i.e. 2008-09 & 2009-10 are given in the enclosed Statement-I. These works are in various stages of award/implementation. The state-wise details of funds allocated for development of National Highways during the last two years are given in the enclosed Statement-II.

(e) The State-wise and NH-wise details of works undertaken for widening, repairing of NHs & construction of bridges during the last three years and the current year are given in the enclosed Statement-III.

(f) The progress of the projects is periodically monitored at various levels and necessary corrective actions are taken from time to time.

Statement I

State-wise details of number of National Highways (NHs) on which works of repairing, widening and strengthening have been taken up during the last two years, i.e. 2008-09 & 2009-10

Sl.No.	State	NH No.
1	2	3
1.	Andhra Pradesh	4, 7, 9, 16,18, 43, 63, 202, 205, 214, 214A, 219, 221 & 222
2.	Arunachal Pradesh	52, 52A & 229
3.	Assam	31, 31B, 37, 37A, 38, 39, 44, 51, 52, 52A, 53, 54 &154
4.	Bihar	2, 2C, 19, 28, 28B, 30, 30A, 31, 77, 80, 81, 82, 83, 85, 98, 99, 102, 103,104,105, 107 & 110
5.	Chandigarh	21
6.	Chhattisgarh	6, 12A, 16; 43, 78, 200, 216, 217 & 221
7.	Delhi	10 & 24
8.	Goa	4A, 17, 17A & 17B
9.	Gujarat	6, 8, 8A, 8B, 8C, 8D, 8E, 14, 15, 59, 113 & 228
10.	Haryana	1, 10, 21A, 22, 65, 71, 72, 73 & 73A
11.	Himachal Pradesh	20, 21, 21A, 22, 70, 72 & 88
12.	Jammu and Kashmir	1A, IB, 1C&1D
13.	Jharkhand	6, 23, 32, 33, 75, 78, 80, 98, 99 & 100
14.	Karnataka	4, 4A, 7, 13, 17, 48, 63, 206, 207, 209, 212 & 218
15.	Kerala	17, 47, 208, 212, 213 & 220

1	2	3
16.	Madhya Pradesh	3, 7, 12, 12A, 25, 27, 59, 59A, 69, 75, 76, 78, 86 & 92
17.	Maharashtra	3, 6, 9, 13, 16, 17, 50, 69, 204, 211 & 222
18.	Manipur	39, 53 & 150
19.	Meghalaya	40, 44, 51 & 62
20.	Mizoram	44A, 54, 54A, 54B, 150 & 154
21.	Nagaland	39, 61, 150 & 155
22.	Orissa	5, 5A, 6, 23, 42, 43, 200, 201, 203, 215, 217 & 224
23.	Puducherry	45A
24.	Punjab	10, 15, 20, 21, 22, 64, 70, 71, 72 & 95
25.	Rajasthan	8, 11, 11A, 11B, 11C, 12, 14, 15, 65, 76, 79, 89, 90, 112, 113, 114 & 116
26.	Sikkim	31A
27.	Tamil Nadu	7, 45, 45A, 45B, 47, 49, 67, 207, 208, 209, 210, 219 & 220
28.	Tripura	44 & 44A
29.	Uttar Pradesh	2, 7, 11, 19, 24, 25, 27, 28B, 29, 56, 58, 72A, 73, 74, 75, 76, 86, 87, 91, 91A, 92, 93, 96, 97 & 119
30.	Uttarakhand	58, 72, 72A, 74, 87, 94, 108, 109, 119, 121, 123 & 125
31.	West Bengal	2, 6, 31, 31C, 32, 55, 60, 60A, 80, 81 & 117

Statement II

State-wise details of the funds allocated for development of National Highways during the last two years

Sl.No.	Name of State	Allocation	
		2008-09	2009-10
1.	Andhra Pradesh	192.97	269.13
2.	Arunachal Pradesh	1.10	10.00
3.	Assam	88.25	174.04
4.	Bihar	104.02	296.93
5.	Chandigarh	3.39	4.00
6.	Chhattisgarh	67.42	78.76
7.	Delhi	15.80	40.00
8.	Goa	34.39	33.00
9.	Gujarat	102.33	166.59
10.	Haryana	103.23	135.00
11.	Himachal Pradesh	76.21	78.00
12.	Jharkhand	96.41	120.00
13.	Karnataka	215.30	248.82
14.	Kerala	72.53	123.53
15.	Madhya Pradesh	110.14	157.09
16.	Maharashtra	195.18	290.95
17.	Manipur	23.77	40.13
18.	Meghalaya	51.60	60.79
19.	Mizoram	13.55	28.00
20.	Nagaland	30.60	40.00
21.	Orissa	209.55	332.07
22.	Puducherry	2.95	10.00
23.	Punjab	156.77	173.78
24.	Rajasthan	214.35	187.77
25.	Tamil Nadu	133.77	208.85
26.	Uttar Pradesh	223.51	388.74
27.	Uttarakhand	112.40	162.67
28.	West Bengal	95.30	142.00
29.	Andaman and Nicobar Islands	-	10.00
	National Highways Authority of India (NHAI)*	12566.47	11744.70
	Border Roads Organisation (BRO)*	650.00	756.00

*The State-wise allocations are not made.

Statement III

State-wise and NH-wise details of works undertaken for widening, repairing of NHs & construction of bridges during the last three years, i.e. since 2007-08 onwards and the current year, i.e. 2010-11 (up to 23.4.2010)

Sl. No.	Name of State	National Highway No.	Number of works sanctioned
1	2	3	4
1.	Andhra Pradesh	4, 5, 7, 9, 16, 18, 43, 63, 202, 205, 214, 214A, 219, 221 & 222	108
2.	Arunachal Pradesh	52, 52A & 153	20
3.	Assam	31, 31B, 31C, 36, 37, 37A, 38, 39, 44, 51, 52, 52A, 52B, 53, 54, 61, 62, 151, 152, 153 & 154 325	125
4.	Bihar	2, 2C, 19, 28, 28A, 28B, 30, 30A, 31, 57, 57A, 77, 80, 81, 82, 83, 84, 85, 98, 99, 101, 102, 103, 104, 105, 106, 107 & 110	206
5.	Chandigarh	21	6
6.	Chhattisgarh	6, 12A, 16, 43, 78, 111, 200, 202, 216, 217 & 221	108
7.	Delhi	1,2, 8,10 & 24	5
8.	Goa	4A, 17, 17A & 17B	22
9.	Gujarat	NE-I, 6, 8, 8A, 8B, 8C, 8D5 8E, 14, 15, 59, 113 & 228	127
10.	Haryana	1, 2, 8, 10, 21A, 22, 64, 65, 71, 71 A, 72, 73, 73A & 71B	65
11.	Himachal Pradesh	1A, 20, 21, 21A, 22, 70, 72, 73A & 88	68
12.	Jammu and Kashmir	1A, IB, 1C & 1D	130
13.	Jharkhand	2, 6, 23, 31, 32, 33, 75, 78, 80, 98, 99 & 100	122
14.	Karnataka	4, 4A, 7, 9, 13, 17, 48, 63, 67, 206, 207, 209, 212 & 218	180
15.	Kerala	17, 47, 47A, 49, 208, 212, 213 & 220	46
16.	Madhya Pradesh	3, 7, 12, 12A, 25, 26, 26A, 27, 59, 59A, 69, 75, 76, 78, 86 & 92	76
17.	Maharashtra	3, 4, 4B, 4C, 6, 7, 8, 9,13,16, 17, 50, 69, 204, 211 & 222	127
18.	Manipur	39, 53, 150 & 155	36
19.	Meghalaya	40, 44, 51 & 62	58
20.	Mizoram	44A, 54, 54A, 54B, 150 & 154	41
21.	Nagaland	36, 39, 61, 150 & 155	39
22.	Orissa	5, 5A, 6,23, 42,43, 60, 75, 200, 201,203, 203A, 215, 217 & 224	232
23.	Pudducherry	45A	6
24.	Punjab	1, 1A, 10, 15, 20, 21, 22, 64, 70, 71, 72 & 95	42

1	2	3	4
25.	Rajasthan	3,8, 11, 11A, 11B, 31C, 12, 14, 15, 65, 71B, 76, 79, 79A, 89, 90, 113, 112, 114 & 116	165
26.	Sikkim	31A	7
27.	Tamil Nadu	4, 5, 7, 7A5 45, 45A, 45B, 45CS 46, 47, 47B, 49, 66, 67, 68, 205, 207, 208, 209, 210,219, 220, 226 & 227	153
28	Tripura	44 & 44A	22
29	Uttarakhand	58, 72, 72A, 73, 74, 87, 94, 108, 109, 123, 119, 121, 87 Ext & 125	145
30	Uttar Pradesh	2, 2A, 3, 7, 11, 12A, 19, 24, 24A, 24B, 25, 25A, 26, 27, 28, 28B, 28C, 29, 56, 56A, 56B, 58, 72A, 73, 74, 75, 76, 86, 87, 91, 91A, 92, 93, 96, 97 & 119	177
31	West Bengal	2, 2B, 6, 31, 31A, 31C, 32, 34, 35, 41, 55, 60, 60A, 80, 81 & 117	62

[English]

Disaster Mitigation

5246. SHRI BAIJAYANT PANDA:
SHRI NITYANANDA PRADHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a team of the World Bank and the National Disaster Management Authority had visited Orissa and held discussions with the officials of the State on disaster mitigation;

(b) if so, the details of issues discussed and the outcome thereof;

(c) whether the World Bank has sanctioned certain funds for disaster mitigation;

(d) if so, the details thereof;

(e) the regions where the National Cyclone Risk Management Project is proposed to be implemented in the country; and

(f) the details of infrastructure proposed to be created to control loss of life and property in times of natural disasters in the country including Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Yes, Madam. The World

Bank appraisal Mission which visited India has appraised the Investment Proposals of Orissa for Cyclone Risk Mitigation Project and has shown interest in funding the same.

(e) The National Cyclone Risk Mitigation Project proposed to be executed in all the 13 cyclone prone coastal States and Union Territories namely Andhra Pradesh, Orissa, Gujarat, Tamil Nadu, West Bengal, Maharashtra, Goa, Karnataka, Kerala, Daman & Diu, Puducherry, Lakshadweep and Andaman & Nicobar Islands.

(f) The project is proposed to be implemented in three phases keeping in view the vulnerability of the States and their readiness with Investment Proposals. In phase-I, Orissa and Andhra Pradesh are to be covered. The infrastructure to be constructed under the project are multi-purpose cyclone shelters, shelter-cum-godown, approach roads to proposed and existing cyclone shelters, roads connecting to habitations less than 500 or unconnected habitation, bridges, and saline embankments.

[Translation]

Import of Sub-standard Wheat

5247. DR. BHOLA SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the total quantum of wheat imported by the Union Government during the last three years, year-wise and country-wise; and

(b) the total quantum out of the above that was found to be substandard or is lying unused in the godowns, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) During 2007-08, 17.69 Lakh tonnes of wheat was imported on Government Account. The country wise import details are as under:-

Sl. No.	Country of Origin	Quantity in (lakh MTs)
1.	Russia	9.40
2.	Argentina	4.14
3.	Canada	3.15
4.	Brazil	0.95
5.	Australia	0.05
Total		17.69

There was no import of wheat during the years 2008-09 and 2009-10 on Government account.

(b) No foodgrain stocks of imported wheat were found substandard or lying unused in the godowns.

[English]

Tickets for Commonwealth Games

5248. SHRI NEERAJ SHEKHAR:
SHRI PRASANTA KUMAR MAJUMDAR:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has finalised any proposal for issuing of common ticket/other tickets for the Commonwealth Games (CG);

(b) if so, the name of private/Government agencies/organizations entrusted the work of selling of such tickets in the country, State-wise;

(c) the plans formulated to ensure hassle free availability of tickets at reasonable price along with the places where such tickets are to be sold;

(d) the steps taken to check the unauthorized sale of tickets as happened during the Beijing Olympics, 2008; and

(e) the time by which a final decision is likely to be taken by the Government/organizing committee of the Commonwealth Games in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): (a) Common Ticketing System has been proposed by the Organizing Committee(OC) in consultation with the Delhi Government, DTC and DMRC where ticket holders can avail free transportation on DTC Buses and Metro to witness the sports events.

(b) Indian Railways Catering and Tourism Corporation(IRCTC) a public sector company under Ministry of Railways, in consortium with M/s Broad Vision and M/s Ticket pro have been contracted as the Ticketing Agency for selling of the tickets for the Commonwealth games Delhi 2010.

(c) Ticketing Agency is responsible for setting up of retail outlets across the country with at least 50 retail outlets in Delhi and NCR and 5 in each of the following cities:

1. Kolkata
2. Chennai
3. Mumbai
4. Bengaluru
5. Chandigarh
6. Pune
7. Hyderabad

The tickets will be reasonably priced.

(d) The tickets for the Commonwealth Games Delhi 2010 will have certain foolproof security features and would be sold through authorized retail outlets only.

(e) Necessary decisions have been taken and the plan is under execution.

Foreign Funds to NGOs

5249. SHRIMATI SUPRIYA SULE:
SHRI SONAWANE PRATAP NARAYANRAO:
SHRI HUKMADEO NARAYAN YADAV:
DR. KIRODI LAL MEENA:
DR. SANJEEV GANESH NAIK:
SHRI S. PAKKIRAPPA:
SHRI RAMSINH RATHWA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of NGOs/Voluntary Organisations which have received foreign funds from abroad during each of the last three years, State-wise and the source country;

(b) the total funds utilised by such NGOs/Voluntary Organisations in the field of education during the said period, NGOs/Voluntary Organisation-wise and State-wise;

(c) whether such NGOs/Voluntary Organisations have filed the Income-Tax return to the Government;

(d) if so, the total Income Tax paid during each of the last three years, NGOs/ Voluntary Organisation-wise and State-wise including foreign based NGOs like Amnesty International, Survival International and Action Aid;

(e) whether the Government has received any complaints with regard to involvement of any such organisations in espionage and suspicious activities; and

(f) if so, the details thereof and the action taken by the Government against such organizations, NGOs-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The total number of registered Association(s) which have reported receipt of foreign contribution during the years 2005-06, 2006-07 & 2007-08 and quantum of foreign contribution received by them under the Foreign Contribution (Regulation) Act, 1976 year-wise is as under:

Year	No. of registered associations (as on 31st March of Financial Year)	No. of Associations reporting receipt of Foreign Contribution	Amount of Foreign Contribution (Rs. in Crore)
2005-06	32144	18570	7877.57
2006-07	33937	18996	11336.97
2007-08	34803	18796	9663.46

State-wise and donor country-wise details of foreign contribution is given the enclosed Statements-I and II.

(b) No data is maintained in the format asked in the Question. However, a consolidated amount utilized for education purpose is given as under:-

Year	Amount (in crore)
2005-06	656.53
2006-07	3026.40
2007-08	3546.49

(c) and (d) No such information is available in Ministry of Home Affairs.

(e) and (f) As per the available information, there are no specific inputs with regard to involvement of FCRA registered Associations in espionage and suspicious activities.

Statement I

2005-2006

State/Union Territory-wise details

Sl. No.	State/Union Territory	Number of Associations	Amount received (Rs. in Crores)
1	2	3	4
1.	Tamil Nadu	2967	1609.64
2.	Delhi	1120	1556.46
3.	Andhra Pradesh	2266	1011.57
4.	Maharashtra	1510	663.53
5.	Kerala	1565	656.27
6.	Karnataka	1401	621.23
7.	West Bengal	1559	355.31
8.	Gujarat	841	301.22
9.	Orissa	1005	128.95
10.	Uttar Pradesh	876	102.45
11.	Bihar	723	100.57
12.	Jharkhand	414	96.96
13.	Himachal Pradesh	103	83.24
14.	Punjab	92	82.28
15.	Madhya Pradesh	347	77.22
16.	Uttarakhand	218	74.41
17.	Rajasthan	314	69.32
18.	Meghalaya	119	46.03
19.	Assam	204	38.79
20.	Chhattisgarh	186	33.85
21.	Jammu and Kashmir	55	30.42

1	2	3	4
22.	Puducherry	56	29.23
23.	Manipur	246	21.18
24.	Haryana	87	19.65
25.	Nagaland	68	18.87
26.	Andaman and Nicobar Islands	10	16.58
27.	Goa (Including Daman and Diu)	104	16.31
28.	Chandigarh	29	6.01
29.	Tripura	25	3.79
30.	Mizoram	18	3.16
31.	Sikkim	8	1.88
32.	Dadra and Nagar Haveli	14	0.60
33.	Arunachal Pradesh	20	0.59
34.	Daman	0	0
35.	Lakshadweep	0	0
Total		18570	7877.57

2006-2007*State/Union Territory-wise details*

Sl. No.	State/Union Territory	Number of Associations	Amount received (Rs. in Crores)
1	2	3	4
1.	Delhi	1172	2183.03
2.	Tamil Nadu	3006	2117.71
3.	Andhra Pradesh	2316	1210.82
4.	Maharashtra	1585	1195.45
5.	Karnataka	1417	1077.13
6.	Kerala	1533	884.39
7.	West Bengal	1616	515.33
8.	Gujarat	854	390.77
9.	Orissa	1008	216.46
10.	Uttar Pradesh	935	191.57
11.	Assam	213	162.69

1	2	3	4
12.	Madhya Pradesh	377	139.09
13.	Bihar	762	131.40
14.	Rajasthan	338	127.28
15.	Jharkhand	389	110.47
16.	Himachal Pradesh	104	104.19
17.	Jammu and Kashmir	67	102.13
18.	Punjab	81	82.93
19.	Uttarakhand	201	70.41
20.	Chhattisgarh	188	57.62
21.	Meghalaya	112	55.64
22.	Puducherry	70	49.28
23.	Manipur	275	43.04
24.	Haryana	89	34.46
25.	Nagaland	78	26.65
26.	Goa	75	16.22
27.	Andaman and Nicobar Islands	12	14.02
28.	Chandigarh	31	7.21
29.	Tripura	23	7.07
30.	Arunachal Pradesh	18	4.84
31.	Sikkim	9	3.38
32.	Mizoram	28	3.14
33.	Dadra and Nagar Haveli	13	1.06
34.	Daman and Diu	1	0.10
Total		18996	11336.97

2007-2008*State/Union Territory-wise details of Reporting Associations*

Sl. No.	State/Union Territory	Number of Associations	Amount received (Rs. In Crores)
1	2	3	4
1.	Delhi	1181	1716.57
2.	Tamil Nadu	2973	1670.93

1	2	3	4	1	2	3	4
3.	Andhra Pradesh	2140	1167.21	19.	Punjab	83	68.99
4.	Karnataka	1400	890.47	20.	Meghalaya	109	46.07
5.	Maharashtra	1515	885.17	21.	Haryana	90	42.09
6.	Kerala	1512	800.81	22.	Manipur	268	38.24
7.	West Bengal	1657	540.91	23.	Nagaland	76	32.09
8.	Gujarat	883	378.37	24.	Puducherry	68	31.58
9.	Uttar Pradesh	937	201.53	25.	Jammu and Kashmir	55	22.82
10.	Odisha	1048	177.05	26.	Goa	86	15.13
11.	Madhya Pradesh	383	138.46	27.	Arunachal Pradesh	21	7.65
12.	Bihar	718	134.48	28.	Andaman and Nicobar Islands	11	7.13
13.	Jharkhand	410	127.52	29.	Tripura	22	6.63
14.	Rajasthan	329	121.99	30.	Chandigarh	30	6.56
15.	Himachal Pradesh	101	120.41	31.	Sikkim	9	5.23
16.	Assam	222	96.5	32.	Mizoram	29	4.22
17.	Uttarakhand	219	86.75	33.	Dadra and Nagar Haveli	13	2.82
18.	Chhattisgarh	199	71.07		Total	18796	9663.46

Statement II**2005-06***Donor Country-Wise Details*

Country	Amount of foreign Contribution (Rs. '000)	Country	Amount of foreign Contribution (Rs. '000)
1	2	3	4
United State of America	24258794	Jamaica	3841
United Kingdom	11809919	Hungary	3692
Germany	10624398	Cyprus	3533
Italy	5002870	Slovenia	3490
Netherlands	4458116	Zambia	3331
Spain	4020329	Burundi	2992
Switzerland	2707829	Bahamas	2986

1	2	3	4
Canada	2317016	Lithuania	2963
France	1841044	Turkey	2942
Australia	1481977	Yemen	2924
Belgium	1223289	Columbia	2452
Austria	1122242	Mongolia	2191
Sweden	839804	Morocco	2128
Japan	611040	Maldives	2100
Ireland	598694	Iran	1448
Others	598282	Namibia	1300
United Arab Emirates	585695	Belarus	1283
Kuwait	583120	Myanmar	1154
Denmark	434011	Kampuchea	1031
Hong Kong	416807	Egypt	999
Norway	329591	Bulgaria	921
Singapore	236895	Zimbabwe	882
New Zealand	188205	Gambia	834
Luxembourg	184422	Peru	724
Taiwan	175570	Ukraine	703
Philippines	170406	Nigeria	677
Finland	165422	Seychelles	674
Saudi Arabia	152692	Germany-Gdr	567
Thailand	139253	Guatemala	554
Malaysia	118468	Ghana	550
Czech Republic	111379	Malawi	444
Sri Lanka	110510	Brunei	415
Malta	109310	Kazakhstan	407
Kenya	96181	Barbados	392
South Africa	70751	Senegal	318
Iceland	60968	Ivory Coast	309
South Korea	56455	Mauritania	291
Bangladesh	5555	Estonia	270

1	2	3	4
Nepal	51599	Bosnia	249
China	44440	Rhenland Pfalz	220
Qatar	43484	Belize	218
Tanzania	38762	Sudan	215
Oman	33116	Dominica	190
Panama	31321	Grenada	186
Bahrain	27431	Costa Rica	180
Trinidad and Tobago	24931	Uzbekistan	151
Poland	23553	Tonga	148
Portugal	22534	Yugoslavia	146
Indonesia	21895	Zaire	137
Vietnam	21772	Angola	100
Russia	20638	Malagasy (Madagascar)	98
Mauritius	19465	Syria	84
Vatican City	19065	Guinea	69
Argentina	17408	Latvia	65
Botswana	13303	El Salvador	60
Swaziland	12121	Congo	50
Greece	12071	Cayman Islands	43
Israel	10425	Rwanda	40
Chile	10343	Paraguay	37
Slovakia	10194	Netherlands Antilles	37
Mexico	9795	Cameroon	33
Liechtenstein	9765	Cuba	28
Monaco	8466	Czechoslovakia	27
Reunion Island	8303	Palestine	26
Bhutan	8270	Hewaji	22
Afghanistan	7526	Libya	17
Venezuela	7294	Papua New Guinea	15
Pakistan	7170	Ecuador	15
Brazil	7031	Central African Republic	11

1	2	3	4
Lebanon	6299	Niger	9
Suriname	5114	Tunisia	5
Croatia	4842	Benin	5
Fiji	4764	Jordan	5
Mozambique	4712	Laos	3
Iraq	4522	San Marino	3
Ethiopia	4355	Djibouti	2
Uruguay	4100	Gabon	1
Uganda	3904	Sierra	1
Romania	3875	Society Island	1
Total			78775690

2006-2007*Donor Country-wise Details*

Country	Amount of foreign Contribution	Country	Amount of foreign Contribution
1	2	3	4
USA	29493499	Ethiopia	3942
UK	14275044	Turkey	3889
Germany	10333989	Fiji	3635
Switzerland	6058772	Jamaica	3473
Italy	4879739	Greece	3423
Spain	4646548	Mozambique	3178
Netherlands	4484297	Panama	3000
Grenada	3328980	Gabon	2627
Belgium	2406689	Slovenia	2511
Canada	2303715	Columbia	2399
France	2097506	Seychelles	2243
Others	1872071	Pakistan	2199
Japan	1518560	Cayman Islands	1738
Australia	1154287	Jordan	1652

1	2	3	4
UAE	858962	Egypt	1559
Austria	820916	Iran	1492
Ireland	733814	Algeria	1462
Sweden	677771	Mongolia	1430
Norway	623021	Hungary	1415
Indonesia	472411	Malawi	1207
Mauritius	452288	Zambia	1097
Singapore	436776	Nigeria	1062
Hong Kong	391139	Bulgaria	1040
Denmark	368752	Macau	1029
Kuwait	292664	Barbados	949
Taiwan	249307	Bahamas	946
Swaziland	239123	Tajikistan	896
Philippines	217902	Nauru (Republic of)	878
New Zealand	178198	Maldives	652
Finland	149422	Belarus	648
Luxembourg	134409	Ghana	589
China	126523	Vietnam	469
Saudi Arabia	119207	Cyprus	341
Thailand	119151	Palestine	324
Czech Republic	94681	Senegal	323
Vatican City	94173	Croatia	266
Malaysia	90830	Sudan	260
Oman	83358	Kazakhstan	254
South Africa	74425	Libya	248
Kenya	74045	Cuba	246
Qatar	54200	Iraq	231
Iceland	46411	Syria	210
Trinidad and Tobago	36430	Latvia	205
Liechtenstein	35800	Cameroon	196
South Korea	35617	Laos	195

1	2	3	4
Afghanistan	34977	Morocco	181
Sri Lanka	31733	Yugoslavia	171
Tanzania	27837	Papua New Guinea	169
Botswana	27274	Cardine Mashal Islands	150
Monaco	26289	Lithuania	140
Russia	25664	Brunei	113
Nepal	25462	Congo	105
Suriname	25315	Rwanda	90
Western Samoa	23909	St. Vencent and The Grenadines	88
Malta	22401	Bhutan	85
Bahrain	22177	North Korea	70
Ukraine	19981	Ecuador	49
Reunion Island	19025	Costa Rica	43
Poland	18012	Uruguay	39
Slovakia	15243	Zimbabwe	38
Chile	14945	Estonia	33
Brazil	14744	Dominica	29
Uganda	10558	Belize	24
Portugal	10294	Paraguay	22
Lebanon	10257	Namibia	18
Netherlandes Antilles	9885	Antigua and Barbuda	15
Argentina	8607	EL Salvador	9
Israel	6874	Peru	8
Mexico	5365	Cambodia	8
Bangladesh	5312	Myanmar	6
Yemen	5038	St. Lucia	5
Romania	4819	Anguilla	1
Venezuela	4361	Angola	1
Malagasy (Madagascar)	4218	Guatemala	0
Total			97779736

2007-08*Donor Country-wise Details*

Country	Amount of foreign Contribution (Rs. '000)	Country	Amount of foreign Contribution (Rs. '000)
1	2	3	4
United States of America	29283042	Malagasy (Madagascar)	4551
United Kingdom	12685944	Turkey	4525
Germany	9710169	Mozambique	4420
Italy	5148928	Lebanon	4334
Netherlands	4141204	Grenada	3597
Spain	4009140	Romania	3412
Switzerland	3637121	Fiji	2933
Canada	2756081	Vietnam	2700
France	1959381	Morocco	2513
Australia	1377347	Venezuela	2481
Belgium	995705	Cuba	2399
Austria	992883	Guinea-Bissau	2251
Sweden	886161	Estonia	2222
United Arab Emirates	788374	Iran	1979
Ireland	770987	Ghana	1964
Hong Kong	481986	Myanmar	1698
Denmark	397757	Lithuania	1531
Japan	397408	Malawi	1358
Singapore	341125	Kazakhstan	1341
Norway	292993	Mongolia	1322
Kuwait	288329	Zambia	1273
New Zealand	280039	Belize	1147
Thailand	247130	Iraq	1128
Philippines	222074	Maldives	1025
Mauritius	203087	Laos	983
Luxembourg	192725	Cambodia	966
Others	188927	Egypt	943

1	2	3	4
Czech Republic	162992	Namibia	858
Finland	161298	Belarus	802
Taiwan	144426	Cyprus	782
Kenya	130399	Zimbabwe	661
Saudi Arabia	113651	Ukraine	657
Malaysia	110224	Seychelles	583
Swaziland	95957	Guatemala	559
Vatican City	88628	Ecuador	405
Qatar	84841	Guinea	380
Portugal	73628	Macau	353
South Africa	65396	Sudan	316
South Korea	62835	Tunisia	285
Bahrain	51864	Comoros	270
Iceland	50579	Latvia	268
Oman	47198	Brunei	219
Sri Lanka	47132	Ivory Coast	210
Malta	45961	Jordan	205
Liechtenstein	45410	Syria	159
Indonesia	43901	Togo	152
Uganda	33752	Anguilla	148
Nepal	29415	Libya	142
Bahamas	27864	Papua New Guinea	128
Afghanistan	27658	El Salvador	124
Trinidad and Tobago	25296	Angola	100
Brazil	24323	Benin	99
Barbados	23076	Uruguay	91
Botswana	22757	Bolivia	89
Monaco	22517	Rwanda	85
Suriname	21863	Central African Antilles	84
Poland	21477	Uzbekistan	81
Greece	19999	Netherlands Antilles	75

1.	2	3	4
Nigeria	19497	Dominica	74
Reunion Island	18643	Peru	73
Slovakia	16549	Cayman Islands	62
Tanzania	16200	North Korea	60
Russia	15680	Algeria	55
Argentina	14807	Tonga	50
Bhutan	13328	Nauru	48
Bangladesh	12420	Cameroon	47
Mexico	8906	Costa Rica	45
Panama	7792	Bosnia	42
Hungary	7609	Palestine	41
Yemen	7513	Djibouti	40
Kiribati	7322	Paraguay	40
Israel	7256	Caicos Islands	39
Slovenia	6946	New Caledonia	38
China	6922	St. Lucia	30
Jamaica	6043	Lesotho	19
Ethiopia	5910	St. Vincent and the Grenadines	15
Pakistan	5674	Tajikistan	14
Columbia	5269	Mauritania	14
Croatia	4795	Gabon	3
Chile	4726	Western Samoa	3
Bulgaria	4724	Congo	1
		Senegal	1
		Total	84898162

[Translation]

Withdrawal of Ban on Future Trading

5250. SHRI LAL CHAND KATARIA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has withdrawn the ban on future trading of wheat and rice;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes Madam. Forward Market Commission (FMC), the regulator of future trading withdrew the future trading in

wheat on 14.05.2009. The decision to lift the suspension of wheat futures was supported by stability in the wheat market and the expectation of a second consecutive bumper harvest in 2009. The suspension of futures trading in rice, however, continues.

(c) Futures trading in rice was suspended on 27.02.2007 and continues to be suspended since then. Future trading in rice was suspended to address the concerns of the Govt. about the escalating prices of certain essential commodities and strong inflationary expectation in the economy as a whole. In response to this, the FMC, as a measure of abundant caution suspended futures trading in Wheat and Rice. Considering the continued concerns of the govt. with regard to rice, especially due to the expected fall in the production in the wake of bad monsoon the suspension of futures trading in rice has not been withdrawn.

Mines Inspected by IBM

5251. DR. SANJAY SINGH:
SHRI YASHBANT LAGURI:

Will the Minister of MINES be pleased to state:

(a) the names of mines inspected by the Indian Bureau of Mines (IBM) during each of the last three years and the current year, State-wise;

(b) the details of the shortcomings noticed in such inspections and the action taken thereon during the said period, State-wise and mine-wise;

(c) whether the Indian Bureau of Mines regulates the mining sector;

(d) if so, the details thereof alongwith the major decision taken by the IBM during each of the last three years; and

(e) the name of the firms/companies which have not complied with the terms and conditions laid down under the regulatory framework including the nature of such non-compliance and the action taken by the Government against the firms found guilty during the said period, State-wise, and company-wise?

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI

B.K. HANDIQUE): (a) to (d) The names and details of mines inspected by Indian Bureau of Mines alongwith shortcomings noticed and details of firms/companies which have not complied with the terms and conditions and action taken thereon are available on the website of Indian Bureau of Mines (<http://ibm.nic.in>). Indian Bureau of Mines regulates the mining sector through the Mineral Conservation and Development Rules, 1988 and directions issued under these Rules from time to time.

(e) The details of non-compliance with the regulatory framework of the Mineral Concession Rules, 1960 are not centrally maintained since the statutory powers are exercised by the State Governments.

[English]

Mission Mode Project for Visa

5252. SHRI R. THAMARAISELVAN:
SHRI P. KUMAR:
SHRI P.T. THOMAS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to launch a mission mode project for visa and immigration services in the country;

(b) if so, the details thereof and the funds earmarked therefor;

(c) whether there are any proposals to waive of fifty percent of visa fee and introduce visa on arrival scheme with more countries in view of the upcoming Commonwealth Games; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Modernization and up-gradation of Immigration services in the country is a Mission Mode Project [MMP] to be undertaken by the Ministry of Home Affairs under the National e-Governance Plan (NeGP). The MMP is titled "Immigration, Visa and Foreigners Registration & Tracking (IVFRT)". This Project aims to develop a secure and integrated service delivery framework to enhance security and facilitation in the Visa

issuance process, strengthen the Immigration function besides fortifying the Foreigners Registration Processes for effective tracking of foreigners.

The total estimated cost of the project is Rs. 1011 crore. The Project is to be implemented in a planned and phased manner over a period of 4 years i.e. w.e.f. April, 2010 to September, 2014.

With the implementation of this project, all the 169 Indian Missions across the globe, 77 Immigration Check Posts (ICPs), and the Foreigners Regional Registration Offices (FRROs)/Foreigners Registration Offices (FROs) in the country would be linked with the Central Foreigners Bureau (CFB).

(c) and (d) No, Madam.

**Agreement Between NAFED and Public Sector
Retail Outlets**

5253. SHRI M.B. RAJESH:
SHRI NARAHARI MAHATO:
SHRI S. SEMMALAI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the National Agricultural Co-operative Marketing Federation of India (NAFED) proposes to enter into an agreement with public sector retail outlets for supply of essential commodities including rice and cereals;

(b) if so, the details thereof;

(c) the initiative taken by the NAFED in this regard;

(d) whether NAFED has any projects to extend its Farm Gate to Home Gate Programme to more States; and

(e) if so, the details thereof alongwith the present status of the programme, State-wise and category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Yes, Madam. NAFED has reported that they have signed a Memorandum of Understanding (MOU) with

Kerala State Cooperative Consumer Federation Ltd. (CONSUMERFED) on 16th March, 2010 for sale of NAFED's consumer items including rice & cereals. NAFED has also launched its 'Easy kit Scheme' on 9th April, 2010 and are also affiliating the outlets run by cooperative and public sector under their "National Retail network".

(d) to (e) NAFED has reported that their "Farm Gate to Home Gate" initiative was initially launched in Delhi on 12th February, 2010 with 17 kitchen basics, in Chennai on 15th February, 2010 with 11 kitchen basics and in Cochin on 9th April, 2010 with 20 kitchen basics. Further, in Kerala, the Kerala State Cooperative Consumer Federation (CONSUMERFED) has signed an MOU with NAFED for distribution of NAFED Easy Kits. Further, discussions are also being held with the Kerala State Civil Supplies Corporation, Goa Cooperative Marketing Federations and West Bengal Essential Commodities Supply Corporation Ltd., to sell essential commodities from their outlets in their respective states.

Assistance for Karnataka State Highway Project

5254. SHRI ADAGOORU H. VISHWANATH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government of Karnataka has sought \$200 million assistance from the World Bank for the Karnataka State Highway improvement project (K-SHIP II); and

(b) if so, the details thereof and the response of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): (a) Yes, Madam.

(b) The proposal of the State Government has been recommended by Ministry of Finance (Deptt. of Economic Affairs) to the World Bank.

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.09 hrs.

*The Lok Sabha then adjourned till Twelve of the
Clock.*

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.[MADAM SPEAKER *in the Chair*]...(*Interruptions*)12.0¹/₄ hrs.*At this stage Shri Lalu Prasad, Shri Mulayam Singh Yadav and some other hon. Members came and stood on the floor near the Table.*...(*Interruptions*)12.0¹/₂ hrs.

PAPERS LAID ON THE TABLE

[*English*]

MADAM SPEAKER: Now Papers to be laid on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): On behalf of Shri B.K. Handique, I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2010-2011.

[Placed in Library, *See* No. LT. 2230/15/10]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Handicrafts and Handlooms Development Corporation Limited and the Ministry of Development of North Eastern Region for the year 2010-2011.

[Placed in Library, *See* No. LT. 2231/15/10]

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Omnibus Industrial Development

Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2008-2009.

- (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See* No. LT. 2232/15/10]

- (b) (i) Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2008-2009.

- (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT. 2233/15/10]

- (3) A copy of the Coir Industry (Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. S.O. 597(E) in Gazette of India dated the 16th March, 2010 under sub-section (4) of Section 26 of the Coir Industry Act, 1953.

[Placed in Library, *See* No. LT. 2234/15/10]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 77 of the Disaster Management Act, 2005:-

- (1) The National Disaster Response Force, Assistant Commandant, Group 'A' Technical Posts Recruitment Rules, 2010 published in the Notification No. G.S.R. 165(E) in Gazette of India dated the 27th February, 2010.

- (2) The National Disaster Response Force, Group 'B' Technical Posts Recruitment Rules, 2010 published in the Notification No. G.S.R. 166(E) in Gazette of India dated the 27th February, 2010.

- (3) The National Disaster Response Force, Technical Group 'C' Posts Recruitment Rules, 2010 published in the Notification No. G.S.R. 167(E) in Gazette of India dated the 27th February, 2010.

[Placed in Library, *See* No. LT. 2235/15/10]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2008-2009, together with Audit Report thereon, under sub-section (4) of Section 34 of the Protection of Human Rights Act, 1993.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT. 2236/15/10]

- (3) A copy of the Central Industrial Security Force Director General (Amendment) Recruitment Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 78(E) in Gazette of India dated the 15th February, 2010, under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

[Placed in Library, *See* No. LT. 2237/15/10]

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-

- (i) S.O. 2215(E) published in Gazette of India dated the 1st September, 2009, notifying the Special Court of the Special Judge, Central Bureau of Investigation, Assam at Guwahati as the Special Court for purposes of sub-section (1) of Section 11 of the National Investigation Agency Act, 2008, for trial of Scheduled Offences.
- (ii) S.O. 2948(E) published in Gazette of India dated the 18th November, 2009, notifying the Court of District Judge-V (South), Patiala House Court for the National Capital Territory of Delhi as the Special Court for the purposes of sub-section (1) of Section 11 of the National Investigation Agency Act, 2008, for trial of Scheduled Offences.

- (iii) S.O. 3205(E) published in Gazette of India dated the 15th December, 2009, notifying the Special Court-II of the Special Judge, Central Bureau of Investigation, Kerala at Kochi as the Special Court for purposes of sub-section (1) of Section 11 of the National Investigation Agency Act, 2008, for trial of Scheduled Offences.

- (iv) S.O. 213(E) published in Gazette of India dated the 29th January, 2010, notifying the Special Court, Central Bureau of Investigation, presided over by Hon'ble Judge, Shri Hayat Nagarkar, located in Mumbai as the Special Court for purposes of sub-section (1) of Section 11 of the National Investigation Agency Act, 2008, for trial of Scheduled Offences.

- (v) The Ministry of Home Affairs, National Investigation Agency (Group 'C' Posts) Recruitment Rules, 2009 (Hindi and English versions) published in the Notification No. S.O. 817(E) in Gazette of India dated the 12th November, 2009.

- (5) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, *See* No. LT. 2238/15/10]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

- (1) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Jammu and Kashmir Agro Industries Corporation Limited for the years 1992-1993 to 1994-1995 within the stipulated period of nine months after the close of the respective accounting years.

[Placed in Library, *See* No. LT. 2239/15/10]

- (2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bihar State Agro Industries Corporation Limited for the years 1987-1988 to 2005-2006 within the stipulated period of nine months after the close of the respective accounting years.

[Placed in Library, *See* No. LT. 2240/15/10]

- (3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Orissa Agro Industries Corporation Limited for the years 2006-2007 to 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

[Placed in Library, *See* No. LT. 2241/15/10]

- (4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Kerala Agro Industries Corporation Limited for the years 2004-2005 to 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

[Placed in Library, *See* No. LT. 2242/15/10]

- (5) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Assam Agro Industries Development Corporation Limited for the years 2004-2005 and 2005-2006 within the stipulated period of nine months after the close of the respective accounting years.

[Placed in Library, *See* No. LT. 2243/15/10]

- (6) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Madhya Pradesh State Agro Industries Development Corporation Limited for the years 2007-2008 and 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

[Placed in Library, *See* No. LT. 2244/15/10]

- (7) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Himachal Pradesh Agro Industries Corporation Limited for the years 2007-2008 and 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

[Placed in Library, *See* No. LT. 2245/15/10]

- (8) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the

Annual Report and Audited Accounts of the Andhra Pradesh Agro Industries Corporation Development Limited for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library, *See* No. LT. 2246/15/10]

- (9) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Maharashtra Agro Industries Corporation Development Limited for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library, *See* No. LT. 2247/15/10]

- (10) A copy of the Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 103(E) in Gazette of India dated the 26th February, 2010 under Section 39 of the Bureau of Indian Standards Act, 1986.

[Placed in Library, *See* No. LT. 2248/15/10]

- (11) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2007-2008, together with Audit Report thereon.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, *See* No. LT. 2249/15/10]

- (13) A copy each of the following Notifications (Hindi and English versions) issued under the Essential Commodities Act, 1955:-

(i) S.O. 705(E) published in Gazette of India dated the 29th March, 2010, declaring Fertilizer (Control) Order 1985 as special order under Section 12A A of Essential Commodities Act, 1955.

(ii) S.O. 706(E) published in Gazette of India dated the 29th March, 2010, notifying the Price of Urea, Zincated Urea and Anhydrous Ammonia.

[Placed in Library, *See* No. LT. 2250/15/10]

(14) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2007-2008.
- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

[Placed in Library, *See* No. LT. 2251/15/10]

(16) A copy of the Fruits and Vegetables Grading and Marking (Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 186(E) in Gazette of India dated the 12th March, 2010 under sub-section (3) of Section 3 of the Agricultural Produce Grading and Marking Act, 1937.

[Placed in Library, *See* No. LT. 2252/15/10]

(17) A copy of the Memorandum of Understanding (Hindi and English versions) between the State Farms Corporation of India Limited and the Department of Agriculture and Cooperation, Ministry of Agriculture for the year 2010-2011.

[Placed in Library, *See* No. LT. 2253/15/10]

(18) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Seeds Corporation Limited and the Department of Agriculture and Cooperation, Ministry of Agriculture for the year 2010-2011.

[Placed in Library, *See* No. LT. 2254/15/10]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 1837(E) published in Gazette of India dated the 27th July, 2009, making certain

amendments in the Notification No. S.O. 1013(E) dated the 2nd September, 2003.

- (ii) S.O. 3235(E) published in Gazette of India dated the 15th December, 2009, making certain amendments in the Notification No. S.O. 868(E) dated the 10th April, 2008.

- (iii) S.O. 3138(E) published in Gazette of India dated the 7th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Khagaria-Purnea Section) in the State of Bihar.

- (iv) S.O. 3044(E) published in Gazette of India dated the 30th November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Khagaria-Purnea Section) in the State of Bihar.

- (v) S.O. 3050(E) published in Gazette of India dated the 30th November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.

- (vi) S.O. 3179(E) published in Gazette of India dated the 10th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 84 (Patna-Buxar Section) in the State of Bihar.

- (vii) S.O. 3230(E) published in Gazette of India dated the 15th October, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.

- (viii) S.O. 3190(E) published in Gazette of India dated the 14th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 57 (Muzaffarpur-Purnera Section) in the State of Bihar.

- (ix) S.O. 3200(E) published in Gazette of India dated the 14th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of West Bengal.

- (x) S.O. 3193(E) published in Gazette of India dated the 14th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of West Bengal.
- (xi) S.O. 3135(E) published in Gazette of India dated the 7th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xii) S.O. 3139(E) published in Gazette of India dated the 7th October, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xiii) S.O. 3150(E) published in Gazette of India dated the 8th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 85 (Hajipur-Chhapra-Gopalganj Section) in the State of Bihar.
- (xiv) S.O. 3136(E) published in Gazette of India dated the 7th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Khagaria-Purnea Section) in the State of Bihar.
- (xv) S.O. 3116(E) published in Gazette of India dated the 4th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 85 (Hajipur-Chhapra-Gopalganj Section) in the State of Bihar.
- (xvi) S.O. 3101(E) published in Gazette of India dated the 4th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xvii) S.O. 3053(E) published in Gazette of India dated the 30th November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Bakhtiyarpur-Khagaria Section) in the State of Bihar.
- (xviii) S.O. 3125(E) published in Gazette of India dated the 7th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Varanasi-Aurangabad Section) in the State of Bihar.
- (xix) S.O. 3092(E) to S.O. 3094(E) published in Gazette of India dated the 3rd December, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 33 (Hazaribad-Ranchi Section) in the State of Jharkhand.
- (xx) S.O. 1818(E) published in Gazette of India dated the 24th July, 2009, making certain amendments in the Notification No. S.O. 500(E) dated the 30th March, 2007.
- (xxi) S.O. 2081(E) published in Gazette of India dated the 10th August, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (xxii) S.O. 1840(E) published in Gazette of India dated the 27th November, 2009, containing corrigendum to the Notification No. S.O. 1227(E) dated the 27th May, 2008.
- (xxiii) S.O. 3007(E) published in Gazette of India dated the 25th November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31C in the State of West Bengal.
- (xxiv) S.O. 2840(E) published in Gazette of India dated the 4th November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 84 (Patna-Buxar Section) in the State of Bihar.
- (xxv) S.O. 2999(E) published in Gazette of India dated the 24th November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.

- (xxvi) S.O. 3057(E) and S.O. 3058(E) published in Gazette of India dated the 30th November, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.
- (xxvii) S.O. 3126(E) published in Gazette of India dated the 7th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 19 (Hajipur-Chhapra-Gopalganj Section) in the State of Bihar.
- (xxviii) S.O. 3079(E) published in Gazette of India dated the 2nd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Bakhtiyarpur-Khagaria Section) in the State of Bihar.
- (xxix) S.O. 3211(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xxx) S.O. 3196(E) published in Gazette of India dated the 14th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xxxi) S.O. 3104(E) published in Gazette of India dated the 4th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xxxii) S.O. 221(E) published in Gazette of India dated the 29th November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xxxiii) S.O. 3171(E) published in Gazette of India dated the 10th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of West Bengal.
- (xxxiv) S.O. 3262(E) published in Gazette of India dated the 22nd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (xxxv) S.O. 3219(E) published in Gazette of India dated the 15th December, 2009, making certain amendments in the Notification No. S.O. 1227(E) dated the 27th May, 2008.
- (xxxvi) S.O. 3111(E) published in Gazette of India dated the 22nd November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 60 in the State of West Bengal.
- (xxxvii) S.O. 2730(E) published in Gazette of India dated the 30th October, 2009, authorising the Special District Revenue Officer, LANH-Vellore-9 as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 46 in the State of Tamil Nadu.
- (xxxviii) S.O. 3209(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xxxix) S.O. 374(E) published in Gazette of India dated the 15th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (xl) S.O. 283(E) published in Gazette of India dated the 8th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Cehnnai Section) in the State of Tamil Nadu.
- (xli) S.O. 3161(E) published in Gazette of India dated the 9th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45B (Madurai-Aruppukkottai-Thoothukkudi Section) in the State of Tamil Nadu.

- (xlii) S.O. 2729(E) published in Gazette of India dated the 30th October, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 in the State of Tamil Nadu.
- (xliv) S.O. 3214(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 in the State of Tamil Nadu.
- (xlv) S.O. 403(E) published in Gazette of India dated the 17th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichirappalli-Karur Section) in the State of Tamil Nadu.
- (xlv) S.O. 399(E) published in Gazette of India dated the 17th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage) (Kerala/Tamil Nadu border to Kanniyakumari Section) and National Highway No. 47B (Nagercoil-Kavalkinaru Section) in the State of Tamil Nadu.
- (xlvi) S.O. 383(E) published in Gazette of India dated the 16th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xlvii) S.O. 171(E) published in Gazette of India dated the 22nd January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Chennai Port-Maduravoyal Section) in the State of Tamil Nadu.
- (xlviii) S.O. 3217(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (including bypasses) (Trichy-Karur Section) in the State of Tamil Nadu.
- (xlix) S.O. 375(E) published in Gazette of India dated the 16th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage) (Kerala/Tamil Nadu border to Kanniyakumari Section) in the State of Tamil Nadu.
- (l) S.O. 136(E) published in Gazette of India dated the 20th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Truttani-Chennai Section) in the State of Tamil Nadu.
- (li) S.O. 3216(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (lii) S.O. 674(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 54 (Lanka-Udali Section) in the State of Assam.
- (liii) S.O. 562(E) published in Gazette of India dated the 10th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 40 (Jorabat-Barapani Section) in the State of Assam.
- (liv) S.O. 400(E) published in Gazette of India dated the 17th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.
- (lv) S.O. 622(E) published in Gazette of India dated the 22nd March, 2010, regarding rates of fees to be recovered from the users of National Highway No. 7 (Krishnagiri-Thopurghat-Omallur Section) in the State of Tamil Nadu.
- (lvi) S.O. 700(E) published in Gazette of India dated the 26th March, 2010, regarding rates of fees to be recovered from the users of National Highway No. 15 in the State of Gujarat.

- (lvii) S.O. 701(E) published in Gazette of India dated the 26th March, 2010, regarding rates of fees to be recovered from the users of National Highway No. 24 in the State of Uttar Pradesh.
- (lviii) S.O. 473(E) published in Gazette of India dated the 18th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (lix) S.O. 438(E) published in Gazette of India dated the 23rd February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Meerut-Muzaffarnagar Section) in the State of Uttar Pradesh.
- (lx) S.O. 589(E) published in Gazette of India dated the 15th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (lxi) S.O. 669(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Agra-Gwalior Section) in the State of Uttar Pradesh.
- (lxii) S.O. 579(E) published in Gazette of India dated the 11th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.
- (lxiii) S.O. 3110(E) published in Gazette of India dated the 4th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat Manor Tollway Project) in the State of Maharashtra.
- (lxiv) S.O. 3228(E) published in Gazette of India dated the 15th December, 2009, authorising the Deputy Collector and Special Land Acquisition Officer (General), Nagpur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 69 in the State of Maharashtra.
- (lxv) S.O. 3296(E) published in Gazette of India dated the 24th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Durg-Nagpur) in the State of Maharashtra.
- (lxvi) S.O. 317(E) published in Gazette of India dated the 10th February, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 17 in the State of Goa.
- (lxvii) S.O. 3297(E) published in Gazette of India dated the 24th December, 2009, authorising the Special Land Acquisition Officer No. 16, Satara, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 4 in the State of Maharashtra.
- (lxviii) S.O. 476(E) published in Gazette of India dated the 24th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Talegaon-Amravati Section) in the State of Maharashtra.
- (lxix) S.O. 3106(E) published in Gazette of India dated the 4th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Bijapur-Hungund-Hospet Section) in the State of Karnataka.
- (lxx) S.O. 3220(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Hungund-Hospet Section) in the State of Karnataka.
- (lxxi) S.O. 279(E) published in Gazette of India dated the 8th February, 2010, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 17 in the State of Karnataka.
- (lxxii) S.O. 380(E) published in Gazette of India dated the 16th February, 2010, making certain amendments in the Notification No. S.O. 1688(E) dated the 8th July, 2009.
- (lxxiii) S.O. 3231(E) published in Gazette of India dated the 15th December, 2009, authorising the Manager (Tech.), Davangere, under NHAI, PIU, Chitrdurga, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 4 in the State of Karnataka.
- (lxxiv) S.O. 373(E) published in Gazette of India dated the 16th February, 2010, authorising the Manager (Tech.), NHAI, Project Implementation Unit, Dharwad, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 4 in the State of Karnataka.
- (lxxv) S.O. 379(E) published in Gazette of India dated the 16th February, 2010, making certain amendments in the Notification No. S.O. 2089(E) dated the 22nd August, 2008.
- (lxxvi) S.O. 3124(E) published in Gazette of India dated the 7th December, 2009, authorising the Special Land Acquisition Officer No. 16, Satara, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 4 (Kagal-Satara-Pune Section) in the State of Maharashtra.
- (lxxvii) S.O. 60(E) published in Gazette of India dated the 12th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Vadape-Gonde Section) in the State of Maharashtra.
- (lxxviii) S.O. 133(E) and S.O. 137(E) published in Gazette of India dated the 20th January, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (lxxix) S.O. 377(E) published in Gazette of India dated the 16th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4A in the State of Goa.
- (lxxx) S.O. 2996(E) published in Gazette of India dated the 24th November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Raipur Section) in the State of Chhattisgarh.
- (lxxxi) S.O. 3042(E) and S.O. 3045(E) published in Gazette of India dated the 30th November, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhattisgarh Section) in the State of Orissa.
- (lxxxii) S.O. 3054(E) published in Gazette of India dated the 30th November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Malatipatpur-Sipasurubuli Section) in the State of Orissa.
- (lxxxiii) S.O. 3047(E) published in Gazette of India dated the 30th November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Birapartappur-Samjapur Section) in the State of Orissa.
- (lxxxiv) S.O. 3192(E) published in Gazette of India dated the 14th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 60 in the State of Orissa.
- (lxxxv) S.O. 3266(E) published in Gazette of India dated the 22nd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 215 (Rimuli-Rajamunda Section) in the State of Orissa.
- (lxxxvi) S.O. 220(E) published in Gazette of India dated the 29th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Uttarasasana-Malatipatpur Section) in the State of Orissa.

- (lxxxvii) S.O. 222(E) published in Gazette of India dated the 29th January, 2010, containing corrigendum to the Notification No. S.O. 2669(E) dated the 23rd October, 2009.
- (lxxxviii) S.O. 3264(E) published in Gazette of India dated the 22nd December, 2009, containing corrigendum to the Notification No. S.O. 2491(E) dated the 30th September, 2009.
- (lxxxix) S.O. 3177(E), S.O. 3172(E) and S.O. 3169(E) published in Gazette of India dated the 10th December, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhattisgarh Section) in the State of Orissa.
- (xc) S.O. 217(E) published in Gazette of India dated the 29th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Gadparajang-Dihadol Section) and (Bhuban Bhadaliapasi-Bhubanbethiapal Section) in the State of Orissa.
- (xci) S.O. 631(E) published in Gazette of India dated the 22nd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (xcii) S.O. 560(E) published in Gazette of India dated the 10th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Khanapara-Kalikuchi Section) in the State of Assam.
- (xciii) S.O. 563(E) published in Gazette of India dated the 10th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Zirakpur-Parwanoo Section) in the State of Punjab.
- (xciv) S.O. 564(E) published in Gazette of India dated the 10th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (xcv) S.O. 565(E) published in Gazette of India dated the 10th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1 (Amritsar-Wagha Section) in the State of Punjab.
- (xcvi) S.O. 693(E) published in Gazette of India dated the 26th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (xcvii) S.O. 691(E) published in Gazette of India dated the 26th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Amritsar-Pathankot Section) in the State of Punjab.
- (xcviii) S.O. 558(E) and S.O. 559(E) published in Gazette of India dated the 10th March, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (xcix) S.O. 498(E) published in Gazette of India dated the 26th February, 2010, regarding construction of Foot Over Bridges and operation of different stretches of National Highway No. 8 (Village Narsinghpur) in the State of Haryana.
- (c) S.O. 666(E) published in Gazette of India dated the 23rd March, 2010, containing corrigendum to the Notification No. S.O. 79(E) dated the 13th January, 2010.
- (ci) S.O. 688(E) published in Gazette of India dated the 25th February, 2010, regarding construction of Foot Over Bridges and operation of different stretches of National Highway No. 2 (Faridabad Section) in the State of Haryana.
- (cii) S.O. 3036(E) published in Gazette of India dated the 27th November, 2009, making certain amendments in the Notification No. S.O. 1713(E) dated the 13th July, 2009.

- (ciii) S.O. 2892(E) published in Gazette of India dated the 13th November, 2009, making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (civ) S.O. 2893(E) published in Gazette of India dated the 13th November, 2009, making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (cv) S.O. 43(E) published in Gazette of India dated the 8th January, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (cvi) S.O. 107(E) published in Gazette of India dated the 18th January, 2010, making certain amendments in the Notification No. S.O. 196(E) dated the 6th March, 2000.
- (cvii) S.O. 108(E) published in Gazette of India dated the 18th January, 2010, making certain amendments in the Notification No. S.O. 196(E) dated the 6th March, 2000.
- (cviii) S.O. 109(E) published in Gazette of India dated the 18th January, 2010, declaring Mehrauli-Gurgaon Road as new National Highway.
- (cix) S.O. 143(E) published in Gazette of India dated the 21st January, 2010, declaring roads, mentioned therein, as new National Highway.
- (cx) S.O. 235(E) published in Gazette of India dated the 2nd February, 2010, entrusting Mehrauli-Guragaon Road to National Highway Authority of India in the National Capital Territory of Delhi.
- (cxi) S.O. 386(E) published in Gazette of India dated the 16th February, 2010, entrusting National Highway stretches under NHDP Phase III to National Highway Authority of India.
- (cxii) S.O. 387(E) published in Gazette of India dated the 16th February, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (cxiii) S.O. 542(E) published in Gazette of India dated the 5th March, 2010, regarding rationalization/modification of Numbering System of National Highways in the country.

(cxiv) S.O. 485(E) published in Gazette of India dated the 26th February, 2010, regarding entrustment of National Highway stretches to National Highway Authority of India.

(cxv) S.O. 486(E) published in Gazette of India dated the 26th February, 2010, regarding withdrawal of National Highway stretches from State Government of Kerala.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xxxvii) and (xliv) of (1) above.

[Placed in Library, *See* No. LT. 2255/15/10]

12.01¹/₄ hrs.

COMMITTEE ON ESTIMATES

4th and 5th Reports

[*English*]

SHRI FRANCISCO COSME SARDINHA (South Goa): I beg to present the following Reports (Hindi and English versions) of Estimates Committee:-

- (1) Fourth Report on action taken by the Government on the recommendations contained in Sixteenth Report (Fourteenth Lok Sabha) on the Ministry of Culture – 'Maintenance of Monuments by Archaeological Survey of India'.
- (2) Fifth Report on action taken by the Government on the recommendations contained in Eighteenth Report (Fourteenth Lok Sabha) on the Ministry of Social Justice & Empowerment – 'Programmes and Schemes for the welfare of persons with disabilities'.

12.01¹/₂ hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

5th Report

[*English*]

SHRI MADHU GOUD YASKHI (Nizamabad): I beg to present the Fifth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

12.01³/₄ hrs.

STANDING COMMITTEE ON HOME
AFFAIRS
144th Report

[Translation]

SHRI NAVIN JINDAL (Kurukshetra): Sir, I beg to lay on the table of the House the 144th report (Hindi and English edition) of the Standing Committee of Home Affairs on Demand for Grants (2010-11) of the Ministry of Home Affairs.

12.02 hrs.

WAKF (AMENDMENT) BILL, 2010*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): I beg to move for leave to introduce a Bill to amend the Wakf Act, 1995.

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Wakf Act, 1995."

The motion was adopted.

SHRI SALMAN KHURSHEED: I introduce the Bill.

...(Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.03 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

[MR. DEPUTY SPEAKER *in the Chair*]

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: Please all of you be seated.

...(Interruptions)

14.0¹/₄ hrs.

At this stage Shri Narahari Mahato and some other hon. Members came and stood on the floor near the Table.

MR. DEPUTY SPEAKER: Please everybody be seated. Let the House run.

...(Interruptions)

14.0¹/₂ hrs.

At this stage Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

14.01 hrs.

MATTERS UNDER RULE 377*

[English]

MR. DEPUTY SPEAKER: Matters under Rule 377 shall be treated as laid on the Table of the House. Hon. Members are requested to send slips on the Table as per the practice.

...(Interruptions)

(i) Need to release funds under Central Road Fund for construction of roads in Cuddalore Parliamentary Constituency, Tamil Nadu

SHRI S. ALAGIRI (Cuddalore): I would like to draw the kind attention of the Central Government towards the funds under Central Road Fund for Tamil Nadu for connective road works. During the year 2009-2010, Tamil Nadu could not get any money under the Central Road

Fund and due to this construction work of connective road was delayed in my Parliamentary Constituency Cuddalore. The connective road of Cuddalore-Vadalu-Neyveli-Viruthachalam-Pennadam, Taitakkudi-Tholuthur and work of Portonova-Bhuvanagiri-Setheyatho-Kammapuram-Virudhalama-Nellore Vappur could not be constructed due to non release of the fund. These roads are connecting with National Highways and people will get easy transport if these roads are constructed under the Central Road Fund.

In this regard, it is requested to release the fund under Central Road Fund for the construction of the above connective roads in my Parliamentary Constituency Cuddalore, Tamil Nadu.

(ii) Need to undertake rehabilitation work for the people affected due to recent Cyclone in Kishanganj Parliamentary Constituency, Bihar

[Translation]

SHRI MOHD. ASRARUL HAQUE (Kishanganj): Sir, a high-speed storm/cyclone has recently wrecked unforeseen havoc in Bihar and adjoining West Bengal as well as in the state of Assam.

The bordering districts of Bihar such as Purnia, Kishanganj, Araria, Supaul etc. have faced the scourge of cyclone. Widespread devastation is being witnessed. A large number of cyclone. Widespread devastation is being witnessed. A large number of people who are shelterless, half-naked and without food and water have fallen victims to this catastrophe of nature.

As per the recent estimate, 96 people have lost their lives in the Pichhala Panchayat of the Kishanganj district and in the Amair, Baisi, Dagarava blocks of the Purnia district and in the Araria district among which the number of women and children is more and 200 people have been injured. Besides, 40000 houses have been devastated forcing lakhs of people to be out and live on the roads. They do not have have food to eat, nor have they clothes to wear and property worth Rs. 680 crore has been damaged. Besides, crops of maize, sunflower, wheat, mango, lichi in 22000 hectares have been ruined. The relief efforts made by the State Government have not been adequate.

In view of the above, I request the Union Government to send a Central team immediately over there to carryout a comprehensive assessment of the damages and the

dependents of the deceased be given at least an amount of Rs. 5 lakhs as compensation grant. Each family should be given two-quintal foodgrains and tarpaulin for providing them shelter. Houses may be constructed for the shelterless people, proper medical arrangements be made for the injured persons and the State Government be given direction to take effective steps.

(iii) Need to formulate guidelines to curb the concentration of large number of power projects in Vidarbha region of Maharashtra

[English]

SHRI VILAS MUTTEMWAR (Nagpur): Madam, 47 companies have either applied or propose to contemplate to set up coal based Thermal Power Plants in the Vidarbha region. The State Government of Maharashtra has entered into an agreement with some of these companies to make available the required quantity of water. To meet their requirement of water the only possibility could be to divert the water from the irrigation projects. Thus, this would cause not only acute water shortage but also will create tremendous amount of pollution in the region. Certain districts, particularly Chandrapur is already the fourth most polluted city in the country. Considering the water shortage that exists in the Vidarbha region resulting in farmers suicides and also keeping in view adverse impact these projects will have on the rich forests and overall environment, it is necessary that this position needs to be reviewed. The Government should, therefore, formulate guidelines to curb the concentration of large power projects in one particular region as it will cause both acute water shortage as well as pollution.

(iv) Need to set up a monitoring mechanism to ensure payment of wages to labourers under Mahatma Gandhi National Rural Employment Guarantee Act

[Translation]

DR. CHARAN DAS MAHANT (Korba): Out of Rs. 18155.20 crore given as wages to the unskilled labourers during the year 2008-09, under the Mahatma Gandhi National Rural Employment Guarantee Scheme, only Rs. 10339.72 crore has been disbursed through banks and post offices which is only 57 per cent of the total amount. The Union Government has earmarked Rs. 40,000 crore for paying the wages of the labourers during the coming year. It means that Rs. 16-17 thousand

crore is to be paid directly to the labourers instead of through bank accounts and post offices. There have been a number of complaints during the past four years that payment is not being received at proper hands and in a number of states like Rajasthan, Chhattisgarh, West Bengal, Himachal Pradesh, Uttarakhand etc., the MNREGA labourers are not able to open their accounts in banks and post offices. The State Governments have not made any special arrangement to inquire into the payment of wages to the labourers, nor is there any monitoring mechanism in place.

Through you, I request the Government that banks and post offices, being the institutions under the Central Government, should be made vigilant towards their social responsibility and the State Governments should be given directions for this purpose to ensure special arrangements for constant monitoring of the payments being made to the labourers working under this scheme so that the poor labourers may be able to receive their hard-earned wages.

(v) Need to provide funds for construction of a parking lot by Archaeological Survey of India at Mamallapuram in Kancheepuram district, Tamil Nadu to boost tourism in the region

[English]

SHRI P. VISWANATHAN (Kancheepuram): Mamallapuram in Kancheepuram district, Tamil Nadu is one of the important tourism places in the country. It is visited by tourists from within the country and abroad throughout the year. It is famous for large number of rock cut shore temples depicting the story of Mahabharata. People from Chennai visit Mamallapuram along with family during weekends for enjoyment and to relieve themselves from stress.

However, Mamallapuram does not have adequate and good parking facilities. Due to large number of vehicles plying in the area, there is a heavy traffic and the tourists are facing lot of difficulties in parking their vehicles. It is the duty of the Union Government/Archaeological Survey of India (ASI) to provide adequate facilities at the heritage sites. In order to promote tourism and to provide adequate facilities to the visiting tourists, setting up of a modern and upgraded parking lot at Mamallapuram is the need of the hour.

I shall, therefore, request the Hon'ble Minister to allocate necessary funds for constructing a large modern parking lot at Mamallapuram.

(vi) Need to repeal the Prasar Bharti Act, 1990 to bring Doordarshan and All India Radio under direct Government control

SHRI M.K. RAGHAVAN (Kozhikode): The All India Radio and Doordarshan has a dual role of National as well as Public Service Broadcaster. Till 1997, both were Government organisations. With the intention to have a competent media and to take on the Private sector, Prasar Bharti was constituted with autonomy. But this autonomy has not served its intended purpose. Today, about 5679 posts are required in addition to the existing posts to man the 458 projects. In the last 10 years no posts have been sanctioned. Today these projects are run on weekly basis or by posting staff on temporary duty. For example, Calicut which is my constituency has a well equipped studio but not a single staff has been sanctioned for this. Similarly there is no OB in the entire region and OBs are brought either from Bangalore or from Chennai. I am told that about 2900 engineering posts are lying vacant against the sanctioned 12000 posts.

I feel that it is high time the Government should reconsider its decision and repeal the PB Act, 1990 so that the institution will once again come under the direct purview of the Government and that it could fulfil its primary role as a national as well as Public Service Broadcaster. This will also give the Government a chance to infuse the required staff so that the service reaches to the remotest part of the country. This may also reduce the unwanted expenses now being incurred through the PB and bring out accountability.

(vii) Need to set up 'Chambal Regiment' to solve unemployment problem of youth in Bhind-Morena regions of Madhya Pradesh

[Translation]

SHRI ASHOK ARGAL (Bhind): Sir, thousands of soldiers from my Parliamentary Constituency Bhind and Morena have lost their lives in Military and Para Military Force. Today there are lakhs of unemployed youths in this area who are sitting idle at home. In order to ensure that these youths are not diverted towards the wrong path, there is a need to raise a Regiment from this area. I would like to request the Union Government to raise a new Regiment with the name of Chambal Regiment for the youths of Chambal region in Madhya Pradesh so that these unemployed youths of this area can get employment.

(viii) Need to set up a Central Agriculture University in Tikamgarh, Madhya Pradesh

SHRI VIRENDRA KUMAR (Tikamgarh): Agriculture Research Centre, Krishi Vitran Kendra and in 2004 an Agriculture College also has been established in my Parliamentary Constituency Tikamgarh in the year 2004. Agriculture college is spread over 400 acres of land on the Lalitpur-Tikamgarh road. Madhya Pradesh Seed Corporation has 600 acres of Government land in the vicinity and 700 acres of Minaura farm land is also located nearby. There are nearly 900 ponds, 60,000 wells and Bawari's in Tikamgarh district dating back to the times of Chandel dynasty, and this area is also rich in lives tocks and with the conservation and proper use of the same it is possible to bring a new wave of green, yellow, blue and white revolution in the entire Bundelkhand region. If the Agriculture College Tikamgarh is accorded the status of a Central Agriculture University ther it will play a very important role in the social and economic development of the rural area of Bundelkhand.

Therefore, I would request the Union Government to help start the work of proposed Central Agriculture University in Tikamgarh.

(ix) Need to provide houses under Indira Awas Yojana to all the eligible persons in Uttar Pradesh

SHRI MITHILESH KUMAR (Shahjahanpur): Through this House I would like to bring this fact to the knowledge of all that the funds allocated by the Union Government to the Uttar Pradesh Government under the Indira Awas Yojana is being utilized to construct houses only in selected villages like Ambedkar villages. It should not be allocated only to said selected villages and rather the same should be given to all the villages on the basis of equality so that the labourers, and poor people of all the villages can get the benefit of this scheme.

Therefore, I would like to demand from the Union Government that keeping in view the interests of all the poor labourers this scheme should be implemented in all the villages of Uttar Pradesh.

(x) Need to expedite construction of National Highway No. 28 between Lucknow and Muzaffarpur

SHRI ARVIND KUMAR CHAUDHARY (Basti) The National Highway No. 28 between Lucknow to Muzaffarpur is proposed to be constructed under Taj Golden

Quadrilateral Scheme and construction of same is going on. This Highway passes through Ayodhya in my Parliamentary Constituency and Links Katra bazaar, district Basti in Uttar Pradesh. Construction material being used in the construction of this highway fails to meet the required standard and the space required to be provided for vehicles passing through this route while the highway is being laid is not adequate as a result of which the people commuting in this area have to face a lot of difficulties and serious accidents are also taking place which causes huge traffic jams on the road. The deadline for completion of this National highway was December, 2008 but even after passage of a long time the construction work is going on at a very slow speed which further diminishes the hope of early completion of this work. This will certainly escalate the construction cost of the highway which is not in the interest of the public as well as the country.

I would request the Union Government to issue necessary directions to the concerned Ministry/Department to expedite the ongoing construction work of the said national highway.

(xi) Need to build Goods Yard at Haldia Railway Station in East Midnapore, West Bengal

[English]

SHRI SUVENDU ADHIKARI (Tamluk): I would like to draw the kind attention of Hon'ble Minster of Railways that though Haldia Station of East Midnapore has its own goods yard, but the same is not being used due to lack of infrastructure. So, the companies of Haldia Industrial Belt have to utilize the C.P.T. Railway goods yard for loading and unloading its material.

Moreover, there is no suitable link road capable of carrying the heavy loaded vehicles. The existing link road adjacent to the Haldia Railway Station is not in a good condition and unable to meet the requirements of truck laden with iron ore.

Through Haldia Railway Station has its own sufficient land, road, railway track etc. but the Railway yard is underutilised.

Most of the people of Haldia are land losers and their sons and daughters are un-employed. So, if a yard is built, it will generate employment for loading and unloading work. Besides, Indian Railways will be able to earn revenues from it.

So once again I would like to request Hon'ble Railway Minister to consider building of the goods yard in the interest of common people.

(xii) Need to restore the quota of MPs to recommend for admission in Kendriya Vidyalayas

SHRI D. VENUGOPAL (Tiruvannamalai): Kendriya Vidyalayas offering education up to class twelve and run by the Kendriya Vidyalaya Sangathan under the aegis of Union Human Resource Development Ministry, are operating even from the days when Education was entirely in the State List. This was to accommodate the wards of employees of Central Government and Central Undertakings with All India Service liabilities. Children of other service personnel are also enrolled. The wards of general public are also admitted in the last category for admission as per rules. Now that Education is in the Concurrent List, Kendriya Vidyalayas are growing in number due to increased demand and rise in population. The Members of Parliament are also approached by their electors for seeking admission in Kendriya Vidyalayas. An arrangement was in place providing for two seats per year for every MP to recommend for admission in Kendriya Vidyalayas in whose Constituency such schools function. Now, this process has been stopped this year. Hence, I urge upon the Union HRD Minister to restore the quota of MPs to recommend cases for admission in Kendriya Vidyalayas. In addition to it, I would like to request the Union HRD Ministry to establish a Kendriya Vidyalaya in Tirupattur town in Vellore District of Tamil Nadu which has got several Armed Forces units and Central PSUs.

(xiii) Need to set up effluent treatment plants for the industrial units in and around Erode, Tamil Nadu releasing toxic effluents posing danger to contamination of water for drinking and irrigation purposes

SHRI A. GANESHAMURTHI (Erode): In Tamil Nadu, as per the survey of the Pollution Control Board, there are about 650 approved and more than thousand small dyeing units in and around Erode. Every day they wash about 50 lakh metres of cloth and every year they process cloth and garments worth about Rs. 2000 crores. From this area alone, these units let out about 9 crore litres of effluents daily and pollute River Cauvery, River Bharani and Kalingarayan Canal affecting irrigation and drinking water. Perundurai and Chennimalai are also hard hit by the Tiruppur dyeing units' discharges and Perundurai Sipcot Industrial Units' effluents as they pollute irrigation and drinking water sources.

Too many restrictions on treating the effluents may affect both the industrial and commercial activity of the spinning and garment units. At the same time, failure to treat the effluents continue to affect drinking water and irrigation.

Hence, I urge upon the Government to take away the effluents elsewhere and to set up bio-treatment plant and remove toxicity using Bacteria or suitable technology so that they are not forced to close down. This is necessary to help farmers and hundreds of workers depending on these industrial units for their livelihood.

...(Interruptions)

14.01¹/₂ hrs.

At this stage Shri Lalu Prasad and some other hon. Members came and stood on the floor near the Table.

[Translation]

MR. DEPUTY SPEAKER: Now sit down please.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER: The House stands adjourned to meet again at 6 p.m.

14.02 hrs.

The Lok Sabha then adjourned till Eighteen of the Clock.

18.00 hrs.

The Lok Sabha re-assembled at Eighteen of the Clock.

[MADAM SPEAKER *in the Chair*]

...(Interruptions)

MADAM SPEAKER: All of you kindly be quiet.

...(Interruptions)

18.0 $\frac{1}{4}$ hrs.

SUBMISSIONS BY MEMBERS

Re: Rise in Prices etc.

[Translation]

SHRI MULAYAM SINGH YADAV (Mainpuri): Madam, allow me to speak for four-five minutes. I want to say something on the budget presented. ...*(Interruptions)*

MADAM SPEAKER: All right, speak.

SHRI MULAYAM SINGH YADAV: Madam, I want to say that this budget has nothing for the unemployed, farmers, students and the sick. The poor cannot get treated at the Central hospitals for want of funds. What provision has been made for the students? The Government of Uttar Pradesh distributed free medicines, made education free and gave unemployment allowance. It was a model for the country. I am happy that Madhya Pradesh is following our policies. Hon. Prime Minister, Minister of Finance and Smt. Sonia Gandhi ji are present here. People suffer from serious diseases. The poor cannot get treatment at AIIMS, as medicines are costly there. We should consider extending financial help to the poor. How come we treated people free at the PGI? It is modeled after AIIMS. How are we able to offer free treatment at Saifai even now? It is a medical college of high standard. It ranks sixth in the country. I want to know what provision has been made for free treatment of poor, free education and scholarships? The poor are getting poorer. We cannot improve the lot of the dalits by making four-five dalits Union Ministers. The Budget gave no relief to the Muslims. We did a lot for them. It has increased inflation. How can you justify eight rupees rise in price of arhar dal when the House is in session? Is it to mock Bharat bandh today? We have called a strike today. Why is the entire country on strike? Why the Bharat bandh call has been a success today? In Uttar Pradesh—a huge state—Bihar and Kolkata, roads are filled with people. Rail services have come to a complete halt. Jalaun and several districts witnessed lathi charge. The poor, the farmers and the labourers participated in the strike. What have you for the students and the youth in this Budget? I want to know what provisions have been made in the Budget for the poor, farmers, labourers, unemployed, treatment of poor. Our struggle is for them. ...*(Interruptions)*

MADAM SPEAKER: Now please conclude.

SHRI MULAYAM SINGH YADAV: There is still time to make provision for free education to the poor, free medicines, unemployment allowance, Kanya Vidya Dhan, in this Budget, as done by us. You should provide these facilities, considering that the BJP Government in Madhya Pradesh is already offering these. Although, not to the extent as done by us. But a beginning has been made by following our policy. You have forgotten Gandhiji. It was his view that as long as villages do not prosper. what have you provided for the villages ...*(Interruptions)*

MADAM SPEAKER: Now please conclude.

SHRI MULAYAM SINGH YADAV: How can you develop the country, without developing the villages? Villages are getting more and more backward. Cities are expanding. Still 80 per cent of the people live in villages. 65 per cent depend on farming. If unemployment has fallen, the credit goes to the farmers. 65 per cent of these farmers sustain themselves. But, there is no provision for the farmers. The Budget has nothing to offer to the poor. No provision has been made for free education. Recruitment has stopped. We gave employment 0 the unemployed. In absence of employment, we gave unemployment allowance. I want the Minister of Finance to spell out the measures taken for these categories of people while replying to the remaining Demands for Grants including five-six points raised by me.

SHRI LALU PRASAD (Saran): Madam Speaker, we have unprecedented inflation. I have a specific query. Today, people all over the country, including youth, labourers and others remained on the roads till 6 pm ...*(Interruptions)*. Maharajji, sit down. ...*(Interruptions)*

MADAM SPEAKER: Lajuji, address the Chair.

SHRI LALU PRASAD: From 10 in the morning till 6 in the evening we protested against the backbreaking price rise. Ever since the UPA-II came to power, price rise continues unabated. Today, the prices of all the commodities from pulses to foodgrain are rising continuously. It is a fact that the Union Government and the State Government are equally responsible for price rise and black marketeering. Madam, Speaker, I will not take much time. Today, the steep price rise in the country is the biggest problem and we are not going to keep mum. The Prime Minister says that he is also concerned and the Congress people say that we are also concerned about price rise. Today is the historic day in a real sense. My party and other parties staged a bandh in the whole of the country including Bihar which has been successful.

Our workers were beaten up on a large scale during the Bharat bandh and serious sections were imposed on the railway employees.

THE MINISTER OF RAILWAYS (KUMARI MAMTA BANERJEE): The Bandh was state sponsored.

SHRI LALU PRASAD: Whatever it be, please listen. Today, it is being discussed in the country, media and other places also and several Leaders and many parties are alleging that some kind of deal has taken place, who has executed this deal ...*(Interruptions)* it happened in the case of IPL also. At that time the Government was certain to fall. I feel sorry for what the leader of opposition Shri Advaniji had said day before yesterday, he had said that it is enough so far as IPL is concerned ...*(Interruptions)*

MADAM SPEAKER: You put your point.

SHRI LALU PRASAD: The Government was sure to go on this issue. The money of the poor, unemployed and common people of this country was looted in the IPL in this manner. ...*(Interruptions)*

MADAM SPEAKER: You please conclude your point.

SHRI LALU PRASAD: Hon'ble Prime Minister said that there is no need for any Joint Parliamentary committee on the issue of IPL. BJP had also demanded JPC ...*(Interruptions)*

SHRI YASHWANT SINHA (Hazaribagh): We even brought a privilege issue in this regard. ...*(Interruptions)*

SHRI LALU PRASAD: Alright, you do whatever you want to.

MADAM SPEAKER: Please don't talk among yourself and Laluji, now you please conclude.

SHRI LALU PRASAD: Please, let me speak. It is beyond congress party's reach to check the price rise. Therefore, it is also being discussed to save the Government at the time of cut motions. ...*(Interruptions)* We don't like to do the formality. Our colleagues from Communist parties have decided that they will bring the cut motions, but BJP will not vote with them, however, we are ready to vote in their favour. ...*(Interruptions)* These NDA people and the Government have joined hands. ...*(Interruptions)* All of them are hand in glove. We will defeat the congress party through agitation. ...*(Interruptions)*

MADAM SPEAKER: You please take your seat.

...*(Interruptions)*

[English]

MADAM SPEAKER: Please take your seat.

...*(Interruptions)**

MADAM SPEAKER: Nothing will go on record.

...*(Interruptions)*

[Translation]

MADAM SPEAKER: You please sit down.

[English]

Please take your seat.

...*(Interruptions)*

[Translation]

MADAM SPEAKER: You please take your seat, they will also sit down. At least you sit down.

...*(Interruptions)*

SHRI LALU PRASAD: We are walking out. ...*(Interruptions)*

18.12 hrs.

Shri Lalu Prasad, Shri Mulayam Singh Yadav and some other hon. Members then left the House.

[English]

MADAM SPEAKER: Please take your seat. Please sit down.

...*(Interruptions)*

MADAM SPEAKER: Please take your seat.

...*(Interruptions)*

MADAM SPEAKER: Shri Gurudas Dasgupta, please sit down. Let me first have my say.

...*(Interruptions)*

*Not recorded.

SHRI GURUDAS DASGUPTA (Ghatal): Madam Speaker, I strongly protest against the unfounded allegations leveled by Shri Lalu Prasad.

...(Interruptions)

18.14 hrs.

OBSERVATION BY THE SPEAKER

Moving of cut motions on the Demands for Grants which are guillotined

[English]

MADAM SPEAKER: Shri Gurudas Dasgupta, hon. Member, in a letter addressed to me raised an important point relating to the right of the Members of the House in moving cut motions on the Demands for Grants which are guillotined. He quoted Article 113 of the Constitution and stated that since the Constitution vests in the House of the People the power to assent to a Demand subject to reduction of the amount specified in that Demand, the Members have the right to move cut motions on any Demand submitted to the House for its approval.

This point was also raised in the Business Advisory Committee Meeting held on 15th April, 2010, by Shrimati Sushma Swaraj, the Leader of Opposition, and other hon. Members. I had promised to examine this issue in terms of the constitutional provisions and the Rules and Practices followed in the House.

The practice followed so far in the House has been that the cut motions in respect of Demands for Grants which are to be guillotined are not circulated and thus not allowed to be moved. But, I did not find any rule which bars the moving of cut motions on Demands which are not discussed in the House.

The right to move a cut motion flows from the power vested in the House under Article 113 of the Constitution to assent to any Demand subject to a reduction of the amount specified in that Demand. This Article or any of the Rules does not make any distinction between the Demands which are discussed in the House and those which are guillotined. Article 113 uses the words 'any demand'. It is thus clear that Cut Motions can be moved on all Demands submitted to the House under Article 113(2).

I have given careful consideration to the rules as well as the practice that has been followed all these years in respect of cut motions. I have also examined the constitutional provision which vests the power in the

House of the People to reduce any Demand submitted to the House. Constitutional right is a superior right and it overrides practices. Right to move cut motions is an important right of the Members of the House provided in the Constitution which cannot be curtailed. I am, therefore, allowing the cut motions to be moved on Demands which are to be guillotined.

Lists of Cut Motions to the Outstanding Demands of various Ministries/Departments have already been circulated. In the normal course, Members are given 15 minutes' time to send slips at the Table indicating the serial number of the Cut Motions which they intend to move. However, in the present case, since it is not possible to give time to the Members to send slips at the Table indicating the serial number of the Cut Motions they would like to move, all the Cut Motions to the Outstanding Demands of various Ministries/Departments, for which notices have been given and which have been circulated, will be treated as moved. And, these cut motions will be disposed of before the Outstanding Demands are put to the vote of the House.

CUT MOTIONS

Disapproval of Policy

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF AGRICULTURE AND COOPERATION BE REDUCED TO RE. 1.

Failure to make available high yield cotton seeds to the farmers of Maharashtra. (1)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF AGRICULTURE AND COOPERATION BE REDUCED TO RE. 1.

Failure to give impetus and encourage growth in agriculture sector. (2)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF AGRICULTURE AND COOPERATION BE REDUCED TO RE. 1.

Failure to arrest the declining share of agriculture in Gross Domestic Product of the country. (3)

Failure to ensure immediate and timely payment to sugarcane growers by the sugar mill owners. (4)

Failure to provide adequate storage facilities for foodgrains throughout the country both in the public and private sectors. (5)

Failure to issue guidelines to the farmers of the country to adopt new cropping pattern according to the changing agricultural needs and demands. (6)

Failure to protect the farmers from imported agro products under the liberalised World Trade Organisation regime. (7)

Failure to protect farmers from distress sale of their produce. (8)

Failure to evolve an effective mechanism to control and cope with natural calamities and protect the farmers from such calamities. (9)

Failure to launch a comprehensive crop insurance scheme. (10)

Failure to ensure the payment of dues to the sugarcane growers and other commercial crop producers. (11)

Failure to promote agriculture in Uttar Pradesh, particularly in the Mishrikh Parliamentary Constituency. (12)

Failure to provide remunerative prices to the farmers for their produce. (13)

Failure to promote the use of bio-fertilizers by providing incentives and subsidy to the farmers. (14)

Failure to ensure procurement of rice and wheat from the farmers at minimum support price. (15)

Failure to provide high yield cotton seeds to the farmers. (16)

Failure to launch any special programme to cultivate medicinal plants in backward areas of the country. (17)

Failure to effectively implement technology mission on horticulture. (18)

SHRI VISHWA MOHAN KUMAR (Supaul): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF AGRICULTURE AND COOPERATION BE REDUCED TO RE 1.

Failure to make any proposal for providing more incentives to the small farmers in the country. (19)

Failure to check the incidence of suicides by the farmers. (20)

DR. RAGHUVANSH PRASAD SINGH (Vaishali): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF AGRICULTURE AND COOPERATION BE REDUCED TO RE 1.

Failure to ameliorate the condition of farmers in the country. (21)

Token

SHRI NITYANANDA PRADHAN (Aska): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF AGRICULTURE AND COOPERATION BE REDUCED BY RS 100.

Need to address the grievances of farmers about faulty procurement policy. (22)

Need to set up additional procurement centres for cotton and other crops in Orissa. (23)

Sk. SAIDUL HAQUE (Bardhaman-Durgapur): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF AGRICULTURE AND COOPERATION BE REDUCED BY RS 100.

Need to allocate Rs. 1000 crore for proposed green revolution in eastern region of India. (24)

Need to allocate Rs. 30,000 crore for agriculture sector. (25)

SHRI PRABODH PANDA (Midnapore): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF AGRICULTURE AND COOPERATION BE REDUCED BY RS 100.

Need to provide incentives to the producers of organic fertilizers. (26)

Need to take steps to protect traditional varieties of seeds. (27)

Need to provide sufficient financial assistance to farmers for using high yield variety of seeds. (28)

Need to end the monopoly of private seed companies in the country. (29)

Need to frame strong administrative measures providing for stringent action against the suppliers of contaminated and spurious seeds. (30)

Need to recognise C2+minimum 50% of its formula as defined by the National Commission for Farmers for providing Statutory Minimum Price for agricultural produce. (31)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF AGRICULTURE AND COOPERATION BE REDUCED BY RS 100.

Need to promote and enhance the production of pulses and edible oils. (32)

Need to promote cultivation of coarse grains including gram, millet and jowar. (33)

Need to hike domestic price of paddy and wheat. (34)

Need to ameliorate the pitiable socio-economic condition of farmers in the country. (35)

Need to waive off agricultural loans of farmers affected by natural calamities in Uttar Pradesh. (36)

Need to provide adequate financial assistance to the cotton growers in the country. (37)

Need to provide adequate financial assistance to sugarcane growers in the country. (38)

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI (Sant Kabir Nagar): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF AGRICULTURE AND COOPERATION BE REDUCED BY RS 100.

Need to provide more subsidy on agricultural inputs to the farmers of Poorvanchal. (39)

Disapproval of Policy

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION BE REDUCED TO RE 1.

Failure to promote agricultural education in Shirdi Parliamentary Constituency of Maharashtra. (40)

Failure to establish an Agriculture University in Shirdi Parliamentary Constituency of Maharashtra. (41)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION BE REDUCED TO RE 1.

Failure to educate the farmers about the new programmes launched by the Government to increase the agricultural production. (42)

Failure to provide adequate funds to develop new profitable varieties of crops. (43)

Failure to propagate agricultural education in backward areas of the country, particularly in Mishrikh Parliamentary Constituency of Uttar Pradesh. (44)

Failure to set up an agriculture university in Mishrikh Parliamentary Constituency of Uttar Pradesh. (45)

Token

Sk. SAIDUL HAQUE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION BE REDUCED BY RS 100.

Need to open more Agricultural Research Institutes all over the country. (46)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION BE REDUCED BY RS 100.

Need to establish an Agricultural Research and Education Institute in the Shirdi Parliamentary Constituency of Maharashtra. (47)

Need to open Krishi Vigyan Kendras in each district of Maharashtra. (48)

Need to spread awareness for adoption of modern technology for agricultural development in Shirdi Parliamentary Constituency of Maharashtra. (49)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION BE REDUCED BY RS 100.

Need to set up an Agricultural Research and Education Institute of Mishrakh Parliamentary Constituency of Uttar Pradesh. (50)

Need to open Agriculture Science Centres in each district of Uttar Pradesh. (51)

Need to adopt modern techniques for agricultural development particularly in Mishrakh Parliamentary Constituency of Uttar Pradesh. (52)

Need to educate the farmers about the benefits of scientific research and development work in agriculture, particularly in the field of bio-diversity. (53)

Need to promote irradiation technology to enhance agricultural production. (54)

Need for overall development of horticulture in the country. (55)

SHRI RAM SUNDAR DAS (Hajipur): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION BE REDUCED BY RS 100.

Need to set up Agricultural Research Institutes in each district of Bihar. (56)

SHRI BHISMA SHANKAR *ALIAS* KUSHAL TIWARI: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION BE REDUCED BY RS 100.

Need to set up Agricultural Research Institutes in each district Poorvanchal. (57)

Disapproval of Policy

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING AND FISHERIES BE REDUCED BY RE 1.

Failure to improve quality and enhance production of fodder and cattle feed. (58)

Failure to formulate a National Livestock Policy. (59)

SHRI VISHWA MOHAN KUMAR: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING AND FISHERIES BE REDUCED BY RE 1.

Failure to make any proposal for the promotion of fisheries in the country. (60)

Token

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING AND FISHERIES BE REDUCED BY RS 100.

Need to establish an Animal Husbandry and Dairy Research Centre in Shirdi Parliamentary Constituency of Maharashtra. (61)

Need to allocate more funds for promoting animal husbandry in Shirdi Parliamentary Constituency of Maharashtra. (62)

Need to promote pisciculture in Maharashtra using modern technologies. (63)

Need to establish a dairy plant in the Shirdi Parliamentary Constituency of Maharashtra. (64)

SHRI PRABODH PANDA (Midnapore): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING AND FISHERIES BE REDUCED BY RS 100.

Need to provide more financial assistance and special subsidy for dairying, poultry and fisheries. (65)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING AND FISHERIES BE REDUCED BY RS 100.

Need to set up an milk plant in Mishriskh Parliamentary Constituency of Uttar Pradesh. (66)

Need to set up an Animal Husbandry and Dairy Research Centre in Mishriskh Parliamentary Constituency of Uttar Pradesh. (67)

Need to allocate more funds to encourage animal husbandry in Mishriskh Parliamentary Constituency of Uttar Pradesh. (68)

Need to promote pisciculture through modern techniques in Mishriskh Parliamentary Constituency of Uttar Pradesh. (69)

SHRI RAJU SHETTI: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING AND FISHERIES BE REDUCED BY RS 100.

Need to provide financial assistance directly to farmers, engaged in animal husbandry. (70)

SHRI RAM SUNDAR DAS: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS BE REDUCED BY RS 100.

Need to provide more subsidy on fertilisers to the farmers of Bihar. (1)

Disapproval of Policy

SHRI GURUDAS DASGUPTA (Ghatal): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FERTILISERS BE REDUCED TO RE. 1

Failure to introduce nutrient based subsidy scheme for fertilisers. (2)

SHRI RAJU SHETTI : I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FERTILISERS BE REDUCED TO RE. 1

Failure to control the rising price of urea. (3)

SHRI VISHWA MOHAN KUMAR: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FERTILISERS BE REDUCED TO RE. 1

Failure in controlling the increase in the prices of fertilisers. (4)

SHRI B. MAHTAB (Cuttack): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FERTILISERS BE REDUCED TO RE. 1

Failure to meet the shortfall of fertilizers in the country. (5)

SHRI PRABODH PANDA (Midnapore): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FERTILISERS BE REDUCED TO RE. 1

Failure to regulate the prices of fertilizers. (6)

SHRI BASU DEB ACHARIA (Bankura): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FERTILISERS BE REDUCED TO RE. 1

Failure to control rise in prices of urea and de-control of fertilizers. (7)

Token

SHRI RUDRAMADHAB RAY (Kandhamal): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FERTILISERS BE REDUCED BY RS. 100.

Need to increase subsidy on urea sub-fertiliser. (8)

Sk. SAIDUL HAQUE (Bardhaman-Durgapur): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FERTILISERS BE REDUCED BY RS. 100.

Need to provide more subsidy on fertilisers. (9)

SHRI DINESH CHANDRA YADAV (Khagaria): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FERTILISERS BE REDUCED BY RS. 100.

Need to reduce the prices of urea. (10)

SHRI B. MAHTAB (Cuttack): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FERTILISERS BE REDUCED BY RS. 100.

Need to make available fertilizers at cheaper rates. (11)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMANDS UNDER THE HEAD MINISTRY OF CIVIL AVIATION BE REDUCED BY RS. 100.

Need to connect the Shirdi Sai Baba Mandir in Ahmednagar district of Maharashtra State with air service. (1)

SHRI RAJU SHETTI: I beg to move:

THAT THE DEMANDS UNDER THE HEAD MINISTRY OF CIVIL AVIATION BE REDUCED BY RS. 100.

Need to provide more funds for the development of Kolhapur Airport. (2)

Need to immediately install a scanner at Kolhapur Airport. (3)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF COAL BE REDUCED BY RS. 100.

Need to supply coal to the thermal power plants of Maharashtra as per their demand. (1)

Need to ensure uninterrupted supply of coal to the backward regions of Maharashtra. (2)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF COAL BE REDUCED BY RS. 100.

Need to supply coal to the thermal power stations of the country as per their demand. (3)

Need to ensure uninterrupted supply of coal in backward areas of the country. (4)

Disapproval of Policy

SHRI PRABODH PANDA (Midnapore): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF COMMERCE BE REDUCED TO RE. 1.

Failure to withdraw the provision of concessions to Special Economic Zones. (1)

Failure to impose complete ban on the export of rice and sugar. (2)

Token

SHRI HANSRAJ G. AHIR (Chandrapur): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION BE REDUCED BY RS. 100.

Need to ban the acquisition of agricultural land for setting up special economic zones and other industries. (3)

SHRI BAIDYANATH PRASAD MAHATO (Balmikinagar): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION BE REDUCED BY RS. 100.

Need to stop the use of Hindu idols in advertisements for promotion of tobacco products. (4)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF POSTS BE REDUCED BY RS. 100.

Need to improve the postal facilities in Shirdi Parliamentary Constituency of Maharashtra in view of its growing needs. (1)

Need to open post offices in every village of Maharashtra especially in the Shirdi Parliamentary Constituency. (2)

Need to start "Express Money Transfer" service in the entire state of Maharashtra. (3)

Need to improve service conditions of postmen in the rural areas of Maharashtra. (4)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF POSTS BE REDUCED BY RS. 100.

Need to establish post offices in every village of Mishrikh Parliamentary Constituency of Uttar Pradesh. (5)

Need to provide more facilities in post offices and sub-post offices in Mishrikh Parliamentary Constituency of Uttar Pradesh. (6)

Need to introduce 'Express Money Transfer' service in Uttar Pradesh. (7)

Need to improve the service conditions of postmen in rural areas of Uttar Pradesh. (8)

Need to efficiently distribute the mail in villages in Mishrikh Parliamentary Constituency of Uttar Pradesh. (9)

SHRI BAIDYANATH PRASAD MAHADO: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF POSTS BE REDUCED BY RS. 100.

Need to expand speed post service and bring it at par with private courier services. (10)

Disapproval of Policy

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF TELECOMMUNICATIONS BE REDUCED TO RE. 1.

Failure to implement the policy of allowing private telecom operators to shift from licence fee system to 'revenue share' system without fulfilling their obligations. (11)

Failure to check corruption prevailing in telecommunication divisions of Uttar Pradesh. (12)

Token

SHRI RAJU SHETTI: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF TELECOMMUNICATIONS BE REDUCED BY RS. 100.

Need to expedite the completion of extension programme of the telephone exchanges in Hatkanangle Parliamentary Constituency of Maharashtra. (13)

Need to provide state-of-the-art communication technology to rural areas of Hatkanangle Parliamentary Constituency of Maharashtra. (14)

Need to provide telephone connectivity in each village of Maharashtra, especially in Hatkanangle Parliamentary Constituency. (15)

Need to modernize telephone services in Maharashtra, especially in backward, hilly and rural areas. (16)

Need to provide more P.C.O. and S.T.D. booths in tribal dominated villages of Maharashtra. (17)

Need to set up more telephone exchanges in Maharashtra. (18)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF TELECOMMUNICATIONS BE REDUCED BY RS. 100.

Need to early completion of the delayed extension work of telephone exchanges in Shirdi Parliamentary Constituency of Maharashtra. (19)

Need to meet the shortage of cable and instruments in the extension programme of telephone exchanges in Shirdi Parliamentary Constituency of Maharashtra. (20)

Need to set up a separate secondary switching area (telecom) in Shirdi district of Maharashtra with its headquarter in Ahmadnagar. (21)

Need to start mobile telephone services in the entire state of Maharashtra. (22)

Need to make available latest technology in communication sector in the rural areas of Maharashtra, particularly in Shirdi Parliamentary Constituency. (23)

Need to provide telephone lines in every village of Maharashtra, particularly in the Shirdi Parliamentary Constituency. (24)

Need to provide STD facilities in every village of Maharashtra. (25)

Need to set up more telephone exchanges in Maharashtra. (26)

Need to clear the waiting list of new telephone connections in Maharashtra, particularly in the backward areas in the State. (27)

Need to open more PCO and STD booths in backward and rural areas of Maharashtra. (28)

Need to modernise telephone services in Maharashtra, particularly in backward and rural areas in the State. (29)

Need to ensure smooth functioning of telephones in rural and backward areas of Maharashtra. (30)

Need to provide telecom services on priority basis in the backward and rural areas of Maharashtra. (31)

Need to provide telephone connection to all the villages and Panchayat Offices of Maharashtra, particularly in the Shirdi Parliamentary Constituency. (32)

Need to substantially increase the capacity of telephone exchanges in Shirdi district of Maharashtra. (33)

Need for proper maintenance of telecom lines and cables under the telecom circles of Maharashtra. (34)

Need for proper maintenance of Village Panchayat Telephone (VPT) under the telecom circles of Maharashtra. (35)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF TELECOMMUNICATIONS BE REDUCED BY RS. 100.

Need to expedite the work of completion of telephone exchange extension programme in Mishrikh Parliamentary Constituency of Uttar Pradesh. (36)

Need to immediately meet the shortage of cables and instruments under the telephone exchange extension programme in Mishrikh Parliamentary Constituency of Uttar Pradesh. (37)

Need to establish a separate secondary switching area (telecommunications) for Mishrikh Parliamentary Constituency of Uttar Pradesh with its headquarter at Mishrikh. (38)

Need to increase the provision for new telephone lines in the state of Uttar Pradesh, particularly in Mishrikh Parliamentary Constituency in the current financial year. (39)

Need to introduce mobile telephone services in entire state of Uttar Pradesh. (40)

Need to provide latest technologies in the field of telecommunications in the rural areas of Mishrikh Parliamentary Constituency of Uttar Pradesh. (41)

Need to set up more telecom centres in Uttar Pradesh. (42)

Need to clear the waiting list for new telephone connections in backward areas of Uttar Pradesh. (43)

Need to set up more PCO and STD booths in Uttar Pradesh, especially in backward and rural areas. (44)

Need to provide quality services in the field of telecommunications to the consumers. (45)

Need to ensure smooth functioning of telephones in Uttar Pradesh, especially in rural areas of the backward districts. (46)

Need to provide telecommunication services on priority basis in Uttar Pradesh, especially in rural areas of the backward districts. (47)

Need to provide telephone connections to every Panchayat Office of Mishrikh Parliamentary Constituency of Uttar Pradesh. (48)

Need to provide telephone services in each village of Mishrikh Parliamentary Constituency of Uttar Pradesh. (49)

Need to provide telephone connections on demand in the cities and district headquarters of the States. (50)

Need to fulfill the commitment of providing lakhs of landline telephone connections and public telephone booths in thousands of villages of the country by the mobile service providers. (51)

Need for proper maintenance of telephone lines and cables under various telecom circles of Uttar Pradesh. (52)

Need to carry out proper maintenance of Village Panchayat Telephone (V.P.T.) under the telecom circles of Uttar Pradesh. (53)

Need to fully utilise the W.L.L. telephone services in the telecom circles of Uttar Pradesh. (54)

SHRI BAIDYANATH PRASAD MAHATO: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF TELECOMMUNICATIONS BE REDUCED BY RS. 100.

Need to reduce tariff of landline telephones in order to make them viable for general public. (55)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF INFORMATION TECHNOLOGY BE REDUCED BY RS. 100.

Need to set up IT Parks in the country particularly in the Shirdi Parliamentary Constituency of Maharashtra. (56)

Need to provide central assistance for organising IT exhibitions in the country, particularly in the Shirdi Parliamentary Constituency of Maharashtra. (57)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF INFORMATION TECHNOLOGY BE REDUCED BY RS. 100.

Need to set up an I.T. Park in Mishrikh Parliamentary Constituency of Uttar Pradesh. (58)

Need to provide central assistance for organizing I.T. Exhibitions in the Mishrikh Parliamentary Constituency of Uttar Pradesh. (59)

Disapproval of Policy

SHRI PULIN BIHARI BASKE (Jhargram): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF CONSUMER AFFAIRS BE REDUCED TO RE. 1.

Failure to control the rising prices of essential commodities. (1)

Token

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF CONSUMER AFFAIRS BE REDUCED TO RE. 1.

Need to check the rising prices of potato, onion, edible oil, pulses and other essential commodities in the country. (2)

Need to take effective steps to control adulteration and back marketing of food items. (3)

Sk. SAIDUL HAQUE (Bardhaman-Durgapur): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION BE REDUCED BY RS. 100.

Need to allocate more funds for making PDS universal. (4)

SHRI GURUDAS DASGUPTA (Ghatal): I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION BE REDUCED BY RS. 100.

Need to introduce universal public distribution system in order to ensure food security and hold price line. (5)

Need to enact the Right to Food Act. (6)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION BE REDUCED BY RS. 100.

Need to adopt new technology in sugar industry to augment the production of sugar. (7)

Need to check black-marketing of kerosene oil meant for poor under Public Distribution System (PDS). (8)

Need to strengthen the Public Distribution System (PDS) in the country. (9)

Need to provide ration and other essential commodities free of cost to the people living below poverty line in backward and rural regions of the country, particularly in Uttar Pradesh. (10)

Need to construct more cold storage for storage of vegetables, potato, onion and other perishable items in the country. (11)

Need to check black-marketing of foodgrains allotted under various schemes of Central Government. (12)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION BE REDUCED BY RS. 100.

Need to provide free ration and other essential commodities to the people below poverty line in backward and rural areas of Mahniashrra especially in Shirdi Parliamentary Constituency. (13)

SHRI PRABODH PANDA: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION BE REDUCED BY RS. 100.

Need to provide food at affordable prices to the farmers. (14)

Need to implement Universal Public Distribution System. (15)

Need for distribution of all essential commodities through Public Distribution System for both BPL and APL categories. (16)

SHRI NITYANANDA PRADHAN (Aska): I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF CULTURE BE REDUCED BY RS. 100.

Need to devise a concrete policy to protect the ancient historical monuments in the country, especially in Orissa. (1)

Need for protection and development of ancient historical Buddhist monuments in Orissa. (2)

SHRI RAM SUNDAR DAS (Hajipur): I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF CULTURE BE REDUCED BY RS. 100.

Need to organise annual Tribal Cultural Conferences for the revival of tribal culture of Bihar. (3)

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI (SANT KABIR NAGAR): I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF CULTURE BE REDUCED BY RS. 100.

Need to organise Tribal Cultural Conferences every year for reviving tribal culture of Poorvanchal. (4)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF CULTURE BE REDUCED BY RS. 100.

Need to develop Shirdi Baba Sai Dham in Ahmednagar district of Maharashtra as religious pilgrimage centre. (5)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF CULTURE BE REDUCED BY RS. 100.

Need to establish a historical museum in the Mishrikh Parliamentary constituency of Uttar Pradesh. (6)

Disapproval of Policy

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF DEFENCE BE REDUCED TO RE. 1.

Failure to implement the demand of "one rank-one pension" for the defence personnel. (1)

Failure to check the alleged growing influence of middlemen in defence deals. (2)

Failure to procure advanced and sophisticated defence equipments on time. (3)

Token

SHRI NITYANANDA PRADHAN: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF DEFENCE BE REDUCED BY RS. 100.

Need to launch maritime security action plan on the East Coast. (4)

SHRI BAIDYANATH PRASAD MAHATO (Balmikinagar): I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF DEFENCE BE REDUCED BY RS. 100.

Need to check misuse of liquor quota in defence services. (5)

SHRI BHISMA SHANKAR *ALIAS* KUSHAL TIWARI: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF DEFENCE BE REDUCED BY RS. 100.

Need to open a Defence Academy in Sant Kabir Nagar District of Uttar Pradesh. (6)

Need to establish a special Recruitment Cell of army for Poorvanchal. (7)

Need to set up an army medical college in Sant Kabir Nagar district Uttar Pradesh. (8)

SHRI RAM SUNDAR DAS: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF DEFENCE BE REDUCED BY RS. 100.

Need to set up a Defence Academy in Hajipur district of Bihar. (9)

Need to set up a special Recruitment Cell of Army in Hajipur district of Bihar. (10)

Need to set up an Armed Forces Medical College in Hajipur district of Bihar. (11)

SHRI HANSRAJ G. AHIR: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF DEFENCE BE REDUCED BY RS. 100.

Need to take immediate steps for rehabilitation of war widows by taking cognizance of the demands of War Widow Organisation. (12)

Need for timely payment of salary and provision of other facilities to the jawans of Armed forces posted on the borders of the country. (13)

Need to accelerate surveillance and fencing work on the borders to check cross border infiltration. (14)

Need to provide state of the art arms and ammunitions to the jawans posted at the borders of the country. (15)

Need to launch intensive drive for recruitment of women to increase their participation in the Armed forces. (16)

Need to immediately fill the posts of senior officers lying vacant in the Armed forces. (17)

Disapproval of Policy

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEFENCE PENSIONS BE REDUCED TO RE. 1

Failure to meet the demand of increased pension for the retired defence personnel. (18)

SHRI RAJU SHETTI: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEFENCE PENSIONS BE REDUCE TO RE. 1

Need to remove disparity in the pension of ex-servicemen. (19)

Need to immediately provide pension to the soldiers who participated in the Second World War. (20)

Token

SHRI BHISMA SHANKAR *ALIAS* KUSHAL TIWARI: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEFENCE ORDNANCE FACTORIES BE REDUCED BY RS. 100.

Need to set up an ordnance factory in Sant Kabir Nagar district of Uttar Pradesh. (21)

SHRI RAM SUNDAR DAS: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEFENCE ORDNANCE FACTORIES BE REDUCED BY RS. 100.

Need to set up an ordnance factory in Hajipur district of Bihar. (22)

SHRI HANSRAJ G. AHIR: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEFENCE ORDNANCE FACTORIES BE REDUCED BY RS. 100.

Need to conduct an inquiry into the alleged irregularities in recruitments in Ordnance Factory, Chanda, Maharashtra. (23)

Need to give preference to local people in recruitments in Ordnance Factory, Chanda, Maharashtra. (24)

Need to declare the area surrounding the Ordnance Factory, Chanda, Maharashtra a Cantonment Board. (25)

Need to increase the number of Ordnance Factories in the country for self-reliance in production of arms and ammunitions. (26)

SHRI RAM SUNDAR DAS: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEFENCE SERVICES RESEARCH AND DEVELOPMENT BE REDUCED BY RS. 100.

Need to set up a separate unit of Defence Research and Development Organisation (DRDO) in Hajipur, North Bihar. (27)

SHRI HANSRAJ G. AHIR: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEFENCE SERVICE RESEARCH AND DEVELOPMENT BE REDUCED BY RS. 100.

Need to fill up vacant posts in the Defence Research and Development Organisation (DRDO). (28)

Need to develop indigenous arms, ammunitions and defence appliances to ensure self-reliance in the field of defence. (29)

Need to enhance budgetary allocation to promote research in the field of defence. (30)

Need to increase the participation of indigenous industries and companies in investment for research and development in the field of defence. (31)

Need to recruit experts for research and development work in the field of defence. (32)

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEFENCE SERVICE RESEARCH AND DEVELOPMENT BE REDUCED BY RS. 100.

Need to set up a separate unit of Defence Research and Development Organisation (DRDO) in Sant Kabir Nagar District of Uttar Pradesh. (33)

Disapproval of Policy

SHRI PRABODH PANDA: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF EARTH SCIENC BE REDUCED TO RE. 1.

Failure to check and arrest sea erosion in Digha, Shankarpur and Junpat coastal area of West Bengal. (1)

Token

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF EARTH SCIENC BE REDUCED TO RE. 1.

Need to ensure timely forecast of storms and floods which cause massive damage to crops and property every year. (2)

Disapproval of Policy

SHRI RAJU SHETTI: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ENVIRONMENT AND FORESTS BE REDUCED TO RE. 1.

Failure to provide protection to the farmers in Kolhapur district from the wild animals. (1)

SHRI VISHWA MOHAN KUMAR (Supaul): I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ENVIRONMENT AND FORESTS BE REDUCED TO RE. 1.

Failure to make any proposal for preventing indiscriminate deforestation and maintaining ecological balance. (2)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ENVIRONMENT AND FORESTS BE REDUCED TO RE. 1.

Failure to take up afforestation work under various programmes to solve the problem of firewood in rural areas of Shirdi Parliamentary Constituency of Maharashtra. (3)

Token

SHRI BHISMA SHANKAR *ALIAS* KUSHAL TIWARI: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ENVIRONMENT AND FORESTS BE REDUCED BY RS. 100.

Need to clean all the rivers in Poorvanchal which have become polluted due to factory wastes. (4)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ENVIRONMENT AND FORESTS BE REDUCED BY RS. 100.

Need to make the area surrounding the historical buildings in the country pollution free. (5)

Need to check the problem of increasing pollution in the country. (6)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ENVIRONMENT AND FORESTS BE REDUCED BY RS. 100.

Need to make rivers like the Godavari, the Chandrabhaga, the Ganga the Yamuna and the Saraswati pollution free. (7)

SHRI RAM SUNDAR DAS: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ENVIRONMENT AND FORESTS BE REDUCED BY RS. 100.

Need to clean all the rivers of Bihar which have become polluted due to factory wastes. (8)

SHRI HANSRAJ G. AHIR: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ENVIRONMENT AND FORESTS BE REDUCED BY RS. 100.

Need to take steps to protect people living adjacent to ordnance factory, Chanda, Maharashtra, which is in the vicinity afforests, from wild tigers and leopards. (9)

Sk. SAIDUL HAQUE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ENVIRONMENT AND FORESTS BE REDUCED BY RS. 100.

Need to allocate more funds for strengthening the measures of pollution control. (10)

Need to allocate more funds for setting up inspection and maintenance centres to maintain uniform emission safety norms. (11)

Disapproval of Policy

SHRI VISHWA MOHAN KUMAR: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF ECONOMIC AFFAIRS BE REDUCED TO RE. 1.

Failure in controlling the rising prices of foodgrains. (1)

Token

Sk. SAIDUL HAQUE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF ECONOMIC AFFAIRS BE REDUCED BY RS. 100.

Need to allocate more funds for National Social Security Fund. (2)

SHRI RAJU SHETTI: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF ECONOMIC AFFAIRS BE REDUCED BY RS. 100.

Need to release the funds allocated by the 12th Finance Commission to Maharashtra. (3)

SHRI BHISMA SHANKAR *ALIAS* KUSHAL TIWARI: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF ECONOMIC AFFAIRS BE REDUCED BY RS. 100.

Need to provide special economic package to Poorvanchal comprising Eastern Uttar Pradesh and North Bihar. (4)

Disapproval of Policy

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FINANCIAL SERVICES BE REDUCED TO RE. 1.

Failure to provide loans to farmers according to their needs. (5)

Token

SHRI PRABODH PANDA: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FINANCIAL SERVICES BE REDUCED BY RS. 100.

Need to provide loans to farmers at the rate of 4 per cent per annum. (6)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FINANCIAL SERVICES BE REDUCED BY RS. 100.

Need to make available loans to the farmers of Maharashtra at lower rate of interest. (7)

Need to provide central financial assistance to those farmers of Maharashtra whose crops have been damaged due to natural calamities. (8)

Need to provide central financial assistance to Maharashtra to deal with natural calamities such as floods and droughts. (9)

Need to waive off agricultural loans of farmers affected by natural calamities in the state of Maharashtra. (10)

Need to provide financial assistance to the cotton growers of Maharashtra. (11)

Need to provide adequate financial assistance to the sugarcane growers of Maharashtra. (12)

SHRI PRABODH PANDA: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF FINANCIAL SERVICES BE REDUCED BY RS. 100.

Need to put administrative check on non-financial institutions and money-lenders providing credit to farmers. (13)

Need to provide subsidy on fertilizers direct to the farmers. (14)

Need to set up Debt Relief Commission to help the poor farmers and prevent incidence of suicides by farmers. (15)

SHRO ASHOK KUMAR RAWAT: I beg to move:

Need to provide farmer friendly loans to farmers to stop them from committing suicide. (16)

Need to provide loans to farmers at their door steps through mobile banking. (17)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF REVENUE BE REDUCE BY RS. 100.

Need to unearth the black money in the country. (18)

Need to recover the country from fiscal deficit. (19)

Need to recover the loans advanced by various banks and financial institutes to large business houses and industrialists. (20)

Need to remove the shortcomings in the policy adopted by banks and financial institutions for providing and recovery of loans from the poor, unemployed youth, labourers and marginal farmers. (21)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DIRECT OF TAXES BE REDUCED BY RS. 100.

Need to curb tax evasion. (22)

SHRI RAJU SHETTI: I beg to move:

THAT THE DEMAND UNDER THE HEAD DIRECT OF TAXES BE REDUCED BY RS. 100.

Need to provide tax exemption on the income of co-operative banks. (24)

Sk. SAIDUL HAQUE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF DISINVESTMENT BE REDUCED BY RS. 100.

Need to stop disinvestment of profit making Public Sector Undertakings. (25)

SHRI RAJU SHETTI: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF FOOD PROCESSING INDUSTRIES BE REDUCED BY RS. 100.

Need to promote jaggery production by establishing a 'Jaggery Park' in Kolhapur district. (1)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF HEALTH AND FAMILY WELFARE BE REDUCED BY RS. 100.

Need to provide adequate financial assistance for provision of medical facilities in Maharashtra. (1)

Need to provide central assistance to ensure proper arrangements for setting up of health care centres in back ward and rural areas of Maharashtra, particularly in Shirdi Parliamentary Constituency. (2)

Need to provide central assistance so as to improve the primary health services in rural areas of Maharashtra. (3)

Need to deploy adequate number of doctors in health care centres in backward and rural areas of the country, particularly in Shirdi Parliamentary Constituency of Maharashtra. (4)

SHRI NITYANANDA PRADHAN: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF HEALTH AND FAMILY WELFARE BE REDUCED BY RS. 100.

Need to provide affordable healthcare facilities on priority basis to the poor in the country, especially in Orissa. (5)

Need to check maternal mortality rate (MMR) and and infant mortality rate (IMR) in the country. (6)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF HEALTH AND FAMILY WELFARE BE REDUCED BY RS. 100.

Need to prevent the spread of diseases like Hepatitis 'B', Tuberculosis and H.I.V. and to provide affordable and timely medical facilities to the people suffering from diseases relating to kidney and heart. (7)

Need to provide adequate Central Government medical facilities in the country keeping in view the increasing population. (8)

Need to implement the family planning programmes in each village of the country. (9)

SHRI HANSRAJ G. AHIR: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF HEALTH AND FAMILY WELFARE BE REDUCED BY RS. 100.

Need to run an intensive campaign to check rising malnutrition, hunger and infant mortality in tribal areas of the country. (10)

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF HEALTH AND FAMILY WELFARE BE REDUCED BY RS. 100.

Need to check the spread of diseases due to contaminated water in rural areas of Poorvancha. (11)

Sk. SAIDUL HAQUE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF HEALTH AND FAMILY WELFARE BE REDUCED BY RS. 100.

Need to create more Integrated Child Development Services (ICDS) centres for covering each *Mohalla* in urban and rural areas. (12)

Need to allocate more funds for ICDS centres. (13)

Need to allocate more funds for Rural Health Insurance. (14)

SHRI RAM SUNDAR DAS: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF HEALTH AND FAMILY WELFARE BE REDUCED BY RS. 100.

Need to check the spread of diseases due to contaminated water in rural areas of Hajipur and North Bihar. (15)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF HEAVY INDUSTRY BE REDUCED BY RS. 100.

Need to revive sick industries in the country. (1)

Need to establish industries in backward and rural areas of Uttar Pradesh, particularly in the Mishrikh Parliamentary Constituency. (2)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF PUBLIC ENTERPRISES BE REDUCED BY RS. 100.

Need to revive sick Public Sector Undertakings. (3)

SHRI BHUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF PUBLIC ENTERPRISES BE REDUCED BY RS. 100.

Need to establish more industries in the Shirdi Parliamentary Constituency of Maharashtra. (4)

Need to revive the sick public sector undertakings of Maharashtra. (5)

Disapproval of Policy

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF HOME AFFAIRS BE REDUCED TO RE. 1.

Failure to strengthen the internal security in the country and to check cross border terrorism and naxalite violence. (1)

Failure to enact an effective anti-terrorist law. (2)

Token

SHRI NITYANANDA PRADHAN: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF HOME AFFAIRS BE REDUCED BY RS. 100.

Need to grant adequate financial help to the victims of Naxalite violence in different parts of the country. (3)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF HOME AFFAIRS BE REDUCED BY RS. 100.

Need to take necessary steps for providing security to cultural, religious, social and educational institutions of the country. (4)

Need to check the terrorist activities in Jammu and Kashmir. (5)

Need to declare the terrorist affected states of the country as disturbed areas. (6)

Need to formulate policies to check smuggling of foreign arms in the country. (7)

Need to ensure proper accounting of arms and ammunitions seized from the terrorists. (8)

Need to check infiltration from neighbouring countries. (9)

Need to prevent the incidence of bomb blasts taking place in various parts of the country. (10)

Need to frame a policy to root out communalism, casteism, linguistic disputes and regionalism from the country. (11)

Need to erect barbed wire fencing along Indo-Bangladesh border. (12)

Need to provide security to all important plants and installations. (13)

Need to make reasonable and timely payment to homeguards. (14)

Need to provide employment to economically backward people in para military forces. (15)

Need to set up a special task force for providing special encouragement to official language Hindi. (16)

Need to settle border disputes among states. (17)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF HOME AFFAIRS BE REDUCED BY RS. 100.

Need to improve service conditions of homeguards including provision of accommodation, uniform and pensionary benefits. (18)

SHRI RAJU SHETTI: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF HOME AFFAIRS BE REDUCED BY RS. 100.

Need to set up a National Fire Institute. (19)

Need to set up a special task force for promoting the official language. (20)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD CABINET BE REDUCED BY RS. 100.

Need to apply austerity measures on hospitality expenses by the government. (21)

SHRI NITYANANDA PRADHAN: I beg to move:

THAT THE DEMAND UNDER THE HEAD POLICE BE REDUCED BY RS. 100.

Need to grant a special assistance to Orissa Government for modernisation of state police to combat the naxal menace. (22)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD POLICE BE REDUCED BY RS. 100.

Need to check the naxal and rnaoist terrorism in the country. (23)

Need to check the increasing terrorist activities in the north-eastern states. (24)

Need to curb increasing ISI activities in the country. (25)

Need for a proper immigration policy. (26)

Need to improve the facilities being provide to persons employed in the Central security forces. (27)

Need to upgrade the training of police forces. (28)

Need to hold talks with terrorist organisations operating in Jammu and Kashmir and north eastern states. (29)

Need to provide adequate opportunities to the youth of Mishrikh Parliamentary Constituency in recruitment to the battalions raised for the paramilitary forces of the country. (30)

Need to provide retirement benefits to the personnel of para-military forces at par with ex-servicemen. (31)

Need to re-employ the personnel of para-military forces after retirement on the lines of ex-servicemen. (32)

Need to provide special assistance to para-military forces for purchasing state of the art vehicles and weapons as well as modern information technology in order to ensure more effective vigil on the border to prevent infiltration. (33)

Need for early implementation of the multi-purpose National Identity Card Scheme in the country. (34)

SHRI RAJU SHETTI: I beg to move:

THAT THE DEMAND UNDER THE HEAD POLICE BE REDUCED BY RS. 100.

Need to provide security to all the big plants and installations in the country. (35)

Disapproval of Policy

SHRI VISHWA MOHAN KUMAR: I beg to move:

THAT THE DEMAND UNDER THE HEAD OTHER EXPENDITURE OF THE MINISTRY OF HOME AFFAIRS BE REDUCED TO RE. 1.

Failure to provide special assistance to the people affected by the floods caused by river Kosi. (36)

Token

SHRI NITYANANDA PRADHAN: I beg go move:

THAT THE DEMAND UNDER THE HEAD OTHER EXPENDITURE OF THE MINISTRY OF HOME AFFAIRS BE REDUCED BY RS. 100.

Need to devise a long-term action plan for development of coastal region of Orissa which bears the brunt of natural calamities. (37)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD OTHER EXPENDITURE OF THE MINISTRY OF HOME AFFAIRS BE REDUCED BY RS. 100.

Need to set up a National Institute of Fire Services. (38)

Need to provide pension and other benefits to freedom fighters on time. (39)

Disapproval of Policy

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF SCHOOL EDUCATION AND LITERACY BE REDUCED TO RE. 1.

Failure to repair Kendriya Vidyalaya buildings in Maharashtra and to provide pure drinking water in these schools. (1)

Failure to open a new Navodaya Vidyalaya having hostel facilities in Shirdi Parliamentary Constituency of Maharashtra. (2)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF SCHOOL EDUCATION AND LITERACY BE REDUCED TO RE. 1.

Failure to include primary and secondary education in development programmes and to provide assistance from central pool for appointment of teachers in Mishrikh Parliamentary Constituency of Uttar Pradesh. (3)

Failure to provide central grants for construction of school buildings in Mishrikh Parliamentary Constituency of Uttar Pradesh. (4)

Failure to include environment as a compulsory subject at primary school level. (5)

Failure to include Sanskrit as a compulsory subject in school curriculum at primary and high school level. (6)

Failure to repair Central School buildings in Uttar Pradesh and to provide pure drinking water in these schools. (7)

Failure to open a new Navodaya Vidyalaya having hostel facilities in the Mishrikh Parliamentary Constituency of Uttar Pradesh. (8)

SHRI VISHWA MOHAN KUMAR: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF SCHOOL EDUCATION AND LITERACY BE REDUCED TO RE. 1.

Failure to make provision for opening up of a Kendriya Vidyalaya in Supaul district to Bihar. (9)

Token

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF SCHOOL EDUCATION AND LITERACY BE REDUCED BY RS. 100.

Need to open separate technical schools and Navodaya Vidyalayas at district level in Maharashtra with a view to provide technical education to the poor students in the State. (10)

Need to promote use of computer in education in rural areas of Maharashtra. (11)

Need to provide basic amenities in schools, especially in backward and rural areas of Shirdi Parliamentary Constituency of Maharashtra. (12)

Need to open a residential school for girls in each development block in Shirdi Parliamentary Constituency of Maharashtra. (13)

Need to provide central assistance for the appointment of teachers in primary schools, especially in backward and rural areas of Shirdi Parliamentary Constituency of Maharashtra. (14)

Need to immediately open the proposed Kendriya Vidyalayas in Maharashtra. (15)

Need to open a Kendriya Vidyalaya in every development block of Maharashtra, especially in the Shirdi Parliamentary Constituency. (16)

Need to provide central funds for Science and Geography laboratories in the secondary schools and Inter-colleges of Maharashtra, especially in the Shirdi Parliamentary Constituency. (17)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF SCHOOL EDUCATION AND LITERACY BE REDUCED BY RS. 100.

Need to open separate technical schools/Navodaya Vidyalayas for providing technical education to the poor students at the district level in every state in the country. (18)

Need to provide free education to children living below poverty line in the country. (19)

Need to improve literacy rate in the country. (20)

Need to introduce a time-bound programme for providing free and compulsory primary education to every child in his mother tongue. (21)

Need to bring improvement in the standard of school education. (22)

Need to check the drop out rate at primary and secondary level in the country. (23)

Need to check privatisation and commercialisation of education. (24)

Need to provide free and compulsory education from primary to graduate level and to implement uniform education system in the country. (25)

Need to introduce computer based education system in rural areas. (26)

Need to provide mid-day meal in all the schools of the country. (27)

Need to provide basic facilities in schools which are in dilapidated condition, especially in backward and rural areas of the country. (28)

Need to frame a new education policy in the country. (29)

Need to open a boarding school in each development block to encourage girl education, especially at primary level, in Mishrikh Parliamentary Constituency of Uttar Pradesh. (30)

Need to set up monitoring committees at tehsil and district level for successful implementation of Sarva Shiksha Abhiyan. (31)

Need to allocate sufficient funds in order to provide fully equipped buildings, furniture and adequate number of teachers in all the schools of Mishrikh Parliamentary Constituency of Uttar Pradesh, particularly at primary level. (32)

Need to bring reforms in the present education system so as to make it employment oriented. (33)

Need to open a Kendriya Vidyalaya in each development block of Mishrikh Parliamentary Constituency in Uttar Pradesh. (34)

Need to set up fully equipped science and geography laboratories in secondary schools and inter colleges in Mishrikh Parliamentary Constituency of Uttar Pradesh. (35)

Sk. SAIDUL HAQUE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF SCHOOL EDUCATION AND LITERACY BE REDUCED BY RS. 100.

Need to allocate at least 10 per cent of the total budgetary allocation for the education sector. (36)

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI: I Beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF SCHOOL EDUCATION AND LITERACY BE REDUCED BY RS. 100.

Need to provide free education upto graduate level to the wards of Scheduled Tribes in Poorvanchal. (37)

SHRI RAM SUNDAR DAS: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF SCHOOL EDUCATION AND LITERACY BE REDUCED BY RS. 100.

Need to impart free education upto graduate level to the children belonging to Scheduled Tribes. (38)

SHRI HANSRAJ G. AHIR: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF SCHOOL EDUCATION AND LITERACY BE REDUCED BY RS. 100.

Need to provide land for playground and other basic educational facilities to Kendriya Vidyalaya at Ordnance Factory, Chanda, Maharashtra. (39)

Need to run literacy campaign to eliminate illiteracy in tribal areas. (40)

Need to run a special programme for providing education to tribals in their mother tongue. (41)

Disapproval of Policy

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF HIGHER EDUCATION BE REDUCED TO RE. 1.

Failure to open an Indian Institute of Technology (I.I.T.) in Shirdi Parliamentary constituency of Maharashtra. (42)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF HIGHER EDUCATION BE REDUCED TO RE. 1.

Failure to set up an IIT in Mishrikh Parliamentary Constituency of Uttar Pradesh. (43)

Token

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF HIGHER EDUCATION BE REDUCED BY RS. 100.

Need to ensure reservation for Scheduled Castes and Scheduled Tribes in admission to higher educational institutions. (44)

Need to open more Technical Institutions/Navodaya Vidyalayas in each district of the country. (45)

Need to check ragging in the centrally funded higher educational institutions in the country. (46)

Need to check hefty increase in fees charged by higher educational institutions. (47)

Need to set up Industrial Training Institutes and Polytechnic Colleges in the backward areas of Mishrikh Parliamentary Constituency of Uttar Pradesh. (48)

Need to set up a well equipped technical college in every district of the country to cater to the needs of backward, poor and Scheduled Caste students. (49)

Need to allocate sufficient funds for constructing well equipped school buildings and quarters for the teachers of high schools and inter colleges in the backward and rural areas of the country. (50)

Need to make agriculture, military science and commerce as compulsory subjects at high school and intermediate level. (51)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF HIGHER EDUCATION BE REDUCED BY RS. 100.

Need to set up Industrial Training Institutes and Polytechnic Colleges in all the developmental blocks in the Shirdi Parliamentary Constituency of Maharashtra. (52)

Sk. SAIDUL HAQUE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF HIGHER EDUCATION BE REDUCED BY RS. 100.

Need to provide assistance of Rs. 100 crore to the University of Burdwan for research and development work. (53)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF INFORMATION AND BROADCASTING BE REDUCED BY RS. 100.

Need to enhance the broadcasting capacity of All India Radio and Doordarshan In backward and rural areas. (1)

Need to set up high power TV transmitters in border areas of the country. (2)

Need to enhance broadcasting capacity of All India Radio and Doordarshan In Mishrikh Parliamentary Constituency of Uttar Pradesh. (3)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF INFORMATION AND BROADCASTING BE REDUCED BY RS. 100.

Need to increase broadcast/telecast ability of All India Radio and Doordarshan in Maharashtra, especially in the Shirdi Parliamentary Constituency. (4)

Disapproval of Policy

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF LABOUR AND EMPLOYEMENT BE REDUCED TO RE. 1.

Failure in providing employment to youths as per their qualification in the Mishrikh Parliamentary Constituency of Uttar Pradesh. (1)

Failure to effectively implement various labour laws relating to the protection and safety of women and child labourers. (2)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF LABOUR AND EMPLOYEMENT BE REDUCED TO RE. 1.

Failure to generate adequate employment opportunities for the youth in Maharashtra especially in Shirdi Parliamentary Constituency. (3)

SHRI VISHWA MOHAN KUMAR: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF LABOUR AND EMPLOYEMENT BE REDUCED TO RE. 1.

Failure to make any concrete proposal for providing employment to the educated women in rural areas of the country. (4)

SHRI PRABODH PANDA (Midnapore): I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF LABOUR AND EMPLOYEMENT BE REDUCED TO RE. 1.

Failure to provide employment to those who lost their jobs during the economic slowdown. (5)

Token

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF LABOUR AND EMPLOYEMENT BE REDUCED BY RS. 100.

Need to provide employment to all the educated unemployed youth in the country. (6)

Need to formulate an effective scheme for the welfare of landless labourers. (7)

Need to prepare a time bound programme to eradicate the bonded labour. (8)

Need to formulate a comprehensive plan to create more employment opportunities in rural areas. (9)

Need to formulate a time bound scheme to abolish child labour in the country. (10)

Need to provide unemployment allowance to the unemployed youth of the country. (11)

Need to take concrete steps for providing minimum wages to the labour class. (12)

Need to formulate an effective plan for the welfare of brick-kiln labourers. (13)

Need to provide adequate number of doctors, medical equipments and medicines in the ESI hospitals. (14)

Need for payment of money by the factory owners into the Provident Fund as per the rules. (15)

Need to constitute a regulatory authority to check the exploitation of labourers and ensure implementation of labour laws. (16)

Need to establish an ESI hospital for the Bidi workers in the Mishrikh Parliamentary Constituency of Uttar Pradesh. (17)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF LABOUR AND EMPLOYEMENT BE REDUCED BY RS. 100.

Need to provide unemployment allowance to unemployed youths of Maharashtra. (18)

Need to construct hospitals and schools for the welfare of labourers of Maharashtra, especially in Shirdi Parliamentary Constituency. (19)

Need to provide sufficient number of doctors, medical equipments and medicines in the ESI hospitals in Maharashtra. (20)

SHRI PRABODH PANDA (Midnapore: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF LABOUR AND EMPLOYEMENT BE REDUCED BY RS. 100.

Need to formulate a comprehensive legislation for the benefit of agricultural workers. (21)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD ELECTION COMMISSION BE REDUCED BY RS. 100.

Need to make voting mandatory for every citizen of the country in elections to Lok Sabha and Legislative Assemblies. (1)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD LAW AND JUSTICE BE REDUCED BY RS. 100

Need to provide speedy, affordable and corruption free justice to the poor of the country. (2)

Need to set up tribunals with the objective to provide speedy justice. (3)

Need for judicial reforms. (4)

Need for quick disposal of increasing number of pending cases in various courts including the Supreme Court of India. (5)

Disapproval of Policy

SHRI VISHWA MOHAN KUMAR: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES BE REDUCED TO RE. 1.

Failure to make any concrete proposal for the promotion of small scale industries. (1)

Token

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES BE REDUCED BY RS. 100.

Need to make the Khadi and Village Industries Commission more productive and result-oriented. (2)

Need to encourage the Khadi and Village Industries in the country, particularly in the Mishrikh Parliamentary Constituency of Uttar Pradesh. (3)

Need to check the increasing number of sick units in the small scale industries sector. (4)

Need to establish a special fund for modernising the small scale industries. (5)

Need to set up more small scale industries in the backward and rural areas of the country, particularly in the Mishrikh Parliamentary Constituency of Uttar Pradesh. (6)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES BE REDUCED BY RS. 100.

Need to promote khadi industries in Maharashtra. (7)

Need to establish more small scale industries in the Shirdi Parliamentary Constituency of Maharashtra. (8)

SHRI RAJU SHETTI: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF MINORITY AFFAIRS BE REDUCED BY RS. 100.

Need to accord minority status to the followers of Jainism. (1)

SHRI RAJU SHETTI: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF NEW AND RENEWABLE ENERGY BE REDUCED BY RS. 100.

Need to provide solar lamps, heater, etc. to the backward tribal people residing in hilly Tehsils like Sahuwadi and Panhala in Kolhapur district of Maharashtra. (1)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF PERSONEL, PUBLIC GRIEVANCES AND PENSIONS BE REDUCED BY RS. 100.

Need to curb malpractices prevalent in administration. (1)

Need to provide reservation in government services for the economically backward people of the country. (2)

Disapproval of Policy

SHRI GURUDAS DASGUPTA: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF PETROLEUM AND NATURAL GAS BE REDUCED TO RE. 1.

Failure to formulate and implement a proper policy so that prices of petroleum products are not needed to be raised repeatedly. (1)

SHRIMATI SUSHMA SWARAJ (Vidisha): I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF PETROLEUM AND NATURAL GAS BE REDUCED TO RE. 1.

Failure to formulate an alternative mechanism for petroleum products in order to ensure the prices of petrol, diesel and other petroleum products are not subjected to frequent hike. (2)

SHRI PRABODH PANDA: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF PETROLEUM AND NATURAL GAS BE REDUCED TO RE. 1.

Failure to control the price hike of petroleum products. (3)

SHRI B. MAHTAB (Cuttack): I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF PETROLEUM AND NATURAL GAS BE REDUCED TO RE. 1.

Failure to check the hike in prices of LPG. (4)

Token

SHRI NITYANANDA PRADHAN: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF PETROLEUM AND NATURAL GAS BE REDUCED BY RS. 100.

Need for early completion of Paradip Oil Refinery in Orissa. (5)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF PETROLEUM AND NATURAL GAS BE REDUCED BY RS. 100.

Need to reduce the steep hike in the price of petroleum products. (6)

Need to increase domestic production of crude oil to achieve self-reliance. (7)

Need to supply kerosene oil, L.P.G. and other petroleum products in the Scheduled Castes dominated and backward rural areas of the country, particularly in Uttar Pradesh, as per demand. (8)

SHRI BASU DEB ACHARIA (Bankura): I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF PETROLEUM AND NATURAL GAS BE REDUCED BY RS. 100.

Need for to reduce the prices of petroleum and diesel. (9)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF PETROLEUM AND NATURAL GAS BE REDUCED BY RS. 100.

Need to supply kerosene, LPG and other petroleum products as per the demand in the country, especially in the rural areas of Maharashtra. (10)

Need to ensure adequate supply of LPG in Akola Tehsil of Maharashtra. (11)

SHRI B. MAHTAB: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF PETROLEUM AND NATURAL GAS BE REDUCED BY RS. 100.

Need to check the steep hike in the prices of kerosene. (12)

Disapproval of Policy

DR. RAGHUVANSH PRASAD SINGH: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF PLANNING BE REDUCED TO RE. 1.

Failure to remove the regional imbalance in the country. (1)

Token

SHRI NITYANANDA PRADHAN: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF PLANNING BE REDUCED BY RS. 100.

Need to grant Special Category status of Orissa State for its overall development. (2)

Need to grant special financial package to Orissa State for accelerated development and alleviation of poverty. (3)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF PLANNING BE REDUCED BY RS. 100.

Need to formulate a plan for the all round development of Shirdi in Maharashtra. (4)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF POWER BE REDUCED BY RS. 100.

Need to supply electricity to the farmers at cheaper rates. (1)

Need for uninterrupted power supply in the backward and rural areas of the country particularly in the Mishrikh Parliamentary Constituency of Uttar Pradesh. (2)

Need to set up a power plant in the Mishrikh Parliamentary Constituency of Uttar Pradesh. (3)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF POWER BE REDUCED BY RS. 100.

Need to provide electricity at cheaper rates to the farmers in Maharashtra. (4)

Need to ensure uninterrupted power supply in the backward and rural areas of the country, especially in the Shirdi Parliamentary Constituency of Maharashtra. (5)

Need to establish a power plant in the Shirdi Parliamentary Constituency of Maharashtra. (6)

SHRI PRABODH PANDA: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF POWER BE REDUCED BY RS. 100.

Need to provide more subsidy on electricity to agriculture sector. (7)

SHRI RAM SUNDAR DAS: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF POWER BE REDUCED BY RS. 100.

Need to generate electricity by harvesting water of Ganga and Gandak rivers in Hajipur district of Bihar. (8)

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI: I Beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF POWER BE REDUCED BY RS. 100.

Need to generate electricity by harvesting Ghaghra river water. (9)

Disapproval of Policy

SHRI PRABODH PANDA: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ROAD TRANSPORT AND HIGHWAYS BE REDUCED TO RE. 1.

Failure to upgrade portions of National Highways No. 60 and No. 6 that passes through West Bengal. (1)

DR. RAGHUVANSH PRASAD SINGH: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ROAD TRANSPORT AND HIGHWAYS BE REDUCED TO RE. 1.

Failure to repair and maintain the decreipt Mahatma Gandhi bridge built over the Ganga river in Patna. (2)

Failure to convert the Patna-Hajipur-Muzaffarpur-Sitamarhi-Sonewarsha (NH-77) into four lane. (3)

Failure to convert the Patna-Buxar, Patna-Bodhgaya-Dobhi and Patna-Bakhtiyarpur-Purnia National Highways into four lane. (4)

Failure to reconstruct the National Highways, particularly National Highway Nos. 98, 102, 103, 104, 105, 106 and 107 as per norms laid down for construction of National Highways. (5)

Failure to convert NH-28 (Muzaffarpur to Samastipur) into four lane. (6)

Failure to repair and maintain the National Highways in the State of Bihar. (7)

SHRI ARJUN CHARAN SETHI (Bhadrak): I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ROAD TRANSPORT AND HIGHWAYS BE REDUCED TO RE. 1.

Failure to complete the road over bridge at Remuna Golie on N.H. No. 5 near Balasore in Orissa. (8)

Failure to complete the four laning of National Highway No. 5 from Bhadrak to Balasore on time. (9)

Failure to complete the road over bridge at Soro on N.H. No. 5 on time. (10)

Failure to complete the portion of N.H. No. 5 between Jamujhadi and Talanagar village of Orissa. (11)

YOGI ADITYA NATH (Gorakhpur): I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ROAD TRANSPORT AND HIGHWAYS BE REDUCED TO RE. 1.

Failure to provide Viability Gap Funding (YGF) for widening of Beawar-Gomti section of NH-8 into 2 lane with geometric improvements. (12)

Failure in widening and strengthening of Mehrauli-Gurgaon road on NH-236. (13)

SHRI A. SAMPATH (Attingal): I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ROAD TRANSPORT AND HIGHWAYS BE REDUCED TO RE. 1.

Failure in developing portion of NH No. 47 between Kazhakuthom to Attingal in Thiruvananthapuram district by utilising the land already acquired. (14)

Token

YOGI ADITYA NATH: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ROAD TRANSPORT AND HIGHWAYS BE REDUCED TO RS. 85.71 CRORES.

Failure to save Rs. 109 crore in the work of widening and strengthening of Mehrauli-Gurnaon road on NH-236. (15)

YOGI ADITYA NATH: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ROAD TRANSPORT AND HIGHWAYS BE REDUCED TO RS. 118 CRORE.

Failure to save Rs. 110 crore in the work of widening of Beawar-Gomti section of NH-8 in Rajasthan into 2 lane with paved shoulders. (16)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ROAD TRANSPORT AND HIGHWAYS BE REDUCED BY RS. 100.

Need for proper maintenance and upgradation of the national highways in the backward areas of Maharashtra. (17)

Need for reconstruction and proper maintenance of dilapidated bridges on rivers in Maharashtra from the Central Road Fund. (18)

Need to repair and maintain the dilapidated Manmad-Ahmednagar State Highway in the State of Maharashtra from the Central Road Fund. (19)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ROAD TRANSPORT AND HIGHWAYS BE REDUCED BY RS. 100.

Need for proper maintenance and upgradation of National Highways in backward areas of Uttar Pradesh. (20)

Need to widen the main road from village Chak Hanuman, Block Ganjmuradabad, district Unnao to village Sultanpur Kot Naher Kothi Ganjialalabad, Block Mallavan, District Hardoi in Uttar Pradesh from the Central Road Fund. (21)

Need to widen the main road from Mallavan to Mehdiqhat via Radhopur on Lucknow-Sandila-Delhi road from the Central Road Fund. (22)

Need to widen the National Highway No. 24 from Kalli Chauraha to Mishrikh via Ned in Uttar Pradesh from the Central Road Fund. (23)

Need to widen the National Highway from Sitapur-Mishrikh-Nemisharanya via Vergi bridge upto Pratap Nagar crossing- Bagholi-Madhoganj in Uttar Pradesh from the Central Road Fund. (24)

Need to widen the road from Sandila upto Pratapnagar crossing-Hardoi in Uttar Pradesh from the Central Road Fund. (25)

SHRI RAJU SHETTI: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ROAD TRANSPORT AND HIGHWAYS BE REDUCED BY RS. 100.

Need for early construction of inter-State road connecting Kolhapur and Solapur in Maharashtra with Karnataka. (26)

Need to complete National Highway No. 16 by constructing bridges on priority basis on the river Pranhita connecting Maharashtra and Andhra Pradesh and the river Indravati connecting Maharashtra and Chhattisgarh on National Highway No. 16. (27)

Need to construct bridge on the river Krishna at Valva-Shirgaon in Harkangale Parliamentary Constituency in Maharashtra. (28)

SHRI BAIDYANATH PRASAD MAHATO: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ROAD TRANSPORT AND HIGHWAYS BE REDUCED BY RS. 100.

Need to use modern techniques for construction of roads. (29)

Need to promote better road infrastructure for reducing traffic congestion. (30)

SHRI RAM SUNDAR DAS: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ROAD TRANSPORT AND HIGHWAYS BE REDUCED BY RS. 100.

Need to ensure use of standard quality material in construction of National Highways. (31)

Need to provide road connectivity to all the villages in Bihar having hundred families with the State capital Patna. (32)

Need for renovation and widening of all the roads of Hajipur district under the Central Road Fund. (33)

Need for widening of roads from Betiah to Balmiki Nagar, Narkatiyaganj, Thori and Rarnnagar under the Central Road Fund. (34)

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ROAD TRANSPORT AND HIGHWAYS BE REDUCED BY RS. 100.

Need for widening and upgradation of Basti to Karmouni Ghat Road from the Central Road Fund. (35)

Need for upgradation of road between Bansi to Ghanghata via Nandaur Khaleelabad from the Central Road Fund. (36)

Need for widening and upgradation of Ramjanaki Marg in Sant Kabir Nagar district, Uttar Pradesh from the Central Road Fund. (37)

Need for modernisation and widening of road between Kharjani and Gorakhpur from the Central Road Fund. (38)

Need for modernisation, upgradation and widening of State highway between Gorakhpur and Velghat from the Central Road Fund. (39)

Need to construct a permanent bridge over Ghaghra river at Kamharia Ghat from the Central Road Fund. (40)

Need for upgradation of road connecting Kamharia and Ramnagar in Ambedkar Nagar district from the Central Road Fund. (41)

Need for modernisation and upgradation of road connecting Kamharia and Rajesultan Pur from the Central Road Fund. (42)

Need to construct a permanent bridge over Ghaghra river at Kamharia Ghat under the Central Road Fund. (43)

SHRI HANSRAJ G. AHIR: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ROAD TRANSPORT AND HIGHWAYS BE REDUCED BY RS. 100.

Need to construct metalled road between Chandrapur-Ballarshah-Gadchandur industrial area in Maharashtra. (44)

Need to convert Vani-Pandharkawada road in Yavatmal district in Maharashtra into metalled road. (45)

Need to convert Chandrapur bypass in Maharashtra into metalled road. (46)

Need to construct metalled road on the 45 K.M. stretch between Chandrapur and Tadoba Vyaghra Project in Maharashtra. (47)

Need to release special funds for road development in naxal affected Chandrapur, Gadchiroli and Yavatmal districts in Maharashtra. (48)

Need to release special funds for construction and renewal of roads in Dalit and Tribal dominated areas in Maharashtra. (49)

Need to strengthen road infrastructure in the country by constructing more National Highways. (50)

Need to construct National Highways across the tribal areas of Chandrapur arid Ballarshah in Maharashtra. (51)

Need to expedite the construction of National Highway No. 16. (52)

Need to formulate a special programme to link the tribal areas of the country with the road network. (53)

Need to take steps to ensure timely completion of various construction works undertaken by the National Highways Authority of India. (54)

Need to take up road safety programmes to check road accidents. (55)

Need to provide more assistance from the Central Road Fund to the States for connecting the villages of the rural areas of the country with road network. (56)

SHRI JAGDANAND SINGH (Buxar): I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ROAD TRANSPORT AND HIGHWAYS BE REDUCED BY RS. 100.

Need to complete construction of Buxar-Ara-Patna National Highway immediately. (57)

Need to complete the incomplete portion of National Highway No. 2 between Karmnasha and Sasaram in the State of Bihar. (58)

Need to convert the Buxar-Chausa-Ramgarh-Mohaniya-Bhabhual-Aghaura State Highway in Bihar into National Highway. (59)

Need to convert the Buxar-Ara-Patna National Highway into four lane. (60)

Need to construct a bridge over Sane River in Bihar. (61)

Need to complete the portion between Zero Mile of Ara to Patna on the Mohaniya-Ara-Patna National Highway in the State of Bihar. (62)

Need to declare the Buxar-Chausa-Kochas-Kargahar-Sasaram Highway as National-Highway. (63)

Need to convert the single lane National Highways in the State of Bihar into two lane. (64)

Sk. SAIDUL HAQUE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF ROAD TRANSPORT AND HIGHWAYS BE REDUCED BY RS. 100.

Need to allocate more funds for making a bypass at Panagarh, on NH-2 in West Bengal. (65)

Need to allocate more funds for repair of NH-2 at Rajbandh. (66)

Need to allocate more funds for beautification of NH-2 from Dankuni to Barakas. (67)

Need to allocate more funds for achieving the target of construction of 20 kms. of roads per day. (68)

Need to allocate more funds for development of roads in the naxalite affected areas. (69)

Need to allocate more funds for provision of road safety measures, including purchase of cranes and ambulances on National Highways. (70)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF SCIENCE AND TECHNOLOGY BE REDUCED BY RS. 100.

Need to establish regional technology centres in different parts of the country on the lines of nodal technology centres. (1)

Need to put a check on the expenses being incurred due to overlapping research work in the field of science and technology being undertaken by various ministries, departments and other institutions. (2)

Need to provide more financial assistance to the colleges imparting higher education under various programmes of Science and Engineering Research Council. (3)

Need to establish a rural technology park in Mishrikh Parliamentary Constituency in Uttar Pradesh. (4)

Need to allocate 3 per cent of GDP for the Scientific Research and Technological Development. (5)

Need to allocate more funds for scientific and industrial research. (6)

SHRI RAJU SHETTI: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF SCIENCE AND TECHNOLOGY BE REDUCED BY RS. 100.

Need to expedite setting up of innovation cluster in Kolhapur district. (7)

Need to establish Regional Technology Centres in the country. (8)

Need to set up rural technology park in Hatkanangle Parliamentary Constituency of Maharashtra. (9)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF SCIENCE AND TECHNOLOGY BE REDUCED BY RS. 100.

Need to establish a Rural Technology Park in Shirdi Parliamentary Constituency of Maharashtra. (10)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF SCIENCE AND TECHNOLOGY BE REDUCED BY RS. 100.

Need to implement bio-technology programmes in the Mishrikh Parliamentary Constituency of Uttar Pradesh on priority basis. (11)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF SCIENCE AND TECHNOLOGY BE REDUCED BY RS. 100.

Need to implement biotechnology programmes in Maharashtra State. (12)

Disapproval of Policy

SHRI PRABODH PANDA: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF SHIPPING BE REDUCED TO RE 1.

Failure to formulate and implement a policy to save Haldia Port of West Bengal. (1)

Token

SHRI NITYANANDA PRADHAN: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF SHIPPING BE REDUCED BY RS. 100.

Need to fast development of port sector on the Orissa coast. (2)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT BE REDUCED BY RS. 100.

Need to take necessary steps for the educational and economic development of the poor in the country. (1)

Need to provide adequate hostel facility for the poor students in the educational institutions. (2)

Need for a National Pension and Welfare Policy for the disabled old and handicapped persons. (3)

Need to take effective steps for eradication of beggary. (4)

SHRI NITYANANDA PRADHAN: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF TEXTILES BE REDUCED BY RS. 100.

Need to address the plight of hand loom weavers in the country, Particularly in Orissa. on priority basis. (1)

Need to set up a National Institute of Fashion Technology in Orissa. (2)

Need to set up a Knitwear Park in Orissa. (3)

SHRI RAJU SHETTI: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF TEXTILES BE REDUCED BY RS. 100.

Need to continue Technology Upgradation Fund Scheme (TUFS) in Ichalkaranji of Kolhapur district. (4)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF TEXTILES BE REDUCED BY RS. 100.

Need to revive the closed textile mills in the country especially in Maharashtra. (5)

SHRI RAM SUNDAR DAS: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF TEXTILES BE REDUCED BY RS. 100.

Need to procure the clothes manufactured by the weavers of Bhagalpur district of Bihar and to provide remunerative prices to them. (6)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF TEXTILES BE REDUCED BY RS. 100.

Need to give adequate share to the mill workers who have been rendered jobless due to closure of textile mills in the proceeds of sale of land and other assets of such closed textile mills. (7)

Need to rehabilitate the workers rendered jobless due to closure of textile units. (8)

Need for development of handicrafts. (9)

Need to reopen-the closed textile mills in the country. (10)

Need to restart the closed spinning mill in Sandlla, Disrrict Hardoi, Uttar Pradesh. (11)

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF TEXTILES BE REDUCED BY RS. 100.

Need to provide special economic assistance to the weavers of Sant Kabir Nagar District of Uttar Pradesh by declaring weaving an industry. (12)

Need to procure the clothes manufactured the weavers in Sant Kabir Nagar District of Uttar Pradesh by the Government and to provide remunerative prices to them. (13)

SHRI RAM SUNDAR DAS: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF TEXTILES BE REDUCED BY RS. 100.

Need to provide special economic assistance for weavers of Bhagalpur district of Bihar by declaring weaving as an industry. (14)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF TOURISM BE REDUCED BY RS. 100.

Need to develop facilities for tourists at important religious places of Uttar Pradesh. (1)

Need to formulate a new tourism policy reflecting the Indian culture and traditions properly. (2)

Need to develop tourist places in the country with a view to attract domestic and foreign tourists. (3)

Need to develop the world famous mausoleum of Madarshah situated in Makanpur in the Kanpur district of the Mishrikh Parliamentary Constituency of Uttar Pradesh as a tourist spot. (4)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF TOURISM BE REDUCED BY RS. 100.

Need to develop the religious places in Maharashtra as tourist spots. (5)

Need to provide basic facilities to tourists/pilgrims visiting the Sai Baba Shirdi Dham in Ahmednagar district of Maharashtra. (6)

Need to develop and provide basic facilities to pilgrims/tourists visiting Vitthal Rakumai Temple situated at the banks of Chandrabhaga river in Sholapur district of Maharashtra. (7)

Need to develop Sai Baba Shirdi Dharn as world class tourist centre. (8)

Need to establish *Yatri Niwas* in all major towns of Maharashtra. (9)

Need to develop Vitthal Rakumai Temple situated on the banks of river Chandrabhaga in Sholapur district of Maharashtra as a world class tourist centre. (10)

SHRI NITYANANDA PRADHAN: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF TOURISM BE REDUCED BY RS. 100.

Need to popularise tourist places in Aska Parliamentary Contituency in Orissa in order to improve the economy of this backward region. (11)

SHRI RAJU SHETTI: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF TOURISM BE REDUCED BY RS. 100.

Need to undertake promotional activities to attract tourists to Pannaka Fort, Mahalaxmi Temple, Radhanagri wildlife sanctuary and other historical places located in Kolhapur district. (12)

SHRI BHISMA SHANKAR *ALIAS* KUSHAL TIWARI: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF TOURISM BE REDUCED BY RS. 100.

Need to develop and declare Sant Kabir Nagar District of Uttar Pradesh as a tourist place. (13)

SHRI RAM SUNDAR DAS: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF TOURISM BE REDUCED BY RS. 100.

Need to develop and declare Sonepure district of Bihar as a tourist place. (14)

SHRI HANSRAJ G. AHIR: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF TOURISM BE REDUCED BY RS. 100.

Need to set up Tribal Museums in tribal areas to ensure development of these areas through tourism. (15)

SHRI NITYANANDA PRADHAN: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF URBAN DEVELOPMENT BE REDUCED BY RS. 100.

Need for inclusion of Cunak and other towns of Orissa in Jawaharlal Nehru National Urban Renewal Mission (JNNURM). (1)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF URBAN DEVELOPMENT BE REDUCED BY RS. 100.

Need to take welfare measure for slum dwellers in the country. (2)

Need to provide basic civic amenities in slum clusters in metros and towns. (3)

Need to make available adequate assistance from LIC/HUDCO for drainage system in backward towns of Uttar Pradesh. (4)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF URBAN DEVELOPMENT BE REDUCED BY RS. 100.

Need to provide adequate assistance by LIC/HUDCO for construction of drainage system in backward areas of Maharashtra. (5)

Need to provide basic civic amenities in Shirdi city of Maharashtra. (6)

SHRI BAIDYANATH PRASAD MAHATO: I beg to move:

THAT THE DEMAND UNDER THE HEAD DEPARTMENT OF URBAN DEVELOPMENT BE REDUCED BY RS. 100.

Need to check of corruption in DDA. (7)

Need to expedite the construction of signature bridge in North-East Deihi. (8)

Need to remove inconvenience being caused to public in converting their properties into freehold. (9)

Disapproval of Policy

DR. RAGHUVANSH PRASAD SINGH: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF WATER RESOURCES BE REDUCED TO RE. 1.

Failure to prevent soil erosion along Bagmati, Ganga, Gandak, Burhi Gandak, Lakhandei, Baya rivers in Bihar. (1)

Failure to construct bridges over canals under the Gandak Irrigation Project in Bihar. (2)

Failure to implement water drainage schemes in the chaur/dhands (huge land depressions) of Jhajha, Noon, Baya, Ghaghra and Kadaney Fardo areas of Bihar. (3)

Failure to complete the Gandak Project in Bihar. (4)

Failure to implement the irrigation projects of Batane, Koyal, Kadban and Kanhar rivers of Bihar and Jharkhand. (5)

Failure to complete the Punpun Dardha project in Bihar. (6)

SHRI ARJUN CHARAN SETHI: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF WATER RESOURCES BE REDUCED TO RE. 1.

Failure to provide suitable office complex and other facilities to the Vansadhara Water Disputes Tribunal. (7)

Failure to replenish ground water in the Dark Blocks of the country, particularly in Punjab, Rajasthan, Haryana, etc. (8)

Failure to take appropriate and timely measures to ensure the structural safety of major dams like Hirakund and Bhakra Nangal Projects. (9)

Failure to complete the Subarnrekha Multi Purpose Irrigation Project to help provide irrigation and flood control in the most backward and tribal inhabited areas of Jharkhand, Orissa and West Bengal. (10)

SHRI JAGDANAND SINGH: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF WATER RESOURCES BE REDUCED TO RE. 1.

Failure to construct high dams on all the rivers originating from the Himalayas. (11)

Failure to construct flood cushions on dams constructed on tributaries of the river Ganga. (12)

Failure to take responsibility for management of the water of the rivers originating from the Himalayas. (13)

SHRI VISHWA MOHAN KUMAR (Supaul): I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF WATER RESOURCES BE REDUCED TO RE. 1.

Failure to formulate any concrete proposal for preventing recurrence of floods caused by river Kosi. (14)

Token

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF WATER RESOURCES BE REDUCED TO RE. 1.

Need to formulate a comprehensive scheme for rainwater harvesting for Mishrikh Parliamentary Constituency of Uttar Pradesh. (15)

Need to check the sharp decline in underground water level in the country. (16)

Need to give sanction to the pending irrigation projects in Uttar Pradesh, especially to the projects in backward and rural areas. (17)

Need to resolve the inter-state water disputes on priority basis. (18)

Need to formulate a comprehensive plan to control floods by diverting the flood water and the surplus water of the rivers in drought prone areas. (19)

Need to formulate a national action plan for water conservation. (20)

SHRI PRABODH PANDA (Midnapore): I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF WATER RESOURCES BE REDUCED BY RS. 100.

Need to augment major irrigation system to cover all rainfed areas. (21)

SHRI BHISMA SHANKAR *ALIAS* KUSHAL TIWARI: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF WATER RESOURCES BE REDUCED BY RS. 100.

Need for flood water harvesting for irrigation purposes in Poorvanchal, particularly in Sant Kabir Nagar district, Uttar Pradesh. (22)

Need to develop the basins of the rivers Ghaghra, Rapti, Burhi Rapti, etc. flowing through Poorvanchal for agricultural purpose. (23)

Need to constitute a separate Water Commission for Poorvanchal on the lines of the Central Water Commission. (24)

Need to constitute a Flood Forecast and Control Cell for Poorvanchal region comprising of eastern Uttar Pradesh and north Bihar. (25)

SHRI RAJU SHETTI: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF WATER RESOURCES BE REDUCED BY RS. 100.

Need to work out a definite programme for the reclamation of saline land. (26)

SHRI RAM SUNDAR DAS: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF WATER RESOURCES BE REDUCED BY RS. 100.

Need to set up Flood Forecasting and Control Cell in every district of Bihar. (27)

Need to set up a separate Water Commission for Bihar on the lines of Central Water Commission. (28)

Need to develop the basins of the rivers Ganga Gandak Burhi Gandak Kosi, etc. flowing through Bihar for agriculture purpose. (29)

Need for flood water harvesting for irrigation purposes in Bihar, particularly in Hajipur. (30)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF WATER RESOURCES BE REDUCED BY RS. 100.

Need for a comprehensive scheme for rain water harvesting in Shirdi Parliamentary constituency of Maharashtra. (31)

Need to sanction the pending irrigation projects in Maharashtra especially those in the backward and rural areas. (32)

SHRI HANSRAJ G. AHIR: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF WATER RESOURCES BE REDUCED BY RS. 100.

Need to implement schemes for recharging of water and creating awareness among masses in this regard. (33)

Need to give priority to minor irrigation projects in view of delay in construction and involvement of huge expenditure in the major irrigation projects. (34)

Need to regulate the exploitation of water resources by the water bottling and cold drinks manufacturing companies. (35)

Need to increase the percentage of land under irrigation. (36)

Need to implement effective programme to destroy aquatic weeds in ponds and rivers of the country. (37)

Need to take up a intensive programme to desilt and clean the rivers and ponds of the country. (38)

Need for interlinking of rivers to check floods and droughts in the country. (39)

Need to give more financial assistance for immediate construction of Indira Sagar Irrigation Project at Gosikhurd in Vidarbha. (40)

Need to provide minor irrigation facilities in tribal and forest areas of the country. (41)

Need to provide special central assistance for time-bound construction of irrigation canals in the Vidarbha Region. (42)

Need to ban water supplies to industries from the projects meant for irrigation. (43)

SHRI JAGDANAND SINGH: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF WATER RESOURCES BE REDUCED BY RS. 100.

Need to expedite the completion of Durgawati Reservoir Project under the Accelerated Irrigation Benefit Programme (AIBP) in Bihar after obtaining the forest clearance from the Central Government. (44)

Need to grant permission for utilization of the water from the Ganga river to the under construction Jamania Pump Canal in Bihar. (45)

Need to include the modernisation of Musakhand Irrigation Scheme of Bihar under the Accelerated Irrigation Benefit Programme (AIBP). (46)

Need to provide irrigation facility from the Ganga river to the Buxar and Kaimur districts of Bihar. (47)

Need to extend benefits of the Sone canal for irrigation of Diara areas of Buxar district in Bihar by modernising the canal. (48)

Need to implement the long pending scheme with regard to the construction of a High dam on the Kosi river. (49)

Sk. SAIDUL HAQUE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF WATER RESOURCES BE REDUCED BY RS. 100.

Need to allocate more funds for rain water harvesting. (50)

Need to allocate more funds for cleaning major rivers of the country. (51)

Need to allocate more funds for flood control. (52)

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF WATER RESOURCES BE REDUCED BY RS. 100.

Need to protect crops from floods in river like Ghaghra, Rapti, Burhi Rapti, etc. (53)

SHRI RAM SUNDAR DAS: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF WATER RESOURCES BE REDUCED BY RS. 100.

Need to protect crops from floods in rivers like Ganga, Gandak, Burhi Gandak, Kosi, etc. (54)

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF WOMEN AND CHILD DEVELOPMENT BE REDUCED BY RS. 100.0

Need to ban prostituion. (1)

Need to check the increasing problem of malnutrition in the country. (2)

Disapproval of Policy

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF YOUTH AFFAIRS AND SPORTS BE REDUCED TO RE. 1.

Failure to announce a comprehensive national policy and action plan to address the problems being faced by the youth of the country. (1)

Failure to provide professional training to the youth to make them capable of getting gainful employment. (2)

Token

SHRI ASHOK KUMAR RAWAT: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF YOUTH AFFAIRS AND SPORTS BE REDUCED BY RS. 100.

Need to attract youths towards programmes under the National Service Scheme. (3)

Need to provide a campus for Nehru Yuva Kendra Sangathan in backward districts of the country, especially in Mishrikh Parliamentary Constituency of Uttar Pradesh. (4)

Need to organise child-to-child National Integration programme to promote unity in the country. (5)

Need to organise and also provide assistance to Youth Leadership Training Camps. (6)

Need to promote sports culture amongst the youth. (7)

Need to provide financial assistance to voluntary sports clubs. (8)

Need to provide adequate pension to former outstanding sportspersons. (9)

Need to encourage sports in rural areas. (10)

Need to remove the shortcomings in the working of Nehru Youva Kendras. (11)

Need to strengthen and improve the working of National Service Scheme. (12)

Need to popularise Judo and Karate amongst women. (13)

Need to provide compulsory training of physical education to students at the school and college level. (14)

Need to provide adequate financial grants to Sports Authority of India. (15)

Need to allocate more funds to encourage sports and physical education in the country. (16)

Need to formulate a comprehensive sports policy at the national level. (17)

Need to provide sports facilities in backward villages of the country, especially in Mishrikh Parliamentary Constituency of Uttar Pradesh. (18)

Need to improve the standard of sports in the country. (19)

SHRI BHAUSAHEB RAJARAM WAKCHAURE: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF YOUTH AFFAIRS AND SPORTS BE REDUCED BY RS. 100.

Need to set up Nehru Yuva Kendras in the backward districts of the country, especially in Shirdi Parliamentary Constituency of Maharashtra. (20)

need to promote sports in the rural areas of Maharashtra. (21)

SHRI RAJU SHETTI: I beg to move:

THAT THE DEMAND UNDER THE HEAD MINISTRY OF YOUTH AFFAIRS AND SPORTS BE REDUCED BY RS. 100.

Need to provide adequate sports facilities to the youth in the rural areas of the country. (22)

MADAM SPEAKER: I shall now put the Cut Motions to the Outstanding Demands, which have been treated as moved, to the vote of the House. Shall I put all the Cut Motions to the vote of the House together or does any hon. Member want any particular Cut Motion to be put separately?

[*Translation*]

SHRIMATI SUSHMA SWARAJ (Vidisha): Madam Speaker, I would like the cut motion-2 of the demand no. 72 to be taken up separately.

[*English*]

MADAM SPEAKER: I can only take it one by one and not together. Shri Basu Deb Achariaji.

SHRI BASU DEB ACHARIA (Bankura): Madam, I want to move under Demand No. 6 to 8, serial No. 3; then Demand No. 16 and 17, serial No. 1. ...(*Interruptions*)

MADAM SPEAKER: Please sit down. Just take your seat. Nothing will go on record.

(*Interruptions*)...*

SHRI BASU DEB ACHARIA: Demand No. 72, serial No. 2 and serial No. 9.

MADAM SPEAKER: Shri Basu Deb Achariaji, it is 3 and not 2.

SHRI BASU DEB ACHARIA: It is 4. ...(*Interruptions*)

MADAM SPEAKER: Let it be one by one. I cannot take all of them together. Shri Sharad Yadavji.

[*Translation*]

SHRI SHARAD YADAV (Madhepura): Madam Speaker, demand no. 72, serial-1 and demand no. 7, serial-6. ...(*Interruptions*)

MADAM SPEAKER: Nothing will be recorded except the speech of the hon. Member.

(*Interruptions*)...*

DR. MURLI MANOHAR JOSHI (Varanasi): Madam Speaker, Demand No. 72, Serial No.-1 and Serial No. 9 in Demand No. 7.

[*English*]

SHRI ANANTH KUMAR (Bangalore South): Demand No. 72 - Serial No. 2.

SHRI SHARAD YADAV: Demand No. 7 - Serial No. 6.

MADAM SPEAKER: Please let us have it one by one. There will be total confusion, if all of you speak together.

SHRI B. MAHTAB (Cuttack): Demand Nos. 6 to 8 - Serial No. 4, Serial No. 5 and Serial No. 11. Demand No. 72 - Serial No. 2, Serial No. 4 and Serial No. 12.

DR. RATTAN SINGH AJNALA (Khadoor Sahib): Demand No. 72 - Serial Nos. 2 and 3.

SHRI PRABODH PANDA (Midnapore): Demand No. 72 - Serial No. 3.

Sk. SAIDUL HAQUE (Bardhaman-Durgapur): Demand Nos. 6 to 8 - Serial Nos. 7 and 9.

SHRI GURUDAS DASGUPTA (Ghatal): Demand No. 7 - Serial No. 2; Demand No. 72 - Serial No. 1.

SHRI ARJUN CHARAN SETHI (Bhadrak): Demand No. 103 - Serial Nos. 7 to 10.

MADAM SPEAKER: Shri Arjun Sethi, your Demand No. is 80 and not 103.

SHRI ARJUN CHARAN SETHI: Madam. Mine is on Water Resources.

MADAM SPEAKER: It is not here.

SHRI ARJUN CHARAN SETHI: Madam, it has already been circulated.

MADAM SPEAKER: We will just check it.

SHRI ANANT GANGARAM GEETE (Raigad): Demand No. 72 - Serial No. 3. Demand 32 - Serial No. 1.

DR. M. THAMBIDURAI (Karur): Demand Nos. 6 to 8 - Serial No. 6. Demand No. 72 - Serial No. 9.

SHRI NAMA NAGESWARA RAO (Khammam): Demand No. 72 - Serial No. 3. Demand No. 7 - Serial No. 6.

SHRI ANANDRAO ADSUL (Amravati): Demand No. 72 - Serial No. 2.

SHRIMATI SUMITRA MAHAJAN (Indore): Demand No. 72 - Serial No. 2.

Sk. SAIDUL HAQUE: Demand No. 16, Sl. No. 1. Demand No. 16 and 17, Sl. No. 14. Demand Nos. 32, 33 and 34, Sl.Nos. 2, 6, and 24. Demand No. 72, Sl. No. 3.

SHRI P. KARUNAKARAN (Kasargod): Demand No. 62(a), Sl. No. 3.

SHRI BAIJAYANT PANDA (Kendrapara): Demand No. 1, Sl. Nos. 22 and 23. Demand No. 72, Sl. No. 5.

SHRI NITYANANDA PRADHAN (Aska): Demand Nos. 1-3, Item Nos. 22 and 23. Demand No. 51, Sl. No. 3.

SHRI PRASANTA KUMAR MAJUMDAR (Balurghat): Demand No. 72, Sl. No. 1. Demand No. 72, Sl. No. 3.

SHRI RAM SUNDAR DAS (Hajipur): Demand No. 30, Sl. No. 8. ...*(Interruptions)*

MADAM SPEAKER: It is all over now. Thank you very much. Otherwise, it will take a lot of time.

[Translation]

Hon'ble Members, all those cut motions which you have given for voting have come on record. If you insist on separate voting, it will take much time. If you say, I will take all the cut motions together. If you press upon, we will take it up separately as well. In case of those Hon'ble Members, who want their cut motions to be taken up separately, we will do so.

SHRI GURUDAS DASGUPTA: Madam, we are proposing to take up two cut motions separately. Serial-2 in demand no. 7 and serial-1 in demand no. 72. We want these to be taken up separately.

MADAM SPEAKER: Alright.

SHRIMATI SUSHMA SWARAJ: Madam, Kindly take cut motion at serial-6 in Demand No. 7 and cut motion at demand no. 72, separately.

SHRI BASU DEB ACHARIA: Madam, I want the demand no. 6 to 8, serial no. 3 and

MADAM SPEAKER: That has been taken up.

SHRI BASU DEB ACHARIA: No, Serial-3 has not been taken up. I want this to be separately taken up. Demand No. 16 to 17, Serial No. 1 and Demand No. 72, Serial No. 2 and Serial No. 9.

[English]

MADAM SPEAKER: Thank you; we will take them separately.

[Translation]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, I would like to request you that please take up as per the demands. Perhaps serial no. 2 or serial no. 9 will not be sufficient. If we take up demand wise like demand no. 7, demand no. 72, then it will be alright.

[English]

MADAM SPEAKER: Okay, we will take it Demand-wise.

[Translation]

SHRIMATI SUSHMA SWARAJ: Madam, we want to say something in this regard.

[English]

MADAM SPEAKER: Hon. Members, I shall now put the cut motion no. 2, in respect of Demands for Grants of the Ministry of Petroleum and Natural Gas to the vote of the House.

Shrimati Sushma Ji, do you want to say something?

SHRI PAWAN KUMAR BANSAL: Madam, I want to make one request.

In the BAC, we decided something. We would want all the Demands for Grants of all the Ministries to be taken up for discussion in the House; but since time may not be sufficient, they go to the Committees; that is precisely the reason why the Standing Committees were set up.

In the Business Advisory Committee where all the Parties are represented, five Ministries were identified for being taken up for discussion separately and three of those we could discuss. We could not discuss two of the Ministries identified for discussion. Today, when we are applying the Guillotine, I think we should not discuss every Demand separately ...*(Interruptions)* because that is not permissible.

You, Madam, for the first time have in fact introduced a very salutary procedure in our working that even the Demand for which the discussion does not take place, at the time of Guillotine you have let even those be voted. It has not happened earlier. In the year 2003 such a

request was declined. This is happening for the first time and we all agree by that. I must say it is a wonderful judgement. But Madam, at this stage if we go for discussion on every separate Demand or even for any clarification, that means all the Demands will be taken up. That was precisely the reason why the decision was taken to take up discussion on the Demands for Grants relating to five Ministries only.

[Translation]

SHRIMATI SUSHMA SWARAJ: We are not discussing in Demand at all. ...*(Interruptions)*

[English]

SHRI GURUDAS DASGUPTA: I am not interested in giving a long lecture to the Government....*(Interruptions)*

MADAM SPEAKER: Please sit down. I have heard you. In fact, I have given a ruling on the letter you have written to me. Now, kindly take your seat. I have heard you and I know your views.

...*(Interruptions)*

MADAM SPEAKER: I know your views. Thank you so much. Please take your seat.

SHRI GURUDAS DASGUPTA: Madam, I would like to move my cut motion. I would like to say just one sentence. ...*(Interruptions)*

MADAM SPEAKER: It has already been moved.

...*(Interruptions)*

[Translation]

MADAM SPEAKER: Sushmaji, I will request you to please take one minute only.

SHRIMATI SUSHMA SWARAJ: Madam Speaker, I completely agree with the Minister of Parliamentary Affairs that it was decided in the BAC as to which demands were to be discussed. Now, we are not discussing any demand. Regarding the cut motion, we have presented, I would like to take just two minutes to explain as to what the cut motion is about and why we have presented the same. ...*(Interruptions)*

[English]

MADAM SPEAKER: The rule does not permit that.

[Translation]

SHRIMATI SUSHMA SWARAJ: I am not discussing it. ...*(Interruptions)*

[English]

MADAM SPEAKER: We have no time, Sushma ji. Otherwise, it will lead to a long debate.

...*(Interruptions)*

SHRI PAWAN KUMAR BANSAL: Madam, the List has been circulated....*(Interruptions)* We all have the List.

[Translation]

SHRIMATI SUSHMA SWARAJ: I fully agree with the Minister of Parliamentary Affairs. I have risen to thank you. You please give me exact two minutes. ...*(Interruptions)*

MADAM SPEAKER: No, not at all.

[English]

SHRI PAWAN KUMAR BANSAL: Madam, the entire List has been circulated. We have the List before us.

MADAM SPEAKER: We will not be able to do anything if everybody starts speaking

...*(Interruptions)*

[Translation]

SHRIMATI SUSHMA SWARAJ: Madam, the cut motions come under such rule which is normally not put into practice and it is not even used by the opposition. But if the Government decides not to listen at all ...*(Interruptions)* and takes an adamant attitude. ...*(Interruptions)*

[English]

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): This is not true. Madam, you have taken a historic decision. But this is an aspersion made by the hon. Member. We have listened to everybody. I reject this aspersion.

[Translation]

MADAM SPEAKER: Please, now you conclude your point.

SHRIMATI SUSHMA SWARAJ: The opposition uses this weapon to put forth its point and register its protest against the Government. I have risen to express my gratitude to you for the fact that the cut motions on the guillotine demands are never taken up but giving priority to the constitution you have accepted our view point and allowed us to present the cut motions. I express my gratitude to you and beg to move this cut motion.
...*(Interruptions)*

[English]

MADAM SPEAKER: I shall now put the cut motion no. 2, moved by Shrimati Sushma Swaraj, to the vote of the House.

SHRI HARIN PATHAK (Ahmedabad East): We want Division.

MADAM SPEAKER: Let the Lobbies be cleared—

Now the lobbies have been cleared.

I shall now put the cut motion number 2, treated as moved by Shrimati Sushma Swaraj, to the vote of the House.

The question is:

“THAT THE DEMAND UNDER THE HEAD MINISTRY OF PETROLEUM AND NATURAL GAS (PAGE 177) BE REDUCED TO RE. 1.

[Failure to formulate an alternative mechanism for petroleum products in order to ensure the prices of petrol, diesel and other petroleum products are not subjected to frequent hike. 2]”

The Lok Sabha divided:

DIVISION NO. 1 AYES 18.40 hrs.

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Adsul, Shri Anandrao

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Ajnala, Dr. Rattan Singh

*Anandan, Shri M.

*Voted through slip.

Ananth Kumar, Shri

Angadi, Shri Suresh

Argal, Shri Ashok

Azad, Shri Kirti

Badal, Shrimati Harsimrat Kaur

Baghel, Shrimati Sarika Devendra Singh

Bais, Shri Ramesh

Basavaraj, Shri G. S.

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Bhaiya, Shri Shivraj

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Shri Jayant

Chauhan, Shri Mahendrasinh P.

*Chauhan, Shri Prabhatsinh P.

*Chauhan, Shri Sanjay Singh

Chavan, Shri Harishchandra

Choudhary, Shri Bhudeo

Choudhary, Shri Nikhil Kumar

Chowdhury, Shri Bansa Gopal

Das, Shri Khagen

Das, Shri Ram Sundar

Deka, Shri Ramen

Deshmukh, Shri K.D.

*Devi, Shrimati Ashwamedh

Devi, Shrimati Rama

Dhotre, Shri Sanjay

Dhurve, Shrimati Jyoti

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Gaddigoudar, Shri P.C.

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shri Varun

Gandhi, Shrimati Maneka

Ganeshamurthi, Shri A.

*Voted through slip.

Gawali, Shrimati Bhavana Patil
 Geete, Shri Anant Gangaram
 *Ghubaya, Shri Sher Singh
 Gohain, Shri Rajen
 Gouda, Shri Shivarama
 Gowda, Shri D.B. Chandre
 Gulshan, Shrimati Paramjit Kaur
 *Haque, Sk. Saidul
 *Hazari, Shri Maheshwar
 Hegde, Shri Anant Kumar
 Hussain, Shri Syed Shahnawaz
 *Jadhao, Shri Prataprao Ganpatrao
 Jaiswal, Dr. Sanjay
 Jardosh, Shrimati Darshana
 Jat, Shrimati Poonam Veljibhai
 Jawale, Shri Haribhau
 Jena, Shri Mohan
 Jigajinagi, Shri Ramesh
 Joshi, Dr. Murli Manohar
 Joshi, Shri Kailash
 Joshi, Shri Pralhad
 Judev, Shri Dilip Singh
 Kachhadia, Shri Naranbhai
 Karunakaran, Shri P.
 *Kashyap, Shri Virender
 Kaswan, Shri Ram Singh
 Kateel, Shri Nalin Kumar
 *Kristappa, Shri N.
 *Kumar, Shri Kaushalendra
 Kumar, Shri P.
 Kumar, Shri Virendra
 Laguri, Shri Yashbant
 Lingam, Shri P.
 Mahajan, Shrimati Sumitra
 Mahato, Shri Baidyanath Prasad
 Mahato, Shri Narahari
 Mahtab, Shri B.
 Majumdar, Shri Prasanta Kumar
 Malik, Shri Sakti Mohan

*Mandal, Shri Mangani Lal
 Manian, Shri O.S.
 Manjhi, Shri Hari
 Meghwal, Shri Arjun Ram
 Mishra, Shri Govind Prasad
 Misra, Shri Pinaki
 Mohan, Shri P.C.
 Mohapatra, Shri Sidhant
 Munda, Shri Arjun
 Munda, Shri Karia
 Munde, Shri Gopinath
 *Nagpal, Shri Devendra
 Naik, Shri Shripad Yesso
 Natarajan, Shri P.R.
 Nishad, Capt. Jai Narain Prasad
 Panda, Shri Baijayant
 Panda, Shri Prabodh
 Pandey, Kumari Saroj
 Pandey, Shri Ravindra Kumar
 Pangi, Shri Jayaram
 Paranjpe, Shri Anand Prakash
 *Paswan, Shri Kamlesh
 Patasani, Dr. Prasanna Kumar
 Patel, Shri Devji M.
 Patel, Shri Lalubhai Babubhai
 Patel, Shri Nathubhai Gomanbhai
 Patel, Shrimati Jayshreeben
 Pathak, Shri Harin
 Patil, Shri A.T. Nana
 Patil, Shri C.R.
 Patil, Shri Danve Raosaheb
 Patle, Shrimati Kamla Devi
 Potai, Shri Sohan
 Purkayastha, Shri Kabindra
 Raghavendra, Shri B.Y.
 *Rajendran, Shri C.
 Rajesh, Shri M.B.
 *Ram, Shri Purnmasi
 Ramshankar, Prof.

Rana, Shri Rajendrasinh
 *Rao, Shri K. Narayan
 Rao, Shri Nama Nageswara
 Rathod, Shri Ramesh
 Rathwa, Shri Ramsinh
 Ray, Shri Bishnu Pada
 *Ray, Shri Rudramadhab
 *Reddy, Shri M. Venugopala
 Riyan, Shri Baju Ban
 Roy, Shri Arjun
 Roy, Shri Mahendra Kumar
 Roy, Shri Nripendra Nath
 Saha, Dr. Anup Kumar
 *Sahu, Shri Chandu Lal
 Sai, Shri Vishnu Dev
 Sampath, Shri A.
 Scindia, Shrimati Yashodhara Raje
 Semmalai, Shri S.
 Sethi, Shri Arjun Charan
 Shantha, Shrimati J.
 Sharma, Shri Jagdish
 Shukla, Shri Balkrishna Khanderao
 Siddeshwara, Shri G.M.
 Sidhu, Shri Navjot Singh
 Singh, Dr. Bhola
 Singh, Shri Ajit
 Singh, Shri Bhoopendra
 Singh, Shri Dushyant
 Singh, Shri Ganesh
 Singh, Shri Mahabali
 Singh, Shri Murari Lal
 Singh, Shri Pashupati Nath
 Singh, Shri Pradeep Kumar
 Singh, Shri Radha Mohan
 Singh, Shri Rajiv Ranjan Singh *alias* Lalan
 Singh, Shri Rajnath
 Singh, Shri Rakesh
 **Singh, Shri Sushil Kumar

Singh, Shri Uday
 Singh, Shrimati Meena
 Singh Deo, Shri Kalikesh Narayan
 Sinha, Shri Shatrughan
 Sinha, Shri Yashwant
 *Sivaprasad, Dr. N.
 Sivasami, Shri C.
 Solanki, Dr. Kirit Premjibhai
 *Solanki, Shri Dinubhai
 Sushant, Dr. Rajan
 Swamy, Shri Janardhana
 Swaraj, Shrimati Sushma
 Tandon, Shri Lalji
 *Thakur, Shri Anurag Singh
 Thambidurai, Dr. M.
 Tomar, Shri Narendra Singh
 *Toppo, Shri Joseph
 *Tudu, Shri Laxman
 Udasi, Shri Shivkumar
 Vasava, Shri Mansukhbhai D.
 Venugopal, Dr. P.
 *Vishwanath Katti, Shri Ramesh
 *Wakchaure, Shri Bhausaheb Rajaram
 *Wankhede, Shri Subhash Bapurao
 Yadav, Prof. Ranjan Prasad
 Yadav, Shri Dinesh Chandra
 Yadav, Shri Hukmadeo Narayan
 Yadav, Shri Madhusudan
 Yadav, Shri Sharad

NOES

Aaron Rashid, Shri J.M.
 Abdullah, Dr. Farooq
 Adhikari, Shri Sisir
 Adhikari, Shri Suvendu
 *Adhi Sankar, Shri
 Agarwal, Shri Jai Prakash
 Ahamed, Shri E.
 Ahmed, Shri Sultan

*Corrected through slip for Ayes.

**Voted through slip.

*Voted through slip.

*Ajmal, Shri Badruddin	Chidambaram, Shri P.
Alagiri, Shri M.K.	Chinta Mohan, Dr.
**Alagiri, Shri S.	Chitthan, Shri N.S.V.
Amlabe, Shri Narayan Singh	Choudhry, Shrimati Shruti
Antony, Shri Anto	Choudhury, Shri Abu Hasem Khan
Aron, Shri Praveen Singh	Chowdhary, Shrimati Santosh
Awale, Shri Jaywant Gangaram	Chowdhury, Shri Adhir
Azharuddin, Mohammed	'Commando', Shri Kamal Kishor
Baalu, Shri T.R.	Das, Shri Bhakta Charan
'Baba', Shri K.C. Singh	Dasmunsi, Shrimati Deepa
Babbar, Shri Raj	Dastidar, Dr. Kakoli Ghosh
Bahuguna, Shri Vijay	De, Dr. Ratna
Bairwa, Shri Khiladi Lal	Deo, Shri V. Kishore Chandra
*Baite, Shri Thangso	Deora, Shri Milind
Bajwa, Shri Pratap Singh	Dhanapalan, Shri K.P.
Baliram, Dr.	*Dhruvanarayana, Shri R.
*Balram, Shri P.	*Dias, Shri Charles
Bandyopadhyay, Shri Sudip	Dikshit, Shri Sandeep
Banerjee, Kumari Mamata	Dutt, Shrimati Priya
Banerjee, Shri Ambica	Elangovan, Shri T.K.S.
Banerjee, Shri Kalyan	Engti, Shri Biren Singh
Bansal, Shri Pawan Kumar	Ering, Shri Ninong
Bapiraju, Shri K.	Gaikwad, Shri Eknath Mahadeo
Barq, Dr. Shafiqur Rahman	Gandhi, Shri Rahul
*Basheer, Shri Mohammed E.T.	Gandhi, Shrimati Sonia
Bavalia, Shri Kunvarjibhai Mohanbhai	Gandhiselvan, Shri S.
*Beg, Dr. Mirza Mehboob	Gavit, Shri Manikrao Hodlya
Bhadana, Shri Avtar Singh	Ghatowar, Shri Paban Singh
Bhagora, Shri Tara Chand	Gogoi, Shri Dip
Bhoi, Shri Sanjay	Guddu, Shri Premchand
Bhujbal, Shri Sameer	Haldar, Dr. Sucharu Ranjan
Bhuria, Shri Kanti Lal	Handique, Shri B.K.
Biswal, Shri Hemanand	Haque, Shri Mohd. Asrarul
Bwiswmuthiary, Shri Sansuma Khunggur	Hari, Shri Sabbam
Chacko, Shri P.C.	Harsha Kumar, Shri G.V.
*Chang, Shri C.M.	Hooda, Shri Deepender Singh
Chaudhary, Dr. Tushar	Hussain, Shri Ismail
Chauhan, Shrimati Rajkumari	Islam, Sk. Nurul
	Jagannath, Dr. Manda

*Voted through slip.

**Corrected through slip for Ayes.

*Voted through slip.

Jagathrakshakan, Dr. S.
 Jahan, Shrimati Kaisar
 Jain, Shri Pradeep
 Jaiswal, Shri Shriprakash
 Jatua, Shri Choudhury Mohan
 Jena, Shri Srikant
 Jeyadurai, Shri S.R.
 Jhansi Lakshmi, Shrimati Botcha
 Jindal, Shri Naveen
 Joshi, Dr. C.P.
 Joshi, Shri Mahesh
 Kalmadi, Shri Suresh
 Kamal Nath, Shri
 Kamat, Shri Gurudas
 Kataria, Shri Lalchand
 Kaur, Shrimati Preneet
 *Kaypee, Shri Mohinder Singh
 Khan, Shri Hassan
 Khandela, Shri Mahadeo Singh
 Kharge, Shri Mallikarjun
 Khatgaonkar, Shri Bhaskarrao Bapurao Patil
 Khatri, Dr. Nirmal
 Khursheed, Shri Salman
 Killi, Dr. Kruparani
 Kowase, Shri Marotrao Sainuji
 Krishnasswamy, Shri M.
 Kumar, Shri Ramesh
 Kumari, Shrimati Chandresh
 Kurup, Shri N. Peethambara
 Lakshmi, Shrimati Panabaka
 Madam, Shri Vikrambhai Arjanbhai
 Mahant, Dr. Charan Das
 Maharaj, Shri Satpal
 Majhi, Shri Pradeep
 Maken, Shri Ajay
 Malik, Shri Jitender Singh
 *Mandlik, Shri Sadashivrao Dadoba
 Mani, Shri Jose K.
 Maran, Shri Dayanidhi

*Marandi, Shri Babu Lal
 Masram, Shri Basori Singh
 Mcleod, Shrimati Ingrid
 Meena, Shri Namoo Narain
 Meena, Shri Raghuvir Singh
 Meghe, Shri Datta
 Meghwal, Shri Bharat Ram
 Meinya, Dr. Thokchom
 *Mirdha, Dr. Jyoti
 *Mishra, Shri Mahabal
 Mitra, Shri Somen
 Moily, Shri M. Veerappa
 Mukherjee, Shri Pranab
 Muniyappa, Shri K.H.
 Muttemwar, Shri Vilas
 Naik, Dr. Sanjeev Ganesh
 Napoleon, Shri D.
 Naqvi, Shri Zafar Ali
 Narah, Shrimati Raneer
 Narayanasamy, Shri V.
 Naskar, Shri Gobinda Chandra
 *Natrajan, Kumari Meenakshi
 Nirupam, Shri Sanjay
 Noor, Kumari Mausam
 Ola, Shri Sis Ram
 Owaisi, Shri Asaduddin
 *Pal, Shri Jagdambika
 Pal, Shri Rajaram
 Pala, Shri Vincent H.
 Palanimanickam, Shri S.S.
 Pandey, Dr. Vinay Kumar
 *Pandey, Shri Gorakhnath
 *Pandey, Shri Rakesh
 Patel, Shri Dinsha
 Patel, Shri Kishanbhai V.
 Patel, Shri Praful
 Patel, Shri Somabhai Gandlal Koli
 Patil, Dr. Padmasinha Bajirao
 Patil, Shri Sanjay Dina

Patil, Shri Pratik
 Paul, Shri Tapas
 Pawar, Shri Sharad
 Pilot, Shri Sachin
 Prabhakar, Shri Ponnarn
 Pradhan, Shri Amarnath
 Prasada, Shri Jitin
 Punia, Shri P. L.
 Purandeswari, Shrimati D.
 *Radadiya, Shri Vitthalbhai Hansrajbhai
 Raghavan, Shri M.K.
 *Rahman, Shri Abdul
 Rai, Shri Prem Das
 Raja, Shri A.
 Rajagopal, Shri L.
 Raju, Shri M.M. Pallam
 Rajukhedi, Shri Gajendra Singh
 Ramachandran, Shri Mullappally
 Ramasubbu, Shri S.S.
 Rana, Shri Jagdish Singh
 Rane, Shri Nilesh Narayan
 Rao, Dr. K.S.
 Rao, Shri Rayapati Sambasiva
 Rawat, Shri Ashok Kumar
 Rawat, Shri Harish
 Reddy, Shri Anantha Venkatarami
 Reddy, Shri Gutha Sukhender
 Reddy, Shri K.J.S.P
 Reddy, Shri K.R.G.
 Reddy, Shri M. Raja Mohan
 Reddy, Shri M. Sreenivasulu
 Reddy, Shri S. Jaipal
 Reddy, Shri S.P.Y.
 Reddy, Shri Y.S. Jagan Mohan
 Roy, Prof. Saugata
 *Roy, Shrimati Shatabdi
 Ruala, Shri C.L.
 Sahay, Shri Subodh Kant
 Sai Prathap, Shri A.

Sangma, Kumari Agatha
 Sanjoy, Shri Takam
 Sardinha, Shri Francisco Cosme
 Satyanarayana, Shri Sarvey
 *Sayeed, Shri Hamdullah
 Scindia, Shri Jyotiraditya M.
 Selja, Kumari
 Shanavas, Shri M.I.
 Sharma, Dr. Arvind Kumar
 Sharma, Shri Madan Lal
 Shetkar, Shri Suresh Kumar
 Shinde, Shri Sushilkumar
 Shivkumar, Shri K. *alias* J.K. Ritheesh
 Sibal, Shri Kapil
 Singh, Chaudhary Lal
 Singh, Dr. Sanjay
 Singh, Kunwar R.P.N.
 Singh, Rao Inderjit
 Singh, Shri Dhananjay
 Singh, Shri Gopal
 Singh, Shri Ijyaraj
 Singh, Shri Jitendra
 *Singh, Shri N. Dharam
 Singh, Shri Ratan
 Singh, Shri Ravneet
 Singh, Shri Sukhdev
 Singh, Shri Uday Pratap
 Singh, Shri Vijay Bahadur
 Singh, Shri Virbhadra
 Singh, Rajkumari Ratna
 Singh, Shrimati Rajesh Nandini
 Singla, Shri Vijay Inder
 Siricilla, Shri Rajaiah
 Solanki, Shri Bharatsinh
 Soren, Shri Shibu
 *Sudhakaran, Shri K.
 Sugavanam, Shri E.G.
 Suklabaidya, Shri Lalit Mohan
 Sule, Shrimati Supriya

Suman, Shri Kabir
 Surésh, Shri Kodikkunnil
 Tagore, Shri Manicka
 Tamta, Shri Pradeep
 *Tandon, Shrimati Annu
 *Tanwar, Shri Ashok
 Taviad, Dr. Prabha Kishor
 Taware, Shri Suresh Kashinath
 Tewari, Shri Manish
 Thakor, Shri Jagdish
 Thamaraiselvan, Shri R.
 Tharoor, Dr. Shashi
 Thirumaavalavan, Shri Thol
 Thomas, Prof. K.V.
 Thomas, Shri P.T.
 Tirath, Shrimati Krishna
 Tiwari, Shri Bhisma Shankar *alias* Kushal
 Trivedi, Shri Dinesh
 Upadhyay, Shrimati Seema
 Vardhan, Shri Harsh
 Venugopal, Shri D.
 *Venugopal, Shri K.C.
 Verma, Shri Sajjan
 Verma, Shri Beni Prasad
 Vijayan, Shri A.K.S.
 Vishwanath, Shri Adagooru H.
 *Viswanathan, Shri P.
 Vivekanand, Dr. G.
 Vundavalli, Shri Aruna Kumar
 Vyas, Dr. Girija
 Wasnik, Shri Mukul
 Yadav, Shri Arun
 Yadav, Shri Anjankumar M.
 *Yadav, Shri Om Prakash
 Yaskhi, Shri Madhu Goud

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 162

Noes: 246

The motion was negatived.

MADAM SPEAKER: I shall now put Cut Motion No.1 in respect of Demands for Grants of the Ministry of Petroleum and Natural Gas to the vote of the House.

The Lobbies are already cleared.

The question is:

“THAT THE DEMAND UNDER THE HEAD MINISTRY OF PETROLEUM AND NATURAL GAS (PAGE 177) BE REDUCED TO RE. 1.

[Failure to formulate and implement a proper policy so that prices of petroleum products are not needed to be raised repeatedly.” (1)]

SOME HON. MEMBERS: We want Division.

MADAM SPEAKER: The Lobbies are already cleared.

Hon. Members, the Secretary-General shall explain the voting system through automatic vote recording machine.

* **Ayes** 162 + S/Shri C. Rajendran, M.Anandan, Sk Saidul Haque S/Shri Mangni Lal Mandal, Sushil Kumar Singh, Sanjay Singh Chauhan, K. Narayana Rao, Rudramadhab Ray, A. Ganeshmurthi, Shrimati Ashwamedh Devi, S/Shri M. Venugopala Reddy, Hari Majhi, Subhash Bapurao Wankhede, Purnmashi Ram, N. Kristappa, Devendra Nagpal, Kamlesh Paswan, Laxman Tudu, Bhausahab Rajaram Wakchaure, Kaushalendra Kumar, Maheshwar Hazari, Sher Singh Ghubaya, Josheph Toppo, Virender Kashyap, Ramesh Vishwanath Katti, Anurag Singh Thakur, Dinubhai Solanki, Prabhatsinh P. Solanki, Pashupati Nath Singh and Chandu Lal Sahu = 192

Noes 246 + S/Shri Hamdullah Sayeed, Ashok Tanwar, P. Balram, Mahabal Mishra, P. Vishwanathan, Shrimati Annu Tandon, Kumari Meenakshi Natrajan, Dr. Jyoti Mirdha S/Shri Vitthalbhai Hansrajbhai Radadiya, R. Dhruva Narayana, K. Sudhakaran, Adhi Sankar, Abdul Rahman, Shrimati Shatabdi Roy, Shri Babu Lal Marandi, Dr. Mirza Mehbob Beg S/Shri Jagdambika Pal, N. Dharam Singh, Mohammad E.T. Basheer, Charles Dias, Mohinder Singh Kaypee, K.C. Venugopal, C.M. Chang, Thangso Baite, Gorakhnath Pandey, Sadashivrao Dadoba Mandik, Badruddin Ajmal, Rakesh Pandey, Jagdanand Singh and Shri. S. Alagiri = 276.

SECRETARY GENERAL: Kind attention of the hon. Members is invited to the following points in the operation of the Automatic Vote Recording System:-

1. Before a Division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only.
2. As may kindly be seen, the "red bulbs above display boards" on either side of hon. Speaker's Chair are already glowing. This means the voting system has been activated.
3. For voting, please press the following two buttons simultaneously immediately after sounding of first gong, that is,

One "Red" button in front of the hon. Member on the head phone plate and

Also

Any one of the following buttons fixed on the top of desk of seats:

Ayes - Green colour

Noes - Red colour

Abstain - Yellow colour

4. It is essential to keep both the buttons pressed till the second gong sound is heard and the red bulbs are "off".

IMPORTANT: The hon. Members may please note that the vote will not be registered if both buttons are not kept pressed simultaneously till the sounding of the second gong.

5. Please do not press the amber button (P) during Division.
6. Hon. Members can actually "see" their vote on display Boards and on their desk unit.
7. In case their vote is not registered, they may call for voting through the slips.

MADAM SPEAKER: I shall now again put the Cut Motion No.1 in respect of Demands for Grants of the Ministry of Petroleum and Natural Gas to the vote of the House.

The question is:

"THAT THE DEMAND UNDER THE HEAD MINISTRY OF PETROLEUM AND NATURAL GAS (PAGE 177) BE REDUCED TO RE. 1.

[Failure to formulate and implement a proper policy so that prices of petroleum products are not needed to be raised repeatedly." (1)]

MADAM SPEAKER: Hon. Members, there has been some technical fault with the machine. Now, I am told that it is in order. We will again have the Division.

SHRI PAWAN KUMAR BANSAL: Madam, since this system is not working due to some mal-functioning of the machine, I would suggest, subject to the approval of the House, that if all the other cut motions are put to vote in one lot and that too by the distribution of slips, then we may put all the cut motions in one go... (*Interruptions*) We are prepared for anything. I am only suggesting this. Otherwise, it will go up to 12 in the night.

SHRI PRANAB MUKHERJEE: Madam, there can be a practical solution to this. Somehow or the other the machine is not working. But one vote has been recorded and it has been clearly demonstrated. The numbers have come through that vote. We can do it with the slips, of course, correction always takes place. Therefore, I would like to suggest that what the hon. Minister of Parliamentary Affairs has suggested should be agreed to by the House. I would request the hon. Leader of Opposition and the other Leaders to respond to it positively so that we can finish this exercise in time.

19.00 hrs.

SHRIMATI SUSHMA SWARAJ: I am responding it positively Pranab da.

[*Translation*]

Madam Speaker, since the machine is not working and the division is to take place. So just as the Minister of Parliamentary Affairs has said, you put rest of all the demands together to the vote of the House and get the slips distributed which you will get. But please get the voting completed. ... (*Interruptions*)

[*English*]

MADAM SPEAKER: I think, the House agrees with this.

SEVERAL HON. MEMBERS: Yes.

MADAM SPEAKER: Thank you so much. We will distribute the slips.

The Lok Sabha divided:

DIVISION NO. 2	AYES	19.25 hrs.	
Acharia, Shri Basu Deb			Devi, Shrimati Rama
Aditya Nath, Yogi			Dhotre, Shri Sanjay
Adsul, Shri Anandrao			Dhurve, Shrimati Jyoti
Advani, Shri L.K.			Dome, Dr. Ram Chandra
Agrawal, Shri Rajendra			Dubey, Shri Nishikant
Ahir, Shri Hansraj G.			Dudhgaonkar, Shri Ganeshrao Nagorao
Ajnala, Dr. Rattan Singh			Gaddigoudar, Shri P.C.
Anandan, Shri M.			Gandhi, Shri Dilipkumar Mansukhlal
Ananth Kumar, Shri			Gandhi, Shri Varun
Angadi, Shri Suresh			Gandhi, Shrimati Maneka
Argal, Shri Ashok			Ganeshamurthi, Shri A.
Azad, Shri Kirti			Gawali, Shrimati Bhavana Patil
Babar, Shri Gajanan D.			Geete, Shri Anant Gangaram
Badal, Shrimati Harsimrat Kaur			Ghubaya, Shri Sher Singh
Baghel, Shrimati Sarika Devendra Singh			Gohain, Shri Rajen
Bais, Shri Ramesh			Gouda, Shri Shivarama
Basavaraj, Shri G.S.			Gowda, Shri D.B. Chandre
Baske, Shri Pulin Bihari			Gulshan, Shrimati Paramjit Kaur
Bauri, Shrimati Susmita			Haque, Sk. Saidul
Besra, Shri Devidhan			Hazari, Shri Maheshwar
Bhagat, Shri Sudarshan			Hegde, Shri Anant Kumar
Bhaiya, Shri Shivraj			Hussain, Shri Syed Shahnawaz
Biju, Shri P.K.			Jadhao, Shri Prataprao Ganpatrao
Bundela, Shri Jitendra Singh			Jaiswal, Dr. Sanjay
Chakravarty, Shrimati Bijoya			Jardosh, Shrimati Darshana
Chaudhary, Shri Jayant			Jat, Shrimati Poonam Veljibhai
Chauhan, Shri Mahendrasinh P.			Jawale, Shri Haribhau
Chauhan, Shri Prabhatsinh P.			Jena, Shri Mohan
Chauhan, Shri Sanjay Singh			Jigajinagi, Shri Ramesh
Chavan, Shri Harishchandra			Joshi, Dr. Murli Manohar
Choudhary, Shri Bhudeo			Joshi, Shri Kailash
Choudhary, Shri Nikhil Kumar			Joshi, Shri Pralhad
Chowdhury, Shri Bansa Gopal			Judev, Shri Dilip Singh
Das, Shri Khagen			Kachhadia, Shri Naranbhai
Das, Shri Ram Sundar			Karunakaran, Shri P.
Dasgupta, Shri Gurudas			Kashyap, Shri Virender
Deka, Shri Ramen			Kaswan, Shri Ram Singh
Deshmukh, Shri K.D.			Kateel, Shri Nalin Kumar
Devi, Shrimati Ashwamedh			Kristappa, Shri N.
			Kumar, Shri Kaushalendra

Kumar, Shri P.
 Kumar, Shri Virendra
 Laguri, Shri Yashbant
 Lingam, Shri P.
 Mahajan, Shrimati Sumitra
 Mahato, Shri Baidyanath Prasad
 Mahato, Shri Narahari
 Mahtab, Shri B.
 Majumdar, Shri Prasanta Kumar
 Malik, Shri Sakti Mohan
 Mandal, Shri Mangani Lal
 Manian, Shri O.S.
 Manjhi, Shri Hari
 Meena, Dr. Kirodi Lal
 Meghwal, Shri Arjun Ram
 Mishra, Shri Govind Prasad
 Misra, Shri Pinaki
 Mohan, Shri P.C.
 Mohapatra, Shri Sidhant
 Munda, Shri Arjun
 Munda, Shri Karia
 Munde, Shri Gopinath
 Nagpal, Shri Devendra
 Naik, Shri Shripad Yesso
 Narayanrao, Shri Sonawane Pratap
 Natarajan, Shri P.R.
 Nishad, Capt. Jai Narain Prasad
 Panda, Shri Baijayant
 Panda, Shri Prabodh
 Pandey, Kumari Saroj
 Pandey, Shri Ravindra Kumar
 Pangi, Shri Jayaram
 Paranjpe, Shri Anand Prakash
 Paswan, Shri Kamlesh
 Patasani, Dr. Prasanna Kumar
 Patel, Shri Devji M.
 Patel, Shri Lalubhai Babubhai
 Patel, Shri Nathubhai Gomanbhai
 Patel, Shrimati Jayshreeben
 Pathak, Shri Harin

Patil, Shri A.T. Nana
 Patil, Shri C.R.
 Patil, Shri Danve Raosaheb
 Patle, Shrimati Kamla Devi
 Potai, Shri Sohan
 Pradhan, Shri Nityananda
 Purkayastha, Shri Kabindra
 Raghavendra, Shri B.Y.
 Rajendran, Shri C.
 Rajesh, Shri M.B.
 Ram, Shri Purnmasi
 Ramshankar, Prof.
 Rana, Shri Rajendrasinh
 Rao, Shri K. Narayan
 Rao, Shri Nama Nageswara
 Rathod, Shri Ramesh
 Rathwa, Shri Ramsinh
 Ray, Shri Bishnu Pada
 Ray, Shri Rudramadhab
 Reddy, Shri M. Venugopala
 Riyan, Shri Baju Ban
 Roy, Shri Arjun
 Roy, Shri Mahendra Kumar
 Roy, Shri Nripendra Nath
 Saha, Dr. Anup Kumar
 Sahu, Shri Chandu Lal
 Sai, Shri Vishnu Dev
 Sampath, Shri A.
 Scindia, Shrimati Yashodhara Rajee
 Semmalai, Shri S.
 Sethi, Shri Arjun Charan
 Shantha, Shrimati J.
 Sharma, Shri Jagdish
 Shukla, Shri Balkrishna Khanderao
 Siddeshwara, Shri G.M.
 Sidhu, Shri Navjot Singh
 Singh, Dr. Bhola
 Singh, Shri Ajit
 Singh, Shri Bhoopendra
 Singh, Shri Dushyant

Singh, Shri Ganesh
 Singh, Shri Mahabali
 Singh, Shri Murari Lal
 Singh, Shri Pashupati Nath
 Singh, Shri Pradeep Kumar
 Singh, Shri Radha Mohan
 Singh, Shri Rajiv Ranjan Singh *alias* Lalan
 Singh, Shri Rajnath
 Singh, Shri Rakesh
 Singh, Shri Sushil Kumar
 Singh, Shri Uday
 Singh, Shrimati Meena
 Singh Deo, Shri Kalikesh Narayan
 Sinha, Shri Shatrughan
 Sinha, Shri Yashwant
 Sivaprasad, Dr. N.
 Sivasami, Shri C.
 Solanki, Dr. Kirit Premjibhai
 Solanki, Shri Dinubhai
 Sugumar, Shri K.
 Sushant, Dr. Rajan
 Swamy, Shri Janardhana
 Swaraj, Shrimati Sushma
 Tandon, Shri Lalji
 Tarai, Shri Bibhu Prasad
 Thakur, Shri Anurag Singh
 Thambidurai, Dr. M.
 Tirkey, Shri Manohar
 Tomar, Shri Narendra Singh
 Toppo, Shri Joseph
 Tudu, Shri Laxman
 Udasi, Shri Shivkumar
 Vasava, Shri Mansukhbhai D.
 Venugopal, Dr. P.
 Vishwanath Katti, Shri Ramesh
 Wakchaure, Shri Bhausahab Rajaram
 Wankhede, Shri Subhash Bapurao
 Yadav, Prof. Ranjan Prasad
 Yadav, Shri Dinesh Chandra
 Yadav, Shri Hukmadeo Narayan
 Yadav, Shri Madhusudan
 Yadav, Shri Sharad

NOES

Aaron Rashid, Shri J.M.
 Abdullah, Dr. Farooq
 Adhikari, Shri Sisir
 Adhikari, Shri Suvendu
 Adhi Sankar, Shri
 Agarwal, Shri Jai Prakash
 Ahamed, Shri E.
 Ahmed, Shri Sultan
 Ajmal, Shri Badruddin
 Alagiri, Shri M.K.
 Alagiri, Shri S.
 Amlabe, Shri Narayan Singh
 Antony, Shri Anto
 Aron, Shri Praveen Singh
 Awale, Shri Jaywant Gangaram
 Azharuddin, Mohammed
 Baalu, Shri T.R.
 'Baba', Shri K.C. Singh
 Babbar, Shri Raj
 Bahuguna, Shri Vijay
 Bairwa, Shri Khiladi Lal
 Baite, Shri Thangso
 Bajwa, Shri Pratap Singh
 Baliram, Dr.
 Balram, Shri P.
 Bandyopadhyay, Shri Sudip
 Banerjee, Kumari Mamata
 Banerjee, Shri Ambica
 Banerjee, Shri Kalyan
 Bansal, Shri Pawan Kumar
 Bapiraju, Shri K.
 Barq, Dr. Shafiqur Rahman
 Basheer, Shri Mohammed E.T.
 Bavalia, Shri Kunvarjibhai Mohanbhai
 Beg, Dr. Mirza Mehboob
 Bhadana, Shri Avtar Singh
 Bhagora, Shri Tara Chand
 Bhoi, Shri Sanjay
 Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal	Gogoi, Shri Dip
Biswal, Shri Hemanand	Guddu, Shri Premchand
Bwiswmuthiary, Shri Sansuma Khunggur	Haldar, Dr. Sucharu Ranjan
Chacko, Shri P.C.	Handique, Shri B.K.
Chang, Shri C.M.	Haque, Shri Mohd. Asrarul
Chaudhary, Dr. Tushar	Hari, Shri Sabbam
Chaudhary, Shri Arvind Kumar	Harsha Kumar, Shri G.V.
Chauhan, Shri Dara Singh	Hasan, Shrimati Tabassum
Chauhan, Shrimati Rajkumari	Hooda, Shri Deepender Singh
Chidambaram, Shri P.	Hussain, Shri Ismail
Chinta Mohan, Dr.	Islam, Sk. Nurul
Chitthan, Shri N.S.V.	Jadhav, Shri Baliram
Choudhary, Shri Harish	Jagannath, Dr. Manda
Choudhry, Shrimati Shruti	Jagathrakshakan, Dr. S.
Choudhury, Shri Abu Hasem Khan	Jahan, Shrimati Kaisar
Chowdhary, Shrimati Santosh	Jain, Shri Pradeep
Chowdhury, Shri Adhir	Jaiswal, Shri Gorakh Prasad
'Commando', Shri Kamal Kishor	Jaiswal, Shri Shriprakash
Das, Shri Bhakta Charan	Jatua, Shri Choudhury Mohan
Dasmunsi, Shrimati Deepa	Jena, Shri Srikant
Dastidar, Dr. Kakoli Ghosh	Jeyadurai, Shri S. R.
Davidson, Shrimati J. Helen	Jhansi Lakshmi, Shrimati Botcha
De, Dr. Ratna	Jindal, Shri Naveen
Deo, Shri V. Kishore Chandra	Joshi, Dr. C.P.
Deora, Shri Milind	Joshi, Shri Mahesh
Dhanapalan, Shri K. P.	Kalmadi, Shri Suresh
Dhruvanarayana, Shri R.	Kamal Nath, Shri
Dias, Shri Charles	Kamat, Shri Gurudas
Dikshit, Shri Sandeep	Karwaria, Shri Kapil Muni
Dutt, Shrimati Priya	Kataria, Shri Lalchand
Elangovan, Shri T.K.S.	Kaur, Shrimati Preneet
Engti, Shri Biren Singh	Kaypee, Shri Mohinder Singh
Ering, Shri Ninong	Khan, Shri Hassan
Gadhvi, Shri Mukesh Bhairavdanji	Khandela, Shri Mahadeo Singh
Gaikwad, Shri Eknath Mahadeo	Kharge, Shri Mallikarjun
Gandhi, Shri Rahul	Khatgaonkar, Shri Bhaskarrao Bapurao Patil
Gandhi, Shrimati Sonia	Khatri, Dr. Nirmal
Gandhiselvan, Shri S.	Khursheed, Shri Salman
Gavit, Shri Manikrao Hodlya	Killi, Dr. Kruparani
Ghatowar, Shri Paban Singh	Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.	Owaisi, Shri Asaduddin
Kumar, Shri Ramesh	Pal, Shri Jagdambika
Kumari, Shrimati Chandresh	Pal, Shri Rajaram
Kurup, Shri N. Peethambara	Pala, Shri Vincent H.
Lakshmi, Shrimati Panabaka	Palanimanickam, Shri S.S.
Madam, Shri Vikrambhai Arjanbhai	Pandey, Dr. Vinay Kumar
Mahant, Dr. Charan Das	Pandey, Shri Gorakhnath
Maharaj, Shri Satpal	Pandey, Shri Rakesh
Majhi, Shri Pradeep	Patel, Shri Deoraj Singh
Maken, Shri Ajay	Patel, Shri Dinsha
Malik, Shri Jitender Singh	Patel, Shri Kishanbhai V.
Mandlik, Shri Sadashivrao Dadoba	Patel, Shri Praful
Mani, Shri Jose K.	Patel, Shri Somabhai Gandadal Koli
Maran, Shri Dayanidhi	Patil, Dr. Padmasinha Bajirao
Marandi, Shri Babu Lal	Patil, Shri Sanjay Dina
Masram, Shri Basori Singh	Patil, Shri Pratik
McLeod, Shrimati Ingrid	Paul, Shri Tapas
Meena, Shri Namu Narain	Pawar, Shri Sharad
Meena, Shri Raghuvir Singh	Pilot, Shri Sachin
Meghe, Shri Datta	Prabhakar, Shri Ponnam
Meghwal, Shri Bharat Ram	Pradhan, Shri Amarnath
Meinya, Dr. Thokchom	Prasada, Shri Jitin
Mirdha, Dr. Jyoti	Punia, Shri P. L.
Mishra, Shri Mahabal	Purandeswari, Shrimati D.
Mitra, Shri Somen	Radadiya, Shri Vitthalbhai Hansrajbhai
Moily, Shri M. Veerappa	Raghavan, Shri M.K.
Mukherjee, Shri Pranab	Rahman, Shri Abdul
Muniyappa, Shri K.H.	Rai, Shri Prem Das
Muttemwar, Shri Vilas	Raja, Shri A.
Nagar, Shri Surendra Singh	Rajagopal, Shri L.
Naik, Dr. Sanjeev Ganesh	Rajbhar, Shri Ramashankar
Napoleon, Shri D.	Raju, Shri M.M. Pallam
Naqvi, Shri Zafar Ali	Rajukhedi, Shri Gajendra Singh
Narah, Shrimati Ranee	Ramachandran, Shri Mullappally
Narayanasamy, Shri V.	Ramasubbu, Shri S.S.
Naskar, Shri Gobinda Chandra	Rana, Shri Jagdish Singh
Natrajan, Kumari Meenakshi	Rana, Shri Kadir
Nirupam, Shri Sanjay	Rane, Shri Nilesh Narayan
Noor, Kumari Mausam	Rao, Dr. K.S.
Ola, Shri Sis Ram	Rao, Shri Rayapati Sambasiva

Rawat, Shri Ashok Kumar	Singh, Shri Ravneet
Rawat, Shri Harish	Singh, Shri Sukhdev
Reddy, Shri Anantha Venkatarami	Singh, Shri Uday Pratap
Reddy, Shri Gutha Sukhender	Singh, Shri Vijay Bahadur
Reddy, Shri K.J.S.P	Singh, Shri Virbhadra
Reddy, Shri K.R.G.	Singh, Rajkumari Ratna
Reddy, Shri M. Raja Mohan	Singh, Shrimati Rajesh Nandini
Reddy, Shri M. Sreenivasulu	Singla, Shri Vijay Inder
Reddy, Shri S. Jaipal	Siricilla, Shri Rajaiah
Reddy, Shri S.P.Y.	Solanki, Shri Bharatsinh
Reddy, Shri Y.S. Jagan Mohan	Soren, Shri Shibu
Roy, Prof. Saugata	Sudhakaran, Shri K.
Roy, Shrimati Shatabdi	Sugavanam, Shri E.G.
Ruala, Shri C.L.	Suklabaidya, Shri Lalit Mohan
Sahay, Shri Subodh Kant	Sule, Shrimati Supriya
Sai Prathap, Shri A.	Suman, Shri Kabir
Sangma, Kumari Agatha	Suresh, Shri Kodikkunnil
Sanjoy, Shri Takam	Tagore, Shri Manicka
Sardinha, Shri Francisco Cosme	Tamta, Shri Pradeep
Satyanarayana, Shri Sarvey	Tandon, Shrimati Annu
Sayeed, Shri Hamdullah	Tanwar, Shri Ashok
Scindia, Shri Jyotiraditya M.	Taviad, Dr. Prabha Kishor
Selja, Kumari	Taware, Shri Suresh Kashinath
Shanavas, Shri M.I.	Tewari, Shri Manish
Sharma, Dr. Arvind Kumar	Thakor, Shri Jagdish
Sharma, Shri Madan Lal	Thamaraiselvan, Shri R.
Shetkar, Shri Suresh Kumar	Tharoor, Dr. Shashi
Shinde, Shri Sushilkumar	Thirumaavalavan, Shri Thol
Shivkumar, Shri K. alias J.K. Ritheesh	Thomas, Prof. K.V.
Sibal, Shri Kapil	Thomas, Shri P.T.
Singh, Chaudhary Lal	Tirath, Shrimati Krishna
Singh, Dr. Sanjay	Tiwari, Shri Bhisma Shankar <i>alias</i> Kushal
Singh, Kunwar R.P.N.	Trivedi, Shri Dinesh
Singh, Rao Inderjit	Upadhyay, Shrimati Seema
Singh, Shri Dhananjay	Vardhan, Shri Harsh
Singh, Shri Gopal	Venugopal, Shri D.
Singh, Shri Ijyaraj	Venugopal, Shri K.C.
Singh, Shri Jitendra	Verma, Shri Sajjan
Singh, Shri N. Dharam	Verma, Shri Beni Prasad
Singh, Shri Ratan	Vijayan, Shri A.K.S.

Vishwanath, Shri Adagooru H.
 Viswanathan, Shri P.
 Vivekanand, Dr. G.
 Vundavalli, Shri Aruna Kumar
 Vyas, Dr. Girija
 Wasnik, Shri Mukul
 Yadav, Shri Arun
 Yadav, Shri Anjankumar M.
 Yadav, Shri Om Prakash
 Yaskhi, Shri Madhu Goud

MADAM SPEAKER: Hon. Members, kindly take your seats.

The result of the Division is:

Ayes: 201

Noes: 289

The motion was negatived.

MADAM SPEAKER: The Cut Motion No. 1 treated as moved by Shri Gurudas Dasgupta to Demand No. 72 is negatived.

I shall now put all the other Cut Motions together, which have been treated as moved, to the vote of the House.

All the cut motions were put and negatived.

19.26 hrs.

SUBMISSION OF OUTSTANDING DEMANDS TO VOTE OF THE HOUSE

GUILLOTINE

MADAM SPEAKER: I shall now put the Outstanding Demands for Grants relating to the Ministries/Departments to the vote of the House.

The question is:

“That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment

during the year ending the 31st day of March, 2011, in respect of the heads of Demands entered in the second column thereof, against:-

- (1) Demand Nos. 1 to 3 relating to Ministry of Agriculture
- (2) Demand Nos. 4 and 5 relating to Department of Atomic Energy;
- (3) Demand Nos. 6 to 8 relating to Ministry of Chemicals and Fertilizers;
- (4) Demand No. 9 relating to Ministry of Civil Aviation;
- (5) Demand No. 10 relating to Ministry of Coal;
- (6) Demand Nos. 11 and 12 relating to Ministry of Commerce and Industry;
- (7) Demand Nos. 13 to 15 relating to Ministry of Communications and Information Technology;
- (8) Demand Nos. 16 and 17 relating to Ministry of Consumer Affairs, Food and Public Distribution;
- (9) Demand No. 18 relating to Ministry of Corporate Affairs;
- (10) Demand No. 19 relating to Ministry of Culture;
- (11) Demand Nos. 20 to 27 relating to Ministry of Defence;
- (12) Demand No. 28 relating to Ministry of Development of North Eastern Region;
- (13) Demand No. 29 relating to Ministry of Earth Sciences;
- (14) Demand No. 30 relating to Ministry of Environment and Forests;
- (15) Demand Nos. 32, 33, 35, 36 and 38 to 44 relating to Ministry of Finance;
- (16) Demand No. 45 relating to Ministry of Food Processing Industries;
- (17) Demand Nos. 46 to 48 relating to Ministry of Health and Family Welfare;
- (18) Demand Nos. 49 and 50 relating to Ministry of Heavy Industries and Public Enterprises;
- (19) Demand Nos. 51 to 55 and 95 to 99 relating to Ministry of Home Affairs;
- (20) Demand No. 56 relating to Ministry of Housing and Urban Poverty Alleviation;

- (21) Demand Nos. 57 and 58 relating to Ministry of Human Resource Development;
- (22) Demand No. 59 relating to Ministry of Information and Broadcasting;
- (23) Demand No. 60 relating to Ministry of Labour and Employment;
- (24) Demand Nos. 61 and 62 relating to Ministry of Law and Justice;
- (25) Demand No. 64 relating to Ministry of Micro, Small and Medium Enterprises;
- (26) Demand No. 65 relating to Ministry of Mines;
- (27) Demand No. 66 relating to Ministry of Minority Affairs;
- (28) Demand No. 67 relating to Ministry of New and Renewable Energy;
- (29) Demand No. 68 relating to Ministry of Overseas Indian Affairs;
- (30) Demand No. 69 relating to Ministry of Panchayati Raj;
- (31) Demand No. 70 relating to Ministry of Parliamentary Affairs;
- (32) Demand No. 71 relating to Ministry of Personnel, Public Grievances and Pensions;
- (33) Demand No. 72 relating to Ministry of Petroleum and Natural Gas;
- (34) Demand No. 73 relating to Ministry of Planning;
- (35) Demand No. 74 relating to Ministry of Power;
- (36) Demand No. 76 relating to Lok Sabha;
- (37) Demand No. 77 relating to Rajya Sabha;
- (38) Demand No. 79 relating to Secretariat of the Vice-President;
- (39) Demand No. 80 relating to the Ministry of Road Transport and Highways;
- (40) Demand Nos. 84 to 86 relating to Ministry of Science and Technology;
- (41) Demand No. 87 relating to Ministry of Shipping;
- (42) Demand No. 88 relating to Ministry of Social Justice and Empowerment;
- (43) Demand No. 89 relating to Department of Space;
- (44) Demand No. 90 relating to Ministry of Statistics and Programme Implementation;
- (45) Demand No. 91 relating to Ministry of Steel;
- (46) Demand No. 92 relating to Ministry of Textiles;
- (47) Demand No. 93 relating to Ministry of Tourism;
- (48) Demand Nos. 100 to 102 relating to Ministry of Urban Development;
- (49) Demand No. 103 relating to the Ministry of Water Resources;
- (50) Demand No. 104 relating to Ministry of Women and Child Development; and
- (51) Demand No. 105 relating to Ministry of Youth Affairs and Sports.

The motion was adopted.

MADAM SPEAKER: The Outstanding Demands for Grants relating to the Ministries/Departments are voted.

Demands for Grants (General) 2010-2011 voted by Lok Sabha

No. & Name of Demand	Amount of Demands for Grants on Account voted by the House on March 12, 2010		Amount of Demands for Grants submitted to the Vote of House	
	Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
1	2	3	4	
Ministry of Agriculture				
1	Department of Agriculture and Cooperation	5038,13,00,000	13,98,00,000	10525,99,00,000 69,87,00,000
2	Department of Agricultural Research and Education	604,23,00,000	...	3221,32,00,000 ...

	1	2	3	4	
3	Department of Animal Husbandry, Dairying and Fisheries	291,60,00,000	1,92,00,000	1458,00,00,000	9,58,00,000
Department of Atomic Energy					
4	Atomic Energy	801,66,00,000	481,42,00,000	4050,56,00,000	2446,60,00,000
5	Nuclear Power Schemes	597,10,00,000	241,73,00,000	1785,49,00,000	1208,67,00,000
Ministry of Chemicals and Fertilisers					
6	Department of Chemicals and Petrochemicals	65,55,00,000	4,45,00,000	327,76,00,000	22,24,00,000
7	Department of Fertilisers	16142,68,00,000	34,92,00,000	36722,78,00,000	174,62,00,000
8	Department of Pharmaceuticals	26,33,00,000	6,68,00,000	131,62,00,000	33,37,00,000
Ministry of Civil Aviation					
9	Ministry of Civil Aviation	245,50,00,000	238,12,00,000	1210,84,00,000	1190,58,00,000
Ministry of Coal					
10	Ministry of Coal	74,62,00,000	5,00,00,000	373,08,00,000	25,00,00,000
Ministry of Commerce and Industry					
11	Department of Commerce	550,09,00,000	113,83,00,000	2750,47,00,000	569,16,00,000
12	Department of Industrial Policy and Promotion	259,79,00,000	1,67,00,000	939,12,00,000	8,33,00,000
Ministry of Communications and Information Technology					
13	Department of Posts	1888,11,00,000	54,93,00,000	9940,57,00,000	274,62,00,000
14	Department of Telecommunications	1320,99,00,000	30,66,00,000	6604,93,00,000	1654,29,00,000
15	Department of Information Technology	424,33,00,000	26,83,00,000	2121,67,00,000	134,17,00,000
Ministry of Consumer Affairs, Food and Public Distribution					
16	Department of Consumer Affairs	76,28,00,000	5,22,00,000	381,38,00,000	26,12,00,000
17	Department of Food and Public Distribution	13777,45,00,000	10162,16,00,000	42873,23,00,000	810,90,00,000
Ministry of Corporate Affairs					
18	Ministry of Corporate Affairs	33,84,00,000	29,12,00,000	169,17,00,000	16,88,00,000
Ministry of Culture					
19	Ministry of Culture	197,83,00,000	7,17,00,000	997,17,00,000	35,83,00,000
Ministry of Defence					
20	Ministry of Defence	1874,32,00,000	196,95,00,000	9371,57,00,000	984,77,00,000
21	Defence Pensions	4166,63,00,000	...	20833,12,00,000	...

1	2	3	4		
22	Defence Services-Army	10005,53,00,000	...	48972,63,00,000	...
23	Defence Services-Navy	1575,63,00,000	...	7878,15,00,000	...
24	Defence Services-Air Force	2633,74,00,000	...	13168,67,00,000	...
25	Defence Ordnance Factories	1998,34,00,000
26	Defence Services-Research and Development	876,64,00,000	...	4383,17,00,000	...
27	Capital Outlay on Defence Services	...	14902,97,00,000	...	45060,23,00,000
Ministry of Development of North Eastern Region					
28	Ministry of Development of North Eastern Region	269,72,00,000	40,17,00,000	1348,61,00,000	200,83,00,000
Ministry of Earth Sciences					
29	Ministry of Earth Sciences	181,49,00,000	54,55,00,000	839,47,00,000	229,74,00,000
Ministry of Environment and Forests					
30	Ministry of Environment and Forests	425,96,00,000	7,57,00,000	2129,78,00,000	37,85,00,000
Ministry of Finance					
32	Department of Economic Affairs	1136,85,00,000	308,40,00,000	5684,23,00,000	1542,00,00,000
33	Department of Financial Services	5380,67,00,000	9887,50,00,000	26903,43,00,000	7437,50,00,000
35	Transfers to State and Union Territory Governments	13044,97,00,000	...	65224,84,00,000	...
36	Loans to Government Servants, etc.	...	50,00,00,000	...	250,00,00,000
38	Department of Expenditure	14,55,00,000	1,20,00,000	72,75,00,000	32,35,00,000
39	Pensions	2655,05,00,000	...	13275,24,00,000	...
40	Indian Audit and Accounts Department	335,91,00,000	170,00,000	1679,56,00,000	8,50,00,000
41	Department of Revenue	1853,68,00,000	13,00,000	9268,42,00,000	64,00,000
42	Direct Taxes	474,16,00,000	279,83,00,000	2370,82,00,000	1399,17,00,000
43	Indirect Taxes	457,13,00,000	44,03,00,000	2285,67,00,000	220,17,00,000
44	Department of Disinvestment	10,56,00,000	...	52,80,00,000	...
Ministry of Food Processing Industries					
45	Ministry of Food Processing Industries	51,20,00,000	55,00,00,000	256,01,00,000	47,51,00,000
Ministry of Health and Family Welfare					
46	Department of Health and Family Welfare	4002,51,00,000	203,50,00,000	20012,55,00,000	1017,51,00,000
47	Department of Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homoeopathy (AYUSH)	160,25,00,000	42,00,000	801,25,00,000	2,08,00,000
48	Department of Health Research	110,00,00,000	...	550,00,00,000	...

	1	2	3	4	
Ministry of Heavy Industries and Public Enterprises					
49	Department of Heavy Industry	62,50,00,000	84,45,00,000	312,51,00,000	422,25,00,000
50	Department of Public Enterprises	2,62,00,000	...	13,10,00,000	...
Ministry of Home Affairs					
51	Ministry of Home Affairs	1910,78,00,000	31,33,00,000	1284,34,00,000	56,64,00,000
52	Cabinet	55,72,00,000	15,18,00,000	278,60,00,000	75,87,00,000
53	Police	2953,72,00,000	1382,59,00,000	19381,76,00,000	5439,98,00,000
54	Other Expenditure of the Ministry of Home Affairs	226,59,00,000	22,74,00,000	1132,92,00,000	113,67,00,000
55	Transfers to Union Territory Governments	319,85,00,000	12,00,00,000	1599,25,00,000	60,00,00,000
Ministry of Housing and Urban Poverty Alleviation					
56	Ministry of Housing and Urban Poverty Alleviation	157,84,00,000	...	849,19,00,000	...
Ministry of Human Resource Development					
57	Department of School Education and Literacy	7962,15,00,000	...	39810,73,00,000	...
58	Department of Higher Education	2772,33,00,000	...	13917,67,00,000	...
Ministry of Information and Broadcasting					
59	Ministry of Information and Broadcasting	378,28,00,000	55,76,00,000	1891,40,00,000	278,78,00,000
Ministry of Labour and Employment					
60	Ministry of Labour and Employment	526,76,00,000	127,23,00,000	2638,24,00,000	636,17,00,000
Ministry of Law and Justice					
61	Election Commission	3,24,00,000	...	16,22,00,000	...
62	Law and Justice	112,03,00,000	2,50,00,000	560,14,00,000	12,52,00,000
Ministry of Micro, Small and Medium Enterprises					
64	Ministry of Micro, Small and Medium Enterprises	439,23,00,000	2,05,00,000	2197,17,00,000	10,25,00,000
Ministry of Mines					
65	Ministry of Mines	87,70,00,000	6,63,00,000	438,51,00,000	33,16,00,000
Ministry of Minority Affairs					
66	Ministry of Minority Affairs	414,90,00,000	19,17,00,000	2085,47,00,000	95,73,00,000
Ministry of New and Renewable Energy					
67	Ministry of New and Renewable Energy	159,20,00,000	8,88,00,000	796,00,00,000	44,42,00,000
Ministry of Overseas Indian Affairs					
68	Ministry of Overseas Indian Affairs	11,97,00,000	1,53,00,000	59,83,00,000	7,67,00,000

1	2	3	4		
Ministry of Panchayati Raj					
69	Ministry of Panchayati Raj	861,79,00,000	...	4308,92,00,000	...
Ministry of Parliamentary Affairs					
70	Ministry of Parliamentary Affairs	1,25,00,000	...	6,22,00,000	...
Ministry of Personnel, Public Grievances and Pensions					
71	Ministry of Personnel, Public Grievances and Pensions	93,63,00,000	19,42,00,000	468,14,00,000	102,09,00,000
Ministry of Petroleum and Natural Gas					
72	Ministry of Petroleum and Natural Gas	529,83,00,000	...	2649,17,00,000	...
Ministry of Planning					
73	Ministry of Planning	309,37,00,000	23,85,00,000	1556,84,00,000	169,26,00,000
Ministry of Power					
74	Ministry of Power	1897,79,00,000	738,14,00,000	9488,95,00,000	3690,70,00,000
The President, Parliament, Union Public Service Commission and the Secretariat of the Vice-President					
76	Lok Sabha	57,94,00,000	...	289,71,00,000	...
77	Rajya Sabha	28,72,00,000	...	143,61,00,000	...
Ministry of Road Transport and Highways					
80	Ministry of Road Transport and Highways	2680,92,00,000	3033,93,00,000	1309,62,00,000	16792,63,00,000
Ministry of Science and Technology					
84	Department of Science and Technology	389,81,00,000	6,27,00,000	1949,07,00,000	31,33,00,000
85	Department of Scientific and Industrial Research	497,03,00,000	97,00,000	2485,17,00,000	4,83,00,000
86	Department of Biotechnology	202,83,00,000	...	1019,17,00,000	...
Ministry of Shipping					
87	Ministry of Shipping	275,73,00,000	86,25,00,000	1378,68,00,000	423,23,00,000
Ministry of Social Justice and Empowerment					
88	Ministry of Social Justice and Empowerment	729,00,00,000	33,33,00,000	3645,00,00,000	166,67,00,000
Ministry of Statistics and Programme Implementation					
90	Ministry of Statistics and Programme Implementation	356,44,00,000	1,62,00,000	1782,22,00,000	8,07,00,000
Ministry of Steel					
91	Ministry of Steel	18,99,00,000	17,00,000	94,93,00,000	83,00,000

1	2	3	4		
Ministry of Textiles					
92	Ministry of Textiles	913,16,00,000	21,52,00,000	4565,78,00,000	107,62,00,000
Ministry of Tourism					
93	Ministry of Tourism	184,74,00,000	1,83,00,000	923,67,00,000	9,17,00,000
Union Territories (Without Legislature)					
95	Andaman and Nicobar Islands	295,85,00,000	75,11,00,000	1479,26,00,000	312,58,00,000
96	Chandigarh	288,28,00,000	85,99,00,000	1441,41,00,000	429,92,00,000
97	Dadra and Nagar Haveli	263,58,00,000	10,20,00,000	1317,87,00,000	51,01,00,000
98	Daman and Diu	110,87,00,000	14,19,00,000	554,37,00,000	70,94,00,000
99	Lakshadweep	96,91,00,000	36,05,00,000	484,52,00,000	180,24,00,000
Ministry of Urban Development					
100	Department of Urban Development	175,95,00,000	1347,00,00,000	1007,25,00,000	3408,98,00,000
101	Public Works	178,48,00,000	66,62,00,000	892,41,00,000	333,07,00,000
102	Stationery and Printing	38,11,00,000	2,00,000	190,53,00,000	11,00,000
Ministry of Water Resources					
103	Ministry of Water Resources	170,09,00,000	17,83,00,000	850,43,00,000	89,17,00,000
Ministry of Women and Child Development					
104	Ministry of Women and Child Development	1824,07,00,000	...	9246,43,00,000	...
Ministry of Youth Affairs and Sports					
105	Ministry of Youth Affairs and Sports	392,57,00,000	201,50,00,000	1962,86,00,000	1007,97,00,000
	Total Revenue/Capital	176870,28,00,000	45674,97,00,000	655148,50,00,000	104789,12,00,000

The motion was adopted.

MADAM SPEAKER: The outstanding Demands for Grants relating to the Ministries/Departments are voted.

introduce a Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2010-2011.

19.34 hrs.

MADAM SPEAKER: The question is:

APPROPRIATION (NO. 2) BILL, 2010*

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I beg to move for leave to

“That leave be granted to introduce a Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2010-2011.”

*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 27.04.2010.

The motion was adopted.

SHRI PRANAB MUKHERJEE: Madam, I introduce* the Bill.

MADAM SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI PRANAB MUKHERJEE: Madam, I beg to move*:

"That the Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2010-2011 be taken into consideration."

MADAM SPEAKER: The question is:

"That the Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2010-2011 be taken into consideration."

The motion was adopted.

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 to 4 stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

MADAM SPEAKER: The Minister may now move that the Bill be passed.

SHRI PRANAB MUKHERJEE: I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

MADAM SPEAKER: Now, the Lobbies may be opened.

The House stands adjourned to meet tomorrow, the 28th April, 2010 at 11 a.m.

19.36 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 28, 2010/Vaisakha 8, 1932 (Saka).

*Introduced and moved with the recommendation of the President.

ANNEXURE I

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Member-wise Index to Starred Questions

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